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**TAMIL NADU LEGISLATIVE ASSEMBLY
(ELEVENTH ASSEMBLY)**

**REVIEW
1996-2001**

2005
Legislative Assembly Secretariat
Chennai-600 009

Tamil Nadu Legislative Assembly

(Eleventh Assembly)

REVIEW

1996-2001

PREFACE

The review contains a complete and comprehensive, albeit in a condensed form, narration of work turned out by the Eleventh Tamil Nadu Legislative Assembly. It also contains a lot of general information about the origin of the State legislature, the Assembly Chamber, Members, etc. The previous Reviews in this series brought out in 1957, 1962, 1967, 1971, 1977, 1980, 1985, 1988 and 1991 proved to be valuable books of reference.

The very object of this Review is mainly to give a complete and concise summary of business transacted by the Eleventh Tamil Nadu Legislative Assembly from 22nd May 1996 to 2nd February 2001.

This Review also covers a brief account of work done by the various Legislature Committees, the activities of the Tamil Nadu Branch of Commonwealth Parliamentary Association and a short Administrative Report of the Legislative Assembly Secretariat, references to the Rules of Procedure are also given at the beginning of each chapter, wherever necessary.

A few photographs taken on important occasions such as Governor's Address, Presentation of Budget, Platinum Jubilee Celebration of Tamil Nadu Legislature and Diamond Jubilee Celebration of Tamil Nadu Legislative Assembly have also been included.

This publication, it is hoped, will be found useful as a book of reference to the Secretariat and of interest to all those desirous of knowing the work turned out by the Eleventh Assembly.

Any suggestion to make this publication more useful will be thankfully received and incorporated in the next Review.

Secretariat,
Chennai-600 009.

V. RAJARAMAN,
Secretary.

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REVIEW OF THE WORK TRANSACTED BY THE ELEVENTH
TAMIL NADU LEGISLATIVE ASSEMBLY 1996-2001

CHAPTER I

THE STATE LEGISLATURE-ORIGIN AND EVOLUTION

1. BRIEF HISTORY BEFORE INDEPENDENCE

The present Tamil Nadu is the residuary part of the then erstwhile Madras Presidency. The said Presidency comprised of the present Tamil Nadu, some parts of the present States of Orissa, Kerala, Karnataka and present Andhra Pradesh excluding the former native State of Nizam. Besides Madras Presidency, there were two other Presidencies, viz., Presidency of Bombay and Presidency of Calcutta. Each of the presidency was in charge of a Governor. To start with, the presidencies were Independent of each other, but the Regulating Act, 1773 termed the Governor of Bengal as Governor General of Bengal and made him the supreme head of all the Presidencies. At the same time, the legislative power in the Presidencies was also recognised. This state of thing, was however, discontinued by the Charter Act of 1833 which concentrated all the legislative power in the Governor-General in-Council and deprived the local Governments (Presidencies) of their power of the Independent Legislation. The Indian Councils Act of 1861 restored the Legislative Power taken away by the Charter Act of 1833. The Legislature of the Madras Presidency was given the power to make laws for the “peace and good Government”. The Provincial Legislative Council was constituted by the addition to the Governor’s Executive Council of 4 to 8 ad hoc members of whom at least half were to be non-officials nominated by the Governor for a period of two years and the Advocate-General. The Provincial Legislative Council could not interfere with the laws passed by the Central Legislature. All Bills passed by Provincial Councils required the assent of the Governor General and even after that, they could be disallowed by the queen to whom they had to be referred.

The Indian Councils Act of 1909 enlarged the Legislative Council of the province from 20 to 50. The Legislative Council for the first time, was elected by an indirect election resulting in non-official majority in the House for the first time.

The first conscious advance in the direction of Responsible Government was the reform of 1919 known as Montague/Chemsford Reforms.

The Madras Legislative Council was set up in 1921 under the Government of India Act, 1919. The Term of the Council was for a period of three years. It consisted of 132 Members of which 34 were nominated by the Governor and the rest were elected. It met for the first time on the 9th January 1921 at Fort St. George, Madras. The Council was inaugurated by the Duke of Cannaught, a paternal uncle of the King of England, on the 12th January 1921 on the request made by the Governor Lord Wellington. The Governor addressed the Council on the 14th February 1921. The Second and Third Councils, under this Act were constituted after the general elections held in 1923 and 1926 respectively. The fourth Legislative Council met for the first time on the 6th November 1930 after the general elections held during the year and its life was extended from time to time and it lasted till the provincial autonomy under the Government of India Act, 1935 came into operation.

The Government of India Act, 1935 marked the next stride in the evolution of Legislatures. The Act provided for an All India Federation and the constituent units of the Federation were to be the Governor's Province and Indian States. The Act established a bi-cameral Legislature in the Province of Madras as it was then called with a Legislative Assembly consisting of 215 Members and Legislative Council having 56 Members.

The first Legislative Assembly under this Act was constituted in July 1937 after general elections. The Legislature consisted of the Governor and the two Chambers called the Provincial Legislative Council and the Provincial Legislative Assembly. The Legislative Council was a permanent body not subject to dissolution, but, as nearly as one-third of the Members thereon retired every three years. It consisted of not less than 54 and not more than 56 members composed of 35 General Seats, 7 Mohameddan Seats, 1 European Seat, 3 Indian Christian Seats and not less than 8 and not more than 10 nominated by the Governor. The Legislative Assembly consisted of 215 Members of which, 146 were elected from general seats of which 30 seats were reserved for Scheduled Castes. The number of seats to be filled by persons choosen to represent various electorates are, 1 for Backward Areas and Tribes, 28 for Mohameddians, 2 for Anglo-Indians, 3 for Europeans, 8 for Indian Christians, 6 for Representatives of Commerce and Industry, etc., 6 for Landholders, 1 for University, 6 for representatives of Labour and 8 for Women of which 6 were general.

Although the Government of India Act was passed in 1935, only that part relating to the Provinces came into operation in 1937. The Congress Party in the Legislature formed the Government in July 1937. The Ministry, however, resigned in October 1939 due to the proclamation of emergency on account of World War II and the Legislature ceased to function. After the war was over, General Elections were held in March 1946 under the Government of India Act, 1935. The first Session of the Second Legislative Assembly under the Government of India Act, 1935 constituted in 1946, met on the 24th May 1946.

Then came the Indian Independence Act, 1947, under which two independent Dominions known respectively as India and Pakistan were created and Paramountcy of the British Crown lapsed and the power of British Parliament to legislate for India ceased. The Provincial Legislatures elected under the Government of India Act, 1935 were empowered to function as such subject to certain adaptations and modifications until the Constitution came into force. The Constitution of India came into force with effect from the 26th January 1950 and the existing Legislatures was allowed to function as Provincial Legislatures.

2. DEVELOPMENT AFTER INDEPENDENCE

The First Legislature of the erstwhile Madras State under the Constitution of India was constituted on 1st March 1952, after the first General Elections held in January 1952 on the basis of adult suffrage.

According to the Delimitation of Parliament and Assembly Constituencies (Madras) Order, 1951 Made by the President under sections 6 and 9 of the Representation of the People Act, 1950, the then Composite Madras Assembly consisted of 375 seats to be filled by election distributed in 309 Constituencies - 243 single member Constituencies, 62 double member constituencies in each of which a seat had been reserved for Scheduled Castes and four two member Constituencies in each of which a seat had been reserved for Scheduled Tribes. Three seats were uncontested. The elections were contested only in respect of remaining 372 seats and one Member was nominated by the Governor under Article 333 of the Constitution to represent the Anglo-Indians.

On the 1st October 1953, a separate Andhra State consisting of the Telugu Speaking areas, of the Composite Madras State was formed and the Kannada Speaking area of Bellary District was also merged with the then Mysore State with effect from the above date and as a consequence, the strength of the Assembly was reduced to 231. The States Reorganisation Act, 1956 came into effect from the 1st November 1956 and consequently the constituencies in the erstwhile Malabar Districts were merged with the Kerala State and as a consequence the strength of the Assembly was further reduced to 190. The Tamil speaking area of Kerala (the present Kanniyakumari District) and Shencottah taluk were added to Madras State. Subsequently, according to the new Delimitation of Parliamentary and Assembly Constituencies Order, 1956, made by the Delimitation Commission of India under the provisions of the State Reorganisation Act, 1956, the strength of the Madras Legislative Assembly was raised to 205 distributed in 167 territorial constituencies, 37 two-member constituencies in each of which a seat had been reserved for Scheduled Castes and 1 two-member constituency in which a seat had been reserved for Scheduled Tribes.

The Second Legislative Assembly which was constituted on the 1st April 1957 after the General Elections, held in March 1957 consisted of 205 elected Members besides one nominated Member. During the term of the Assembly in 1959, as result of the adjustment of Boundaries between Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959, one member from the Andhra Pradesh Legislative Assembly was allotted to Madras and consequently the strength of the Madras Assembly was increased to 206.

During 1961, by the Two-Member Constituencies (Abolition) Act, 1961, the 38 double-member Constituencies were abolished and an equal number of single-member constituencies were reserved for Scheduled Castes and Scheduled Tribes. However, there was no change in the strength of territorial constituencies in Madras Assembly which had remained as 206.

The Third Assembly was constituted on the 3rd March 1962 after the General Elections held in February, 1962. The strength of the Assembly continued to be 206. By the Delimitation of Parliamentary and Assembly constituencies Order, 1965, the number of territorial constituencies in Madras was increased to 234, out of which forty-two seats were reserved for Scheduled Castes and two seats for Scheduled Tribes besides one member to be nominated from the Anglo-Indian Community under Article 333 of the Constitution of India.

3. CHANGE IN NOMENCLATURE.

The Fourth Assembly was constituted on the 1st March 1967 after the General Elections held in February 1967. It consisted of 234 territorial Constituencies of which 42 had been reserved for the Scheduled Castes and 2 for Scheduled Tribes besides one nominated Member. During the term of this Assembly on the 18th July 1967, the House by a resolution unanimously adopted and recommended that steps be taken by the State Government to secure necessary amendment to the Constitution of India to change the name of Madras State as. "Tamil Nadu". Accordingly, the Madras State (Alteration of Name) Act, 1968 (Central Act 53 of 1968) was passed by the Parliament and came into force on the 14th January 1969. Consequently, the nomenclature "Madras Legislative Assembly" was changed into "Tamil Nadu Legislative Assembly".

From 1967 onwards, the strength of the Assembly continued to remain as 234 besides a nominated member.

The Fifth Assembly was constituted on 15th March 1971 after the General Elections held in March 1971. It consisted of 234 elected members of which 42 seats were reserved for Scheduled castes and 2 for Scheduled Tribes besides one nominated member. Before the expiry of the period of the Assembly, the President by a Proclamation issued on the 31st January 1976, under article 356 of the Constitution, dissolved the Fifth Assembly and imposed President's Rule for the first time in Tamil Nadu.

After the General Elections held in June 1977, the Sixth Assembly was constituted on the 30th June 1977. It consisted of 234 territorial constituencies as delimited in the order of Delimitation Commission No.31, dated 1st January 1975 with reference to 1971 Census population figures, of which 42 seats were reserved for the Scheduled Castes and 2 seats reserved for Scheduled Tribes. Before the expiry of the period of Assembly, the President by a Proclamation issued on the 17th February 1980 under Article 356 of the Constitution, dissolved the Sixth Assembly and imposed President's Rule in Tamil Nadu.

During the year 1979, '157. Uppiliapuram General Constituency' was converted into '157. Uppiliapuram (S.T) Constituency' by way of an amendment to the Delimitation of Parliamentary and Assembly constituencies Order, 1976 (Without altering the extent of any constituency given in such order).

The Seventh Assembly was constituted on the 9th June 1980 after the General Elections held in May 1980 for the constituencies delimited on the basis of Census Population of 1971. It consisted of 234 Assembly Constituencies out of which forty-two seats were reserved for Scheduled Castes and three seats for Scheduled Tribes.

The Eighth Assembly was constituted on the 16th January 1985 after the General Elections held on the 24th December 1984. Before the expiry of the period of Assembly, the President by a proclamation issued on the 30th January 1988, under Article 356 of the Constitution dissolved the Eighth Tamil Nadu Legislative Assembly and imposed President's Rule in Tamil Nadu.

During the term of Eighth Assembly, a Government resolution seeking to abolish the Legislative Council was moved and adopted by the House on the 14th May 1986.

Thereafter, Tamil Nadu Legislative Council (Abolition) Bill, 1986 was passed by both the Houses of Parliament and received the assent of the President on the 30th August 1986. The Act came into force on the 1st November 1986. The Tamil Nadu Legislative Council was thus abolished with effect from the 1st November 1986.

The bi-cameral Legislature established in 1937 under the Government of India Act, 1935 has become a unicameral Legislature in Tamil Nadu from the 1st November 1986 onwards.

The Ninth Tamil Nadu Legislative Assembly was constituted on the 27th January 1989 after the General Elections held on the 21st January 1989. Before the expiry of the term of the Assembly, the President by a Proclamation issued on the 30th January 1991, under Article 356 of the Constitution of India dissolved the Ninth Tamil Nadu Legislative Assembly and imposed President's Rule in Tamil Nadu.

During the term of the Ninth Assembly a Government Resolution seeking the revival of the Tamil Nadu Legislative Council was moved and adopted by the House on the 20th February 1989.

Thereafter, Legislative Council Bill, 1990, seeking the creation of Legislative Council of the Tamil Nadu and Andhra Pradesh was introduced in Rajya Sabha on the 10th May 1990 and was considered and passed by the Rajya Sabha on the 28th May 1990. But the Bill could not be passed by the Lok Sabha.

The Tenth Tamil Nadu Legislative Assembly was constituted on the 24th June 1991 after the General Elections held on the 15th June 1991. The First Meeting of the First Session of the Tenth Legislative Assembly commenced on the 1st July 1991 and therefore its term would have expired on the 30th June 1996. But in as much as the General Elections to the Eleventh Tamil Nadu Assembly had been held on the 27th April 1996 and 2nd May 1996, the Tenth Assembly was dissolved on the Forenoon of 13th May 1996 by the Governor.

During the term of the Tenth Assembly, a Government Resolution was adopted in the Assembly on the 4th October 1991 to rescind the Resolution passed on the 20th February 1989 for the revival of the Legislative Council in the State of Tamil Nadu.

The Eleventh Tamil Nadu Legislative Assembly was constituted on the 13th May 1996 after the General Elections held on the 27th April 1996 and 2nd May 1996. The First meeting of the First Session of the Eleventh Tamil Nadu Legislative Assembly commenced on the 22nd May 1996 and the term would obviously expire on 21st May 2001. But in-as much as the General Elections to the Twelfth Tamil Nadu Legislative Assembly had been held on 10th May 2001 the Eleventh Tamil Nadu Legislative Assembly was dissolved on the 14th May 2001, by the Governor.

During the term of the Eleventh Assembly a Government Resolution was moved and adopted in the Assembly on 26th July, 1996 seeking creation of a Legislative Council in the Tamil Nadu State.

DETAILS OF TERMS OF SUCCESSIVE LEGISLATIVE ASSEMBLIES CONSTITUTED UNDER THE CONSTITUTION OF INDIA.

After coming into force of the Constitution of India on the 26th January, 1950, the First elected Assembly was constituted on the 1st March 1952. The details such as the dates and months during which General Elections held, the dates of Constitution, the dates of First Meeting, dates of dissolution and duration

of each Assembly since 1952 are given below:-

<i>Number of Assembly</i>	<i>Duration</i>	<i>Date of polling.</i>	<i>Date of Constitution</i>	<i>Date of Council of Ministers sworn in.</i>	<i>Date of Commence-ment of First session.</i>	<i>Date of Dissolu-tion</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1 First Assembly	1952-57	2nd,5th, 8th, 9th, 11th, 12th, 16th, 21st, and 25th January 1952. (9 days)	1-3-1952	10-4-1952	3-5-1952	31-3-1957
2 Second Assembly	1957-62	1st, 4th, 6th, 8th and 11th March 1957 (5 days)	1-4-1957	13-4-1957	29-4-1957	1-3-1962
3 Third Assembly	1962-67	17th, 19th, 21st and 24th February 1962. (4 days.)	3-3-1962	15-3-1962	29-3-1962	28-2-1967
4 Fourth Assembly	1967-71	5th, 18th and 21st February 1967 (3 days)	1-3-1967	6-3-1967	15-3-1967	5-1-1971
5 Fifth Assembly	1971-76	1st, 4th and 7th March 1971 (3 days)	15-3-1971	15-3-1971	22-3-1971	31-1-1976
6 Sixth Assembly	1977-80	12th and 14th June 1977 (2 days)	30-6-1977	30-6-1977	4-7-1977	17-2-1980
7 Seventh Assembly	1980-84	28th and 31st May 1980 (2days)	9-6-1980	9-6-1980	19-6-1980	15-11-1984
8 Eighth Assembly	1985-88	24th December 1984 (One day)	16-1-1985	10-2-1985	25-2-1985	30-1-1988
9 Ninth Assembly	1989-91	21st January 1989 (One day)	27-1-1989	27-1-1989	6-2-1989	30-1-1991
10 Tenth Assembly	1991-96	15th June 1991 (One day)	24-6-1991	24-6-1991	1-7-1991	13-5-1996
11 Eleventh Assembly	1996-2001	22nd April 1996 and 2nd May 1996 (Two days)	13-5-1996	13-5-1996	22-5-1996	14-5-2001

CHAPTER-II

TAMIL NADU STATE AND TAMIL NADU LEGISLATIVE ASSEMBLY

The State of Tamil Nadu is one of the 28 States of the Indian Republic bounded on the North by the State of Andhra Pradesh and Karnataka, on the East by the Bay of Bengal, on the South by the Indian Ocean and on the West by the Kerala State. It has an area of 1,30,058 square kilometers with an estimated population of 6,21,10,839 according to 2001 census interim report. It presently comprises of 30 Revenue Districts.

During the period under review, the Government has reorganised some Districts and formed five new Districts, viz. Rajaji District with Headquarters at Namakkal, M.G.R. District with Headquarters at Tiruvallur, Vaigai Veeran Azhagamuthu District with Headquarters at Theni and Tiruvarur-A. T. Panneerselvam District with Headquarters at Tiruvarur with effect from 25-7-1996 and the Ariyalur District with Headquarters at Ariyalur with effect from 1-1-2001.

The details of reorganisation of Districts are as follows:-

The Salem District was bifurcated into Salem District with Headquarters at Salem and Rajaji District with Headquarters at Namakkal.

The Chengalpattu-M.G.R. District was bifurcated into Anna District with Headquarters at Kancheepuram and M.G.R. District with Headquarters at Tiruvallur.

The Madurai District was bifurcated into Madurai District with Headquarters at Madurai and Veeran-Azhagamuthu Vaigai District with Headquarters at Theni.

The Thanjavur and Nagapattinam-Quaid-e-Milleth District had been reorganised and bifurcated into Thanjavur District with Headquarters at Thanjavur, Nagapattinam-Quaid-e-Milleth District with Headquarters at Nagapattinam and A.T. Panneerselvam District with Headquarters at Tiruvarur.

The Perambalur District was bifurcated into Perambalur District with Headquarters at Perambalur and the Ariyalur District with Headquarters at Ariyalur.

In 1996, the Government re-named the 'Dindigul Anna District' as 'Mannar Thirumalai District', 'Nagapattinam-Quaid-e-Milleth District' as 'Nagai-Quaid-e-Milleth District', 'A. T. Panneerselvam District' as 'Thiruvarur A. T. Panneerselvam District', 'Mannar Thirumalai District' as 'Dindigul Mannar Thirumalai District', 'Dheeran Chinnamalai Karur District' as 'Karur-Dheeran Chinnamalai District', 'Veeran Azhagamuthu Vaigai District' as 'Vaigai-Veeran Azhagamuthu District' and 'Pasumpon Muthuramalinga Thevar District' as 'Pasumpon-Muthuramalinga Thevar District'.

On the 1st July, 1997, the Government issued orders for effecting changes in the names of the following Districts as noted against each of them:—

<i>S.No.</i>	<i>Existing Name of the District</i>	<i>Name of the District after change</i>
1.	Anna District	Kancheepuram District
2.	M.G.R. District	Thiruvallur District
3.	North Arcot Ambedkar District	Vellore District
4.	Thiruvannamalai Sambuvarayar District	Thiruvannamalai District
5.	South Arcot Vallalar District	Cuddalore District
6.	Villupuram Ramasamy	Villupuram District Padayatchiar District
7.	Thiruvarur-A.T.	Thiruvarur District Panneerselvam District
8.	Nagai-Quaid-e-Milleth District	Nagapattinam District
9.	Tiruchirappalli-Perumbidugu	Tiruchirappalli District Mutharayar District
10.	Karur-Dheeran Chinnamalai District	Karur District
11.	Perambalur- Thiruvalluvar District	Perambalur District

12.	Vaigai-Veeran Azhagamuthu District	Theni District
13.	Dindigul-Mannar Thirumalai District	Dindigul District
14.	Pasumpon Muthuramalinga Thevar District	Sivaganga District
15.	Kamarajar District	Virudhunagar District
16.	Tirunelveli-Kattabomman District	Tirunelveli District
17.	Chidambaranar District	Toothukudi District
18.	Rajaji District	Namakkal District
19.	Periyar District	Erode District

At present, the Tamil Nadu Legislature consists of the Governor and the Legislative Assembly. The Legislative Assembly is comprised of 234 elected Members and one nominated Member.

CHAPTER - III

GENERAL ELECTIONS 1996 AND BYE-ELECTIONS**(1) General Elections**

The General Election to the Eleventh Tamil Nadu Legislative Assembly was held on the 27th April, 1996 and 2nd May, 1996. This was the third time that the Tamil Nadu witnessed two days poll.

The Eleventh General Elections to the Tamil Nadu Legislative Assembly was conducted on the basis of Constituencies delimited in the Delimitation Order, 1976. Out of the 234 Assembly Constituencies, 42 Constituencies were reserved for Scheduled Castes and 3 for Scheduled Tribes. Out of 234 Assembly Constituencies, only 233 Constituencies went to poll in two batches i.e. 150 Assembly Constituencies on 27th April, 1996 and the remaining 83 Assembly Constituencies on the 2nd May, 1996. Considering the large number of Contestants, viz 1033, the poll to 118. Modakurichi Assembly Constituency was postponed to 1st June, 1996 (Saturday).

The Governor's Notification under sub-section (2) of section 15 of the Representation of the People Act, 1951 calling upon the Constituencies to elect members to the Eleventh Legislative Assembly was published in the *Tamil Nadu Government Gazette* Extraordinary, dated the 27th March, 1996.

The programme fixed by the Election Commission for holding General Election was as follows:

(a) Date of issue of Notification by the Governor under Section 15(2) of the Representation of People Act, 1951 Calling upon the Constituencies to elect Members.	27th March, 1996 (Wednesday)
(b) Last date for filing nomination	3rd April, 1996 (Wednesday)
(c) Date of Scrutiny of nomination	4th April, 1996 (Thursday)
(d) Last date for withdrawal of Candidates	6th April, 1996 (Saturday)

(e) Date of Poll	27th April, 1996 (Saturday) and 2nd May, 1996 (Thursday)
(f) Date before which election Process should be completed	14th May, 1996 (Tuesday)

The Poll hours were fixed from 7.00 A.M to 5.00 P.M.

After the General Election was over, the notification under section 73 of the Representation of the People Act, 1951 constituting the new Tamil Nadu Legislative Assembly was issued by the Election Commission on the 13th May, 1996. The Eleventh Tamil Nadu Legislative Assembly was, therefore, deemed to be constituted with effect from the 13th May, 1996.

Election to Modakurichi Constituency had been postponed to 1st June, 1996 on account of having made special arrangements for conducting the election where more than 1000 candidates contested the election. The poll hours were also increased for two more hours for the convenience of the voters to exercise their franchise viz., from 7.00 A.M. to 7.00 P.M.

Under Article 333 of the Constitution of India, the Governor of Tamil Nadu nominated Thrumathi Anne D' Monte belonging to the Anglo-Indian Community as a Member of the Tamil Nadu Legislative Assembly and the relevant notification was published in an Extraordinary issue of the *Tamil Nadu Government Gazette*, dated the 26th June, 1996. [G.O.Ms.No. 650, Public (Election III) Department, dated 26th June, 1996] with this, the entire process of filling up of all the 235 seats including the nomination of members belonging to the Anglo-Indian Community to Tamil Nadu Legislative Assembly was completed.

For the 234 Assembly Constituencies, 8297 persons (8026 Men and 271 women) filed their nominations. At the time of Scrutiny, the nomination of 411 candidates (394 Men and 17 Women) were rejected. Of the 7886 validly nominated candidates, 2853 (2763 Men and 90 Women) withdrew their candidatures in time leaving 5017 candidates (4861 Men and 156 Women) in the fray. All the 234 seats were contested and the details in regard to the names of political parties and number of seats contested, elected, votes secured,

Percentage of votes secured by each party and number of candidates who forfeited their deposits are given below :

Serial No. and Name of the Political Party (1)	No. of seats contested (2)	No. of seats won (3)	No. of Votes secured (4)	Percentage to total valid votes (5)	Forfeiture deposits (6)
1. Dravida Munnetra Kazhagam	182**	173**	1,14,23,380	42.07	..
2. Tamil Maanila Congress (Moopanar)	40	39	25,26,474	9.30	..
3. Communist Party of India	11	8	5,75,570	2.12	..
4. All India Anna Dravida Munnetra Kazhagam	168	4	58,31,383	21.47	2
5. Pattali Makkal Katchi	116	4	10,42,333	3.84	99
6. All India Forward Bloc	1	1	75,324	0.28	..
7. Communist Party of India (Marxist)	40	1	4,56,172	1.68	35
8. Bharathiya Janatha Party	145	1	4,92,243	1.81	139
9. Janata Dal	16	1	1,17,801	0.43	14
10. Janata Party	50	1	1,50,134	0.55	47
11. All India Indira Congress (Tiwari)	45	..	2,05,222	0.76	45
12. Indian National Congress	65	..	15,28,060	5.63	15
13. Samata Party	14	..	2,102	0.01	14
14. Marumalarchi Dravida Munnetra Kazhagam	178	..	15,72,750	5.79	169
15. All India Democratic People Federation	1	..	75	0.00	1
16. All India Vakkalar Munnetra Kalagam	3	..	366	0.00	3
17. Ambedkar Puratchikara Makkal Katchi	1	..	137	0.00	1
18. Anaithinthiya Tamizhaga Munnetra Kazhagam	19	..	5,557	0.02	19
19. Bharatha Makkal Congress	1	..	52	..	1
20. Bahujan Samaj Party	11	..	16,700	0.06	11

Serial No. and Name of the Political Party (1)	No. of seats contested (2)	No. of seats won (3)	No. of Votes secured (4)	Percentage to total valid votes (5)	Forfeiture deposits (6)
21. Communist Party of India (Marxist Leninist) (Liberation)	10	..	11,747	0.04	10
22. Human Rights Party of India	2	..	55,019	0.20	1
23. Indian Congress (Socialist)	6	..	2,203	0.01	6
24. Kaivinaigner Munnetra Kazhagam	7	..	12,800	0.05	7
25. Marxist Engelist Leninist Proletariat Health Commune	1	..	75	..	1
26. M.G.R. Kazhagam	2	..	980	..	2
27. M.G.R. Munnani	1	..	7,099	0.03	1
28. Mahabharath Mahajan Sabha	1	..	64	..	1
29. Makkal Sakthi Eyakkam	1	..	70	..	1
30. Republican Party of India	5	..	14,847	0.05	5
31. Republican Party of India (Sivaraj)	2	..	283	..	2
32. Shivsena	13	..	2,444	0.01	13
33. Tharasu Makkal Mandram	1	..	87	..	1
34. Tamilaga Janata	3	..	1,357	..	3
35. Tamil Nadu Hindu Vellalar Youth Kazhagam	1	..	33	..	1
36. Tamil Nadu Kamaraj Makkal Iyakkam	1	..	99	..	1
37. Tamil Nadu Makkal Congress	2	..	127	..	2
38. Tamizhar Party	1	..	52	..	1
39. United Communist Party of India	1	..	11,717	0.04	1
40. Independent	3849	1	10,11,783	3.73	3839

**Inclusive of contestants from Modakurichi Assembly Constituency.

A Maximum number of persons filed their nomination was 1088 in 118. Modakurichi Assembly Constituency and the minimum number was 10 persons in 177. Thiruthuraipoondi (S.C.) Assembly Constituency.

The maximum number of contestants was 1033 from 118. Modakurichi Assembly Constituency. The minimum number was 3 candidates from 181. Orathanad Assembly Constituency.

Out of 5017 candidates contested, 156 were women. The Party-wise figures of women candidates contested were as follows:

Dravida Munnetra Kazhagam	..	9
Tamil Maanila Congress (Moopanar)	..	3
All India Anna Dravida Munnetra Kazhagam	..	7
Pattali Makkal Katchi	..	3
Communist Party of India (Marxist)	..	5
Bharathiya Janatha Party	..	6
Janata Party	..	2
All India Indira Congress (Tiwari)	..	1
Indian National Congress	..	3
Marumalarchi Dravida Munnetra Kazhagam	..	4
All India Vakkalar Munnetra Kazhagam	..	1
Bahujan Samaj Party	..	1
Communist Party of India (Marxist Leninist) (Liberation)	..	1
Independents	..	110

Out of the total electorate 4,24,86,212 in the State, 2,84,38,885 persons actually exercised their franchise and the percentage of votes worked out to 66.95%. The total number of valid votes polled was 2,71,54,721.

The largest number of valid votes was polled in 18. Villivakkam Assembly Constituency. The number of valid votes 2,76,880. The lowest number of valid votes polled was in 2. Harbour Assembly Constituency. The number was 55,638.

Out of 235 elected/nominated members of the Assembly, 12 were women. The party-wise figure of women members are as follows:

Dravida Munnetra Kazhagam	..	8
Tamil Mannila Congress (Moopanar) and Nominated Member	..	3 1 (One)

Thiru J.M. Haroon Rasheed was declared elected with a largest margin of 1,47,747 in 18. Villivakkam Assembly Constituency which was the largest margin among the successful candidates. The lowest margin was in 83. Pennagaram Assembly Constituency where Thiru G.K. Mani was declared elected by a margin of 406 votes.

The details showing the names of the Political Parties and the number of seats contested, won, number of seats reserved for Scheduled Caste and Scheduled Tribes and number of women members elected in the last Ten General Elections held from 1952 to 1991 are given in Section II, Table No.1 (*Vide* page No. 413)

Classification of elected members according to the age group is as follows:—

Age Group	No. of Members
25-34	24
35-44	73
45-54	85
55-64	43
65-74	9
<i>Total</i>	<u>234</u>

Thiru S. Ravi Sankar, Dravida Munnetra Kazhagam whose date of birth is 31st May, 1969 was the youngest Member and Prof. K. Anbazhagan,

Dravida Munnetra Kazhagam whose date of birth is on 19th December, 1922 was the eldest of the member elected.

Educational Qualification attained by the elected/nominated members are as follows:

School Education	..	41
S.S.L.C. and Matriculation	..	51
Intermediate, P.U.C., Plus-2 and Under Graduates	..	36
Graduates	..	36
Post Graduates	..	12
Engineering Graduates	..	2
Diploma Holders	..	6
Teacher's Training	..	7
Law Graduates	..	30
Medical	..	11
Homeopathy Medical	..	1
Ph.D.	..	2
Total	..	235

The Party position in the Eleventh Tamil Nadu Legislative Assembly on the eve of declaration of results of General Elections by the Returning Officers, i.e. 8th May, 1996, 9th May, 1996, 10th May, 1996 and 11th May, 1996 and the subsequent changes occurred till the date of dissolution on the 14-05-2001 are given in Section II, Table No.II (*Vide* Page No. 420)

The List of Members of the Eleventh Assembly during 1996-2001 together with their Constituencies and party affiliation are given, Section II, Table III (*Vide* page No. 444)

(2) Bye-Elections to Tamil Nadu Legislative Assembly

During the period under Review, eight Bye-elections were held to the Legislative Assembly during February 1997, February 1998, October 1999 and February 2000.

Thiru Mari Ayaa was elected from Pudukkottai Constituency in the Bye-election held on 09-02-1997 due to the vacancy caused on the death of Thiru A. Periyannan.

Thiru M. Ranganathan was elected from Coonoor Constituency in the Bye-election held on 22-02-1998 due to the vacancy caused on the demise of Thiru N. Thangavel.

Thiru Thangam Thennarasu was elected from Arupukkottai Constituency in the By-election held on 22-02-1988 due to the vacancy caused on the death of Thiru V. Thangapandian.

Thiru J. Hemachandran was elected from Thiruvattar Constituency in the Bye-election held on 05-09-1999 due to the vacancy caused on the death of Dr. V. Alban.

Thiru R. Viswanathan was elected from Natham Assembly Constituency in the Bye-election held on 11-09-1999 due to the vacancy caused on the death of Thiru Andi Ambalam.

Thiru Anbil Periasamy was elected from Trichy-2 Assembly Constituency in the Bye-election held on 17-02-2000 due to the vacancy caused on the death of Thiru Anbil Poyyamozi.

Thiru C. Anbarasan was elected from Arantangi Assembly Constituency in the Bye-election held on 17th February, 2000 due to the resignation of Thiru S. Thirunavukkarasu on his election to Lok Sabha.

Thiru V.C. Shanmugam was elected from Nellikuppam Assembly Constituency in the By-elections held on 17th February, 2000 due to the vacancy caused on the death of Thiru A. Mani.

Of the 15 vacancies occurred in the Tamil Nadu Legislative Assembly during the above term only 8 vacancies had been filled up. The details regarding the

names of Members whose seats become vacant, the cause and date of vacancy and details of Bye-elections etc., are given below:

<i>Sl. No.</i>	<i>Constituency and Name of the Members whose seat has become vacant.</i>	<i>Cause and date of Vacancy.</i>	<i>Name of the Members elected to fill the vacancy and date of declaration.</i>
1.	Pudukkottai Thiru A. Periyannan	expired 15-11-1996	Thiru Mari Ayya 11-02-1997
2.	Coonoor Thiru N. Thangavel	expired 08-07-1997	Thiru M. Ranganathan 02-03-1998
3.	Aruppukottai Thiru V. Thangapandian	expired 31-07-1997	Thiru Thangam Thennarasu 02-03-1998
4.	Thiruvattar Dr.V. Alban	expired 18-03-1999	Thiru J. Hemachandran 06-10-1999
5.	Nattam Thiru Andi Ambalam	expired 28-03-1999	Thiru R. Viswanathan 06-10-1999
6.	Trichy-2 Thiru Anbil Poyyamozhi	expired 28-08-1999	Thiru Anbil Periyasamy 29-02-2000
7.	Aranthangi Thiru S. Thirunavukkarasu	Resigned 15-10-1999	Thiru C. Anbarasan 25-02-2000
8.	Nellikuppam Thiru A. Mani	expired 11-11-1999	Thiru V.C. Shanmugam 25-02-2000
9.	Thiruporur Thiru G. Chokkalingam	expired 20-04-2000	Not filled
10.	Sivakasi Thiru R. Chokkar	Resigned 01-06-2000	Not filled

<i>Sl. No.</i>	<i>Constituency and Name of the Members whose seat has become vacant.</i>	<i>Cause and date of Vacancy.</i>	<i>Name of the Members elected to fill the vacancy and date of declaration.</i>
11.	Aranthangi Thiru C. Anbarasan	expired 29-06-2000	Not filled
12.	Thirumangalam Thiru M. Muthuramalingam	disqualified with effect from 27-06-2000	Not filled
13.	Triplicane Nanjil K. Manoharan	expired 01-08-2000	Not filled
14.	Usilampatti Thiru P.N. Vallarasu	expired 21-10-2000	Not filled
15.	Myladuthurai Thiru M.M.S. Abul Hassan	exp ired 19-01-2001	Not filled

CHAPTER IV
THE GOVERNOR AND THE CABINET

THE GOVERNOR

Article 153 of the Constitution of India lays down that there shall be a Governor for each State and he/she is appointed by the President by warrant under his hand and seal as provided in Article 155.

The Governor holds office during the pleasure of the President. The term of office of the Governor is five years from the date on which he enters upon his office and continues after that period till his/her successor enters upon his office.

Dr. M. Channa Reddy who was the Governor of Tamil Nadu during the period of Tenth Assembly passed away on 2-12-1996 while in office.

Thiru Krishan Kant was appointed as Governor in-charge of Tamil Nadu. He assumed charge on the 2nd December 1996 and continued till 25th January, 1997 F.N.

Justice Selvi M. Fathima Beevi was appointed as the Governor of Tamil Nadu and assumed charge on the 25th January, 1997 A.N. and continued as Governor during the period under Review.

However, during the period of her absence on pilgrimage to Haj from 26-2-2001 to 15-3-2001, Dr. C. Rengarajan assumed charge as the Governor of Tamil Nadu.

THE CABINET

Clause (1) of Article 154 of the Constitution of India provides that the executive powers of the State shall be vested in the Governor and shall be exercised by him either directly or through officers subordinate to him in accordance with the Constitution. Article 163 of the Constitution lays down that there shall be a Council of Ministers with the Chief Minister as the head to aid and advise the Governor in the exercise of his function. The Chief Minister is appointed by the Governor and the other Ministers are appointed by the Governor on the advice of the Chief Minister as provided in clause (1) of Article 164 of the Constitution of India.

After the General Elections held on 27th April, 1996 and the 2nd May, 1996, the Governor appointed Kalaingar M. Karunanidhi, as Chief Minister to head the new Government with effect from the 13th May, 1996 F.N. The Governor on the advice of the Chief Minister appointed Twenty-five more Ministers on the same day.

The names of the Ministers with their portfolios are given below:-

- | | |
|--|---|
| 1. Dr. M. Karunanidhi,
Chief Minister.
C.M. | Public, General Administration, Indian Administrative Service, District Revenue Officers, Home, Finance, Planning, Industries, Prohibition and Excise and Commercial Taxes. |
| 2. Prof. K. Anbazhagan,
Minister for Education.
M (Edn.) | Education, including Technical Education, Legislature, Elections, Electronic Science and Technology, Sports and Youth Service Corps and Ex-Servicemen. |
| 3. Thiru Arcot N. Veerasamy,
Minister for Health and Electricity. M (H & E) | Health, Medical Education and Family Welfare and Electricity. |
| 4. Thiru Nanjil K. Manoharan,
Minister for Revenue. | Revenue, Board of Revenue, District Revenue Establishment and Deputy Collectors. |
| 5. Thiru Ko. Si. Mani,
Minister for Rural Development and Local Administration.
M (RD & LA) | Municipal Administration, Community Development, Panchayats, Panchayat Unions and Rural Indebtedness and Urban and Rural Water Supply. |
| 6. Thiru Veerapandi S. Arumugam,
Minister for Agriculture.
M (A) | Agriculture, Agricultural Engineering, Agro Service Co-operatives, Horticulture, Sugarcane Cess and Sugarcane Development. |
| 7. Thiru Duraimurugan,
Minister for Public Works.
M (PW) | Public Works, Irrigation including Minor Irrigation and Programme Works. |

8. **Dr. Ponmudi (alias) Deivasigamani,** Minister for Transport. M (T) Transport, Nationalised Transport, Motor Vehicles Act, Ports and Highways and Madras Metropolitan Development Authority.
9. **Dr. M. Thamizhkudimagan,** Minister for Tamil Official Language and Tamil Culture. M (TOL & TC) Tamil Official Language and Tamil Culture.
10. **Thiru K.N. Nehru,** Minister for Food and Public Distribution System M(Food & PDS) Food, Price Control and Civil Supplies and Public Distribution System.
11. **Thiru K. Sundaram,** Minister for Milk. M (Milk) Milk and Dairy Development, Slum Clearance and Accommodation Control.
12. **Thiru A. Rehman Khan,** Minister for Labour. M (Lr.) Labour, Census, Employment and Training, Iron and Steel Control, Newsprint Control and Wakf.
13. **Thiru Aladi Aruna,** Minister for Law. M (L) Law, Courts, Prisons, Legislation on Weights and Measures, Registration of Companies, Debt Relief including Legislation on Money lending and Legislation on Chits.
14. **Thiru V. Thangapandian,** Minister for Co-operation. M (C) Co-operation and Statistics.
15. **Thiru N.K.K. Periasamy,** Minister for Handlooms M (H) Handlooms, Textiles and Environmental Pollution Control.
16. **Thiru M.R.K. Panneerselvam,** Minister for Backward Classes. M (B.C.) Backward Classes, Most Backward Classes and Denotified Communities, Indian Overseas, Refugees and Evacuees.
17. **Thiru Pongalur N. Palanisamy,** Minister for Forest and Animal Husbandry. M (F & A.H.) Forest, Cinchona and Animal Husbandry.

18. **Thiru K. Pitchandi,** Minister for Housing. M (Housing) Housing, Rural Housing Development, Town Planning and Urban.
19. **Thiru I. Periasamy,** Minister for Rural Industries and Registration. M (R.I. & Regn.) Rural Industries including Village and Cottage Industries, Registration and Stamp Act and Nutritious Meals.
20. **Thiru V. Mullaivendan,** Minister for Information and Publicity. M (I & P) Information and Publicity, Film Technology and Cinematography Act.
21. **Pulavar Senguttuvan,** Minister for Hindu Religious and Charitable Endowments. M (H.R. & C.E.) Hindu Religious and Charitable Endowments.
22. **Tmt. S.P. Sargunam,** Minister for Social Welfare. M (S.W.) Social Welfare including Women's and Children's Welfare, Beggars Home, Orphanages and Correctional Administration.
23. **Thiru Samayanallur S. Selvaraj,** Minister for Adi Dravidar Welfare. M (A.D.W.) Adi Dravidar Welfare, Hill Tribes and Bonded Labour.
24. **Thiru N. Suresh Rajan,** Minister for Tourism. M(Tourism) Tourism and Tourism Development Corporation.
25. **Thiru Andhiyur Selvarasu,** Minister for Khadi and Printing. M (K & P) Khadi Board, Bhoodan and Gramadan, Stationery and Printing and Government Press.
26. **Tmt. S. Jenefer Chandran,** Minister for Fisheries. M (Fisheries) Fisheries and Fisheries Development Corporation.

The subject, "Women's and Children's Welfare and Beggars Home" dealt with by Minister for Social Welfare was allocated to the Minister for Fisheries with effect from 22-6-1996.

The subject, "Minorities Welfare" was allocated to the Chief Minister with effect from 27-6-1996.

The subject, "Passports" was allocated to the Chief Minister with effect from 10-7-1996.

The subject, "Integrated Child Development Services Scheme" dealt with by the Minister for Rural Industries and Registration was allocated to the Minister for Social Welfare with effect from 7th August, 1996.

The designation of Thiru Samayanallur S. Selvarasu, Minister for Adi Dravidar Welfare was re-designated as Minister for Adi Dravidar and Tribal Welfare, with effect from 12th August, 1996.

The subjects "Co-operation and Statistics" dealt with by Thiru V. Thangapandian were allocated to Thiru K.N. Nehru, Minister for Food and Public Distribution System with effect from the 22nd January, 1997 and re-designated as Minister for Food, Public Distribution System and Co-operation.

The subject, "Commercial Taxes" dealt with by the Chief Minister was assigned to Thiru V. Thangapandian, Minister for Co-operation with effect from the 22nd January, 1997. Consequently he was re-designated as Minister for Commercial Taxes.

The subject, "Hindu Religious and Charitable Endowments" till then looked after by the Pulavar Senguttuvan, Minister for Hindu Religious and Charitable Endowments was allocated to Dr. M. Thamizhkudimagan, Minister for Tamil Official Language and Tamil Culture with effect from 10-6-1997. He was re-designated as Minister for Tamil Official Language, Tamil Culture, Hindu Religious and Charitable Endowments.

The subject, "Stationery and Printing and Government Press" dealt with by Thiru Andhiyur P. Selvarasu, Minister for Khadi and Printing was allocated to Thiru Pongalur N. Palanisamy, Minister for Forest and Animal Husbandry with effect from the 10th June, 1997. He was re-designated as Minister for Forest and Printing.

The subject, "Animal Husbandry" dealt with by Thiru Pongalur N. Palanisamy was allocated to Pulavar Senguttuvan. Consequently, the designation of Pulavar Senguttuvan was re-designated as Minister for Animal

Husbandry and that of Andhiyur P. Selvarasu as Minister for Khadi with effect from 10th June, 1997.

Consequent on the re-allocation of subjects, the subjects distributed among the Ministers with effect from the 11th June, 1997 are given below:—

- | | |
|---|---|
| 1. Dr. M. Karunanidhi,
Chief Minister,
C.M. | Public, General Administration, Indian Administrative Service, District Revenue Officers, Home, Finance, Planning, Industries, Prohibition and Excise/Minorities Welfare and Passports. |
| 2. Prof. K. Anbazhagan,
Minister for Education,
M (Edn). | Education, including Technical Education, Legislature, Elections, Electronics Science and Technology, Sports and Youth Service Corps. and Ex-Servicemen. |
| 3. Thiru Arcot N. Veerasamy,
Minister for Health and
Electricity M (H & E). | Health, Medical Education and Family Welfare and Electricity. |
| 4. Thiru Nanjil K. Manoharan,
Minister for Revenue.
M (R). | Revenue, Board of Revenue, District Revenue Establishment and Deputy Collectors. |
| 5. Thiru Ko. Si. Mani,
Minister for Rural Development,
and Local Administration,
M (RD & LA). | Municipal Administration, Community Development Panchayats, Panchayat Unions and Rural Indebtedness and Urban and Rural Water Supply. |
| 6. Thiru Veerapandi S. Arumugam,
Minister for Agriculture,
M (A). | Agriculture, Agricultural Engineering, Agro Service Co-operatives, Horticulture, Sugarcane Cess and Sugarcane Development. |
| 7. Thiru Duraimurugan,
Minister for Public Works,
M (PW). | Public Works, Irrigation including Minor Irrigation and Programme Works. |

8. **Dr. K. Ponmudi**,
Minister for Transport,
M (T). Transport, Nationalised Transport,
Motor Vehicles Act, Ports and
Highways and Chennai Metropolitan
Development Authority.
9. **Dr. M. Thamizhkudimagan**,
Minister for Tamil Official
Language and Tamil Culture
Hindu Religious and Charitable
Endowments.
M(TOL, TC & HR & CE). Tamil Official Language and Tamil
Culture, Hindu Religious and
Charitable Endowments.
10. **Thiru K.N. Nehru**,
Minister for Food, Public
Distribution System and
Co-operation.
M (Food, PDS & Co-op.) Food, Price Control and Civil
Supplies and Public Distribution
System, Co-operation and Statistics.
11. **Thiru K. Sundaram**,
Minister for Milk.
M (Milk) Milk and Dairy Development, Slum
Clearance and Accommodation
Control.
12. **Thiru A. Rahman Khan**,
Minister for Labour.
M (Lr.) Labour, Census, Employment and
Training, Iron and Steel Control,
Newsprint Control and Wakf.
13. **Thiru Aladi Aruna**,
Minister for Law.
M (L). Law, Courts, Prisons, Legislation on
Weights and Measures, Registration
of Companies, Debt Relief including
Legislation on Money lending and
Legislation on Chits.
14. **Thiru V. Thangapandian**,
Minister for Commercial Taxes
M (CT) Commercial Taxes.
15. **Thiru N.K.K. Periasamy**,
Minister for Handlooms. M (H) Handlooms, Textiles and
Environmental Pollution Control.
16. **Thiru M.R.K. Panneerselvam**,
Minister for Backward Classes.
M (B.C.) Backward Classes, Most Backward
Classes and Denotified Communities,
Indian Overseas, Refugees and
Evacuees.

17. **Thiru Pongalur N. Palanisamy**,
Minister for Forest and
Printing. M(F & P.) Forest, Cinchona, Stationery and
Printing and Government Press.
18. **Thiru K. Pitchandi**,
Minister for Housing
M(Housing) Housing, Rural Housing Development,
Town Planning and Urban Development.
19. **Thiru I. Periasamy**,
Minister for Rural Industries
and Registration.
M (R.I. & Regn.) Rural Industries including Village and
Cottage Industries, Registration and
Stamp Act and Nutritious Meals.
20. **Thiru V. Mullaivendan**,
Minister for Information and
Publicity. M (I & P) Information and Publicity, Film
Technology and Cinematography Act.
21. **Pulavar Senguttuvan**,
Minister for Animal Husbandry
M(A.H.) Animal Husbandry.
22. **Tmt. S.P. Sarkuna Pandian**,
Minister for Social Welfare
M (S.W.) Social Welfare including Women's and
Children's Welfare, Beggars Homes,
Orphanages and Correctional
Administration, Integrated Child
Development and Services Scheme.
23. **Thiru Samayanallur S. Selvarasu**,
Minister for Adi Dravidar and
Tribal Welfare. M (A.D.& T.W.) Adi Dravidar Welfare, Hill Tribes
and Bonded Labour.
24. **Thiru N. Suresh Rajan**,
Minister for Tourism
M (Tourism). Tourism and Tourism Development
Corporation.
25. **Thiru Andhiyur P. Selvarasu**,
Minister for Khadi and Printing.
M(Khadi) Khadi Board, Bhoodan and
Gramdhan.
26. **Tmt. S. Jenefer Chandran**,
Minister for Fisheries
M (Fisheries) Fisheries and Fisheries Development
Corporation.

Consequent on the demise of Thiru V. Thangapandian, Minister for Commercial Taxes on 31-7-1997, the subject dealt with by him namely the Commercial Taxes was allocated to the Chief Minister with effect from 2-8-1997.

During the period of absence of Thiru N.K.K. Periyasamy, Minister for Handlooms, on foreign tour from 3-11-1997 to 22-11-1997 the subject dealt with by him were allocated to Thiru Duraimurugan, Minister for Public Works in addition to the subjects already held by him.

During the period of absence of Thiru Aladi Aruna, Minister for Law, on medical treatment, the subjects dealt with by him were temporarily allocated to Thiru A. Rahman Khan, Minister for Labour in addition to the subjects already held by him.

During the period of absence on medical treatment of Pulavar Senguttuvan, Minister for Animal Husbandry, the subject dealt with by him was temporarily allocated to Thiru Pongalur N. Palanisamy, Minister for Forest and Printing in addition to the subjects already held by him.

Thiru Pasumpon Tha. Kiruttinan was inducted into the Council of Ministers with effect from 26th March, 1998 and the subjects, "Highways and Ports" till then looked after by Dr. K. Ponmudi, Minister for Transport were assigned to him.

Consequent on the appointment of Thiru Pasumpon Tha. Kiruttinan, as Minister for Highways and Ports, the inter-se seniority of the Ministers were refixed with effect from the 26th March, 1998 as follows:

1. **Dr. M. Karunanidhi** Chief Minister.
(C.M.)
2. **Prof. K. Anbazhagan** Minister for Education. M (Edn).
3. **Thiru Arcot N. Veerasamy** Minister for Health and Electricity.
M (H & E)
4. **Thiru Nanjil K. Manoharan** Minister for Revenue.
M (R)

5. **Thiru Ko. Si. Mani.** Minister for Rural Development
and Local Administration.
M (RD & LA)
6. **Thiru Veerapandi S. Arumugam** Minister for Agriculture.
M (A)
7. **Thiru Duraimurugan** Minister for Public Works.
M (PW)
8. **Dr. K. Ponmudi** Minister for Transport.
M (T)
9. **Thiru Pasumpon Tha. Kiruttinan** Minister for Highways.
M (Highways)
10. **Dr. M. Thamizhkudimagan** Minister for Tamil Official Language,
Tamil Culture, Hindu Religious and
Charitable Endowments .
M (TOL, TC & HR & CE)
11. **Thiru K.N. Nehru** Minister for Food, Public
Distribution System and Co-operation.
M (Food, PDS & Co-op.)
12. **Thiru K. Sundaram** Minister for Milk.
M (Milk)
13. **Thiru A. Rahman Khan** Minister for Labour.
M (Lr.)
14. **Thiru Aladi Aruna** Minister for Law.
M (L)
15. **Thiru N.K.K. Periasamy** Minister for Handlooms.
M (H)
16. **Thiru M.R.K. Panneerselvam** Minister for Backward Classes.
M (B.C.)
17. **Thiru Pongalur N. Palanisamy** Minister for Forest and Printing.
M (F & P)

- | | |
|--|---|
| 18. Thiru K. Pitchandi | Minister for Housing.
M (Housing) |
| 19. Thiru I. Periasamy | Minister for Rural Industries and
Registration.
M (R.I.& Regn.) |
| 20. Thiru V. Mullaivendan | Minister for Information and Publicity.
M (I&P) |
| 21. Pulavar Senguttuvan | Minister for Animal Husbandry.
M (A.H.) |
| 22. Tmt. S.P. Sarkuna Pandian | Minister for Social Welfare.
M (S.W.) |
| 23. Thiru Samayanallur S. Selvarasu | Minister for Adi Dravidar and Tribal
Welfare.
M (A.D. & T.W.) |
| 24. Thiru N. Suresh Rajan | Minister for Tourism.
M(Tourism) |
| 25. Thiru Andhiyur P. Selvarasu | Minister for Khadi.
M (Khadi) |
| 26. Tmt. S. Jenefer Chandran | Minister for Fisheries.
M (Fisheries) |

The Subject, 'Environmental Pollution Control' dealt with by Thiru N.K.K. Periasamy was allocated to Thiru Pongalur N. Palanisamy. The subject, "Stationery and Printing and Government Press" till then dealt with by Thiru Pongalur N. Palanisamy was allocated to Thiru V. Mullaivendan. Consequently, Thiru Pongalur N. Palanisamy, Minister for Forest and Printing was re-designated as Minister for Forest and Thiru V. Mullaivendan, Minister for Information and Publicity was redesignated as Minister for Information, Publicity and Printing with effect from 21st November, 1998.

During the period of absence of Kalaigiar M. Karunanidhi, Chief Minister on foreign tour from 3-1-1999 to 9-1-1999, the subjects dealt with by him were allocated to Prof. K. Anbazhagan, Minister for Education.

During the period of absence of Thiru Arcot N. Veerasamy, Minister for Health and Electricity on foreign tour in his private capacity for a period of one week from 3-1-1999, the subjects dealt with by him were allocated to Thiru Duraimurugan, Minister for Public Works.

The subjects, 'Environmental Pollution Control' dealt with by Thiru Pongalur N. Palanisamy, Minister for Forest were allocated to the Chief Minister.

The subject, 'Forest and Cinchona' also dealt with by Thiru Pongalur N. Palanisamy, Minister for Forest was allocated to Thiru Duraimurugan, Minister for Public Works.

The subjects, 'Sports and Youth Service Corps.' till then looked after by Prof. K. Anbazhagan, Minister for Education were allocated to Thiru Pongalur N. Palanisamy.

Consequently, Thiru Duraimurugan, Minister for Public Works was re-designated as Minister for Public Works and Forest and Thiru Pongalur N. Palanisamy, Minister for Forest was re-designated as Minister for Sports and Youth Service Corps. with effect from the 9th December, 1999.

The subject, 'Environmental Pollution Control' dealt with by the Chief Minister was allocated to Thiru Pongalur N. Palanisamy, Minister for Sports and Youth Service Corps. consequently, he was re-designated as Minister for Youth and Pollution Control.

Consequent on the demise of Thiru Nanjil K. Manoharan, Minister for Revenue on 1st August 2000, the subjects dealt with by him were allocated to the Chief Minister with effect from the 1st August, 2000 and thereafter to Thiru A. Rahman Khan, Minister for Labour with effect from 4th August, 2000. He was re-designated as Minister for Revenue.

The subject, "Labour, Census, Employment and Training, Iron and Steel Control and Newsprint Control" till then looked after by Thiru A. Rahman Khan were allocated to Dr. K. Ponmudi with effect from the 4th August 2000 and he was re-designated as Minister for Transport and Labour.

Thiru V. Mullaivendan, Minister for Information and Publicity was relieved of his duties as Minister with effect from the 8th March, 2001.

The subject, "Information and Publicity, Film Technology and Cinematography Act, Stationery and Printing and Government Press" dealt with by Thiru V. Mullaivendan were allocated to Thiru N. Suresh Rajan, Minister for Tourism with effect from the 9th March, 2001. Consequently, he was re-designated as Minister for Information and Tourism.

Dr. M. Thamizhkudimagan, was relieved of from the Council of Ministers with effect from the 1st April, 2001.

The subjects "Tamil Official Language and Tamil Culture" dealt with by Dr. M. Thamizhkudimagan were allocated to Thiru Pasumpon Tha. Kiruttinan, Minister for Highways. Consequently, he was re-designated as Minister for Highways, Tamil Official Language and Tamil Culture.

The subjects, "Hindu Religious and Charitable Endowments" also dealt with by Dr. M. Thamizhkudimagan were allocated to Pulavar Senguttuvan, Minister for Animal Husbandry. Consequently, he was re-designated as Minister for Animal Husbandry, Hindu Religious and Charitable Endowments.

CHAPTER V

LEGISLATIVE ASSEMBLY

(A) Chamber of the House and Galleries :

During the period from 1996-2001 the Tamil Nadu Legislative Assembly continued to meet in the Assembly Chamber at Fort St. George, Chennai-9.

Galleries:

There are four Galleries in the Assembly Chambers viz.,

- (1) Officer's Gallery
- (2) Press Gallery
- (3) Speaker's Gallery
- (4) Visitor's Gallery including Ladies Gallery

During the period under review 1,28,206 visitors witnessed the proceedings of the Assembly. The details in regard to the number of visitors for each session are given separately in Section II-Table No.IV (Page No. 457)

(B) Repairing of the Ceiling of the Assembly Chamber:

Special work relating to the repairing of the Ceiling of the Assembly Chamber was undertaken under Part II-Scheme at an estimated cost of Rupees Ten lakhs.

(C) Aluminium Partition and tile-flooring of Officers Room:

1. Aluminium partition and tiles-flooring of all Officers Rooms was completed at an estimated cost of Rupees seven lakhs.

2. Tile-Flooring of all sections of the Legislative Assembly Secretariat was also completed during the period.

3. Flooring of the Veranda leading to the Assembly Chamber from Gate No.4 and Gate No.10 with special design ceramic tiles was also undertaken at an estimated cost of Rupees three lakhs.

(D) Smoke detection facilities in the Legislature Library:

Smoke detection facilities were made in the Legislature Library and Computer Hall of this Secretariat to detect and prevent the spread of fire.

(E) Construction of new Legislators' Complex at Government Estate:

A new Legislators' Quarters in the Government Estate were constructed over an area of 5.36 acres consisting of four blocks, each block having ground plus ten floors to accommodate 60 flats in one unit.

Each flat has a plinth area of 1553 sq. ft. including common area. The cost of project was Rupees Fifty one crores and was built by the Tamil Nadu Housing Board. The Quarters were declared open by the Hon. Chief Minister on 12-6-2000.

(F) Portraits in the Assembly Chamber:

The following portraits adorn the Assembly Chamber:-

- | | | | |
|-----|--|---|------------------|
| 1. | Mahatma Ghandhi | - | Unveiled in 1948 |
| 2. | Thiru C. Rajagopalachari | - | Unveiled in 1948 |
| 3. | Saint Thiruvalluvar | - | Unveiled in 1964 |
| 4. | Thiru C.N. Annadurai | - | Unveiled in 1969 |
| 5. | Thiru K. Kamaraj | - | Unveiled in 1977 |
| 6. | Thanthai Periyar | - | Unveiled in 1980 |
| 7. | Dr. B.R. Ambedkar | - | Unveiled in 1980 |
| 8. | Pasumpon Semmal
Muthuramalinga Thevar | - | Unveiled in 1980 |
| 9. | Quaid-e-Milleth Mohamed Ismail | - | Unveiled in 1980 |
| 10. | Dr. M.G. Ramachandran | - | Unveiled in 1992 |

The busts of Thiruvalluvar C. Rajagopalachariyar, Former President, Madras Legislative Council and L.D. Swamikkannu Pillai, Former Secretary and former President, Madras Legislative Council also adorn the Assembly Lobby.

(G) Construction of Office Building for Members of the Tamil Nadu Legislative Assembly in their constituencies:

On 26-5-1998, Hon. Leader of the House announced in the House that every member of the Assembly shall be provided with an Office building in his Constituency in any prime locality selected by the Member at a cost of Rupees Five lakhs for each Office building.

In order to implement the scheme, Hon. Speaker convened a meeting of the officials such as with the Secretary to Government, Revenue Department, Secretary to Government, Public Works Department, Secretary to Government, Finance Department, Special Commissioner for Revenue Administration, Chief Engineer (Buildings), Public Works Department and Secretary, Legislative Assembly Secretariat to work out the modalities of the Scheme and it was decided to construct Office buildings for each of 234 Members of the Assembly in the State in any prime locality selected by the District Collectors, in consultation with the Members concerned in an area of 710 Sq.ft. at a cost of Rupees Five lakhs including furniture (Rs.4.5 lakhs for building and Rs.0.5 lakh for furniture). Public Works Department was entrusted with the work construction and maintenance of the Office buildings. Orders were accordingly, issued by the Legislative Assembly Secretariat in S.O. Ms. No.638, Legislative Assembly Secretariat dated 25-10-1999.

Public Works Department has so far constructed about 215 Office buildings in various constituencies, and the Offices are functioning well.

(H) Press Gallery and Press Advisory Committee

According to Rule 284 of the Tamil Nadu Legislative Assembly Rules, admission to the various galleries of the Assembly Chamber during the sittings of the Assembly will be regulated in accordance with the regulations made by the Speaker.

A Press Advisory Committee is nominated by the Speaker at the commencement of each financial year and its composition is not more than twelve representatives of the Press. The Committee recommends to the Speaker the allotment of seats to various representatives of the newspapers, news agencies and other periodicals and the order in which those representatives should be seated in the Press Gallery of the Assembly.

During the period under Review, the Committee was nominated by the Speaker on 30-5-1996, the occasions and the names constituting it are given in Section-II. Table No. V (*Vide* page No. 458)

The Committee met on the 1st August, 1996, 13th October, 1997, 17th March, 1998, 16th November, 1999 and 29th February, 2000.

Adequate accommodation is presently provided to 67 Reporters of various Dailies and News Agencies including All India Radio, Television and Information and Tourism Department of the Government of Tamil Nadu.

(I) Sessions and Sittings—

Duration of the Assembly:

Clause (1) of Article 172 of the Constitution of India provides that the Legislative Assembly of every State unless sooner dissolved shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as a dissolution of the Assembly.

The First Meeting of the Eleventh Tamil Nadu Legislative Assembly after the General Elections on 27th April, 1996 and 2nd May, 1996, was held on the 22nd May, 1996 and therefore, its term would have normally expired on the 21st May, 2001.

Summoning and Prorogation of Session:

Under clause (1) of Article 174 of the Constitution of India, the Governor summons the Legislative Assembly from time to time, to meet at such time and place as he thinks fit, but six months shall not intervene between its last sitting in one session and the date appointed for its first sitting in the next session. Clause (2) (a) of Article 174 provides for Prorogation of the Assembly from time to time by the Governor.

A Session is the period of time between the first Meeting of the House on the summons of the Governor under Clause (1) of Article 174 and its prorogation or dissolution under clause (2) of the Article 174 of the Constitution of India. There can be any number of Sessions during the term of each Assembly. During the Eleventh Assembly, there were Eleven Sessions.

Sittings of the House.

According to rule 29 of the Assembly Rules, the sittings of the House shall ordinarily commence at 9.30 A.M. and conclude at 1.30 P.M.

During the period, the Assembly sat in all for 260 days and in terms of hours, the Assembly sat for 1054 hours and 19 minutes.

The details of dates of summoning and prorogation, number of actual days of sittings, number of hours and minutes, Session-wise are shown in Section II- Table No. VI (*Vide* Page No. 461)

(J) Oath or Affirmation by Members.

(i) Elected in General Elections.

Under Article 188 of the Constitution of India, every Member of the Legislative Assembly is required to make and subscribe before the Governor or some persons appointed in that behalf by him an oath or affirmation. He/she has to sign the Roll of Members maintained for the purpose before taking his/ her seat in the House. The form of Oath or affirmation has also been set out in the Third Schedule of the Constitution.

After the Constitution of the Eleventh Legislative Assembly on the 13th May 1996 it was summoned to meet for its first session on the 22nd May, 1996. Thirumathi A.S. Ponnammal, a senior Member of the Legislative Assembly representing Nilakkottai (S.C) Constituency, was appointed as the 'Speaker Pro-tem' by the Governor before whom Oath or affirmation might be made and subscribed by the Members of the Legislative Assembly. Thirumathi. A.S. Ponnammal took the Oath in the name of God in Tamil before the Governor on the 17th May, 1996 after noon at Raj Bhavan, Guindy, Chennai.

On the 22nd May, 1996 when the Assembly met for the first time, 228 Members, made and subscribed, the Oath or affirmation before the Speaker Pro-tem in the Legislative Assembly Chamber. Of these 39 Members took the Oath in the name of God and 189 Members solemnly affirmed their allegiance to the Constitution of India. 227 Members made and subscribed the Oath or affirmation in Tamil and one member in English.

Thiru V.K. Lakshmanan took the Oath in Tamil in the name of God before the Speaker in his Chamber on the 23rd May 1996.

Thiru A.M. Munirathinam took the oath in Tamil in the name of God before the Speaker in his Chamber on the 24th May, 1996.

Thiru K.C. Ganesan solemnly affirmed his allegiance to the Constitution of India in Tamil before the Speaker in his Chamber on the 27th May, 1996.

Thiru K.R. Ramasamy took the oath in Tamil in the name of God before the Speaker in his Chamber on the 1st June 1996.

Under Article 333 of the Constitution of India, the Governor of Tamil Nadu nominated Thirumathi Anne D' Monte as a Member of the Eleventh Tamil Nadu Legislative Assembly representing the Anglo-Indian Community on the 26th June 1996. [G.O. Ms. No.650, Public (Elections-III) Department, dated 26th June 1996]. She took the Oath in English in the name of God before the Hon. Deputy Speaker in the Chamber of the Speaker on the 1st July 1996.

Thirumathi Subbulakshmi Jagadeesan, elected in the postponed Election held on 1st June, 1996 from the Modakurichi Assembly Constituency solemnly affirmed her allegiance to the Constitution of India in Tamil before the Speaker in his Chamber on the 15th July 1996.

After making and subscribing the oath or affirmation and before taking their seats in the House, the Members signed the oath form set out for that purpose as well as the "Roll of Members".

(ii) Elected in the Bye-elections

Thiru P. Mari Ayya, Elected in the Bye-election held on 8-2-1997 from the Pudukkottai Constituency solemnly affirmed his allegiance to the Constitution of India in Tamil on the 19th February 1997.

Thiruvalargal M. Ranganathan and Thangam Thennarasu who were elected in the Bye-elections held on 22-2-1998 from the Coonoor (S.C) and Aruppukottai Constituencies respectively, solemnly affirmed their allegiance to the Constitution of India in Tamil on the 16th March 1998 in the Chamber of Speaker.

Thiru R. Viswanathan who was elected in the Bye-election held on 11-9-1999 from the Natham Constituency took oath in the name of God on 16th October, 1999 in the Chamber of Speaker.

Thiru J. Hemachandran, who was elected in the Bye-election held on 5-9-1999 from the Thiruvattar Constituency solemnly affirmed his allegiance to the Constitution of India in Tamil on 16th October, 1999 in the Chamber of Speaker.

Thiruvalargal C. Anbarasan, V.C. Shanmugam and Anbil Periyasamy who were elected in the Bye-elections held on 17-2-2000 from the Aranthangi, Nellikuppam and Tiruchirappalli-II Constituencies respectively, solemnly affirmed their allegiance to the Constitution of India in Tamil on the 1st March 2000 in the Chamber of Speaker.

(iii) Seating of Members.

Rule 6 of the Tamil Nadu Legislative Assembly Rules provides that the Members shall sit in the House in such order as the Speaker may determine. There are six Blocks in the Chamber, three on the eastern side and three on the western side of the Speaker's Chair. Conventionally the Members of the Ruling Party sit on the right side and the opposition parties sit on the left of the Speaker's Podium. Seats 1 and 2 in Block -I were normally allotted to the Chief Government Whip and the Deputy Speaker respectively. However, Thiru M.K. Stalin, being the Mayor of Chennai, seat No.1 was allotted to him.. The Council of Ministers are seated in the first rows of the Block-II and III. As the number of Ministers in the cabinet increased, they had to be seated also in the second row of the above two Blocks. The Leaders of Legislature Parties and former Speakers, Deputy Speakers and Ministers are usually accommodated in the first row allotted to the Opposition parties. The seats for the rest of the Members are allotted in back rows according to the names in Tamil alphabetical order.

(K) Arrangements of Business

The business of the House transacted during a session can be divided into two broad headings, viz., "Government Business" and "Private Member's Business".

The Business Advisory Committee nominated by the Speaker at the commencement of the House or from time to time recommends the time that should be allotted for the discussion of the stages of the Government Bills, Financial Business and other Business. It has the power to indicate the proposed time-table, the different hours at which various stages of the Bills and other

business to be completed. The recommendations of the Business Advisory Committee will be reported to the House by the Chair. No variation in the order can be made except on the request of the Leader of the House with the permission of the House.

Rule 30 of the Assembly Rules lays down that a list of Business for each day shall be prepared by the Secretary and circulated to all Members. According to sub-rule (2) of the said rule, no business not included in the list of business for the day shall be transacted at any sitting except business of a formal or ceremonial nature.

(1) Government Business

The arrangement of Government Business shall be in the order determined by the Leader of the House and approved by the Speaker and the order of the Business so arranged in the list shall not be revised except on a motion moved and adopted by the House.

(2) Private Members's Business

Rule 33 of the Tamil Nadu Legislative Assembly Rules provides that on all Thursday when the Assembly sits except Thursdays allotted for discussion on the Motion of Thanks to the Governor's Address and Thursdays allotted for the discussion on Financial matters under Article 202 to 206 of the Constitution of India, the business of Private Members shall have precedence. But, on a motion moved for the suspension of this provision, the Assembly may resolve to give precedence to Government Business even on Thursdays on which the Business of Private Members' has precedence. If such a motion is moved and carried, the Speaker may in consultation with the Leader of the House allot in lieu thereof another day in the same or in the subsequent week for Private Members' Business.

During the period under review, no Private Members' Business was given precedence over Government Business according to rule 33 of Tamil Nadu Legislative Assembly Rules.

CHAPTER-VI

PRESIDING OFFICERS

(i) Speaker of the Legislative Assembly under second proviso to Article 179 of the Constitution of India.

The Tenth Tamil Nadu Legislative Assembly was dissolved on the 13th May 1996. F.N. and the Eleventh Tamil Nadu Legislative Assembly was constituted immediately on that day itself.

The First Meeting of the Eleventh Tamil Nadu legislative Assembly was held on the 22nd May 1996.

Thiru Sedapatti R. Muthiah, who was the Speaker of the Tenth Assembly continued to hold the Office of the Speaker till 21st May 1996 afternoon in accordance with second proviso to Article 179 of the Constitution of India.

(ii) Speaker Pro-tem

Under Clause (1) of Article 180 of the Constitution of India, the Governor of Tamil Nadu on the 14th May 1996 appointed Thirumathi A.S. Ponnammal, the senior-most among the Members of the Eleventh Tamil Nadu Legislative Assembly representing Nilakkottai (SC) Constituency, as the Speaker pro-tem to perform the duties of the Office of the Speaker of the Legislative Assembly till a New Speaker was chosen under Article 178 of the Constitution of India. The Governor of Tamil Nadu also appointed her as the person before whom oath or affirmation might be made and subscribed by the members of the Eleventh Assembly under Article 188 of the Constitution of India. Thirumathi A.S. Ponnammal made and subscribed her oath in Tamil in the name of God as a member of the Assembly on 17th May 1996 before the Governor at Raj Bhavan, Guindy, Chennai and signed the Roll of members in the Legislative Assembly Chamber in the presence of the Secretary on 22nd May 1996.

(iii) Election of Speaker

According to Rule 7 of the Tamil Nadu Legislative Assembly Rules, the Governor fixed 23rd May 1996 as the date for the election of Speaker for the Eleventh Assembly. Two nominations were received in favour of Thiru P.T.R. Palanivel Rajan, first one was proposed by Kalaignar M. Karunanidhi and seconded by Prof K. Anbazhagan, and Second one was proposed by

Thiru Arcot N. Veerasamy and seconded by Thiru Duraimurugan. As both the nomination received were only in favour of Thiru P.T.R. Palanivel Rajan, the Speaker Pro-tem declared Thiru P.T.R. Palanivel Rajan as having been unanimously elected as the Speaker of Tamil Nadu Legislative Assembly. Prof. K. Anbazhagan, Leader of the House and Thiru S. Balakrishnan, Leader of Opposition conducted Thiru P.T.R. Palanivel Rajan to the Chair. Thiru P.T.R. Palanivel Rajan occupied the Speakers' Chair and conducted the election of Deputy Speaker.

(iv) Election of Deputy Speaker

According to Rule 8 of the Tamil Nadu Legislative Assembly Rules, the Governor has also fixed 23rd May 1996 for the election of Deputy Speaker. Two nominations were received in favour of Thiru Ellamvazhuthi who has later changed his name as Parithi Ellamvazhuthi. The first one was proposed by Kalaignar M. Karunanidhi and seconded by Prof. K. Anbazhagan, and the second one was proposed by Thiru Arcot N. Veerasamy and seconded by Thiru Duraimurugan. As both the nominations received were only in favour of Thiru Parithi Ellamvazhuthi, The Speaker declared Thiru Parithi Ellamvazhuthi as having been unanimously elected as the Deputy Speaker of the Tamil Nadu Legislative Assembly.

The particulars of names of Speakers and Deputy Speakers elected during the periods from the first Assembly to Eleventh Assembly are given below:—

<i>Year</i>	<i>Name of Speaker</i>	<i>Name of Deputy Speaker</i>
(1)	(2)	(3)
1952-57	Thiru J. Sivashanmugam Pillai (6th May 1952 to 16th August 1955)	Thiru B. Baktavatsalu Naidu (from 16th August 1955 to 27th September 1955 and from 1st November 1956 to 31st March 1957. Deputy Speaker performed the duties of Speaker).
	Thiru N. Gopala Menon (From 27th September 1955 to 1st November 1956)	
1957-62	Dr. U. Krishna Rao (from 30th April 1957 to 3rd August 1961).	Thiru B. Baktavatsalu Naidu (from 4th August 1961, Deputy Speaker performed the duties of Speaker).

(1)	(2)	(3)
1962-67	Thiru S. Chella Pandian (from 31st March 1962 to 4th March 1967)	Thiru K. Parthasarathy (from 31st March 1962 to 28th February 1967).
1967-70	Thiru Si.Pa. Aditanar (from 17th March 1967 to 12th August 1968).	Pulavar K. Govindan (from 17th March 1967 to 21st February 1969).
	Pulavar K. Govindan (from 22nd February 1969 to 14th March 1971).	Thiru G.R. Edmund (from 26th February 1969 to 5th January 1971).
1971-76	Thiru K.A. Mathialagan (from 24th March 1971 to 2nd December 1972).	Thiru P. Seenivasan (from 24th March 1971 to 9th March 1974).
	Pulavar K. Govindan (from 3rd August 1973 to 3rd July 1977).	(from 2nd December 1972 to 3rd August 1973 Deputy Speaker performed the duties of Speaker).
		Thiru N. Ganapathy (from 17th April 1974 to 31st January 1976).
1977-80	Thiru Munu Adi (from 6th July 1977 to 18th June 1980)	Thiru S. Thirunavukkarasu (from 6th July 1977 to 17th February 1980).
1980-84	Thiru K. Rajaram (from 21st June 1980 to 24th February 1985).	Thiru P.H. Pandian (from 21st June 1980 to 15th November 1984).
1985-88	Thiru P.H. Pandian (from 27th February 1985 to 5th February 1989).	Thiru V.P. Balasubramanian (from 27th February 1985 to 30th January 1988).
1989-91	Dr. M. Tamilkudimagan (from 8th February 1989 to 30th June 1991).	Thiru V.P. Duraisamy (from 8th February 1989 to 30th January 1991).

1991-96	Thiru R. Muthiah (from 3rd July 1991 to 21st May 1996).	Prof. K. Ponnusamy (from 3rd July 1991 to 16th May 1993).
		Thiru S. Gandhirajan (From 27th October, 1993 to 13th May 1996).
1996-2001	Thiru P.T.R. Palanivel Rajan, (from 23rd May 1996 to 21st May 2001).	Thiru Parithi Ellamvazhuthi (from 23rd May 1996 to 14th May 2001)

(v) Panel of Chairmen

Rule 9 of the Tamil Nadu Legislative Assembly Rules provides that at the commencement of every session or from time to time as the case may be, the Speaker may nominate from amongst the members of the Assembly, a panel of not more than six Chairmen, any one of whom may preside over the Assembly in the absence of the Speaker and the Deputy Speaker when so required by the Speaker or in his absence by the Deputy Speaker or in his absence also by the Chairman presiding.

A list of Members of the Assembly who were nominated to the Panel of Chairmen during the period under Review is given in Section II-Table No.VII (*vide* page No. 464)

CHAPTER VII

LEADER OF THE HOUSE, LEADER OF OPPOSITION AND CHIEF GOVERNMENT WHIP

(1) LEADER OF THE HOUSE.

A Minister will be appointed by the Government as the Leader of the House.

Rules of Procedure provides that the Speaker shall consult the Leader of the House for allotting time for discussion of certain items of business. The arrangement of Government Business is his ultimate responsibility. His foremost duty is to assist the Speaker in the conduct of the business.

Hon. prof. K. Anbazhagan, was appointed as the Leader of the House on 13th may 1996 and he continued as such throughout the term of the Assembly.

(2) LEADER OF OPPOSITION.

Party system is an Integral Part of the Parliamentary form of Government. In this system, there is always a party in power and a party or parties in Opposition. Party which has the largest strength in the Assembly among the Opposition Parties is recognised as the main Opposition party. The Leader of the largest recognised Opposition Party is recognised as the Leader of Opposition.

Under the Tamil Nadu Legislative Assembly Rules, the term 'Leader of Opposition' has been defined as Leader of Legislature Party having the largest number of members other than the party which formed the Government and having more than the quorum strength prescribed and recognised as such by the Speaker. He is given salary and certain other facilities and amenities under the Tamil Nadu Payment of Salaries Act, 1951 as amended from time to time.

Thiru S. Balakrishnan, Leader of the Tamil Maanila Congress (Moopanan) Legislature Party which had the largest number of members among the opposition parties was recognised as the Leader of Opposition by the Speaker on the 23rd May, 1996 and he continued as such during the period.

(3) CHIEF GOVERNMENT WHIP

Government whip was first appointed for the Legislature from the 1st October, 1948. The duties of the Government whip are manifest in the General Parliamentary field. His main function is to assist in drawing up of the programme of Government business for each session and in making arrangements according to the day-to-day variations in the programme as are found necessary.

He is given salary and other facilities and amenities specified under the Tamil Nadu Payment of Salaries Act, 1951 as amended from time to time.

The Government appointed Thiru A. Periyannan, MLA, as the Chief Government Whip on 22nd May, 1996. On the sudden demise of Thiru A. Periyannan on 15-1-1997 the office of the Chief Government Whip, therefore, has fallen vacant with effect from 16-1-1997. In the resulting vacancy Thiru B.M. Mubarak, MLA, was appointed as the Chief Government Whip with effect from 6-3-1997 and continued as such till the expiry of the term of the eleventh Assembly.

A list showing the names of Members who had served as Leaders of the House, Leaders of Opposition and the Chief Government Whips since 1952 is given in Section II, Table No. VIII (*Vide* Page No.468).

CHAPTER VIII**LEAVE OF ABSENCE FOR MEMBERS**

Article 190(4) of the Constitution of India states that if for a period of sixty days a Member of a House of the Legislature of a State is without the permission of the House absent from all meetings thereof the House may declare his seat vacant. The period of absence has to be computed in accordance with the manner set out in the proviso thereunder.

Sub-rule (1) of the Rule 20 of Tamil Nadu Legislative Assembly Rules provides for the grant of leave of absence by the House to a Member on a motion moved by him or any other Member in his behalf. Sub-rule (2) provides further that any member may move that a seat of a Member who has been absent without the leave of the House for sixty days computed in accordance with the proviso under Article 190(4) of the Constitution, be declared vacant.

During the period under Review, no occasion arose to grant leave of absence to any Member.

CHAPTER IX
GOVERNOR'S ADDRESS

Clause (1) of Article 176 of the Constitution lays down that at the commencement of the first session after each General Election to the Legislative Assembly and at the commencement of the first session of each year, the Governor shall address the Legislative Assembly, or in the case of a State having a Legislative Council both Houses Assembled together and inform the Legislature of the causes of its summons. The address outlines the policy of the Government, Legislative Proposals, business that may come before the House and some times a brief review of the activities and achievements of the Government during the previous year. After the Governor delivers his address, the Tamil version of the address is read out by the Speaker. During the period under Review, there were six such addresses on the dates given below:—

1. 23rd May 1996
2. 22nd January 1997
3. 18th March 1998
4. 17th February 1999
5. 1st March 2000
6. 19th January 2001

Clause (2) of Article 176 of the Constitution requires that Rules of Procedure shall provide for allotment of time for the discussion on the matters referred to in Governor's Address. Accordingly, rule 12 of the Tamil Nadu Legislative Assembly Rules provides for such discussion on a Motion of Thanks moved in the House.

The text of the Motion of Thanks will be as follows:—

“That the Members of the Tamil Nadu Legislative Assembly Assembled in this Session are deeply grateful to the Governor for the Address, which he/she has been pleased to deliver to the Legislative Assembly on....”

The amendments moved by the Members to the Motion of Thanks will be disposed of at the conclusion of the discussion and the Motion of Thanks put to the vote of the House. The motion as adopted by the House will be conveyed to the Governor by the Speaker.

The Governor's reply, if any, will be reported back to the Assembly by the Speaker.

The details of the number of days allotted for discussion on the Motion of Thanks to the Address, the Members who moved and seconded the Motion of Thanks, the date on which the amendments were moved, the number of amendments moved on each occasion and the date on which the original motion was adopted by the House are given in Section II-Table.No.IX (*Vide* Page No.471).

CHAPTER X

**RULES OF PROCEDURE OF TAMIL NADU LEGISLATIVE
ASSEMBLY**

History of Rules of Procedure:

On the introduction of provincial Autonomy in the year 1937, the Rules of Procedure of the Old Madras Legislative Council in force immediately before the commencement of the Government of India Act, 1935, were adopted as the Rules of Procedure of the Madras Legislative Assembly with such modifications and adaptations as were made by the Governor in his discretion under sub-section 3 of Section 84 of the said Act.

After Independence in 1947, the same Rules were adopted by a resolution passed in the House on 15th September 1947 in exercise of the powers conferred under sub-section (3) of Section 84 of the Government of India Act, 1935, as the Rules of Procedure of the House to the extent that they were not repugnant to the provisions of Indian Independence Act of 1947 and the orders issued thereunder.

On 26th January 1950, when the Constitution of India came into force, the Legislative Assembly Rules were the same as those that were in force immediately before the commencement of the Constitution of India with modifications and adoptions made by the Speaker under Clause (2) of Article 208 of the Constitution.

A Committee for the purpose of formulating the necessary rules for regulating the procedure and conduct of business, under Article 208 (10) of the Constitution of India was first Constituted in the year 1952 by adopting a motion in the House on 31st July 1952. Before the Committee took up the consideration of rules, there occurred changes in the composition of the Madras Legislative Assembly. Consequent on the formation of Andhra Pradesh State with effect from 1st October 1953, a new Committee was therefore Constituted by a motion adopted by the Assembly on the 24th December 1953. The important changes made in the Rules of procedure by the Committee were the framing of Rules for the constitution of Committee on Government Assurances, the Committee on

Subordinate Legislation, the Committee on Estimates, Business Advisory Committee, as also of regulating obstruction or interruption during Governor's Address treating it as a gross breach of order, provisions for giving Calling Attention Notices and one hour discussion on urgent public importance.

During the year 1957, a Select Committee on the Rules of Procedure was constituted by a resolution of the Assembly on the 27th July 1957 which made several amendments in the Rules including a new chapter for the constitution of the Committee on Rules. The First Standing Committee on Rules was constituted in the year 1959. From that time onwards, the Committee on Rules recommended amendments to the Rules from time to time. The rules of the Assembly were examined by the succeeding Committees and Reports were presented in 1960, 1966, 1967, 1968, 1971, 1973, 1979, 1985, 1986, 1992 and 1998 and the rules amended accordingly. The Committee consists of seventeen Members including the Chairman. The Speaker is the ex-officio Chairman and the members of the Committee are nominated by the Speaker. (Rules 255-256)

During the year under review the Committee on Rules met on 3 occasions viz., 22-12-1998, 11-5-1999 and 12-6-2000.

The Committee on Rules for the year 1998-99 recommended certain amendments to Rules 283 (1) and 287 of the Tamil Nadu Legislative Assembly Rules. The report of the Committee was presented to the House on 12-05-1999. Since no amendments were received within the time specified in the rules, the recommendation of the Committee has deemed to have been approved by the House and it was published in the Government Gazette dated 19-5-1999. The Rules came into force from 19-5-1999 onwards.

CHAPTER XI

QUESTIONS

(1) General

Question Hour in the House of the Legislature is considered as an important and significant transaction in a Parliamentary Democracy. It provides an opportunity for the members to seek and to obtain or elicit information on a matter of public interest on the floor of the House. This exercise of putting questions to Ministers directly on the floor of the House establishes the control and supervision of legislature over executive. Thus, question hour throws more light on several aspects of administration. The quickness with which the Members formulate supplementaries based on the answer furnished by the Ministers and the corresponding place with which the Minister replies to those supplementaries make the proceedings of the question hour more attractive and lively. Each day of the business of the House is thus commenced with a concerted participation by all concerned in the House.

The first hour of a sitting is provided for questions and answers. Though the main purpose of question hour is to put questions to the Ministers to elicit information, the inherent right conferred on the member with the consent of the Hon. Speaker, to raise supplementaries gives an opportunity to the member to bring omissions and commissions in administration to the notice of the Government for appropriate immediate action. The Government is also kept in touch with the public through questions and gauge the public opinion. The member may bring to the notice of the Government the grievances of their constituencies and related issues affecting the public, which otherwise would have gone unnoticed.

Notice of questions

A member who desires to table a question shall give notice of the same in writing to the Secretary. There is no restriction about the number of question to be given notice of by a member. Questions are received all through the year even during non-session period and they are processed with reference to the T.N.L.A. Rules and guidelines issued by the Hon. Speaker. They are then

admitted and forwarded to the concerned departments within 15 days from the date of its receipt, with a request to send the answers within 42 days. Such admitted questions shall normally be entered in the list of questions on the forty second day at the latest after the day on which they are admitted by the Speaker. When a Member's question has been admitted and other Members give notice of questions on the same subject subsequently, the names of all the members are clubbed and one common answer is given.

Type of Questions:

Generally questions are of three categories, namely (1) Starred (2) Unstarred and (3) Short Notice Questions.

(1) Starred questions:

A starred Question is one to which a Member desires an oral answer in the House. Such questions are distinguished by an asterisk mark. Answers to such questions are furnished orally in the House by the concerned Ministers. However, if the answer to such questions requires lengthy statement, such statements are laid on the Table of the House on the date on which the particular question has been included in the question list and it will form part of the official proceedings. Members have a right to put supplementaries on such answers.

(2) Unstarred Questions:

An unstarred question is one which does not bear an asterisk mark or which is deemed appropriate for a written answer, the Speaker may direct that such question be classified an Unstarred question. Questions requiring long statements or statistics are generally admitted as unstarred questions. Answers to such questions are laid on the Table of the House and printed in the official proceedings of the Assembly.

Conversion of starred questions into unstarred questions:

(Rule-51 of TNLA Rules)

The Speaker, in his discretion, unstarred such of those questions that are pending answer at the end of a session or at the end of a meeting and order to place such answers on the table of the House. 5767 starred questions have been converted as unstarred questions and placed on the Table of the House during the Eleventh Assembly.

(3) Short Notice Questions:

A Short Notice question is one which relates to a matter of public importance and a member may ask such questions with shorter notice than clear 7 days with the consent of the Minister concerned. A Member who gives notice of a Short Notice question shall briefly state the reasons for asking the question with shorter notice. If the minister concerned is unable to answer the question at short notice, the Speaker may direct that the question be included in the list of Starred questions in the usual course. Not more than one short notice question shall be entertained from each member for a day.

Question Hour:

The first hour of the sitting is allotted to questions and answers and that hour is called the "Question Hour". The Speaker may in his discretion extend the time for questions. Based on the unanimous motion by the House under Rule 32 of the Tamil Nadu Legislative Assembly, the question hour may be suspended or waived. The members may ask question on every aspect of administration and Governmental activity. Although a question is asked mainly to seek information and elicit facts on a particular subject, many a time, lively and quick exchange of words between the Members asking the questions and the ministers answering them take place. These exchanges are sometimes coupled with flashes of wit and humour. It provides opportunities to the Ministers to make important announcements on matters of Public importance with reference to the questions under discussion. Sometimes, questions may lead to the appointment of Committee or to bring any legislation. The purpose of the question hour is to turn a search light upon every corner of the public service and to obviate the necessity for a detailed debate on many issues.

Generally, each day 20 questions are put on the list of questions for oral answers. During the question hour, the Minister reads the answer when the question number is called. The Member who have tabled the question has a right to ask one or two supplementary questions. The Speaker may permit supplementary questions for others also, depending upon the importance of the subject matter. There is no limit to the number of supplementary questions that can be put or asked and the Speaker has a discretion to disallow further Supplementary questions. While replying the questions, Ministers sometime give assurance or undertaking either to consider a matter or to take action or to furnish further information later.

(1) The particulars regarding the number of days on which the question hour was suspended/waived, extended after one hour and ended within one hour are given Section II. Table No. X (*Vide* Page No.473)

(2) Progress of questions during the period from 1996-2001:

During the period, 45,925 notices of question were received from the Members, of which 32,687 questions were admitted and 13,238 were disallowed. 3,626 Starred questions and 6 Short Notice questions were answered on the floor of the House and 13,318 answers to Unstarred Questions were laid on the Table of the House. Statistics relating to the notice of questions Member-wise, List of Members who had given notice of more than 1000 questions, Number of questions admitted and answered Department-wise, Number of questions, answered Minister wise, total Number of questions Starred, Unstarred and Short Notice questions are furnished in Section II. Table No.XI (*Vide* Page No.474)

(3) Correction Statements by Ministers under Rule 111 of the Tamil Nadu Legislative Assembly Rules:

When any statement made by a Minister by way of answer to a question (main or supplementary) or under Rule 110 or otherwise is found to be incorrect by the Minister, he may with the permission of the Speaker, make a further statement either in the same sitting or at any time thereafter. There shall be no discussion on such a statement at the time when it is made.

The details of such statement made by Minister during the period under review are given in Section II Table No.XII (*Vide* page No. 485)

(4) Restriction on discussion.— During question hour, no discussion is permitted in respect of a question or of any answer given to a question. However, on a request made to the speaker, during question hour, the Speaker may in his discretion allow half-an-hour after conclusion of the business of the day or any other day, as may be fixed by him, to enable a member to raise a debate on any matter of urgent importance which has been the subject of a question on that day. At the conclusion of the Half-an-hour discussion, no voting shall take place on such debate.

(5) Half-an-hour discussion.— The Speaker may allot half-an-hour on three sittings in a week for raising a discussion on a matter of sufficient public importance which has been the subject matter of a question, oral or written, the answer to which was given within five days prior to the date of notice and which needs elucidation on a matter of fact.

A Member wishing to raise a matter shall give notice in writing to the Secretary two days in advance of the date on which the matter is desired to be raised and shall briefly specify the point or points that he wishes to raise, together with the reasons for raising the discussion on the matter in question.

There shall be no formal motion before the House nor voting and the discussion shall terminate at the end of half- an-hour.

No such discussion took place during the period under review.

CHAPTER XII

CALL ATTENTION NOTICES ON MATTERS OF URGENT PUBLIC IMPORTANCE (RULE 55)

Under Rule 55 of the Tamil Nadu Legislative Assembly Rules, a Member may, with in the previous permission of the Speaker, call the attention of a Minister to any matter of urgent public importance and the Minister may make a statement thereon. The rule further states that there will not be any debate on the statement made by the Minister. The Speaker may, at his discretion, permit the Member who calls the attention of the Minister to put up one or two questions by way of elucidation. The rule provides further that not more than two matters will be raised for the same day and that the second matter should not be raised by the same member raising the first matter.

During the period under Review, 148 notices on various matters of urgent public importance were taken up on the floor of the House. The details are given in Section II, Table No. XIII (*Vide* page No.486)

Statements on 245 notices were placed on the Table of the House.

CHAPTER XIII

MOTION FOR ADJOURNMENT OF BUSINESS OF THE HOUSE TO DISCUSS A DEFINITE MATTER OF PUBLIC IMPORTANCE (RULE 56).

A motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made by any member (Rule 56).

The Speaker may, if he is not in possession of sufficient facts on the matter concerned and before giving or refusing his consent, read the notice in the House and hear a brief statement of facts from the Minister and the member concerned and give his decision as to the admissibility of the motion. Only one such matter will be taken up in the House on any one day. If more than one notice are received, the Speaker, in his discretion, selects one of such notices which he considers most important to be brought before the House. He will intimate his decision to the Member and the decision of him is final in this regard and the matter should not be raised again in the House in any other manner.

If the Speaker holds that the matter is in order, then the member will seek the leave of the House. If leave is granted, the matter will be taken up the same day an hour and a half before the time fixed for termination of business. The debate, if not earlier concluded, will automatically terminate at the end of two hours after the commencement of the debate and thereafter no question can be put.

During the period under Review, 3 notices on various matters of urgent public importance were brought before the House and consent on them, withheld by the Speaker after hearing the Members and the Ministers concerned. The details are given in section II, Table No.XIV (*Vide* page No.508)

Notices on 265 matters were taken up as 'Special Mention' and replies, made by concerned Ministers.

CHAPTER XIV

MOTIONS FOR "WANT OF CONFIDENCE" IN THE MINISTRY, MOTIONS "EXPRESSING CONFIDENCE" IN THE MINISTRY AND MOTIONS OF DISAPPROVAL OF THE POLICY OF THE MINISTRY.

Under Rule 72 of the Tamil Nadu Legislative Assembly Rules, a motion expressing want of Confidence in the Ministry or a motion disapproving the policy of the Ministry in particular respect may be made with the consent of the Speaker. The leave to move such a motion should be asked for after question hour and before the other business set down in the list of business for the day is entered upon.

As the Constitution provides that the Ministry is collectively responsible to the Assembly, a motion of 'No Confidence' can be moved against the Ministry as a whole and not against a particular Minister although the action of a particular Minister can be the cause for the Motion.

Likewise, the Government may also seek the Confidence of the House by moving a Motion expressing confidence in the Ministry, when its majority is questioned by the opposition.

During the period under Review, no motion was moved, expressing want of confidence in the Ministry or disapproving the policy of the Ministry or even seeking the confidence of the House.

CHAPTER XV

STATEMENT BY A MINISTER WHO HAS RESIGNED (RULE 73)

According to Rule 73 of the Tamil Nadu Legislative Assembly Rules, a Minister who has resigned the Office of Minister, may, with the consent of the Speaker, make a personal statement explaining his resignation. No debate is allowed on such statement.

During the period under review, no statement was made by any Member who had resigned the Office of Minister, explaining his resignation.

CHAPTER XVI

DISCUSSION FOR SHORT DURATION ON URGENT MATTER OF ADMINISTRATION

Rule 74 of the Tamil Nadu Legislative Assembly Rules enables a member desirous of raising a discussion on an urgent matter of Administration to give notice in writing specifying clearly and precisely the matter to be raised. The notice has to be accompanied by an explanatory note stating the reasons for raising the matter in question.

If the Speaker is satisfied that the matter is urgent and is of sufficient importance to be raised in the House, he may admit the notice and fix a date in consultation with the Leader of the House and allow such time not exceeding one hour for the discussion. At the end of the discussion, the Minister concerned will reply to the discussion and the matter shall thereupon be deemed to have been talked out.

During the period under review four notices were received and admitted on the following matter for discussion:—

“Non implementation of Krishna Water Scheme Pending for many years”.

On the 18th May, 2000 the above matter was taken up for discussion, Thiru S. Alagiri initiated the discussion. Besides Thiru S. Alagiri, nine other members took part in the discussion. Hon. Minister for Public Works and Forest replied to the discussion.

CHAPTER XVII

NO-DAY-YET NAMED MOTIONS (RULES 78 TO 85)

No discussion on a matter of general public interest will take place except on a motion made with the consent of the Speaker and subject to the provisions under the Constitution of India or the Tamil Nadu Legislative Assembly Rules, Notice of such a motion is to be given in writing addressed to the Secretary.

In order to ensure that a Motion is admissible, it must conform to the conditions laid down in Rule 80.

The Speaker decides the admissibility of a Motion or a part thereof. If the Speaker admits notice of a motion and no date is fixed for the discussion of such motion, it will be immediately notified for information of Members with the heading 'No-Day-Yet Named Motion'.

The Speaker after considering the state of business in the House and in consultation with the Leader of the House allot a day or days or part of a day for the discussion of any such Motion.

The Speaker will, at the appointed hour on the allotted day or on the last of the allotted days, as the case may be, forthwith put every question necessary to determine the decision of the House on the original question.

During the period under review, no notice for No-Day-Yet Named Motion was received from the Members.

CHAPTER XVIII

PERSONAL EXPLANATION (RULE 109)

Rule 109 of the Tamil Nadu Legislative Assembly Rules enables a Member to make a personal explanation with the permission of the Speaker although there is no question before the House. However, no debatable matter may be brought forward in this case and no debate arises thereon.

During the period under Review, Statement of personal explanation was made by a Member on only one occasion and the details of which are as follows:—

On the 22nd April, 1997, Dr. K. Krishnasamy made a personal explanation denying the statement of Hon. Minister for Health and Electricity made in the House on 17-4-1997 that he had made a speech charged with hatred and aggression during the protest fast organised by the Devendira Sangam at Kovilpatti demanding the right to organise the local Shenbagavalli Amman Temple Car festival and asserting that his entire speech was very polite and humble.

CHAPTER XIX

**STATEMENT BY MINISTERS ON MATTERS OF PUBLIC IMPORTANCE
(RULE 110).**

Rule 110 of the Tamil Nadu Legislative Assembly Rules enables a Minister to make a statement on a matter of Public importance with the consent of the Speaker. There shall be no debate on such statement at the time it is made.

During the period under Review, 61 Statements were made by the Ministers on various matters of Public importance and the details are shown in Section-II, Table No.XV (*vide* Page No.510)

CHAPTER XX

**STATEMENT BY MINISTER UNDER RULE 111 OF THE
TAMIL NADU LEGISLATIVE ASSEMBLY RULES.**

When any Statement made by a Minister on the floor of the House either by way of answer to a question (Main or Supplementary) or under Rule 110 or otherwise is found to be incorrect by the Minister, he may, with the permission of the Speaker, make a further statement under Rule 111 of the Tamil Nadu Legislative Assembly Rules either in the same sitting or at any time thereafter. There shall be no discussion on such a statement at the time when it is made.

The details of such statements made by Ministers during the period under review are as follows:—

1. On the 20th March, 1997, Hon. Thiru K.N. Nehru, Minister for Food, Public Distribution System and Co-operation made a Statement under Rule 111 of the Assembly Rules correcting his reply to the Question No.2712 raised by Tmt. Vasuki Murugesan on the 10th March, 1997.

2. On the 24th April, 1997, Hon. Thiru Veerapandi S. Arumugam, Minister for Agriculture made a Statement under Rule 111 of the Assembly Rules correcting his reply to the Question No. 6240 raised by Thiru B. Venkatasamy on the 23rd April, 1997.

3. On the 18th October, 1997, Hon. Thiru Veerapandi S. Arumugam, Minister for Agriculture made a statement correcting his reply given to the Supplementary Question to started Question No.1879 (Sl.No.348) on the floor of the House on the 26th March, 1997.

4. On the 22nd April, 1998, Hon. Thiru Veerapandi S. Arumugam, Minister for Agriculture, made a statement under Rule 111 of the Assembly Rules correcting his reply given during the discussion on Demands 20-Agriculture and 53-Capital Outlay on Agriculture on the 15th March, 1998.

5. On the 19th May, 1998, Hon. Prof. K. Anbazhagan, Minister for Education, made a statement under Rule 111 of the Assembly Rules correcting his reply given to the Question No. 8868 raised by Thiru B. Ranganathan on the floor of the House on the 14th May, 1998.

6. On the 29th May, Hon. Thiru Veerapandi S. Arumugam, Minister for Agriculture, made a statement under rule 111 of the Assembly Rules correcting his reply given to the Question No. 3618 raised by Thiru K. Manivarma on the floor of the House on the 10th April, 1997.

7. On the 30th May, 1998, Hon. Thiru Ko.Si. Mani, Minister for Rural Development and Local Administration made a statement under rule 111 of the Assembly Rules correcting his reply given to the Question No. 6434 raised by Thiru U. Thisaiveeran on the floor of the House on the 20th March, 1998.

8. On the 23rd April, 1999 Hon. Tmt. S. Jenifer Chandran, Minister for Fisheries, made a statement correcting her reply given to Question No. 15601 (Sl.No.120) on the floor of the House on the 20th March, 1999.

9. On the 11th May, 1999, Hon. Thiru Veerapandi S. Arumugam, Minister for Agriculture, made a statement correcting his reply given to a special mention tabled in the House on 23-3-1999.

10. On the 1st February 2001, Hon. Prof. K. Anbazhagan, Minister for Education, made a statement under rule 111 of the Assembly Rules correcting his reply given on 31-1-2001 while participating in the General discussion on Interim Budget for the year 2001-2002.

CHAPTER XXI

MATTER UNDER RULE 113 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

Rule 113 of the Tamil Nadu Legislative Assembly Rules enables a Member to point out in writing any mistake or inaccuracy in a statement made by a Minister or any other member and to seek the permission of the Speaker to raise the matter in the House. The Minister or the Member concerned may, after informing the Member who has raised the matter in the House, make a statement in reply thereto with the permission of the Speaker.

No such matter was raised under Rule 113, during the period under review.

CHAPTER XXII

STATEMENT UNDER RULE 212 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

Under Rule 212 of the Tamil Nadu Legislative Assembly Rules, whenever a new Public Undertaking is formed by the Government, it will be intimated to the Speaker immediately with a memorandum of objects and the need for such formation, if the House is not in Session. If the House is in Session, a statement is made or placed on the Table of the House by the Minister concerned at the first opportunity explaining the objects and the need for such formation.

During the period under Review, one such statement was laid before the House by the Minister for Agriculture. The details are as follows:—

On the 10th May, 2000, Hon. Thiru Veerapandi S. Arumugam, Minister for Agriculture laid on the Table of the House a statement intimating the formation of the Tamil Nadu State Agricultural Marketing Board.

CHAPTER XXIII

PETITIONS TO THE ASSEMBLY

Under Rule 276 of the Tamil Nadu Legislative Assembly Rules petitions addressed to the Members of the Assembly, dated and signed by the Petitioner or Petitioners and countersigned by the Member presenting them may be presented with the consent of the Speaker and those petitions are subject to the matters of public importance and the conditions enumerated thereunder.

The Member presenting such a petition will confine himself to a statement in the form specified under Rule 278 and there will be no debate in the Assembly on it.

During the period under Review, no petition was presented to the House by any Member.

CHAPTER XXIV
LEGISLATION-BILLS AND ORDINANCES

The word “Legislature” literally means “the power that makes laws”.

One of the important functions of the Legislature is to Legislate or Law making. Any proposed Legislation is brought before the House in the form of a Bill. A Bill is in the form of draft statute.

The Constitution of India and the Rules of the Tamil Nadu Legislative Assembly have prescribed the procedure to be followed for introduction, consideration and passing of the Bills.

A Bill may be piloted in the House either by a Minister or by any Member of the House. Legislation initiated by the Government and bills piloted by a Minister are known as “Government Bills” and those initiated and piloted by other Members are known as “Private Members’ Bills”.

A Member desirous of moving a motion for leave to introduce a Bill is required to give five days’ notice of his intention and together with such notice is required to submit a copy of the Bill with an Explanatory Statement of Objects and Reasons (Rule 123 of the Tamil Nadu Legislative Assembly Rules).

In the case of a Bill involving expenditure, the Member should append a financial memorandum inviting attention to the clauses involving expenditure (Rule 126 of the Tamil Nadu Legislative Assembly Rules).

In case of a Bill involving proposals for delegation of rule making powers, an explanatory memorandum explaining those proposals for delegation of rule making powers and drawing attention to their scope and stating also whether they are of normal or exceptional character, should accompany the Notice (Rule 127 of the Tamil Nadu Legislative Assembly Rules).

If a Bill requires recommendation of the Governor under Article 207 or previous sanction of the President under Article 304 of the Constitution for introduction, then such recommendation or sanction should have been obtained (Rule 128 of the Tamil Nadu Legislative Assembly Rules) and sent with it.

In the case of a Bill seeking to replace an ordinance with or without modification, a statement explaining the circumstances which necessitated immediate Legislation by an ordinance should be placed before the Assembly (Rule 168 of the Tamil Nadu Legislative Assembly Rules).

It is an accepted Parliamentary convention that a motion for leave to introduce a Bill is not normally opposed. If, however, a motion for leave to introduce a Bill is opposed, the Speaker after permitting, if he thinks fit, a brief statement from the Member who moves and from the member who opposes the motion may without further debate, put the question thereon. (Rule 129 of the Tamil Nadu Legislative Assembly Rules). If the opposition is on the ground that the Bill initiates legislation outside the legislative competence of the Assembly, the Speaker may permit a full discussion thereon.

If the motion for leave to introduce a Bill is adopted and leave is granted then the Bill is introduced. After such introduction, the Bill is published in the Gazette. In exceptional cases, the Speaker may order publication of a Bill in the Gazette before its introduction in the House if a request is made to him giving reasons for such request. If a Bill is published under orders of Speaker, then there is no need to seek the leave of the House for its introduction. It can straight away be introduced and it is not necessary to publish such a Bill again in the *Tamil Nadu Government Gazette* (Rule 130 of the Tamil Nadu Legislative Assembly Rules).

After a Bill is introduced and published in the Gazette, the Member-in-charge of the Bill may, after giving five days notice, move appropriate motion either for its consideration by the House or its being referred to a Select Committee or its being circulated for the purpose of eliciting opinion thereon following the procedure prescribed in the Rules of Procedure (Rule 132 of the Tamil Nadu Legislative Assembly Rules).

When a Bill is passed by the Assembly, a copy thereof will be signed by the Speaker and forwarded to the Law Department for submitting it to the Governor for his assent. In case of a Money Bill, A certificate from the Speaker will be appended to the effect that the Bill is a Money Bill. The question, whether a Bills is a Money Bill or not, is decided by the Speaker and his decision is final.

During the period under Review, 275 Bills were introduced in the Assembly.

All the Bills introduced in the Assembly were published in the *Tamil Nadu Government Gazette* after introduction only.

Out of 275 Government Bills introduced during the period, 273 Bills were passed by the Legislative Assembly one was lapsed due to the dissolution of the Assembly and another one was withdrawn by leave of the House. Out of 273 Bills passed, 264 Bills were assented to and became law. The following are some of the important pieces of Legislation:

1. The City of Madras (Alteration of Name) Act, 1996

This Legislation was enacted to alter the name of Madras, keeping in view the universal acceptance of the name “Chennai” based on its historical, social, cultural and other details.

2. The Tamil Nadu Dr. Ambedkar Law University Act, 1997

This Act brought all the Law Colleges and Institutions which were affiliated to various Universities in Tamil Nadu within a single University namely, the Tamil Nadu Dr. Ambedkar Law University for greater improvement in the field of Law.

3. The Tamil Nadu Private Clinical Establishments (Regulation) Act, 1997

This Act was enacted to regulate and curtail the mushroom growth of private hospitals, nursing homes and other clinical establishments in unorganised and haphazard manner in Tamil Nadu.

4. The Tamil Nadu Prohibition of Ragging Act, 1997

This Act prohibits the menace of Ragging in the Society.

5. The Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Act, 1997

This Act regulates the financial establishments not covered by the Reserve Bank of India Act, 1934 in Tamil Nadu since these financial establishments received deposits from the public, mostly middle class and poor and defaulted to return these deposits on maturity to the public.

6. The Tamil Nadu Industrial Township Area Development Authority Act, 1997

This Act provides for constitution of an authority called the “Industrial Township Area Development Authority” for speedy and orderly establishment and development of industries in Tamil Nadu.

7. The Tamil Nadu Right to Information Act, 1997

This Act provides for the right of access to information about the administration and to enable the public to get the details about the Government schemes or works implemented or executed by various departments, the quantity of rice and other essential commodities supplied to each of the shops under Public Distribution System and to pave the way for the people to question irregularities in the system.

8. The Tamil Nadu Siddha System of Medicine (Development and Registration of Practitioners) Act, 1997

This Act provides for the development of the Siddha System of Medicine and for the regulation of the practitioners of the Siddha Medicine in the State of Tamil Nadu.

9. The Tamil Nadu Acquisition of Land for Industrial Purposes Act, 1997

This was enacted for the acquisition of land for quick establishment of industries for the speedy industrial growth of this State.

10. The Tamil Nadu Animals and Birds in Urban Areas (Control and Regulation) Act, 1997

This Act provides for prohibition of animals and birds’ keeping in urban areas like Chennai in Tamil Nadu, and in parts of urban areas as may be notified by the Government.

11. The Tamil Nadu Lifts Act, 1997

This Act regulates erection, maintenance and safe working of lifts in Tamil Nadu.

12. The Tamil Nadu Urban Local Bodies Act, 1999

This is a comprehensive Legislation applicable to all Urban Local Bodies in the State.

13. The Periyar University Act, 1997

This Act provides for the establishment of the Periyar University at Salem and all the Arts and Science Colleges, Physical Education Colleges and Engineering Colleges in Salem and Dharmapuri Revenue Districts have been affiliated to this University.

14. The Tamil Nadu Transparency in Tenders Act, 1998

This Act provides for transparency in tender processings and for regulation of the procedures in inviting and accepting tenders.

15. The Tamil Nadu Prohibition of Eve-teasing Act, 1998

This Act prohibits the menace of eve-teasing in the Society.

16. The Tamil Nadu Town and Country Planning (Amendment) Act, 1998

This Act was enacted to regularise unapproved lands and buildings in urban areas.

17. The Tamil Nadu Advocates Clerks Welfare Fund Act, 1999

This Act provides for constituting the Tamil Nadu Advocates Clerks Welfare Fund for the payment of retirement benefits to the Advocates Clerks and to give monetary assistance to the dependents in the event of their death in Tamil Nadu.

18. The Tamil Nadu Bhoodan Yagna (Amendment) Act, 2000

This was enacted to provide for exchanging the land already donated for an alternate land of equivalent value and for granting land vested in the State Board to houseless persons as house-sites and to persons or institutions for any public purpose.

ASSENT TO BILLS

When a Bill is passed by the Legislative Assembly, it should be signed by the Speaker and presented to the Governor for his assent. If it is a Money Bill, a certificate to the effect, that it is a Money Bill should also be signed by the Speaker. The Governor assents to the Bill or withholds his assent or reserves the Bill for the consideration of the President (Article 200). The President may also assent or withhold his assent. The Governor or the President may return the Bill

also with a message that the House may reconsider the Bill. The point or points referred to in the message will then be considered as amendments and the Bill again passed and submitted for assent. On assent being given, the Bill becomes an Act.

During the period under Review, there was no occasion either for the Governor or for the President to withhold assent to any of the Bills passed by the Assembly.

BILLS WITHDRAWN

During the period under Review, the following Bills passed by the Assembly on the dates noted against them were sent to the Governor for assent. The Governor, reserved these Bills for the consideration of the President and sent to the Ministry of Home Affairs, Government of India, New Delhi.

- | | |
|--|---|
| 1. The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill, 1993 (L.A. Bill No.51 of 1993). | 4-1-1994 (Passed during the period of Tenth Assembly) |
| 2. The Madras University and the Annamalai University Bill, 1994 (L.A. Bill No.4 of 1994) | 5-1-1994 (Passed during the period of Tenth Assembly) |
| 3. The Tamil Nadu Universities Bill, 1994 (L.A. Bill No.5 of 1994) | 5-1-1994 (Passed during the period of Tenth Assembly) |
| 4. The Tamil Nadu Legislature (Prevention of Disqualification) Second Amendment Bill, 1995 (L.A. Bill No.31 of 1995) | 8-11-1995 (Passed during the period of Tenth Assembly) |
| 5. The Tamil Nadu Agricultural University (Amendment) Bill, 1996 (L.A. Bill No.7 of 1996) | 28-2-1996 (Passed during the period of Tenth Assembly) |
| 6. The Tamil Nadu Prevention of Terrorist Activities Bill, 1998 (L.A. Bill No.19 of 1998) | 30-5-1998 (Passed during the period of Eleventh Assembly) |

But the Administrative Department concerned viz. the Commercial Taxes and Religious Endowments Department, Education Department, Public Department, Agriculture Department and the Home Department took policy decisions to withdraw the Bills for reconsideration and introduce fresh Bills in lieu thereof. Hence, the Government withdrew these Bills from the Ministry of Home Affairs before they were presented to the President for his assent.

Besides, the Tamil Nadu Public Libraries (Amendment) Bill, 2000 (L.A. Bill No.42 of 2000) which was introduced in the Assembly on 9-11-2000 was withdrawn with the leave of the House by the Government on 11-11-2000.

BILL RETURNED BY THE PRESIDENT FOR RECONSIDERATION

During the period under Review, none of the Bills passed by the Tamil Nadu Legislative Assembly was returned by the President of India for reconsideration by the Legislature.

BILL RETURNED BY THE GOVERNOR FOR RECONSIDERATION

During the period under Review, none of the Bills passed by the Tamil Nadu Legislative Assembly was returned by the Governor of Tamil Nadu for reconsideration by the Legislature.

The details of the Bills passed by the Tamil Nadu Legislative Assembly and assented to by the Governor or President, as the case may be, and became law during the period 1996-2001 arranged year-wise are given in Section II. Table No.XVI (*vide* Page No. 521)

The year-wise comparative details of the Government Bills introduced and passed by the Assembly during the period under Review are given in Section II. Table No.XVII (*vide* Page No. 543)

SELECT COMMITTEES

If a motion for referring a Bill to a Select Committee is carried, then the Bill stands referred to the Committee. The motion itself contains the names of Members of the Committee. The Member in-charge of the Bill, the Minister in-charge of the Department will be Members of the Select Committee. The

number of Members for the Select Committee shall not exceed 25 and in any case not more than 40. The Chairman of the Select Committee is nominated by the Speaker. The Committee may hear expert evidence and representatives of special interest. It considers clauses and finalises its report. Any Member may give a minute of dissent to report. The report together with the Bill as reported by the Committee will be presented to the House.

During the Eleventh Assembly the following Bills were referred to the Select Committee:—

1. The Tamil Nadu Urban Local Bodies Bill, 1998
(L.A. Bill No.42 of 1997)
2. The Tamil Nadu Bhoodan Yagna (Amendment) Bill, 2000
(L.A. Bill No.28 of 2000)

The Select Committee on the Tamil Nadu Urban Local Bodies Bill, 1998 (L.A. Bill No.42 of 1997) presented its report on the 24th November, 1998 and the Select Committee on the Tamil Nadu Bhoodan Yagna (Amendment) Bill, 2000 (L.A. Bill No.28 of 2000) presented its report on the 7th November, 2000 and both the Bills as reported by the Select Committee were passed by the Legislative Assembly.

The names of the Members of the Select Committees are given in Section II Table No.XVIII (*vide* Page No. 544)

BILLS LAPSED DUE TO THE DISSOLUTION OF THE ASSEMBLY

During the period under Review, the Tamil Nadu Ground Water (Development and Management) Bill, 2000 (L.A. Bill No.53 of 2000) introduced in the Assembly and pending consideration lapsed consequent on the dissolution of the Assembly on 14-5-2001

The Following Bills passed by the Tamil Nadu Legislative Assembly during the period under Review are still awaiting assent by the Governor of Tamil Nadu or President of India, as the case may be:—

1. The Tamil Nadu Special Courts Bill, 1997
(L.A. Bill No.29 of 1997)
2. The Indian Stamps (Tamil Nadu Amendment) Bill, 1997
(L.A. Bill No.67 of 1997)

3. The Tamil Nadu Forest (Amendment) Bill, 1998
(L.A. Bill No.15 of 1998)
4. The Tamil Nadu Universities Laws (Amendment) Bill, 1998 (L.A. Bill No.37 of 1998)
5. The Tamil Nadu Municipal Laws (Second Amendment) Bill, 2000
(L.A. Bill No.47 of 2000)
6. The Alagappa University (Amendment) Bill, 2000
(L.A. Bill No.50 of 2000)
7. The Tamil Nadu Dr. Ambedkar Law University (Amendment) Bill, 2000
(L.A. Bill No.52 of 2000)
8. The Tamil Nadu Highways Bill, 2000
(L.A. Bill No.54 of 2000)

PRIVATE MEMBER'S BILL

During the period under Review, only one notice for introduction of Private Member's Bill was received from Thiru K. Subbarayan M.L.A. However, the notice lapsed consequent on the prorogation of the Session.

ORDINANCES

Article 213 of the Constitution empowers the Governor to promulgate Ordinances when the Legislature is not in Session and if he is satisfied that circumstances exist which render it necessary for him to take immediate action. An ordinance has the same force and effect as an act. But every ordinance should be laid before the Legislature and will cease to operate at the expiration of six weeks from the re-assembly of the Legislature, if before the expiration of that period a resolution disapproving is passed by the House or Houses. An Ordinance can be withdrawn at any time by the Governor.

During the period under Review, 47 Ordinances were promulgated by the Governor. Except two Ordinances promulgated in 2001, all other Ordinances were replaced by Bills.

The details of Ordinances promulgated and replaced by Bills and enacted therefor are as follows:—

<i>Serial Number and Title of the Ordinance.</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced.</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced.</i>
(1)	(2)	(3)
1. The Tamil Nadu Co-operative Societies (Appointment of Special officers) Amendment Ordinance, 1996 (Tamil Nadu Ordinance No.1 of 1996)	The Tamil Nadu Co-operative Societies (Appointment of Special officers) Amendment Bill, 1996 (L.A. Bill No.16 of 1996)	12 of 1996
2. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance 1996 (Tamil Nadu Ordinance No.2 of 1996)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1996 (L.A. Bill No.17 of 1996)	13 of 1996
3. The Tamil Nadu Hindu Religious and Charitable Endowments (Special Provisions) Ordinance. 1996 (Tamil Nadu Ordinance No. 3 of 1996)	The Tamil Nadu Hindu Religious and Charitable Endowments (Special Provisions) Bill, 1996 (L.A. Bill No.21 of 1996).	23 of 1996
4. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Third Amendment Ordinance, 1996 (Tamil Nadu Ordinance No.4 of 1996)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1997 (L.A. Bill No.6 of 1997).	5 of 1997
5. The Tamil Nadu Municipal Corporation Laws (Amendment) Ordinance, 1996 (Tamil Nadu Ordinance No.5 of 1996)	The Tamil Nadu Municipal Laws (Amendment) Bill, 1997 (L.A. Bill No.5 of 1997).	3 of 1997
6. The Tamil Nadu District Municipalities (Amendment) Ordinance, 1996 (Tamil Nadu Ordinance No.6 of 1996)	The Tamil Nadu District Municipalities (Amendment) Bill, 1997 (L.A. Bill No.4 of 1997).	2 of 1997

<i>Serial Number and Title of the Ordinance.</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced.</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
7. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1996 (Tamil Nadu Ordinance No.7 of 1996)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1997 (L.A. Bill No. 7 of 1997)	6 of 1997
8. The Tamil Nadu Municipal Laws (Fifth Amendment) Ordinance, 1996 (Tamil Nadu Ordinance No.8 of 1996)	The Tamil Nadu Municipal Laws (Amendment) Bill, 1997 (L.A. Bill No. 5 of 1997)	3 of 1997
9. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Fourth Amendment Ordinance, 1996 (Tamil Nadu Ordinance No.9 of 1996)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1997 (L.A. Bill No.6 of 1997)	5 of 1997
10. The Tamil Nadu Prohibition of Ragging Ordinance, 1996 (Tamil Nadu Ordinance No.10 of 1996)	The Tamil Nadu Prohibition of Ragging Bill, 1997 (L.A. Bill No.8 of 1997)	7 of 1997
11. The Tamil Nadu Panchayats (Fourth Amendment) Ordinance, 1996 (Tamil Nadu Ordinance No.11 of 1996)	The Tamil Nadu Panchayats (Amendment) Bill 1997 (L.A. Bill No.3 of 1997)	10 of 1997
12. The Tamil Nadu Municipal Laws (Sixth Amendment) Ordinance, 1996 (Tamil Nadu Ordinance No.12 of 1996)	The Tamil Nadu Municipal Laws (Amendment) Bill, 1997 (L.A. Bill No. 5 of 1997)	3 of 1997
13. The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas (Amendment) Ordinance, 1997 (Tamil Nadu Ordinance No.1 of 1997)	The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas (Amendment) Bill, 1997 (L.A. Bill No.16 of 1997)	14 of 1997

<i>Serial Number and Title of the Ordinance.</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced.</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
14. The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Ordinance, 1997 (Tamil Nadu Ordinance No.2 of 1997)	The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Bill, 1997 (L.A. Bill No.9 of 1997)	8 of 1997
15. The Chennai City Police (Extension to the Cities of Salem, Tiruchirappalli and Tirunelveli) Ordinance, 1997 (Tamil Nadu Ordinance No.3 of 1997)	The Chennai City Police (Extension to the Cities of Salem, Tiruchirappalli and Tirunelveli) Bill, 1997 (L.A. Bill No.51 of 1997)	51 of 1997
16. The Tamil Nadu Panchayats (Third Amendment and validation) Ordinance, 1997 (Tamil Nadu Ordinance No.4 of 1997)	The Tamil Nadu Panchayats (Third Amendment) Bill, 1997 (L.A. Bill No.60 of 1997)	54 of 1997
17. The Tamil Nadu District Municipalities (Second Amendment) Ordinance, 1997 (Tamil Nadu Ordinance No. 5 of 1997)	The Tamil Nadu District Municipalities (Second Amendment) Bill, 1997 (L.A. Bill No.63 of 1997)	57 of 1997
18. The Tamil Nadu Panchayats (Fourth Amendment) Ordinance, 1997 (Tamil Nadu Ordinance No. 6 of 1997)	The Tamil Nadu Panchayats (Fourth Amendment) Bill, 1997 (L.A. Bill No.61 of 1997)	55 of 1997
19. The Indian Tolls (Tamil Nadu Amendment) Ordinance, 1997 (Tamil Nadu Ordinance No.7 of 1997)	The Indian Tolls (Tamil Nadu Amendment) Bill, 1997 (L.A. Bill No. 53 of 1997)	63 of 1997
20. The Tamil Nadu District Municipalities (Third Amendment) Ordinance, 1997 (Tamil Nadu Ordinance No.8 of 1997)	The Tamil Nadu District Municipalities (Second Amendment) Bill, 1997 (L.A. Bill No. 63 of 1997)	57 of 1997

<i>Serial Number and Title of the Ordinance.</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced.</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
21. The Tamil Nadu Panchayats (Fifth Amendment) Ordinance, 1997 (Tamil Nadu Ordinance No.9 of 1997)	The Tamil Nadu Panchayats (Fourth Amendment) Bill, 1997 (L.A. Bill No.61 of 1997)	55 of 1997
22. The Tamil Nadu District Municipalities (Fourth Amendment) Ordinance, 1997 (Tamil Nadu Ordinance No.10 of 1997)	The Tamil Nadu District Municipalities (Amendment) Bill, 1998 (L.A. Bill No.8 of 1998)	9 of 1998
23. The Tamil Nadu District Municipalities (Fifth Amendment) Ordinance, 1997 (Tamil Nadu Ordinance No.11 of 1997)	The Tamil Nadu District Municipalities (Second Amendment) Bill, 1998 (L.A. Bill No.10 of 1998)	10 of 1998
24. The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Ordinance, 1998 (Tamil Nadu Ordinance No.1 of 1998)	The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Bill, 1998 (L.A. Bill No.11 of 1998)	11 of 1998
25. The Tamil Nadu Municipal Laws (Amendment) Ordinance, 1998 (Tamil Nadu Ordinance No.2 of 1998)	The Tamil Nadu Municipal Laws (Amendment) Bill, 1998 (L.A. Bill No.55 of 1998)	51 of 1998
26. The Tamil Nadu Entertainments Tax (Second Amendment) Ordinance, 1998 (Tamil Nadu Ordinance No.3 of 1998)	The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 1998 (L.A. Bill No.52 of 1998)	47 of 1998
27. The Tamil Nadu Prohibition of Eve-teasing Ordinance, 1998 (Tamil Nadu Ordinance No.4 of 1998)	The Tamil Nadu Prohibition of Eve-teasing Bill, 1998 (L.A. Bill No.53 of 1998)	44 of 1998

<i>Serial Number and Title of the Ordinance.</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced.</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
28. The Tamil Nadu Agricultural Produce Marketing (Regulation) Second Amendment Ordinance, 1998 (Tamil Nadu Ordinance No.5 of 1998)	The Tamil Nadu Agricultural Produce Marketing (Regulation) Second Amendment Bill, 1998 (L.A. Bill No.49 of 1998)	61 of 1998
29. The Tamil Nadu Panchayats (Fifth Amendment) Ordinance, 1998 (Tamil Nadu Ordinance No.6 of 1998)	The Tamil Nadu Panchayats (Fifth Amendment) Bill, 1998 (L.A. Bill No.48 of 1998)	53 of 1998
30. The Chennai Metropolitan Water Supply and Sewerage (Second Amendment) Ordinance, 1998 (Tamil Nadu Ordinance No.7 of 1998)	The Chennai Metropolitan Water Supply and Sewerage (Second Amendment) Bill, 1998 (L.A. Bill No.46 of 1998)	49 of 1998
31. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1998 (Tamil Nadu Ordinance No.8 of 1998)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1998 (L.A. Bill No.57 of 1998)	56 of 1998
32. The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Ordinance, 1999 (Tamil Nadu Ordinance No.1 of 1999)	The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Bill, 1999 (L.A. Bill No.3 of 1999)	3 of 1999
33. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1999 (Tamil Nadu Ordinance No.2 of 1999)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1999 (L.A. Bill No.4 of 1999)	4 of 1999
34. The Tamil Nadu Panchayats (Seventh Amendment) Ordinance, 1999 (Tamil Nadu Ordinance No.3 of 1999)	The Tamil Nadu Panchayats (Seventh Amendment) Bill, 1999 (L.A. Bill No.39 of 1999)	44 of 1999

<i>Serial Number and Title of the Ordinance.</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced.</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
35. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1999 (Tamil Nadu Ordinance No.4 of 1999)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1999 (L.A. Bill No.42 of 1999)	49 of 1999
36. The Tamil Nadu Panchayats (Eighth Amendment) Ordinance, 1999 (Tamil Nadu Ordinance No. 5 of 1999).	The Tamil Nadu Panchayats (Eighth Amendment) Bill, 1999 (L.A. Bill No. 40 of 1999).	46 of 1999
37. The Tamil Nadu Co-operative Societies (Amendment) Ordinance, 1999 (Tamil Nadu Ordinance No.6 of 1999).	The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 1999 (L.A. Bill No.44 of 1999)	51 of 1999
38. The Tamil Nadu General Sales Tax (Amendment) Ordinance, 2000 (Tamil Nadu Ordinance No.1 of 2000)	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2000 (L.A. Bill No.5 of 2000)	7 of 2000
39. The Registration (Tamil Nadu Second Amendment) Ordinance, 2000 (Tamil Nadu Ordinance No.2 of 2000)	The Registration (Tamil Nadu Second Amendment) Bill, 2000 (L.A. Bill No.41 of 2000)	50 of 2000
40. The Tamil Nadu General Sales Tax (Eighth Amendment) Ordinance, 2000 (Tamil Nadu Ordinance No.3 of 2000)	The Tamil Nadu General Sales Tax (Eighth Amendment) Bill, 2000 (L.A. Bill No.29 of 2000)	29 of 2000
41. The Tamil Nadu Co-operative, Societies (Appointment of Special Officers) Amendment Ordinance, 2000 (Tamil Nadu Ordinance No.4 of 2000)	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2000 (L.A. Bill No.40 of 2000)	34 of 2000
42. The Tamil Nadu Urban Local Bodies (Suspension of Operation) Ordinance, 2000 (Tamil Nadu Ordinance No.5 of 2000)	The Tamil Nadu Urban Local Bodies (Suspension of Operation) Bill, 2000 (L.A. Bill No.34 of 2000)	33 of 2000

<i>Serial Number and Title of the Ordinance.</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced.</i>	<i>Tamil Nadu Act Number by which Ordinance was replaced.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
43. The Tamil Nadu Panchayats (Sixth Amendment) Ordinance, 2000 (Tamil Nadu Ordinance No.6 of 2000)	The Tamil Nadu Panchayats (Sixth Amendment) Bill, 2000 (L.A. Bill No.35 of 2000)	30 of 2000
44. The Tamil Nadu Town and Country Planning (Amendment) Ordinance, 2000 (Tamil Nadu Ordinance No.7 of 2000)	The Tamil Nadu Town and Country Planning (Amendment) Bill, 2000 (L.A. Bill No.39 of 2000.)	31 of 2000
45. The Indian Tolls (Tamil Nadu Amendment) Ordinance, 2000 (Tamil Nadu Ordinance No.8 of 2000)	The Indian Tolls (Tamil Nadu Amendment) Bill, 2000 (L.A. Bill No.43 of 2000)	35 of 2000
46. The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Second Amendment Ordinance, 2001 (Tamil Nadu Ordinance No.1 of 2001)	Not replaced by Legislative Assembly Bill due to dissolution of the Assembly with effect from 14th May, 2001	..
47. The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Ordinance, 2001, (Tamil Nadu Ordinance No.2 of 2001)	Not replaced by Legislative Assembly Bill due to dissolution of the Assembly with effect from 14th May, 2001	..

RESOLUTIONS FOR DISAPPROVAL OF ORDINANCES :

Rule 166 of the Tamil Nadu Legislative Assembly Rules provides that within six weeks from the re-assembly of the Legislature, any Member may, after giving three clear days notice to the Secretary, move a Motion disapproving the Ordinance.

During the period under Review, no notice of Resolution, disapproving the Ordinance was received from the Members.

CHAPTER XXV

FINANCIAL BUSINESS

Annual Financial Statement -The Budget—Article 202 of the Constitution of India lays down that the Governor shall in respect of every financial year cause to be laid before the House or Houses of Legislature of the State a statement of the estimated receipts and expenditure of the State for that year. The Statement is called the “Annual Financial Statement” which is also known as “The Budget”. The estimate shall be presented to the Assembly on such day as the Governor may appoint and there shall be no discussion on it on the day on which it is presented to the Assembly.

This estimate shall show separately the sums required to meet the expenditure charged on the Consolidated Fund of the State and the sums required to meet other expenditure proposed to be made from the Consolidated Fund of the State. The expenditure charged on the Consolidated Fund of the State are enumerated in clause (3) of Article 202 of the Constitution. They are not subject to vote of the Legislative Assembly.

The Rules of the Assembly provide that the Budget should be dealt with by the Assembly in two stages, namely, (i) General discussion and (ii) Voting of demands for Grants.

The Speaker in consultation with the Leader of the House and the Business Advisory Committee allots sufficient number of days for each of these two stages. Not more than ten days shall be allotted for General Discussion on the Budget and not more than thirty days in the case of the Voting of Demands for Grants.

The Budget as a whole and the principle involved in it are discussed by the House during General Discussion on the Budget. No motion is moved at this stage nor the Budget is submitted to the vote of the House. The Minister-in-charge of Finance replies to the General Discussion.

The Business Advisory Committee recommends the order in which the Demands should be taken up for discussion and voting and indicated the time to be allotted for each Demand or groups of Demands.

The Minister concerned while moving a Demand for Grant may make a Statement explaining the policy of the Government in respect of the Departments covered by the demand. When Demands are moved, it is open to members to

move motions to reduce the amount of Demand. Such motion is called “Cut Motion”. It is only a form of initiating discussion on the demand.

The Cut Motions which will have the effect of increasing or altering the destination of a Demand cannot be moved.

After all the Demands for Grants are voted in full, an Appropriation Bill is introduced. The Bill authorises the withdrawal out of the Consolidated Fund of the State of all moneys required to meet the Grants made by the Assembly and the expenditure charged on the Consolidated Fund of the State. The schedule appended to the Bill specifies, the amount which has been granted under each demand and the expenditure charged on the Consolidated Fund of the State. No amendment can be proposed to any Appropriation Bill which will have the effect of varying the amount or altering the destination of any Grant or varying the amount of “Charged” expenditure. The Appropriation Bill provides another occasion for general criticism of the policies of the Government and usually subjects which are not dealt with either during the general discussion or during the Voting of Demands for Grants are discussed during the debate on the Appropriation Bill.

During the period under Review, Budget was presented to the Assembly on six occasions, of which, the Budget presented on the 29th January, 2001 was an Interim Budget. The details of the Budget presented to the Assembly and the dates of discussion are given in Section-II Table No.XIX (Page No.546).

Vote on Account.—The Appropriation Bill is passed after all the Demands for Grants are discussed and voted and this provides the money required for expenditure by the Government Departments for a financial year beginning on 1st April and ending 31st March next year. It is voted sufficiently early before the next financial year begins. Sometimes, it is found impracticable for the Legislature to complete the procedure of voting the entire Demands, and passing of appropriation bills before the end of the financial year. Interim arrangements have, therefore, to be made to enable the Departments of the Government to carry on after 31st March until all the Demands are voted and amounts appropriated by Law.

Under Article 206 of the Constitution, the Legislative Assembly of a State has power to make any Grant in advance in respect of the estimated expenditure for a part of any financial year, pending completion of the prescribed procedure and to authorise by law the withdrawal of money covered by such a Grant from the Consolidated Fund of the State. For this purpose, along with the Budget Estimates, a statement showing the gross amount required under each Demand, both voted and charged and the amount required ‘On Account’ to cover the

expenditure usually for the first three or four months of the succeeding financial year, is presented to the Legislature. These Demands 'On Account' are discussed and voted upon in the same manner as regular Demands for Grants. As the amounts required are voted 'On Account' the whole procedure is called 'Vote on Account'.

During the period under Review, 'Vote on Account' was taken on five occasions. The following are the details about Vote on Account:—

<i>Financial year during which Vote on Account was taken.</i>	<i>Date of placing the Vote on Account Statement on the Table.</i>	<i>Placed by</i>	<i>Date of moving and Voting of demands in the Assembly.</i>	<i>Date of Introduction of Appropriation Bill.</i>	<i>Date of consideration and passing of Appropriation Bill.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1. 1997-98	17th March 1997	Hon. Kalaignar M. Karunanidhi, Chief Minister.	25th March 1997	25th March 1997	26th March 1997
2. 1998-99	27th March 1998	„	30th March 1998	30th March 1998	30th March 1998
3. 1999-2000	26th March 1999	„	30th March 1999	30th March 1999	30th March 1999
4. 2000-2001	27th March 2000	„	28th March 2000	28th March 2000	30th March 2000
5. 2001-2002	29th January 2001	„	2nd February 2001	2nd February 2001	2nd February 2001

Supplementary Statement of Expenditure and Demands for Grants for Excess Expenditure.—Article 205 of the Constitution provides that if the amount authorised by any law made in accordance with the provisions of Article 204 to be expended for a particular service for the current financial year is found to be insufficient for the purposes of that year or when a need has arisen during the current financial year for Supplementary or additional expenditure upon some new service not contemplated in the Annual Financial statement for that year or if any money has been spent or any service during a financial year in excess of the amount granted for that service and for that year, a statement for Supplementary Expenditure or for Excess Grants shall be laid before the Houses of the Legislature on a day appointed by the Governor. The provisions of Articles 202, 203 and 204 shall apply to such supplementary statement of Expenditure and Demands for Grants for Excess Expenditure. During the period under review

ten supplementary statements of Expenditure and four Demands for Grants for Excess Expenditure were presented to the House. The details are shown in Section II—Table No.XX. (page No.553).

The Tamil Nadu Electricity Board Budget:—Under Section 61 of the Electricity Supply Act, 1948 (Central Act 54 of 1948), the Annual Financial Statements (Budget Estimates) of the estimated capital and revenue receipts and expenditure of the State Electricity Board shall be prepared in the prescribed form and submitted to the State Government for being placed on the Table of the House of the State Legislature and the State Government shall cause it to be laid on the Table of the House or Houses of the Legislature. The Statement shall be open to discussion, but shall not be subject to vote. During the period under review, Five Annual Financial Statements and Supplementary Financial Statements of the Tamil Nadu Electricity Board were laid on the Table of the Assembly and discussions thereon were held as given below:—

<i>Serial number and details of Statement.</i>	<i>Laid on.</i>	<i>Discussion initiated by.</i>	<i>Dates of discussion.</i>
(1)	(2)	(3)	(4)
1. Annual Financial Statement for 1996-97 and Revised Estimates for 1995-96 of the Tamil Nadu Electricity Board.	3rd August 1996	Thiru Arcot N. Veerasamy, Minister for Health and Electricity.	21st April 1997 and 22nd April 1997 (2days).
2. Annual Financial Statement for 1997-98 and Revised Estimates for 1996-97 of the Tamil Nadu Electricity Board.	17th April 1997	„	„
3. Annual Financial Statement for 1998-99 and Revised Estimates for 1997-98 of the Tamil Nadu Electricity Board.	14th May 1998	„	24th November 1998 and 25th November 1998 (2 days).
4. Annual Financial Statement for 1999-2000 and Revised Estimates for 1998-99 of the Tamil Nadu Electricity Board.	18th May 1999	„	18th November 1999, 19th November 1999 and 22nd November 1999 (3 days).
5. Annual Financial Statement for 2000-2001 and Revised Estimates for 1999-2000 of the Tamil Nadu Electricity Board.	17th May 2000	„	9th November 2000 and 10th November 2000 (2 days).

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
9	Report on the action taken by the Government on the recommendations contained in the 113th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1984-85. (9th Report)	31-1-1997
10	Report on the further action taken by the Government on the recommendations contained in the 233rd Report of the Committee on Public Undertakings (1994-95) on the working of Tamil Nadu Khadi and Village Industries Board. (10th Report)	31-1-1997
11	Report on the Further action taken by the Government on the recommendations contained in the 183rd Report of the Committee on Public Undertakings (1994-95) on the working of Tamil Nadu Tea Plantation Corporation Limited. (11th Report)	31-1-1997
12	Report on the Further action taken by the Government on the recommendations contained in the 223rd Report of the Committee on Public Undertakings (1994-95) on the paras relating to Co-operation, Food and Consumer Protection Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1984-85 and 1985-86. (12th Report)	31-1-1997
13	Report on the Further action taken by Government on the recommendations contained in the 234th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Industries Department (Tamil Nadu Salt Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (13th Report)	31-1-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
14	Report on the action taken by the Government on the recommendations contained in the 203rd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1988-89. (14th Report)	31-1-1997
15	Report on the action taken by the Government on the recommendations contained in the 190th Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the year 1985-86. (15th Report)	31-1-1997
16	Report on the further action taken by the Government on the recommendations contained in the 179th Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of the Tamil Nadu Khadi and Village Industries Board for the year 1980-81. (16th Report)	31-1-1997
17	Report on the action taken by the Government on the recommendations contained in the 259th Report of the Committee on Public Undertakings (1994-95) on the working of Tamil Nadu Electricity Board and Tamil Nadu Energy Development Agency Generation and now conventional sources of energy. (17th Report)	23-4-1997
18	Report on the action taken by the Government on the recommendations contained in the 194th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Prohibition and Excise Department (Tamil Nadu State Marketing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1990-91. (18th Report)	23-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
19	Report on the further action taken by the Government on the recommendations contained in the 228th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1982-83. (19th Report)	23-4-1997
20	Report on the further action taken by the Government on the recommendations contained in the 221st Report of the Committee on Public Undertakings (1994-95) on the paras relating to Industries Department (Tamil Nadu Cements Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (20th Report)	23-4-1997
21	Report on the further action taken by the Government on the recommendations contained in the 245th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 (21st Report)	25-4-1997
22	Report on the further action taken by the Government on the recommendations contained in the 271st Report of the Committee on Public Undertakings (1995-96) on the paras relating to Industries Department (Tamil Nadu Steels Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the years 1988-89 and 1990-91. (22nd Report)	25-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
23	Report on the action taken by the Government on the recommendations contained in the 208th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Small Industries Department (State Engineering and Services Company of Tamil Nadu Limited and Tamil Nadu Small Industries Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1991-92. (23rd Report)	25-4-1997
24	Report on the further action taken by the Government on the recommendations contained in the 224th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Co-operation, Food and Consumer Protection Department (Tamil Nadu Civil Supplies Corporation) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1982-83 and 1983-84 (24th Report)	28-4-1997
25	Report on the further action taken by the Government on the recommendations contained in the 153rd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Electronics Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1982-83 and 1983-84 (25th Report)	28-4-1997
26	Report on the further action taken by the Government on the recommendations contained in the 143rd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Public Works Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (26th Report)	28-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
27	Report on the further action taken by the Government on the recommendations contained in the 171st Report of the Committee on Public Undertakings (1993-94) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Handloom Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1989-90. (27th Report)	28-4-1997
28	Report on the action taken by the Government on the recommendations contained in the 205th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1991-92. (28th Report)	28-4-1997
29	Report on the action taken by the Government on the recommendations contained in the 204th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1989-90. (29th Report)	28-4-1997
30	Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Civil Supplies Corporation Limited. (30th Report)	29-4-1997
31	Report of the Committee on Public Undertakings (1996-97) on the working of Pandiyan Roadways Corporation Limited. (31st Report)	29-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
32	Report of the Committee on Public Undertakings (1996-97) on the working of Pallavan Transport Corporation Limited. (32nd Report)	29-4-1997
33	Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Minerals Limited. (33rd Report)	29-4-1997
34	Report on the further action taken by the Government on the recommendations contained in the 189th Report of the Committee on Public Undertakings (1993-94) on the Audit Reports on the Annual Accounts of the Tamil Nadu Khadi and Village Industries Board for the years 1981-82 to 1984-85. (34th Report)	30-4-1997
35	Report on the action taken by the Government on the recommendations contained in the 188th Report of the Committee on Public Undertakings (1993-94) on the working of Tamil Nadu Pollution Control Board. (35th Report)	30-4-1997

COMMITTEE FOR THE YEAR 1997-98

(A) Constitution, Chairman and Sitzings—The Committee for the year 1997-98 was constituted on the 30th April 1997 and Thiru C.T. Dhandapani was appointed as Chairman of the Committee.

The Committee met for 39 days (26 days at Chennai, 8 days study tour in the districts and 5 days Study tour in certain other States of India.)

(B) Details of Subjects considered by the Committee—(i) Report of the Comptroller and Auditor-General of India (Civil) for the year 1991-92 [on the paras relating to Municipal Administration and Water Supply Department (TWAD Board)].

(ii) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1992-93 (on the paras relating to Industries Department).

(iii) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1993-94 [on the paras relating to Industries Department (ELCOT)]

(iv) Report of the Comptroller and Auditor-General of India (Commercial) for the years 1993-94 and 1994-95 [on the paras relating to Co-operation, Food and Consumer Protection Department].

(v) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1993-94 [on the paras relating to (i) Backward Classes, Most Backward Classes and Minorities Welfare Department, (ii) Commercial Taxes and Religious Endowment Department, (iii) Environment and Forest Department and (iv) Prohibition and Excise Department.]

(vi) Report of the Comptroller and Auditor-General of India (Commercial) for the years 1993-94 and 1994-95 [on the paras relating to Adi Dravidar and Tribal Welfare Department.]

(vii) Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 [on the paras relating to Municipal Administration and Water Supply Department (TWAD Board).]

(viii) Statement of Action taken/Further action taken by the Government on the earlier Reports of the Committee.

(ix) The Committee selected (i) Poompuhar Shipping Corporation Limited, (ii) Tamil Nadu Forest Plantation Corporation Limited for its review. The Committee also decided to review certain Tamil Nadu State Transport Corporations Limited. (Fixation of time schedule and its implementation.)

In this connection, the Committee visited Tiruchirapalli, Pudukkottai, Sivagangai (Karaikudi), Kanniyakumari, Tuticorin (Tiruchendur) and Tirunelveli Districts and held discussions with the officials of Tamil Nadu Forest Plantation Corporation Limited, Poompuhar Shipping Corporation Limited and the Tamil Nadu State Transport Corporation Limited, (Kumbakonam Division II and III and Madurai Division II). The Committee visited Chennai Port to have as on the spot study of Coal handling system by the Poompuhar Shipping Corporation and also visited Haldia Port in West Bengal State and held discussion with the officials. The Committee also visited Coimbatore, Erode, Salem, Dharmapuri, Vellore (Vaniambadi), Thiruvannamalai and Villupuram Districts and held discussion with the officials of Tamil Nadu State Transport Corporation Limited (Coimbatore Division I and II, Salem Division I and II and Villupuram Division I) and with the Divisional Level Officials of Tamil Nadu Forest Plantation Corporation Limited. The Committee finalised the reviews on the working of the Tamil Nadu Forest Plantation Corporation and Poompuhar Shipping Corporation Limited and presented the Reports to the Assembly.

(C) Study tour in other States:

The Committee undertook study tour from 6th May 1998 to 10th May 1998, in certain other States viz. West Bengal (Calcutta, Haldia Port), Assam (Guwahatti), Meghalaya (Shillong).

(D) Visits of Committees from other States:

Committee on Public Undertakings of
Mizoram Legislative Assembly

23rd October 1997

(E) Details of Reports presented:

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
1	Report on the further action taken by the Government on the recommendations contained in the 109th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Dairy Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the years 1976-77 and 1977-78. (36th Report).	20-4-1998
2	Report on the action taken by the Government on the recommendations contained in the 167th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Magnesium and Marine Chemicals Limited and Southern Structurals Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1990-91. (37th Report)	20-4-1998
3	Report on the further action taken by the Government on the recommendations contained in the 145th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (TASCO Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the years 1974-75 and 1975-76. (38th Report)	20-4-1998
4	Report on the action taken by the Government on the recommendations contained in the 210th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Transport Department (State Transport Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1991-92 (39th Report)	13-5-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
5	Report on the further action taken by the Government on the recommendations contained in the 267th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1990-91 (40th Report)	13-5-1998
6	Report on the further action taken by the Government on the recommendations contained in the 261st Report of the Committee on Public Undertakings (1994-95) on the paras relating to Co-operation, Food and Consumer Protection Corporation (Tamil Nadu Civil Supplies Limited) Department in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1978-79 (41st Report)	13-5-1998
7	Report on the further action taken by the Government on the recommendations contained in the 269th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Industries Department (Tamil Nadu News Print and Papers Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1987-88. (42nd Report)	13-5-1998
8	Report on the action taken by the Government on the recommendations contained in the 247th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board now under Rural Development Department) in the Report (Civil) of the Comptroller and Auditor - General of India for the year 1989-90. (43rd Report)	15-5-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
9	Report on the action taken by the Government on the recommendations contained in the 248th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply (TWAD Board now under Rural Development Department) Department in the Report (Civil) of the Comptroller and Auditor - General of India for the year 1990-91. (44th Report)	15-5-1998
10	Report on the further action taken by the Government on the recommendations contained in the 263rd Report of the Committee on Public Undertakings (1994-95) on the paras relating to Agriculture Department (Tamil Nadu Agro Industries Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1978-79. (45th Report)	15-5-1998
11	Report on the further action taken by the Government on the recommendations contained in the 216th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Transport Department (Cholan Roadways Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1983-84. (46th Report)	19-5-1998
12	Report on the further action taken by the Government on the recommendations contained in the 279th Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Agro Industries Corporation Limited. (47th Report)	19-5-1998
13	Report on the action taken by the Government on the recommendations contained in the 213th Report of the Committee on Public Undertakings (1993-94) on the	19-5-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	paras relating to Co-operation, Food and Consumer Protection Department (Tamil Nadu Ware Housing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1990-91. (48th Report)	
14	Report on the further action taken by the Government on the recommendations contained in the 218th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Health and Family Welfare Department (Tamil Nadu Medicinal Plant Farms and Herbal Medicine Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1988-89 and 1990-91. (49th Report)	19-5-1998
15	Report on the action taken by the Government on the recommendations contained in the 296th Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Textile Corporation Limited.(50th Report)	19-5-1998
16.	Report on the further action taken by the Government on the recommendations contained in the 291st Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Newsprint and Paper Limited. (51st Report)	22-5-1998
17	Report on the further action taken by the Government on the recommendations contained in the 200th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1980-81. (52nd Report)	22-5-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
18	Report on the further action taken by the Government on the recommendations contained in the 238th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1987-88. (53rd Report)	22-5-1998
19	Report on the action taken by the Government on the recommendations contained in the 182nd Report of the Committee on Public Undertakings (1993-94) on the working of Tamil Nadu Co-operative Milk Producers, Federation Limited. (54th Report)	22-5-1998
20	Report on the action taken by the Government on the recommendations contained in the 196th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board now under Rural Development Department) in the Report (Civil) of the Comptroller and Auditor -General of India for the year 1988-89. (55th Report)	27-5-1998
21	Report on the action taken by the Government on the recommendations contained in the 202nd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Poultry Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor -General of India for the year 1987-88. (56th Report)	27-5-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
22	Report on the further action taken by the Government on the recommendations contained in the 42nd Report of the Committee on Public Undertakings (1991-92) on the paras relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1982-83. (57th Report)	27-5-1998
23	Report on the action taken by the Government on the recommendations contained in the 251st Report of the Committee on Public Undertakings (1994-95) on the working of Tamil Nadu Industrial Investment Corporation Limited. (58th Report)	27-5-1998
24	Report on the action taken by the Government on the recommendations contained in the 274th Report of the Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of the Chennai Metropolitan Development Authority for the year 1990-91. (59th Report)	28-5-1998
25	Report on the action taken by the Government on the recommendations contained in the 256th Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of the Chennai Metropolitan Development Authority for the year 1985-86. (60th Report)	28-5-1998
26	Report on the further action taken by the Government in the recommendations contained in the 278th Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Sugar Corporation Limited. (61st Report)	28-5-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
27	Report on the action taken by the Government on the recommendations contained in the 87th Report of the Committee on Public Undertakings (1992-93) on the working of Tamil Nadu Adi-Dravidar Housing and Development Corporation Limited. (62nd Report)	28-5-1998
28	Report on the action taken by the Government on the recommendations contained in the 254th Report of the Committee on Public Undertakings (1994-95) on the Audit Report of the Annual Accounts of the Tamil Nadu Khadi and Village Industries Board for the year 1990-91. (63rd Report)	28-5-1998
29	Report of the Committee on Public Undertakings (1997-98) on the working of Tamil Nadu Forest Plantation Corporation Limited. (64th Report)	29-5-1998
30	Report of the Committee on Public Undertakings (1997-98) on the working of Poompuhar Shipping Corporation Limited. (65th Report)	29-5-1998

COMMITTEE FOR THE YEAR 1998-99

(A) Constitution, Chairman and Sitzings-

The Committee 1998-99 was constituted on the 29th May 1998 and Thiru A. Nagarajan was appointed as Chairman of the Committee.

The Committee met for 36 days (11 days at Chennai, 11 days study tour in the districts and 14 days of Study tour in certain other States of India.)

(B) Details of Subject considered by the Committee:-

(i) Report of the Comptroller and Auditor-General of India (Civil) for the years 1993-94 and 1994-95 (on the paras relating to Municipal Administration

and Water Supply Department-Chennai Metropolitan Water Supply and Sewerage Board).

(ii) Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 (on the paras relating to Municipal Administration and Water Supply Department -TWAD Board).

(iii) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1994-95 (on the paras relating to Industries Department-Tamil Nadu Magnesite Limited.)

(iv) Audit Report on the Annual Accounts of Tamil Nadu Slum Clearance Board for the year 1989-90.

(v) Report of the Comptroller and Audit General of India (Commercial) for the year 1993-94 (on the paras relating to Transport and Highways Departments)

(vi) Statement of action taken/further action taken by the Government on the earlier Reports of the Committee.

(vii) The Committee selected Tamil Nadu Cement Corporation Limited for its review. Further, the Committee decided to review certain Transport Corporations which were not selected by the previous Committee (Fixation of time schedule and its implementation) viz. Tamil Nadu State Transport Corporation Limited, Madurai Division IV, Villupuram Division II and III.

The Committee visited Tamil Nadu Cement Works and Tamil Nadu Asbestos Tiles Unit at Alangulam in Virudhunagar district, Tamil Nadu Asbestos pipes unit at Mayanur, Ariyalur Cement Unit at Ariyalur and Stoneware Pipes Unit at Virudhachalam and held discussions with the officials of TANCEM in connection with the review of the Tamil Nadu Cement Corporation Limited. The Committee also visited a Depot of TANCEM at Ernakulam (Kerala State) in connection with the review of TANCEM. The Committee also visited Dindigul District (Including Kodaikanal), Vellore District and Kancheepuram District and held discussions with the officials of the respective State Transport Corporation Limited. The Committee finalised the review on the working of the Tamil Nadu Cements Limited and presented the Report to the Assembly.

(C) Study Tour in other States

The Committee Undertook study tour from 6th November 1998 to 19th November 1998 in certain other States of India, viz. Kerala (Cochin and

Ernakulam), Goa (Panaji), Maharashtra (Mumbai), New Delhi, Haryana (Chandigarh) and Himachal Pradesh (Simla).

(D) Visit of Committees from other States

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| (1) Committee on Public Undertakings of Uttarpradesh Legislative Assembly | 6th June 1998 to 14th June 1998 |
| (2) Committee on Public Undertakings of Maharashtra Legislative Assembly | 12th September 1998 to 21st September 1998 |
| (3) Committee on Public Undertakings of Punjab Legislative Assembly | 27th October 1998 and 28th October 1998 |
| (4) Committee on Public Undertakings of Bihar Legislative Assembly | 30th November 1998 to 11th December 1998 |
| (5) Committee on Public Undertakings of Arunachal Pradesh Legislative Assembly | 7th December 1998 to 10th December 1998 |
| (6) Committee on Public Undertakings of Andhra Pradesh Legislative Assembly | 10th April 1999 and 11th April 1999 |

(E) Details of Reports presented

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
1	Report on the further action taken by the Government on the recommendations contained in the 225th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Home Department (Tamil Nadu Police Housing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1985-86. (66th Report)	26-11-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
2	Report on the further action taken by the Government on the recommendations contained in the 241st Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1981-82. (67th Report)	26-11-1998
3	Report on the action taken by the Government on the recommendations contained in the 257th Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of the Chennai Metropolitan Development Authority for the year 1986-87 (68th Report)	26-11-1998
4	Report on the further action taken by the Government on the recommendations contained in the 157th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1972-73. (69th Report)	26-11-1998
*5	Report on the paras relating to Rural Development Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1991-92. (70th Report)	27-11-1998
+6	Report on the paras relating to Co-operation, Food and Consumer Protection Department (Tamil Nadu Civil Supplies Corporation) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (71st Report)	27-11-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
7	Report on the further action taken by the Government on the recommendations contained in the 16th Report of the Committee on Public Undertakings (1996-97) on the Audit Report on the Annual Accounts of the Tamil Nadu Khadi and Village Industries Board Chennai for the year 1980-81. (72nd Report)	27-11-1998
8	Report on the action taken by the Government on the recommendations contained in the 206th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Textiles Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1991-92. (73rd Report)	7-4-1999
9	Report on the further action taken by the Government on the recommendations contained in the 103rd Report of the Committee on Public Undertakings (1992-93) on the paras relating to Environment and Forest Department (Tamil Nadu Forest Plantation Corporation Limited and Tamil Nadu Tea Plantation Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (74th Report)	7-4-1999
10	Report on the further action taken by the Government on the recommendations contained in the 268th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Co-operation, Food and Consumer Protection Department (Tamil Nadu Civil Supplies Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1991-92. (75th Report)	7-4-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
+11	Report on the paras relating to Health and Family Welfare Department (Tamil Nadu Medicinal Plants Farms and Herbal Medicine Corporation Limited (TAMPCOL) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (76th Report)	7-4-1999
12	Report on the further action taken by the Government on the recommendations contained in the 283rd Report of the Committee on Public Undertakings (1995-96) on the paras relating to Small Industries Department (Tamil Nadu Small Industries Corporation Limited (TANSI) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (77th Report)	7-4-1999
13	Report on the further action taken by the Government on the recommendations contained in the 217th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board now under Rural Development Department) in the Report (Civil) of the Comptroller and Auditor-General of India for the years 1974-75, 1975-76. (78th Report)	30-4-1999
14	Report on the further action taken by the Government on the recommendations contained in the 242nd Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply (TWAD Board now under Rural Development Department) Department in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1985-86. (79th Report)	30-4-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
15	Report on the further action taken by the Government on the recommendations contained in the 156th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Industrial Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (80th Report)	30-4-1999
16	Report on the action taken by the Government on the recommendations contained in the 258th Report of the Committee on Public Undertakings (1994-95) on the Audit Report of the Annual Accounts of Chennai Metropolitan Development Authority for the year 1988-89. (81st Report)	30-4-1999
17	Report on the further action taken by the Government on the recommendations contained in the 191st Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply (TWAD Board now under Rural Development Department) Department in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1984-85. (82nd Report)	30-4-1999
18	Report on the further action taken by the Government on the recommendations contained in the 220th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Meat Corporation Limited merged with Tamil Nadu Poultry Development Corporation Limited now under Municipal Administration and Water Supply Department) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1985-86. (83rd Report)	7-5-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
19	Report on the further action taken by the Government on the recommendations contained in the 22nd Report of the Committee on Public Undertakings (1996-97) on the paras relating to Industries Department (Tamil Nadu Steels Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1988-89 and 1990-1991. (84th Report)	7-5-1999
20	Report on the further action taken by the Government on the recommendations contained in the 288th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1981-82. (85th Report)	7-5-1999
21	Report on the further action taken by the Government on the recommendations contained in the 142nd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Salt Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1978-79. (86th Report)	7-5-1999
22	Report on the further action taken by the Government on the recommendations contained in the 3rd Report of the Committee on Public Undertakings (1996-97) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (87th Report)	12-5-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
23	Report on the further action taken by the Government on the recommendations contained in the 25th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Industries Department (Electronics Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (88th Report)	12-5-1999
24	Report on the further action taken by the Government on the recommendations contained in the 6th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1984-85. (89th Report)	12-5-1999
25	Report on the further action taken by the Government on the recommendations contained in the 100th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Small Industries Department (TIIC) and Industries Department. (State Industries Promotion Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1987-88. (90th Report)	17-5-1999
26	Report on the further action taken by the Government on the recommendations contained in the 176th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply (CMWSS Board and TWAD Board) Department in the Report (Civil) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (91st Report)	17-5-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
27	Report on the action taken by the Government on the recommendations contained in the 181st Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the year 1987-88. (92nd Report)	17-5-1999
28	Report on the further action taken by the Government on the recommendations contained in the 165th Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1978-79. (93rd Report)	17-5-1999
29	Report on the working of the Tamil Nadu Cements Corporation Limited. (TANCEM) (94th Report)	18-5-1999

COMMITTEE FOR THE YEAR 1999-2000

(A) Constitution, Chairman and Sitzings—The Committee for the year 1999-2000 was constituted on the 18th May 1999 and Thiru V. Velusamy was appointed as Chairman of the Committee.

The Committee met for 30 days (15 days at Chennai, 11 days Study tour in the districts and 4 days of Study tour in Andaman Nicobar Islands) (Port Blair).

(B) Details of subjects considered by the Committee—

(i) Report of the Comptroller and Auditor General of India (Commercial) for the year 1993-94 (on the paras relating to Industries Department -Southern

* The subject was considered by the previous Committee (1997-98) and the report thereon was approved and presented by the Committee for the year 1998-99.

+ The subjects were considered by the previous Committee (1996-97) and the report thereon were approved and presented by the Committee for the year 1998-99.

Structurals Limited, Energy Department -Tamil Nadu Electricity Board and Highways Department -Tamil Nadu State Construction Corporation Limited.

(ii) Audit Reports on the Annual Accounts of Tamil Nadu Electricity Board for the years from 1988-89 to 1994-95 (Treated as settled by the Committee).

(iii) Report of the Comptroller and Auditor General of India (Civil) for the years 1992-93, 1993-94, 1994-95 and 1995-96 (on the paras relating to Housing and Urban Development Department -Tamil Nadu Housing Board).

(iv) Report of the Comptroller and Auditor General of India (Civil) for the years 1992-93, 1993-94 and 1995-96 (on the paras relating to Housing and Urban Development Department -Tamil Nadu Slum Clearance Board).

(v) Report of the Comptroller and Auditor General of India (Commercial) for the year 1994-95 (on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department -Tamil Nadu Textiles Corporation Limited, Social Welfare and Nutritious Meal Programme Department (Tamil Nadu Corporation for Development of Women) and Small Industries Department (SIDCO).

(vi) Report of the Comptroller and Auditor General of India (Civil) for the years 1994-95 and 1995-96 (on the paras relating to Municipal Administration and Water Supply Department -TWAD Board.)

(vii) Report of the Comptroller and Auditor General of India (Commercial) for the year 1995-96 (on paras relating to Environment and Forest Department-TANTEA).

(viii) Report of the Comptroller and Auditor General of India (Commercial) for the years 1992-93, 1993-94 and 1994-95. All Chapter I items passed over by the Committee.

(ix) Statement of action taken/further action taken by the Government on the earlier Reports of the Committee.

(x) The Committee selected (i) Tamil Nadu Textiles Corporation Limited and (ii) Tamil Nadu Sugar Corporation Limited for its review.

In this connection, the Committee visited Virudhunagar District (Aruppukkottai), Madurai District (Pandiarajapuram), Erode District (Sivagiri) and Coimbatore District (Coimbatore and Kurichi) and held discussion with the officials of the Tamil Nadu Textiles Corporation Limited and Tamil Nadu Sugar Corporation Limited. The Committee further visited the Industrial Unit of Tamil Nadu Sugar Corporation at Maraimalai Nagar and the Vellore Co-operative Sugar Mills at Thiruvalam (Vellore District) and held discussions with the officials. The Committee also visited Perambalur Sugar Mills Limited, the Powerloom Complex at Jeyamkondam, the Co-operative Sugar Mills at Sethiathopu (Cuddalore District), the Tamil Nadu Sugar Mills at Kurungulam (Thanjavur District) and held discussions with the officials. The Committee finalised the review on the working of the Tamil Nadu Textiles Corporation Limited and presented the Report to the Assembly.

(C) Study tour in other States—

The Committee undertook study tour from 17th March 2000 to 20th March 2000 in Andaman and Nicobar Islands (Port Blair).

(D) Visit of Committees from other States

Committee on Public Undertakings of Meghalaya Legislative Assembly	6th November 1999 to 8th November 1999.
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(E) Details of the Reports presented

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)	(3)
* 1	Report on the paragraphs relating to Commercial Taxes Department (The Chit Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1993-94. (95th Report)	22-11-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
*2	Report on the paragraphs relating to Prohibition and Excise Department (Tamil Nadu State Marketing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1993-94. (96th Report)	22-11-1999
*3	Report on the paragraphs relating to Backward Classes and Most Backward Classes Welfare Department (Tamil Nadu Backward Classes-Minorities Economic Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1993-94. (97th Report)	22-11-1999
*4	Report on the paragraphs relating to Adi Dravidar and Tribal Welfare Department (Tamil Nadu Adi Dravidar Housing and Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1993-1994 and 1994-95.(98th Report)	22-11-1999
5	Report on the further action taken by the Government on the recommendations contained in the 117th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Poultry Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1979-80. (99th Report)	9-3-2000
6	Report on the further action taken by the Government on the recommendations contained in the 240th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Environment and Forest Department	9-3-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	(Arasu Rubber Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1988-89. (100th Report)	
+7	Report on the paragraphs relating to Animal Husbandry and Fisheries Department (Tamil Nadu Poultry Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (101st Report)	9-3-2000
8	Report on the further action taken by the Government on the recommendations contained in the 95th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Public Works Department (Tamil Nadu State Tube Wells Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1985-86.(102nd Report)	24-4-2000
9	Report on the further action taken by the Government on the recommendations contained in the 285th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Agriculture Department (Tamil Nadu State Farms Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1990-91. (103rd Report)	24-4-2000
10	Report on the further action taken by the Government on the recommendations contained in the 138th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Adi-Dravidar and Tribal Welfare Department (TAHDCO) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1985-86. (104th Report)	24-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
11	Report on the further action taken by the Government on the recommendations contained in the 13th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Industries Department (Tamil Nadu Salt Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (105th Report)	24-4-2000
12	Report on the action taken by the Government on the recommendations contained in the 292nd Report of the Committee on Public Undertakings (1995-96) on the Annual Accounts of the Tamil Nadu Water Supply and Dainage Board for the year 1989-90 (106th Report)	24-4-2000
+13	Report on the paragraphs relating to Small Industries Department (Tamil Nadu Small Industries Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (107th Report)	25-4-2000
14	Report on the further action taken by the Government on the recommendations contained in the 161st Report of the Committee on Public Undertakings (1993-94) on the paras relating to Small Industries Department (Tamil Nadu Small Industries Corporation Limited/Tamil Nadu Small Industries Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78. (108th Report).	25-4-2000
15	Report on the further action taken by the Government on the recommendations contained in the 280th Report of the Committee on Public Undertakings (1995-96) on	25-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	the Audit Report on the Annual Accounts of the TWAD Board for the years 1972-73, 1973-74, 1974-75, 1975-76, 1976-77 and 1977-78. (109th Report)	
+16	Report on the paras relating to Labour and Employment Department (Overseas Manpower Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (110th Report)	25-4-2000
17	Report on the further action taken by the Government on the recommendations contained in the 1st Report of the Committee on Public Undertakings (1996-97) on the paras relating to Information and Tourism Department (Tamil Nadu Tourism Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1981-82 and 1983-84. (111th Report)	25-4-2000
+18	Report on the paragraphs relating to Environment and Forest Department (Tamil Nadu Tea Plantation Corporation Limited, Tamil Nadu Forest Plantation Corporation Limited and Tamil Nadu Arasu Rubber Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (112th Report)	27-4-2000
19	Report on the further action taken by the Government on the recommendations contained in the 9th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Handicrafts Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1984-85. (113th Report)	27-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
20	Report on the further action taken by the Government on the recommendations contained in the 43rd Report of the Committee on Public Undertakings (1997-98) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1989-90. (114th Report)	27-4-2000
+21	Report on the paragraphs relating to Transport Department (Tamil Nadu State Transport Corporation Limited, Kumbakonam-Division-I) (Formerly Cholan Roadways Transport Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (115th Report)	27-4-2000
22	Report on the further action taken by the Government on the recommendations contained in the 51st Report of the Committee on Public Undertakings (1997-98) on the working of Tamil Nadu News Print and Papers Limited. (116th Report)	27-4-2000
23	Report on the further action taken by the Government on the recommendations contained in the 260th Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of Tamil Nadu Electricity Board from 1984-85 to 1987-88. (117th Report).	4-5-2000
24	Report on the further action taken by the Government on the recommendations contained in the 302nd Report of the Committee on Public Undertakings (1995-96) on the paras relating to Municipal Administration and	4-5-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1986-87. (118th Report)	
25	Report on the further action taken by the Government on the recommendations contained in the 297th Report of the Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of Tamil Nadu Slum Clearance Board from 1977-78, 1978-79 and 1979-80. (119th Report)	4-5-2000
26	Report on the further action taken by the Government on the recommendations contained in the 164th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Transport Department (Tamil Nadu State Transport Corporation (Salem Division-I) Limited, Tamil Nadu State Transport Corporation (Madurai Division-I and II) and Poompuhar Shipping Corporation Limited (now under Highways Department) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78. (120th Report)	4-5-2000
27	Report on the further action taken by the Government on the recommendations contained in the 168th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Sugar Corporation Limited and Perambalur Sugar Mills Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1990-91. (121st Report)	4-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
28	Report on the action taken by the Government on the recommendations contained in the 299th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Zari Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (122nd Report).	9-5-2000
29	Report on the further action taken by the Government on the recommendations contained in the 169th Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of Tamil Nadu Water Supply and Drainage Board for the years 1979-80, 1980-81, 1981-82 and 1982-83. (123rd Report).	9-5-2000
30	Report on the further action taken by the Government on the recommendations contained in the 229th Report of the Committee (1994-95) on the working of Tamil Nadu Tourism Development Corporation Limited (124th Report)	9-5-2000
31	Report on the further action taken by the Government on the recommendations contained in the 265th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1971-72. (125th Report)	9-5-2000
32	Report on the further Action taken by the Government on the recommendations contained in the 226th Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of Tamil Nadu Slum Clearance Board for the Years 1971-72 to 1976-77. (126th Report)	9-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
33	Report on the further action taken by the Government on the recommendations contained in the 20th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Industries Department (Tamil Nadu Cements Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (127th Report)	17-5-2000
34	Report on the further action taken by the Government on the recommendations contained in the 289th Report of the Committee (1995-96) on the paras relating to Industries Department (Tamil Nadu Minerals Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1986-87 and 1988-89. (128th Report).	17-5-2000
35	Report on the further action taken by the Government on the recommendations contained in the 11th Report of the Committee on Public Undertakings (1996-97) on the working of the Tamil Nadu Tea Plantation Corporation Limited. (129th Report)	17-5-2000
36	Report on the further action taken by the Government on the recommendations contained in the 124th report of the Committee (1992-93) on the paras relating to Industries (Tamil Nadu Small Industries Corporation Limited now under the Small Industries Department) Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-1984. (130th Report)	17-5-2000

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)	(3)
37	Report on the further action taken by the Government on the recommendations contained in the 52nd Report of the Committee on Public Undertakings (1991-92) on the paras relating to Municipal Administration and Water Supply, Public Works and Finance Departments (Tamil Nadu Water Supply and Drainage Board—Veeranam and other Water Supply Schemes) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1973-74 (131st Report)	17-5-2000
38	Report on the action taken by the Government on the recommendations contained in the 231st Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of Tamil Nadu Water Supply and Drainage Board for the years from 1983-84 to 1988-89 (132nd Report)	17-5-2000
39	Report on the working of the Tamil Nadu Textile Corporation Limited (TNTC) (1999-2000). (133rd Report)	18-5-2000

COMMITTEE FOR THE YEAR 2000-2001

(A) Constitution, Chairman and Sitings:

The Committee for the year 2000-2001 was constituted on the 18th May 2000 and Thiru Gummudipoondi K. Venu was appointed as Chairman of the Committee.

The Committee met for 27 days (9days at Chennai, 5 days Study tour in the Districts and 13 days of Study tour in certain other States of India.)

* The subjects were considered by the previous Committee (1997-98) and the report thereon were approved and presented by the Committee for the year 1999-2000.

+The subjects were considered by the previous Committee (1996-97) and the reports thereon were approved and presented by the Committee for the year 1999-2000.

(B) Details of subject considered by the Committee—

(i) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1994-95 (on the paras relating to Energy Department —Tamil Nadu Electricity Board, Industries Department -SIPCOT and Tamil Nadu Steels Limited.)

(ii) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1995-96 (on the paras relating to Backward Classes, Most Backward Classes and Minorities Welfare Department—Tamil Nadu Backward Classes Economic Development Corporation Limited and Highways Department—Tamil Nadu State Construction Corporation Limited.)

(iii) Report on the Audit Report on the Annual Accounts of Tamil Nadu Khadi and Village Industries Board for the years 1992-93 and 1993-94.

(iv) Statement of action taken/further action taken by the Government on the earlier Reports of the Committee.

(v) The Committee undertook study tour in Madurai, Virudhunagar, Tirunelveli and Salem Districts during its tenure to study on the spot certain points relating to audit paragraphs contained in the Reports of the Comptroller and Auditor-General of India (Commercial/Civil), examined earlier and also to review the action taken by the Departments/Undertakings on its recommendations. The Committee also visited North Chennai Thermal Power Plant for on-the-spot verification of certain points relating to the review paragraphs of the Plant contained in the Audit Report of the Comptroller and Auditor-General of India for 1994-95, examined earlier.

The Committee reviewed again the pendency of the Audit Reports/action taken/further action taken Reports due to non-receipt of Explanatory notes/action taken/further action taken reports from the Departments and passed a resolution on 8th January 2001 [*vide* D.O. Letter No.20668/2000-1 TNLA (PUC- I), dated 9th January 2001] reiterating its earlier directions that the Departments should strictly adhere to the time schedule for furnishing the notes to the Committee and that for any delay the Departmental Secretaries will be held responsible.

(C) (i) Study Tour in other States of India:

The Committee undertook study tour from 11th October 2000 to 23rd October 2000 in certain other States of India *viz.* Maharashtra (Mumbai), Rajasthan (Udaipur), New Delhi, Haridwar and Rishikesh, Sikkim (Gangtok), *via* Bagdogra, West Bengal (Calcutta) and Andaman-Nicobar Islands (Port Blair).

(ii) Conference.

Thiru Gummudipoondi K. Venu, MLA, Chairman of the Committee on Public Undertakings of Tamil Nadu Legislative Assembly (2000-2001) attended the Conference of the Chairman of Committee on Public Undertakings of Parliament and State Legislatures held on 15th December 2000 and 16th December 2000 in New Delhi. The Secretary, Legislative Assembly Secretariat and the Section Officer also attended the Conference to assist the Chairman. The August Conference invariably discussed all the points suggested by the Chairman, Committee on Public Undertakings of Tamil Nadu Legislative Assembly and unanimously adopted all the points for implementation.

(D) Visit of Committee from other States:

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| (1) | Committee on Public Undertakings of Orissa Legislative Assembly | 23rd October 2000 to 30th October 2000. |
| (2) | Committee on Public Undertakings of Mizoram Legislative Assembly | 20th November 2000 to 22nd November 2000 and 24th November 2000. |
| (3) | Committee on Public Undertakings of Rajasthan Legislative Assembly | 14th January 2001 to 22nd January 2001. |
| (4) | Committee on Public Undertakings of Karnataka Legislative Assembly | 16th January 2001 to 21st January 2001. |

(E) Details of Reports presented:

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)	(3)
1	Report on the further action taken by the Government on the recommendations contained in the 77th Report of the Committee on Public Undertakings (1998-99) on the paras relating to Small Industries Department (Tamil Nadu Small Industries Corporation Limited)—in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1986-87. (134th Report)	11-11-2000
2	Report on the further action taken by the Government on the recommendations contained in the 67th Report of the Committee on Public Undertakings (1998-99) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1981-82. (135th Report)	11-11-2000
3	Report on the further action taken by the Government on the recommendations contained in the 55th Report of the Committee on Public Undertakings (1997-98) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1988-89. (136th Report)	11-11-2000
4	Report on the further action taken by the Government on the recommendations contained in the 57th Report of the Committee on Public Undertakings (1997-98) on the paras relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1982-83. (137th Report)	11-11-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
5	Report on the further action taken by the Government on the recommendations contained in the 8th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Transport Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1981-82. (138th Report)	11-11-2000
6	Report on the further action taken by the Government on the recommendations contained in the 154th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Information and Tourism Department [Tamil Nadu Tourism Development Corporation Limited] in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1987-88. [139th Report]	30-1-2001
7	Report on the further action taken by the Government on the recommendations contained in the 49th Report of the Committee on Public Undertakings (1997-98) on the paras relating to Health and Family Welfare Department [TAMPCOL] in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1988-89 and 1990-91. (140th Report)	30-1-2001
8	Report on the further action taken by the Government on the recommendations contained in the 27th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Handloom Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1989-90. (141st Report)	30-1-2001

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
9.	Report on the further action taken by the Government on the recommendations contained in the 277th Report of the Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of Tamil Nadu Khadi and Village Industries Board for the years from 1985-86 to 1989-90. (142nd Report)	30-1-2001
10	Report on the further action taken by the Government on the recommendations contained in the 212th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Fisheries Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1988-89. (143rd Report)	30-1-2001
11	Report on the Action taken by the Government on the recommendations contained in the 273rd Report of the Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of Tamil Nadu Khadi and Village Industries Board for the year 1991-92. (144th Report)	30-1-2001
12	Report on the Action taken by the Government on the recommendations contained the 131st Report of the Committee on Public Undertakings (1992-93) on the paras relating to Industries Department [Tamil Nadu Industrial Explosives Limited and State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1988-89, 1989-90 and 1990-91. (145th Report)	2-2-2001

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
13	Report on the further action taken by the Government on the recommendations contained in the 264th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Animal Husbandry and Fisheries Department [Tamil Nadu Fisheries Development Corporation Limited and Tamil Nadu Poultry Development Corporation Limited.] in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1978-79. (146th Report)	2-2-2001
14	Report on the further action taken by the Government on the recommendations contained in the 129th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Industries Department [TIIC & Tamil Nadu Industrial Development Corporation Limited] in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1980-81. (147th Report)	2-2-2001
15	Report on the Action taken by the Government on the recommendations contained in the 71st Report of the Committee on Public Undertakings (1998-99) on the paras relating to Co-operation, Food and Consumer Protection Department [Tamil Nadu Civil Supplies Corporation Limited] in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93. (148th Report)	2-2-2001
16	Report on the further action taken by the Government on the recommendations contained in the 47th Report of the Committee on Public Undertakings (1997-98) on the working of Tamil Nadu Agro Industries Development Corporation Limited (149th Report)	2-2-2001

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
17	Report on the further action taken by the Government on the recommendations contained in the 50th Report of the Committee on Public Undertakings (1997-98) on the working of Tamil Nadu Textile Corporation Limited. (150th Report)	2-2-2001
18.	Report on the further action taken by the Government on the recommendations contained in the 239th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Co-operation, Food and Consumer Protection Department [Tamil Nadu Civil Supplies Corporation Limited] in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1976-77 and 1977-78. (151st Report)	2-2-2001
*19.	Report on the paras relating to Energy Department [Tamil Nadu Electricity Board] in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (152nd Report)	2-2-2001

GENERAL

(1) The Composition of the Committee on Public Undertakings for the years 1996-97, 1997-98, 1998-99, 1999-2000 and 2000-2001 are given in Section II, Table No. XXVIII (Page No. 612)

(2) The important recommendations made by the Committee on Public Undertakings are given in Section II, Table No XXIX (Page No. 617)

* The subject was considered by the previous Committee (1996-97) and the Report thereon was approved and presented by the Committee for the year 2000-2001.

CHAPTER -XXVI

MOTIONS AND RESOLUTIONS

I. Motions :

The term 'Motion' in its wider sense means any proposal submitted to the House for eliciting a decision of the House. One of the main duties of the House is to ascertain its own will in regard to various matters and for this purpose every question to be decided by the House must be proposed by member in the form of a motion. Motions are, in fact, the basis for initiating any parliamentary debate.

II. Resolutions :

The term 'Resolution' is used in respect of certain kinds of motions only. A resolution may be in the form of a declaration of opinion by the House or a recommendation addressed to the Government or formed in such a way as to record either approval or disapproval by the House of an act or policy of Government. It may convey a message or command, urge or request an action or call attention to a matter or situation for the consideration of the Government or it may be in such other form as the Speaker considers appropriate.

A resolution may be moved relating to any matter of general public interest, the matter, however, must not be one which does not primarily concern the particular Government. The resolution must raise some definite issue and shall not refer to any matter which is under adjudication by a Court of Law or to the conduct of any person except in his official or public capacity. The conditions for admissibility are laid down in Rule 173 of the Tamil Nadu Legislative Assembly Rules.

Resolutions are generally divided into two categories, namely, Government Resolution and Private Members' Resolution.

A. GOVERNMENT RESOLUTIONS

During the period under Review, fifteen Government Resolutions were moved and carried, the details of which are given below:—

(1) Revival of Tamil Nadu Legislative Council :

On the 26th July 1996, Hon. Kalaignar M. Karunanidhi, Chief Minister moved the following Resolution:

“That this Assembly resolves that a Legislative Council may be created in the State of Tamil Nadu and that necessary legislation may be passed under clause (1) of Article 169 of the Constitution of India, containing such provisions for the amendment of the Constitution as may be necessary to give effect to the provisions of the law and also such supplemental, incidental and consequential provisions as the Parliament may deem necessary.”

Thiruvallargal R. Chokkar, C.T. Dhandapani, B. Venkatasamy, Tmt. Anne D'Monte, Dr. K. Krishnaswamy, C. Velayuthan, D. Mony, L. Santhanam, R. Rasendiran *alias* Dheeran, S. Thirunavukkarasu, M. Abdul Latheef, K. Subbarayan and S. Balakrishnan, Leader of Opposition took part in the debate.

Hon. Chief Minister replied to the debate .

A division was taken as required under Article 169 (1) of the Constitution of India read with Rule 99(5) of the Tamil Nadu Legislative Assembly Rules and the House divided as follows:

Ayes	199
Noes	1
Neutral	12

Hon. Speaker declared the Resolution as having been passed by the majority of the total membership of the Assembly and by a majority of not less than two thirds of the Members of the Assembly present and voting.

(2) Enhancement of borrowing limit of the Tamil Nadu Electricity Board :

On the 31st January 1997, the Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity, moved the following Resolution:

“That the proposal of the State Government under Sub-section (3) of Section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948), to fix the maximum amount, which the Tamil Nadu Electricity Board may, at any time, have

on loan under sub-section (1) of the said section, as five thousand crores of rupees, be approved.”

The Resolution was put and carried.

(3) Appreciation of the services of Thiru C.S. Janakiraman, Former Secretary, Tamil Nadu Legislative Assembly :

On the 30th April 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following Resolution:—

“That this House resolves to recommend Hon. the Speaker its wishes to convey its tributes and encomiums to Thiru C.S. Janakiraman, B.A., B.L., on his retirement on 30th April, 1997 for having served for almost 39 years and as Secretary to this August House since 30th June, 1991, and places on record its great appreciation of his distinguished and meritorious services which by his deep and great knowledge of the Rules of the Assembly and customs of the Legislature and Parliament he has rendered with unswerving devotion in the conduct of the business of the House and its Committees and for the assistance given to all Members of the House during his long service since 20th August, 1958.”

The Resolution was adopted unanimously.

(4) Revision of Property Tax in the Chennai City Municipal Corporation Area:

On the 28th November 1998, Hon. Thiru Ko.Si. Mani, Minister for Rural Development and Local Administration, moved the following Resolution:

“That the following draft of amendment to be made by the Governor of Tamil Nadu under sub-section (3) of section 347 of the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919), altering clause (1) of rule 3 in Part 1A, of Schedule IV to the said Act, be approved as required by sub-section (5) of the said section 347;

“In Schedule IV to the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919), under Part_1A, for clause (1) of rule 3, the following Clause shall be substituted, namely:—

“(1) The annual value fixed for a building on the date immediate before the date of general revision of the property tax.”

The motion was put to vote and carried.

(5) Revision of Property Tax in respect of the Tamil Nadu District Municipalities :

On the 28th November 1998, Hon. Thiru Ko.Si. Mani, Minister for Rural Development and Local Administration, moved the following Resolution:—

“That the following draft of amendment to be made by the Governor of Tamil Nadu under sub-section (1) of section 305 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), altering clause (2) of rule 14 in Part-I of Schedule IV to the said Act, be approved as required by Section 305A of the said Act.

“In schedule IV to the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), under Part-I, for clause (2) of rule 14, the following clause shall be substituted, namely:—

(2) A special notice shall be served on the owner or occupier of a building in the municipality during the period of the half year in which a general revision of property tax is to be given effect to.”

The motion was put to vote and carried.

(6) Revision of Property Tax in Madurai City Municipal Corporation Area:

On the 28th November 1998, Hon. Thiru Ko.Si. Mani, Minister for Rural Development and Local Administration, moved the following Resolution:—

“That the following draft of amendment to be made by the Governor of Tamil Nadu under sub-section (3) of section 431 of the Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 15 of 1971), altering clause (1) of rule 6 in Part-II, of Schedule II of the said Act., be approved as required by sub-section (5) to the said section 431.”

“In Schedule II of the Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 15 of 1971), under Part II, for clause (1) of rule 6, the following clause shall be substituted, namely:—

“(1) The annual value fixed for a building on the date immediate before the date of general revision of the property tax.”

The motion was put to vote and carried *nem.con.*

(7) Revision of Property Tax in Coimbatore City Municipal Corporation Area:

On the 28th November 1998, Hon. Thiru Ko.Si. Mani, Minister for Rural Development and Local Administration, moved the following Resolution:—

“That the following draft of amendment to be made by the Governor of Tamil Nadu under sub-section (3) of section 430 of the Coimbatore City Municipal Corporation Act, 1981 (Tamil Nadu Act 25 of 1981), altering clause (1) of rule 6 in Part-II, of Schedule II of the said Act, be approved as required by sub-section (5) to the said section 430.”

“In Schedule-II of the Coimbatore City Municipal Corporation Act, 1981 (Tamil Nadu Act 25 of 1981), under Part II, for clause (1) of rule 6, the following clause shall be substituted, namely :—

“(1) The annual value fixed for a building on the date immediate before the date of general revision of the property tax.”

The motion was put to vote and carried *nem.con.*

(8) Requesting the Government of India to ensure the number of seats in the Lok Sabha allotted to every State remains unchanged for another Fifty Years and to amend the Constitution of India:

On the 20th February 1999, Hon. Kalaignar M. Karunanidhi, Chief Minister, moved the following Resolution:—

“Article 81 of the Constitution of India as amended by the Constitution (Forty Second Amendment) Act, 1976 provides that the number of Lok Sabha seats for each State will remain frozen till the figures of first census taken after the year 2000 are published.

This provision ensured that the States which have performed well in the implementation of nationally important programme of Family Welfare do not suffer from reduction in the number of elected members in the House of People on this score.

The year 2000 is approaching and it is apprehended that if remedial measure is not immediately taken, Tamil Nadu’s representation in Lok Sabha may be reduced by 6 seats because of lower annual average growth rate of population achieved. This will in the long run affect the implementation of Family Welfare Programme not only in Tamil Nadu but in other States as well.

Therefore, this House resolves to urge the Government of India to ensure that the number of seats in the Lok Sabha allotted to every State remains unchanged for another fifty years and to amend the Constitution of India accordingly”.

The above Resolution was taken up for discussion on 22.2.1999. Eleven Members including the Leader of Opposition took part in the discussion. At the end of the debate, Hon. Chief Minister moved again the Resolution with amendments. The Resolution as amended was put to vote and adopted *nem con.*

(9) Adoption of the Employment of Manual Scavengers and Construction of dry latrines (Prohibition) Act, 1993 (Central Act 46 of 1993) in the State of Tamil Nadu.

On the 11th May 1999, Hon. Thiru Samayanallur S. Selvarasu, Minister for Adi-Dravidar and Tribal Welfare, moved the following Resolution:-

“Whereas this Assembly considers that it is desirable to have a uniform law throughout India for eliminating the dehumanising practice of manual scavenging of human excreta by declaring employment of manual scavengers for removal of human excreta an offence and thereby ban the further proliferation of dry latrines and for regulation of construction and maintenance of water-seal latrines and for matters connected therewith or incidental thereto;

And whereas, the subject matter of such a law mainly falls within the scope of Entry 6 (Public health and sanitation;.....) of the State List in the Seventh Schedule to the Constitution of India and the Parliament has

no power to make such a law for the State with respect to the aforesaid matters except as provided in articles 249, 250 and 252 (1) of the Constitution of India;

And whereas, in pursuance of resolution passed under clause (1) of Article 252 of the Constitution of India, by all the Houses of the Legislatures of the States of Andhra Pradesh, Goa, Karnataka, Maharashtra, Tripura and West Bengal to the effect that the aforesaid matters should be regulated in those States by Parliament by Law, the Parliament has enacted the Employment of manual Scavengers and Construction of Dry latrines (Prohibition) Act, 1993 (Central Act 46 of 1993);

And whereas, this Assembly desires that the aforesaid Employment of manual Scavengers and Construction of Dry latrines (Prohibition) Act, 1993 (Central Act 46 of 1993), should be adopted in the State of Tamil Nadu;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 252 of the Constitution of India, this Assembly hereby resolves that the Employment of manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 (Central Act 46 of 1993) should be adopted in the State of Tamil Nadu.

The above Resolution was taken up for discussion along with the Demand for Grant relating to Adi-Dravidar Department and adopted by the House on the 11 the May 1999.

(10) To Empower Parliament to regulate by law Matters relating to Government Securities and all other Matters connected thereto.

On the 18th May 1999, Hon. Kalaignar M. Karunanidhi, Chief Minister moved the following resolution :—

“WHEREAS, the Tamil Nadu Legislative Assembly considers that it is desirable to have a uniform law throughout India for the regulation of Public Debt of the States and for all matters connected therewith or ancillary and incidental thereto:

AND WHEREAS, the subject matter of such a law is relatable mainly to the matter enumerated in entry 43 in List II in the Seventh Schedule to the Constitution of India;

AND WHEREAS, Parliament has no power to make such a law for the States with respect to the matter enumerated in entry 43 in List II aforesaid except as provided in Articles 249 and 250 of the Constitution of India;

AND WHEREAS, the Public Debt Act, 1944 is applicable for marketable loans raised by Reserve Bank of India on behalf of both the Union and the State Government;

AND WHEREAS, it is felt desirable to repeal the Public Debt Act, 1944 and replace the same with a new Legislation viz. “Government Securities Act” in order to enable the Reserve Bank of India to render efficient and improved service to the holders of Government Securities.

Now, therefore, in pursuance of clause (1) of Article 252 of the Constitution of India, this Assembly hereby resolves that the Parliament be empowered to regulate by law matters relating to Government Securities and all other matters connected therewith or ancillary or incidental thereto”.

The above Resolution was put to vote and carried.

(11) Draft Amendments to Tamil Nadu District Municipalities Act, 1920.

On the 18th May 1999, Hon. Thiru Ko. Si. Mani, Minister for Rural Development and Local Administration moved the following resolution:—

“The following draft of amendments to be made by the Governor of Tamil Nadu under sub-section (1) of section 305 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), omitting rules 11 and 28, altering rule 12 and inserting rule 26-B in part-I of Schedule IV to the said Act, be approved as required by section 305-A of the said Act;

Draft amendments:

In Schedule IV to the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920) under part-I,—

(i) rule 11 shall be omitted;

(ii) in rule 12, for the expression “9, 10 or 11”, the expression “9 or 10” shall be substituted;

(iii) after rule 26-A, the following rule shall be inserted, namely:—

‘26-B. Any appeal against the decision of the Taxation Appeals Committee may be filed within thirty days from the date of receipt of the order of the Taxation Appeals Committee in the District Court concerned’; and

(iv) rule 28 shall be omitted”.

The Resolution was put to vote and carried.

(13) Ratification of Constitution (Eighty-fourth Amendment) Bill.

On the 24th November 1999, Hon. Kalaignar M. Karunanidhi, Chief Minister moved the following Resolution:—

“That this House ratifies the amendment to the Constitution of India falling within the purview of clause (d) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (Eighty-fourth Amendment) Bill, 1999 as passed by the two Houses of Parliament”.

The Resolution was put to vote and carried.

(14) To persuade the Government of India to take special measures to allow the Salem Steel Plant to continue as public undertaking and to avoid its privatisation.

On the 8th March 2000 Hon. Kalaignar M. Karunanidhi, Chief Minister moved the following Resolution:—

“தற்போது பொதுத் துறை நிர்வாகத்தில் நடைபெற்று வருகிற சேலம் உருக்காலை நிர்வாகம் தொடர்ந்து பொதுத் துறையிலேயே நடைபெறுவதற்கான ஆக்கபூர்வ நடவடிக்கைகளை மத்திய அரசு மேற்கொள்ள வேண்டுமென்றும் தனியாரிடம் ஒப்படைப்பதை தவிர்க்க வேண்டுமென்றும் இச்சட்டமன்றப் பேரவை வலியுறுத்திக் கேட்டுக் கொள்கிறது”.

The above resolution was put to vote and adopted *nem con.*

(15) Enhancement of Borrowing Limit of the Tamil Nadu Electricity Board.

On the 18th May 2000, Hon. Arcot N. Veerasamy, Minister for Health and Electricity moved the following Resolution:—

“That the proposal of the State Government under sub-section (3) of the section 65 of the Electricity (Supply) Act 1948, (Central Act LIV of 1948), to fix the maximum amount, which the Tamil Nadu Electricity Board may, at any time, have on loan under sub-section (1) of the said section, as seven thousand and five hundred crores of rupees, be approved”.

The above resolution was put to vote and carried.

B. Government Motions

During the period under Review the following important Government Motions were moved and carried:

(1) On the 18th March 1997, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:—

“10—03—1997 ஆம் தேதியன்று பேரவையில் திருவல்லிபுத்தூர் தொகுதி உறுப்பினர் திரு. தாமரைக்கனி, நிதிநிலை அறிக்கை பொது விவாதத்தின்போது கோவையிலிருந்து கேரளாவிற்கு அரசி கடத்தல் நடப்பதாகவும், அதில் மாண்புமிகு மக்கள் நல்வாழ்வு மற்றும் மின் துறை அமைச்சரின் உறவினர் சம்பந்தப்பட்டுள்ளதாகவும் குற்றம் சாட்டினார். பொதுவாக, பாராளுமன்ற நடைமுறைகளின்படியும் அதற்கான விதிகளின்படியும் எந்த உறுப்பினரும் மற்ற உறுப்பினர்கள் மீதோ மற்ற அமைச்சர்கள் மீதோ பேரவையின் எந்தக் குற்றச்சாட்டு சாட்டுவதாக இருந்தாலும், அதற்கான தக்க ஆதாரங்களை முன்கூட்டியே பேரவைத் தலைவரிடம் காண்பித்து அனுமதி பெற்றுத்தான் பேரவையில் எழுப்ப வேண்டும். ஆனால், பேரவைத் தலைவர், இந்நேர்வில் உறுப்பினருக்கு ஒரு வார கால அவகாசம் அளித்தும், உறுப்பினர் குற்றச்சாட்டுக்கான ஏற்கத்தக்க ஆதாரங்களையும் ஆவணங்களையும் அளிக்காதது, உறுப்பினர் தன்னுடைய குற்றச்சாட்டினை நிரூபிக்க இயலவில்லை என்பது நிரூபணம் ஆகிறது.”

ஆகவே, எவ்வித ஆதாரமும் இல்லாது பொறுப்புள்ள அமைச்சர் மீது களங்கம் கற்பிக்கும் முகத்தான் உறுப்பினர் திரு. தாமரைக்கனியின் நடவடிக்கை அமைந்துள்ளது என்பது தெள்ளத் தெளிவாகிறது. இத்தகைய உறுப்பினரின் நடவடிக்கையை இப்பேரவை வன்மையாகக் கண்டிப்பது மட்டுமின்றி அச்செயல் அவை உரிமை மீறிய செயலுக்கு ஒப்பாகும். இது மாதிரியான நேர்வுகள் இனி வரும் காலங்களில் நிகழா வண்ணம் இப்பேரவை உறுப்பினர் திரு. தாமரைக்கனி அவர்களைப் பேரவைப் பணிகளினின்று இக்கூட்டத் தொடர் முழுவதும் நீக்கி வைக்கலாம் எனும் தீர்மானத்தை முன்மொழிகிறேன்”.

The Motion was put to vote and carried Thiru R. Thamaraiikkani was suspended from the service of the House for the remainder of the Budget Session.

(2) On the 30th April 1997, Hon. Thiru Ko. Si. Mani, Minister for Rural Development and Local Administration moved the following motion:

“That the Tamil Nadu Urban Local Bodies Bill, 1997 (L.A. Bill No.42 of 1997) be referred to a Select Committee consisting of the following 14 Members:-

1. Thiru A.L. Subramanian
2. Thiru S.N.M. Ubayadullah
3. Dr. (Tmt) Kanchana Kamalanathan
4. Thiru Pasumpon Tha. Kiruttinan
5. Thiru Chengai Sivam
6. Thiru S.P. Thangavelan
7. Thiru A. Mani
8. Thiru R. Chokkar
9. Thiru B. Ranganathan
10. Thiru K. Subbarayan
11. Thiru M. Abdul Latheef
12. Thiru P.R. Sundaram
13. Thiru A. Rasendiran (Alias) Dheeran
14. Hon.Thiru Ko. Si. Mani
Minister for Rural Development and Local Administration”.

The Motion was put to vote and carried.

Hon. The Speaker thereafter announced that under Rule 146(1) of the Assembly Rules, he is nominating the Minister in-charge of the Bill i.e. Hon. Minister for Rural Development and Local Administration as the Chairman of the Select Committee.

(3) On the 17th October 1997, Hon.Prof.K. Anbazhagan, Leader of the House (Minister for Education) moved the following Motion:-

“That Rule 189 (3) of the Tamil Nadu Legislative Assembly Rules which provides that at 1-30 p.m. on the day or the last of the days, as the case may be allotted under sub-rule (2) all discussion shall terminate and the Speaker shall forthwith put every question necessary to dispose of all the outstanding matter in connection with the demands for supplementary grants be relaxed and the House do continue with the transaction of financial business”.

The Motion was put to vote and carried.

(4) On the 18th October 1997, Hon.Thiru Ko. Si. Mani, Minister for Rural Development and Local Administration moved the following Motion:

“That this House do extend for another period of six months relaxing Rule 156(1) of Tamil Nadu Legislative Assembly Rules, the time for presentation of the Report of the Select Committee on the Tamil Nadu Urban Local Bodies Bill, 1997 (L.A.Bill No.42 of 1997)”.

The Motion was put to vote and carried *nem con*.

(5) On the 11th May 1998, Hon. Kalaignar M. Karunanidhi, Chief Minister moved the following motion:-

“That the White paper on the Coimbatore bomb blasts which was laid on the Table of the House on 23-4-1998 be taken up for discussion”.

Twelve Members including the Leader of Opposition took part in the discussion. At the end Hon. Chief Minister replied to the debate. The motion was talked out.

(6) On the 20th March 1999, Hon.Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“The House do suspend Thiru P.R. Sundaram for a week from participating in the proceedings of the House for the wrongful doings like tearing off the copy of the Budget speech while the Hon.Chief Minister presenting the Budget for the year 1999-2000 and for showing a Black cloth and shouting slogans”.

The Motion was put and carried.

(7) On the 22nd March 1999, Hon.Thiru Aroct N. Veerasamy, Minister for the Health and Electricity moved the following motion:-

“மாண்புமிகு வேளாண்மைத் துறை அமைச்சர் எழுந்து பதில் சொல்லுகின்ற நேரத்திலே, திரு. இரா. தாமரைக்கனி அவர்கள், அவரைத் தாக்கிய காரணத்தால் அவருடைய முகத்திலே அடிபட்டு இரத்தம் வழிந்து கொண்டிருக்கிறது. இப்படி அவர் திட்டமிட்டு இந்த அவையிலே ஏதாவது ஒரு களங்கத்தை ஏற்படுத்த வேண்டும் என்று தொடர்ந்து இந்த அவையிலே இந்த நடைமுறையைப் பின்பற்றுகின்ற காரணத்தால் திரு. இரா. தாமரைக்கனி மற்றும் திரு. சொ. கருப்பசாமி ஆகியோரை இந்த அவை நடைபெறுகின்ற இந்த கூட்டத் தொடர் முழுவதும் நீக்கி வைக்க வேண்டும்”.

The above motion was put to vote and carried unanimously.

(8) On the 23rd March 1999, Hon.Prof.K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“அனைத்திந்திய அண்ணா திராவிட முன்னேற்றக் கழக சட்டமன்றக் கட்சியின் தலைவர் திரு. இரா. தாமரைக்கனி மாண்புமிகு வேளாண்மைத் துறை அமைச்சர் திரு. வீரபாண்டி எஸ். ஆறுமுகம் அவர்களை தாக்கி கொடுங்காயம் ஏற்படுத்தியுள்ளதன் மூலம், அவை உரிமை மீறல் என்ற குற்றத்திற்கு ஆளானதுடன் இந்திய தண்டனைச் சட்டத்தின் கீழும் நடவடிக்கைக்கு உள்ளாகின்றார். எனினும், அவரது செயலை வன்மையாகக் கண்டித்து அவையின் மாண்பை கருதி, அவருக்கு 15 தினங்கள் சாதாரண சிறைத் தண்டனை விதித்து தண்டிக்கப்பெற வேண்டுமென்று இப்பேரவை தீர்மானிக்கிறது.”

English version.

“Thiru R. Thamaraiikkani, the Leader of the A.I.A.D.M.K. Legislature party in the Assembly has committed a crime of breach of privilege by attacking and causing grievous injury to Hon’ble Agriculture Minister Thiru Veerapandi S. Arumugam and is liable for punishment under I.P.C. Considering the dignity of the House, this House strongly condemn his action and resolve that a punishment of 15 days simple imprisonment may be awarded to him.”

This motion was put to vote and carried unanimously.

(9) On the 16th May 2000, Hon. Kalaignar M. Karunanidhi, Chief Minister moved the following motion:-

“That the white paper on the Reservation in Government Employment for the Adi-Dravidars, Scheduled Tribe, Backward Classes, Most Backward Classes and Denotified Communities’ which was laid on the Table of the House on 11th May, 2000 be taken up for discussion.”

Fifteen Members took part in the discussion. At the end Hon. Chief Minister replied to the debate.

The motion was talked out.

(10) On the 18th May 2000, Hon.Thiru Andhiyur P. Selvarasu, Minister for Khadi moved the following motion:-

“That the Tamil Nadu Bhoodan Yagna (Amendment) Bill, 2000 (L.A.Bill No.28 of 2000) be referred to a Select Committee.”

The motion was put to vote and carried.

(11) On the 22nd January 2001, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Education) moved the following motion:-

“23-03-1999 ஆம் நாளன்று இப்பேரவையில் திரு. இரா. தாமரைக்கனி அவர்களுக்கு 15 நாட்கள் சாதாரண சிறைத் தண்டனை விதித்து ஒரு மனதாக நிறைவேற்றப்பட்ட தீர்மானத்தின் அடிப்படையில், அவர் ஏற்கெனவே சிறைத் தண்டனை அனுபவித்த நாட்களே போதுமானதெனக் கருதி, மீதமுள்ள நாட்களுக்கான சிறைத் தண்டனையை ரத்து செய்ய இப்பேரவை தீர்மானிக்கிறது.”

English version.

“That taking into account the days of imprisonment already undergone by Thiru R. Thamarakkani out of 15 days simple imprisonment awarded to him by a motion unanimously adopted by the House on 23-03-1999 as sufficient, this House resolve to cancel the remaining period of sentence.”

The motion was put to vote and carried *nem con*.

C. Private Members’ Resolutions.

Under Rule 172 of the Tamil Nadu Legislative Assembly Rules, any Member may move, subject to the provisions contained in the Constitution of India and the Tamil Nadu Legislative Assembly Rules, a resolution relating to a matter of general public interest within the cognizance of the State Government. Such resolution may be in the form of a recommendation addressed to the Government or of a declaration of opinion by the House or of a motion for appointment of a Committee of the House for any purpose or in any other form suitable to the subject matter pertaining to the resolution.

During the period under Review, though notices of Private Members Resolutions were received they could not be taken up for discussion as all the Thursdays earmarked for private Members’ business were allotted for transacting Government Business. However, the Business Advisory Committee allotted only one day i.e. Tuesday the 18th May 1999 to transact the Private Members’ business. Though two of the resolutions given notice of by Thiru K. Subbarayan were listed in the Agenda for 18th May 1999, only one was moved and discussed. The other one was not moved due to paucity of time and lapsed on the prorogation of the Session. The details are as follows:

On 18th May 1999, Thiru K. Subbarayan moved the following resolution and spoke on the same:-

“About 40,000 Private Transport workers are deprived by the respective Private Transport Undertakings, the benefits accruing from the Central and State enactments. Non-enforceability of these Acts continues to exist in the Private Transport Undertakings.

Hence, this House resolves that a tripartite Committee be constituted to recommend to the Government after a thorough review of the implications for enforcing the Acts in the Private Transport Undertakings.”

The Minister for Labour replied to the debate. The resolution was later on withdrawn by the Member.

D. Condolence Resolutions and Obituary References.

Condolence Resolutions or Obituary References are generally adopted or made at the commencement of the meeting of the House before Question Hour.

Condolence Resolutions are adopted in the case of the following:-

(1) Distinguished international statesmen who were connected with or associated with our Country or Commonwealth.

(2) National Leaders, Presidents and Prime Ministers while in office, former Presidents, former Prime Ministers, former Governors of our State, former Speakers of Lok Sabha, former Chief Minister of the State, sitting Members of the Assembly and great and distinguished sons of the State.

In all the above cases, the resolution is either moved from the Chair or by the Leader of the House. In either case, the Members are permitted to associate themselves with the sentiments expressed in the resolution depending upon the circumstances and the solemnity of the occasion.

If the resolution is moved by the Leader of the House, the Speaker associates himself with the sentiments expressed by the House before the Resolution is placed before the House for adoption.

Resolutions condoling tragic death due to air-crashes, train accidents or disasters due to fury of nature or mass murders or organised violence committed against a section of the human community anywhere in the World are also adopted.

During the period under Review, 36 Condolence Resolutions were moved and adopted and 129 Obituary References were made in the House. The Details of which are given in Section-II Table No.XXI (Page No.557)

CHAPTER XXVII

PRIVILEGES

Article 194 of the Constitution of India deals with the powers, privileges and immunities of the State Legislatures and their members. It expressly provides for freedom of speech in the Legislature, subject to the provisions of the Constitution and the Rules of procedure of the Legislature and immunities of Members of the Legislature for anything said or casting of vote in the Legislature or any Committees thereof. It also provides that no person shall be liable in respect of the publication by or under the authority of the House of any report, papers or votes or proceedings. The same article empowers the Legislature to define the other powers, privileges and immunities of the House and of its members and the Committees of the House. It is also provided that until so defined, the powers, privileges and immunities will be those of the House of Commons of the Parliament of the United Kingdom and of its members and Committees at the commencement of the Constitution.

The Tamil Nadu Legislative Assembly has not yet defined by law the other privileges. Therefore, it becomes necessary to refer to the privileges of the House of Commons at the commencement of our Constitution, if one wants to find out what the privileges of the Legislative Assembly are.

The procedure to raise a matter of privilege is laid down in Rules 219 to 230 of the Tamil Nadu Legislative Assembly Rules.

If any matter requires examination or investigation, it will be referred to the Committee of Privileges on a motion adopted by the House. Rule 226 of the TNLA Rules empowers the Speaker to refer any question of privilege *suo-motu* to the Committee of privilege for examination, investigation and report. The Committee will examine the matter and will make its recommendations to the House. The House, will then discuss and decide the case on the basis of the recommendation of the Committee. Where the Committee finds that the matters is too trivial or that the offender has already tenders and adequate apology, the Committee itself disposes off the matter by recommending to the House not to proceed further in the matter.

During the year under review 11 notices of question of privileges were raised in all, of which 8 cases were referred to the Committee of privileges for examination and report. 4 Reports were presented to the Assembly. The remaining 4 cases were pending with the Committee, when the Assembly dissolved.

(1) On the 22nd July 1996 Thiru K. Subbarayan, raised a matter of privilege against Thiru R. Thamaraiikkani for giving wrong information to the House that the Home Minister of India, Hon. Thiru Indirajit Gupta, during his visit to Chennai was reported to have said that there were increasing movement of L.T.T.E. militants in Tamil Nadu, whereas no such statement was made by the Home Minister.

Hon. Deputy Speaker then in the Chair *suo-motu* referred the matter to the Committee of privileges for its examination and report.

(2) On the 12th August 1996, Thiru R. Chokkar, raised a matter of Privilege against Thiru R. Thamaraiikkani for his statement that Thiru R. Chokkar along with Advocate had met the former Chief Minister Dr. J. Jayalalitha during her term of office at Virudhunagar. Thiru R. Chokkar has stated that he never met Dr. J. Jayalalitha, during her term of office.

The Deputy Speaker who was in the Chair *suo-motu* referred the matter to the Committee of Privileges for its examination and report.

(3) On the 7th March 1997, Hon. Speaker *suo-motu* referred to the Committee of privileges for examination and report a notice of breach of privilege given by Dr. K. Krishnasamy against Kayathar Panchayat Union Chairman and others that the Kayathar Panchayat Union had adopted a resolution on the 3rd January 1997 to boycott the Member's proposed "grievances day" meeting at Kayathar B.D.O. Office scheduled for the 7th January 1997 as he belonged to a particular caste and prevented him from discharging the duties as a legislator.

(4) On the 4th May 1998, Dr. K. Krishnasamy raised a matter of privilege against police officials of Tirunelveli District as he had been prevented from attending the funeral and expressing his condolence on the demise of a Dalit in Tirunelveli District.

Hon. the Speaker said that he will give his ruling soon after the receipt of the explanatory report from the official concerned.

(5) On the 30th May 1998, Thiru G. Palanisamy raised a matter of privilege against Dr. K. Krishnasamy for his alleged derogatory remarks against his colleagues, Thiru Perundurai N. Periasamy.

Hon.the Deputy Speaker *suo-motu* referred the matter to the Committee of privileges for its examination and report.

(6) On the 28th November 1998, Hon.Speaker referred to the Committee of privileges for examination and report the conduct of Thiru P.R. Sundaram and Thiru C. Karuppasamy in displaying a banner inside of the House in violation of Rules of Procedure of the Assembly demanding re-election to the Salem Central Co-operative Bank.

(7) On the 25th March 1999, Hon.Speaker referred to the Committee of privileges for thorough investigation and report a privilege matter raised against former Chief Minister and AIADMK General Secretary, Selvi J. Jayalalitha for her statement that the Speaker has hastily initiated action against Thiru R. Thamaraiikkani under pressure from Chief Minister.

The Speaker had rejected on previous day a notice of privilege motion given by Thiru S. Thirunavukkarasu against the former Chief Minister but allowed it on that day as she had made a 100 per cent false statements against the Presiding Officer of the Assembly.

(8) On the 25th March 1999, Hon.Thiru Aladi Aruna, Minister for Law raised a matter of privilege against Thiru C. Karuppasamy of AIADMK for his allegations that the Law Minister had stamped him with the footwear and abused him mentioning his caste name. The fact was that the Minister was not at all present in the House when Thiru R. Thamaraiikkani punched on the nose of Hon.Thiru Veerapandi S. Arumugam.

Hon.the Speaker said that as the issue involves another member of the House, Thiru C. Karuppasamy and in keeping with the best tradition of the House, he will get his remarks in the matter and then pronounce his order.

On the 30th April 1999, Hon.Speaker informed the House that Thiru C. Karuppasamy has sought two months time till 2nd June 1999 to reply to the

notice by which time, the Assembly would have been adjourned sine die and then prorogued thus rendering the notice infructuous. Hence, Hon.Speaker referred the matter to the Committee of privileges for examination and report and directed Thiru C. Karuppasamy to send his explanation direct to the Committee.

(9) On the 3rd April 2000, Thiru P.R. Sundaram raised a matter of privilege against the Hon.Chief Minister in regard to transfer order issued to Thiru Natarajan, District Revenue Officer of Salem District.

On the 12th April 2000, Hon.the Speaker ruled that he found no breach of privilege involved in the matter.

(10) A Notice of Breach of Privilege against Dr. A Chellakumar was given by Hon.Minister for Labour that the Member has made a distorted version of the Audit Report of the Slum Clearance Board for the year 1996-97 on the floor of the House. On 18-5-2000 an explanation was obtained from the Member and Hon. Speaker ruled that he leaves the matter at rest with a severe warning.

(11) On the 18th May 2000, Hon.the Speaker *suo motu* referred a matter of breach of privilege to the Committee of privileges for examination and report against Thiru P.R. Sundaram, M.L.A., for his false statement made on the floor of the House in regard to the stay obtained for the encroachment of Government land by a private person near Salem Bus Stand.

(A) Matters of privilege referred to the Committee of privileges for which Reports were presented to the House.

(1) Case against Thiru R. Thamaraiikkani, M.L.A.

Thiru R. Chokkar, MLA raised a matter of privilege against Thiru R. Thamaraiikkani, MLA on the floor of the House on 12-8-1996 when the latter charged while participating in the general discussion on the Budget for 1996-97, that he had met the former Chief Minister Selvi J. Jayalalitha with representatives of the Advocate Association when she visited Virudhunagar. Though this was refuted by Thiru R. Chokkar in the House Thiru R. Thamaraiikkani said that he will produce the photograph of such meeting as evidence.

The issue was referred to the Committee of Privileges for examination and report by the Deputy Speaker.

The Committee considered the matter in detail. The Committee asked Thiru R. Thamaraiikkani to produce evidence in support of his statement. The Committee had given ample time to produce the evidence. But the Member could not produce any evidence even after five months. Since Thiru R. Thamaraiikkani has not produced any evidence as promised even after sufficient time was given, the Committee concluded that Thiru R. Thamaraiikkani has no evidence to produce before the Committee and that his ulterior motive was to malign Thiru R. Chokkar.

The Committee felt that though it would be appropriate to award a severe punishment to Thiru R. Thamaraiikkani considering the dignity of the House and that then he was under suspension from the service of the House in connection with another issue, the Committee decided to drop further action against him and let him off with a severe warning. The report was presented to the House on 26.04.1997.

(2) Case Against Thiru R. Thamaraiikkani, M.L.A.

Thiru K. Subbarayan, MLA raised a matter of privilege against Thiru R. Thamaraiikkani, MLA on the floor of the House on 22-7-1996 for quoting wrongly the press statement of the Union Home Minister regarding the alleged infiltration of L.T.T.E. in Tamil Nadu. Thiru K. Subbarayan had stated that the Union Home Minister had never made any such statement. The matter was referred to the Committee of Privileges for examination and report.

The Committee asked Thiru R. Thamaraiikkani to furnish necessary evidence in support of his allegation. The Member had furnished some press clipping and stated that he had made the allegation based only on the news appeared in the dailies.

The Committee considered the matter in detail. Various newspapers had given different versions of the Union Minister's Press Conference in this regard. The Committee also considered the statement made by the Hon. Chief Minister on the floor of the House about the discussion he had with the Union Home Minister in this regard.

The Committee felt that the general rule was that members should not quote mere press reports as evidence while speaking on the floor of the House.

Taking into consideration the explanation offered by the member as well as the explanation given by Hon. Chief Minister on the floor of the House, the Committee decided to drop the issue and recommended that no action need be taken in the matter. The Committee presented its report on 26-04-1997.

(3) Case raised by Dr. K. Krishnaswamy, M.L.A.

On the 7th March 1997, Hon. Speaker suo motu referred to the Committee of Privileges for examination and report a notice of Breach of Privilege given by Dr. K. Krishnaswamy, against Kayathar Panchayat Union Chairman and others stating that the Kayathar Panchayat Union had adopted a resolution on the 3rd January 1997 to boycott the Member's proposed grievances day meeting at Kayathar Panchayat Union Office as he belonged to a particular caste and prevented him from discharging the duties as a Legislator.

The Committee obtained detailed report from the District Collector, Tuticorin and also from the Chairman, Kayathar Panchayat Union.

The Committee considered the matter in detail and decided to wait till the presentation of the report of the Inquiry Commission appointed in this regard. The report of the Inquiry Commission was laid on the Table of the House on 17.10.1997.

The Inquiry Commission came to certain conclusions after examining all the witnesses and the connected records. The Committee therefore felt that there is no necessity for witnessing the parties again and concluded that there is no *prima facie* for the allegations made by Dr. K. Krishnaswamy and decided that there is no breach of privilege involved in the matter.

However, the Committee recommended that the Government may issue guidelines as to how the MLAs and the Members of the Local Bodies have to exercise their powers and duties without interference from one another.

The report was presented to the House on 29.05.1998.

(4) Case against Dr. K. Krishnaswamy, M.L.A.

On the 30th May, 1998 Thiru G. Palanisamy raised a matter of privilege against Dr. K. Krishnasamy, M.L.A. stating that he had abused his party colleague Thiru N. Periasamy, for having expressed his views in a matter of privilege raised against Dr. K. Krishnasamy at the meeting of the Committee of Privileges.

Hon. Deputy Speaker *suo motu* referred the matter to the Committee for examination and report.

In the first instance, the Committee decided to obtain a detailed report from Thiru G. Palanisamy who has raised the matter and also from N. Periasamy, M.L.A., who is directly connected with the matter.

The Committee considered the reply received from them. In their reply they do not want to pursue the matter further with the earnest hope that Dr. K. Krishnaswamy will avoid such incidences in future.

The Committee condemned the action of Dr. K. Krishnaswamy and recommended to close the matter as the Member who raised the matter himself does not want to pursue and recommended accordingly.

The report was presented to the House on 18.05.1999.

(B) Commitment to Jail for breach of privilege and contempt of the House.

The Legislature of a State has the power to secure the attendance of persons on matters of privileges and to punish for breach of privilege or contempt of the House and commit the offender to custody or prison. Every State Legislature possesses not only the power to punish for contempt but have also the right to decide for itself what is contempt or what is not. This is inevitable to enable the House to discharge its functions and safeguard its authority or privileges. This power is akin in nature and owns its origin to the powers possessed by the Court of Law to punish for contempt. Without such a power the House “would sink into utter contempt and inefficiency”.

If contempt is committed in the immediate presence of the House the contemner may not be heard. He is taken into custody immediately by the Marshal

of the Assembly and detained for the minimum time necessary for interrogation. The contemner may apologize and the House may be pleased to accept it and let him off. If the contemner has to be punished it can be done by the House only. For this purpose a motion is moved by the Leader of the House. The motion may specify the period of imprisonment and the place of Jail where the accused is to be detained. On the motion being adopted by the House a warrant of commitment addressed to the Superintendent in-charge of the Jail is signed by the Speaker. The accused is thereafter taken to the place of imprisonment by the Marshal of the Assembly.

During the period under Review there was one occasion when the contempt of the House was considered by the House.

On the 26th August, 1996 Prof. K. Anbazhagan, Minister for Education and Leader of the House moved a motion that eight women by name R. Kala, K. Geetha, V. Vanitha, M. Chandra, G. Kokila, D. Reena, D. Mary and M. Surya belonging to the Tamil Nadu Women’s Rights Association (Tamil Nadu Pennurimai Kazhagam) who shouted slogans against obscenity in Cinemas and threw pamphlets into the Assembly from the Visitors Gallery have committed grave offence and are guilty of gross contempt of the House be sentenced two days simple imprisonment.

The motion was adopted and the eight women were sent to Central prison.

CHAPTER XXVIII

THE ANTI-DEFECTION ACT, 1985 AND THE RULES MADE THEREUNDER.

The Constitution (Fifty Second Amendment) Act, 1985, popularly known as the “Anti-Defection Act” passed by Parliament which came into force with effect from the 1st March 1985 amended articles 101, 102, 190 & 191 of the Constitution regarding vacation of seats and disqualification for membership of Parliament and the State Legislature’s and added a new Schedule (Tenth Schedule) to the constitution setting out certain provisions as to disqualification on ground of defection.

Para 8 of the Tenth Schedule to the Constitution of India empowers the Chairman or the Speaker of a House to make rules for giving effect to the provisions of the Tenth Schedule and they were authorised to decide finally the question of disqualification of members on the grounds enumerated thereunder.

In pursuance of the above provisions, the Members of the Tamil Nadu Legislative Assembly (Disqualification on Grounds of Defection) Rules, 1986 were framed by the Speaker under paragraph 8 of the Tenth Schedule on the model of the rules prepared for the Lok Sabha and laid on the Table of the House on the 12th November 1986 came into force with effect from the 12th December 1986 and continued to be in force during the period under Review.

The Tenth Schedule provide *inter alia* that a member is disqualified for being a member of the House.

(i) if he voluntarily gives up his membership of such political party; or

(ii) if he votes or abstains from voting in such House contrary to any direction issued by the political party to which he belongs or by any person or authority authorised by it in this behalf, without obtaining, in either case, the prior permission of such political party, person or authority and such voting or abstention has not been condoned by such political party, person or authority within fifteen days from the date of such voting or abstention.

(iii) If an elected member of a House also has been elected as such otherwise than as a candidate set up by any political party, joins any political party after such election.

(iv) If a nominated member of a House joins any political party after the expiry of six months from the date on which he takes his seat after complying with the requirements of article 188 of the Constitution of India.

(v) No Court shall have any jurisdiction in respect of any matter connected with the disqualification of a Member under the Act. The decision of the Speaker shall be final.

The Members of the Tamil Nadu Legislative Assembly (Disqualification on ground of defection) Rules, 1986.

Rule 3 of the said rules provides that Leader of the each Legislature Party shall, within thirty days after the first sitting of the House, furnish to the Secretary:

(a) A statement (in writing) containing the names of Members of the Legislature Party together with other particulars such as names and designations of the Members of such party, who have been authorised by it for communicating with the Speaker for the purpose of these rules (Form-I).

(b) A copy of the Rules and Regulations of the political party concerned;

and

(c) Where such Legislature Party has any separate set of Rules and Regulations.

Whenever any change takes place in the information furnished by the Leader of the Legislature Party under the above Rule, he shall within thirty days thereafter, furnish in writing information to the Speaker with respect to such change.

Accordingly, the Leaders of the Legislature Parties of the Eleventh Assembly furnished the particulars in Form-I as required under the Rule.

Likewise, Rule 4(2) of the above Rules provides that every Member before making and subscribing an Oath or Affirmation under Article 188 of the Constitution of India, deposits with the Secretary, his Election Certificate and also a statement of particulars and declaration as in Form-III of the said Rules.

The Members of Eleventh Assembly accordingly furnished the statement and declaration as in Form-III.

Under Rule 5 of the above Rules, a Register of Information shall also be maintained based on the information furnished under Rules 3 and 4 in relation to the Members.

A Register of Information was accordingly maintained during the period.

During the period under Review, Thiru M. Muthuramalingam, Thirumangalam Assembly Constituency was disqualified by Hon. Speaker, Tamil Nadu Legislative Assembly on 8th July, 2000 under the provisions of the Anti-Defection Act and Rules framed thereunder.

Thiru B. Arunkumar, M.L.A. representing Mettupalayam Assembly Constituency filed a Petition before the Hon. Speaker on the 28th June 2000 under Rule 6(2) of the Members of Tamil Nadu Legislative Assembly (Disqualification on Grounds of Defection) Rules, 1986 that Thiru M. Muthuramalingam, M.L.A. representing Thirumangalam Assembly Constituency who was elected as a candidate of the D.M.K. Party has incurred disqualification from the Membership of the Tamil Nadu Legislative Assembly under the provisions of the Tenth Schedule of the Constitution otherwise known as Anti-Defection Law for having joined another political party, namely A.I.A.D.M.K.

After following the procedure specified in the Constitution and in the Tamil Nadu Legislative Assembly (Disqualification on grounds of Defection) Rules, 1986 the Speaker on 8th July, 2000 gave his decision under Article 191(2) of the Constitution read with Clause (a) sub-paragraph (i) of paragraph 2 of Tenth Schedule and declared that the seat held by him in the Tamil Nadu Legislative Assembly shall there upon fall vacant according to the provisions of Article 190(3)(a) of the Constitution of India.

The Speaker's decision was published in the *Tamil Nadu Government Gazette* Extra-ordinary dated 8th July, 2000 as required under Rule 8 (3) of the Anti-Defection Rules.

CHAPTER XXIX

NAMING AND WITHDRAWAL OF MEMBERS

Under Rule 120 of the Tamil Nadu Legislative Assembly Rules, the Speaker may direct any member whose conduct is, in his opinion, grossly disorder to withdraw immediately from the House, and any member so ordered to withdraw shall do so forthwith and absent himself during the remainder of the day's meeting. If any member is ordered to withdraw a second time in the same session the Speaker may direct the member to absent himself from the meetings of the Assembly for any period not longer than the remainder of the session, and the member so directed shall absent himself accordingly. If such member refused to withdraw, the Speaker may order his removal by force by the Marshal of the Assembly. The member so directed to be absent shall not be deemed to be absent for the purposes of clause (4) of Article 190 of the Constitution.

During the period under Review the Members were named to withdraw from the House on sixteen occasions. The details are as follows:—

(1) On the 23rd July, 1996, the Speaker named Thiru R. Thamaraiikkani for his highly indecent behaviour inside the House and asked him to withdraw from the House.

The Member withdrew from the House immediately.

(2) On the 18th March, 1997, the Speaker named Thiru R. Thamaraiikkani for his indecent behaviour in the House and asked him to withdraw from the House. The Member withdrew from the House.

(3) On the 31 st March, 1997, the Speaker named Thiru P.R. Sundaram for defying the Chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted from the House.

(4) On the 31 st March, 1997, the Speaker named Thiru C. Karuppasamy for disturbing the proceedings and defying the Chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the member was removed from the House.

(5) On the 18th October, 1997, the Speaker named Dr. K. Krishnasamy for gesticulation and defying the Chair and asked him to withdraw from the House. When the Member refused to do so, the Marshal was called in and the Member was evicted from the House.

(6) On the 18th October, 1997, the Speaker named Thiru R. Thamaraikkani for shouting inside the House and disturbing the proceedings and asked him to withdraw from the House. When the Member refused to do so, the Marshal was called in and the Member was removed from the House.

(7) On the 1st April, 1998, the Speaker named Thiru R. Thamaraikkani for defying the Chair and asked him to withdraw from the House. The Member promptly withdrew from the House.

(8) On the 27th November, 1998, the Speaker named Dr. K. Krishnasamy for defying the Chair and asked him to withdraw from the House. The Member instead sat on the floor of the House. The Speaker directed the Marshal to remove the Member and he was bodily lifted out of the House.

Soon after the eviction, the Member again entered the House from the entrance near the Chair and again sat on the floor near the Chief Minister's seat. The Speaker directed the Marshal to evict him from the House and the Member was evicted out of the House.

(9) On the 28th November, 1998, the Speaker ordered the removal of Thiruvalargal P.R. Sundaram and C. Karuppasamy from the House for displaying a banner in the House demanding re-election to the Salem Central Co-operative Bank. The Marshal and watch and ward promptly evicted them from the House.

(10) On the 17th March, 1999, the Speaker named Thiruvalargal R. Thamaraikkani, P.R. Sundaram and C. Karuppasamy for persistently defying the Chair and shouting slogans in the House and asked them to withdraw from the House. When they refused to do so, the Marshal and Watch and Ward were called in and the Members were evicted out of the House.

(11) On the 17th March, 1999, the Speaker named Thiru A. Venkatachalam for defying the Chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(12) On the 20th March, 1999, the Speaker named Thiru A. Venkatachalam for obstructing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was whisked away from the House. As the Member has been named for the second time in the same session, he has to absent himself for the remainder of the session, but as a gesture of magnanimity, the Speaker announced that the Member may attend the House from 22-3-1999 onwards.

(13) On the 16th April, 1999, the Speaker named Thiru P.R. Sundaram for defying the Chair and asked him to withdraw from the House. When he refused to do so, the Marshal and the Watch and Ward were called in and the Member was evicted out of the House.

(14) On the 18th May, 1999, the Speaker named Dr. K. Krishnasamy for repeatedly defying the Chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted from the House.

(15) On the 24th November, 1999, the Speaker named Dr. K. Krishnasamy and Thiru M. Appavoo for defying the Chair and asked them to withdraw from the House. Both the Members were withdrawn from the House.

(16) On the 7th November, 2000, the Speaker named Thiru M. Appavoo, to withdraw from the House as the Member has persistently disobeyed the Chair. When the Member refused to do so, the Marshal was called in and the Member was whisked away from the floor of the House.

CHAPTER XXX
SUSPENSION OF MEMBERS

Rule 121 of the Tamil Nadu Legislative Assembly Rules lays down that a Member who disregards the authority of the Chair or abuses the rules of the House by persistently and wilfully obstructing the business thereof could be named by the Speaker and also suspended from the service of the House on a Motion being moved forthwith for a period not exceeding the remainder of the session. The Member so suspended shall forthwith withdraw from the precincts of the House and shall do so till the expiry of the period of suspension. Suspension of a Member can be terminated by the House at any time, on a motion being resolved.

During the period under Review, Members were named and suspended on two occasions. The details are as follows:

(1) On the 20th March 1999, Thiru P.R. Sundaram was suspended for the service of the House for a period of one week from 20-03-1999 on a motion moved by the Leader of the House and adopted by the House for having torn the copy of the Budget Speech and shown a black cloth inside the House on 17-3-1999.

(2) On the 22nd March, 1999, Thiruvallargal, R. Thamaraiikkani and C. Karuppasamy were suspended from the service of the House for remainder of the session on a motion moved by Thiru Arcot. N. Veerasamy, Minister for Health and Electricity and adopted by the House for having committed criminal assault on Thiru Veerapandi S. Arumugam, Minister for Agriculture causing injury to his nose.

Thereafter, the Speaker directed Thiru R. Thamaraiikkani, to vacate his room in the Legislator's Hostel till the remainder of the Session.

CHAPTER XXXI
COMMITTEES OF THE HOUSE
(1) COMMITTEE ON ESTIMATES

General:

The Legislature is one of the three wings of the State, the other two being, the Executive and the Judiciary. It is the duty of every Legislature to keep a close watch through Committees on the administration of public expenditure in addition to the control normally exercised by the Finance Department in the course of its duties. The Committee on Estimates is one of the three Financial Committees which exercised control over Government expenditure through different procedures.

The Committee on Estimates was first constituted in the Tamil Nadu Legislative Assembly in March 1955. It examines current estimates of Department selected by it every year and presents its Reports thereon.

Composition and Functions:

The Committee on Estimates is constituted under Rule 195 of Tamil Nadu Legislative Assembly Rules. It consists of 16 Members in addition to the Finance Minister, the Chairman of the Committee on Public Accounts and the Chairman of the Committee on Public Undertakings, who are Members *ex-officio*.

The term of the Committee is one year and a fresh election is held before the end of the financial year for constituting a Committee for the ensuing year. If under any circumstances such an election is not held, the existing Committee continues to hold office until new Members are elected.

Rules 194 and 195 of Tamil Nadu Legislative Assembly Rules deal with composition and functions of the Committee. The main functions of the committee are to examine such of the estimates as it may deem fit, or as may be specifically referred to it by the House and to report what economics, improvements in organisation, efficiency or administrative reforms, consistent with the policy underlying the estimates may be effected to suggest alternative policies in order to bring about efficiency and economy in administration, to examine whether the money is well laid out within the limits of the policy implied in the estimates and

to suggest the form in which the estimates shall be presented to the Legislature. It shall not be incumbent on the Committee to examine all the estimates of all the departments at anyone year. The demands for Grants may be voted upon notwithstanding the fact that the Committee has made no report.

The working of the Committee for 1996-97, 1997-98, 1998-99, 1999-2000 and 2000-2001 is given below:

COMMITTEE FOR 1996-1997

The Committee for the year 1996-97 was constituted on 1st June 1996. Thiru N.S. Rajkumar Mandraadiar was nominated as Chairman of the Committee.

At its first meeting held on the 4th June 1996, the Committee decided to take up the scrutiny of estimates relating to (1) Civil supplies (2) Rural Drinking Water Supply (3) Hospitals and Dispensaries and (4) Urban Development and also decided to continue the scrutiny of estimates relating to Roads and Bridges as the previous Committee could not present its reports thereon.

The Committee undertook study tours in the Districts of Coimbatore, The Nilgiris, Erode, Salem and Namakkal for an on the spot study in connection with the scrutiny of estimates taken up by it. The Committee also undertook a study tour in Karnataka, Maharashtra, New Delhi, Uttar Pradesh, Andhra Pradesh and Haryana for a comparative study and discussion with sister Committees.

The Committee had discussion with the Secretaries of Co-operation, Food and Consumer Protection Department, Municipal Administration and Water Supply Department, Rural Development Department, Health and Family Welfare Department and Highways Department in connection with the scrutiny of estimates relating to their Departments. The Committee also had discussion with the Secretaries to Government, Tamil Development, Culture and Religious Endowments Department, Backward Classes and Most Backward Classes Department and Labour and Employment Department in connection with the consideration of statement of action taken by the Government on the recommendations contained in its earlier reports relating to their Departments.

The Committee met for 23 days excluding the tour undertaken in the Northern States. During the period, the Committee presented 8 reports to the House as detailed below:

<i>S.No.</i>	<i>Name of the Reports</i>	<i>Date of Presentation</i>
(1)	Report of action taken on Tamil Nadu Hindu Religious and Charitable Endowments Acts, 1959 and Administration.	16-04-1997
(2)	Report of action taken on Backward and Most Backward Classes Welfare.	16-04-1997
(3)	Report of action taken on Labour Welfare and Factories.	16-04-1997
(4)	Report on Roads and Bridges.	29-04-1997
(5)	Report on Civil Supplies	29-04-1997
(6)	Report on Contamination of Water sources in Noyyal Orathupalayam Dam	29-04-1997
(7)	Report on Rural Drinking Water.	30-04-1997
(8)	Report on Hospitals and Dispensaries.	30-04-1997

COMMITTEE FOR 1997-1998

The Committee for the year 1997-98 was constituted on 30th April 1997. Thiru R. Avudaiappan was nominated as Chairman of the Committee.

At its first meeting held on 6th May 1997, the Committee decided to take up the scrutiny of estimates relating to (1) Environment, (2) Adi Dravidar and Tribal Welfare Department, (3) Irrigation, (4) Housing and (5) Road Transport Services and Shipping. It was decided by the Committee not to continue the scrutiny of estimates relating to Urban Development.

The Committee undertook study tours in Districts of Coimbatore, The Nilgiris, Kanniyakumari, Tirunelveli, Nagappattinam, Thiruvarur and Thanjavur for an on the spot study in connection with the scrutiny of estimates taken up by it. The Committee also undertook a study tour in Gujarat, New Delhi, Assam, West Bengal, Andaman, Punjab, Himachal Pradesh and Uttar Pradesh for a comparative study and discussion with sister Committees.

The Committee had discussion with the Secretaries of Environment and Forest Department, Adi-Dravidar and Tribal Welfare Department, Public Works Department and Housing and Urban Development Department in connection with the scrutiny of estimates relating to their Departments. The Committee also had a discussion with Health and Family Welfare Department, Home (Transport) Department and Rural Development Department in connection with the consideration of statement of action taken by the Government on the recommendations contained in the earlier reports relating to their Departments.

The Committee met for 21 days excluding the tour undertaken in the Northern States. During the period, the Committee presented 7 reports to the House as detailed below:

<i>Sl.No.</i>	<i>Name of the Reports</i>	<i>Date of Presentation.</i>
(1)	Report of action taken on Primary Health Centers.	05-05-1998
(2)	Report of action taken on Motor Vehicles Acts and Administration.	05-05-1998
(3)	Report of action taken on Community Development.	06-05-1998
(4)	Report on Environment.	28-05-1998
(5)	Report on Adi-Dravidar and Tribal Welfare.	28-05-1998
(6)	Report on Irrigation.	28-05-1998
(7)	Report on Housing.	28-05-1998

COMMITTEE FOR 1998-1999

The Committee for the year 1998-99 was constituted on 29th May 1998. Thiru S. Ramalingam was nominated as Chairman of the Committee.

At its first meeting held on 3rd June 1998, the Committee decided to take up the scrutiny of estimates relating to (1) Animal Husbandry and Dairy Development (2) High School and Higher Secondary School Education (3) Small Industries and (4) Tourism and also decided to continue the scrutiny of estimates relating to Road Transport Services and Shipping as the previous Committee could not present its reports thereon.

The Committee undertook study tours in Districts of Coimbatore, The Nilgiris, Chennai, Kanniyakumari, Tirunelveli, Thanjavur, Thiruvavur, Nagappattinam, Kancheepuram, Salem, Namakkal, Dharmapuri, Thiruvallur, Tiruchirappalli, Karur, Perambalur, Cuddalore, Villupuram, Vellore, Tiruvannamalai, Madurai, Theni and Dindigul for an on the spot study in connection with the scrutiny of estimates taken up by it. The Committee also undertook a study tour in West Bengal, New Delhi, Punjab, Rajasthan, Uttar Pradesh, Gujarat, Maharashtra, Goa and Andaman for a comparative study and discussion with sister Committees.

The Committee had discussion with the Secretaries of Public Works Department, Highways Department, Animal Husbandry and Fisheries Department, School Education Department and Small Industries Department in connection with the scrutiny of estimates relating to their Departments. The Committee also had a discussion with the Secretaries of Higher Education Department, School Education Department, Environment and Forest Department and Industries Department in connection with the consideration of statement of action taken by the Government on the recommendations contained in its earlier reports relating to their Departments.

The Committee met for 44 days excluding the tour undertaken in the Northern States. During the period, the Committee presented 9 reports to the House as detailed below:

<i>S.No.</i>	<i>Name of the Reports.</i>	<i>Date of Presentation.</i>
(1)	Report of action taken on Technical Education.	09-04-1999
(2)	Report of action taken on Elementary Education.	05-05-1999
(3)	Report of action taken on Forest Department.	18-05-1999
(4)	Report of action taken on Co-operative Sugar Mills.	18-05-1999
(5)	Report on Road Transport Services and Shipping.	18-05-1999
(6)	Report on Animal Husbandry Department.	18-05-1999
(7)	Report on High School and Higher Secondary School Education.	18-05-1999
(8)	Report on Dairy Department.	18-05-1999
(9)	Report on Small Industries.	18-05-1999

COMMITTEE FOR 1999-2000

The Committee for the year 1999-2000 was constituted on 18th May 1999. Thiru A.L. Subramanian was nominated as Chairman of the Committee.

At its first meeting held on 4th June 1999, the Committee decided to take up the scrutiny of estimates relating to (1) Tamil Nadu Hindu Religious and Charitable Endowments Acts and Administration (2) Labour Welfare and Factories, (3) Handlooms and Textiles (4) Social Welfare and (5) Administration of Justice and also decided to continue the scrutiny of estimates relating to Tourism as the previous Committee could not present its reports thereon.

The Committee undertook study tours in the Districts of Erode, Coimbatore, The Nilgiris, Kanniyakumari, Thoothukudi, Tirunelveli, Ramanathapuram, Virudhunagar, Tiruchirappalli, Thanjavur, Pudukkottai, Kancheepuram and Vellore for an on the spot study in connection with the scrutiny of estimates taken by it. The Committee also undertook study tour in Andaman, West Bengal, New Delhi, Uttar Pradesh, and Maharashtra for a comparative study and discussion with sister Committees.

The Committee had discussion with the Secretaries of Information and Tourism Department, Tamil Development, Culture and Hindu Religious Endowments Department, Labour and Employment Department, Handlooms, Handicrafts, Textiles and Khadi Department and Revenue Department in connection with the scrutiny of estimates relating to their Departments. The Committee also had a discussion with the Secretaries of Environment and Forest Department and Revenue Department in connection with the consideration of statement of action taken by the Government on the recommendations contained in its earlier reports relating to their Departments.

The Committee met for 32 days excluding the study tour undertaken in the Northern States. During the period, the Committee presented 7 reports to the House as detailed below:

<i>S.No.</i>	<i>Name of the Reports.</i>	<i>Date of Presentation.</i>
(1)	Report of action taken on Environment.	25-04-2000
(2)	Report of action taken on District Administration.	25-04-2000
(3)	Report on Tourism.	04-05-2000
(4)	Report on Tamil Nadu Hindu Religious and Charitable Endowment Acts and Administration.	04-05-2000
(5)	Report on Labour Welfare and Factories.	12-05-2000
(6)	Report on Handlooms and Textiles.	12-05-2000
(7)	Report on cases related to District Administration -Legal Aid.	18-05-2000

COMMITTEE FOR 2000-2001

The Committee for the year 2000-2001 was constituted on 18th May 2000. Thiru T. Gundan was nominated as Chairman of the Committee.

At its first meeting held on 25th May 2000, the Committee decided to take up the scrutiny of estimates relating to (1) Motor Vehicles Acts and Administration, (2) Forest Department, (3) Collegiate Education and (4) Co- operation Department and also decided to continue the scrutiny of estimates relating to Social Welfare as the previous Committee could not present its reports thereon.

The Committee undertook study tours in the Districts of Dindigul, Theni, Madurai, Erode, Coimbatore, The Nilgiris, Kanniyakumari, Thoothukudi, Tirunelveli, Salem, Namakkal and Dharmapuri for an on the spot study in connection with the scrutiny of estimates taken by it. The Committee also undertook a study tour in Andaman, West Bengal, New Delhi, Rajasthan and Mumbai for a comparative study and discussion with sister Committees.

The Committee had discussion with the Secretaries of Home Department, Environment and Forest Department in connection with the scrutiny of estimates relating to their Departments. The Committee also had a discussion with the Secretaries for Rural Development Department and Agriculture Department in

connection with consideration of statement of action taken by the Government on the recommendations contained in its earlier reports relating to their Departments.

The Committee met for 21 days excluding the tour undertaken in the Northern States. During the period, the Committee presented 4 reports to the House as detailed below:

<i>S.No.</i>	<i>Name of the Reports.</i>	<i>Date of Presentation.</i>
(1)	Report of action taken on Rural Development Department.	31-01-2001
(2)	Report of action taken on Agriculture Department.	31-01-2001
(3)	Report on Motor Vehicles Acts and Administration.	01-02-2001
(4)	Report on Forest Department.	01-02-2001

The composition of the Committee for the years 1996-97,1997-98, 1998-99,1999-2000 and 2000-2001 are furnished in Section-II. Table No. XXII (Page No. 571).

The important recommendations of the Committee made during the period from 1996 to 2001 are furnished in Section-II. Table No. XXIII (Page No. 576).

The details of the visit of the Committee on Estimates of other State Legislatures and Lok Sabha study Groups are furnished in Section-II. Table No. XXIV (Page No.590).

The year-wise details of meetings/study tours of the Committee are furnished in Section-II. Table No. XXV (Page No. 592).

(2) COMMITTEE ON PUBLIC ACCOUNTS

General:

The Public Accounts Committee is one of the three Financial Committees of the House. The Committee examines the accounts showing the appropriation of sums granted by the House for the expenditure of the State Government, the Annual Finance Accounts of the State Government and such other Accounts laid before the House, as the Committee may think fit.

Composition:

Under Rule 203(2) of the Tamil Nadu Legislative Assembly Rules, the Committee on Public Accounts shall consist of sixteen members elected by the Assembly from among its Members according to the principle of proportional representation by means of single transferable vote, in addition to the Finance Minister, the Chairman of the Committee on Estimates and the Chairman of the Committee on Public Undertakings who shall be Members *ex-officio*. Provision has also been made for the appointment of Sub-Committees under rule 206 of the Rules. The tenure of the Committee is for one year or until a new Committee is elected.

The Chairman of the Committee shall be nominated by the Speaker from among the Members of the Committee preferably from those belonging to the Opposition parties.

Rule 203 to 210 of the Tamil Nadu Legislative Assembly Rules deal with the Constitution and functions of the Committee.

COMMITTEE FOR 1996-1997

Constitution, Chairman and Sittings: The Committee for the year 1996-97 was constituted on the 1st June 1996. Thiru S. Alagiri was nominated as Chairman of the Committee. The Committee held 17 sittings [12 sittings at Chennai, 5 sittings outside Chennai (Districts).]

Details of Subjects Considered: (i) Explanatory notes on the Audit Reports (Civil/Revenue Receipts) and Appropriation Accounts for the years from 1990- 91 to 1993-94 relating to certain Departments.

(ii) Regularisation of excess expenditure over voted grants and charged appropriations for the year 1989-90.

(iii) Statement of action taken/Further action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

Study tour in other Districts (1996-97) : The Committee undertook study tour in Kanniyakumari and Thiruvalluvar Districts respectively from 24-6-1996 to 26-6-96 and on 25-2-97 and 26-2-97.

Study tour in other States (1996-97): The Committee undertook study tour from 11th December to 25th December (15 days) and visited certain places in other States viz. Calcutta, New Delhi, Agra, Chandigarh, Imphal and Mumbai.

DETAILS OF REPORT PRESENTED DURING THE YEAR 1996-97.

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
1.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the Year 1986-87 relating to Commercial Taxes and Religious Endowment Department (Sales Tax and Entertainment Tax) (1st Report).	30-08-1996
2.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1986-87 relating to Revenue Department (2nd Report).	30-08-1996
3.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipt) for the year 1987-88 relating to Home Department (3rd Report).	30-08-1996
4.	Report of the Committee on Public Accounts on the paragraphs included in the Report of Comptroller and Auditor General of India (Revenue Receipts) for the year 1987-88 relating to Commercial Taxes and Religious Endowment Department (Sales Tax and Entertainment tax) (4th Report).	30-08-1996

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
5.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1990-91 and 1991-92 relating to Industries Department (5th Report).	30-08-1996
6.	Report of the Committee on Public Accounts on the paragraphs included in the Report of Comptroller and Auditor General of India (Revenue Receipts) for the years 1990-91 and 1991-92 relating to Home Department (6th Report).	30-08-1996
7.	Report of the action taken by the Government on the Recommendations contained in the 28th Report (VIII Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1979-80, 1980-81 and 1981-82 pertaining to Industries, Education, Public Works and Health and Family Welfare Department (7th Report).	30-08-1996
8.	Report on the further action taken by the Government on the Recommendations contained in the 57th Report (IX Assembly) and pursued further in the 146th Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1984-85, pertaining to Commercial Taxes and Religious Endowments Department (8th Report).	30-08-1996
9.	Report on the action taken by the Government on the Recommendations contained in the 33rd Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1984-85, 1985-86 pertaining to Revenue Department (9th Report).	30-08-1996

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
10.	Report on the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 relating to Housing and Urban Development Department (10th Report).	30-08-1996
11.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the years 1987-88, 1988-89 relating to Home Department (11th Report).	30-08-1996
12.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the years 1987-88, 1988-89 relating to Health and Family Welfare Department (12th Report).	30-08-1996
13.	Report on the further action taken by the Government on the Recommendations contained in the 23rd Report (7th Assembly) and pursued further in the 22nd Report (9th Assembly), 27th Report (10th Assembly) and 165th Report (10th Assembly) of the Comptroller and Auditor-General of India (Civil) for the year 1978-79 pertaining to Agriculture Department (13th Report).	25-01-1997
14.	Report on the action taken by the Government on the Recommendations contained in the 167th Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Co-operation, Food and Consumer Protection Department (14th Report).	25-01-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
15.	Report on the action taken by the Government on the Recommendations contained in the 144th Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Public Works Department (15th Report).	25-01-1997
16.	Report on the action taken by the Government on the Recommendations contained in the 164th Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year pertaining to Finance Department (16th Report).	25-01-1997
17.	Report on the action taken by the Government on the Recommendations contained in the 136th Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Rural Development Department (17th Report).	25-01-1997
18.	Report on the further action taken by the Government on the Recommendations contained in the 5th Report (IX Assembly) and pursued further in the 31st Report (X Assembly) and 122nd Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1982-83 pertaining to Industries Department (18th Report).	29-01-1997
19.	Report on the action taken by the Government on the Recommendations contained in the 135th Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1986-87 pertaining to Rural Development Department (19th Report).	29-01-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
20.	Report on the action taken by the Government on the Recommendations contained in the 192nd Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Housing and Urban Development Department (20th Report).	29-01-1997
21.	Report on the further action taken by the Government on the Recommendations contained in the 158th Report (Xth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Agriculture Department (21st Report).	29-01-1997
22.	Report on the further action taken by the Government on the Recommendations contained in the 160th Report (Xth Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1966-67, 1968-69 to 1971-72 pertaining to Health and Family Welfare Department (22nd Report).	29-01-1997
23.	Report on the action taken by the Government on the Recommendations contained in the 174th Report (X Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88, pertaining to Transport Department (23rd Report).	29-01-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
24.	Report on the further action taken by the Government on the Recommendations contained in the 32nd Report (7th Assembly) pursued further in the 64th Report (8th Assembly) and 29th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India for the year 1979-80 on the Excess Expenditure over voted Grants and Charged Appropriation Account (24th Report).	29-01-1997
25.	Report on the further action taken by the Government on the Recommendations contained in the 31st Report (7th Assembly) pursued further in the 106th Report (10th Assembly) and 233rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1977-78 and 1978-79 pertaining to Finance Department (25th Report).	31-01-1997
26.	Report on the further action taken by the Government on the Recommendations contained in the 7th Report (6th Assembly) pursued further in the 28th Report (7th Assembly) and 41st Report (9th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1973-74 pertaining to Rural Development Department (26th Report).	31-01-1997
27.	Report on the action taken by the Government on the Recommendations contained in the 7th Report (9th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1983-84 pertaining to Municipal Administration and Water Supply Department (27th Report).	31-01-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
28.	Report on the action taken by the Government on the Recommendations contained in the 25th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the years 1984-85 and 1985-86 pertaining to Health and Family Welfare Department (28th Report).	21-4-1997
29.	Report on the action taken by the Government on the Recommendations contained in the 219th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 pertaining to Co-operation, Food and Consumer Protection Department (29th Report).	21-4-1997
30.	Report on the further action taken by the Government on the Recommendations contained in the 47th Report (9th Assembly) pursued further in the 262nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1984-85 on the Excess over voted Grant and Charged Appropriation pertaining to Backward Classes and Most Backward Classes Department. (30th Report).	21-4-1997
31.	Report on the action taken by the Government on the Recommendations contained in the 188th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1987-88 pertaining to Handlooms, Handicrafts, Textiles and Khadi Department (31st Report).	21-4-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
32.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Social Welfare and Nutritious Meal Programme Department (32nd Report)	28-4-1997
33.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the year 1989-90 relating to Social Welfare and Nutritious Meal Programme Department (33rd Report)	28-4-1997
34.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 relating to Rural Development Department (34th Report)	28-4-1997
35.	Report on the further action taken by the Government on the Recommendations contained in the 7th Report (8th Assembly) pursued further in the 31st Report (9th Assembly) and 101st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1971-72 pertaining to Housing and Urban Development Department (35th Report)	28-4-1997
36.	Report on the action taken by the Government on the Recommendations contained in the 13th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the years 1984-85 and 1985-86 pertaining to Rural Development Department (36th Report)	28-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
37.	Report on the further action taken by the Government on the Recommendations contained in the 4th Report (7th Assembly) pursued further in the 10th Report (8th Assembly) and 49th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the years 1966-67 to 1971-72 pertaining to Industries Department (37th Report).	28-4-1997
38.	Report on the action taken by the Government on the Recommendations contained in the 3rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the years 1982-83 and 1983-84 pertaining to Rural Development Department (38th Report).	28-4-1997
39.	Report on the further action taken by the Government on the Recommendations contained in the 33rd Report (7th Assembly) pursued further in the 111th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the years 1979-80, 1980-81 and 1981-82 pertaining to Health and Family Welfare Department (39th Report).	28-4-1997
40.	Report on the action taken by the Government on the Recommendations contained in the 194th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1988-89 pertaining to Finance Department (40th Report).	28-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
41.	Report on the action taken by the Government on the Recommendations contained in the 60th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Civil) for the year 1986-87 pertaining to Health and Family Welfare Department (41st Report).	28-4-1997
42.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1988-89 relating to Commercial Taxes and Religious Endowments Department (Sales Tax and Entertainment Tax). (42nd Report).	29-4-1997
43.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1988-89 relating to Revenue Department (43rd Report).	29-4-1997
44.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1989-90 relating to Revenue Department (44th Report).	29-4-1997
45.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1988-89 relating to Industries Department (45th Report).	29-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
46.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1989-90 relating to Industries Department. (46th Report)	29-4-1997
47.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1989-90 relating to Commercial Taxes and Religious Endowments Department (Stamp Duty and Registration Fees). (47th Report)	29-4-1997
48.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1990-91 relating to Commercial Taxes and Religious Endowments Department. (48th Report)	29-4-1997
49.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the years 1990-91 and 1991-92 relating to Prohibition and Excise Department. (49th Report)	29-4-1997
50.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Rural Development Department. (50th Report).	29-4-1997
51.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Co-operation, Food and Consumer Protection Department. (51st Report)	29-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
52.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Public Works Department (52nd Report).	29-4-1997
53.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the years 1990-91 and 1991-92 relating to Social Welfare and Nutritious Meal Programme Department (53rd Report).	29-4-1997
54.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the year 1991-92 relating to Commercial Taxes and Religious Endowments Department (54th Report).	29-4-1997

COMMITTEE FOR 1997-98

Constitution, Chairman and Sitzings: The Committee for the year 1997-98 was constituted on the 30th April 1997. Thiru K.R. Ramasamy was nominated as Chairman of the Committee. The Committee held 31 sittings (18 sittings at Chennai and 13 sittings outside Chennai (Districts).

Details of Subjects Considered: (i) Explanatory notes on the Audit Reports (Civil/Revenue Receipts) and Appropriation Accounts for the year from 1990-91 to 1994-95 relating to certain Departments.

(ii) Statement of action taken/Further action taken by the Government on recommendations of the Committee contained in its earlier Reports.

Study tour in other Districts (1997-98): The Committee undertook study tour in Dindigul District from 24-6-1997 to 26-6-1997; Tirunelveli District from

8-8-1997 to 10-8-1997; Karur, Erode, Salem from 22-10-1997 to 24-10-1997, Kancheepuram District 1-11-1997 and in Pudukottai, Ramanathapuram and Sivagangai from 27-11-1997 to 29-11-1997.

Study tour in other States: The Committee undertook study tour from 10-4-1998 to 13-4-1998 in Port Blair (Andaman and Nichobar Islands) (4 days).

DETAILS OF REPORTS PRESENTED DURING THE YEAR 1997-98.

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
1.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India for the year 1988-89 on the excess over voted grants and charged appropriations. (55th Report)	17-10-1997
2.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1989-90 and 1991-92 relating to Environment and Forests Department. (56th Report)	17-10-1997
3.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1989-90 and 1991-92 relating to Industries Department. (57th Report)	17-10-1997
4.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1990-91 and 1991-92 relating to Animal Husbandry and Fisheries Department. (58th Report)	17-10-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
5.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1990-91 and 1991-92 relating to Public Works Department. (59th Report)	17-10-1997
6.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1990-91 relating to Co-operation, Food and Consumer Protection Department. (60th Report)	17-10-1997
7.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1990-91 relating to Housing and Urban Development Department. (61st Report)	17-10-1997
8.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1990-91 and 1991-92 relating to Agriculture Department. (62nd Report)	17-10-1997
9.	Report on the further action taken by the Government on the Recommendations contained in the 113th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1986-87 pertaining to Revenue and Finance Departments. (63rd Report)	17-10-1997
10.	Report on the action taken by the Government on the Recommendations contained in the 207th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Labour and Employment Department. (64th Report)	17-10-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
11.	Report on the action taken by the Government on the Recommendations contained in the 143rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1987-88 pertaining to Public Works Department. (65th Report)	17-10-1997
12.	Report on the action taken by the Government on the Recommendations contained in the 200th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1988-89 pertaining to Transport Department. (66th Report)	17-10-1997
13.	Report on the action taken by the Government on the Recommendations contained in the 201st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1988-89 pertaining to Finance Department. (67th Report)	17-10-1997
14.	Report on the action taken by the Government on the Recommendations contained in the 46th Report (9th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1983-84 on the excess over voted granted and charged Appropriations. (68th Report)	18-10-1997
15.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Revenue Department. (69th Report)	18-10-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
16.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Tamil Development and Culture Department. (70th Report)	18-10-1997
17.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1990-91 and 1991-92 relating to Transport Department. (71st Report)	18-10-1997
18.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1989-90, 1990-91 and 1991-92 relating to Finance Department. (72nd Report)	18-10-1997
19.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1992-93 relating to Finance Department. (73rd Report)	18-10-1997
20.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1993-94 relating to Finance Department. (74th Report)	18-10-1997
21.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1989-90 and 1990-91 relating to Home Department. (75th Report)	18-10-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
22.	Report on the action taken by the Government on the Recommendations contained in the 197th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92, pertaining to Small Industries Department. (76th Report)	17-4-1998
23.	Report on the action taken by the Government on the Recommendations contained in the 175th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Home Department. (77th Report)	17-4-1998
24.	Report on the action taken by the Government on the Recommendations contained in the 187th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92, pertaining to Finance Department. (78th Report)	17-4-1998
25.	Report on the further action taken by the Government on the Recommendations contained in the 33rd Report (7th Assembly) pursued further in the 17th Report (10th Assembly) 117th Report (10th Assembly) and 228th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1980-81, pertaining to Public (Rehabilitation) Department. (79th Report)	17-4-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
26.	Report on the action taken by the Government on the Recommendations contained in the 137th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88, pertaining to Education Department. (80th Report)	17-4-1998
27.	Report on the action taken by the Government on the Recommendations contained in the 208th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89, pertaining to Highways Department. (81st Report)	20-4-1998
28.	Report on the further action taken by the Government on the Recommendations contained in the 50th Report (8th Assembly) pursued further in the 40th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India for the year 1982-83, on the excess expenditure over voted grants and charged appropriation relating to Municipal Administration and Water Supply and Finance Departments. (82nd Report)	20-4-1998
29.	Report on the further action taken by the Government on the Recommendations contained in the 31st Report (7th Assembly) pursued further in the 103rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1977-78 and 1978-79, pertaining to Home Department. (83rd Report)	20-4-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
30.	Report on the further action taken by the Government on the Recommendations contained in the 1st Report (10th Assembly) pursued further in the 130th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1984-85 and 1985-86 pertaining to Co-operation, Food and Consumer Protection Department. (84th Report)	20-4-1998
31.	Report on the further action taken by the Government on the Recommendations contained in the 16th Report (9th Assembly) pursued further in the 221st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1981-82 pertaining to Animal Husbandry and Fisheries Department. (85th Report)	21-4-1998
32.	Report on the further action taken by the Government on the Recommendations contained in the 17th Report (9th Assembly) pursued further in the 176th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84 pertaining to Animal Husbandry and Fisheries Department. (86th Report)	21-4-1998
33.	Report on the action taken by the Government on the Recommendations contained in the 251st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Backward Classes and Most Backward Classes Department. (87th Report)	21-4-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
34.	Report on the further action taken by the Government on the Recommendations contained in the 33rd Report (7th Assembly) pursued further in the 108th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1979-80, 1980-81 and 1981-82 pertaining to Housing and Urban Development Department (88th Report)	21-4-1998
35.	Report on the further action taken by the Government on the Recommendations contained in the 33rd Report (7th Assembly) pursued further in the 128th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1980-81 pertaining to Home Department and Revenue Departments. (89th Report)	21-4-1998
36.	Report on the action taken by the Government on the Recommendations contained in the 254th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Backward Classes and Most Backward Classes Department (90th Report)	21-4-1998
37.	Report on the action taken by the Government on the Recommendations contained in the 252nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Commercial Taxes and Religious Endowments Department. (91st Report)	22-4-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
38.	Report on the further action taken by the Government on the Recommendations contained in the 16th Report (9th Assembly) pursued further in the 187th Report (10th Assembly) and 237th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1981-82 pertaining to Agriculture Department. (92nd Report)	22-4-1998
39.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1990- 91 and 1991-92 relating to Revenue Department. (93rd Report)	22-4-1998
40.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1988- 89 relating to Commercial Taxes and Religious Endowments Department. (Stamp duty and Registration fees) (94th Report)	22-4-1998
41.	Report on the action taken by the Government on the Recommendations contained in the 82nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1986-87 pertaining to Home Department. (95th Report)	22-4-1998
42.	Report on the action taken by the Government on the Recommendations contained in the 153rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Adi-Dravidar and Tribal Welfare Department. (96th Report)	23-4-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
43.	Report on the further action taken by the Government on the Recommendations contained in the 31st Report (7th Assembly) pursued further in the 100th Report (10th Assembly) and 278th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1977-78 and 1978-79 pertaining to Public Works Department. (97th Report)	23-4-1998
44.	Report on the action taken by the Government on the Recommendations contained in the 43rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1987-88 pertaining to Prohibition and Excise Department. (98th Report)	23-4-1998
45.	Report on the further action taken by the Government on the Recommendations contained in the 92nd Report (10th Assembly) pursued further in the 259th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1986-87 pertaining to Commercial Taxes and Religious Endowments Department. (99th Report)	23-4-1998
46.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Education Department. (100th Report).	23-4-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
47.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 relating to Animal Husbandry and Fisheries Department. (101st Report)	23-4-1998
48.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Housing and Urban Development Department. (102nd Report)	23-4-1998
49.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Animal Husbandry and Fisheries Department. (103rd Report)	23-4-1998
50.	Report on the action taken by the Government on the Recommendations contained in the 157th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1975-76 pertaining to Revenue Department. (104th Report)	23-4-1998
51.	Report on the action taken by the Government on the Recommendations contained in the 50th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Health and Family Welfare Department. (105th Report)	23-4-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
52.	Report on the further action taken by the Government on the Recommendations contained in the 12th Report (7th Assembly) pursued further in the 51st Report (8th Assembly) and 147th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1976-77 pertaining to Certain Departments. (106th Report)	23-4-1998
53.	Report on the action taken by the Government on the Recommendations contained in the 205th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Labour and Employment Department. (107th Report)	23-4-1998
54.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Handlooms, Handicrafts, Textiles and Khadi Department. (108th Report)	23-4-1998
55.	Report on the further action taken by the Government on the Recommendations contained in the 14th Report (1980-82) pursued further in the 53rd Report (8th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1976-77 pertaining to certain Departments (109th Report)	14-5-1998
56.	Report on the further action taken by the Government on the Recommendations contained in the 47th Report (8th Assembly) pursued further in the 94th Report (10th Assembly) and 163rd Report (10th Assembly) of the	14-5-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1981-82 pertaining to Transport Department. (110th Report)	
57.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1989-90 relating to Commercial Taxes & Religious Endowments Department (111th Report)	14-5-1998
58.	Report on the further action taken by the Government on the Recommendations contained in the 54th Report (8th Assembly) pursued further in the 240th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1982-83 pertaining to Revenue Department. (112th Report)	14-5-1998
59.	Report on the further action taken by the Government on the Recommendations contained in the 48th Report (9th Assembly) pursued further in the 177th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1983-84 pertaining to Revenue Department. (113th Report)	14-5-1998
60.	Report on the action taken by the Government on the Recommendations contained in the 196th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Information and Tourism Department. (114th Report)	14-5-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
61.	Report on the action taken by the Government on the Recommendations contained in the 1st Report (8th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1979-80, 1980-81 and 1981-82 pertaining to certain Departments. (115th Report)	28-5-1998
62.	Report on the further action taken by the Government on the Recommendations contained in the 1st Report (1977-78) pursued further in the 13th Report (1980-82) and 49th Report (8th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1972-73 pertaining to certain Departments. (116th Report)	28-5-1998
63.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India for the year 1989-90 on the excess over voted grants and charged Appropriations. (117th Report)	28-5-1998
64.	Report on the further action taken by the Government on the Recommendations contained in the 21st Report (7th Assembly) pursued further in the 48th Report (8th Assembly) 48th Report (10th Assembly) and 258th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1977-78 and 1978-79 pertaining to Commercial Taxes and Religious Endowments Department. (118th Report)	28-5-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
65.	Report on the further action taken by the Government on the Recommendations contained in the 56th Report (8th Assembly) pursued further in the 114th Report (10th Assembly) and 260th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1982-83 pertaining to Commercial Taxes and Religious Endowments Department. (119th Report)	28-5-1998
66.	Report on the action taken by the Government on the Recommendations contained in the 199th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1987-88 pertaining to Commercial Taxes and Religious Endowments Department. (120th Report)	28-5-1998
67.	Report on the further action taken by the Government on the Recommendations contained in the 59th Report (9th Assembly) pursued further in the 172nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1987-88 pertaining to Commercial Taxes and Religious Endowments Department. (121st Report)	28-5-1998
68.	Report on the further action taken by the Government on the Recommendations contained in the 44th Report (9th Assembly) pursued further in the 112th Report (10th Assembly) 241st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue	28-5-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Receipts) for the year 1983-84 pertaining to Commercial Taxes and Religious Endowments Department. (122nd Report)	
69.	Report on the further action taken by the Government on the Recommendations contained in the 8th Report (6th Assembly) pursued further in the 24th Report (7th Assembly) and 62nd Report (8th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1973-74 pertaining to certain Departments. (123rd Report)	28-5-1998

COMMITTEE FOR 1998-99

Constitution, Chairman and Sitzings: The Committee for the year 1998-99 was Constituted on the 29th May 1998. Thiru B. Ranganathan was nominated as Chairman of the Committee. The Committee held 24 sittings. [15 sittings at Chennai, 9 sittings outside Chennai (Districts)].

Details of Subjects Considered: (i) Explanatory notes on the Audit Reports (Civil/Revenue Receipts) and Appropriation Accounts for the years from 1990- 91 to 1995-96 relating to certain Departments.

(ii) Regularisation of excess expenditure over voted grants and charged appropriations for the year 1990-1991.

(iii) Statement of action taken/further action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

Study tour in other Districts (1998-99): The Committee undertook study tour in Dindigul District from 16-6-1998 to 18-6-1998; in Nilgiris District from 16-11-1998 to 18-11-1998 and in Thiruvallur, Vellore and Thiruvannamalai Districts from 10-2-1999 to 12-2-1999.

Study tour in other States (1998-99): The Committee undertook study tour from 13-12-1998 to 28-12-1998 (16 days) and visited certain places in other States: viz. West Bengal (Calcutta and Darjeeling) Assam, New Delhi, Jaipur, Agra, Chandigarh and Simla.

DETAILS OF REPORTS PRESENTED DURING THE YEAR 1998-99.

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
1.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Planning and Development Department. (124th Report)	25-11-1998
2.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Labour and Employment Department. (125th Report)	25-11-1998
3.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India for the year 1992-93 relating to Highways Department. (126th Report)	25-11-1998
4.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Home Department. (127th Report)	25-11-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
5.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Energy Department. (128th Report)	25-11-1998
6.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Civil) for the year 1992-93 relating to Public Works Department. (129th Report)	25-11-1998
7.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1990-91 relating to Commercial Taxes and Religious Endowments Department. (Sales Tax) (130th Report)	25-11-1998
8.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1991-92 relating to Health and Family Welfare Department. (131st Report)	25-11-1998
9.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1992-93 relating to Health and Family Welfare Department. (132nd Report)	25-11-1998
10.	Report on the action taken by the Government on the Recommendations contained in the 79th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year 1987-88 pertaining to Home Department. (133rd Report)	25-11-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
11.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Commercial Taxes and Religious Endowments Department. (134th Report)	26-11-1998
12.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1991-92 relating to Co-operation, Food and Consumer Protection Department. (135th Report)	26-11-1998
13.	Report on the action taken by the Government on the Recommendations contained in the 224th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84 pertaining to Agriculture Department. (136th Report)	26-11-1998
14.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Information and Tourism Department (137th Report)	26-11-1998
15.	Report on the action taken by the Government on the Recommendations contained in the 129th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1974-75 and 1975-76 pertaining to certain Departments. (138th Report)	26-11-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
16.	Report on the action taken by the Government on the Recommendations contained in the 4th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1984-85 and 1985-86 pertaining to certain Departments. (139th Report).	26-11-1998
17.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Co-operation, Food and Consumer Protection Department. (140th Report)	26-11-1998
18.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Small Industries Department. (141st Report).	26-11-1998
19.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Revenue Department. (142nd Report).	26-11-1998
20.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Agriculture Department. (143rd Report).	26-11-1998
21.	Report on the further action taken by the Government on the Recommendations contained in the 58th Report (10th Assembly) and 170th Report (10th Assembly) of the Committee on Public Accounts on the Report of the	27-11-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Comptroller and Auditor-General of India (Revenue Receipts) for the year 1986-87 pertaining to Agriculture Department. (144th Report).	
22.	Report on the action taken by the Government on the Recommendations contained in the 141st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1986-87 pertaining to Public Works Department. (145th Report).	27-11-1998
23.	Report on the action taken by the Government on the Recommendations contained in the 202nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1988-89 pertaining to Health and Family Welfare Department. (146th Report).	27-11-1998
24.	Report on the action taken by the Government on the Recommendations contained in the 119th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1984-85 and 1985-86 pertaining to Home Department. (147th Report).	27-11-1998
25.	Report on the action taken by the Government on the Recommendations contained in the 56th Report (9th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1982-83 and 1983-84 pertaining to Environment and Forests Department. (148th Report).	27-11-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
26.	Report on the further action taken by the Government on the Recommendations contained in the 22nd Report (1982-83) pursued further in the 60th Report (8th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1977-78 and 1978-79 pertaining to certain Departments. (149th Report).	27-11-1998
27.	Report on the action taken by the Government on the Recommendations contained in the 10th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Housing and Urban Development Department. (150th Report).	27-11-1998
28.	Report on the action taken by the Government on the Recommendations contained in the 27th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1983-84 pertaining to Municipal Administration and Water Supply Department. (151st Report).	27-11-1998
29.	Report on the action taken by the Government on the Recommendations contained in the 69th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 pertaining to Revenue Department. (152nd Report).	27-11-1998
30.	Report on the action taken by the Government on the Recommendations contained in the 23rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General	27-11-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	of India (Civil) for the year 1985-86 on the excess over voted Grants and charged Appropriations. (153rd Report).	
31.	Report on the action taken by the Government on the Recommendations contained in the 18th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1985-86 pertaining to Public Works Department. (154th Report).	27-11-1998
32.	Report on the further action taken by the Government on the Recommendations contained in the 14th Report (9th Assembly) pursued further in the 281st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1982-83 pertaining to Health and Family Welfare Department. (155th Report).	24-2-1999
33.	Report on the action taken by the Government on the Recommendations contained in the 213th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Health and Family Welfare Department. (156th Report).	24-2-1999
34.	Report on the further action taken by the Government on the Recommendations contained in the 15th Report (10th Assembly) pursued further in the 226th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1983-84 pertaining to Health and Family Welfare Department. (157th Report).	24-2-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
35.	Report on the action taken by the Government on the Recommendations contained in the 242nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1987-88, 1988-89 and 1989-90 pertaining to Prohibition and Excise Department. (158th Report).	24-2-1999
36.	Report on the further action taken by the Government on the Recommendations contained in the 44th Report (8th Assembly) pursued further in the 50th Report (9th Assembly) and 256th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1973-74 pertaining to Prohibition and Excise Department. (159th Report) .	24-2-1999
37.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993- 94 relating to Animal Husbandry and Fisheries Department. (160th Report).	7-4-1999
38.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Small Industries Department. (161st Report).	7-4-1999
39.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1991-92 relating to Small Industries Department. (162nd Report).	7-4-1999

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
40.	Report on the further action taken by the Government on the Recommendations contained in the 80th Report (10th Assembly) pursued further in the 156th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1986-87 pertaining to Small Industries Department. (163rd Report).	7-4-1999
41.	Report on the action taken by the Government on the Recommendations contained in the 189th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Public Works Department. (164th Report).	16-4-1999
42.	Report on the further action taken by the Government on the Recommendations contained in the 10th Report (9th Assembly) pursued further in the 173rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84 pertaining to Adi Dravidar and Tribal Welfare Department. (165th Report).	16-4-1999
43.	Report on the action taken by the Government on the Recommendations contained in the 193rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1987-88 and 1988-89 pertaining to Agriculture Department. (166th Report).	16-4-1999

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
44.	Report on the action taken by the Government on the Recommendations contained in the 155th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Environment and Forests Department. (167th Report).	16-4-1999
45.	Report on the action taken by the Government on the Recommendations contained in the 42nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1985-86 pertaining to Home, Prohibition and Excise Departments. (168th Report).	16-4-1999
46.	Report on the further action taken by the Government on the Recommendations contained in the 160th Report (10th Assembly) pursued further in the 22nd Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1966-67, 1968-69 and 1971-72 pertaining to Health and Family Welfare Department. (169th Report)	21-4-1999
47.	Report on the further action taken by the Government on the Recommendations contained in the 31st Report (7th Assembly) pursued further in the 38th Report (10th Assembly) and 181st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1978-79 pertaining to Social Welfare and Nutritious Meal Programme Department. (170th Report)	21-4-1999

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
48.	Report on the action taken by the Government on the Recommendations contained in the 166th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Municipal Administration and Water Supply Department. (171st Report)	21-4-1999
49.	Report on the further action taken by the Government on the Recommendations contained in the 254th Report (10th Assembly) pursued further in the 90th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Backward Classes and Most Backward Classes Department.(172nd Report).	21-4-1999
50.	Report on the further action taken by the Government on the Recommendations contained in the 55th Report (8th Assembly) pursued further in the 6th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1982-83 pertaining to Home Department. (173rd Report).	21-4-1999
51.	Report on the further action taken by the Government on the Recommendations contained in the 27th Report (8th Assembly) pursued further in the 7th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1979-80, 1980-81 and 1981-82 pertaining to Home Department. (174th Report).	21-4-1999

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
52.	Report on the further action taken by the Government on the Recommendations contained in the 33rd Report (7th Assembly) pursued further in the 36th Report (9th Assembly), 121st Report (10th Assembly) and 279th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1977-78 pertaining to Education Department. (175th Report).	23-4-1999
53.	Report on the action taken by the Government on the Recommendations contained in the 206th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Information and Tourism Department. (176th Report).	23-4-1999
54.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Rural Development Department. (177th Report).	23-4-1999
55.	Report on the action taken by the Government on the Recommendations contained in the 244th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1987-88 pertaining to Industries Department. (178th Report).	23-4-1999
56.	Report on the action taken by the Government on the Recommendations contained in the 44th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1984-85 pertaining to Home, Prohibition and Excise Departments. (179th Report)	30-4-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
57.	Report on the action taken by the Government on the Recommendations contained in the 198th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1988-89 and 1989-90 pertaining to Home (Transport) Department. (180th Report)	30-4-1999
58.	Report on the action taken by the Government on the Recommendations contained in the 3rd Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1987-88 pertaining to Home Department. (181st Report)	30-4-1999
59.	Report on the action taken by the Government on the Recommendations contained in the 5th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1979-80, 1980-81 and 1981-82 pertaining to certain Departments. (182nd Report)	30-4-1999
60.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1990-91 relating to Environment and Forest Department. (183rd Report)	30-4-1999
61.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1992-93 relating to Industries Department. (184th Report)	5-5-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
62.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Transport Department. (185th Report)	5-5-1999
63.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Backward Classes and Most Backward Classes Department. (186th Report)	5-5-1999
64.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1995-96 relating to Backward Classes and Most Backward Classes Department. (187th Report)	5-5-1999
65.	Report on the action taken by the Government on the Recommendations contained in the 6th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1990-91 and 1991-92 pertaining to Home Department. (188th Report)	5-5-1999
66.	Report on the action taken by the Government on the Recommendations contained in the 133rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1986-87 pertaining to Municipal Administration and Water Supply Department. (189th Report)	11-5-1999

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
67.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Co-operation, Food and Consumer Protection Department. (190th Report)	11-5-1999
68.	Report on the further action taken by the Government on the Recommendations contained in the 57th Report (9th Assembly) pursued further in the 146th Report (10th Assembly) and 8th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1984-85 pertaining to Commercial Taxes Department. (191st Report)	11-5-1999
69.	Report on the action taken by the Government on the Recommendations contained in the 190th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Municipal Administration and Water Supply Department. (192nd Report)	11-5-1999
70.	Report on the further action taken by the Government on the Recommendations contained in the 30th Report (8th Assembly) pursued further in the 34th Report (9th Assembly) 148th Report (10th Assembly) and 264th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1979-80, 1980-81 and 1981-82 pertaining to certain Departments. (193rd Report)	11-5-1999

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
71.	Report on the action taken by the Government on the Recommendations contained in the 54th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1991-92 pertaining to Tamil Development, Culture and Religious Endowments Department. (194th Report)	11-5-1999
72.	Report on the further action taken by the Government on the Recommendations contained in the 3rd Report (7th Assembly) pursued further in the 4th Report (9th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1974-75 and 1975-76 pertaining to certain Departments. (195th Report)	13-5-1999
73.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1991-92 relating to Home Department. (196th Report)	13-5-1999
74.	Report of the Committee on Public Accounts on the paragraphs included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Social Welfare and Nutritious Meal Programme Department. (197th Report)	13-5-1999
75.	Report of the Committee on Public Accounts on the paragraphs included in the report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Transport Department. (198th Report)	13-5-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
76.	Report on the action taken by the Government on the Recommendations contained in the 12th Report (9th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 1983-84 pertaining to Public Works and Transport Departments. (199th Report)	17-5-1999
77.	Report on the action taken by the Government on the Recommendations contained in the 57th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1986-87 pertaining to Agriculture Department. (200th Report)	17-5-1999
78.	Report on the action taken by the Government on the Recommendations contained in the 2nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1984-85 and 1985-86 pertaining to Education Department. (201st Report)	17-5-1999
79.	Report on the further action taken by the Government on the Recommendations contained in the 27th Report (7th Assembly) pursued further in the 10th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1977-78 and 1978-79 pertaining to Revenue Department. (202nd Report)	17-5-1999

COMMITTEE FOR 1999-2000

Constitution, Chairman and Sitzings: The Committee for the year 1999-2000 was constituted on the 18th May 1999, Thiru V.K. Lakshmanan was nominated as Chairman of the Committee. The Committee held 27 sittings. 18 sittings at Chennai, 9 sittings outside Chennai (Districts).

Details of Subjects Considered: (i) Explanatory notes on the Audit Reports (Civil/Revenue Receipts) and Appropriation Accounts for the years from 1991-92 to 1996-97 relating to certain Departments.

(ii) Statement of action taken/Further action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

Study tour in other Districts (1999-2000): The Committee undertook study tour in Udhamandalam District from 18-6-1999 to 20-6-1999; Tiruvallur District on 26-7-1999; in Salem, Erode and Coimbatore District from 5-1-2000 to 7-1-2000; Dindigul District on 6-5-2000 and 7-5-2000.

Study tour in other States (1999-2000) : The Committee undertook study tour from 17-10-1999 to 29-10-1999 (13 days) and visited certain places in other States viz. Mumbai, New Delhi, Amristar, Agra, Gangtak, Darjeeling, Assam and Calcutta.

VISIT OF COMMITTEES FROM OTHER STATES

	<i>Date of Visit</i>
Committee on Public Accounts of Kerala Legislative Assembly ..	29-10-1999 and 30-10-1999
Committee on Public Accounts of West Bengal Legislative Assembly ..	27-1-2000 to 1-2-2000
Committee on Public Accounts of Nagaland Legislative Assembly ..	17-2-2000 and 18-2-2000

DETAILS OF REPORTS PRESENTED DURING THE YEAR 1999-2000.

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
1.	Report of the Committee on Public Accounts on the paras included in the report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Handlooms, Handicrafts, Textiles and Khadi Department. (203rd Report)	22-11-1999
2.	Report of the Committee on Public Accounts on the paras included in the report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1991-92 relating to Commercial Taxes Department. (Stamp duty and Registration fees). (204th Report)	22-11-1999
3.	Report of the Committee on Public Accounts on the paras included in the report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1991-92 relating to Commercial Taxes Department. (Sales tax and Entertainment Tax). (205th Report)	22-11-1999
4.	Report on the further action taken by the Government on the Recommendations contained in the 33rd Report (7th Assembly) pursued further in the 104th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1979-80, 1980-81 and 1981-1982 pertaining to Legislative Assembly Secretariat. (206th Report)	22-11-1999
5.	Report on the action taken by the Government on the Recommendations contained in the 48th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1990-91 pertaining to Commercial Taxes Department. (207th Report)	22-11-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
6.	Report on the action taken by the Government on the Recommendations contained in the 47th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1989-90 pertaining to Commercial Taxes Department. (208th Report)	23-11-1999
7.	Report on the further action taken by the Government on the Recommendations contained in the 5th Report (7th Assembly) pursued further in the 2nd Report (8th Assembly) and 99th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1975-76 pertaining to Public Works Department. (209th Report)	23-11-1999
8.	Report on the action taken by the Government on the Recommendations contained in the 203rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1986-87 on the Excess over voted grants and charged Appropriations. (210th Report)	23-11-1999
9.	Report on the further action taken by the Government on the Recommendations contained in the 31st Report (7th Assembly) pursued further in the 66th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1977-78 and 1978-79 pertaining to Adi Dravidar and Tribal Welfare Department. (211th Report)	23-11-1999
10.	Report on the action taken by the Government on the Recommendations contained in the 45th Report (8th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1979-80 pertaining to Public Works Department. (212th Report)	23-11-1999

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
11.	Report on the action taken by the Government on the Recommendations contained in the 20th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1985-86 pertaining to Municipal Administration and Water Supply Department. (213th Report)	23-11-1999
12.	Report on the further action taken by the Government on the Recommendations contained in the 27th Report (7th Assembly) pursued further in the 14th Report (10th Assembly) and 231st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1977-78 and 1978-79 pertaining to Industries Department. (214th Report)	23-11-1999
13.	Report on the further action taken by the Government on the Recommendations contained in the 45th Report (9th Assembly) pursued further in the 255th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1983-84 pertaining to Home, Prohibition and Excise Departments. (215th Report)	23-11-1999
14.	Report on the action taken by the Government on the Recommendations contained in the 56th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Housing and Urban Development Department. (216th Report)	23-11-1999

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
15.	Report on the action taken by the Government on the Recommendations contained in the 11th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1987-88 and 1988-89 pertaining to Home Department. (217th Report)	23-11-1999
16.	Report on the further action taken by the Government on the Recommendations contained in the 26th Report (8th Assembly) pursued further in the 239th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1979-80, 1980-81 and 1981-82 pertaining to Revenue Department. (218th Report)	8-3-2000
17.	Report on the further action taken by the Government on the Recommendations contained in the 4th Report (7th Assembly) pursued further in the 8th Report (8th Assembly) and 45th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1970-71 and 1971-72 pertaining to Home Department. (219th Report)	8-3-2000
18.	Report on the further action taken by the Government on the Recommendations contained in the 58th Report (10th Assembly) pursued further in the 170th Report (10th Assembly) and 144th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1986-87 pertaining to Agriculture Department. (220th Report)	8-3-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
19.	Report on the action taken by the Government on the Recommendations contained in the 62nd Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1990-91, 1991-92 pertaining to Agriculture Department. (221st Report)	8-3-2000
20.	Report on the further action taken by the Government on the Recommendations contained in the 219th Report (10th Assembly) pursued further in the 29th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Co-operation, Food and Consumer Protection Department. (222nd Report)	8-3-2000
21.	Report on the further action taken by the Government on the Recommendations contained in the 34th Report (7th Assembly) pursued further in the 26th Report (10th Assembly) and 127th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1979-80, 80-81 and 81-82 pertaining to certain Departments. (223rd Report)	30-3-2000
22.	Report on the action taken by the Government on the Recommendations contained in the 208th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Public Works Department. (224th Report)	30-3-2000
23.	Report on the action taken by the Government on the Recommendations contained in the 142nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Public Works Department. (225th Report)	30-3-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
24.	Report on the further action taken by the Government on the Recommendations contained in the 15th Report (9th Assembly) pursued further in the 35th Report (10th Assembly) and 222nd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 83-84 pertaining to Environment and Forest Department. (226th Report)	30-3-2000
25.	Report on the further action taken by the Government on the Recommendations contained in the 4th Report (6th Assembly) pursued further in the 20th Report (7th Assembly) 41st Report (8th Assembly) and 179th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1972-73 pertaining to certain Departments. (227th Report)	30-3-2000
26.	Report on the further action taken by the Government on the Recommendations contained in the 174th Report (10th Assembly) pursued further in the 23rd Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Transport Department. (228th Report)	7-4-2000
27.	Report on the further action taken by the Government on the Recommendations contained in the 55th Report (9th Assembly) pursued further in the 161st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1984-85 and 85-86 pertaining to Agriculture Department. (229th Report)	7-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
28.	Report on the action taken by the Government on the Recommendations contained in the 250th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Law Department. (230th Report)	7-4-2000
29.	Report on the further action taken by the Government on the Recommendations contained in the 79th Report (10th Assembly) pursued further in the 133rd Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1987-88 pertaining to Home Department. (231st Report)	7-4-2000
30.	Report on the action taken by the Government on the Recommendations contained in the 71st Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the years 1990-91 and 1991-92 pertaining to Transport Department. (232nd Report)	7-4-2000
31.	Report of the Committee on Public Accounts on the paras included in the report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Municipal Administration and Water Supply Department. (233rd Report)	12-4-2000
32.	Report on the further action taken by the Government on the Recommendations contained in the 25th Report (10th Assembly) pursued further in the 28th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of	12-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	India (Civil) for the years 1984-85 and 1985-86 pertaining to Health and Family Welfare Department. (234th Report)	
33.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) (NTR) for the year 1990-91 relating to Revenue Department. (235th Report)	12-4-2000
34.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) (Non-Tax) for the year 1990-91 relating to Information and Tourism Department. (236th Report)	12-4-2000
35.	Report on the further action taken by the Government on the Recommendations contained in the 6th Report (7th Assembly) pursued further in the 59th Report (8th Assembly) 129th Report (10th Assembly) and 138th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1974-75 and 1975-76 pertaining to Revenue Department. (237th Report)	12-4-2000
36.	Report on the further action taken by the Government on the Recommendations contained in the 194th Report (10th Assembly) pursued further in the 40th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Finance Department. (238th Report)	19-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
37.	Report on the further action taken by the Government on the Recommendations contained in the 17th Report (9th Assembly) pursued further in the 85th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1982-83 and 83-84 pertaining to Public Works Department. (239th Report)	19-4-2000
38.	Report on the further action taken by the Government on the Recommendations contained in the 33rd Report (7th Assembly) pursued further in the 108th Report (10th Assembly) and 88th Report (11th Assembly) of the Committee on the Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1979-80, 1980-81 and 1981-82 pertaining to Housing and Urban Development Department. (240th Report)	19-4-2000
39.	Report on the action taken by the Government on the Recommendations contained in the 1st Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1986-87 pertaining to Commercial Taxes Department. (241st Report)	19-4-2000
40.	Report on the action taken by the Government on the Recommendations contained in the 70th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 pertaining to Tamil Development and Culture Department. (242nd Report)	19-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
41.	Report on the further action taken by the Government on the Recommendations contained in the 205th Report (10th Assembly) pursued further in the 107th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Labour and Employment Department. (243rd Report)	26-4-2000
42.	Report on the action taken by the Government on the Recommendations contained in the 209th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Municipal Administration and Water Supply Department. (244th Report)	26-4-2000
43.	Report on the further action taken by the Government on the Recommendations contained in the 82nd Report (10th Assembly) pursued further in the 95th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1986-87 pertaining to Home Department. (245th Report)	26-4-2000
44.	Report of the Committee on Public accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Health and Family Welfare Department. (246th Report)	26-4-2000
45.	Report on the further action taken by the Government on the Recommendations contained in the 158th Report (10th Assembly) pursued further in the 21st Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of	26-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	India (Civil) for the year 1987-88 pertaining to Agriculture Department. (247th Report)	
46.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Information and Tourism Department. (248th Report)	3-5-2000
47.	Report on the further action taken by the Government on the Recommendations contained in the 78th Report (10th Assembly) pursued further in the 184th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1986-87 pertaining to Home Department. (249th Report)	3-5-2000
48.	Report on the action taken by the Government on the Recommendations contained in the 253rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Environment and Forest Department. (250th Report).	3-5-2000
49.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Environment and Forest Department. (251st Report)	3-5-2000
50.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Environment and Forest Department. (252nd Report)	3-5-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
51.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Environment and Forest Department. (253rd Report)	9-5-2000
52.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Finance Department. (254th Report)	9-5-2000
53.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Municipal Administration and Water Supply Department. (255th Report)	9-5-2000
54.	Report on the further action taken by the Government on the Recommendations contained in the 34th Report (8th Assembly) pursued further in the 125th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1981-82 pertaining to Adi Dravidar and Tribal Welfare Department. (256th Report)	9-5-2000
55.	Report on the further action taken by the Government on the Recommendations contained in the 64th Report (10th Assembly) pursued further in the 183rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1984-85 pertaining to Adi Dravidar and Tribal Welfare Department. (257th Report)	9-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
56.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Tamil Development and Culture Department. (258th Report)	11-5-2000
57.	Report on the action taken by the Government on the Recommendations contained in the 81st Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Home Department. (259th Report)	11-5-2000
58.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Animal Husbandry and Fisheries Department. (260th Report)	11-5-2000
59.	Report of the Committee on Public Accounts on the paras included in Report of the Comptroller and Auditor-General of India (Civil) for the year 1990-91 on the Excess over voted grants and charged Appropriations. (261st Report)	11-5-2000
60.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Labour and Employment Department. (262nd Report)	11-5-2000
61.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1995-96 relating to Energy Department. (263rd Report)	11-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
62.	Report of the action taken by the Government on the Recommendation contained in the 247th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1986-87, 1987-88(No.5) and 1987-88(No.6) pertaining to Industries and Small Industries Department. (264th Report)	11-5-2000
63.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Highways Department. (265th Report)	11-5-2000
64.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1993-94 relating to Agriculture Department. (266th Report)	11-5-2000
65.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1994-95 relating to Agriculture Department. (267th Report)	11-5-2000
66.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1992-93 relating to Prohibition and Excise Department. (268th Report)	12-5-2000
67.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Adi Dravidar and Tribal Welfare Department. (269th Report)	12-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
68.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1992-93 relating to Revenue Department. (270th Report)	12-5-2000
69.	Report on the further action taken by the Government on the Recommendations contained in the 47th Report (8th Assembly) pursued further in the 90th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1981-82 pertaining to Public Works Department. (271st Report)	12-5-2000
70.	Report on the further action taken by the Government on the Recommendations contained in the 52nd Report (9th Assembly) pursued further in the 275th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1983-84, 1984-85 and 1985-86 pertaining to Industries and Small Industries Department.(272nd Report)	12-5-2000
71.	Report on the further action taken by the Government on the Recommendations contained in the 197th Report (10th Assembly) pursued further in the 76th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Small Industries Department. (273rd Report)	17-5-2000
72.	Report on the further action taken by the Government on the Recommendations contained in the 8th Report (6th Assembly) pursued further in the 24th Report (7th Assembly) 62nd Report (8th Assembly) and 123rd	17-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1973-74 pertaining to certain Departments. (274th Report)	
73.	Report on the further action taken by the Government on the Recommendations contained in the 248th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1986-87 and 1987-88 pertaining to Animal Husbandary and Fisheries Department. (275th Report)	17-5-2000
74.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Public Works Department. (276th Report)	17-5-2000
75.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Finance Department. (277th Report)	17-5-2000
76.	Report on the action taken by the Government on the Recommendations contained in the 215th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Handlooms, Handicrafts, Textiles and Khadi Department. (278th Report)	17-5-2000
77.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Municipal Administration and Water Supply Department. (279th Report)	17-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
78.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1992-93 relating to Commercial Taxes Department. (Stamp duty and Registration fees). (280th Report)	17-5-2000

COMMITTEE FOR 2000-2001

Constitution, Chairman and Sitzings: The Committee for the year 2000-2001 was constituted on the 18th May 2000. Dr. D. Kumaradas was nominated as Chairman of the Committee. The Committee held 25 sittings (17) sittings at Chennai; 8 sitting outside Chennai (Districts).

Details of Subjects Considered: Explanatory notes on the Audit reports (Civil/Revenue Receipts) and Appropriation Accounts for the years from 1993-94 to 1997-98 relating to certain Departments.

(ii) Statement of Action taken/Further action taken by the Government on the recommendations of the Committee contained in its earlier Reports.

Study tour in other Districts (2000-2001): The Committee undertook study tour in Kanniyakumari and Tirunelveli Districts from 26th June 2000 to 28th June 2000 and in Coimbatore and the Nilgiris District from 22nd November 2000 to 26th November 2000.

Study tour in other States (2000-2001): The Committee under took study tour from 5th October 2000 to 16th October 2000 (12 days) and visited places in other States viz. New Delhi, Amristar, Udaipur, Mount Abu, Ahamadabad, Calcutta and Darjeeling.

Visiting Committee from other State.

Date of visit.

Committee on Public Accounts of
Rajasthan Legislative Assembly

20th December 2000

DETAILS OF REPORTS PRESENTED DURING THE YEAR 2000-2001

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
1.	Report on the further action taken by the Government on the Recommendations contained in the 201st Report (10th Assembly) pursued further in the 67th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1988-89 pertaining to Finance Department. (281st Report)	9-11-2000
2.	Report on the further action taken by the Government on the Recommendations contained in the 200th Report (10th Assembly) pursued further in the 66th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1988-89 pertaining to Transport Department. (282nd Report)	9-11-2000
3.	Report on the further action taken by the Government on the Recommendations contained in the 55th Report (10th Assembly) pursued further in the 159th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1986-87 pertaining to Housing and Urban Development Department. (283rd Report)	9-11-2000
4.	Report on the action taken by the Government on the Recommendations contained in the 74th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1993-94 pertaining to Finance Department. (284th Report)	9-11-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
5.	Report on the action taken by the Government on the Recommendations contained in the 73rd Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1992-93 pertaining to Finance Department. (285th Report)	9-11-2000
6.	Report on the further action taken by the Government on the Recommendations contained in the 254th Report (10th Assembly) pursued further in the 90th Report (11th Assembly) and 172nd Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Backward classes and Most Backward Classes Department. (286th Report)	9-11-2000
7.	Report on the action taken by the Government on the Recommendations contained in the 243rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1986-87 pertaining to Revenue and Industries Departments. (287th Report)	9-11-2000
8.	Report on the action taken by the Government on the Recommendations contained in the 204th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Information and Tourism Department. (288th Report)	9-11-2000
9.	Report on the action taken by the Government on the Recommendations contained in the 124th Report (11th Assembly) of the Committee on Public Accounts on	9-11-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 pertaining to Planning and Development Department. (289th Report)	
10.	Report on the action taken by the Government on the Recommendations contained in the 245th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India for the year 1987-88 on the excess over voted grants and charged Appropriations. (290th Report)	9-11-2000
11.	Report on the further action taken by the Government on the Recommendations contained in the 4th Report (7th Assembly) pursued further in the 5th Report (8th Assembly) and 34th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1962-63, 1963-64 and 1970-71 pertaining to Education, Tamil Development and Culture Departments. (291st Report)	9-11-2000
12.	Report on the action taken by the Government on the Recommendation contained in the 46th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1989-90 pertaining to Industries Department. (292nd Report)	9-11-2000
13.	Report on the action taken by the Government on the Recommendations contained in the 4th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1987-88 pertaining to Commercial Taxes Department. (293rd Report)	9-11-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
14.	Report on the action taken by the Government on the Recommendations contained in the 141st Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 pertaining to Small Industries Department. (294th Report)	9-11-2000
15.	Report on the action taken by the Government on the Recommendations contained in the 110th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1986-87 pertaining to Home, Prohibition and Excise Department. (295th Report)	9-11-2000
16.	Report on the action taken by the Government on the Recommendations contained in the 195th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India for the year 1988-89 pertaining to Revenue Department. (296th Report)	10-11-2000
17.	Report on the action taken by the Government on the Recommendations contained in the 218th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Small Industries Department. (297th Report)	10-11-2000
18.	Report on the further action taken by the Government on the Recommendation contained in the 48th Report (9th Assembly) pursued further in the 177th Report (10th Assembly) 113th Report (11th Assembly) of the	10-11-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1983-84 pertaining to Revenue Department. (298th Report)	
19.	Report on the further action taken by the Government on the Recommendations contained in the 51st Report (9th Assembly) pursued further in the 119th Report (10th Assembly) and 147th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1984-85 and 1985-86 pertaining to Home Department. (299th Report)	10-11-2000
20.	Report on the action taken by the Government on the Recommendations contained in the 185th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 pertaining to Highways Department. (300th Report)	10-11-2000
21.	Report on the action taken by the Government on the Recommendations contained in the 162nd Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1991-92 pertaining to Small Industries Department. (301st Report)	10-11-2000
22.	Report on the action taken by the Government on the Recommendations contained in the 186th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 pertaining to Backward Classes and Most Backward Classes Department. (302nd Report)	10-11-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
23.	Report on the action taken by the Government on the Recommendations contained in the 187th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1995-96 pertaining to Backward Classes and Most Backward Classes Department. (303rd Report)	10-11-2000
24.	Report on the further action taken by the Government on the Recommendations contained in the 58th Report (9th Assembly) pursued further in the 263rd Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1985-86 pertaining to Commercial Taxes Department. (304th Report)	10-11-2000
25.	Report on the further action taken by the Government on the Recommendations contained in the 17th Report (10th Assembly) pursued further in the 126th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1985-86 pertaining to Revenue Department. (305th Report)	10-11-2000
26.	Report on the action taken by the Government on the Recommendations contained in the 54th Report (9th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1983-84 pertaining to Municipal Administration and Water Supply Department. (306th Report)	23-1-2001

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
27.	Report on the action taken by the Government on the Recommendations contained in the 51st Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Co-operation, Food and Consumer Protection Department. (307th Report)	23-1-2001
28.	Report on the further action taken by the Government on the Recommendations contained in the 192nd Report (10th Assembly) pursued further in the 20th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1989-90, 1990-91 and 1991-92 pertaining to Housing and Urban Development Department. (308th Report)	23-1-2001
29.	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Industries Department. (309th Report)	23-1-2001
30.	Report on the action taken by the Government on the Recommendations contained in the 216th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1988-89 pertaining to Animal Husbandry and Fisheries Department. (310th Report)	23-1-2001
31.	Report on the further action taken by the Government on the Recommendations contained in the 53rd Report (9th Assembly) pursued further in the 220th Report (10th Assembly) of the Committee on Public Accounts on	24-1-2001

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	the Report of the Comptroller and Auditor-General of India (Civil) for the years 1982-83, 1983-84 and 1984-85 pertaining to Handlooms, Handicrafts, Textiles and Khadi Department. (311th Report)	
32	Report on the action taken by the Government on the Recommendations contained in the 127th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 pertaining to Home Department. (312th Report)	24-1-2001
33	Report on the further action taken by the Government on the Recommendations contained in the 30th Report (7th Assembly) pursued further in the 12th Report (10th Assembly and 267th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1979-80 and 1980-81 pertaining to certain Departments. (313th Report)	24-1-2001
34	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1993-94 relating to Industries Department. (314th Report)	24-1-2001
35	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Home Department. (315th Report)	24-1-2001

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
36	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Industries Department. (316th Report)	1-2-2001
37	Report on the action taken by the Government on the Recommendations contained in the 135th Report (11th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1991-92 pertaining to Co-operation, Food and Consumer Protection Department. (317th Report)	1-2-2001
38	Report on the action taken by the Government on the Recommendations contained in the 118th Report (10th Assembly) of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the year 1987-88 pertaining to Public (Rehabilitation) Department. (318th Report)	1-2-2001
39	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 relating to Education Department. (319th Report)	1-2-2001
40	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for the year 1992-93 relating to Home Department. (320th Report)	1-2-2001
41	Report on the further action taken by the Government on the Recommendations contained in the 33rd Report (7th Assembly) pursued further in the 111th Report (10th Assembly) and 39th Report (11th Assembly) of the	2-2-2001

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
	Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Civil) for the years 1979-80, 1980-81 and 1981-82 pertaining to Health and Family Welfare Department. (321st Report)	
42	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Health and Family Welfare Department. (322nd Report)	2-2-2001
43	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Housing and Urban Development Department. (323rd Report)	2-2-2001
44	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1994-95 relating to Health and Family Welfare Department. (324th Report)	2-2-2001
45	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Rural Development Department. (325th Report)	2-2-2001
46	Report of the Committee on Public Accounts on the paras included in the Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 relating to Agriculture Department. (326th Report)	2-2-2001

2. The Composition of the Committee on Public Accounts during the period under Review are furnished in Section-II, Table XXVI (Page No. 597)

3. The important recommendations made by the Committee on Public Accounts are furnished in Section-II, Table XXVII (Page No. 602)

(3) COMMITTEE ON PUBLIC UNDERTAKINGS

General—The Committee on Public Undertakings, one of three Financial Committees of the House was constituted for the first time in Tamil Nadu on 2nd April 1973.

Composition—The Committee on Public Undertakings consists of 16 members elected from the Assembly from amongst its members in addition to the Chairman of the Committee on Estimates and the Chairman of the Committee on Public Accounts who shall be members ex-officio.

The Chairman of the Committee is appointed by the Speaker from amongst the members of the Committee.

A Minister is not eligible to become a member of the Committee. If a member after his election to the Committee is appointed as Minister, he ceases to be a member of the Committee from the date of such appointment.

The term of the Committee shall not exceed one year. The quorum for a meeting of the Committee is five including the Chairman or the Member presiding.

Functions—The Committee has to examine the Reports and Accounts of the Undertakings which have been specifically allotted to it and the Reports of the Comptroller and Auditor-General of India on these Undertakings and ascertain whether the affairs are being managed in accordance with sound business principles and prudent commercial practices having regard to autonomy and efficiency in management. The Committee may also consider what economics and improvement in organisational efficiency or administrative reform consistent with the general policy of the undertakings can be effected in them. The Committee shall not examine and investigate any matters of day-to-day administration and matter of major Government Policy as distinct from business of commercial functions of the Undertakings. In short the function of the Committee is generally to evaluate the performance of Undertakings covering all aspects like implementation of policies, programmes, management and financial working.

Procedure—Under Rule 211(1) of the Tamil Nadu Legislative Assembly Rules, the Speaker may notify from time to time the names of Public Undertakings which will come under the purview of the Public Undertakings Committee.

Accordingly, six statutory Corporations and seventeen Government Companies were referred to the Committee in the first instance.

At present, there are 10 statutory Corporations, 81 Government Companies and 1 other Company under the purview of the Committee.

The Committee during its term of office invariably selects two or three Undertakings or subjects for a detailed examination. The Committee may, from time to time appoint one or more sub-committees to examine any matter that may be referred to them.

COMMITTEE FOR THE YEAR 1996-97

(A) Constitution, Chairman and Sittings—

The Committee for the year 1996-97 was constituted on the 1st June 1996 and Thiru S.P. Thangavelan was appointed as Chairman of the Committee.

The Committee met for 37 days (18 days at Chennai, 6 days of Study tour in districts and 13 days of Study tour in certain other States in India).

(B) Details of Subjects considered by the Committee—

(i) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1992-93 (on the paras relating to Energy Department-TNEB).

(ii) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1992-93 [on the paras relating to (1) Transport, (2) Co-operation, Food and Consumer Protection, (3) Health and Family Welfare, (4) Labour and Employment, (5) Animal Husbandry and Fisheries, (6) Environment and Forest (7) Small Industries Departments].

(iii) Statement of action taken/further action taken by the Government on the earlier Reports of the Committee.

(iv) The Committee selected (i) Tamil Nadu Water Supply and Drainage Board, (ii) Pandian Roadways Corporation Limited, (iii) Pallavan Transport Corporation, (iv) Tamil Nadu Dairy Development Corporation Limited, (v) Tamil Nadu Adi Dravidar Housing and Development Corporation Limited for its review.

The Committee also decided to continue the review of the working of the following Corporations leftover by the previous Committee—

(i) Tamil Nadu Minerals Limited and (ii) Tamil Nadu Civil Supplies Corporation Limited.

In this connection, the Committee visited Madurai and Dindigul Districts including Kodaikanal and held discussion with the officials of Tamil Nadu Water Supply and Drainage Board, Tamil Nadu Civil Supplies Corporation, Pandian Roadways Corporation, Tamil Nadu Adi Dravidar Housing and Development Corporation Limited and Tamil Nadu Dairy Development Corporation Limited. The Committee visited the head office of the Pallavan Transport Corporation Limited, Chennai and the Central Workshop at Chrompet-Chennai and held discussion with the officials. The Committee also visited the Head Office of the Tamil Nadu Dairy Development Corporation Limited at Madhavaram and held discussion with the officials. The Committee further visited Salem and Dharmapuri Districts and held discussion with the officials of the Tamil Nadu Water Supply and Drainage Board, Tamil Nadu Civil Supplies Corporation Limited, Tamil Nadu Adi Dravidar Housing and Development Corporation Limited, Tamil Nadu Minerals Limited and Tamil Nadu Dairy Development Corporation Limited. The Committee finalised the reviews on the working of the Tamil Nadu Minerals Limited, the Tamil Nadu Civil Supplies Corporation Limited, the Pandian Roadways Corporation Limited and the Pallavan Transport Corporation Limited and presented the Report to the Assembly.

The Committee reviewed the Pendency of the Audit Reports/action taken/further action taken reports due to non-receipt of Explanatory notes/action taken/further action taken reports from the Departments and passed a resolution on 15th January 1996 [*vide* D.O. Letter No.21930/96-1, TNLA (PUC-1), dated 28-11-1996.] directing the Departmental Secretaries to strictly adhere to the time schedule for furnishing the notes to the Committee and that if there is any delay, the Secretaries concerned will be summoned before the Committee to explain the delay in furnishing the Notes.

(C) Study tour in other States—

The Committee undertook study tour from 3rd December 1996 to 15th December 1996 in certain other States of India viz. Karnataka (Bangalore and Mysore), Goa, Maharashtra (Mumbai), Gujarat (Ahmedabad, Anand), New Delhi, Rajasthan (Jaipur) and Agra.

(D) Visits of Committees from other States—

Committee on Public Undertakings of Madhya Pradesh Legislative Assembly-12th January 1997 to 16th January 1997.

(E) Details of Reports presented—

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
1	Report on the Further action taken by the Government on the recommendations contained in the 155th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Information and Tourism Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1981-82 and 1983-84. (1st Report)	30-8-1996
2	Report on the Further action taken by the Government on the recommendations contained in the 187th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Backward Classes and Most Backward Classes Welfare Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1985-86. (2nd Report)	30-8-1996
3	Report on the Further action taken by the Government on the recommendations contained in the 272nd Report of the Committee on Public Undertakings (1995-96) on the paras relating to Energy Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (3rd Report)	29-1-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
4	Report on the action taken by the Government on the recommendations contained in the 209th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Industrial Explosive Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1991-92. (4th Report)	29-1-1997
5	Report on the Further action taken by the Government on the recommendations contained in the 262nd Report of the Committee on Public Undertakings (1994-95) on the paras relating to Energy Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1978-79. (5th Report)	29-1-1997
6	Report on the Further action taken by the Government on the recommendations contained in the 246th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1984-85. (6th Report)	29-1-1997
7	Report on the Further action taken by the Government on the recommendations contained in the 235th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Energy Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1983-84. (7th Report)	29-1-1997
8	Report on the Further action taken by the Government on the recommendations contained in the 82nd Report of the Committee on Public Undertakings (1992-93) on the paras relating to Transport Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1981-82. (8th Report)	29-1-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
9	Report on the action taken by the Government on the recommendations contained in the 113th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1984-85. (9th Report)	31-1-1997
10	Report on the further action taken by the Government on the recommendations contained in the 233rd Report of the Committee on Public Undertakings (1994-95) on the working of Tamil Nadu Khadi and Village Industries Board. (10th Report)	31-1-1997
11	Report on the Further action taken by the Government on the recommendations contained in the 183rd Report of the Committee on Public Undertakings (1994-95) on the working of Tamil Nadu Tea Plantation Corporation Limited. (11th Report)	31-1-1997
12	Report on the Further action taken by the Government on the recommendations contained in the 223rd Report of the Committee on Public Undertakings (1994-95) on the paras relating to Co-operation, Food and Consumer Protection Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1984-85 and 1985-86. (12th Report)	31-1-1997
13	Report on the Further action taken by Government on the recommendations contained in the 234th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Industries Department (Tamil Nadu Salt Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (13th Report)	31-1-1997

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
14	Report on the action taken by the Government on the recommendations contained in the 203rd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1988-89. (14th Report)	31-1-1997
15	Report on the action taken by the Government on the recommendations contained in the 190th Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the year 1985-86. (15th Report)	31-1-1997
16	Report on the further action taken by the Government on the recommendations contained in the 179th Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of the Tamil Nadu Khadi and Village Industries Board for the year 1980-81. (16th Report)	31-1-1997
17	Report on the action taken by the Government on the recommendations contained in the 259th Report of the Committee on Public Undertakings (1994-95) on the working of Tamil Nadu Electricity Board and Tamil Nadu Energy Development Agency Generation and now conventional sources of energy. (17th Report)	23-4-1997
18	Report on the action taken by the Government on the recommendations contained in the 194th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Prohibition and Excise Department (Tamil Nadu State Marketing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1990-91. (18th Report)	23-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
19	Report on the further action taken by the Government on the recommendations contained in the 228th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1982-83. (19th Report)	23-4-1997
20	Report on the further action taken by the Government on the recommendations contained in the 221st Report of the Committee on Public Undertakings (1994-95) on the paras relating to Industries Department (Tamil Nadu Cements Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (20th Report)	23-4-1997
21	Report on the further action taken by the Government on the recommendations contained in the 245th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84 (21st Report)	25-4-1997
22	Report on the further action taken by the Government on the recommendations contained in the 271st Report of the Committee on Public Undertakings (1995-96) on the paras relating to Industries Department (Tamil Nadu Steels Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the years 1988-89 and 1990-91. (22nd Report)	25-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
23	Report on the action taken by the Government on the recommendations contained in the 208th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Small Industries Department (State Engineering and Services Company of Tamil Nadu Limited and Tamil Nadu Small Industries Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1991-92. (23rd Report)	25-4-1997
24	Report on the further action taken by the Government on the recommendations contained in the 224th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Co-operation, Food and Consumer Protection Department (Tamil Nadu Civil Supplies Corporation) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1982-83 and 1983-84 (24th Report)	28-4-1997
25	Report on the further action taken by the Government on the recommendations contained in the 153rd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Electronics Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1982-83 and 1983-84 (25th Report)	28-4-1997
26	Report on the further action taken by the Government on the recommendations contained in the 143rd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Public Works Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (26th Report)	28-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
27	Report on the further action taken by the Government on the recommendations contained in the 171st Report of the Committee on Public Undertakings (1993-94) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Handloom Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1989-90. (27th Report)	28-4-1997
28	Report on the action taken by the Government on the recommendations contained in the 205th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1991-92. (28th Report)	28-4-1997
29	Report on the action taken by the Government on the recommendations contained in the 204th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1989-90. (29th Report)	28-4-1997
30	Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Civil Supplies Corporation Limited. (30th Report)	29-4-1997
31	Report of the Committee on Public Undertakings (1996-97) on the working of Pandiyan Roadways Corporation Limited. (31st Report)	29-4-1997

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
32	Report of the Committee on Public Undertakings (1996-97) on the working of Pallavan Transport Corporation Limited. (32nd Report)	29-4-1997
33	Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Minerals Limited. (33rd Report)	29-4-1997
34	Report on the further action taken by the Government on the recommendations contained in the 189th Report of the Committee on Public Undertakings (1993-94) on the Audit Reports on the Annual Accounts of the Tamil Nadu Khadi and Village Industries Board for the years 1981-82 to 1984-85. (34th Report)	30-4-1997
35	Report on the action taken by the Government on the recommendations contained in the 188th Report of the Committee on Public Undertakings (1993-94) on the working of Tamil Nadu Pollution Control Board. (35th Report)	30-4-1997

COMMITTEE FOR THE YEAR 1997-98

(A) Constitution, Chairman and Sitzings—The Committee for the year 1997-98 was constituted on the 30th April 1997 and Thiru C.T. Dhandapani was appointed as Chairman of the Committee.

The Committee met for 39 days (26 days at Chennai, 8 days study tour in the districts and 5 days Study tour in certain other States of India.)

(B) Details of Subjects considered by the Committee—(i) Report of the Comptroller and Auditor-General of India (Civil) for the year 1991-92 [on the paras relating to Municipal Administration and Water Supply Department (TWAD Board)].

(ii) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1992-93 (on the paras relating to Industries Department).

(iii) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1993-94 [on the paras relating to Industries Department (ELCOT)]

(iv) Report of the Comptroller and Auditor-General of India (Commercial) for the years 1993-94 and 1994-95 [on the paras relating to Co-operation, Food and Consumer Protection Department].

(v) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1993-94 [on the paras relating to (i) Backward Classes, Most Backward Classes and Minorities Welfare Department, (ii) Commercial Taxes and Religious Endowment Department, (iii) Environment and Forest Department and (iv) Prohibition and Excise Department.]

(vi) Report of the Comptroller and Auditor-General of India (Commercial) for the years 1993-94 and 1994-95 [on the paras relating to Adi Dravidar and Tribal Welfare Department.]

(vii) Report of the Comptroller and Auditor-General of India (Civil) for the year 1992-93 [on the paras relating to Municipal Administration and Water Supply Department (TWAD Board).]

(viii) Statement of Action taken/Further action taken by the Government on the earlier Reports of the Committee.

(ix) The Committee selected (i) Poompuhar Shipping Corporation Limited, (ii) Tamil Nadu Forest Plantation Corporation Limited for its review. The Committee also decided to review certain Tamil Nadu State Transport Corporations Limited. (Fixation of time schedule and its implementation.)

In this connection, the Committee visited Tiruchirapalli, Pudukkottai, Sivagangai (Karaikudi), Kanniyakumari, Tuticorin (Tiruchendur) and Tirunelveli Districts and held discussions with the officials of Tamil Nadu Forest Plantation Corporation Limited, Poompuhar Shipping Corporation Limited and the Tamil Nadu State Transport Corporation Limited, (Kumbakonam Division II and III and Madurai Division II). The Committee visited Chennai Port to have as on the spot study of Coal handling system by the Poompuhar Shipping Corporation and also visited Haldia Port in West Bengal State and held discussion with the officials. The Committee also visited Coimbatore, Erode, Salem, Dharmapuri, Vellore (Vaniambadi), Thiruvannamalai and Villupuram Districts and held discussion with the officials of Tamil Nadu State Transport Corporation Limited (Coimbatore Division I and II, Salem Division I and II and Villupuram Division I) and with the Divisional Level Officials of Tamil Nadu Forest Plantation Corporation Limited. The Committee finalised the reviews on the working of the Tamil Nadu Forest Plantation Corporation and Poompuhar Shipping Corporation Limited and presented the Reports to the Assembly.

(C) Study tour in other States:

The Committee undertook study tour from 6th May 1998 to 10th May 1998, in certain other States viz. West Bengal (Calcutta, Haldia Port), Assam (Guwahatti), Meghalaya (Shillong).

(D) Visits of Committees from other States:

Committee on Public Undertakings of
Mizoram Legislative Assembly

23rd October 1997

(E) Details of Reports presented:

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
1	Report on the further action taken by the Government on the recommendations contained in the 109th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Dairy Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the years 1976-77 and 1977-78. (36th Report).	20-4-1998
2	Report on the action taken by the Government on the recommendations contained in the 167th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Magnesium and Marine Chemicals Limited and Southern Structurals Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1990-91. (37th Report)	20-4-1998
3	Report on the further action taken by the Government on the recommendations contained in the 145th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (TASCO Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the years 1974-75 and 1975-76. (38th Report)	20-4-1998
4	Report on the action taken by the Government on the recommendations contained in the 210th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Transport Department (State Transport Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1991-92 (39th Report)	13-5-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
5	Report on the further action taken by the Government on the recommendations contained in the 267th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1990-91 (40th Report)	13-5-1998
6	Report on the further action taken by the Government on the recommendations contained in the 261st Report of the Committee on Public Undertakings (1994-95) on the paras relating to Co-operation, Food and Consumer Protection Corporation (Tamil Nadu Civil Supplies Limited) Department in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1978-79 (41st Report)	13-5-1998
7	Report on the further action taken by the Government on the recommendations contained in the 269th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Industries Department (Tamil Nadu News Print and Papers Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1987-88. (42nd Report)	13-5-1998
8	Report on the action taken by the Government on the recommendations contained in the 247th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board now under Rural Development Department) in the Report (Civil) of the Comptroller and Auditor - General of India for the year 1989-90. (43rd Report)	15-5-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
9	Report on the action taken by the Government on the recommendations contained in the 248th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply (TWAD Board now under Rural Development Department) Department in the Report (Civil) of the Comptroller and Auditor - General of India for the year 1990-91. (44th Report)	15-5-1998
10	Report on the further action taken by the Government on the recommendations contained in the 263rd Report of the Committee on Public Undertakings (1994-95) on the paras relating to Agriculture Department (Tamil Nadu Agro Industries Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1978-79. (45th Report)	15-5-1998
11	Report on the further action taken by the Government on the recommendations contained in the 216th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Transport Department (Cholan Roadways Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1983-84. (46th Report)	19-5-1998
12	Report on the further action taken by the Government on the recommendations contained in the 279th Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Agro Industries Corporation Limited. (47th Report)	19-5-1998
13	Report on the action taken by the Government on the recommendations contained in the 213th Report of the Committee on Public Undertakings (1993-94) on the	19-5-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	paras relating to Co-operation, Food and Consumer Protection Department (Tamil Nadu Ware Housing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1990-91. (48th Report)	
14	Report on the further action taken by the Government on the recommendations contained in the 218th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Health and Family Welfare Department (Tamil Nadu Medicinal Plant Farms and Herbal Medicine Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the years 1988-89 and 1990-91. (49th Report)	19-5-1998
15	Report on the action taken by the Government on the recommendations contained in the 296th Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Textile Corporation Limited.(50th Report)	19-5-1998
16.	Report on the further action taken by the Government on the recommendations contained in the 291st Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Newsprint and Paper Limited. (51st Report)	22-5-1998
17	Report on the further action taken by the Government on the recommendations contained in the 200th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1980-81. (52nd Report)	22-5-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
18	Report on the further action taken by the Government on the recommendations contained in the 238th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1987-88. (53rd Report)	22-5-1998
19	Report on the action taken by the Government on the recommendations contained in the 182nd Report of the Committee on Public Undertakings (1993-94) on the working of Tamil Nadu Co-operative Milk Producers, Federation Limited. (54th Report)	22-5-1998
20	Report on the action taken by the Government on the recommendations contained in the 196th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board now under Rural Development Department) in the Report (Civil) of the Comptroller and Auditor -General of India for the year 1988-89. (55th Report)	27-5-1998
21	Report on the action taken by the Government on the recommendations contained in the 202nd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Poultry Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor -General of India for the year 1987-88. (56th Report)	27-5-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
22	Report on the further action taken by the Government on the recommendations contained in the 42nd Report of the Committee on Public Undertakings (1991-92) on the paras relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1982-83. (57th Report)	27-5-1998
23	Report on the action taken by the Government on the recommendations contained in the 251st Report of the Committee on Public Undertakings (1994-95) on the working of Tamil Nadu Industrial Investment Corporation Limited. (58th Report)	27-5-1998
24	Report on the action taken by the Government on the recommendations contained in the 274th Report of the Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of the Chennai Metropolitan Development Authority for the year 1990-91. (59th Report)	28-5-1998
25	Report on the action taken by the Government on the recommendations contained in the 256th Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of the Chennai Metropolitan Development Authority for the year 1985-86. (60th Report)	28-5-1998
26	Report on the further action taken by the Government in the recommendations contained in the 278th Report of the Committee on Public Undertakings (1995-96) on the working of Tamil Nadu Sugar Corporation Limited. (61st Report)	28-5-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
27	Report on the action taken by the Government on the recommendations contained in the 87th Report of the Committee on Public Undertakings (1992-93) on the working of Tamil Nadu Adi-Dravidar Housing and Development Corporation Limited. (62nd Report)	28-5-1998
28	Report on the action taken by the Government on the recommendations contained in the 254th Report of the Committee on Public Undertakings (1994-95) on the Audit Report of the Annual Accounts of the Tamil Nadu Khadi and Village Industries Board for the year 1990-91. (63rd Report)	28-5-1998
29	Report of the Committee on Public Undertakings (1997-98) on the working of Tamil Nadu Forest Plantation Corporation Limited. (64th Report)	29-5-1998
30	Report of the Committee on Public Undertakings (1997-98) on the working of Poompuhar Shipping Corporation Limited. (65th Report)	29-5-1998

COMMITTEE FOR THE YEAR 1998-99

(A) Constitution, Chairman and Sitzings-

The Committee 1998-99 was constituted on the 29th May 1998 and Thiru A. Nagarajan was appointed as Chairman of the Committee.

The Committee met for 36 days (11 days at Chennai, 11 days study tour in the districts and 14 days of Study tour in certain other States of India.)

(B) Details of Subject considered by the Committee:-

(i) Report of the Comptroller and Auditor-General of India (Civil) for the years 1993-94 and 1994-95 (on the paras relating to Municipal Administration

and Water Supply Department-Chennai Metropolitan Water Supply and Sewerage Board).

(ii) Report of the Comptroller and Auditor-General of India (Civil) for the year 1993-94 (on the paras relating to Municipal Administration and Water Supply Department -TWAD Board).

(iii) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1994-95 (on the paras relating to Industries Department-Tamil Nadu Magnesite Limited.)

(iv) Audit Report on the Annual Accounts of Tamil Nadu Slum Clearance Board for the year 1989-90.

(v) Report of the Comptroller and Audit General of India (Commercial) for the year 1993-94 (on the paras relating to Transport and Highways Departments)

(vi) Statement of action taken/further action taken by the Government on the earlier Reports of the Committee.

(vii) The Committee selected Tamil Nadu Cement Corporation Limited for its review. Further, the Committee decided to review certain Transport Corporations which were not selected by the previous Committee (Fixation of time schedule and its implementation) viz. Tamil Nadu State Transport Corporation Limited, Madurai Division IV, Villupuram Division II and III.

The Committee visited Tamil Nadu Cement Works and Tamil Nadu Asbestos Tiles Unit at Alangulam in Virudhunagar district, Tamil Nadu Asbestos pipes unit at Mayanur, Ariyalur Cement Unit at Ariyalur and Stoneware Pipes Unit at Virudhachalam and held discussions with the officials of TANCEM in connection with the review of the Tamil Nadu Cement Corporation Limited. The Committee also visited a Depot of TANCEM at Ernakulam (Kerala State) in connection with the review of TANCEM. The Committee also visited Dindigul District (Including Kodaikanal), Vellore District and Kancheepuram District and held discussions with the officials of the respective State Transport Corporation Limited. The Committee finalised the review on the working of the Tamil Nadu Cements Limited and presented the Report to the Assembly.

(C) Study Tour in other States

The Committee Undertook study tour from 6th November 1998 to 19th November 1998 in certain other States of India, viz. Kerala (Cochin and

Ernakulam), Goa (Panaji), Maharashtra (Mumbai), New Delhi, Haryana (Chandigarh) and Himachal Pradesh (Simla).

(D) Visit of Committees from other States

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| (1) Committee on Public Undertakings of Uttarpradesh Legislative Assembly | 6th June 1998 to 14th June 1998 |
| (2) Committee on Public Undertakings of Maharashtra Legislative Assembly | 12th September 1998 to 21st September 1998 |
| (3) Committee on Public Undertakings of Punjab Legislative Assembly | 27th October 1998 and 28th October 1998 |
| (4) Committee on Public Undertakings of Bihar Legislative Assembly | 30th November 1998 to 11th December 1998 |
| (5) Committee on Public Undertakings of Arunachal Pradesh Legislative Assembly | 7th December 1998 to 10th December 1998 |
| (6) Committee on Public Undertakings of Andhra Pradesh Legislative Assembly | 10th April 1999 and 11th April 1999 |

(E) Details of Reports presented

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
1	Report on the further action taken by the Government on the recommendations contained in the 225th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Home Department (Tamil Nadu Police Housing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1985-86. (66th Report)	26-11-1998

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
2	Report on the further action taken by the Government on the recommendations contained in the 241st Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1981-82. (67th Report)	26-11-1998
3	Report on the action taken by the Government on the recommendations contained in the 257th Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of the Chennai Metropolitan Development Authority for the year 1986-87 (68th Report)	26-11-1998
4	Report on the further action taken by the Government on the recommendations contained in the 157th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1972-73. (69th Report)	26-11-1998
*5	Report on the paras relating to Rural Development Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1991-92. (70th Report)	27-11-1998
+6	Report on the paras relating to Co-operation, Food and Consumer Protection Department (Tamil Nadu Civil Supplies Corporation) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (71st Report)	27-11-1998

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
7	Report on the further action taken by the Government on the recommendations contained in the 16th Report of the Committee on Public Undertakings (1996-97) on the Audit Report on the Annual Accounts of the Tamil Nadu Khadi and Village Industries Board Chennai for the year 1980-81. (72nd Report)	27-11-1998
8	Report on the action taken by the Government on the recommendations contained in the 206th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Textiles Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1991-92. (73rd Report)	7-4-1999
9	Report on the further action taken by the Government on the recommendations contained in the 103rd Report of the Committee on Public Undertakings (1992-93) on the paras relating to Environment and Forest Department (Tamil Nadu Forest Plantation Corporation Limited and Tamil Nadu Tea Plantation Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (74th Report)	7-4-1999
10	Report on the further action taken by the Government on the recommendations contained in the 268th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Co-operation, Food and Consumer Protection Department (Tamil Nadu Civil Supplies Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1991-92. (75th Report)	7-4-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
+11	Report on the paras relating to Health and Family Welfare Department (Tamil Nadu Medicinal Plants Farms and Herbal Medicine Corporation Limited (TAMPCOL) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (76th Report)	7-4-1999
12	Report on the further action taken by the Government on the recommendations contained in the 283rd Report of the Committee on Public Undertakings (1995-96) on the paras relating to Small Industries Department (Tamil Nadu Small Industries Corporation Limited (TANSI) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (77th Report)	7-4-1999
13	Report on the further action taken by the Government on the recommendations contained in the 217th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board now under Rural Development Department) in the Report (Civil) of the Comptroller and Auditor-General of India for the years 1974-75, 1975-76. (78th Report)	30-4-1999
14	Report on the further action taken by the Government on the recommendations contained in the 242nd Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply (TWAD Board now under Rural Development Department) Department in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1985-86. (79th Report)	30-4-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
15	Report on the further action taken by the Government on the recommendations contained in the 156th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Industrial Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (80th Report)	30-4-1999
16	Report on the action taken by the Government on the recommendations contained in the 258th Report of the Committee on Public Undertakings (1994-95) on the Audit Report of the Annual Accounts of Chennai Metropolitan Development Authority for the year 1988-89. (81st Report)	30-4-1999
17	Report on the further action taken by the Government on the recommendations contained in the 191st Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply (TWAD Board now under Rural Development Department) Department in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1984-85. (82nd Report)	30-4-1999
18	Report on the further action taken by the Government on the recommendations contained in the 220th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Meat Corporation Limited merged with Tamil Nadu Poultry Development Corporation Limited now under Municipal Administration and Water Supply Department) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1985-86. (83rd Report)	7-5-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
19	Report on the further action taken by the Government on the recommendations contained in the 22nd Report of the Committee on Public Undertakings (1996-97) on the paras relating to Industries Department (Tamil Nadu Steels Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1988-89 and 1990-1991. (84th Report)	7-5-1999
20	Report on the further action taken by the Government on the recommendations contained in the 288th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1981-82. (85th Report)	7-5-1999
21	Report on the further action taken by the Government on the recommendations contained in the 142nd Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Salt Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1978-79. (86th Report)	7-5-1999
22	Report on the further action taken by the Government on the recommendations contained in the 3rd Report of the Committee on Public Undertakings (1996-97) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (87th Report)	12-5-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
23	Report on the further action taken by the Government on the recommendations contained in the 25th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Industries Department (Electronics Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (88th Report)	12-5-1999
24	Report on the further action taken by the Government on the recommendations contained in the 6th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1984-85. (89th Report)	12-5-1999
25	Report on the further action taken by the Government on the recommendations contained in the 100th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Small Industries Department (TIIC) and Industries Department. (State Industries Promotion Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1987-88. (90th Report)	17-5-1999
26	Report on the further action taken by the Government on the recommendations contained in the 176th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Municipal Administration and Water Supply (CMWSS Board and TWAD Board) Department in the Report (Civil) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-84. (91st Report)	17-5-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
27	Report on the action taken by the Government on the recommendations contained in the 181st Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of the Tamil Nadu Slum Clearance Board for the year 1987-88. (92nd Report)	17-5-1999
28	Report on the further action taken by the Government on the recommendations contained in the 165th Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of the Tamil Nadu Water Supply and Drainage Board for the year 1978-79. (93rd Report)	17-5-1999
29	Report on the working of the Tamil Nadu Cements Corporation Limited. (TANCEM) (94th Report)	18-5-1999

COMMITTEE FOR THE YEAR 1999-2000

(A) Constitution, Chairman and Sitzings—The Committee for the year 1999-2000 was constituted on the 18th May 1999 and Thiru V. Velusamy was appointed as Chairman of the Committee.

The Committee met for 30 days (15 days at Chennai, 11 days Study tour in the districts and 4 days of Study tour in Andaman Nicobar Islands) (Port Blair).

(B) Details of subjects considered by the Committee—

(i) Report of the Comptroller and Auditor General of India (Commercial) for the year 1993-94 (on the paras relating to Industries Department -Southern

* The subject was considered by the previous Committee (1997-98) and the report thereon was approved and presented by the Committee for the year 1998-99.

+ The subjects were considered by the previous Committee (1996-97) and the report thereon were approved and presented by the Committee for the year 1998-99.

Structurals Limited, Energy Department -Tamil Nadu Electricity Board and Highways Department -Tamil Nadu State Construction Corporation Limited.

(ii) Audit Reports on the Annual Accounts of Tamil Nadu Electricity Board for the years from 1988-89 to 1994-95 (Treated as settled by the Committee).

(iii) Report of the Comptroller and Auditor General of India (Civil) for the years 1992-93, 1993-94, 1994-95 and 1995-96 (on the paras relating to Housing and Urban Development Department -Tamil Nadu Housing Board).

(iv) Report of the Comptroller and Auditor General of India (Civil) for the years 1992-93, 1993-94 and 1995-96 (on the paras relating to Housing and Urban Development Department -Tamil Nadu Slum Clearance Board).

(v) Report of the Comptroller and Auditor General of India (Commercial) for the year 1994-95 (on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department -Tamil Nadu Textiles Corporation Limited, Social Welfare and Nutritious Meal Programme Department (Tamil Nadu Corporation for Development of Women) and Small Industries Department (SIDCO).

(vi) Report of the Comptroller and Auditor General of India (Civil) for the years 1994-95 and 1995-96 (on the paras relating to Municipal Administration and Water Supply Department -TWAD Board.)

(vii) Report of the Comptroller and Auditor General of India (Commercial) for the year 1995-96 (on paras relating to Environment and Forest Department-TANTEA).

(viii) Report of the Comptroller and Auditor General of India (Commercial) for the years 1992-93, 1993-94 and 1994-95. All Chapter I items passed over by the Committee.

(ix) Statement of action taken/further action taken by the Government on the earlier Reports of the Committee.

(x) The Committee selected (i) Tamil Nadu Textiles Corporation Limited and (ii) Tamil Nadu Sugar Corporation Limited for its review.

In this connection, the Committee visited Virudhunagar District (Aruppukkottai), Madurai District (Pandiarajapuram), Erode District (Sivagiri) and Coimbatore District (Coimbatore and Kurichi) and held discussion with the officials of the Tamil Nadu Textiles Corporation Limited and Tamil Nadu Sugar Corporation Limited. The Committee further visited the Industrial Unit of Tamil Nadu Sugar Corporation at Maraimalai Nagar and the Vellore Co-operative Sugar Mills at Thiruvalam (Vellore District) and held discussions with the officials. The Committee also visited Perambalur Sugar Mills Limited, the Powerloom Complex at Jeyamkondam, the Co-operative Sugar Mills at Sethiathopu (Cuddalore District), the Tamil Nadu Sugar Mills at Kurungulam (Thanjavur District) and held discussions with the officials. The Committee finalised the review on the working of the Tamil Nadu Textiles Corporation Limited and presented the Report to the Assembly.

(C) Study tour in other States—

The Committee undertook study tour from 17th March 2000 to 20th March 2000 in Andaman and Nicobar Islands (Port Blair).

(D) Visit of Committees from other States

Committee on Public Undertakings of Meghalaya Legislative Assembly	6th November 1999 to 8th November 1999.
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(E) Details of the Reports presented

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)	(3)
* 1	Report on the paragraphs relating to Commercial Taxes Department (The Chit Corporation of Tamil Nadu Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1993-94. (95th Report)	22-11-1999

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
*2	Report on the paragraphs relating to Prohibition and Excise Department (Tamil Nadu State Marketing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1993-94. (96th Report)	22-11-1999
*3	Report on the paragraphs relating to Backward Classes and Most Backward Classes Welfare Department (Tamil Nadu Backward Classes-Minorities Economic Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1993-94. (97th Report)	22-11-1999
*4	Report on the paragraphs relating to Adi Dravidar and Tribal Welfare Department (Tamil Nadu Adi Dravidar Housing and Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1993-1994 and 1994-95.(98th Report)	22-11-1999
5	Report on the further action taken by the Government on the recommendations contained in the 117th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Poultry Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1979-80. (99th Report)	9-3-2000
6	Report on the further action taken by the Government on the recommendations contained in the 240th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Environment and Forest Department	9-3-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	(Arasu Rubber Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1988-89. (100th Report)	
+7	Report on the paragraphs relating to Animal Husbandry and Fisheries Department (Tamil Nadu Poultry Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (101st Report)	9-3-2000
8	Report on the further action taken by the Government on the recommendations contained in the 95th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Public Works Department (Tamil Nadu State Tube Wells Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1985-86.(102nd Report)	24-4-2000
9	Report on the further action taken by the Government on the recommendations contained in the 285th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Agriculture Department (Tamil Nadu State Farms Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1990-91. (103rd Report)	24-4-2000
10	Report on the further action taken by the Government on the recommendations contained in the 138th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Adi-Dravidar and Tribal Welfare Department (TAHDCO) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1985-86. (104th Report)	24-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
11	Report on the further action taken by the Government on the recommendations contained in the 13th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Industries Department (Tamil Nadu Salt Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (105th Report)	24-4-2000
12	Report on the action taken by the Government on the recommendations contained in the 292nd Report of the Committee on Public Undertakings (1995-96) on the Annual Accounts of the Tamil Nadu Water Supply and Dainage Board for the year 1989-90 (106th Report)	24-4-2000
+13	Report on the paragraphs relating to Small Industries Department (Tamil Nadu Small Industries Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (107th Report)	25-4-2000
14	Report on the further action taken by the Government on the recommendations contained in the 161st Report of the Committee on Public Undertakings (1993-94) on the paras relating to Small Industries Department (Tamil Nadu Small Industries Corporation Limited/Tamil Nadu Small Industries Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78. (108th Report).	25-4-2000
15	Report on the further action taken by the Government on the recommendations contained in the 280th Report of the Committee on Public Undertakings (1995-96) on	25-4-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
	the Audit Report on the Annual Accounts of the TWAD Board for the years 1972-73, 1973-74, 1974-75, 1975-76, 1976-77 and 1977-78. (109th Report)	
+16	Report on the paras relating to Labour and Employment Department (Overseas Manpower Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (110th Report)	25-4-2000
17	Report on the further action taken by the Government on the recommendations contained in the 1st Report of the Committee on Public Undertakings (1996-97) on the paras relating to Information and Tourism Department (Tamil Nadu Tourism Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1981-82 and 1983-84. (111th Report)	25-4-2000
+18	Report on the paragraphs relating to Environment and Forest Department (Tamil Nadu Tea Plantation Corporation Limited, Tamil Nadu Forest Plantation Corporation Limited and Tamil Nadu Arasu Rubber Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (112th Report)	27-4-2000
19	Report on the further action taken by the Government on the recommendations contained in the 9th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Handicrafts Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1984-85. (113th Report)	27-4-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
20	Report on the further action taken by the Government on the recommendations contained in the 43rd Report of the Committee on Public Undertakings (1997-98) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1989-90. (114th Report)	27-4-2000
+21	Report on the paragraphs relating to Transport Department (Tamil Nadu State Transport Corporation Limited, Kumbakonam-Division-I) (Formerly Cholan Roadways Transport Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (115th Report)	27-4-2000
22	Report on the further action taken by the Government on the recommendations contained in the 51st Report of the Committee on Public Undertakings (1997-98) on the working of Tamil Nadu News Print and Papers Limited. (116th Report)	27-4-2000
23	Report on the further action taken by the Government on the recommendations contained in the 260th Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of Tamil Nadu Electricity Board from 1984-85 to 1987-88. (117th Report).	4-5-2000
24	Report on the further action taken by the Government on the recommendations contained in the 302nd Report of the Committee on Public Undertakings (1995-96) on the paras relating to Municipal Administration and	4-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
	Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1986-87. (118th Report)	
25	Report on the further action taken by the Government on the recommendations contained in the 297th Report of the Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of Tamil Nadu Slum Clearance Board from 1977-78, 1978-79 and 1979-80. (119th Report)	4-5-2000
26	Report on the further action taken by the Government on the recommendations contained in the 164th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Transport Department (Tamil Nadu State Transport Corporation (Salem Division-I) Limited, Tamil Nadu State Transport Corporation (Madurai Division-I and II) and Poompuhar Shipping Corporation Limited (now under Highways Department) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1976-77 and 1977-78. (120th Report)	4-5-2000
27	Report on the further action taken by the Government on the recommendations contained in the 168th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Industries Department (Tamil Nadu Sugar Corporation Limited and Perambalur Sugar Mills Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1990-91. (121st Report)	4-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
28	Report on the action taken by the Government on the recommendations contained in the 299th Report of the Committee on Public Undertakings (1995-96) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Zari Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (122nd Report).	9-5-2000
29	Report on the further action taken by the Government on the recommendations contained in the 169th Report of the Committee on Public Undertakings (1993-94) on the Audit Report on the Annual Accounts of Tamil Nadu Water Supply and Drainage Board for the years 1979-80, 1980-81, 1981-82 and 1982-83. (123rd Report).	9-5-2000
30	Report on the further action taken by the Government on the recommendations contained in the 229th Report of the Committee (1994-95) on the working of Tamil Nadu Tourism Development Corporation Limited (124th Report)	9-5-2000
31	Report on the further action taken by the Government on the recommendations contained in the 265th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Municipal Administration and Water Supply Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1971-72. (125th Report)	9-5-2000
32	Report on the further Action taken by the Government on the recommendations contained in the 226th Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of Tamil Nadu Slum Clearance Board for the Years 1971-72 to 1976-77. (126th Report)	9-5-2000

<i>Sl. No.</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation</i> (3)
33	Report on the further action taken by the Government on the recommendations contained in the 20th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Industries Department (Tamil Nadu Cements Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1986-87. (127th Report)	17-5-2000
34	Report on the further action taken by the Government on the recommendations contained in the 289th Report of the Committee (1995-96) on the paras relating to Industries Department (Tamil Nadu Minerals Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1986-87 and 1988-89. (128th Report).	17-5-2000
35	Report on the further action taken by the Government on the recommendations contained in the 11th Report of the Committee on Public Undertakings (1996-97) on the working of the Tamil Nadu Tea Plantation Corporation Limited. (129th Report)	17-5-2000
36	Report on the further action taken by the Government on the recommendations contained in the 124th report of the Committee (1992-93) on the paras relating to Industries (Tamil Nadu Small Industries Corporation Limited now under the Small Industries Department) Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1982-83 and 1983-1984. (130th Report)	17-5-2000

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
(1)	(2)	(3)
37	Report on the further action taken by the Government on the recommendations contained in the 52nd Report of the Committee on Public Undertakings (1991-92) on the paras relating to Municipal Administration and Water Supply, Public Works and Finance Departments (Tamil Nadu Water Supply and Drainage Board—Veeranam and other Water Supply Schemes) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1973-74 (131st Report)	17-5-2000
38	Report on the action taken by the Government on the recommendations contained in the 231st Report of the Committee on Public Undertakings (1994-95) on the Audit Report on the Annual Accounts of Tamil Nadu Water Supply and Drainage Board for the years from 1983-84 to 1988-89 (132nd Report)	17-5-2000
39	Report on the working of the Tamil Nadu Textile Corporation Limited (TNTC) (1999-2000). (133rd Report)	18-5-2000

COMMITTEE FOR THE YEAR 2000-2001

(A) Constitution, Chairman and Sitings:

The Committee for the year 2000-2001 was constituted on the 18th May 2000 and Thiru Gummudipoondi K. Venu was appointed as Chairman of the Committee.

The Committee met for 27 days (9days at Chennai, 5 days Study tour in the Districts and 13 days of Study tour in certain other States of India.)

* The subjects were considered by the previous Committee (1997-98) and the report thereon were approved and presented by the Committee for the year 1999-2000.

+The subjects were considered by the previous Committee (1996-97) and the reports thereon were approved and presented by the Committee for the year 1999-2000.

(B) Details of subject considered by the Committee—

(i) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1994-95 (on the paras relating to Energy Department —Tamil Nadu Electricity Board, Industries Department -SIPCOT and Tamil Nadu Steels Limited.)

(ii) Report of the Comptroller and Auditor-General of India (Commercial) for the year 1995-96 (on the paras relating to Backward Classes, Most Backward Classes and Minorities Welfare Department—Tamil Nadu Backward Classes Economic Development Corporation Limited and Highways Department—Tamil Nadu State Construction Corporation Limited.)

(iii) Report on the Audit Report on the Annual Accounts of Tamil Nadu Khadi and Village Industries Board for the years 1992-93 and 1993-94.

(iv) Statement of action taken/further action taken by the Government on the earlier Reports of the Committee.

(v) The Committee undertook study tour in Madurai, Virudhunagar, Tirunelveli and Salem Districts during its tenure to study on the spot certain points relating to audit paragraphs contained in the Reports of the Comptroller and Auditor-General of India (Commercial/Civil), examined earlier and also to review the action taken by the Departments/Undertakings on its recommendations. The Committee also visited North Chennai Thermal Power Plant for on-the-spot verification of certain points relating to the review paragraphs of the Plant contained in the Audit Report of the Comptroller and Auditor-General of India for 1994-95, examined earlier.

The Committee reviewed again the pendency of the Audit Reports/action taken/further action taken Reports due to non-receipt of Explanatory notes/action taken/further action taken reports from the Departments and passed a resolution on 8th January 2001 [*vide* D.O. Letter No.20668/2000-1 TNLA (PUC- I), dated 9th January 2001] reiterating its earlier directions that the Departments should strictly adhere to the time schedule for furnishing the notes to the Committee and that for any delay the Departmental Secretaries will be held responsible.

(C) (i) Study Tour in other States of India:

The Committee undertook study tour from 11th October 2000 to 23rd October 2000 in certain other States of India *viz.* Maharashtra (Mumbai), Rajasthan (Udaipur), New Delhi, Haridwar and Rishikesh, Sikkim (Gangtok), *via* Bagdogra, West Bengal (Calcutta) and Andaman-Nicobar Islands (Port Blair).

(ii) Conference.

Thiru Gummudipoondi K. Venu, MLA, Chairman of the Committee on Public Undertakings of Tamil Nadu Legislative Assembly (2000-2001) attended the Conference of the Chairman of Committee on Public Undertakings of Parliament and State Legislatures held on 15th December 2000 and 16th December 2000 in New Delhi. The Secretary, Legislative Assembly Secretariat and the Section Officer also attended the Conference to assist the Chairman. The August Conference invariably discussed all the points suggested by the Chairman, Committee on Public Undertakings of Tamil Nadu Legislative Assembly and unanimously adopted all the points for implementation.

(D) Visit of Committee from other States:

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| (1) | Committee on Public Undertakings of Orissa Legislative Assembly | 23rd October 2000 to 30th October 2000. |
| (2) | Committee on Public Undertakings of Mizoram Legislative Assembly | 20th November 2000 to 22nd November 2000 and 24th November 2000. |
| (3) | Committee on Public Undertakings of Rajasthan Legislative Assembly | 14th January 2001 to 22nd January 2001. |
| (4) | Committee on Public Undertakings of Karnataka Legislative Assembly | 16th January 2001 to 21st January 2001. |

(E) Details of Reports presented:

<i>Sl. No.</i>	<i>Name of the Report</i>	<i>Date of Presentation</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
1	Report on the further action taken by the Government on the recommendations contained in the 77th Report of the Committee on Public Undertakings (1998-99) on the paras relating to Small Industries Department (Tamil Nadu Small Industries Corporation Limited)—in the Report (Commercial) of the Comptroller and Auditor - General of India for the year 1986-87. (134th Report)	11-11-2000
2	Report on the further action taken by the Government on the recommendations contained in the 67th Report of the Committee on Public Undertakings (1998-99) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1981-82. (135th Report)	11-11-2000
3	Report on the further action taken by the Government on the recommendations contained in the 55th Report of the Committee on Public Undertakings (1997-98) on the paras relating to Municipal Administration and Water Supply Department (TWAD Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1988-89. (136th Report)	11-11-2000
4	Report on the further action taken by the Government on the recommendations contained in the 57th Report of the Committee on Public Undertakings (1997-98) on the paras relating to Housing and Urban Development Department (Tamil Nadu Slum Clearance Board) in the Report (Civil) of the Comptroller and Auditor-General of India for the year 1982-83. (137th Report)	11-11-2000

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
5	Report on the further action taken by the Government on the recommendations contained in the 8th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Transport Department in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1981-82. (138th Report)	11-11-2000
6	Report on the further action taken by the Government on the recommendations contained in the 154th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Information and Tourism Department [Tamil Nadu Tourism Development Corporation Limited] in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1987-88. [139th Report]	30-1-2001
7	Report on the further action taken by the Government on the recommendations contained in the 49th Report of the Committee on Public Undertakings (1997-98) on the paras relating to Health and Family Welfare Department [TAMPCOL] in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1988-89 and 1990-91. (140th Report)	30-1-2001
8	Report on the further action taken by the Government on the recommendations contained in the 27th Report of the Committee on Public Undertakings (1996-97) on the paras relating to Handlooms, Handicrafts, Textiles and Khadi Department (Tamil Nadu Handloom Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1989-90. (141st Report)	30-1-2001

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
9.	Report on the further action taken by the Government on the recommendations contained in the 277th Report of the Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of Tamil Nadu Khadi and Village Industries Board for the years from 1985-86 to 1989-90. (142nd Report)	30-1-2001
10	Report on the further action taken by the Government on the recommendations contained in the 212th Report of the Committee on Public Undertakings (1993-94) on the paras relating to Animal Husbandry and Fisheries Department (Tamil Nadu Fisheries Development Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1988-89. (143rd Report)	30-1-2001
11	Report on the Action taken by the Government on the recommendations contained in the 273rd Report of the Committee on Public Undertakings (1995-96) on the Audit Report on the Annual Accounts of Tamil Nadu Khadi and Village Industries Board for the year 1991-92. (144th Report)	30-1-2001
12	Report on the Action taken by the Government on the recommendations contained the 131st Report of the Committee on Public Undertakings (1992-93) on the paras relating to Industries Department [Tamil Nadu Industrial Explosives Limited and State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT) in the Report (Commercial) of the Comptroller and Auditor-General of India for the years 1988-89, 1989-90 and 1990-91. (145th Report)	2-2-2001

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
13	Report on the further action taken by the Government on the recommendations contained in the 264th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Animal Husbandry and Fisheries Department [Tamil Nadu Fisheries Development Corporation Limited and Tamil Nadu Poultry Development Corporation Limited.] in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1978-79. (146th Report)	2-2-2001
14	Report on the further action taken by the Government on the recommendations contained in the 129th Report of the Committee on Public Undertakings (1992-93) on the paras relating to Industries Department [TIIC & Tamil Nadu Industrial Development Corporation Limited] in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1980-81. (147th Report)	2-2-2001
15	Report on the Action taken by the Government on the recommendations contained in the 71st Report of the Committee on Public Undertakings (1998-99) on the paras relating to Co-operation, Food and Consumer Protection Department [Tamil Nadu Civil Supplies Corporation Limited] in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93. (148th Report)	2-2-2001
16	Report on the further action taken by the Government on the recommendations contained in the 47th Report of the Committee on Public Undertakings (1997-98) on the working of Tamil Nadu Agro Industries Development Corporation Limited (149th Report)	2-2-2001

<i>Sl. No.</i> <i>(1)</i>	<i>Name of the Report</i> <i>(2)</i>	<i>Date of Presentation</i> <i>(3)</i>
17	Report on the further action taken by the Government on the recommendations contained in the 50th Report of the Committee on Public Undertakings (1997-98) on the working of Tamil Nadu Textile Corporation Limited. (150th Report)	2-2-2001
18.	Report on the further action taken by the Government on the recommendations contained in the 239th Report of the Committee on Public Undertakings (1994-95) on the paras relating to Co-operation, Food and Consumer Protection Department [Tamil Nadu Civil Supplies Corporation Limited] in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1976-77 and 1977-78. (151st Report)	2-2-2001
*19.	Report on the paras relating to Energy Department [Tamil Nadu Electricity Board] in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93. (152nd Report)	2-2-2001

GENERAL

(1) The Composition of the Committee on Public Undertakings for the years 1996-97, 1997-98, 1998-99, 1999-2000 and 2000-2001 are given in Section II, Table No. XXVIII (Page No. 612)

(2) The important recommendations made by the Committee on Public Undertakings are given in Section II, Table No XXIX (Page No. 617)

* The subject was considered by the previous Committee (1996-97) and the Report thereon was approved and presented by the Committee for the year 2000-2001.

FORMATION OF NEW PUBLIC UNDERTAKINGS AND DELETION OF UNDERTAKINGS

DURING THE PERIOD UNDER REVIEW,

(a) the following Undertakings were included in the list of Undertakings by the Speaker through Notification:-

(i) The Tamil Nadu Medical Services Corporation Limited was included in the list of Undertakings as Sl.No. 81 by a notification issued in Letter No.17633/97-1 TNLAS [Bills-III] dated 4th October 1997.

(ii) The Tamil Nadu Minorities Economic Development Corporation and the Tamil Nadu Graphite Limited were included in the list of Undertakings as Sl.No. 80 and 81 by a Notification issued in Letter No. 15505/2000-1 TNLAS [Bills-III], dated 3rd August 2000.

(b) the following Undertakings were deleted in the list of Undertakings by the Speaker through Notification:

(i) Cheran Engineering Corporation Limited [Sl.No. 33] and Southern Brick Works Limited [Sl.No.37] were deleted from the List of Other Public Undertakings by a Notification issued in letter No. 22906/97-1 TNLAS [Bills-III] dated 5th November, 1997.

(ii) Malladi Drugs & Pharmaceuticals Limited was deleted from the list of 'Other Companies' [Sl.No. 2] by a Notification issued in Letter No. 23397/2000-1 TNLAS [Bills III] dated 13th December 2000.

(c) The nomenclature of the following Undertakings were changed as given below:

(i) The nomenclature of the Tamil Nadu Backward Classes and Minorities Economic Development Corporation Ltd. was changed as Tamil Nadu Backward Classes Economic Development Corporation Limited vide G.O.Ms. No.3, Backward Classes, Most Backward Classes and Minorities Welfare Department, dated 14th January, 2000.

(ii) The nomenclature of Tamil Nadu Agro Industries Corporation Ltd., was changed as Tamil Nadu Agro Industries Development Corporation Ltd., Vide.G.O.Ms.No.75, Agriculture dated 24th February, 1999.

(d) In G.O. Ms. No. 161, Transport Department dated 1st July, 1997 all the 21 State Transport Undertakings were renamed as given below:-

<i>Old Name.</i>	<i>New Name.</i>
(1) Cholan Roadways Corporation Limited.	Tamil Nadu State Transport Corporation [Kumbakonam Division I] Limited.
(2) Dheeran Chinnamalai Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Kumbakonam Division II] Limited.
(3) Marudhupandiyar Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Kumbakonam Division III] Limited.
(4) Veeran Alagumuthukon Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Kumbakonam Division IV] Limited.
(5) Pandiyan Roadways Corporation Limited.	Tamil Nadu State Transport Corporation [Madurai Division I] Limited.
(6) Kattabomman Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Madurai Division II] Limited.
(7) Nesamony Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Madurai Division III] Limited.
(8) Rani Mangammal Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Madurai Division IV] Limited.
(9) Veeran Sundaralingam Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Madurai Division V] Limited.

<i>Old Name.</i>	<i>New Name.</i>
(10) Thanthai Periyar Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Villupuram Division I] Limited.
(11) Pattukottai Alagiri Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Villupuram Division II] Limited.
(12) Puratchi Thalaivar MGR Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Villupuram Division III] Limited.
(13) Cheran Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Coimbatore Division I] Limited.
(14) Jeeva Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Coimbatore Division II] Limited.
(15) Mahakavi Bharathiyar Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Coimbatore Division III] Limited.
(16) Anna Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Salem Division I] Limited.
(17) Annai Sathya Transport Corporation Limited.	Tamil Nadu State Transport Corporation [Salem Division II] Limited.
(18) Pallavan Transport Corporation Limited.	Metropolitan Transport Corporation [Division I] Limited.
(19) Dr. Ambedkar Transport Corporation Limited.	Metropolitan Transport Corporation [Division II] Limited.
(20) Thiruvalluvar Transport Corporation Limited.	State Express Transport Corporation [Division I] Limited.
(21) Rajiv Gandhi Transport Corporation Limited.	State Express Transport Corporation [Division II] Limited.

(4) BUSINESS ADVISORY COMMITTEE

Rule 231 of the Tamil Nadu Legislative Assembly Rules provides for the constitution of the Business Advisory Committee. The Speaker nominates the members of the Committee at the commencement of the House or from time to time, as the case may be. The Committee consists of the Speaker and the Leader

of the House and fifteen other Members. The Speaker is the Chairman of the Committee.

The main function of the Committee is to draw up the programmes of the sittings of the House and to recommend the time that should be allocated for discussion of the stage or stages of Government Bills and other business that may be referred to it by the Speaker.

The Committee shall also have such other formalities as may be assigned to it by the Speaker from time to time.

The Committee met on 27 occasions during the period of the Eleventh Assembly.

During the period under Review, the Committee was constituted on five occasions and the Members who served on these Committees are given in Section II Table No. XXX (vide Page No. 658).

(5) COMMITTEE ON RULES

Under Rule 255 of the Tamil Nadu Legislative Assembly Rules, a Committee on Rules shall be constituted to consider the matters of Procedure and conduct of Business in the House and to recommend any amendment or addition to these Rules that may be deemed necessary. Sub-rule (1) of Rule 256 provides that the Committee on Rules shall be nominated by the Speaker and shall consist of seventeen members including the Chairman of the Committee. The Speaker shall be the ex-officio Chairman of the Committee. The Committee shall hold office for the year or until a new Committee is constituted.

During the period under review, the composition of the Committee on Rules was made on five occasions and the names of Members who served on the Committee are given in Section II Table No. XXXI (vide page No. 664)

(6) COMMITTEE OF PRIVILEGES

Under Rule 227 of the Tamil Nadu Legislative Assembly Rules, a Committee of Privileges shall be constituted at the commencement of each Financial year consisting of the Leader of the House, Leader of Opposition and the Deputy Speaker who shall be Members ex-officio and fourteen other Members to be elected by the Assembly on a date to be fixed by the Speaker according to the

principle of proportional representation by means of single transferable vote and in accordance with the regulations framed in this behalf by the Speaker.

The Chairman of the Committee is nominated by the Speaker from among the Members of the Committee. The Deputy Speaker shall be the Chairman of the Committee. The function of the Committee of Privileges is to examine and report to the House on those cases that are referred to it by the House.

During the period under review 8 cases were referred to the Committee of Privileges for examination and report. The details of the cases are given under the Chapter "Privileges".

The composition of the Committee for the years 1996,1997,1998,1999 and 2000 are given in Section-II Table No. XXXII (vide Page No. 669)

The Committee held 11 sittings during the period under review.

Visit of other State Legislature Committees of Privileges:

1996	..	Karnataka	27-11-1996 and 28-11-1996
1997	..	Manipur	14-01-1997 to 17-01-1997
		Andhra Pradesh	06-06-1997, 07-06-1997 and 11-06-1997
1999	..	Karnataka	19-02-1999 to 24-02-1999
		Rajasthan	02-12-1999 to 07-12-1999

(7) COMMITTEE ON DELEGATED LEGISLATION

General:

Invariably in all legislations enacted by the Legislature, the power to make rules, regulations etc., to carry out the purposes of those Acts of Legislature is conferred on the Executive. The delegation of such power has become inevitable due to pressure on parliamentary time. However, it is the primary responsibility of the Legislature to see that the power delegated by it is properly exercised by the Executive within the scope of such delegation.

Before 1955, there was no Committee of the Legislature to perform the above functions. In 1955, the Tamil Nadu Legislative Assembly Rules were amended providing for the constitution of the Committee on Subordinate Legislation on the pattern of the Committee functioning in the House of Commons and in the Lok Sabha. Thus, the Committee on Subordinate Legislation was first constituted on the 14th February, 1955.

The nomenclature of the Committee was changed as Committee on Delegated Legislation with effect from the 21 st August, 1973 based on the recommendation of the Committee.

Composition and Functions:

The Committee on Delegated Legislation consists of 12 Members of the Assembly nominated by the Speaker. Its Chairman is also nominated by the Speaker from among the Members of the Committee. Provisions relating to composition, functions, scope, etc., of the Committee are made in Rules 238 to 246 of the Tamil Nadu Legislative Assembly Rules.

COMMITTEE FOR 1996-1997:

A. Constitution and Chairman:- The Committee for the year 1996-97 was constituted on the 1st June, 1996. Thiru M. Shanmugham was nominated as Chairman of the Committee.

B. Details of sittings and subjects Considered:-The Committee held 9 sittings including the sittings held at Courtallam from 4-7-1996 to 6-7-1996. The Committee also undertook a Study Tour in the States of West Bengal, Sikkim, Rajasthan and New Delhi from 2nd December, 1996 to 12th December, 1996.

The Committee considered 35 Memoranda covering 92 notifications, rules, amendments to rules besides 9 Notes for Committee on the replies received from the Government to the clarifications sought on scrutiny of papers laid on the Table of the House. It also considered the statements of action taken on the recommendations of the Committee contained in its Eighth and Thirteenth Reports of Tenth Assembly.

The Secretaries to Government, Commercial Taxes and Religious Endowments Department, Housing and Urban Development Department, Municipal Administration and Water Supply Department and the Additional Secretary to Government, Animal Husbandry and Fisheries Department were heard in person in connection with the implementation of the recommendations of the Committee relating to their Departments.

C. Details of Reports Presented:- During its term seven Reports were presented to the House as detailed below:-

<i>Name of the Report</i>	<i>Date of Presentation</i>
First Report	14-8-1996
Second Report	14-8-1996
Third Report	29-8-1996
Fourth Report	29-8-1996
Fifth Report	26-3-1997
Sixth Report	29-4-1997
Seventh Report	29-4-1997

D. Visit of other State Committees :- The following State Legislative Committee/ Parliamentary Committee on Subordinate Legislation undertook visits to the places in Tamil Nadu on the dates indicated against them:-

<i>Name of the Committee</i>	<i>Places of visit</i>	<i>Date</i>
Rajasthan Subordinate Legislation Committee	Chennai	4-10-1996 to 8-10-1996
West Bengal Subordinate Legislation Committee	Udhagamandalam, Mettupalayam, Kanniyakumari and Chennai	15-12-1996 to 19-12-1996
Parliamentary Committee on Subordinate Legislation of Lok Sabha	Chennai	10-1-1997 and 11-1-1997.

COMMITTEE FOR 1997-1998

A. Constitution and Chairman:- The Committee for 1997-1998 was constituted on the 30th April, 1997. Thiru M. Abdul Latheef was nominated as Chairman of the Committee.

B. Details of sittings and subjects considered :- The Committee held 11 sittings including the sittings at Udhagamandalam and Courtallam from 29-5-1997 to 31-5-1997 and 28-7-1997 and 29-7-1997 respectively. The Committee also undertook a Study Tour in the States of Karnataka, Maharashtra, Haryana, Himachal Pradesh, Uttar Pradesh and in New Delhi and Andaman Islands from 28th November, 1997 to 10th December, 1997.

The Committee considered 33 Memoranda covering 95 Notifications, rules, amendments to rules besides 9 Notes for Committee on the replies received from the Government to the clarifications sought on the scrutiny of papers laid on the Table of the House. It also considered the statements of action taken on the recommendations of the Committee contained in the Twelfth Report of Tenth Assembly and further action taken on the recommendations contained in the Fifteenth Report of Tenth Assembly and Fourth Report of Eleventh Assembly.

The Secretaries to Government, Home Department, Commercial Taxes and Religious Endowment Department, Labour and Employment Department and Personnel and Administrative Reforms Department were heard in person in connection with the implementation of the recommendations of the Committee relating to their Departments.

C. Details of Reports Presented:- During its term, five Reports were presented to the House as detailed below:-

<i>Name of the Report</i>	<i>Date of Presentation</i>
Eighth Report	17-10-1997
Ninth Report	3-4-1998
Tenth Report	14-5-1998
Eleventh Report	26-5-1998
Twelfth Report	28-5-1998

D. Visit of other State Committee :—The following State Legislative Committees undertook visits to the places in Tamil Nadu on the dates indicated against them:-

<i>Name of the Committee</i>	<i>Places of visit</i>	<i>Date</i>
Uttar Pradesh Subordinate Legislation Committee	Chennai	29-8-1997 to 31-8-1997
	Rameswaram, Madurai, Kodaikanal and Kanniyakumari	1-9-1997 to 4-9-1997
Haryana Subordinate Legislation Committee	Chennai	20-2-1998 to 23-2-1998

COMMITTEE FOR 1998-1999

A. Constitution and Chairman:—The Committee for 1998-99 was constituted on the 29th May, 1998. Thiru M. Abdul Latheef was nominated as Chairman of the Committee.

B. Details of sittings and subjects considered:— The Committee held 12 sittings including the sittings at Udhamandalam and Kanniyakumari from 25-6-1998 to 27-6-1998 and 26-10-1998 to 28-10-1998 respectively. The Committee also undertook a Study Tour in the States of West Bengal, Assam, Rajasthan, Maharashtra, Andhra Pradesh and New Delhi from 9th December, 1998 to 19th December, 1998.

The Committee considered 62 Memoranda covering 182 notifications, rules, amendments to rules besides 5 Notes for Committee on the replies received from the Government to the clarifications sought on the scrutiny of papers laid on the Table of the House. It also considered the statements of action taken on the recommendations of the Committee contained in the Sixth Report of Ninth Assembly and further action on the recommendations of the Committee contained in the Third Report of Eleventh Assembly.

The Secretary to Government, Home Department and the Additional Secretary to Government, Public Department, were heard in person in connection with the implementation of the recommendations of the Committee relating to their Departments.

C. Details of Reports Presented:—During its term one Report (Thirteenth Report) was presented to the Assembly on 21st April, 1999.

D. Visit of other State Committee:—The following State Legislative Committee undertook visits to the places in Tamil Nadu on the dates indicated against them:-

<i>Name of the Committee</i>	<i>Places of visit</i>	<i>Date</i>
Punjab Subordinate Legislation Committee	Chennai and Kanniyakumari	26-10-1998 to 30-10-1998
Arunachal Pradesh Subordinate Legislation Committee	Chennai and Kanniyakumari	9-12-1998 and 10-12-1998

COMMITTEE FOR 1999-2000

A. Constitution and Chairman :—The Committee for 1999-2000 was constituted on the 18th May, 1999. Thiru A. Rajendran was nominated as Chairman of the Committee.

B. Details of sittings and subjects considered :— The Committee held 10 sittings including the sittings held at Udhamandalam and Courtallam from 27-6-1999 to 29-6-1999 and 24-7-1999 to 26-7-1999 respectively. The Committee also undertook a Study Tour in the States of West Bengal, Sikkim, Madhya Pradesh, Uttar Pradesh, Maharashtra and New Delhi from 18th January, 2000 to 1st February, 2000.

The Committee considered 30 Memoranda covering 62 notifications, rules, amendments to rules besides 9 Notes for Committee on the replies received from the Government to the clarifications sought on the scrutiny of papers laid on the Table of the House. It also considered the statements of action taken on the recommendations of the Committee contained in the Third Report of Eleventh Assembly.

C. Details of Reports Presented:—During its term, six Reports were presented to the House as detailed below:—

<i>Name of the Report</i>	<i>Date of Presentation</i>
Fourteenth Report	22-11-1999
Fifteenth Report	22-11-1999
Sixteenth Report	22-11-1999
Seventeenth Report	17-5-2000
Eighteenth Report	17-5-2000
Nineteenth Report	17-5-2000

D. Visit of other State Committee :— The following State Legislative Committees on Subordinate Legislation undertook visits to the places in Tamil Nadu on the dates indicated against them:—

<i>Name of the Committee</i>	<i>Places of visit</i>	<i>Date</i>
Haryana Subordinate Legislation Committee	Kanniyakumari	30-10-1999 and 31-10-1999
Karnataka Subordinate Legislation Committee	Chennai and Kanniyakumari	28-1-2000 31-1-2000 and 1-2-2000

COMMITTEE FOR 2000-2001

A. Constitution and Chairman:—The Committee for 2000-2001 was constituted on the 18th May 2000, Thiru M. Abdul Latheef was nominated as Chairman of the Committee.

B. Details of sittings and subjects considered:—The Committee held 21 sittings including the sittings at Courtallam and Kanniyakumari from 22-6-2000 to 24-6-2000 and 3-1-2001 to 5-1-2001 respectively. The Committee also undertook a Study Tour in the States of West Bengal, Haryana, Himachal Pradesh and Maharashtra and in New Delhi and Andaman Islands from 24th September 2000 to 6th October 2000.

The Committee considered 69 Memoranda covering 116 notifications, rules, amendments to rules besides 12 Notes for Committee on the replies received from the Government to the clarifications sought on the scrutiny of papers laid on the Table of the House. It also considered the statements of further action taken on the recommendations of the Committee contained in the Seventh Report of Ninth Assembly and statement of action taken on the recommendations of the Committee contained in the Seventeenth Report and Eighteenth Report of Tenth Assembly.

The Secretaries to Government, Rural Development Department and Municipal Administration and Water Supply Department were also heard in person.

C. Details of Reports presented:—During its term, seven Reports were presented to the House as detailed below:—

<i>Name of the Report</i>	<i>Date of Presentation</i>
Twentieth Report	11-11-2000
Twenty First Report	11-11-2000
Twenty Second Report	11-11-2000
Twenty Third Report	11-11-2000
Twenty Fourth Report	2-2-2001
Twenty Fifth Report	2-2-2001
Twenty Sixth Report	2-2-2001

D. Visit of other State Committee :—The following State Legislative Committee on Subordinate Legislation undertook visits to the places in Tamil Nadu on the dates indicated against them:—

<i>Name of the Committee</i>	<i>Places of visit</i>	<i>Date</i>
Maharashtra Subordinate Legislation Committee	Chennai	25-9-2000 and 26-9-2000
	Rameswaram, Madurai and Kanniyakumari	28-9-2000 to 30-9-2000

The details of composition of the Committee for 1996-1997, 1997-1998, 1998-1999, 1999-2000 and 2000-2001 are furnished in Section II. Table No. XXXIII (Page No. 674)

Some of the recommendations of the Committee having distinct value made during the period 1996-2001 are highlighted in Section-II. Table No. XXXIV (Page No. 679)

(8) COMMITTEE ON GOVERNMENT ASSURANCES

Scope and Functions:

While replying to questions, call attention notices, Adjournment motions and during discussion on Budget, Bills, Resolutions, etc., on the floor of the Assembly, Ministers sometimes give assurances or undertakings either to consider a matter or to take action or furnish the House with further information later. But, these by themselves will not suffice unless these assurances, promises, etc., are fulfilled by the Government. The House is also entitled to know whether the Ministers have fulfilled the assurances, promises, etc., made by them on the floor of the House, in order to watch the implementation of such assurances, promises, etc., the Rules of the Tamil Nadu Legislative Assembly provide for the constitution of a Committee on Government Assurances. The functions of the Committee are to scrutinise the assurances, promises and undertakings given by Ministers from time to time on the floor of the House and to report to the House on:

- (a) the extent to which such assurances have been implemented; and
- (b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

The assurances, undertakings, promises, etc., given on the floor of the House by the Ministers are culled out from the proceedings of the Assembly and placed before the Committee for its approval. After approval by the Committee, they are sent to the concerned Department of Secretariat for further action on them. On receipt of replies from the Departments of Secretariat as to the action taken on the assurances, a statement showing the action taken on each assurance is placed before the Committee for its considerations.

The assurances which are treated by the Committee as 'implemented' and 'read and recorded' along with its recommendations are included in the Report and place it before the House. The Committee shall present a report to the House at least once in six months (Rule 251). The Committee has presented 64 reports during the period under review.

Constitution of the Committee:

The Committee shall consist of not more than twelve members nominated by the Speaker [Rule 248(1)] of Tamil Nadu Legislative Assembly Rules. The term of office of the Members of the Committee shall expire at the end of each financial year. If under any circumstances, such a nomination is not made, the existing members of the Committee will continue to hold office until new members are nominated [Rule 248 (2)].

The Chairman of the Committee shall be nominated by Speaker [Rule 249(1)].

If the Chairman of the Committee is absent from any meeting, the Committee shall choose another Member to act as Chairman of the Committee for the meeting [Rule 249 (2)].

In order to constitute a meeting of the Committee, the quorum shall be three including the Chairman or the member Presiding (Rules 250).

The composition of the Committee during the period under Review are given in Section II Table No. XXXV (Page No.682)

1. COMMITTEE FOR THE YEAR 1996-1997

The Committee for the year 1996-97 was constituted on the 1st June 1996. Thiru C. Gnanasekaran was nominated as Chairman of the Committee.

The Committee held 20 sittings and considered 852 Assurances out of which 71 Assurances were treated as read and recorded/implemented.

The Committee presented to the Assembly the following four Reports on dates noted against each:—

1st Report	..	22-8-1996
2nd Report	..	30-1-1997
3rd Report and 4th Report	..	15-4-1997

2. COMMITTEE FOR THE YEAR 1997-98

The Committee for the year 1997-98 was constituted on the 30th April 1997. Thiru S. Alagiri was nominated as Chairman of the Committee.

The Committee held 10 sittings and considered 1500 Assurances out of which 88 Assurances were treated as read and recorded/implemented.

The Committee presented to the Assembly the following two Reports on 18-10-1997:—

5th Report

6th Report

3. COMMITTEE FOR THE YEAR 1998-99

The Committee for the year 1998-99 was constituted on the 29th May 1998. Dr. D. Kumaradas was nominated as Chairman of the Committee.

The Committee held 23 sittings and considered 2107 Assurances out of which 312 Assurances were treated as read and recorded/implemented.

The Committee presented to the Assembly the following three Reports on the dates noted against each:—

7th Report 28-11-1998

8th Report 12-3-1999

9th Report 12-5-1999

4. COMMITTEE FOR THE YEAR 1999-2000

The Committee for the year 1999-2000 was constituted on the 18th May 1999. Thiru K. Ravi Arunan was nominated as Chairman of the Committee.

The Committee held 47 sittings and considered 2719 Assurances out of which 1436 Assurances were treated as read and recorded/implemented.

The Committee presented to the Assembly the following 44 Reports on the dates noted against each:—

10th Report 24-11-1999

11th Report	}	26-4-2000
12th Report		
13th Report		
14th Report		
15th Report		
16th Report	}	29-4-2000
17th Report		
18th Report		
19th Report		
20th Report		
21st Report		
22nd Report		
23rd Report		
24th Report	}	10-5-2000
25th Report		
26th Report		
27th Report		
28th Report		
29th Report		
30th Report		
31st Report		
32nd Report		
33rd Report		
34th Report		
35th Report	}	12-5-2000
36th Report		
37th Report		
38th Report		
39th Report		
40th Report	}	
41st Report		

42nd Report	}	12-5-2000
43rd Report		
44th Report		
45th Report		
46th Report	}	17-5-2000
47th Report		
48th Report		
49th Report		
50th Report		
51st Report		
52nd Report		
53rd Report		

5. COMMITTEE FOR THE YEAR 2000-2001

The Committee for the year 2000-2001 was constituted on the 18th May 2000. Thirumathi A.S. Ponnammal was nominated as Chairperson of the Committee.

The Committee held 26 sittings and considered 2382 Assurances out of which 355 Assurances were treated as read and recorded/implemented.

The Committee presented to the Assembly the following 11 Reports on the dates noted against each:-

54th Report	13-11-2000	
55th Report	}	2-2-2001
56th Report		
57th Report		
58th Report		
59th Report		
60th Report		
61st Report		
62nd Report		
63rd Report		
64th Report		

Statement showing the number of Assurances given, implemented, read and recorded and pending during the period under Review is given in Section II Table No. XXXVI (vide Page No. 687)

A Statement showing the Committee on Government Assurances of other State Legislatures which visited Tamil Nadu during the period 1996-2001 are given in Section II-Table No. XXXVII (vide page No. 688)

A Statement showing the visit of the Committee on Government Assurances to other states of India during the period 1996-2001 are given in Section II Table No. XXXVIII (vide Page No. 689)

(9) HOUSE COMMITTEE

Rule 253 of the Tamil Nadu Legislative Assembly Rules, provides for the constitution of the House Committee for each financial year to consider and advise upon all matters connected with the comforts and convenience of the Legislative Assembly Members. The Committee consists of eighteen members nominated by the Speaker at his discretion.

During the period under review, the Committee met for 57 times and passed 105 resolutions out of which 93 have been implemented.

The composition of the Committee for each financial year from 1996-2001 is given in Section II. Table No. XXXIX (vide Page No. 690)

(10) COMMITTEE ON PETITIONS

Origin of the Committee on Petitions

INTRODUCTION:

It is well recognised that a citizen who has grievances against the Government or any public authority has an inherent right to seek redress. Any aggrieved citizen may prefer a petition to redress his grievances as provided for in Article 350 of the Constitution of India, which reads as under:—

“Every person shall be entitled to submit a representation for the redress of any grievance to any officer or authority of the Union or a State in any of the languages used in the Union or in the State, as the case may be”.

In the United Kingdom also, the right to prefer petitions to the Parliament is regarded as an inalienable right of the people. It is, in fact, one way of bringing grievances to the notice of the Parliament. A public petition in that country is protected by “absolute privilege from proceedings for defamation”.

CONSTITUTION:

On the recommendations made by the Committee on Rules of the Seventh Legislative Assembly, provisions were made in the Tamil Nadu Legislative Assembly Rules for the constitution of the “Committee on Petitions” with effect from the 7th March 1985.

Accordingly, the Committee on Petitions was constituted on the 13th May 1986, for the first time in Tamil Nadu.

COMPOSITION:

Under Rule 261 (1) of the Tamil Nadu Legislative Assembly Rules, the Committee on Petitions consists of not more than 11 Members of the Assembly nominated by the Speaker.

The Chairman of the Committee is nominated by the Speaker from amongst the Members of the Committee.

A Minister is not eligible to become or continue to be a Member of the Committee.

The Committee will hold office for a term not exceeding one year. The term of office of the Members of the Committee shall expire at the end of each financial year or continue till a new Committee is constituted. The quorum for a meeting of the Committee is four including the Chairman or the Member presiding.

FUNCTIONS:

The Committee has to examine every petition referred to it by the House or by the Speaker. If the petition deals with a Bill or any other matter pending before the House and if it complies with the provisions of the Tamil Nadu

Legislative Assembly Rules, the Committee may direct that it be circulated to all the Members of the House. The Speaker may also at any time direct that the petition be circulated. The Committee shall also report to the Assembly on specific complaints made in the petition referred to the Committee after taking such evidence as it deems fit and to suggest remedial measure, either in a concrete form applicable to the case under review or prevent such occurrences in future. The Committee may also consider representations, letters and telegrams received by it direct and give direction for their disposal provided that they are addressed to the Speaker or Committee in conformity with rule 276 of the Tamil Nadu Legislative Assembly Rules and do not relate solely to individuals or private grievance. Except as aforesaid, the rules applicable to a Select Committee of the Assembly shall apply to this Committee also.

The Committee on Petitions of the Eighth Assembly, selected the districts and announced the date of the meeting of the Committee to be held in the District Headquarters through newspapers and advertisements. It toured every District, received the petitions from the Public by meeting them in the Collectorate and consider them in the presence of the District Collector in order to suggest remedial measures to the grievances of the Petitioners. In as much as, a large number of inadmissible petitions had been received under this procedure and a situation had arisen in which the District level Officers were unable to answer the queries put to them immediately, without reference to relevant records, certain modifications were required to be made in this procedure. Therefore, the Committee on Petitions for the Ninth Assembly had made certain modifications.

Accordingly, the Committee on Petitions selected before hand certain Districts to hold its meeting, called for Petitions from the Public of those Districts through advertisements in Newspapers and through publicity, examined them and selected such of those petitions containing matters of public importance which are in conformity with the Tamil Nadu Legislative Assembly Rules. Then they are sent to the Departments concerned calling for replies/clarifications. Petitioners concerned and Officers of the Department concerned are directed to be present at the Collectorate on the appointed day and the Committee then considers the replies/ clarifications to those petitions in the presence of the District Collector and concerned District -level Officers. They would tender evidence to the Committee on the queries of the petitioners and then the

Committee makes its recommendations. The Committee has power to examine and cross-examine the petitioner and the Officers of the Department concerned while examining the petitions. Thus, after considering the petitions, the Committee makes its recommendations thereon.

REPORT:

Then the Assembly Secretariat prepares a draft report and places it before the Committee for its approval. Such report is kept confidential till it is laid on the Table of the House.

The report of the Committee is placed before the House either by the Chairman or by a Member of the Committee on behalf of the Chairman. By convention the report is not discussed in the House.

The functions of the Committee do not end with this. The recommendations of the Committee are forwarded to the Departments concerned with the direction to take follow-up action and to send a final report to the Committee as to the further action taken by them. The above reports are also placed before the Committee for review.

The details with regard to the meetings of the Committee are given in Section II Table No. XL (vide Page No. 695)

The Composition of the Committee for the Eleventh Assembly are furnished in Section II-Table No.XLI (vide Page No.. 701)

STUDY TOUR TO OTHER STATES.

The Committee for the year 1996-97 undertook a study tour to Calcutta, Gangtok, Siliguri, New Delhi and Mumbai from 24-12-1996 to 31-12-1996.

The Committee for the year 1997-98 undertook a study tour to Goa, Mumbai, New Delhi, Simla, Calcutta and Port Blair from 9-12-1997 to 19-12-1997.

The Committee for the year 1998-99 undertook a study tour to Bangalore, Goa, New Delhi, Jaipur and Agra from 10-12-1998 to 20-12-1998.

The Committee for the year 2000-2001 undertook a study tour to Andaman, Calcutta, New Delhi, Mumbai and Goa from 17-09-2000 to 28-09-2000.

The details of the visit of the other State Legislature Committees are as follows:—

<i>Name of the Committee from other States.</i>	<i>Date and Place of Visit.</i>
(1)	(2)
1. Committee on Petitions of Uttar Pradesh Legislative Council.	26-11-1997 to 5-12-1997 (Chennai, Kancheepuram, Rameswaram, Dhanushkodi, Madurai, Kanyakumari, Coimbatore, Ooty, Anaimalai).
2. Committee on Petitions of Bihar Legislative Assembly.	4-10-1997 (Chennai)
3. Committee on Petitions of Bihar Legislative Council.	5-10-1997 (Chennai)
4. Committee on Petitions of Uttar Pradesh Legislative Council.	25-12-1998 to 31-12-1998 (Chennai, Vellore, Cuddalore, Rameswaram, Madurai, Kodaikanal, Kanyakumari, Thiruchendur.)
5. Committee on Petitions of Karnataka Legislative Assembly.	27-12-1999 to 29-12-1999 (Chennai)
6. Committee on Petitions of Goa Legislative Assembly.	19-02-2000 to 23-02-2000 (Chennai and Pondicherry)
7. Committee on Petitions of Bihar Legislative Assembly.	02-08-2000 to 07-08-2000 (Chennai, Rameswaram and Kanyakumari).
8. Sub-Committee (Group-B) of Committee on Petitions of Bihar Legislative Assembly.	17-08-2000 to 23-08-2000 (Chennai and Rameswaram).
9. Committee on Petitions of Orissa Legislative Assembly.	02-02-2001 (Chennai)
10. Committee on Petitions of Karnataka Legislative Assembly.	08-02-2001 and 09-02-2001 (Kanyakumari)

ACTIVITIES

During the period under Review, 14,281 petitions were received from the public by the Committee. Some of the important recommendations of the Committee are detailed below:

RECOMMENDATIONS.

(1) *Petition No.7843*: Extension of bus services which runs from Tuticorin-Chekkarakudi upto the Primary Health Centre at Vaigaikulam:—

The Committee recommended that the District Revenue Officer in co-ordination with the General Manager, Tamil Nadu Transport Corporation (Madurai Division-2) should take immediate action for extension of bus services to the place as requested by the petitioner. **(18th Report)**

(2) *Petition No.7552*: Provision of Patta to the landless Adi Dravidars of Pudukadai Selection Grade Town Panchayat in the land belonging to Melamangalam Colony Town Panchayat.

The Committee recommended that the District Collector, Kanyakumari District should give special attention in providing patta to the landless Adi Dravidars of Pudukadai Selection Grade Town Panchayat on priority basis. **(19th Report)**

(3) *Petition No.4350*: Pollution caused to Kedilam river on account of the effluent water let out by the E.I.D. Parry and Co., in Nellikuppam, Cuddalore District.

The Committee considered the reply received from the Member Secretary, Tamil Nadu Pollution Control Board. The Committee in consultation with the District Pollution Control Engineer and the Member Secretary, Tamil Nadu Pollution Control Board and recommended as follows:

The Tamil Nadu Pollution Control Board should send reports then and there to the Committee as to the action taken by the E.I.D. Parry and Company, to prevent the mixing of effluent water let out by the factory in the Kedilam river and thereby causing pollution to the river and to the surrounding area. **(20th Report)**

(4) *Petition No. 10974*: Sale of 92 L.I.G. Houses belonging to the Coonoor Municipality to the occupants.

Since the petitioners are residing in the L.I.G. Houses for a long time, the Committee recommended that the Houses may be sold to them taking into account the situation prevailing at present and also by reconsidering the orders issued in this regard. **(23rd Report)**

(5) *Petition No. 9511*: Non construction of permanent building for the Boothapadi Regulated Market inspite of the fact that the villagers have offered to provide land at a lower cost for the construction of the same.

The Committee recommended that the Collector, Erode District should take immediate action to acquire the required land for the construction of a permanent building for the Boothapadi Regulated Market. **(25th Report)**

(6) *Petition No.11825*: Functioning of Irrigation-Agricultural Training Centre Action Plan Cell, Tiruvarur at Tiruvarur.

The Committee recommended that action should be taken to make the Irrigation-Agricultural Training Centre Action Plan cell, Tiruvarur to function at Tiruvarur instead of at Tiruchirappalli. **(27th Report)**

(11) LIBRARY COMMITTEE

Library Committee is constituted as per rule 264 of the Tamil Nadu Legislative Assembly Rules. The Library Committee was constituted for the first time in the year 1986 (13th May 1986). The Committee is constituted for each financial year.

The Committee consists of 10 Members with the Hon'ble Speaker as the Chairman of the Committee, Nine Members of the Legislative Assembly are nominated to the Committee by the Speaker. The Committee decide upon matters of policy connected with the Legislature Library, Services to Members and considers, suggestion for the Library improvement.

During the period under Review, the Committee met for four times on the following dates *i.e.* 5th December 1996, 18th July 1998, 15th June 1999 and 8th November 2000.

<i>Recommendation.</i>	<i>Action taken.</i>
(1) Installation of Water Cooler at the Reading Room of Legislature Library	.. Implemented
(2) Provision of open steel racks for stacking books facilitating open access system	.. Implemented

STUDY TOUR

During the period under Review the Library Committee undertook study tour as per the details furnished below:—

<i>States.</i>	<i>Period.</i>
1. Hyderabad, New Delhi and Rajasthan	.. 10-02-1997 to 16-02-1997
2. New Delhi, Simla, Amritsar and Chandigarh	.. 05-10-1998 to 11-10-1998
3. Maharashtra, Gujarat, New Delhi, Uttaranchal and Karnataka	.. 08-12-2000 to 22-12-2000

General: The Composition of the Committee during the Period under Review are given in Section II-Table No.XLII (vide Page No. 706)

(12) COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE

Genesis:

The Tamil Nadu Legislative Assembly Rules were amended incorporating provisions in the Rules for the Constitution and function of the Committee on Papers Laid on the Table of the House. The amended Rule came into force with effect from the 7th March 1985.

Constitution:

The Committee on Papers Laid on the Table of the House was constituted for the first time during the year 1986-87 by the Hon. Speaker on the 13th May 1986, under Rule 294 (1) of the Tamil Nadu Legislative Assembly Rules. The

Committee consists of eleven Members including the Chairman. The Committee shall be nominated by the Speaker and shall hold office for a term not exceeding one year. The Speaker from among the members of the Committee shall nominate the Chairman of the Committee. The term of office of the Committee shall expire at the end of each financial year and there shall be a fresh nomination before the end of the year for constituting the Committee for the ensuing financial year and if under any circumstances, such a nomination is not made, the existing members will continue to hold office until a new Committee is constituted (Rule 268).

Functions:

The Committee will examine all papers entered in the Agenda as Laid on the Table of the House in pursuance of any statute and report to the House as to whether there has been compliance of the provisions of the statute or rule or regulation under which the paper has been laid, whether there has been any unreasonable delay in laying the papers; and if there has been such delay whether a statement explaining the reason for the delay has been laid on the Table and whether the reasons explaining such delay are satisfactory. The Committee will perform such other functions in respect of papers laid on the Table as may be assigned by the Speaker from time to time (Rule 270).

COMMITTEE FOR 1996-97

The Committee for the year 1996-97 was constituted on the 1st June 1996. Thiru G. Palanisamy was nominated as the Chairman of the Committee.

The Committee met for 23 days, 90 Annual Accounts/Audit Reports and replies furnished by the concerned Department belonging to the previous Assembly and the present Assembly was considered by the Committee. 52 items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee examined a few witnesses, which included Secretaries to Government, Chairman and Managing Directors of various Corporations etc.

COMMITTEE'S MEETING FOR THE YEAR 1996-97

1. 14-06-1996	..	Chennai
2. 03-07-1996 to 5-7-1997	..	Courtallam
3. 12-08-1996	..	Chennai
4. 04-11-1996 and 05-11-1996	..	Chennai
5. 27-11-1996 to 29-11-1996	..	Chennai
6. 03-1-1997 to 12-01-1997	..	North India Tour
7. 18-02-1997	..	Chennai
8. 11-03-1997	..	Chennai

The Committee presented the following reports during 1996-97 to the House on the dates noted against each:—

First Report	}	30-08-1996
Second Report		
Third Report		
Fourth Report	}	31-08-1996
Fifth Report		
Sixth Report		
Seventh Report	}	02-04-1997
Eighth Report		
Ninth Report		
Tenth Report		
Eleventh Report	}	09-04-1997
Twelfth Report		
Thirteenth Report	}	23-04-1997
Fourteenth Report		
Fifteenth Report		
Sixteenth Report		
Seventeenth Report	}	25-04-1997
Eighteenth Report		
Nineteenth Report		

COMMITTEE FOR 1997-98

The Committee for the year 1997-98 was constituted on 30-04-1997. Thiru K.M. Vijayakumar was nominated as the Chairman of the Committee.

The Committee met for 30 days. 89 Annual Reports/Annual Accounts, Audit Reports and replies furnished by the concerned Departments were considered by the Committee. 60 items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee examined a few witnesses, which included Secretaries to Government, Chairman and Managing Directors of various Corporations, etc.

COMMITTEE'S MEETING FOR THE YEAR 1997-98

1. 15-05-1997	..	Chennai
2. 03-06-1997 and 04-06-1997	..	Chennai
3. 21-07-1997 to 23-07-1997	..	Courtallam
4. 28-08-1997 and 29-08-1997	..	Chennai
5. 24-09-1997 to 26-09-1997	..	Udagamandalam
6. 23-10-1997 and 24-10-1997	..	Chennai
7. 19-11-1997 to 03-12-1997	..	North India tour
8. 16-04-1998	..	Chennai

The Committee presented the following Reports during 1997-98 to the House on the dates noted against each:—

Twentieth Report	}	17-10-1997
Twenty First Report		
Twenty Second Report		
Twenty Third Report		
Twenty Fourth Report		
Twenty Fifth Report		
Twenty Sixth Report		

Twenty Seventh Report	}	21-03-1998 and 03-04-1998
Twenty Eight Report		
Twenty Ninth Report		
Thirtieth Report		
Thirty First Report		
Thirty Second Report		
Thirty Third Report		
Thirty Fourth Report		
Thirty Fifth Report		

COMMITTEE FOR 1998-1999

The Committee for the year 1998-99 was constituted on 29th May 1998. Thiru M. A. Vaithialingam was nominated as the Chairman of the Committee.

The Committee met for 25 days. 92 Annual Reports/ Annual Accounts, Audit reports and Replies furnished by the concerned Departments were considered by the Committee. 77 items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee examined a few witnesses, which included Secretaries to Government, Chairman and Managing Directors of various Corporations etc.

COMMITTEE'S MEETING FOR THE YEAR 1998-1999

1. 02-06-1998	..	Chennai
2. 18-06-1998	..	Chennai
3. 21-07-1998 to 23-07-1998	..	Courtallam
4. 31-08-1998 and 01-9-1998	..	Chennai (TNED, TAMIN)
5. 06-10-1998 to 08-10-1998	..	Udagamandalam
6. 21-1-1999 to 4-02-1999	..	North India Tour
7. 09-03-1999	..	Chennai

The Committee presented the following Reports during 1998-1999 to the house on the dates noted against each:

Thirty Sixth Report	}	25-11-1998
Thirty Seventh Report		
Thirty Eighth Report		
Thirty Ninth Report		
Fortieth Report		
Forty First Report		
Forty Second Report		19-04-1999

COMMITTEE FOR 1999-2000

The Committee for the year 1999-2000 was constituted on 29th May 1999. Thiru I. Ganesan was nominated as the Chairman of the Committee.

The Committee met for 20 days. 92 Annual Reports/Annual Accounts, Audit Reports and replies furnished by the concerned Departments were considered by the Committee. 82 items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee examined a few witnesses, which included Secretaries to Government, Chairman and Managing Directors of various Corporations, etc.

COMMITTEE'S MEETING FOR THE YEAR 1999-2000

1. 02-06-1999	..	Chennai
2. 10-06-1999 to 12-06-1999	..	Courtallam
3. 21-06-1999 and 22-06-1999	..	Chennai
4. 15-07-1999 and 16-07-1999	..	Chennai
5. 23-09-1999 and 24-09-1999	..	Chennai
6. 15-10-1999	..	Chennai
7. 26-10-1999 to 28-10-1999	..	Salem and Coimbatore

- | | | |
|-------------------------------|----|-----------------------------|
| 8. 07-12-1999 to 09-12-1999 | .. | Madurai, Theni and Dindigul |
| 9. 04-01-2000 and 05-01-2000 | .. | Chennai |
| 10. 27-01-2000 and 28-01-2000 | .. | Chennai |
| 11. 08-05-2000 | .. | Chennai |

The Committee presented the following Reports during 1999-2000 to the House on the dates noted against each:-

Forty Third Report	}	12-05-2000
Forty Fourth Report		
Forty Fifth Report		
Forty Sixth Report		
Forty Seventh Report		
Forty Eighth Report		
Forty Ninth Report		
Fiftieth Report		
Fifty First Report	}	16-05-2000
Fifty Second Report		
Fifty Third Report		
Fifty Fourth Report		
Fifty Fifth Report		
Fifty Sixth Report		
Fifty Seventh Report		
Fifty Eighth Report		
Fifty Ninth Report	}	18-05-2000
Sixtieth Report		

COMMITTEE FOR 2000 -2001

The Committee for the year 2000-2001 was constituted on 18th May 2000. Thiru I. Ganesan was nominated as the Chairman of the Committee.

The Committee met for 31 days. 110 Annual Reports/ Annual Accounts, Audit Reports and Replies furnished by the concerned Departments were considered by the Committee. 104 items were treated as read and recorded.

In order to elicit information regarding the reasons for the delay in placing certain Reports on the Table, the Committee examined a few witnesses, which included Secretaries to Government, Chairman and Managing Directors of some Corporations.

COMMITTEE'S MEETING FOR THE YEAR 2000-2001

- | | | |
|-------------------------------|----|------------------------------|
| 1. 25-05-2000 | .. | Chennai |
| 2. 19-06-2000 to 21-06-2000 | .. | Udagamandalam |
| 3. 03-07-2000 and 04-07-2000 | .. | Chennai |
| 4. 07-08-2000 to 09-08-2000 | .. | Virudhunagar and Courtallam |
| 5. 23-08-2000 and 24-08-2000 | .. | Chennai |
| 6. 03-10-2000 | .. | Chennai |
| 7. 15-10-2000 to 23-10-2000 | .. | North India Tour |
| 8. 31-10-2000 and 01-11-2000 | .. | Thiruvallur |
| 9. 28-11-2000 and 29-11-2000 | .. | Tuticorin and Ramanathapuram |
| 10. 19-12-2000 and 20-12-2000 | .. | Chennai and Kancheepuram |
| 11. 08-01-2001 to 10-01-2001 | .. | Salem and Dharmapuri |
| 12. 29-01-2001 | .. | Chennai |

The Committee presented the following Reports during 2000-2001 to the House on the dates noted against each:

Sixty-First Report	}	13-11-2000
Sixty-Second Report		
Sixty-Third Report		
Sixty-Fourth Report		
Sixty-Fifth Report		
Sixty-Sixth Report		
Sixty-Seventh Report		
Sixty-Eighth Report		

Sixty-Ninth Report	}	02-02-2001
Seventieth Report		
Seventy-First Report		
Seventy-Second Report		
Seventy-Third Report		
Seventy-Fourth Report		
Seventy-Fifth Report		
Seventy-Sixth Report		
Seventy-Seventh Report		
Seventy-Eighth Report		
Seventy-Ninth Report		
Eightieth Report		
Eighty-First Report		

The Committee on papers Laid on the Table of the House made many notable recommendations and the following one is the most significant among them:—

In its 42nd Report, the Committee observed that placing of Annual Reports and Annual Accounts of local bodies, which functioned with the financial grants from the Government, would reflect the true spirit of Parliamentary democracy. The Committee made a recommendation in the Report that the Government may take action to bring in suitable amendments to relevant statutes for placing on the Table of the House, the Annual Reports and Annual Accounts of the Municipal Corporation, Municipalities, District Panchayats, Town Panchayats and Panchayat Unions (along with the Annual Reports and Annual Accounts of panchayats under them).

Acting on this recommendation, the Rural Development Department has placed the Reports of all the 28 District Panchayats on the Table of the House commencing from the year 1996-97. The Municipal Administration and Water Supply Department while agreeing to the principle behind the recommendation expressed the view that due to the poor financial position of the local bodies under their control, it would be difficult to meet the expenditure of printing requisite number of copies (about 350) for placing before the House. The Department had accepted the suggestion of the committee to place few copies in the Legislature Library for the perusal of members and had communicated in

its action taken report, the decision to place 5 copies of annual financial audit reports of all Corporations, Municipalities and Town Panchayats in the Legislature Library from the financial year 2001-2002.

The Committee also recommended amendments to statutes for placing of annual accounts and reports of many co-operative institutions including the Apex Co-operative Societies, Central Co-operative Banks, District Co-operative Marketing Federations, Co-operative Unions, Co-operative Housing Federation, AGROFED, Milk Producers Co-operatives, Co-operative Spinning Mills, Co-optex, Land Development Banks, Fisheries Co-operative Federation, Co-operative Press and Co-operative Sugar Mills Federation. The Secretary to Government, Co-operation, Food and Consumer Protection Department stated that all the Secretaries along with the Chief Secretary were examining whether the practice of placing the annual reports of co-operative institutions of the Southern States/Central Government before the Legislature/Parliament was being followed. The Committee recommended that Tamil Nadu may set the lead for other States in this regard.

Three University are at present placing their annual reports and accounts before the House. The Committee also recommended amendments to enable placing of annual reports and accounts of all the Universities in Tamil Nadu. The Secretary to Government, Higher Education Department has informed that the recommendations is being considered by the Government in consultation with the Universities and Law Department.

The composition of the Committee for the years 1996-97, 1997-98, 1998-99, 1999-2000 and 2000-2001 are given in Section -II Table No. XLIII (*vide* Page No.710)

CHAPTER XXXII

PAPERS LAID ON THE TABLE OF THE HOUSE.

The Papers that are laid on the Table of the House are classified into two categories, viz., “A. Statutory Rules and Orders” and “B. Reports, Notifications and Other Papers”.

Part-A

Statutory Rules, Regulations and Notifications made and issued in exercise of the powers conferred on the Government by Acts of Parliament and the State Legislature and also by the Constitution are required to be placed on the Table of the Assembly.

Part-B

Other important documents which are considered useful to Members such as white papers, Reports of Committees constituted by the Government, Annual Reports of Companies and Corporations, etc. are also laid on the Table of the House.

Invariably all the statutes provide that the rules, notifications orders etc. issued in pursuance of delegated legislation should be laid on the Table of the House and are subject to amendment, modification or annulment, etc., within the period of laying.

During the period under Review, only one notice of amendment was received to the rules laid on the Table of the House.

On the 30th April, 1997, Thiru B. Venkatasamy moved an amendment to the Prohibition and Excise Department’s Notification issued in G.O.Ms.No. 131, dated 11-6-1996 and published in the *Government Gazette*, Extraordinary, dated 3-7-1997 in regard to an amendment made to the Tamil Nadu Liquor (License and Permit) Rules, 1981 which was laid on the Table of the House on 25-1-1997.

The amendment moved was withdrawn by the Member with the leave of the House after satisfying himself with the reply made in this regard by the Hon.Minister for Law.

During the period under Review 2,942 papers were laid on the Table of the House. Statistical details regarding the Papers Laid on the Table of the House Session-wise and year-wise are given below:

<i>Session-wise.</i>		<i>A.Statutory Rules and Orders.</i>	<i>B.Reports. Notificaitons. and Other Papers.</i>
<i>(1)</i>		<i>(2)</i>	<i>(3)</i>
I	Session	13	3
II	Session	53	139
III	Session	159	262
IV	Session	116	51
V	Session	175	278
VI	Session	59	77
VII	Session	192	277
VIII	Session	93	55
IX	Session	194	357
X	Session	110	83
XI	Session	78	118
Total		1,242	1,700

<i>Year-wise.</i>	<i>A.Statutory Rules and Orders.</i>	<i>B.Reports Notificaitons and Other Papers.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
1996	66	142
1997	275	313
1998	234	355
1999	285	332
2000	304	440
2001	78	118
Total..	<u>1,242</u>	<u>1,700</u>

I. Reports of commissions of inquiry appointed under the Commissions of Inquiry Act, 1952 (Central Act 60 of 1952) Placed on the Table of the House.

The following Reports together with statements of action taken by the Government thereon were laid on the Table of the House under Section 3(4) of the Commission of Inquiry Act, 1952 (Central Act 60 of 1952) on the dates indicated against them:—

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclu- sion in the Agenda.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
1. Report of Thiru K.E. Varadhan, Commission of Inquiry constituted to inquire into the alleged assaults on advocates by police personnel at Madras and Madurai.	31-1-1997	31-1-1997

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclu- sion in the Agenda.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
2. Report of Thiru V. Sethu Solayar (Retired) District Judge Commission of Inquiry constituted to inquire into the death of Thirumathi Parvathy, daughter of Thiru Kannusamy Thevar of Vallinayagapuram in custody of the police in all Women Police Station, Tuticorin Town, Chidambaranar District on 2nd July 1995.	31-1-1997	31-1-1997
3. Report of Justice Thiru S. Padmanabhan Commission of Inquiry constituted to inquire into the incident that took place at Mamandoor in Chengalpattu M.G.R. District on 29th April 1993 which led to the escape of 3 (three) accused persons from Police custody.	31-1-1997	31-1-1997
4. Report of Justice Thiru G. Ramanujam Commission of Inquiry to probe into the escape of Nine TADA Prisoners from the Central prison, Chennai on the night of 27th February, 1995.	31-3-1997	31-3-1997
5. Report of Justice Thiru S. Sivasubramaniam commission of Inquiry appointed to inquire into certain allegations against Thiru M. Karunanidhi, former Chief Minister of Tamil Nadu and Certain others.	15-4-1997	16-4-1997

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclusion in the Agenda.</i>
(1)	(2)	(3)
6. Report of Justice Thiru T.N. Singaravelu Commission of Inquiry to probe on the incident of escape of 43 inmates (Sri Lankan Tamils) from the Special Camp, Tippu Mahal at Vellore (North Arcot Ambedkar District).	17-10-1997	18-10-1997
7. Report of Judge Thiru R. Manickam Commission of Inquiry constituted to inquire into the incidents leading to the locking-up of the Kayathar Panchayat Union Office on 7th January 1997, the arrest of Dr K. Krishnasamy, M.L.A. on 8th January, 1997 and subsequent Law and Order disturbances including the burning of Public Transport Buses and the Police firing on 9th January, 1997 at Kadayanallur.	17-10-1997	18-10-1997
8. Report of Thiru V. Dhanaraj (Retired District Judge) Commission of Inquiry which inquired into the incidents on the Police firing in front of the Revenue Divisional Office, Sivakasi on 7-5-1997.	18-10-1997	18-10-1997
9. Report of Thiru M. Kamatchi (Retired District and Sessions Judge) Commission of Inquiry, which inquired into the facts and circumstances leading to the opening of fire by the Police on 5-5-1997 at Thuraiyur in Tirunelveli District.	18-10-1997	18-10-1997

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclusion in the Agenda.</i>
(1)	(2)	(3)
10. Report of Thiru V.K. Thirunavukkarasu (District Judge) Commission of Inquiry which inquired into the clashes between two Communities at Toothukudi.	18-10-1997	18-10-1997
11. Report of Thiru R. Balasubramaniam (Retired District Judge) Commission of Inquiry constituted to inquire into the incident of violent clashes between the processionists of the Tamil Nadu Devendrakula Velalar Federation and the residents of Ayothiakuppam in Kamarajar Salai near Seerani Arangam, Chennai and consequent Police firing on 6th October, 1995.	30-4-1998	30-4-1998
12. Report of Thiru M.A. Murugesan (Retired District Judge) Commission of Inquiry constituted to inquire into the incidents at Gundupatti, Kodaikanal Taluk, Dindigul District on 26-2-1998.	23-11-1998	24-11-1998
13. Report of Thiru T. Arulraj (Retired District and Sessions Judge) One Man Commission of Inquiry into the circumstances leading to the attack on 11 alleged dacoits by the people of Chinnamoolarapatti Village, Dharapuram Taluk, Periyar District on the early hours of 2nd August 1996 resulting in the death of 9 alleged decoits on the way to hospital and other terms of reference.	27-11-1998	28-11-1998

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclu- sion in the Agenda.</i>
(1)	(2)	(3)
14. Report of Justice Thiru M. Maruthamuthu Commission of Inquiry to inquire into the alleged mysterious death of Thiru Ramesh, son of Thiru Kabaleeswaran, while under custody on 12th April 1997 and subsequent Law and Order disturbances on 13th April 1997.	27-11-1998	28-11-1998
15. Report of Justice Thiru P.R. Gokulakrishnan Commission of Inquiry constituted to inquire into the murder of Thiru Selvaraj, Traffic Constable (Grade-I) on 29th November 1997, Police Demonstration on 30th November 1997 and subsequent Law and Order disturbances, etc. in Coimbatore City.	27-11-1998	28-11-1998
16. Report of Justice Thiru P.R. Gokulakrishnan Commission of Inquiry regarding Compensation for Property damages during the violent incidents in Coimbatore City on 29-11-1997 and 30-11-1997.	10-5-1999	11-5-1999

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclusion in the Agenda.</i>
(1)	(2)	(3)
17. Report of Justice Thiru S.A. Kader Commission of Inquiry constituted to inquire into the incident leading to the clashes between the Kattabomman Transport Corporation (Now Tamil Nadu State Transport Corporation, Madurai Division-II) Bus crew and the Police at Tirunelveli Junction Bus Stand on 19th June 1997 and the subsequent Law and Order disturbances including damages caused to the Government and the Transport Corporation Vehicles.	14-5-1999	17-5-1999
18. Report of Thiru M.A. Murugesan, B.A., B.L., District Judge (Retired) Commission of Inquiry constituted to inquire into the incident leading to the death of Thiru Ayyanan Ambalam, President, All India Forward Bloc Party and two others and injuring nine persons on 30-10-1998 in Madurai.	14-5-1999	17-5-1999
19. Report of Justice A. Raman to inquire into the causes and circumstances that led to major fire occurred on 16-3-1997 in Additional Sandal Wood Godown at Tirupattur, Tirupattur Division, Vellore District.	24-11-1999	24-11-1999
20. Report of Justice P. Gomathinayagam Commission of Inquiry appointed to inquire into the causes and circumstances leading to certain clashes and other disturbances of Law and Order involving Adi-Dravidars and Thevar Community people during July, August and September, 1995 in Tirunelveli and Thoothukudi Districts.	24-11-1999	24-11-1999

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclusion in the Agenda.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
21. Report of Justice Thiru P.R. Gokulakrishnan Commission of Inquiry constituted to inquire into the causes and circumstances leading to the Bomb blasts that occurred in Coimbatore City and its suburbs on 14th February 1998 and other Law and Order disturbances including damages to the public and private properties, etc.	18-5-2000	18-5-2000
22. Report of Justice Thiru P.R. Gokulakrishnan Commission of Inquiry regarding compensation for property damages during the violent incidents in Coimbatore City on 29th and 30th November, 1997.	18-5-2000	18-5-2000
23. Report of Justice Thiru M.A. Murugesan, Commission of Inquiry to inquire into the circumstances leading to the bomb blasts at Thengaipattinam in Kanniyakumari District on 9-9-1998 and 18-3-1999.	18-5-2000	18-5-2000
24. Report of Justice Thiru M. Maruthamuthu, Commission of Inquiry to inquire into the death of Thirumathi Chitra, wife of Thiru Ravi, residing at Meenakshi Nagar, Hamlet of Nerkundram, Ambathur Taluk on 13th October, 1998.	18-5-2000	18-5-2000
25. Report by the National Commission for Women on the suicide committed by Mrs. Chitra, wife of Shri Ravi on the night of 12-13th October 1998 as a result of alleged rape by the Police officials at Aminjikarai Police Station, Chennai.	18-5-2000	18-5-2000
26. Report of the Hon. Thiru Justice I. David Christian Commission of Inquiry constituted to inquire into the incidents of violence and rioting by prisoners and opening of fire by the police inside the Central Prison, Chennai on 17th November, 1999 resulting in the death of a Deputy Jailor and a few prisoners.	13-11-2000	13-11-2000

<i>Name of the Report.</i>	<i>Laid on the Table.</i>	<i>Date of inclusion in the Agenda.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
27. Report of Justice Thiru S. Mohan, Commission of Inquiry constituted to inquire into the causes and circumstances that led to the use of force by the police on the processionists at Tirunelveli City on 23-7-1999 and causes and circumstances leading to causalities reportedly by persons jumping into river due to panic.	13-11-2000	13-11-2000

II. REPORTS OF THE HIGH LEVEL COMMITTEE

<i>Name of the Report</i>	<i>Laid on</i>	<i>Agenda entry</i>
1. Report of the High Level Committee for Prevention of Caste Clashes in Southern Districts of Tamil Nadu, headed by Justice Thiru S. Mohan.	23-11-1998	24-11-1998
2. First Report of the High Level Committee for Administrative Reforms and Prevention of Corruption (June 1997) headed by Justice Thiru G. Ramanujam.	11-5-1999	11-5-1999
3. Second Report (Final) of the High Level Committee for Administrative Reforms and Prevention of Corruption (September 1997) headed by Justice Thiru G. Ramanujam.	11-5-1999	11-5-1999
4. Action taken Report on the Recommendations of the First and Second (Final) Reports of the High Level Committee for Administrative Reforms and Prevention of Corruption headed by Justice Thiru G. Ramanujam.	11-5-1999	11-5-1999
5. The Interim Report of the Committee constituted under the chairmanship of Thiru S. Balakrishnan, Leader of Opposition, Tamil Nadu Legislative Assembly to find the ways to solve the problems of the affected students of derecognised private Teacher Training Institutes.	6-3-2000	6-3-2000

CHAPTER XXXIII

ANNOUNCEMENTS BY THE SPEAKER

(1) On the 27th May, 1996, the Speaker announced in the House that Questions were being received from Members and sent to the Departments concerned for furnishing replies and that there would not be "Question-Answers" hour for some days.

He also announced that Answers to Questions should be furnished within 42 days as per the Assembly Rules and if it was not possible, the Answers should be furnished within another two weeks time. Even after such extension of time, if the Answers were not furnished, the Officials of the Department concerned should meet the Hon. Speaker in person and explain the reasons for such delay.

(2) On the 19th July, 1996, the Speaker announced in the House that action for 'Contempt of the House' would be taken against Secretaries to Government of the Departments who delayed in furnishing replies to Questions tabled by the Members of the Assembly and gave them time till the end of that month to furnish the replies.

(3) On the 19th July, 1996, the Speaker announced in the House that all M.L.As and M.Ps should be invited to Government function in their respective Constituencies irrespective of their party affiliation. The name of Tmt. Anne D' Monte, nominated Anglo-Indian Member too should be included in the list of invitees for all Government functions in the Chennai City.

(4) On the 22nd July, 1996, the Speaker announced in the House that the Janata Party Member Dr. K. Krishnaswamy, shall henceforth be known as a Member of Devandirar Sangam.

(5) On the 19th August, 1996, the Deputy Speaker announced in the House that the Government of India requested the State Governments to celebrate 20-8-1996, the Birth Day of late Thiru Rajiv Gandhi as Sudbhavana Diwas and the Fortnight from 20-8-1996 to 5-9-1996 as "Communal Harmony Fortnight". The Pledge in connection with the above day would be administered by the Chief Minister at 11.00 A.M. on 20-8-1996 on the Parade Ground, West of the

Secretariat Main Building in Fort St. George. To facilitate the Members to participate in the pledge, the House would commence its sittings as usual at 9.30 A.M. and adjourn at 10.45 A.M. and again re-assemble at 11.15 A.M. on 20-8-1996 to transact its business listed for the day.

(6) On the 28th August, 1996 the Deputy Speaker announced in the House, that Thiru S. Balakrishnan, Leader of Opposition was duly elected as a member of the State Library Committee.

(7) On the 30th August, 1996, the Deputy Speaker announced in the House, that Thiru N.P. Ramajayam, M.L.A. was duly nominated as a Member of the Tamil Nadu Postal Advisory Committee, Tamil Nadu Circle.

(8) On the 7th March, 1997, the Speaker announced in the House by way of advice that members should not meet Ministers with their representation while the House was transacting business. However, they could meet the Ministers in the lobby or in their chambers. They should refrain from darting between the Chair and the Members who were speaking.

(9) On the 21st April, 1997, the Speaker announced in the House that the Minister for Health and Electricity requested his consent for discussing the Annual Financial Statement for the years 1996-97 and 1997-98 and the Revised Estimates for the years 1995-96 and 1996-97 of the Tamil Nadu Electricity Board in the midst of Discussion and voting of Demands for grants for the year 1997-98 by relaxing the Rule 185(2) of the Tamil Nadu Legislative Assembly Rules and that he was giving his consent for the same.

(10) On the 19th March, 1998, the Speaker announced in the House that consequent on the expulsion of Thiru A. Rajendiran *alias* Dheeran from the P.M.K. and as an interim arrangement, Members of P.M.K. Legislature Party consisting of Thiru I. Ganesan, G.K. Mani and P. Govindan would be known as Members of the Pattali Makkal Katchi-I and Thiru A. Rajendiran *alias* Dheeran, would represent Pattali Makkal Katchi-II.

(11) On the 19th March 1998, the Speaker announced that Dr. K. Krishnasamy hitherto functioning as a Member of Devendirar Sangam would henceforth be treated as a Member of "Pudhiya Tamizhagam".

(12) On the 19th March, 1998, the Speaker announced in the House that Thiru S. Thirunavukkarasu functioning as a Member of A.I.A.D.M.K.(T) Legislature Party would henceforth function as a Member of M.G.R.A.D.M.K. as he contested the recent Lok Sabha election in that name.

(13) On the 18th May 1998, the Speaker while announcing the names of the members of the Standing Committees of the House for the year 1998-99 stated that those committees would be deemed to be constituted with effect from 29-5-1998.

(14) On the 20th May, 1998, the Deputy Speaker announced in the House that in view of Anti-Terrorist Pledge to be administered by the Hon. Chief Minister on 21-5-1998 at the Parade Ground in the Secretariat, the House would meet at 9.30 A.M. on 21-5-1998 and adjourn at 10-45 A.M. to meet again at 11.15 A.M. to enable the Members to participate in the pledge.

(15) On the 22nd March, 1999, the Speaker announced in the House that he would initiate action against Thiru R. Thamaraiikkani for his act of criminal misconduct for assaulting Thiru Veerapandi S. Arumugam, Minister for Agriculture after going through the proceedings and convention and that till then he be arrested and lodged in Central Prison, Chennai.

(16) On the 23rd March, 1999, the Speaker announced in the House that a decision was taken at the meeting of the Leaders of all Legislature Parties awarding fifteen days simple imprisonment to Thiru R. Thamaraiikkani for his grossly misconduct act and breach of privilege and that the Leader of the House would move a motion in that regard.

(17) On the 23rd March, 1999, the Speaker announced in the House the message received by him from the Commissioner of Police, Chennai that in pursuance of warrant of arrest issued by him against Thiru R. Thamaraiikkani, the warrant was executed at 18.15 hours on 22-3-1999 at Apollo Speciality Hospital, Teynampet and that the member was produced before the Dean, Government General Hospital for General Check-up and then lodged in the Central Prison at 20.50 hours.

(18) On the 24th March, 1999, the Speaker announced in the House that the General Discussion on the Budget would continue on Saturday,

the 27th March 1999 and that Hon. Chief Minister would reply to the discussion on that day.

(19) On the 25th March, 1999, the Speaker announced in the House that the High Court of Madras ordered the release of Thiru R. Thamaraiikkani setting aside the order of the Speaker for keeping him in Central Prison.

(20) On the 25th March, 1999, the Speaker announced in the House that Thiru P.R. Sundaram, M.L.A. of Rasipuram Constituency was arrested along with eight others and remanded to judicial custody and was sent to Central Prison, Vellore.

(21) On the 6th April, 1999, the Speaker announced in the House the message received by him from the Superintendent of Police, Vellore in regard to the arrest of Thiru C. Gnanasekaran, while indulging in a rail-roko agitation.

(22) On the 6th April, 1999, the Speaker announced that a two days seminar for Legislators under the auspices of the Tamil Nadu Branch of Commonwealth Parliamentary Association would be held on 7th and 8th April at the Conference Hall, Nammakkal Kavingar Maligai and requested all the Members to participate without fail.

(23) On the 12th April, 1999, the Speaker announced that the Calling Attention notice listed on that day would be taken up on the 13th April, 1999.

(24) On the 19th November, 1999, the Deputy Speaker announced in the House that in view of the National Integration Pledge to be administered by the Chief Minister today (19-11-1999) at the Parade Ground in the Secretariat, the House would be adjourned at 10.45 a.m. to meet again at 11.15 a.m. to enable the Members to participate in the Pledge.

(25) On the 19th November, 1999, the Speaker announced in the House that the discussion and reply on Annual Financial Statement for the year 1999-2000 and Revised Estimates for the year 1998-99 of the Tamil Nadu Electricity Board would continue on Monday, the 22nd November, 1999. The discussion and voting on the First Supplementary Statement of Expenditure for the year 1999-2000 would be held on Tuesday, the 23rd November, 1999 and the Appropriation Bill (No.3), 1999 (L.A. Bill No. 52 of 1999) would be

considered and passed without discussion on Wednesday the 24th November, 1999. The rest of the Government Bills would also be taken up for consideration and passing on that day.

(26) On the 25th April, 2000, the Speaker announced that the Calling Attention Notices listed in the Agenda for that day would be taken up on some other day.

(27) On the 3rd May, 2000, the Speaker announced that the Calling Attention Notices listed in the Agenda for that day would be taken up on 4th May, 2000.

(28) On the 3rd May, 2000, the Speaker announced in the House that the Demand No.31—Welfare of Backward Classes and Most Backward Classes and Denotified Communities and Demand No.30—Welfare of Scheduled Tribes and Castes, etc. would be taken up for discussion and voting on 11-5-2000 instead of 5-5-2000. The Demand No.25, Handlooms and Textiles and Demand No.26—Khadi and Village Industries would be taken up for discussion and voting on 5-5-2000 instead of 11-5-2000.

(29) On the 8th May, 2000, when the Press Reporters came to the Chamber wearing black badges in protest against their Pay Commission announcement, the Speaker announced that during the past years, even the Members of the Assembly were instructed not to indulge in such activities and that the Press Reporters should not wear the black badges inside the House.

(30) On the 11th May, 2000, the Speaker announced that the white paper on the Reservation in Government Employment for the Adi-Dravidars, Scheduled Tribes, Backward Classes, Most Backward Classes and Denotified Communities which was laid on that day would be taken up for discussion between 4.00 p.m. and 5.00 p.m. on 16th May, 1996.

(31) On the 16th May, 2000, the Speaker announced that the Demands for Grants for the Excess Expenditure during the year 1989-90 which were presented to the House on that day would be taken up for voting without discussion on 17th May, 2000, and the Appropriation Bill relating to it would also be introduced on that day. He also announced that the above Bill would be considered and passed without discussion on the 18th May, 2000.

(32) On the 17th May, 2000, the Speaker announced that discussion on 'Krishna Water Scheme' would be held on 18th May, 2000.

(33) On the 8th November, 2000, the Speaker announced in the House that the item of business i.e. Question-Answers, Discussion and Voting of Demands for Grants for First Supplementary Estimates for the year 2000-2001 and Introduction and Consideration of the Tamil Nadu Appropriation Bill, 2000 found place in the Agenda of that day would be taken up in the House on Monday, the 13th November, 2000.

(34) On the 9th November, 2000, the Speaker announced in the House that the discussion on issue relating to Veerappan, the Sandalwood Smuggler proposed to be taken up on that day would be held on 13-11-2000 by suspending the Question-Answers Hour on 13-11-2000.

(35) On the 20th January, 2001, the Speaker announced in the House that the item of business in the Agenda listed for the 20th January, 2001 would be taken up in the House on 22nd January, 2001.

(36) On the 22nd January, 2001, the Speaker announced in the House that as part of the Golden Jubilee Celebration of Republic of India a Seminar on "Contribution of Legislature in the Evolution of Republic" participated by the former and the present Members of the Tamil Nadu Legislative Assembly would be held at 4.00 p.m. on that day i.e. (22-1-2001) in the Conference Hall at the 10th Floor of the Namakkal Kavignar Maaligai. He also made an appeal for the gracious presence and participation of all the Members of the House in the Seminar.

(37) On the 23rd January, 2001, the Speaker with the permission of the House announced that on the basis of the decision taken by the Business Advisory Committee at its meeting held on 19-1-2001 it was announced earlier that there would be no sitting of the House on 25-1-2001. However, instead of that announcement the House would be meeting on 25th January, 2001 and the Chief Minister would also reply to the discussion on the Motion of Thanks to the Governor's Address on that day.

(38) On the 25th January, 2001, the Speaker announced that on behalf of the Chief Minister, Prof. K. Anbazhagan, Leader of the House would reply to the discussion on the Motion of Thanks to the Governor's Address.

(39) On the 30th January, 2001, the Speaker announced that in view of observance of 'Martyrs Day' on that day the Chief Minister would administer oath of Untouchability at 11.00 a.m. in the Army Parade Ground near the Secretariat Main Building. In order to enable the Members of the House to participate in that function the House would be adjourned at 10.45 a.m. and meet again at 11.15 a.m.

(40) On the 31st January, 2001, the Speaker announced that the sittings of the House would be held up to 2.00 p.m. on 31-1-2001 and 1-2-2001 instead of the earlier decision to hold the evening session on the above two days.

(41) On the 2nd February, 2001, the Speaker announced the statistical details of the important events and the business transacted by the Eleventh Tamil Nadu Legislative Assembly during the sessions so far held.

CHAPTER XXXIV

FELICITATIONS

During the period under Review, Felicitations were made in the House on Fourteen occasions. The details are as follows:—

(1) On the 28th May, 1996, the Deputy Speaker extended a warm welcome on behalf of the House to Thiru Chintamani Gyan Samantara, Speaker of Orissa Legislative Assembly who was then witnessing the proceedings of the House from the Speaker's Gallery.

(2) On the 1st June, 1996, the Speaker on behalf of the House conveyed the greetings to Kalaignar M. Karunanidhi, Chief Minister on his seventy third birth day which fell on the 3rd June, 1996.

(3) On the 1st June, 1996, Prof. K. Anbazhagan, Minister for Education and Leader of the House while replying to the discussion on the Motion of Thanks to Governor's Address offered felicitation on behalf of the House to Thiru Deva Gowda who had by that time assumed charge as the 12th Prime Minister of India.

(4) On the 16th August, 1996, the Leader of the House, the Leader of Opposition and Leaders of Parties extended their good wishes to the Speaker on his Bon Voyage to Malaysia to attend the 42nd Commonwealth Parliamentary Conference, held at Kuala Lumpur in Malaysia.

(5) On the 19th August, 1996, Deputy Speaker wished Thiru G.K. Moopnar, Founder Leader of the Tamil Maanila Congress and Dr. K. Ponnudurai, Minister for Transport many happy returns of the day on behalf of the House and on his own behalf on their birth days.

(6) On the 14th October, 1997, the Speaker congratulated the Deputy Speaker on behalf of the House on his successful tour abroad after attending the 43rd Commonwealth Parliamentary Conference in Mauritius from 18-9-1997 to 23-9-1997.

(7) On the 21st April, 1998, the Speaker conveyed the greetings on behalf of the House to Thiru Arcot N. Veerasamy, Minister for Health and Electricity on his 61st birth day.

(8) On the 19th May 1998, the Legislative Assembly wished the Speaker Thiru P.T.R. Palanivel Rajan, Bon Voyage on his trip abroad to participate the Tenth Commonwealth Parliamentary Seminar held at Charlottetown in Prince Edward Island, Canada from 21st May to 28th May 1998.

The Leader of Opposition, Thiru S. Balakrishnan, the Chief Minister and the Leader of Indian National League Thiru M. Abdul Latheef conveyed the good wishes of the House.

The Speaker thanked the Members and assured that he would discharge the responsibilities given to him at the Conference to the best of his ability.

(9) On the 30th May, 1998, the Deputy Speaker on behalf of the House and on his own behalf felicitated the Chief Minister on his 75th Birth Day falling on 3rd June 1998 and wished him many happy returns of the day.

(10) On the 20th February, 1999, the Speaker on behalf of the House extended a warm welcome to His Excellency Mangala Moonasinghe, High Commissioner of Sri Lanka in India who was then witnessing the proceedings of the Assembly from the Speaker's Gallery.

(11) On the 13th May, 1999, the Speaker complimented on behalf of the House the State Government headed by Kalaignar M. Karunanidhi, Chief Minister on successful completion of its three years rule and commencement of the fourth year.

(12) On the 18th May, 1999 the Speaker on behalf of the House felicitated the Chief Minister on his seventy-sixth birth day falling on the 3rd June, 1999 and wished him many happy returns of the day.

(13) On the 4th May, 2000, Thiru Duraimurugan, Minister for Public Works and Forest thanked on behalf of the House, Andhra Pradesh Chief Minister Thiru N. Chandrababu Naidu and Irrigation Minister Thiru M. Venkateswara Rao, as also the Tamil Nadu Chief Minister Kalaignar M. Karunanidhi for release of Krishna Water to Tamil Nadu.

(14) On the 10th May, 2000, the Speaker congratulated Thiru Ko.Si. Mani, Minister for Rural Development and Local Administration on behalf of the House for having furnished to all Members of the Assembly the developmental work done by the Local Bodies in the respective Constituencies of the Members.

CHAPTER XXXV

DISCLOSURE OF ASSETS OF MEMBERS OF THE LEGISLATURE

On 27th August, 1969, the following Resolution was passed in the Tamil Nadu Legislative Assembly:—

“Whereas the citizens of India are engaged in the great experiment of democratic socialism;

And whereas the practice of democracy has to be nurtured in our country based on high principles, political and moral;

And whereas the people should be convinced that their representative holding office either as Members of the Legislature or as Ministers hold such offices for the Public benefit only and not to benefit themselves either directly or indirectly;

And whereas it is necessary in the public interest to avoid even the slightest degree of suspicion in the mind of the common people regarding the absolute integrity of the Members of the Legislature or as Ministers hold such offices for the public benefit only and not to benefit themselves either directly or indirectly;

And whereas it is necessary in the public interest to avoid even the slightest degree of suspicion in the mind of the common people regarding the absolute integrity of the Members of the Legislature and the Ministers;

And whereas for the purpose of achieving the above object, this House considers that Members of the Legislature including the Ministers and Presiding Officers of both the Houses should disclose their assets to the House concerned at regular intervals.

Now, therefore this House resolves that the following provisions shall be observed by all Members of the Legislature including the Ministers and Presiding Officers of both the Houses”.

1. periodical disclosure of assets of Members of the State Legislature-

Every Member including Ministers and Presiding Officers of the House shall,

a. If he holds office as such on the date of this resolution, as soon as may be after such date; or

b. If he is elected or nominated after such date as soon as may be after such election or nomination; and

c. Thereafter, at intervals of every twelve months ending with the 31st day of March.

Submit to the House of which he is a Member, a return in the form appended, of all properties owned, acquired or inherited by the Member or held by him on lease or mortgage either in his own name or in the name of any member of his family, together with details of the means by which, or the sources from which, such property was acquired or inherited.

2. Returns to be placed on the Table of the Legislature and to be Public documents-

Every return submitted under paragraph I shall,

1. As soon as possible after it is submitted be placed on the Table of both Houses of the Legislature; and

2. Be deemed to be a Public document and the authority to whom the return is submitted may, subject to such conditions including payment of fees as may be prescribed by such authority give to any person on demand a copy of such return.

3. Retrospective effect of the resolution-

This resolution shall be deemed to have been passed by both the Houses and to have come into force on the 6th March, 1967.

provided that the returns due on the 30th April, 1967 and the 30th April, 1968 shall be submitted along with the return due on the April 1969 on or before the 30th September, 1969.

4. This House further resolves that the Government of India may be requested to bring forward Legislation incorporating the contents of this resolution.”

The above resolution was passed in the Legislative Council also on 28th August, 1969.

No member of the Eleventh Tamil Nadu Legislative Assembly has furnished the return of assets during the period under review.

CHAPTER XXXVI

DIVISIONS

Rule 99(3) provides that if the opinion of the Speaker as to the decision of the House on a question is challenged, he shall take the Vote of the House by Division. If the Speaker decides to take the Vote of the House by Division, he will order Division Bell to be rung and after a lapse of two minutes, direct that all doors of entry may be closed and put the question before the House asking the Members who are for “Ayes” and those for “Noes” respectively to rise in their places. The names of the voters shall be recorded block-wise. The result of the Vote of the House by Division will be announced by the Speaker and shall not be challenged.

During the period under Review, Divisions were taken on two occasions, the details of which are given below:—

	Serial Number and date on which Division was taken	Subject	Ayes	Noes	Neutrals	Results
	(1)	(2)	(3)	(4)	(5)	(6)
1.	26th July, 1996.	Resolution moved by Hon. Kalaingar M. Karunanidhi, Chief Minister seeking the creation of the Tamil Nadu Legislative Council in terms of Clause (1) of Article 169 of the Constitution of India.	199	1	12	Carried
2.	17th May, 1999	Motion for consideration of the Tamil Nadu Panchayats (Fifth Amendment) Bill, 1999 (L.A. Bill No.16 of 1999) moved by Thiru Ko.Si. Mani, Minister for Rural Development and Local Administration.	153	39	1	Carried

CHAPTER XXXVII

OFFICIAL REPORT OF THE PROCEEDINGS OF THE ASSEMBLY

I. Publication of Official Report: According to Rules 283 and 280 of the Tamil Nadu Legislative Assembly Rules, an Official Report of the Proceedings of the Assembly are published under the authority of the Speaker and the supervision of the Secretary, Legislative Assembly. Copies of Debates are made available to every Member free of cost.

It is a verbatim report in the first person depicting the business of all kinds transacted by the House and is prepared and processed for publication by the Reporters' Branch of the Legislative Assembly. This authentic document not only paves the way to take follow up action by the Executive on many issues relating to the public but also provides the Peoples' representatives a record of their service to Constituencies through Parliamentary democracy.

In addition to the loose copies, the debates in bound volumes are also supplied to all the Members. The following 4 items of information annexed at the end of each bound volume provides the Members a general idea of the subjects dealt with by Members and also facilitates easy reference to matters contained therein:

- i. A consolidated list of business transacted.
- ii. Subject wise index of the discussions held and questions put and answered.
- iii. Member name wise index of discussions held and questions put and answered.
- iv. Important Rulings and Observations made by the Chair.

(This item has been captioned as 'CHAIR')

Further, Members of Parliament elected from Tamil Nadu are also supplied with the copies to enable them to function effectively in Parliament after ascertaining from the proceedings of the various matters discussed in the State Legislative Assembly.

Besides, copies are provided to all Departments of Secretariat, Heads of Departments, the District Collectors, National Libraries, and Universities in Tamil Nadu, Chambers of Commerce in Tamil Nadu, the High Court of Madras, the Accountant-General's office and certain other important institutions inside and outside the State. Copies of debates are also sent to the Lok Sabha, the Rajya Sabha and all the State Legislatures in India.

**THE OFFICIAL REPORT OF THE PROCEEDINGS HAVE BEEN PUBLISHED
IN 116 VOLUMES DURING THE PERIOD OF ELEVENTH ASSEMBLY
AS DETAILED BELOW:**

Year	Session	Date		Volumes		No. of Volumes	No. of Meeting days
		From	To	From	To		
1996	I	22-05-96	01-06-96	1	3	3	9
	II	16-07-96	31-08-96	4	16	13	38
1997	III	22-01-97	31-01-97	17	19	3	8
		05-03-97	30-04-97	20	36	17	38
1998	IV	13-10-97	18-10-97	37	38	2	6
		18-03-98	23-03-98	39	40	2	5
	V	27-03-98	30-05-98	41	59	19	39
1999	VI	23-11-98	28-11-98	60	62	3	6
		17-02-99	24-02-99	63	64	2	7
	VII	17-03-99	18-05-99	65	83	19	41
2000	VIII	17-11-99	24-11-99	84	86	3	6
		IX	01-03-00	09-03-00	87	89	3
	X	24-03-00	18-05-00	90	108	19	36
2001	XI	06-11-00	13-11-00	109	111	3	7
		19-01-01	02-02-01	112	116	5	11
						116	264*

*including days on which Governor's addressed were delivered-23-01-1996, 22-01-1997, 18-03-1998, 17-02-1999, 01-03-2000 and 19-01-2001.

Number of days of meeting and sessions: The Eleventh Legislative Assembly met in all for 264 days including Governor's Address to the Assembly. The meetings were spread over 11 sessions.

Language of the House: Under Rule 86 of the Tamil Nadu Legislative Assembly Rules, the business of the Assembly shall be transacted in Tamil or in English or in both. The proceedings of the Assembly were generally in Tamil.

Statistical Importance: The following matters of statistical importance have been culled out from the proceedings:

- (a) Number of meeting days, hours of sitting, number of printed pages and volumes of Official proceedings.
- (b) Number of speeches made by Members including Ministers.
- (c) Names of Ministers who spoke more than 100 times.
- (d) Names of Members who spoke more than 100 times.
- (e) Names of Ministers who spoke for more than 10 hours altogether.
- (f) Names of Members who spoke for more than 10 hours altogether.
- (g) Number of supplementary put in Tamil and English.
- (h) Names of Members who put more than 100 supplementary questions.

Expunction from Official Report: According to Rule 281 of the Tamil Nadu Legislative Assembly Rules, if the Speaker is of opinion that a word or words has or have been used in debate which is or are defamatory or indecent, or unparliamentary or undignified, or grossly irregular, he may in his discretion order that such word or words be expunged from the Official Report of the proceedings of the House and all consequential alterations made in such report and make an announcement in the Assembly of the fact of his having made such order. As per Rule 282, the portion of the proceedings of the House so expunged shall be marked by asterisks (***) and an explanatory footnote shall be inserted in the proceedings as follows:

“***Expunged as ordered by the Chair”.

During the entire term of the Eleventh Assembly, expunctions have been ordered on 264 occasions.

II. Publication of Special Booklets: Eight booklets containing “Witty and Humourous remarks” pertaining to previous terms, viz., 1952-1957, 1957-1962, 1962-1967, 1967-1971, and 1971-1976, 1977-1984, 1985-1988, 1989-1991 were reprinted and distributed to the Members for their use.

Booklets under the following titles were also reprinted and supplied to Members for their use:

- (1) Rules to be observed by the Members.
- (2) Procedure on questions and answers.
- (3) Booklet on matters of urgent public importance.
- (4) Budget.
- (5) Legislation.
- (6) Point of order.

III. Special Occasion:

- (a) The Platinum Jubilee of the State Legislature and the Diamond Jubilee of the Tamil Nadu Legislative Assembly were celebrated in a grand manner in a function organised at the Madras University Centenary Auditorium on the evening of 14th July 1997. Her Excellency the Governor of Tamil Nadu presided over the function and Justice Manmohan Singh Liberhan, Chief Justice of the Madras High Court inaugurated the celebrations. Hon. Chief Minister released a Souvenir brought out by the Legislative Assembly Secretariat to mark the occasion and Thiru R. Venkataraman, former President of India, received the first copy. Thiru C. Subramaniam, former Governor of Maharashtra, was among the dignitaries who adorned the dais. All sitting and former Members of the Legislative Assembly and former Members of the Legislative Council were honored with presentation of shawls and mementoes.

- (b) A seminar on “Budget and Economic Development in Tamil Nadu” was conducted for the benefit of the Members of the Legislative Assembly on 7th and 8th April 1999 in the Conference Hall, Naamakkal Kavignar Maaligai, Secretariat, Chennai.
- (c) As part of the celebrations of the Golden Jubilee of the Indian Republic, a seminar on the ‘Role of Legislature in Republic Development’ was organised by the Legislative Assembly Secretariat under the Chairmanship of Hon. Speaker on 22nd January 2001, in the Conference Hall, Naamakkal Kavignar Maaligai, Secretariat, Chennai. Hon. Ministers and Members attended the seminar.

IV. Important Rulings given by Hon. Speaker

On 10th March 1997, Thiru R. Thamaraikani, while participating in the General Discussion on the Budget made an allegation that rice was smuggled to Kerala and that a relative of the Hon. Minister for Health and Electricity was involved in the racket. The Minister offered to resign if the Member could prove his charges. The Member stated that he was having proof with him and would take responsibility for his statement. The Chair observed that before making such an allegation the Member should have shown proof, if any, to the Chair and obtained prior permission. The Member pleaded for one month’s time to submit proof to substantiate his allegation and the Chair allowed one week’s time.

On 18th March 1997, Hon. Speaker gave his ruling on the issue. The Chair informed that the previous day, the Member had given him a file stated to contain ‘proof to substantiate his allegation. The file did not have any covering letter or his attestation of the 22 ‘sheets’ placed as ‘proof’. The Chair stated that after painstaking efforts in contacting Officials all over the State overnight, he had obtained the relevant facts pertaining to the issue. Further, he had classified the 22 sheets given by the Member according to their contents and marked them as exhibits. Hon. Speaker then proceeded to explain the contents of all the sheets to the House and stated that these were letters purportedly received by the Member from different sources. He stated that the contents were strikingly similar and were only vague repetitions of the allegation and did not offer evidence or proof of the allegation made by the Member. One letter among the sheets, which did not bear any signature or date issued in the name of a Rice Merchants

Association, levelled more charges not only against the Minister but also the Chief Minister, some other Ministers among others. Two photographs of a particular intermediary had also been attached. The Speaker further informed that he had verified the facts and allegations made in the letter with the respective persons concerned and found them to be baseless and not true. Further, the Handwriting experts in the Police Department after scrutiny had certified that some of the letters were written by the same person but presented with different seals of various merchants. The Chair recalled the fact that sheets given by the Member were placed for the scrutiny of all Legislature party leaders earlier in the day.

Hon. Speaker made it clear that he had decided over the issue in an unpartisan manner and in upholding the traditions and conventions established in the House. He further observed that Members before making allegations based on letters or information they received should verify the correctness of their contents. The conduct of the Member in first making a serious allegation without getting prior permission by adducing proof and then giving some papers containing more allegations against the Minister concerned and others in the name of ‘proof’ was condemnable. The Chair finally ruled that in the light of his detailed explanation of the contents of the sheets given by the Member as ‘proof’, he held that they were not at all an evidence to substantiate the charge made by the Member. Citing certain instances he pointed out that the Member was in the habit of making baseless allegations and casting aspersions whenever he spoke and ruled that the Member be suspended from the service of the House for the remainder of the session.

(After the House passed a motion to this effect, the Member was suspended for the remainder of the session.)

(2) On 29th April 1997, Hon. Speaker gave his ruling on the issue raised by Members Thiru C. Gnansekaran and Thiru Parithi Illamvazhuthi in the House on 27th January, 1997 requesting expunction of certain portions of some specific Debates of the Tenth Assembly, followed by written requests from them. Hon. Speaker informed the House that their letters detailed cases of selective discrimination against Opposition Members in the previous Assembly and they requested that derogatory references then made against the Governor by relaxing Rule 92(vii) and against themselves, which were contrary to and completely

devoid of truth, be expunged from the Official Report of the proceedings of the Tenth Assembly and the true statements made by them which were then expunged, be included. They had cited the precedent of the ruling given by the Speaker of the Tenth Assembly on 26-3-1992 while ordering Printing of a revised edition of proceedings of the Ninth Assembly dated 25-3-1989 along with a footnote and an appendix containing speeches made in the Tenth Assembly on 25th and 26th March 1992.

The Chair informed the House that it was ascertained that there was no provision in the Rules of the Lok Sabha or other State Legislatures for effecting alteration/modification or expunction in the approved Official Report of Proceedings of an earlier House by a House subsequently constituted. There were also no precedents except in the case of West Bengal. Hon. Speaker elaborated those two cases and ruled that they were different and were not applicable and in those cases there was no dispute regarding the incidents that happened in the House or accusation of Partisan attitude alleged on the part of the Speaker in those two cases. The Chair also cited the Tmt. Indira Gandhi Privilege matter, where a Resolution was passed by the Seventh Lok Sabha rescinding a resolution of the Sixth Lok Sabha, which Committed her to jail in a privilege issue. The Chair ruled that this case could not be taken as a precedent as there was no attempt then to alter the proceedings of the earlier House.

Hon. Speaker pointed out that Rule 280 of the Assembly Rules dealing with Official Report of the proceedings did not empower any Speaker to alter/modify/expunge any part of the proceedings approved by an earlier Speaker. He opined that even the same Speaker could not alter the proceedings once he had approved it. Even if admitted facts were not recorded in the approved proceedings of the earlier House, he could not add them now. If such alteration was allowed, the sanctity of proceedings will come to naught.

As the Assembly Rules did not contain provision to alter/modify/expunge proceedings of an earlier House, the Chair ordered cancellation of appendix included to the proceedings dated 25-3-1989 by the Speaker of the Tenth Assembly. The Chair clarified that by this order, it was not altering or expunging proceedings of an earlier House but only restoring the Debates dated 25-3-1989 which were modified contrary to the Rules, to its original state. To avoid such incidents, the Chair made a suggestion to the Rules Committee to include a provision in the Assembly Rules that proceedings once approved and

published should not be altered/modified or expunged later by the same Speaker or other Speakers who follow.

Regarding the request for removal of derogatory references recorded against the Governor in the previous House, the Chair observed that it was unfortunate and ruled that in the absence of provision in the Rules, he could not expunge those portions. He also suggested inclusion of a provision in the Rules, prohibiting relaxation of rule 92(vii), to completely bar discussion on the conduct of Governor in the House in any circumstance.

Regarding the request of the two Members for deletion of certain portions of Debates of the previous Assembly showing them in poor light as engaged in violent behavior, Hon. Speaker detailed the incidents as seen from the respective Debates and concluded that though the allegations of selective discrimination against opposition in the previous Assembly had basis, he could not concede their request for expunging from the Debates of the previous Assembly, the derogatory remarks made against them and for including some portions deliberately expunged, as the Rules did not empower him to do so.

(3) On 19th March 1998, the Hon. Speaker gave his ruling on the unseemly conduct of some Opposition Members in waving black flag and raising a banner when the Governor made her customary address to the House. He stated that this type of conduct was condemnable and unpardonable and as it was the first such occasion he was letting off the Members concerned with a warning that severe action would be taken against them if they indulged in such acts in future.

The Speaker also observed that Constitution experts raised a question regarding the authority of the Speaker in regulating the proceedings when the Governor delivered the Address, as it was a no man's day. There was also talk as to whether there was any precedent of a Speaker taking action to regulate conduct of Members. He stated that he was of the firm opinion that the Speaker enjoyed his usual powers even during Governor's Address and he could not remain a mute witness in case some Members tried to attack the Chief Minister, the Leader of the Opposition, Members or even the Governor. He observed that he was not bothered about precedents and would himself like to set a precedent for other Presiding Officers by stating that the Speaker enjoyed full powers during Governor's Address.

(4) On 19-3-1998, the Chair made the following announcements in the House:

(a) A letter had been received from the General Secretary of the Pattali Makkal Katchi that Thiru A. Rasendiran *alias* Dheeran, M.L.A., and the leader of the P.M.K. in the State Legislature had been expelled from that party. As there was a stay in a Court, an interim ruling had been given by the Chair that it recognised Thiru I. Ganesan, Thiru G.K. Mani and Thiru P. Govindan as Members of P.M.K.-I and Thiru A. Rasendiran *alias* Dheeran as Member of P.M.K.-II.

(b) As Dr. K. Krishnasamy, M.L.A., had obtained recognition from the Election Commission of India that his party would be called 'Puthiya Thamizhagam' the Chair accepted his request and recognised him as belonging to 'Puthiya Thamizhagam' in the Legislature.

(c) Thiru S. Thirunavukkarasu, M.L.A., who was considered to be a Member belonging to AIADMK (Thirunavukkarasu) within the House would be considered as Member of the M.G.R. ADMK, since he had obtained recognition for that Party Name from the Election Commission of India.

(5) On 22-3-1999 in the course of the General Discussion on the Budget, Thiru R. Thamaraikani of AIADMK entered into a direct verbal duel with the Hon. Minister for Agriculture and assaulted him. The Minister sustained bleeding injuries on his nose. Thiru C. Karuppasamy of the AIADMK also lunged forward aggressively. Hon. Speaker ordered both the Members to be evicted. All party leaders present in the House condemned the attack on the Minister. Later the House unanimously passed a Motion suspending both the Members for the remainder of the session. Some Members urged the Speaker to take criminal action against Thiru Thamaraikani for his assault on the Minister. Hon. Speaker stated that he would look into precedents and before taking action against the Member, he would consider issuing orders to the Police Department to arrest the Member. Later in the day the Speaker announced that he had issued orders for vacating the two Members from the Legislators Hostel and ordered the Police Department to arrest Thiru Thamaraikani and keep him under custody.

On 23rd March 1999, Hon. Speaker informed the House that the previous day he asked the Police Commissioner to arrest the Member and accordingly the Member was arrested in the evening from a private hospital and after thorough

medical check up in the Government General Hospital lodged in the Chennai Central Prison and that pending further action, he had ordered that the Member be kept in prison for seven days. He further informed that he had convened a meeting of all Legislature Party leaders in his Chamber that day to decide on the nature of action to be taken against the Member.

Later in the day, Hon. Speaker announced in the House that in the meeting, all party leaders condemned the assault by the Member and demanded very stringent criminal action against him, as the assault committed by the Member was also an offence punishable under the Indian Penal Code. He stated that party leaders approved the order of the Speaker to keep him under detention for one week and it was unanimously agreed that since the assault causing grievous injury on the Minister happened in the full view of the House, the Assembly could assert its sovereignty and pass a resolution condemning the Member for breach of privilege and order his imprisonment for a period of 15 days. The House then passed a resolution to that effect unanimously.

On 24th March 1999, the House discussed a special mention notice regarding an order issued by the Chennai High Court on 23rd March on a writ petition, staying the order of detention made by the Hon. Speaker and releasing the Member on bail. At the end of the discussion Hon. Speaker informed the House that he had ordered the detention of the Member for 7 days only as an interim measure pending punishment and as the House has decided on 23rd March to imprison him for 15 days, his warrant of commitment for 7 days was superseded by the resolution of the House automatically. Hon. Speaker added that the Court had ordered the stay after his order had been superseded by the resolution of the House. The Member had however been released on bail. Since the matter related to privilege of the House, with due respect to the Judiciary, he would not take cognizance of orders of the Court in the matter and would safeguard the sovereignty of the Legislature. He had therefore issued a warrant for re-arrest of the Member and his commitment in prison for 15 days based on the resolution of the House. He further ruled that the Secretary of the Assembly also will not receive notice or summons as a Respondent in the case.

On 25th March 1999, Hon. Speaker informed that the Chennai High Court had, through an interim order, stayed the operation of the resolution passed by

the House on 23rd imprisoning Thiru Thamaraiyani for 15 days and has enlarged him on bail. Stating that the sovereignty of the House should not be allowed to be undermined, the Chair observed that it would be better to wait for the final verdict and therefore the next course of action would be decided in consultation with all party leaders in the House.

When the issue was raised again on 26th March 1999, Hon. Speaker stated that the case had been posted for 30th March in the Court and a decision could be deferred till such time. Meanwhile he had talked to the Lok Sabha Speaker and had requested him to convene a Conference of Presiding Officers of all Legislatures to discuss the issue after the next hearing of the case and if necessary, wait on delegation and seek the intervention of the President to prevent the issue from flaring up. The Chair informed that the Lok Sabha Speaker had accepted his request.

On 13th April 1999, when a Member enquired whether the Speaker and the Assembly Secretary had received notice from the Court regarding the case, the Chair stated that he had already made it clear, unlike in Administrative matters of the Legislative Assembly Secretariat, in privilege matters involving the House, the Speaker will not receive any summon and the Secretary will not go to the Court to give details as a measure to safeguard the sovereignty of the House.

Following the judgment of the Madras High Court in the issue which upheld the arrest warrant and warrant of commitment based on the resolution on the House dated 23rd March 1999, Hon. Speaker informed the House on 22nd January 2001 that after consultation with all party leaders in the meeting of the Business Advisory Committee, it was unanimously decided not to re-arrest the Member to serve the remaining period of the 15 days sentence. A resolution to the effect that the period of detention for 2 days imprisonment undergone by the Member was sufficient and it was not necessary to re-arrest the Member to serve the remaining period of the sentence was unanimously passed.

(6) On 4th April 2000, the Leader of Opposition, during the course of the General Discussion on the Budget alleged that after the P.W.D. Minister assumed power, contrary to the Government policy of awarding contracts by open tender, all P.W.D. contracts were awarded without tender and on single tender system as per a letter received by him from Builders and Contractors Association. He

had the full details of places where works for 40 crores of rupees was given by nomination in Chennai division alone by Officers for personal benefit. Refuting the allegation the Hon. Public Works Minister stated that nomination was done in urgent maintenance works but not to the scale of 40 crores of rupees. He wanted the Leader of the Opposition to substantiate his allegation with documentary proof for which the Leader of the Opposition agreed to give them immediately to the Speaker.

Hon. Speaker pointed out that despite his rulings that any Member before making an allegation should show the documents he had and seeks the permission of the Speaker beforehand, the Leader of the Opposition had failed to do so. He further stated that after the Leader of the Opposition submitted his proof he would give his ruling within two days. The Leader of the Opposition accepted the ruling of the Chair.

On 6th April 2000, the Leader of the Opposition informed that he had submitted the proof and stated that it pertained to works done in a small office and if all the divisions in Tamil Nadu were considered the ramifications of the corruption would be quite large and requested the Chair to get the charge investigated by a sitting judge of the High Court. Since it was allegation of a big scandal only a sitting judge, and not the Speaker, could probe the charge, he stated. He named a particular contractor, who as benami of the Minister cornered a lion's share of the contracts on nomination and demanded the Minister's resignation.

The Chair pointed out that the Leader of the Opposition had accepted his ruling the previous day but without giving time to even give a cursory glance to the documents given by him, he had asked for a judicial enquiry. The Chair further added that since the allegation had been made on the floor of the House, the Speaker was the final authority in the issue and he could not surrender that right to any other agency. If the Members did not have confidence in the impartiality of the Chair they may bring in a motion to remove him. The Hon. Chief Minister stated that only the Chair could give a ruling on the allegation and stated that the previous days, he had sent an allegation against the Leader of the Opposition to the Hon. Speaker for his ruling.

On 12th April 2000, the Chair gave its ruling in the matter, Citing Rule 93 of the Tamil Nadu Legislative Assembly Rules, the Chair reminded that before making an allegation against another Member, the Leader of the Opposition should have given previous notice to the Speaker or the Minister concerned, so that the Minister could investigate it and give his reply. The Speaker informed that he had gone through thoroughly the volume of documents containing 60 pages given by the Leader of the Opposition and classified them and numbered them as is being done in Court of Law. To ensure transparency the papers would be available for perusal by any interested Member of Press-person having accreditation in the Assembly.

Hon. Speaker then proceeded to explain the contents of the document and his findings thereon. He pointed out that nowhere in the 60 pages, proof of single tender work had been given. While the Leader of the Opposition had stated that there was no tender system and only nomination method was adopted in the maintenance works in the Secretariat, the Government General Hospital and Legislators Hostel, the fact remained that buildings in these places and the Chennai Raj Bhavan, Ooty Raj Bhavan, VIP Bungalows, residences of Ministers, Speaker, Deputy Speaker, Chief Whip, Leader of the Opposition, etc. were all exempted from the open tender system and nomination work in those places was supported by specific Government Orders to that effect. Further, the Chief Engineer (Buildings) had pointed out that except for the buildings wherein specific permission had been accorded by the Government, no nomination work was allowed in any of the 51 divisions under the Public Works Department. Government Orders permitting nomination work had been issued to those specified buildings due to urgent nature of work and considering importance of the dignitaries occupying them. Specified officers were authorised to issue such orders and the Minister was in no way concerned with them.

The Speaker pointed out that a majority of those buildings fell under Chennai division and in other divisions there was no nomination work. The premise of the Leader of the Opposition, that such work was a statewide phenomenon was not correct. Even regarding the three divisions in Chennai where nomination was permitted, the list of works done by nomination provided by the Leader of the Opposition, were to the tune of Rs. 4.5 crores from 1996 to 2000 and therefore his statement that in Chennai alone in year nomination work was done for Rs.40 crores was contrary to facts. Despite his ruling that the details of the

allegation should not be made public till the ruling was given, the Leader of the Opposition had chosen to divulge them in an interview.

Regarding the remark that an alleged benami of the Minister had done majority of the work, the Speaker pointed out that after getting information from the Department Officials and thoroughly scrutinising the records for over three days he could see that the particular contractor named had been enrolled for the past 23 years and his share of the total works every year from 1986-87 to 1999-2000 ranged only from 0.55 to 5.22%. Of the total allotment of Rs. 286 crores for buildings work from 1996 to 2000 in the State, work for Rs.4.5 crores was done through nomination of which only Rs. 70 lakhs was done by the particular contractor. The Chair observed that there was no shred of evidence in the documents given, to link the Minister to the contractor or proving the Minister to be culpable and therefore ruled that the allegation made against the Minister was baseless and not substantiated by the document given by the Leader of the Opposition. Hon. Speaker further observed that there were many inadequacies and errors in the document and since the Leader of the Opposition had without verification forwarded the documents given to him and as he did not want to set a precedent of punishing a Leader of the Opposition for hurling a baseless charge, he did not contemplate any action against him.

(7) On 18-5-2000, Hon. Speaker gave a ruling on the allegation made by the Leader of the Opposition regarding certain works in the Public Works Department. He stated that with the prior permission of the Chair the Leader of the Opposition alleged some irregularities in the finalisation of tenders for some schemes and the Hon. Minister for Public Works replied to the points. Hon. Speaker pointed out that as there were variations in the factual details mentioned by the Minister and the Leader of the Opposition, he had invited them to his Chamber for a discussion and had arranged for a perusal of the relevant files by the Leader of the Opposition personally. He also had a discussion with the Chief Engineer concerned and after that the Leader of the Opposition agreed that the details given by him were not true and what the Minister had told in the House were indeed correct. The Speaker stated that he wanted to leave that issue with a suggestion to the Leader of the Opposition that before making allegations in the House relying on the complaints given to him he could verify the correctness of the contents mentioned in them.

(a) Number of Meeting days, Hours of Sitting, Number of Printed Pages and Volumes of Official Proceedings.

Year	No. of meeting days	Total hours of sitting		Official Proceedings	
		Hrs.	Mts.	No. of printed pages.	No. of Volume.
(1)	(2)	(3)	(4)	(5)	(6)
1996	47	198	09	8,214	16
1997	52	216	25	10,546	22
1998	50	206	08	11,152	24
1999	54	203	28	11,170	24
2000	50	195	58	12,308	25
2001	11	39	40	2,133	5

(b) Number of Speeches made by Members Including Ministers

Year	Tamil	English	Total
(1)	(2)	(3)	(4)
1996	1,270	21	1,291
1997	1,153	35	1,188
1998	1,169	19	1,187
1999	1,177	29	1,206
2000	1,366	11	1,377
2001	247	2	249

(c) Names of Ministers who spoke more than 100 times (Except Questions)

<i>Name.</i>	<i>Number of Speeches.</i>
Kalaignar M. Karunanidhi	476
Thiru Arcot N. Veerasami	209
Prof. K. Anbazhagan	206
Thiru Ko.Si.Mani	199
Thiru Aladi Aruna	192

(d) Names of Members who spoke more than 100 times (Except Questions)

<i>Name.</i>	<i>Number of Speeches.</i>
(1)	(2)
Thiru C. Gnanasekaran	263
Thiru K. Subbarayan	183
Dr. K. Krishnasamy	179
Thiru D. Mony	177
Thiru G. Palanisamy	143
Thiru P.R. Sundaram	140
Thiru M. Abdul Latheef	135
Thiru C. Velayuthan	135
Thiru S. Balakrishnan	127
Thiru R. Thamaraikani	127
Thiru L. Santhanam	126
Thiru S. Thirunavukkarasu	116
Thiru A. Rasendiran <i>alias</i> Dheeran	113

(e) Names of Ministers who spoke for more than 10 hours altogether

<i>Name</i>	<i>Hours</i>	<i>Minutes</i>
(1)	(2)	(3)
Kalaignar M. Karunanidhi	71	25
Prof. K. Anbazhagan	15	02
Thiru Ko.Si. Mani	13	33
Thiru Arcot N. Veerasami	13	22
Thiru Aladi Aruna	10	42

(f) Names of Members who spoke for more than 10 hours altogether

<i>Name.</i>	<i>Tamil</i>		<i>English</i>		<i>Total</i>	
	<i>Hrs.</i>	<i>Mts.</i>	<i>Hrs.</i>	<i>Mts.</i>	<i>Hrs.</i>	<i>Mts.</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Thiru M. Abdul Latheef	22	- 13	1	- 06	23	- 19
Thiru C. Gnanasekaran	20	- 44	-	-	20	- 44
Thiru K. Subbarayan	19	- 04	-	-	19	- 04
Thiru S. Balakrishnan	17	- 10	-	-	17	- 10
Thiru A. Rasendiran <i>alias</i> Dheeran	15	- 41	-	-	15	- 41
Thiru D. Mony	15	- 25	-	-	15	- 25
Thiru G. Palanisamy	15	- 01	-	-	15	- 01
Thiru S. Thirunavukkarasu	14	- 56	-	-	14	- 56
Dr. K. Krishnasamy	14	- 09	-	-	14	- 09
Thiru P.R. Sundaram	12	- 43	-	-	12	- 43
Thiru L. Santhanam	10	- 55	-	-	10	- 55
Thiru C. Velayudhan	10	- 53	-	-	10	- 53

(g) Number of Supplementary put in Tamil and English

<i>Year.</i>	<i>Supplementary</i>		<i>Total.</i>
	<i>In Tamil.</i>	<i>In English.</i>	
(1)	(2)	(3)	(4)
1996	965	8	973
1997	1,712	20	1,732
1998	1,533	13	1,546
1999	1,427	17	1,444
2000	1,238	7	1,245
2001	122	3	125

(i) Names of Members who put more than 100 Supplementary Questions

<i>Name.</i>	<i>Number of Supplementary Questions.</i>
(1)	(2)
Thiru K. Subbarayan	228
Thiru C. Gnanasekaran	216
Thiru V. Sivapunniam	172
Thiru D. Mony	171
Thiru R. Thamaraikani	162
Thiru G.K. Mani	130
Thiru I. Ganesan	129
Thiru Chengai Sivam	125
Thiru M.A. Vaidyalingam	118
Dr. E.S.S. Raman	115
Thiru L. Santhanam	115
Thiru A. Rasendiran <i>alias</i> Dheeran	110
Thiru Kuttalam P. Kalyanam	102
Tmt. A.S. Ponnammal	102

CHAPTER XXXVIII

ELECTION BY MEMBERS**(1) PRESIDENTIAL ELECTION**

Article 54 of the Constitution of India provides that the President of India shall be elected by the Members of an electoral college consisting of the elected Members of both the Houses of Parliament and the elected Members of the State Legislative Assemblies.

The eleventh Presidential Election was held on 14-07-1997. The election was conducted according to the provisions of the Presidential and Vice- Presidential Elections Act, 1952 and the rules made thereunder. Under Section 3(1) of the said Act, the Election Commission appointed the Secretary General, Lok Sabha as the Returning Officer and the Secretary, Tamil Nadu Legislative Assembly as one of the Assistant Returning Officers for the Election. The Election Commission fixed 14-07-1997 as the date on which poll shall if necessary be taken. Two Candidates contested the Election. The Poll was held on 14-07-1997. Dr. K.R. Narayanan was declared elected as the Eleventh President of India.

(2) INDIRECT ELECTION TO THE COUNCIL OF STATES**(i) Biennial Election:**

The number of seats allotted to this State in the Council of States is 18 of which six Members retire biennially.

The Election to Council of States is conducted by this Secretariat according to the Principle of proportionate representation by means of single transferable vote. The elected Members of the Assembly are the electors for this Election.

During the period under review, only one Biennial Election was conducted to the Council of States during June 1998, to fill the vacancies caused by the retirement of six Members on the expiration of their term of office on 29-6-1998.

The Election Commission had fixed the following programme of dates for the various stages of Biennial Election held in June 1998:

30-5-1998	..	Date for the issue of notice of Election in Form-I
6-6-1998	..	Last Date for filing of Nominations.
8-6-1998	..	Date for Scrutiny of Nominations
10-6-1998	..	Last Date for Withdrawal of Candidatures.

From 10.00 A.M. to 2.00 P.M. on 18-6-1998 as the time and date for Poll.

Six candidates had filed their nominations for six vacancies. As the number of contestants and the seats to be filled were equal, all the contestants were declared elected on 10-6-1998.

The following were the Candidates declared elected:—

1. Thiru S. Agniraj (DMK)
2. Thiru G. Karuppiah Moopanar (TMC)
3. Thiru M.A. Khadar (DMK)
4. Thiru M. Sankaralingam (DMK)
5. Thiru S. Sivasubramanian (DMK)
6. Thiru S. Viduthalai Virumbi (DMK)

(ii) Bye Elections to the Council of States:

During the period under Review, three Bye elections to fill the vacancies were held in November 1996, October 1997 and in January, 2000.

A Bye election to fill the vacancy caused by the resignation of Thiru V.P. Duraisamy was held on 22-11-1996. Thiru V.P. Duraisamy, the only candidate who had filed the nomination was declared duly elected in the above vacancy.

The second Bye-election was held on 9-10-1997 for the three vacancies caused by the resignation of Tmt. Jayanthi Natarajan, Thiru G.K. Moopnar and Thiru S. Peter Alphonse. Thiru N. Abdul Kadar, Tmt. Jayanthi Natarajan, and Thiru Peter Alphonse had filed their nominations. As the number of candidates and the seats to be filled were equal, all the three candidates were declared elected on 09-10-1997.

The third Bye-election was held on 13th January, 2000, for the two vacancies caused by the death of Thiru R.K. Kumar and Thiru T.M. Venkatachalam. Thiru N. Siva and Thiru R. Subbian had filed their nominations. As the number of vacancies and the number of candidates were equal the above two candidates were declared elected on 13-1-2000.

(3) ELECTION TO THE STATUTORY BODIES

After the Eleventh Tamil Nadu Legislative Assembly was constituted on 13th May, 1996, Members of the Assembly were elected from among themselves to the Senate/Syndicate/Board of Management of various Universities/Statutory Bodies in Tamil Nadu as detailed below—

1. Election to the Senate of the Madras University:

Under Section 14 of the Madras University Act, 1923 (Tamil Nadu Act 6 of 1923) as amended, the following Members were declared as duly elected on 12th August, 1996 to the Senate of the Madras University:—

1. Thiru A. Rasendiran (alias) Dheeran
2. Thiru B. Ranganathan
3. Thiru A. Rajendran
4. Thiru M. Abdul Latheef
5. Thiru Saidai Ka. Kittu
6. Thiru K. Subbarayan

On expiry of their term of office the following Members were declared as duly elected on 23rd November, 1999:—

1. Thiru V. Anbazhagan
2. Thiru Saidai Ka. Kittu
3. Thiru N.P. Ramajayam
4. Dr. A. Chellakumar
5. Thiru C. Gnanasekaran
6. Thiru R. Sethuraman

2. Election to the Senate of the Madurai Kamaraj University:

Under Section 15 of the Madurai Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965) as amended, the following Members were declared as duly elected on 12th August, 1996 to the senate of Madurai Kamaraj University:—

1. Thiru O.R. Ramachandran
2. Thiru A. Deivanayagam
3. Thiru G. Thalpathi
4. Thiru V. Sivapunniam

On expiry of their term of office the following Members were declared as duly elected on 23rd November, 1999:—

1. Thiru N.R. Alagaraja
2. Thiru R. Chakkarapani
3. Thiru K.M. Vijayakumar
4. Thiru C. Ramachandran

3. Election to the Senate of the Annamalai University:

Under Section 15 of the Annamalai University Act (Tamil Nadu Act 1 of 1919) the following Members were declared as duly elected on 12th August, 1996 to the Senate of Annamalai University:—

1. Thiru B. Baranikumar
2. Thiru E. Ramalingam
3. Thiru S. Puratchimani

The above Members were elected for the residuary period up to 5th December, 1998.

On expiry of their term of office the following Members were declared as duly elected on 19th April, 1999:—

1. Thiru S. Alaguvelu
2. Thiru Kuzhandai Tamizharasan
3. Thiru S. Alagiri

4. Election to the Syndicate of the Anna University:

Under Section 17(2) (g) of the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978) Thiru M.K. Stalin was declared as duly elected on 12th August, 1996. On expiry of his term of office Thiru E.A.P. Sivaji was declared as duly elected on 23rd November, 1999.

5. Election to the Senate of the Tamil University Thanjavur:

Under Section 18 of the Tamil University Act, 1982 (Tamil Nadu Act 9 of 1982) the following Members were declared as duly elected on 12th August, 1996 to the senate of Tamil University:—

1. Dr. E.S.S. Raman
2. Thiru Selvaraj (alias) Kavithaipiththan

On expiry of their term of office the following Members were declared as duly elected on 23rd November 1999:—

1. Thiru S. Selvaraj (alias) Kavithaipiththan
2. Thiru S. Ramalingam

6. Election to the Senate of the Bharathiar University, Coimbatore:

Under Section 20 of the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982) the following Members were declared as duly elected on 12th August, 1996 to the Senate of Bharathiar University:—

1. Thiru K. Manivarma
2. Thiru M. Shanmugam

On expiry of their term of office the following Members were declared as duly elected on 23rd November, 1999:—

1. Thiru B.M. Mubarak
2. Thiru P. Mohan Kandasamy

7. Election to the Senate of the Bharathidasan University, Tiruchirappalli:

Under Section 25 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982) the following Members were declared as duly elected on 12th August, 1996 to the Senate of Bharathidasan University:—

1. Thiru S.K. Vedarathinam
2. Thiru S.V. Thirugnana Sambandam

On expiry of their term of office the following Members were declared as duly elected on 23rd November, 1999.

1. Tmt. Vasugi Murugesan
2. Thiru S.S. Mohammed Ismail

8. Election to the Senate of the Alagappa University, Karaikudi:

Under Section 21(1) of the Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985) Thiru R. Sivaraman was declared as duly elected on 12th August, 1996 to the Senate of Alagappa University, Karaikudi.

On expiry of his term of office Thiru U. Thisaiveeran was declared as duly elected on 23rd November, 1999.

9. Election to the Senate of the Tamil Nadu Dr. M.G.R. Medical University, Madras:

Under Section 18 (3) (e) of the Tamil Nadu Dr. M.G.R. Medical University Act, 1987 (Tamil Nadu Act 37 of 1987) the following Members were declared as duly elected on 12th August, 1996 to the Senate of Tamil Nadu Dr. M.G.R. Medical University:—

1. Dr. (Tmt.) Padma
2. Dr. (Tmt.) Kanchana Kamalanathan

The above Members were elected for the residuary Period up to 5th April, 1997.

On expiry of their term of office the following Members were declared as duly elected on 19th April, 1999:—

1. Dr. V. Ramasamy
2. Dr. D. Kumaradas

10. Election to the Senate of the Manonmaniam Sundaranar University, Tirunelveli:

Under Section 19(a)-Clause II-Sub-section (5) of the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990) the following

Members were declared as duly elected on 12th August, 1996 to the Senate of Manonmaniam Sundaranar University:—

1. Thiru K. Ravi Arunan
2. Thiru R. Avudaiappan

The above Members were elected for the residuary period up to 30th November, 1997.

On expiry of their term of office the following Members were declared as duly elected on 21st May, 1998:—

1. Thiru R. Chokkar
2. Thiru K. Naina Mohammed

Thiru R. Chokkar resigned his Membership on 1st June, 2000. No Member was elected in his place for the residuary Period.

11. Election to the Board of Management of the Tamil Nadu Veterinary and Animal Sciences University:

Under section 18(2) of the Tamil Nadu Veterinary and Animal Sciences University Act, 1989 (Tamil Nadu Act 42 of 1989) Thiru R. Sethunathan was declared as duly elected on 12th August, 1996 to the Board of Management of the Tamil Nadu Veterinary and Animal Sciences University.

On expiry of his term of office Thiru I. Ganesan was declared as duly elected on 23rd November, 1999.

12. Election to the Board of Management of the Tamil Nadu Agricultural University, Coimbatore:

Under Section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971) Thiru B. Arunkumar was declared as duly elected on 12th August, 1996 to the Board of Management of the Tamil Nadu Agricultural University, Coimbatore for the period of 3 years from the date of election.

On expiry of his term of office Thiru S.S. Ponmudi was declared as duly elected on 23rd November, 1999.

13. Election to the Board of Management of the Tamil Nadu Land Improvement Board:

Under Section 8(2) of the Tamil Nadu Land Improvement Scheme Act, 1959 (Tamil Nadu Act 31 of 1959) the following Members were declared as duly elected on 24th March, 1997 to the Board of Management of the Tamil Nadu Land Improvement Board:—

1. Thiru B. Arunkumar
2. Thiru Anbil Poyyamozi
3. Thiru C. Gnansekaran.

On the sudden demise of Thiru Anbil Poyyamozi, no Member was elected in his place for the residuary period.

On expiry of their term of office the following Members were declared as duly elected on 12th April, 2000:—

1. Thiru A. Natarajan
2. Thiru Anbil Periyasamy
3. Thiru V.C. Shanmugam

14. Election to the Board of Tamil Nadu Orphanages and Charitable Homes:

Under Section 5 (2)(a) of the Orphanages and other Charitable Homes (Supervision and Control) Act, 1960 (Central Act 10 of 1960) the following Members were declared as duly elected on 12th August, 1996 to the Board of Tamil Nadu Orphanages and other Charitable Homes:—

1. Thiru R. Chokkar
2. Thiru A.V.A. Abdul Nasar
3. Tmt. R. Saraswathi

Thiru T. Chokkar resigned his Membership on 1st June, 2000. No Member was elected in his place for the residuary period.

15. Election to the State Library Committee:

Under Section 3(1) of the Tamil Nadu Public Libraries Act, 1948 (Tamil Nadu Act 24 of 1948) read with Rule 2(1)(V) of the Tamil Nadu Public Libraries Rules, 1950 Thiru S. Balakrishnan was declared as duly elected on 28th August, 1996 as a Member to the State Library Committee. There after, two more Members were declared as duly elected on 21st May, 1998.

On expiry of the term of office of Thiru S. Balakrishnan, he was re-elected and declared for the same Membership on 23rd November, 1999.

CHAPTER XXXIX

LEGISLATIVE ASSEMBLY SECRETARIAT**(1) General**

Article 187 (1) of the Constitution of India provides that the House or each House of the Legislature of a State shall have a separate secretarial staff. However, the proviso appended to the clause above enables creation of posts common to both Houses of the Legislature of a State having a Legislative Council.

In accordance with the above provisions, a separate Legislature Department was formed in August, 1956 like any other Departments of Secretariat. This Department was bifurcated as Legislative Assembly and Legislative Council Departments in May, 1960. As the nomenclature, namely, Legislative Assembly Department led to obvious misconception, orders were issued in G.O.Ms.No.28, Legislative Assembly Department, dated 16th February, 1984, to the effect that Legislative Assembly Department would be known as “The Legislative Assembly Secretariat” with independent status and powers of a Department of Government in the Secretariat including the powers of circulation.

After expiry of extension of service, Thiru C.S. Janakiraman retired from Service as Secretary, Legislative Assembly Secretariat with effect from 30-4-1997 A.N. Thiru D. Solomon Jayapaul who was acting as Additional Secretary in the upgraded post, was promoted and appointed as the Secretary, Legislative Assembly Secretariat with effect from 30-4-1997 A.N. One post of Additional Secretary was created and Thiru V. Rajaraman, Joint Secretary was promoted and appointed as Additional Secretary with effect from 2-12-1997 F.N. Thiru D. Solomon Jeyapaul was granted extension of service for one year with effect from 1-7-1998. After expiry of extension of service, Thiru D. Solomon Jeyapaul retired from service as Secretary, Legislative Assembly Secretariat with effect from 30-6-1999 A.N. Thiru V. Rajaraman, Additional Secretary was promoted and appointed as the Secretary, Legislative Assembly Secretariat with effect from 30-6-1999 A.N. and he continued to hold the position during the period under Review.

Earlier, Thiru V. Ramakrishnan, Under Secretary was promoted as Deputy Secretary with effect from 22-11-96 F.N. without prejudice to his continuance as Special P.S. to Hon. Speaker and in his vacancy Thiru K. Sampathrajan, Under Secretary was promoted as Deputy Secretary with effect from 10-1-1997 F.N. The upgraded post of Additional Secretary was downgraded as Joint Secretary with effect from 10-11-1997 F.N. Consequent on the promotion of the incumbent to the post, Thiru D. Solomon Jeyapaul as Secretary. Tmt. Bhanumathy Anandarajan was promoted as Joint Secretary with effect from 10-11-1997 F.N. and consequently Thiru. M. Joebai, Under Secretary was promoted as Deputy Secretary with effect from 10-11-1997. Thiru K.P. Rajan, Deputy Secretary was promoted as Joint Secretary with effect from 4-2-1998 consequent on the promotion of Thiru V. Rajaraman as Additional Secretary and Thiru R. Muruganandam, Under Secretary was promoted as Deputy Secretary. Thiru K. Sayeenathan, Deputy Secretary was promoted as Joint Secretary with effect from 1-4-1999 F.N. Consequent on the retirement of Thiru K.P. Rajan with effect from 31-3-1999 A.N. Thiru G. Gnanaprakasam, Under Secretary was promoted as Deputy Secretary with effect from 8-4-1999 F.N. consequent on the promotion of Thiru K. Sayeenathan as Joint Secretary. Consequent on the promotion of Thiru V. Rajaraman, Additional Secretary as Secretary with effect from 30-6-1999 A.N. Tmt. Bhanumathy Anandarajan was promoted as Additional Secretary, Tmt. Bhavani Subbiah as Joint Secretary and Thiru G. Anees Ahmed as Deputy Secretary with effect from 1-7-1999 F.N. Thiru S. Ganesan, Deputy Secretary was promoted and appointed as Joint Secretary with effect from 1-3-2001 F.N. consequent on the retirement of Thiru K. Sayeenathan as Joint Secretary with effect from 28-2-2001 A.N. and Thiru M. Selvaraj was promoted as Deputy Secretary with effect from 1-3-2001 F.N. Two posts of Committee officers were created in the cadre of Deputy Secretary with effect from 30-3-2001 for clearance of pending items of work relating to Public Accounts Committee and Public Undertaking Committee and Tvl. V.S. Subramanian and S. Balachandar, the Senior most Under Secretaries in the panel of Deputy Secretary were appointed in the said posts with effect from 30-3-2001 F.N.

The nomenclature of the post ‘Assistant Editor of Debates’ was re-designated as Chief Reporter with effect from 21-3-1998, as the post of Chief Reporter and Assistant Editor of Debates did carry identical scales of pay and appointment to both the categories was made from the category of English/Tamil Reporters.

There are at present 42 Officers including the Special Private Secretary to Speaker and 34 Sections in the Secretariat.

The following posts were created during the period under review:—

1.	Junior P.A. to Hon. Speaker	..	1
2.	Junior P.A. to Hon. Speaker upgraded as Senior P.A.	..	1
3.	Drivers attached to Hon. Deputy Speaker, Leader of Opposition and Chief Government Whip		3
4.	Joint Secretary (Editor)	..	1
5.	Deputy Secretary	..	1
6.	Section Officer	..	1
7.	Asst. Section Officer	..	2
8.	P.A. to Joint Secretary (Editor)	..	1
9.	Office Assistants	..	6
	(3 Office Assistants, 2 Residential Office Assistants, 1 to be surrendered in lieu of cash allowance)		
10.	Record Assistant (Upgradation of one permanent post of Record Clerk)	..	1
11.	Additional Junior P.A. in the cadre of Junior Assistant to Hon. L.O.P.	..	1
12. (i)	Special P.A. in the grade of D.R.O. to Hon. Speaker (Upgradation of one permanent post of Junior P.A)		
	(ii) Office Assistants attached to Special P.A. in the grade of D.R.O. (Room O.A.-1, R.O.A-1)		
13.	Additional Secretary	..	1

14.	(i) P.A. to Additional Secretary	..	1
	(ii) Car Driver	..	1
	(iii) Office Assistants	..	3
	(Room O.A.-1 R.O.A.-1, Cash Allowance-1)		
15.	Head Chowkidar		
	(By upgradation of one permanent post of Chowkidar)	..	1
16.	Residential Office Assistants to two Chief Reporters in lieu of Cash Allowance	..	2
17.	Committee Officers in the cadre of Deputy Secretary	..	2
18.	Driver	..	2

Besides the two Legislators' Hostels, a Legislators' Complex consisting of 4 multi-storeyed blocks was constructed to house the Members of Tamil Nadu Legislative Assembly at Government Estate, Chennai. They are under the administrative control of Legislative Assembly Secretariat. There is one Library exclusively for the use of Members in the New Legislators' Hostel.

A separate and self-contained set of rules called Tamil Nadu Legislative Assembly Secretariat Service Rules made by the Governor in exercise of the powers conferred under clause (3) of Article 187 of Constitution of India after consultation with the Speaker, govern the appointment and service conditions of the Officers and Staff of this Secretariat. The said rules came into force with effect from the 24th March, 1955.

(2) Accounts:

(i) *Details of expenditure incurred on salary and allowances of Officers and Staff of Legislative Assembly Secretariat.*—During the years 1996-2001 the expenditure on salary and allowances of Officers and Staff of Legislative Assembly Secretariat came to Rs.22,55,08,000. During the above period the expenditure on Office Expenses, which included Telephone expenses and installation of Electronic Exchange, other contingent expenditure, expenditure on purchase of computers, books and periodicals to Legislature Library and on Motor Vehicles came to Rs. 4,02,52,000. The details of expenditure are shown in Section-II, Table No.XLIV (Page No. 715)

(ii) *Speaker and Deputy Speaker:*—Prior to the 28th August, 1996, the Speaker was eligible for a salary of Rs.5,000/- and a House Rent of Rs.3,000. per mensem. But the House Rent shall not be paid if he occupies a house provided by the State Government free of rent.

Consequent on the amendment made to the Tamil Nadu Payment of Salaries Act, 1952, *vide* the Tamil Nadu Payment of Salaries (Amendment) Act, 1997 (Tamil Nadu Act No.9 of 1997) the salary of the Speaker was enhanced to Rs.7,000 with effect from 28-8-1996 and the House Rent had been fixed at Rs.10,000 per mensem with effect from 18-9-1997 *vide* G.O.Ms.No.,1151, Public (Estt-I & Leg.) dated: 18-9-1997. Further, consequent on the amendment made *vide* the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1997 (Tamil Nadu Act No.52 of 1997) the Speaker was eligible for Compensatory Allowance of Rs.2,000 per mensem with effect from 1-4-1997 and on the amendment made to the Tamil Nadu Payment of Salaries (Amendment) Act, 1998 (Tamil Nadu Act No.40 of 1998) the Compensatory Allowance of the Speaker was further enhanced to Rs.3,000 with effect from 1-6-1998. He is also eligible for a House Rent (subject to such maximum limit, as may be prescribed), of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house, the Speaker occupies in the City of Chennai; but the house rent shall not be paid to the Speaker, if he occupies a house provided by the State Government free of rent. This has been given effect from the 18th September, 1997. In addition, he is allowed the cost of 12 litres of petrol per day at the market rate. He is provided with a Conveyance by the State Government during the tenure of his Office. In the Warrant of

Precedence he comes under Article, 6, along with the Chief Justice. The expenditure on Telephone installed at his residence as well as in the Office are met from the State funds.

Similarly, prior to the 28th August, 1996, the Deputy Speaker was eligible for a salary of Rs.4,500 and a House Rent of Rs.2,250 per mensem. But the House Rent shall not be paid if he occupies a house provided by the State Government free of rent.

Consequent on the amendment made to the Tamil Nadu Payment of Salaries Act, 1951, *vide* the Tamil Nadu Payment of Salaries (Amendment) Act, 1997 (Tamil Nadu Act No.9 of 1997) the salary of the Deputy Speaker was enhanced to Rs.6,500 with effect from 28-8-1996 and the House Rent had been fixed at Rs.10,000 per mensem with effect from 18-9-1997 *vide* G.O.Ms.No.1151, Public (Estt.I & Leg.) dated: 18-9-1997. Further, consequent on the amendment made *vide* the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1997 (Tamil Nadu Act No.52 of 1997) the Deputy Speaker was eligible for Compensatory Allowance of Rs.2,000 per mensem with effect from 1-4-1997 and on the amendment made to the Tamil Nadu Payment of Salaries (Amendment), Act, 1998 (Tamil Nadu Act No. 40 of 1998) the Compensatory Allowance of the Deputy Speaker was further enhanced to Rs.3,000 with effect from 1-6-1998. He is also eligible for a House Rent (subject to such maximum limit, as may be prescribed), of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house, the Deputy Speaker occupies in the City of Chennai; but the house rent shall not be paid to the Deputy Speaker, if he occupies a house provided by the State Government free of rent. This has been given effect from the 18th September, 1997. In addition, he is allowed the cost of 12 litres of petrol per day at the market rate. He is provided with a Conveyance, as well as Telephone at the residence and in the Office, the expenditure of which, is met from the State funds. In the Warrant of Precedence, the Deputy Speaker comes under Article, 19, along with the Judges of High Court and visiting Ministers of other States.

The Salaries and Allowances of Speaker and Deputy Speaker are charged on the consolidated fund of the State under Clause 3(a) of Article, 202 of the Constitution of India.

(iii) **Functionary of the House:**—Prior to the 28th August, 1996, the Leader of Opposition and Chief Government Whip were eligible for a salary of Rs.4,500 and a House Rent of Rs.2,250 per mensem. But the House Rent shall not be paid if they occupy houses provided by the State Government free of rent.

Consequent on the amendment made to the Tamil Nadu Payment of Salaries Act, 1951, *vide* the Tamil Nadu Payment of Salaries (Amendment) Act, 1997 (Tamil Nadu Act No.9 of 1997) the salary of the Leader of Opposition and Chief Government Whip was enhanced to Rs.6,500 with effect from 28-8-1996 and the House Rent had been fixed at Rs. 10,000 per mensem with effect from 18-9-1997 *vide* G.O.Ms.No.1151, Public (Estt-I & Leg.), dated: 18-9-1997. Further, consequent on the amendment made *vide* the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1997 (Tamil Nadu Act No.52 of 1997) the Leader of Opposition and Chief Government Whip were eligible for Compensatory Allowance of Rs.2,000 per mensem with effect from 1-4-1997 and on the amendment made to the Tamil Nadu Payment of Salaries (Amendment) Act, 1998 (Tamil Nadu Act No.40 of 1998) the Compensatory Allowance of the Leader of Opposition and Chief Government Whip was further enhanced to Rs. 3,000 with effect from 1-6-1998. They are also eligible for a House Rent (subject to such maximum limit, as may be prescribed) of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house, the Leader of Opposition and Chief Government Whip of Legislative Assembly occupy in the City of Chennai; but the House Rent shall not be paid to them, if they occupy houses provided by the State Government free of rent. This has been given effect from the 18th September, 1997. In addition, they are allowed the cost of 10 litres of petrol per day at the market rate. They are provided with a Government Conveyance and a Telephone at Government expenses at their residences and in their Offices too. The Salary and Allowances of the Leader of Opposition and Chief Government Whip are now met from the Budget of the State Legislative Assembly.

During the period under review the expenditure incurred towards Pay and Allowances of the Speaker, Deputy Speaker, Leader of Opposition and Chief Government Whip including Travel Expenses given in Section-II, Table No.XLV. (Page No. 717)

(iv) **Salary and Allowances to Members:**— Members of the Legislative Assembly of a State are entitled to salary and allowances under Article 195 of the Constitution as may from time to time be determined by the Legislature of the State by Law. Accordingly, provisions have been made in the Tamil Nadu Payment of Salaries Act, 1951 for the payment of salary and allowances to every Member of the Legislative Assembly.

During the period under Review, the expenditure incurred towards pay and other allowances in respect of the Members are given in Section II, Table No.XLVI. (Page No.718)

(3) Medical facilities to Members of Legislative Assembly:

Under Section 12(4) of the Tamil Nadu Payment of Salaries Act, 1951 and the rules framed thereunder, Members of the Legislative Assembly and their family members are entitled to free of charge, accommodation in 'A' class or 'B' class wards, whichever is available at the time of admission in the Hospitals maintained by the State Government and also medical treatment for the entire period of their membership. For this purpose, every Member of the Legislature is provided with an Identity Card (Prior to 13th March, 1980 Only Members were entitled to these facilities). The Members are also entitled to reimbursement of the cost of drugs purchased in the open-market in connection with the treatment undergone by them and for their family members without any ceiling.

Sub-section 3(A) of Section 12 of the Tamil Nadu Payment of Salaries Act, 1951, as amended in Tamil Nadu Act 37 of 1990 provides that every Member of the Legislative Assembly, including any such Member who holds any of the offices referred to in Sections 3,4,6 and 6-A who on prior intimation to the State Government, undergoes surgery relating to—

- (a) Heart;
- (b) Kidney; or
- (c) any other part of the body which the State Government may consider to be a major surgery.

in any hospital maintained by the Central Government, any State Government or any Union Territory Administration, or in any private hospital situated in the Territory of India, is entitled to financial assistance, subject to such conditions as may be prescribed.

(4) Family Allowance and Lumpsum Allowance to the family of the Deceased Members of Legislative Assembly:—

Provision has also been made in the Tamil Nadu Payment of Salaries Act, 1951 for payment of a sum of Rs.500 p.m. to the family of the deceased member for the unexpired portion of the term of office viz., till the date of dissolution of the Assembly. This has come into force with effect from the 1st June 1998 (prior to 1st June 1998, Family Allowance was paid at Rs.250 per mensem).

Sub-section (2-AA) of section 12 of the Tamil Nadu Payment of Salaries Act, 1951, as amended in Tamil Nadu Act 4 of 1990 provides that if any Member of the Legislative Assembly dies before expiry of the term of his office, his family will be paid a Lumpsum Allowance of Rs.1,00,000 (Rupees One lakh only) with effect from 1-6-1998.

During the period under review, the families of the eleven deceased Members of the Legislative Assembly were benefited by this Scheme.

A statement of expenditure incurred during the period under Review on Salary and other Allowances and medical reimbursement bills together with the list of deceased Members whose families were benefited under the Family Allowance Scheme and Lumpsum Allowance Scheme is given in Section II, Table No.XLVII (Page No. 719)

(5) Travelling Allowance and Daily Allowance

Travelling and Daily Allowances are paid to Members of Legislative Assembly at such rates as may be determined by rules made by the State Government.

(2) According to the Tamil Nadu Legislative Assembly Travelling Allowance Rules, 1955, a Member is eligible for T.A. & D.A. for every journey performed

to attend the meetings of the Legislative Assembly and Committee thereof. Till 8th November 2000, a Member was eligible for I Class Railway fare and this has been enhanced to A/C II Tier fare w.e.f. 9-11-2000—*vide* G.O.Ms.No.1523, Public (Esst.I & Leg.) Department, dated 9-11-2000 plus fractional fare at 10 paise per Kilometer.

(3) Till 31st May 1998, the Daily Allowance for attending the meeting of the Legislative Assembly or Committee thereof was Rs.150 per day. This has also been enhanced to Rs.250 per day w.e.f. 1-6-98—*vide* G.O.Ms.No.1069 Public (Estt.I & Leg.) Department, Dated 8-7-1998.

(4) A Member is entitled to a mileage at 25 paise per kilometer for bus route and at 50 paise per kilometer for non-bus route.

(5) A Member who travels with his/her spouse was eligible for claiming one first class Railway Fare for his/her spouse from the usual place of residence to the place of the session of the Assembly and return journey from such place, once during every session of the Assembly. From 9-11-2000 this facility was enhanced to A/C II Tier *vide* G.O.Ms.No.1523, Public (Estt.I & Leg.) Department, dated 9-11-2000.

(6) Members of the Legislative Assembly are appointed as Members of various Government Committees constituted by the Departments of the State Government. The Travelling Allowance and Daily Allowance for attendance at these meetings are payable by the concerned Department. In order to avoid double payment, non-drawal certificate is obtained from this Secretariat before the bill is countersigned by the Countersigning Authority of the Department concerned.

(7) A statement containing particulars relating to Travelling Allowance and Daily Allowance drawn by the Members together with the number of bills countersigned in respect of the Assembly and Committee meetings are given in Section II, Table No. XLVIII (Page No. 721)

(6) Bus Passes and Transit by Railway Allowance to Members of the Legislative Assembly

Members of the Legislative Assembly are provided with free non-transferable bus pass which entitles them to travel either singly or with his or her spouse or

with any other companion at any time in any part of the State of Tamil Nadu, by any bus run and operated by any of the Transport Corporations owned by the State Government. The bus pass is valid during their term of office. A lumpsum of Rs.2.50 lakhs (Rupees Two lakhs and fifty thousand only) is being reimbursed to S.E.T.C. Limited, for each financial year towards the free bus passes.

(2) Under sub-section (1) of Section 12-A of the Tamil Nadu Payment of Salaries Act, 1951, every Member of the Legislative Assembly including any such Member who holds any of the offices referred to in sections 3,4 and 6 of the Act was paid a sum of Rs.10,000 (Rupees Ten thousand only) as Transit by Railway Allowance in two equal instalments payable in the months of April and October for the purpose of travelling either singly or with his or her spouse or any other relative in one or more journeys by any class by any Railway in India. This allowance has been enhanced to Rs.15,000 (Rupees Fifteen thousand only) w.e.f 1-4-1999 *vide* Tamil Nadu Payment of Salaries Amendment Act, 1999 (T.N. Act No.41 of 1999).

(3) A statement of expenditure incurred towards the payment of Transit by Railway Allowance to Members and lumpsum payment made to State Express Transport Corporation, during the period are given in Section II, Table No.XLIX (Page No. 722)

(7) Reimbursement of Telephone Installation Charges

(i) Under sub-section (4-C) of section 12 of the Tamil Nadu Payment of Salaries Act, 1951 every Member, who does not hold any of the Offices referred to in sections 3,4,6 and 6A shall be entitled to have a telephone at his residence, the installation expenses of which, shall be met by the State Government. The installation charge alone is met by Government and other charges in relation to deposit, rental, local calls, Trunk calls or charges for reconnection, shifting, etc., will have to be met by the members themselves. The expenses on account of installation charges will be initially met by the members and will be reimbursed subsequently on production of receipt from the Telephone Department for having installed the telephone at their residences. The reimbursement is allowed only once during the term.

(ii) During the period 165 applications received from the Members of the Eleventh Tamil Nadu Legislative Assembly were forwarded to the General Manager, Chennai Telephones for installation of new Telephones.

Under rule 5 of the Tamil Nadu Legislators' (Residential Telephone Installation) Rules 1980, no member has applied for reimbursement of the expenses on account of installation charges of Telephone.

(iii) Under rule 6 of the Tamil Nadu Legislators' (Residential Telephone Installation) Rules, 1980, no member has applied for the interest free advance recoverable in 24 instalments to meet the expenses in connection with the payment of deposit for installation of telephone at their residences.

(iv) 160 applications received from the Members of the Eleventh Tamil Nadu Legislative Assembly were forwarded to the Government of India. Ministry of Defence, New Delhi for allotment of vehicles of Defence Department from Priority Quota.

(v) 165 applications received from the Members of the Eleventh Tamil Nadu Legislative Assembly were forwarded to Indian Oil Corporation, Chennai, for the allotment of Indane gas connection at their City and Mofussil addresses.

0.32" Revolver to MLA's under V.I.P. Defence Quota:

(vi) The Members of Legislative Assembly who are desirous of purchasing 0.32" revolver against valid Arm Licence, have to apply to the Under Secretary, Department of Defence Production and Supplies, New Delhi for immediate allotment through this Secretariat. So far 25 applications were received from the members and were forwarded to the Under Secretary, Department of Defence Production and Supplies, New Delhi for allotment of 0.32" Revolver, direct to them.

(vii) Free Bus Pass to Ex MLAs and Ex.MLCs:— Under Rule 12-C of the Tamil Nadu Payment of Salaries Act, 1951, Former Legislators shall be provided with one non-transferable bus pass which shall entitle them to travel either singly or with his or her spouse or companion any time within the State of Tamil Nadu by any bus run and operated by any Transport Corporation owned by the State Government. For this purpose, 771 former members were issued 'Former Member Identity-card-cum-free Bus Pass' during the Eleventh Assembly.

The cost of per free bus pass per annum as worked out by Transport and Finance Department is Rs.2,581.91. The Statement of expenditure towards Free Bus Pass to Ex.MLAs & Ex. MLCs., during the period from 1st January 1996 to 31st March 2001 is given in Section II. Table No.L (Page No.723)

(viii) Medical Identity Card to Former Members of Tamil Nadu Legislative Assembly and Tamil Nadu Legislative Council—Under Rule 6(1) of the Tamil Nadu Legislators (Medical Attendance and Treatment to Former Members) Rules, 1982, every Ex. Legislator for the purpose of availing himself of the medical concessions be provided with an “Identity Card”. The Identity Card shall be renewed once in five years. If the Identity Card is lost, a fresh Identity Card shall be issued on submitting an application along with a postal order for the value of Rs.5/- (Rupees five only) drawn in favour of Secretary, Legislative Assembly, Secretariat, Chennai-9.

(8) Pension to Former Members of Legislature.

1. The Scheme for payment of pension to former legislators was first introduced in the year 1975, by an amendment to the Tamil Nadu Payment of Salaries Act, 1951. Such of those persons who have served for a period of ten years of two terms in the Legislative Assembly after the 1st day of March, 1951 were made eligible to receive pension at the rate of Rs.250/- per mensem. The scheme benefitted about 203 former Members incurring an expenditure of Rs.6,09,000.

2. In 1980, the term of Membership for eligibility for payment of pension was reduced to one term by an amendment to the relevant provisions of the Act. The term was also computed as not less than one year and not more than five years. It also provided for payment of an Additional pension of Rs.50/- for every further completed period of one year exceeding five years subject to a maximum of Rs.500/- per mensem. These provisions came into force with effect from the 13th March, 1980.

3. According to above provisions, pension was sanctioned to 673 former Members by virtue of the above amendment including those who were already drawing pension under the 1975 scheme.

4. Pension is now claimed every month by the Authorised Officer without any claim being preferred by the pensioner and it is credited to the account of the pensioner in the Bank, selected by the pensioner.

5. The Tamil Nadu Payment of Salaries Act, 1951 was again amended by Act No.10 of 1982, extending the pension scheme to all those who were members of the Tamil Nadu Legislature after the 15th August 1947. Necessary provisions were also made extending the pensionary benefits to those persons who had served in the erstwhile Travancore-Cochin State Legislature and Andhra Pradesh State Legislature and represented the territories which have been transferred to the State of Tamil Nadu after the 1st November, 1956 and the 1st April, 1960 respectively.

6. By this amendment, 36 former members of Travancore-Cochin State Legislature and Andhra Pradesh Legislature became eligible for pension in addition to those who were receiving pension in accordance with the earlier provisions.

7. The Tamil Nadu Payment of Salaries Act, 1951 was amended as and when pension was enhanced to the former members.

8. During the year 1994, the Tamil Nadu Payment of Salaries Act, 1951, was amended by Act No. 57 of 1994 enhancing the pension of former Members. By this amendment, the minimum pension was enhanced from Rs.500/- per mensem to Rs.700/- per mensem and maximum pension was enhanced from Rs.1,000/- per mensem to Rs. 1,400/- per mensem with effect from 1st April, 1994. Subsequently, the Tamil Nadu Payment of Salaries Act, 1951, was further amended by Act No. 40 of 1995 enhancing the pension of former Members from Rs.700/- per mensem to Rs.800/- per mensem and maximum pension was enhanced from Rs.1,400/- per mensem to Rs.1,500/- per mensem with effect from 1st April, 1995. It also provided for the enhancement of additional pension from Rs.50/- to Rs.100/- for every further completed period of one year exceeding five years.

9. Legislator’s Pension shall not be paid to any person for the period during which such person was or is in receipt of pension for having been a Member of any other State Legislature or honorarium either from any State or the Central

Government or from any Company or Statutory body owned or controlled by any State or the Central Government if the amount of such pension or honorarium is equal to or more than the Legislator's Pension and if the amount of such pension or honorarium is less than the pension to which he is entitled under the Tamil Nadu Payment of Salaries Act, 1951. Such persons are entitled to receive, only the difference as pension. A proviso was added later on by which the former Members of Tamil Nadu Legislature who have served as Members of Parliament are also entitled to receive the Legislator's Pension in addition to Member of Parliament's Pension. The proviso came into force with effect from the 7th July, 1995 vide Tamil Nadu Act 22 of 1995.

10. In G.O. Ms. No. 329, Public (Estt.I & Leg.) Department, dated 22-3-1996, the time limit for furnishing the verification certificate was restricted to one year calculated from the first day of April every year, failing which subsequent payment of pension shall take effect only from the month of receipt of such declaration and verification certificate.

11. During the year 1997, Section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 was amended by an Act No. 52 of 1997 by which the rate of minimum and maximum pension payable to former Legislators was enhanced from Rs.800/- per mensem to Rs.1,250/- per mensem and from Rs. 1,500/- per mensem to Rs.2,500/- per mensem respectively with effect from 1-4-1997. The said section of the Act was amended again by Act No. 40 of 1998 by which persons who have served as Members for a period of less than one year were also made eligible to receive a pension of Rs.2,000/- per mensem and the rate of minimum and maximum pension payable to former legislators was further enhanced from Rs.1,250/- per mensem to Rs.3,000/- per mensem. and from Rs.2,500/- per mensem. to Rs.5,000/- per mensem respectively with effect from 1-6-1998. The pension to former Legislators was revised again by an Act No. 41 of 1999. The minimum pension of Rs.2,000/- per mensem was enhanced to Rs.3,000/- per mensem and the maximum pension of Rs.3,000/- per mensem was enhanced to Rs.5,000/- per mensem with effect from 1-4-1999.

12. As on date (31-3-2001) 769 and 63 former Members of the Legislative Assembly and Legislative Council respectively are in receipt of Legislators Pension.

13. Family Pension to the Legal Heirs of the Deceased former Legislators.

On 14-5-1999 Hon. Chief Minister announced on the floor of the house that the legal heirs of former Legislators would be granted family pension in case of their death and they would be granted 50% of the amount of their pension amount as family pension. To give effect to the above announcement, the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) was amended by Tamil Nadu Act 41 of 1999 and published in the *Tamil Nadu Government Gazette* Extraordinary, dated 3-12-1999. The Act is to come into force with effect from 1-4-1999 and the families of those former Members who have expired on or after 1-4-1999 shall be eligible to receive the Family Pension.

To give effect to the provisions of the Act, proposals were initiated to amend the Tamil Nadu Legislator's Pension Rules, 1977 detailing various procedures by insertion of new Rules for grant and sanction of family pensions to the deceased former Members and these draft Rules have been thoroughly scrutinised by the Public (Legislature Wing) Department, Finance Department and the Law Department and sent in circulation for approval of the Hon. Chief Minister.

14. Family Pension to the Legal Heirs of the Deceased Members.

On 16-5-2000 Hon. Leader of the House announced on the floor of the House that in the event of death of a Member, a sum of Rs.2,500/- per mensem would be paid as monthly family pension to the legal heir with effect from 15-11-1996. Section 12 (2-A) of the Tamil Nadu Payment of Salaries Act, 1951 already provides for the payment of a sum of Rs.500/- per mensem to the family of the deceased Member as family allowance for the unexpired portion of the term of office, viz., till the date of dissolution of the Assembly.

Consequently the Tamil Nadu Payment of Salaries Act 1951, was amended by Tamil Nadu Act 36 of 2000 and published in the *Tamil Nadu Government Gazette* Extraordinary, dated 7-12-2000.

15. Medical Allowance and Medical Reimbursement Charges.

The Tamil Nadu Payment of Salaries Act, 1951, as amended by Tamil Nadu Act 10 of 1982 provided for Medical facilities to former Members of the Legislature from 13th March, 1980. They are entitled to the Medical concession as admissible to the Members of the Legislature under Rule 4 of the Tamil Nadu Legislative Assembly (Medical Attendance and Treatment) Rules, 1964. They are also entitled to reimbursement of cost of drugs purchased, in the open market for a maximum limit of Rs.200/- per year. This limit has been enhanced to Rs.400/- per year with effect from 1st April, 1985, from Rs.500/- to Rs.750/- with effect from 1st April, 1992 and from Rs.750/- to Rs.1,000/- with effect from 1st April, 1993 and from Rs.1000/- to Rs.2,000/- with effect from 1st April, 1997. On 13-5-1999, Hon. Leader of the house has announced that the former Legislators would be paid in Cash Rs.2,000/- per annum as Medical Allowances in lieu of Medical Reimbursement without the requirement of producing any Medical Certificate and Cash Bills. The System of reimbursement of cost of drugs purchased in the open market to the former members has been dispensed with. Accordingly orders were issued in G.O.Ms. No. 419, Public (Estt.I & Legislature Wing) Department, dated 20-3-2000, amending the Tamil Nadu Legislators (Medical Attendance of Treatment to former Members) Rules 1982, and they are made eligible to receive a Medical Allowance of Rs.2,000/- in lieu thereof, for every Financial year, with effect from 1-4-1999. The Medical Allowance shall be claimed in the month of March of every Financial year, without any claim being preferred by them and credited to the concerned Accounts of the former Members in the Banks, by means of an Account payee Cheque. However, the families of the former Legislators are not entitled to any other medical concession.

Statement of Expenditure incurred towards the Payment of pension to Former Members of Legislative Assembly.

Year		Amount Rs.
1996-1997	..	90,93,383.00
1997-1998	..	1,34,83,379.00
1998-1999	..	2,65,75,426.00
1999-2000	..	4,68,79,566.00
2000-2001	..	4,68,16,173.00

Statement of Expenditure incurred towards the Payment of Pension to Former Members of Legislative Council.

Year		Amount Rs.
1996-1997	..	9,03,600.00
1997-1998	..	12,23,200.00
1998-1999	..	24,68,620.00
1999-2000	..	38,49,600.00
2000-2001	..	37,67,220.00

Statement of Expenditure incurred towards the Payment of Reimbursement of Medical Expenses and Medical Allowance to the Former Members of Legislative Assembly.

(Year wise particulars from April to March)

		(Rupees in lakhs)
(i) 1996-1997	...	1,49,895/-
(ii) 1997-1998	...	3,43,736/-
(iii) 1998-1999	...	5,51,976/-

(iv)	1999 - 2000 (Medical Allowance and Medical Reimbursement Charges)	...	16,63,183/-
(v)	2000 - 2001 (Medical Allowance and Medical Reimbursement Charges)	...	17,29,890/-

Statement of Expenditure incurred towards the Payment of Medical Reimbursement Charges to the Former Members of Legislative Council.

Year		Amount Rs.
(i)	1996-1997	.. 19,500/-
(ii)	1997-1998	.. 36,490/-
(iii)	1998-1999	.. 41,770/-
(iv)	1999-2000	.. 1,35,350/-
(v)	2000-2001 (Medical Allowance)	.. 1,24,000/-

CHAPTER XL

TAMIL NADU LEGISLATURE LIBRARY**(1) LEGISLATURE LIBRARY:**

The Tamil Nadu Legislature Library was established in the year 1920 on a regular basis. In the course of the years it has acquired very useful collections of books brought out by the book trade as well as Government (Central and State Publication). The Library is located in the Ground Floor of the Old Secretariat Building at Fort St. George. The Legislature Library is mainly intended for the use of the members of the Tamil Nadu Legislature.

However, Officers of the Legislature Secretariat and of the Executive Secretariat are allowed to refer books and other publications for Official purposes. Besides, bonafide research scholars are allowed to make use of the Library for their thesis work. The Library is kept open during regular office hours except on Saturdays, Sundays and other Government Holidays. During meeting days of the Legislative Assembly, the Library is kept open from 8.00 a.m. to 6.00 p.m. or until the adjournment of the meeting for the day. The reading rooms located at the Legislators' Hostels I and II *function from 10.00 a.m. to 5.45 p.m. during non-meeting days and from 6.00 a.m. to 8.00 p.m. during meeting days.

The Library has a good collection of books on Humanities, especially in the disciplines of History, Politics, Law, Economics, Geography, Industrial, Management, Psychology, Literature and Sociology, besides Codes and Manuals, House of Common Debates, Assembly and Council Debates of various States, Lok Sabha and Rajya Sabha Debates, Acts of Central and State Government and Law Reports.

Books are classified according to the Colon Classification. Current issues of all leading periodicals and daily Newspapers are made available in the Reading Room of the main Library at Fort St. George.

Dailies in English, Tamil and some of the other Indian Languages are received on Complimentary basis and various Magazines, Dailies and Journals both Indian and Foreign are being Subscribed for.

*Upto November 2000. Now functions at the MLA's Quarters.

Year-wise particulars of receipt of such Periodicals and Newspapers are as follows:-

	Year					
	1996	1997	1998	1999	2000	2001
	(Upto March 2001)					
1. MAGAZINES AND JOURNALS:						
Subscribed	68	69	69	57	82	82
Complimentary	62	60	58	55	60	61
2. NEWSPAPERS:						
Subscribed	15	16	18	18	18	20
Complimentary	46	40	38	30	35	26

The Library has a collection of 41,801 publications as on the 31st March 2001 which includes publications received on complimentary basis. The figures are exclusive of Back Volumes of Periodicals, Parliamentary Debates and other publications.

Year-wise particulars of books purchased for the Library are as detailed below:—

	Year					
	1996	1997	1998	1999	2000	2001
	(Upto March 2001)					
1. No. of books purchased	727	1283	821	431	527	166
2. No. of complimentary books received	11	3	8	23	3	2

The Library receives the Reports of the various Government Departments of the State Government as well as Government of India. Reports of the Co-operative Societies, the Municipalities and the Public Undertaking besides reports of Inquiry Commissions and Committees appointed by the Government

of Tamil Nadu and Government of India are also being received in the Library. Year-wise particulars in respect of such reports received during the year 1996 to 2001 are furnished below:—

	Year					
	1996	1997	1998	1999	2000	2001
	(Upto March 2001)					
No. of reports received	130	125	105	110	120	69

Members of Parliament as well as other prominent persons with special permission also make use of the Legislature Library.

Visit of other State Legislature Library Committees - during the period under Review, the following State Legislature Library Committees visited Tamil Nadu:—

1. Kerala Legislative Assembly Library Committee (5th June 98 to 7th June 98).
2. Orissa Legislative Assembly Library Committee (21st November 98 to 1st December 98).
3. Kerala Legislative Assembly Library Committee (21st May 99 to 22nd May 99).
4. Kerala Legislative Assembly Library Committee (4th November 99 to 5th November 99).
5. Uttar Pradesh Legislative Assembly Library Committee (22nd June 2000 to 23rd June 2000)
6. Assam Legislative Assembly Library Committee (5th July 2000 to 9th July 2000).
7. Bihar Legislative Council Library Committee (1st August 2000 to 3rd August 2000).
8. Rajasthan Legislative Assembly Library Committee (16th September 2000 to 19th September 2000).
9. Punjab Legislative Assembly Library Committee (11th October 2000 to 13th October 2000).

Research facility is offered to Bonafide Research Scholars of Universities and affiliated Colleges.

During the period under review 75 Research Scholars made use of the resources of the Legislature Library.

Some important topics of the research scholars are as detailed below:—

1. Role of Women Legislator's in Tamil Nadu.
2. தமிழ் ஆட்சிமொழி வரலாறு
3. Muslim politics in Tamil Nadu.
4. Tmt. S.P. Sarguna Pandian - A Political Profile.
5. Tamil Nadu Secretariat Administration.
6. Administration of the Adi Dravidar Hostel in Tamil Nadu.
7. Late Manali Kandasamy, Ex. MLA - A study.
8. Women Education in India.
9. திராவிட இயக்கத்தின் தமிழ்-இனச்சிந்தனை.
10. Education for all - A case study.
11. Intergrated Rural Development Programme in Tamil Nadu.
12. Socio - Economic and Educational Development of Schedules Castes in Tamil Nadu.
13. Women Legislator's in Tamil Nadu.
14. தொகுதி வளர்ச்சிக்காக-சட்டமன்ற உறுப்பினரின் பங்கு.
15. Regional Security of South Asia.
16. Women in Tamil Nadu Police.

17. தமிழக அரசின் தமிழ் வளர்ச்சி பணிகள்.
18. Article 356 and Indian Federation.
19. Welfare Measures for Scheduled Castes in Cuddalore District.
20. ஜவகர் வேலைவாய்ப்பு திட்டத்தில் தாழ்த்தப்பட்ட மக்களுக்கு தொகுப்பு வீடுகள்.
21. Social service of Parithi Ellamvazhuthi.
22. D.M.K. rule in Tamil Nadu.
23. Educational development in Tamil Nadu during 1991 to 1996.
24. Development of Primary Education in Tamil Nadu with special reference to Thiruvannamalai District.

(2) SERVICES TO MEMBERS

In order to achieve better co-ordination of the work done by the Research and Reference and Library Sections, the Reference and Research Section, which was constituted on the 12th April 1957 to assist the Members of the Legislature in the discharge of their Legislative functions was redesignated as Library - II Section with effect from the 1st October, 1980.

The following are some of the important items of work attended to by the Section during the period under review:—

- I. Assistance to Members.
- II. Printing of Publications.
- III. Printing of Brief Record of Proceedings.
- IV. Issuing of Information sheets.
- V. Supply of Stationery to Members.

The above said work are explained below:—

I. Assistance to Members

During meeting days, A “Notice and Enquiry Branch” also functions in this Section. Every assistance is rendered to the Members in drafting Questions, Amendments to Bills, etc., and any other assistance that may be required by them like making out typed copies of notices, letters, etc., in connection with their Legislature work.

II. Publications

- (1) Who-is-who of Members of the Tamil Nadu Legislative Assembly, was published after General Election in 1996 and three supplements thereof were also published.
- (2) Hand Book for Members in Tamil were published in 1996.
- (3) Legislators’ Diary for every year were printed and supplied to Members.
- (4) Calendars were also supplied to Members every year.
- (5) Identity Cards cum free bus passes were Printed and supplied to Members.
- (6) Publications of State and Union Governments were also issued to Members.
- (7) Newspapers were supplied to Members during Meeting days.

III. Brief Record of Proceedings

During meeting days, as soon as the House is adjourned for the day, a Brief Record of the Proceedings of the Assembly is prepared and circulated to the Members as far as possible on the same day evening itself. 259 such Brief Record of Proceedings were issued during the period under review.

IV. Information Sheets

Any information which is of interest to the Members, such as Arrest and release of Members, Assent to bills, seating arrangements in the Legislative Assembly Chamber, Arrangements for distribution of books and publications, availability of reference books in the Legislature Library and Reports of various

Committees appointed by the State Government and the Union Government or other Statutory bodies and film shows arranged for the Members are communicated to the Members of the Assembly by means of Information Sheets both in Tamil and English. 398 Information Sheets were issued during the period under review.

V. Supply of Stationery to Members.

The following Articles of Stationery were supplied free to every Member annually:—

- | | | |
|--|----|--|
| (1) Letter Pads of 100 leaves bearing the Member’s State Emblem in Tamil in Royal Blue Colour (1/8 size) | .. | 37 Pads |
| (2) Envelopes bearing Member’s State Emblem in Tamil in Royal Blue Colour with Glued closing ends. (28cm x 12cm Oblong size) and (14cm x 11cm small size covers) | .. | Oblong size cover 750 small size covers 1500 |
| (3) White Sheets (1/4 size) bearing the Member’s State Emblem in Tamil in Royal Blue colour. | .. | 1500 sheets (15 pads of 100 leaves each). |
| (4) Jotter type Ball point Pen with two Jotter type refills either in Black or Blue colour | .. | 1 Set |
| (5) Brief cases were supplied after annual General Elections | .. | 1 No. |

(Orders issued in G.O.Ms.No.192, Legislative Assembly Department, dated the 16th September, 1981 and amended in S.O.Ms.No.42, Legislative Assembly Secretariat, dated the 26th February 1990.)

CHAPTER XLI

COMMONWEALTH PARLIAMENTARY ASSOCIATION

The Commonwealth Parliamentary Association is an organisation formed to aid and promote understanding and co-operation among the countries of the Commonwealth having Parliamentary system of Governments. It provides for exchange of information among those countries and also for visits by individuals or groups from one country to another. The Headquarters of the Association is in London.

The Commonwealth Parliamentary Association was formed in 1911 as the Empire Parliamentary Association and its affairs were administered by the United Kingdom Branch. In 1948, the Commonwealth Parliamentary Association adopted its present name and amended its rules to enable all member Branches to participate in the Association's management.

A Branch of the Association was formed at Madras on a resolution passed by the Assembly on the 28th September, 1955 and by the Council on the 30th September, 1955.

The Speaker of the Tamil Nadu Legislative Assembly is the ex-officio President of the Branch and Hon. Chief Minister, Leader of the House and Leader of the Opposition in the Legislative Assembly are the ex-officio Vice-Presidents of the Association. The management of the affairs of the Branch is vested in the Executive Committee consisting of the President, the Vice-Presidents, the Treasurer and 18 other Members.

The General Body at its meeting held on 27th April, 1994 approved the amendment to Rule 17 of the Commonwealth Parliamentary Association (Tamil Nadu Branch) Rules for inclusion of Chief Minister as one of the Vice-Presidents.

The Treasurer and 18 Members are elected at the Annual General Meeting from among the Members of the Branch.

Thiru K.N. Nehru, Minister for Food and Co-operation was the Treasurer of this Branch.

Thiru V. Rajaraman, Secretary, Tamil Nadu Legislative Assembly continues to be the Secretary of this Branch since 30-6-1999.

The names of the Members of the Executive Committees for the years under Review are given in Section-II, Table No. LI (Page No.724)

MEMBERSHIP

The Members of the Tamil Nadu Legislative Assembly are eligible to become Members of the Branch. Any member of the Branch who ceases to be a Member of the Assembly or an ex-Member of any Branch of the Association permanently residing in Madras may become an Associate Member of the Branch subject to the approval of the Executive Committee. The Annual Subscription for ordinary membership or Associate Membership is Rs.100/- and the subscription for the Life Membership, Rs.1,500/-.

ACTIVITIES OF THE BRANCH

The Association's Annual General Meetings were held on 6th April 1998 and 17th May, 1999. The Executive Committee Meeting was held on 14th May, 1998.

PARLIAMENTARY CONFERENCES

The following Members of the Branch attended the Commonwealth Parliamentary conferences during the period under Review:-

- | | | |
|----|--|--|
| 1. | Hon. Thiru P.T.R. Palanivel Rajan,
Speaker. | 42nd Commonwealth
Parliamentary Conference held at
Kualalumpur, Malaysia in
August, 1996. |
| 2. | Hon. Thiru Parithi Ellamvazhuthi,
Deputy Speaker. | 43rd Commonwealth
Parliamentary Conference held at
Mauritius in September, 1997. |
| 3. | Hon. Thiru Parithi Ellamvazhuthi,
Deputy Speaker. | 44th Commonwealth
Parliamentary Conference held at
Wellington and New Zealand in
October, 1998. |

- | | | |
|----|--|--|
| 4. | Hon. Thiru P.T.R. Palanivel Rajan,
Speaker. | 45th Commonwealth
Parliamentary Conference held at
Port of Spain, Trinidad and
Tobago in September, 1999. |
| 5. | Hon. Thiru Parithi Ellamvazhuthi,
Deputy Speaker. | 46th Commonwealth
Parliamentary Conference held at
London and Edinburgh in
September, 2000. |

PARLIAMENTARY SEMINARS

- | | | |
|----|--|--|
| 1. | Hon. Thiru P.T.R. Palanivel Rajan,
Speaker. | 10th Common Parliamentary
Seminar held at Charlestown,
Prince Edward Island, Canada
during May, 1998. |
| 2. | Thiru R. Sethunathan, MLA,
Thiru Kuzhanthai Tamilarasan,
MLA along with Thiru V. Rajaraman,
Secretary, LAS. | The First Regional Conference of
the CPA Branches in Asia and
South East Asia Regions held at
Calcutta, West Bengal, during
May, 2000. |

LETTER OF INTRODUCTION

Letters of Introduction were given to the Members of the Tamil Nadu Branch who visited some of the foreign Countries, the details of which are given below:

- | | |
|--|---|
| Thiru S.S. Mohammed Ismail, MLA and
Member of the Commonwealth
Parliamentary Association
(Tamil Nadu Branch). | 1. France and some European
Countries (during April 2000)
2. U.S. and U.K. (during April
2001) |
|--|---|

CHAPTER XLII

VISITS

(A) Parliamentary Delegations:

1. Hon. Speaker, Maldives visited Chennai from 25th and 26th June, 1995 and from 3rd to 5th October, 1996.
2. Hungarian Parliamentary Delegation visited Chennai from 24th and 25th January, 1997 and from 12th and 13th March, 1999.
3. Turkminstan Parliamentary Delegation visited Chennai on 6th and 7th December 1997.
4. Tmt. Elizabeth Girfi, MLC, New South Wales Legislative Assembly visited Chennai from 19th to 24th February, 1997.
5. Thiru Hatley Sam Lawrence, Member of Jamaica Parliament visited Chennai on 14th and 15th August, 1997.
6. Australian Parliamentarian Delegation visited Chennai on 22nd and 23rd November, 2000.

(B) Visits of V.I.Ps. from other States

1. Hon. Speaker, Uttar Pradesh Legislative Assembly to Tamil Nadu during May, 1996.
2. Hon. Speaker, Orissa Legislative Assembly to Tamil Nadu during May, 1996.
3. Hon. Deputy Speaker, Orissa Legislative Assembly to Madras during May and June, 1996.
4. Hon. Speaker, Lok Sabha to Madras during June, 1996.
5. Hon. Speaker, Assam Legislative Assembly to Madras during June, 1996.

6. Hon. Speaker, Maldives Legislature to Chennai during September, 1996.
7. Hon. Chief Government Whip of West Bengal Legislative Assembly to Chennai during October, 1996.
8. Hon. Deputy Speaker, West Bengal Legislative Assembly to Chennai during October, 1996.
9. The Members from Kerala Legislative Assembly to Tamil Nadu during October, 1996.
10. The Secretary, Himachal Pradesh Legislative Assembly to Chennai during November, 1996.
11. Hon. Leader of Opposition, Karnataka Legislative Assembly to Chennai during November, 1996.
12. Hon. Chief Government Whip, Andhra Pradesh Legislative Assembly to Chennai during December, 1996.
13. Hon. Deputy Speaker, Lok Sabha to Kanniyakumari during December, 1996.
14. Hon. Speaker, West Bengal Legislative Assembly to Chennai during March, 1997.
15. Hon. Deputy Speaker, Lok Sabha to Chennai during March, 1997.
16. Hon. Deputy Speaker, Bihar Legislative Assembly to Chennai during March, 1997.
17. Hon. Deputy Speaker, Haryana Legislative Assembly to Chennai during March, 1997.
18. Hon. Leader of Opposition of Madhya Pradesh Legislative Assembly to Tamil Nadu during April, 1997.
19. Hon. Speaker, Andhra Pradesh Legislative Assembly to Chennai during May, 1997.

20. Hon. Deputy Speaker, West Bengal Legislative Assembly to Chennai during May, 1997.
21. Hon. Leader of Opposition, West Bengal Legislative Assembly to Chennai during June, 1997.
22. Hon. Nityanand Swami, Chairman, Uttar Pradesh Legislative Council to Tamil Nadu during June, 1997.
23. Hon. Speaker, Orissa Legislative Assembly to Chennai during June, 1997.
24. Hon. Deputy Speaker, Madhya Pradesh Legislative Assembly to Coimbatore during August, 1997.
25. Hon. Deputy Speaker, Meghalaya Legislative Assembly to Tamil Nadu during September, 1997.
26. Hon. Speaker, Lok Sabha to Chennai during September, 1997.
27. Hon. Chief Government Whip of Bihar Legislative Assembly to Chennai during October, 1997.
28. Hon. Deputy Speaker, Orissa Legislative Assembly to Tamil Nadu during October, 1997.
29. Hon. Speaker, Orissa Legislative Assembly to Chennai during October, 1997.
30. Hon. Speaker, Karnataka Legislative Assembly to Tirutani during October, 1997.
31. Hon. Deputy Speaker, West Bengal Legislative Assembly to Tamil Nadu during October, 1997.
32. Hon. Speaker, Karnataka Legislative Assembly to Chennai during November, 1997.
33. Thiru Sanjay Kumar from Bureau of Parliamentary Studies & Training, Lok Sabha to Kanniyakumari during November, 1997.

34. Hon. Leader of Opposition, Maharashtra Legislative Assembly to Chennai during November, 1997.
35. Dr. Ratnashri Vickrama Nayaka, Minister of Sri Lanka to Chennai during December, 1997.
36. Hon. Speaker, Kerala Legislative Assembly to Chennai during March and October, 1998.
37. Hon. Deputy Speaker, Kerala Legislative Assembly to Chennai during June and September, 1998.
38. Hon. Speaker, Karnataka Legislative Assembly to Mettur during June, 1998.
39. Hon. Dr. Murali Manohar Joshi, Minister for Human Resource and Development to Chennai during July, 1998.
40. Hon. Deputy Speaker, West Bengal Legislative Assembly to Chennai during August, 1998.
41. Hon. Deputy Speaker, Bihar Legislative Assembly to Chennai during August, 1998.
42. Hon. Deputy Speaker, Orissa Legislative Assembly to Chennai during September, 1998.
43. Hon. Deputy Speaker, Rajasthan Legislative Assembly to Chennai during October, 1998.
44. Hon. Deputy Speaker, West Bengal Legislative Assembly to Tamil Nadu during November, 1998.
45. Hon. Speaker, Tripura Legislative Assembly to Tamil Nadu during December, 1998.
46. Hon. Speaker, Orissa Legislative Assembly to Tamil Nadu during January, 1999.

47. Hon. Deputy Speaker, West Bengal Legislative Assembly to Tamil Nadu during January and February, 1999.
48. Hon. Deputy Speaker, Karnataka Legislative Assembly to Chennai during January, 1999.
49. Hon. Deputy Chairman, Jammu & Kashmir Legislative Council to Chennai during February, 1999.
50. Hon. Chief Government Whip of Andhra Pradesh Legislative Assembly to Chennai during March, 1999.
51. Hon. Speaker, Lok Sabha to Chennai during March and April, 1999.
52. Hon. Speaker, Assam Legislative Assembly to Chennai during April, 1999.
53. Hon. Deputy Speaker, Kerala Legislative Assembly to Tamil Nadu during June, 1999.
54. Hon. Speaker, Gujarat Legislative Assembly to Tamil Nadu during June, 1999.
55. Thiru Vinod Kumar Gupta, PRO, Lok Sabha to Tamil Nadu during June, 1999.
56. Thiru U.K. Das, Chief Editor, Assam Legislative Assembly to Chennai during July, 1999.
57. Hon. Deputy Speaker, West Bengal Legislative Assembly to Chennai during July, 1999.
58. The Secretary, Gujarat Legislative Assembly to Udagamandalam during September, 1999.
59. Hon. Speaker, Kerala Legislative Assembly to Chennai during September, 1999.
60. Hon. Deputy Speaker, Kerala Legislative Assembly to Chennai during September, 1999.

61. The Officials of Lok Sabha Secretariat to Chennai during October, 1999.
62. Hon. Deputy Speaker, West Bengal Legislative Assembly to Chennai during October, 1999.
63. Hon. Deputy Speaker, Haryana Legislative Assembly to Chennai during October, 1999.
64. Hon. Speaker, Assam Legislative Assembly to Chennai during December, 1999.
65. Hon. Speaker, Mizoram Legislative Assembly to Chennai during December, 1999.
66. Hon. Deputy Speaker, Madhya Pradesh Legislative Assembly to Chennai during December, 1999.
67. Hon. Speaker, Assam Legislative Assembly to Chennai during January, 2000.
68. Hon. Deputy Speaker, Meghalaya Legislative Assembly to Chennai during March, 2000.
69. Hon. Speaker, West Bengal Legislative Assembly to Chennai during March, 2000.
70. Hon. Speaker, Lok Sabha to Chennai during January, 2000.
71. Hon. Speaker, Lok Sabha to Chennai during April, 2000.
72. Hon. Deputy Speaker, West Bengal Legislative Assembly to Chennai during May, 2000.
73. Hon. Deputy Speaker, Rajasthan Legislative Assembly to Chennai during June, 2000.
74. Hon. Speaker, Nagaland Legislative Assembly to Chennai during May, 2000.
75. Hon. Deputy Speaker, Gujarat Legislative Assembly to Chennai during May, 2000.

76. Hon. Deputy Speaker, West Bengal Legislative Assembly to Chennai during May, 2000.
77. The Secretary-General, Lok Sabha to Chennai during May, 2000.
78. Hon. Speaker, Delhi Vidhan Sabha to Chennai during May, 2000.
79. Hon. Speaker, Andhra Pradesh Legislative Assembly to Chennai during June, 2000.
80. The Medical Superintendent, Indira Gandhi Medical College & Hospital to Ooty during July, 2000.
81. Hon. Speaker, Kerala Legislative Assembly to Madurai during August, 2000.
82. Hon. Deputy Speaker, Haryana Legislative Assembly to Chennai during August, 2000.
83. Hon. Speaker, Manipur Legislative Assembly to Chennai during August, 2000.
84. Hon. Speaker, Assam Legislative Assembly to Chennai during August, 2000.
85. The Chairman, Implementation Committee of Bihar Legislative Assembly to Chennai during August, 2000.
86. Hon. Deputy Speaker, West Bengal Legislative Assembly to Chennai during September, 2000.
87. The P.A. to L.O.P. with Group A Officers, West Bengal Legislative Assembly to Chennai during October, 2000.
88. Hon. Speaker, Lok Sabha to Chennai during September, 2000.
89. Hon. Speaker, Arunachal Pradesh Legislative Assembly to Chennai during September, 2000.
90. Hon. Deputy Speaker, West Bengal Legislative Assembly to Chennai during September, 2000.

91. Hon. Deputy Speaker, Pondicherry Legislative Assembly to Tamil Nadu during September, 2000.
92. Hon. Speaker, West Bengal Legislative Assembly to Chennai during October, 2000.
93. Hon. Deputy Speaker, Punjab Legislative Assembly to Chennai during October, 2000.
94. The Chairman, Hill Areas Committee of Manipur Legislative Assembly to Chennai during October, 2000.

(C) Visit of Legislature Committees other than Standing Committees From Other States

1. House Committee on Printing & Text Books of Andhra Pradesh Legislative Assembly to Tamil Nadu during June, 1996.
2. Parliamentary Committee of Madhya Pradesh Legislative Assembly to Tamil Nadu during July, 1996.
3. House Committee on Corporate Hospital of Andhra Pradesh Legislative Assembly to Madras during July, 1996.
4. Sub Committee of Karnataka Legislative Assembly to Tamil Nadu during July, 1996.
5. Committee on Question & Call Attention of Bihar Legislative Assembly to Tamil Nadu during August, 1996.
6. House Committee of Bihar Legislative Council to Tamil Nadu during September, 1996.
7. Committee on Question & References of Rajasthan Legislative Assembly to Tamil Nadu during September, 1996.
8. Committee on Internal Resources & Central Assistance of Bihar Legislative Assembly to Tamil Nadu during September, 1996.

9. Committee on Welfare of SC/ST of West Bengal Legislative Assembly to Tamil Nadu during December, 1996.
10. Indian Parliamentary Association of Madhya Pradesh Legislative Assembly to Chennai during October, 1996.
11. Committee on Act Implementation of Assam Legislative Assembly to Tamil Nadu during October, 1996.
12. Committee on Railway Convention of Lok Sabha to Tamil Nadu during October, 1996.
13. Standing Committee on Communication of Lok Sabha to Tamil Nadu during October, 1996.
14. Committee on Welfare of SC/ST of Goa Legislative Assembly to Tamil Nadu during October, 1996.
15. Committee on Welfare of ST of Tripura Legislative Assembly to Tamil Nadu during October, 1996.
16. Parliamentary Committee on SC/ST of Lok Sabha to Tamil Nadu during November, 1996.
17. Committee on Environment of Kerala Legislative Assembly to Tamil Nadu during December, 1996.
18. Committee on H & FW of West Bengal Legislative Assembly to Tamil Nadu during December, 1996.
19. Parliamentary Committee on Subordinate Legislature of Lok Sabha during January, 1997.
20. Parliamentary Committee on Labour Welfare of Lok Sabha during January, 1997.
21. Parliamentary Committee on Welfare of SC/ST of Lok Sabha during January, 1997 and September, 1998.

22. Parliamentary Committee on Petroleum and Chemicals during January, 1997.
23. Parliamentary Sub Committee IV on Urban & Rural Development of Lok Sabha to Tamil Nadu during January and July, 1997 and October, 1998.
24. Parliamentary Standing Committee on Labour & Welfare of Lok Sabha during January, 1997.
25. Parliamentary Sub Committee on Small Industries to Chennai during January, 1997.
26. Members of Jammu & Kashmir Legislative Assembly to Chennai during January, 1997.
27. Committee on Jail of Madhya Pradesh Legislative Assembly to Chennai during 1997.
28. Study Group of Parliamentary Committee on SC/ST during January, 1997.
29. Mahila Aur Balnikas Committee of Bihar Legislative Assembly to Chennai during February, 1997.
30. Parliamentary Committee on Official Language of Lok Sabha to Chennai during February, 1997.
31. Subject Committee on Panchayat of West Bengal Legislative Assembly to Chennai during May, 1997.
32. Committee on Sports of Andhra Pradesh Legislative Assembly to Chennai during June, 1997.
33. Committee on Railway Convention of Lok Sabha to Chennai during June, 1997.
34. Sub Committee-II of the Joint Parliamentary Committee on Wakf Boards of Rajya Sabha to Chennai during June, 1997.

35. Sub Committee of the Parliamentary Committee on Commerce - Export of Agriculture Products of Rajya Sabha to Chennai during June, 1997.
36. Parliamentary Committee on Education to Chennai during June, 1997.
37. Committee on Vimukta Jatis, Namadi Tribes Welfare of Maharashtra Legislative Assembly to Tamil Nadu during June, 1997.
38. Study tour of Vidhai Samadhikar Samiti of Uttar Pradesh Legislative Assembly to Tamil Nadu during June, 1997.
39. Sub Committee of the Parliamentary Standing Committee on Human Resource Development of Lok Sabha to Chennai during June, 1997.
40. Committee on Act Implementation of Assam Legislative Assembly to Chennai during July, 1997.
41. Parliamentary Joint Committee on the Broadcasting Bill to Chennai during July, 1997.
42. Committee on Welfare of Women & Children of Andhra Pradesh Legislative Assembly to Chennai during July, 1997.
43. Committee on Parliamentary Research, Reference and Structure of Uttar Pradesh Legislative Assembly to Chennai during August, 1997.
44. Committee on Welfare of SC/ST of Kerala Legislative Assembly to Chennai during August, 1997.
45. Committee on Welfare of SC/ST of Meghalaya Legislative Assembly to Chennai during September, 1997.
46. Committee on Welfare of SC/ST of Madhya Pradesh Legislative Assembly to Chennai during September, 1997.
47. Committee on Determine the Principle of Allotment & Uses of Residential Houses to Government of Madhya Pradesh Legislative Assembly to Tamil Nadu during October, 1997.

48. Committee on Welfare of ST of Rajasthan Legislative Assembly to Tamil Nadu during December, 1997.
49. Committee on Welfare of SC/ST of Haryana Legislative Assembly to Tamil Nadu during December, 1997.
50. Committee on Social Welfare of West Bengal Legislative Assembly to Tamil Nadu during December, 1997.
51. Committee on Welfare of Women & Children of Madhya Pradesh Legislative Assembly to Tamil Nadu during January, 1998.
52. Committee on Catering of Maharashtra Legislative Assembly to Tamil Nadu during May, 1998.
53. Committee on Welfare of Women & Children of Orissa Legislative Assembly to Tamil Nadu during June, 1998.
54. Committee on Press Gallery of Haryana Legislative Assembly to Kanyakumari during August, 1998.
55. Joint Committee on Welfare of SC/ST of Uttar Pradesh Legislative Assembly to Tamil Nadu during September, 1998.
56. Awas Committee of Bihar Legislative Assembly to Tamil Nadu during August, 1998.
57. Sub Committee of the Standing Committee on Defence of Lok Sabha to Tamil Nadu during August, 1998.
58. Joint Committee on Welfare of SC/ST of Uttar Pradesh Legislative Assembly to Tamil Nadu during September, 1998.
59. Committee on Question & Calling Attention of Bihar Legislative Assembly to Chennai during August, 1998.
60. Study Group-I of Standing Committee on Labour & Welfare of Lok Sabha to Chennai during September, 1998.

61. Committee on Transport & Public Health, Engineering of West Bengal Legislative Assembly to Chennai during November, 1998.
62. Committee on Zillaparishad Panchayat Raj of Bihar Legislative Assembly to Chennai during September, 1998.
63. Standing Committee on Railways of Lok Sabha to Chennai during September, 1998.
64. Sub Committee of Local Standing Committee on Energy of Lok Sabha to Chennai during September, 1998.
65. Committee on Kala Sanskrit Aur Yuva Karya of Bihar Legislative Council to Tamil Nadu during September, 1998.
66. Committee of JHC on Crop failure of Karnataka Legislative Assembly to Tamil Nadu during October, 1998.
67. Committee on Welfare of SC/ST of Bihar legislative Council to Tamil Nadu during October, 1998.
68. Parliamentary Committee on Transport and Tourism of Lok Sabha to Chennai during October, 1998.
69. Committee on Social Welfare of West Bengal Legislative Assembly to Tamil Nadu during November, 1998.
70. Committee on Housing Problem of Uttar Pradesh Legislative Council to Tamil Nadu during November, 1998.
71. Committee on Welfare of SC/ST of Meghalaya Legislative Assembly to Chennai during November, 1998.
72. Committee on Transport and Public Health of West Bengal Legislative Assembly to Tamil Nadu during November, 1998.
73. Committee on Welfare of SC/ST of Bihar Legislative Assembly to Chennai during November, 1998.
74. Committee on Welfare of SC/ST of Himachal Pradesh Legislative Assembly to Chennai during December, 1998.

75. Committee on Environment & Co-operation of West Bengal Legislative Assembly to Tamil Nadu during January, 1999.
76. Committee on Panchayat Raj of Gujarat Legislative Assembly to Tamil Nadu during January, 1999.
77. Committee on Forest Department of Himachal Pradesh Legislative Assembly to Chennai during January, 1999.
78. Committee on Panchayat Raj of Gujarat Legislative Assembly to Tamil Nadu during January, 1999.
79. Committee on Zillaparishad & Panchayat Raj of Bihar Legislative Council to Tamil Nadu during January, 1999.
80. Parliamentary Standing Committee on Transport & Tourism of Lok Sabha to Chennai during February, 1999.
81. Committee on Welfare of BC and SC/ST of Haryana Legislative Assembly to Tamil Nadu during February, 1999.
82. Parliamentary Committee on Food, Civil Supplies & Public Distribution of Lok Sabha to Chennai during February, 1999.
83. Committee on Welfare of SC/ST of Andhra Pradesh Legislative Assembly to Tamil Nadu during March, 1999.
84. Committee on Act Implementation of Assam Legislative Assembly to Tamil Nadu during May, 1999.
85. Adhoc Committee of Karnataka Legislative Council to Chennai during June, 1999.
86. Committee on Welfare of Weavers of Bihar Legislative Council to Tamil Nadu during June, 1999.
87. Press Gallery Committee of Madhya Pradesh Legislative Assembly to Tamil Nadu during August, 1999.

88. Committee on Welfare of BC of Kerala Legislative Assembly to Tamil Nadu during October, 1999.
89. Committee on Welfare of Women & Children of Kerala Legislative Assembly to Tamil Nadu during October, 1999.
90. Committee on Welfare of SC/ST of Kerala Legislative Assembly to Tamil Nadu during October, 1999.
91. Committee on Welfare of Women & Children of Rajasthan Legislative Assembly to Chennai during November, 1999.
92. Committee on Welfare of ST of Rajasthan Legislative Assembly to Tamil Nadu during December, 1999.
93. Committee on Welfare of Women and Children of Karnataka Legislative Assembly to Tamil Nadu during January, 2000.
94. Committee on Welfare of Backward and Minority of Karnataka Legislative Assembly to Tamil Nadu during January, 2000.
95. Select Committee of Madhya Pradesh Vidhan Sabha to Chennai during April, 2000.
96. Committee on Educational Information & Cultural Affairs and Sports to Tamil Nadu during April, 2000.
97. Committee on Welfare of Women and Children of Madhya Pradesh Legislative Assembly to Ooty during May, 2000.
98. Committee on Panchayat Raj of Maharashtra Legislative Assembly to Tamil Nadu during May, 2000.
99. Committee on Employment Review of Assam Legislative Assembly to Tamil Nadu during May, 2000.
100. Joint Committee of Welfare of SC/ST and Denotified Tribes of Uttar Pradesh Legislative Assembly to Tamil Nadu during July, 2000.

101. Parliamentary Standing Committee on Urban and Rural Development to Kodaikanal during June, 2000.
102. Parliamentary Committee on Empowerment of Woman to Ooty during July, 2000.
103. The Sub Committee of the Standing Committee on Defence to Chennai and Aravankadu during July, 2000.
104. Committee on Welfare of BC/MOBC of Assam Legislative Assembly to Chennai during July, 2000.
105. Committee on Empowerment of Woman of Assam Legislative Assembly to Chennai during July, 2000.
106. Committee on Welfare of SC/ST of Karnataka Legislative Assembly to Chennai during July, 2000.
107. Standing Committee on Development Department (B) of Meghalaya Legislative Assembly to Tamil Nadu during August, 2000.
108. Sub Committee (1) on Welfare of SC/ST of Bihar Legislative Assembly to Tamil Nadu during September, 2000.
109. Parliamentary Committee on Official Language of Central Government Offices to Chennai during September, 2000.
110. Parliamentary Standing Committee on Labour Welfare to Chennai during October, 2000.
111. Standing Committee on Social Welfare of West Bengal Legislative Assembly to Tamil Nadu during November, 2000.
112. Committee on Welfare of SC of Maharashtra Legislative Assembly to Tamil Nadu during November, 2000.
113. Parliamentary Standing Committee on Agricultural Research and Education to Chennai during October, 2000.

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Illustration (collection of Photographs)
DELETED

SECTION - II
TABLE No. I To LI

TABLE No. I
(Vide Page No. 17)

Details showing the name of political parties and number of seats contested, won and number of seats reserved for scheduled castes and scheduled tribes and women members elected in general elections held from 1952 to 1991.

<i>Serial Number</i>	<i>Year and Assembly</i>	<i>Name of Political Party</i>	<i>Number of Seats contested</i>	<i>Number of Seats won</i>	<i>Number of Seats reserved for S.C. and S.T.</i>	<i>Number of Women Members elected</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	1952 (First Assembly)	Indian National Congress	367	152	62/4	2
		Socialist Party	163	13
		Kisan Mazdoor Praja Party	148	35
		Krishikar Lok Party	63	15
		Communist Party of India	131	62
		Tamil Nadu Toilers Party	34	19
		Commonwealth Party	13	6
		All India Scheduled Castes Federation	37	2
		All India Forward Bloc	6	3
		Justice Party	9	1
		Madras State Muslim League Party	13	5
		All India Agriculture Union	1
		All India Republican Party	6
		Akhil Bharatia Ram Rajya Parishad	2

(1)	(2)	(3)	(4)	(5)	(6)	(7)
	1952 (First Assembly)-cont.	All India Forward Bloc (Raikar Group)	5
		Akhil Bharatiya Hindu Maha Sabha	10
		All India Bharatiya Jana Sangh	2
		Independents	306	62
2.	1957 (Second Assembly)	Indian National Congress	201	151
		Dravida Munnetra Kazhagam	100	13
		Communist Party of India	55	4
		Congress Reforms Committee	35	9
		Praja Socialist Party	22	2
		Socialist	4	1
		Forward Bloc	4	3
		Independents	366	22	37/1	12
3	1962 (Third Assembly)	Indian National Congress	206	139	37/1	13
		Communist Party of India	68	2
		Praja Socialist	21
		Dravida Munnetra Kazhagam	143	50
		Swatantra	94	6
		Jana Sangh	4
		Socialist	7	1
		Republican	4
		Forward Bloc	6	3
		Muslim League	6
		Socialist Labour	7
		Tamil National	9
		We Tamils	16
		Independents	207	5

(1)	(2)	(3)	(4)	(5)	(6)	(7)
4	1967(Fourth Assembly)	Indian National Congress	234	49	42/2	4
		Dravida Munnetra Kazhagam	173	138
		Communist Party of India	32	2
		Swatantra	27	20
		Jana Sangh	24
		Communists (M)	22	11
		Republican	14
		Praja Socialist	4	4
		Samyuktha Socialist Party	3	2
		Independents	245	7
5	1971(Fifth Assembly)	Dravida Munnetra Kazhagam	203	184	42/2	..
		Congress (Old)	201	15	..	5
		Communist Party of India (M)	37
		Swatantra	19	6
		Communist Party of India	19	6
		Forward Bloc	9	7
		Bharatiya Jana Sangh	5
		Praja Socialist Party	4	4
		Samyuktha Socialist Party	2
		Independents	258	10
6	1977 (Sixth Assembly)	All India Anna Dravida Munnetra Kazhagam	200	130	42/2	2
		Dravida Munnetra Kazhagam	230	48
		Indian National Congress	198	27
		Janata	233	10
		Communist Party of India	32	5
		Communist Party of India(M)	20	12
		All India Forward Bloc	6	1
		Republican Party	3
		Independents	468	1

(1)	(2)	(3)	(4)	(5)	(6)	(7)
7	1980 (Seventh Assembly)	All India Anna Dravida Munnetra Kazhagam	177	129	42/3	5
		Dravida Munnetra Kazhagam	114	38
		Indian National Congress (I)	112	30
		Indian National Congress (Urs)	3
		Janata (J.P.)	94	2
		Janata (B.J.P.)	10
		Janata (Secular)	4
		Communist Party of India	16	10
		Communist Party of India (Marxist)	16	11
		All India Forward Bloc	2	1
		Gandhi Kamaraj National Congress	10	6
		Republican Party of India	4
		Independents	467	7
8	1985 (Eighth Assembly)	All India Anna Dravida Munnetra Kazhagam	155	133	42/3	8
		Indian National Congress	72	62
		Dravida Munnetra Kazhagam	168	24
		Communist Party of India (Marxist)	17	5
		Janata Party	16	3
		Communist Party of India	16	2
		Gandhi Kamaraj National Congress	4	2
		All India Forward Bloc	3	1
		Bharatia Janata Party	15
		Tamil Nadu Congress (K)	7
		Indian Congress (J)	36
		Independents	990	2

(1)	(2)	(3)	(4)	(5)	(6)	(7)
9	1989 (Ninth Assembly)	Dravida Munnetra Kazhagam*	203	151	42/3	5
		All India Anna Dravida Munnetra Kazhagam (Jayalalitha Group)	203	29	..	2
		Indian National Congress	217	26	..	2
		All India Anna Dravida Munnetra Kazhagam (Janaki Ramachandran Group)	177	1
		Communist Party of India (Marxist)	21	15	..	1
		Communist Party of India	13	3
		Janata Party	10	4
		Bharathiya Janata Party	36
		Indian Union Muslim League (Samad Group)	5
		All India Forward Bloc	5
		Indian Farmers and Toilers Party	29
		Tamil Nadu Congress (Kamaraj)	8
		Indian Congress (SSC)	5
		Lok Dal	2
		Indian Congress (J)	5
		Independents	2,107	5

*includes Indian Muslim League (Latheef)

(1)	(2)	(3)	(4)	(5)	(6)	(7)
10	1991 (Tenth Assembly)	All India Anna Dravida Munnetra Kazhagam	168	164	42/3	25
		Indian National Congress	66	61	..	5
		Dravida Munnetra Kazhagam	176	2
		Communist Party of India	10	1
		Communist Party of India (Marxist)	22	1
		Anna Puratchi Thalaivar Thamizhaga Munnetra Kazhagam	9	2
		Janata Dal	15	1
		Pattali Makkal Katchi	199	1
		All India Forward Bloc	1
		All India Justice Party	2
		Ambedkar Makkal Iyakkam	26
		Bharathiya Janata Party	99
		Bahujan Samaj Party	12
		Grama Munnertra Kazhagam	1
		Indian Congress (Socialist Sarat Chandra Sinha)	12
		Indian Farmer and Toilers party	1

(1)	(2)	(3)	(4)	(5)	(6)	(7)
	1991 (Tenth Assembly) (Cont.)	Indian People's Front Indian Union Muslim League	2
		Janata Party	74
		Lok Dal	1
		Mark Angels Leninist Commune Health Association	1
		M.G.R. Munnertra Kazhagam	1
		Muslim League	14
		Mahabharath People's Party	3
		Republican Party of India	3
		Socialist Labour League	1
		Tamilar Desiya Iyakkam	5
		Tamizhagha Janata	1
		Tamilar Kazhagam	2
		Thayaga Maru Malarchi Kazhagam	2
		Tamil Nadu Indian Union Muslim League	2
		Tharasu Makkal Mandram	156
		Ulaga Makkal Nala Mahizhchi Sinthanaiyalar Kazhagam	1
		Independents	1,753	1

TABLE No. II

(Vide Page No. 18)

PARTY POSITION ON THE EVE OF CONSTITUTION OF ELEVENTH TAMIL NADU LEGISLATIVE ASSEMBLY AFTER GENERAL ELECTION.

Sl. No.	Name of the political party	Number of Members in Legislative Assembly
1.	Dravida Munnertra Kazhagam ..	172
2.	Tamil Maanila Congress (Moopanar) ..	39
3.	Communist Party of India ..	8
4.	All India Anna Dravida Munnertra Kazhagam	4
5.	Pattali Makkal Katchi ..	4
6.	Communist Party of India (Marxist) ..	1
7.	Bharatiya Janata Party ..	1
8.	All India Forward Bloc ..	1
9.	Janata Party ..	1
10.	Janata Dal ..	1
11.	Independent ..	1
12.	Vacant ..	1
	Total ..	<u>234</u>

PARTY POSITION AS ON 11-7-1996

Sl. No.	Name of the political party in full	Number of Members in Legislative Assembly
1.	Dravida Munnertra Kazhagam ..	166 @ \$ &
2.	Tamil Maanila Congress (Moopanar) ..	39
3.	Communist Party of India ..	8
4.	Indian National League ..	5 @
5.	All India Anna Dravida Munnertra Kazhagam ..	4
6.	Pattali Makkal Katchi ..	4
7.	Communist Party of India (Marxist) ..	1
8.	Bharatiya Janata Party ..	1
9.	All India Forward Bloc ..	2 \$
10.	Janata Dal ..	1
11.	Devendrar Sangam ..	1 *
12.	Independent ..	1
13.	Nominated ..	1
14.	Hon. Speaker ..	<u>1</u>
	Total ..	<u>235</u>

Note:

@ Five Members belonging to Indian National League who contested on the Dravida Munnertra Kazhagam symbol were permitted by the Hon. Speaker to function separately as members of Indian National League in the House.

\$ Thiru L. Santhanam, Member representing Sholavandan Constituency who contested the General Election on the DMK symbol has been permitted to function separately in the House as a member belonging to All India Forward Bloc Party. Consequently, the strength of the DMK Legislature Party has been reduced to 165 and the strength of the All India Forward Bloc has risen to 2.

& Tmt. Subbulakshmi Jagadeesan, a candidate of DMK Party from the Modakurichi Constituency has been declared duly elected. Consequently the strength of the DMK Legislature Party has risen to 166.

* Dr. K. Krishnasamy, Member representing Ottapidaram Assembly Constituency who contested in the General Election on the Janata Party symbol has been permitted to function as a member belonging to Devendrar Sangam based on the representation received from the member. As such the Janata Party goes unrepresented in the Tamil Nadu Legislative Assembly.

PARTY POSITION AS ON 1-8-1996

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ..	166
2.	Tamil Maanila Congress (Moopanar) ..	39
3.	Communist Party of India ..	8
4.	Indian National League ..	5
5.	All India Anna Dravida Munnetra Kazhagam	4
6.	Pattali Makkal Katchi ..	4
7.	Communist Party of India (Marxist) ..	1
8.	Bharatiya Janata Party ..	1
9.	All India Forward Bloc ..	2
10.	Janata Dal ..	1
11.	Devendrar Sangam ..	1
12.	Independent ..	1
13.	Nominated ..	1
14.	Hon. Speaker ..	1
	Total ..	<u>235</u>

PARTY POSITION AS ON 1-9-1996

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ..	166
2.	Tamil Maanila Congress (Moopanar) ..	39
3.	Communist Party of India ..	8
4.	Indian National League ..	5
5.	All India Anna Dravida Munnetra Kazhagam	4
6.	Pattali Makkal Katchi ..	4
7.	All India Forward Bloc ..	2
8.	Communist Party of India (Marxist) ..	1
9.	Bharatiya Janata Party ..	1
10.	Janata Dal ..	1
11.	Devendrar Sangam ..	1
12.	Independent ..	1
13.	Nominated ..	1
14.	Hon. Speaker ..	1
	Total ..	<u>235</u>

PARTY POSITION AS ON 1-12-1996

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam	165*
2.	Tamil Maanila Congress (Moopanar)	39
3.	Communist Party of India	8
4.	Indian National League	5
5.	All India Anna Dravida Munnetra Kazhagam	4
6.	Pattali Makkal Katchi	4
7.	All India Forward Bloc	2
8.	Communist Party of India (Marxist)	1
9.	Bharatiya Janata Party	1
10.	Janata Dal	1
11.	Devendrar Sangam	1
12.	Independent	1
13.	Nominated	1
14.	Hon. Speaker	1
15.	Vacant	1
	Total	235

* A vacancy has occurred consequent on the demise of Thiru A. Periyannan, a member from the Pudukkottai Assembly Constituency. Thus the strength of the Dravida Munnetra Kazhagam Legislature Party has been reduced to 165.

PARTY POSITION AS ON 1-3-1997

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam	166 *
2.	Tamil Maanila Congress (Moopanar)	39
3.	Communist Party of India	8
4.	Indian National League	5
5.	All India Anna Dravida Munnetra Kazhagam	4
6.	Pattali Makkal Katchi	4
7.	All India Forward Bloc	2
8.	Communist Party of India (Marxist)	1
9.	Bharatiya Janata Party	1
10.	Janata Dal	1
11.	Devendrar Sangam	1
12.	Independent	1
13.	Nominated	1
14.	Hon. Speaker	1
	Total	235

* Thiru P. Mari Ayya who contested as Dravida Munnetra Kazhagam candidate in the Bye-election from the Pudukkottai Assembly Constituency has been duly elected. He made and subscribed his affirmation on 19-2-1997 and consequently the strength of D.M.K Legislature Party has risen to '166'.

PARTY POSITION AS ON 1-8-1997

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	164 *
2.	Tamil Maanila Congress (Moopanar) ...	39
3.	Communist Party of India ...	8
4.	Indian National League ...	5
5.	All India Anna Dravida Munnetra Kazhagam	3 \$
6.	Pattali Makkal Katchi ...	4
7.	All India Forward Bloc ...	2
8.	All India Anna Dravida Munnetra Kazhagam (Thirunavukkarasu) ...	1 \$
9.	Communist Party of India (Marxist) ...	1
10.	Bharatiya Janata Party ...	1
11.	Janata Dal ...	1
12.	Devendrar Sangam ...	1
13.	Independent ...	1
14.	Nominated ...	1
15.	Hon.Speaker ...	1
16.	Vacant ...	2 *
	Total ...	<u>235</u>

* Two vacancies occurred consequent on the demise of Thiru N. Thangavel, MLA elected from the Coonoor (SC) Assembly Constituency and Hon. Thiru V. Thangapandian, MLA (Minister for Commercial Taxes) elected from the Aruppukottai Assembly Constituency. Thus the strength of Dravida Munnetra Kazhagam Legislature Party has been reduced to 164.

\$ Thiru S. Thirunavukkarasu, representing Aranthangi Assembly Constituency has been recognised as a member belonging to All India Anna Dravida Munnetra Kazhagam (Thirunavukkarasu) in the Tamil Nadu Legislative Assembly by the Hon. Speaker with effect from 21st July, 1997. Consequently, the strength of the A.I.A.D.M.K. Party has been reduced to '3'.

PARTY POSITION AS ON 1-9-1997

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	164
2.	Tamil Maanila Congress (Moopanar) ...	39
3.	Communist Party of India ...	8
4.	Indian National League ...	5
5.	Pattali Makkal Katchi ...	4
6.	All India Anna Dravida Munnetra Kazhagam	3
7.	All India Forward Bloc ...	2
8.	All India Anna Dravida Munnetra Kazhagam (Thirunavukkarasu) ...	1
9.	Communist Party of India (Marxist) ...	1
10.	Bharatiya Janata Party ...	1
11.	Janata Dal ...	1
12.	Devendrar Sangam ...	1
13.	Independent ...	1
14.	Nominated ...	1
15.	Hon.Speaker ...	1
16.	Vacant ...	2
	Total ...	<u>235</u>

PARTY POSITION AS ON 1-3-1998

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	164
2.	Tamil Maanila Congress (Moopanar) ...	39
3.	Communist Party of India ...	8
4.	Indian National League ...	5
5.	Pattali Makkal Katchi ...	4
6.	All India Anna Dravida Munnetra Kazhagam	3
7.	All India Forward Bloc ...	2
8.	All India Anna Dravida Munnetra Kazhagam (Thirunavukkarasu) ...	1
9.	Communist Party of India (Marxist) ...	1
10.	Bharatiya Janata Party ...	1
11.	Janata Dal ...	1
12.	Devendrar Sangam ...	1
13.	Independent ...	1
14.	Nominated ...	1
15.	Hon.Speaker ...	1
16.	Vacant ...	2
	Total ..	<u>235</u>

PARTY POSITION AS ON 1-4-1998

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	166 *
2.	Tamil Maanila Congress (Moopanar) ...	39
3.	Communist Party of India ...	8
4.	Indian National League ...	5
5.	Pattali Makkal Katchi-I	3 £
6.	Patalli Makkal Katchi-II ..	1 £
7.	All India Anna Dravida Munnetra Kazhagam	3
8.	All India Forward Bloc ...	2
9.	M.G.R. Anna Dravida Munnetra Kazhagam	1 @
10.	Communist Party of India (Marxist) ...	1
11.	Bharatiya Janata Party ...	1
12.	Janata Dal ...	1
13.	Puthiya Tamilagam ...	1 %
14.	Independent ...	1
15.	Nominated ...	1
16.	Hon.Speaker ...	1
	Total ..	<u>235</u>

* Thiru M. Ranganathan and Thiru Thangam Thenarasu belonging to Dravida Munnetra Kazhagam were declared duly elected in the Bye-elections held from the Coonoor (SC) and Aruppukottai Assembly Constituencies respectively. They took the oath on 16-3-1998. Consequently, the strength of D.M.K. Legislature Party has risen to '166'.

£ Hon. Speaker recognised Thiru I. Ganesan and two other members belonging to Pattali Makkal Katchi as Pattali Makkal Katchi-I and Thiru A. Rasendiran *alias* Dheeran as Pattali Makkal Katchi-II with effect from 19-03-1998.

@ Hon. Speaker has permitted Thiru S. Thirunavukkarasu, Aranthangi Assembly Constituency to function as a Member of M.G.R. Anna Dravida Munnetra Kazhagam with effect from 19-3-1998.

% Hon. Speaker permitted Dr. K.Krishnasamy to function as a Member of Puthiya Tamilagam with effect from 19-03-1998.

PARTY POSITION AS ON 1-10-1998

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	166
2.	Tamil Maanila Congress (Moopanar) ...	39
3.	Communist Party of India ...	8
4.	Indian National League ...	5
5.	Pattali Makkal Katchi-I ...	3
6.	Pattali Makkal Katchi-II ...	1
7.	All India Anna Dravida Munnetra Kazhagam	3
8.	All India Forward Bloc ...	2
9.	M.G.R. Anna Dravida Munnetra Kazhagam	1
10.	Communist Party of India (Marxist) ...	1
11.	Bharatiya Janata Party ...	1
12.	Janata Dal ...	1
13.	Puthiya Tamilagam ...	1
14.	Independent ...	1
15.	Nominated ...	1
16.	Hon.Speaker ...	1
	Total ..	<u>235</u>

PARTY POSITION AS ON 1-11-1998

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	166
2.	Tamil Maanila Congress (Moopanar) ...	39
3.	Communist Party of India ...	8
4.	Indian National League ...	5
5.	Pattali Makkal Katchi ...	3*
6.	All India Anna Dravida Munnetra Kazhagam	3
7.	All India Forward Bloc ...	2
8.	M.G.R. Anna Dravida Munnetra Kazhagam	1
9.	Communist Party of India (Marxist) ...	1
10.	Bharatiya Janata Party ...	1
11.	Janata Dal ...	1
12.	Puthiya Tamilagam ...	1
13.	Independent ...	1
14.	Unattached ...	1*
15.	Nominated ...	1
16.	Hon.Speaker ...	1
	Total ..	<u>235</u>

* Hon. Speaker declared Thiru A. Rasendiran *alias* Dheeran as an "Unattached" Member consequent on recognition of Pattali Makkal Katchi-I as the Pattali Makkal Katchi Legislature Party with Thiru I. Ganesan, as its floor leader.

PARTY POSITION AS ON 1-4-1999

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	165 *
2.	Tamil Maanila Congress (Moopanar) ...	38 £
3.	Communist Party of India ...	8
4.	Indian National League ...	5
5.	Pattali Makkal Katchi ...	3
6.	All India Anna Dravida Munnetra Kazhagam	3
7.	All India Forward Bloc ...	2
8.	M.G.R. Anna Dravida Munnetra Kazhagam ...	1
9.	Communist Party of India (Marxist) ...	1
10.	Bharatiya Janata Party ...	1
11.	Janata Dal ...	1
12.	Puthiya Tamilagam ...	1
13.	Independent ...	1
14.	Unattached ...	1
15.	Nominated ...	1
16.	Hon.Speaker ...	1
17.	Vacant ...	2
	Total ..	235

* A vacancy has occurred consequent on the demise of Dr. V. Alban, M.L.A. elected from the Thiruvattar Assembly Constituency. Thus the strength of Dravida Munnetra Kazhagam Legislature Party has been reduced to '165'.

£ A vacancy has occurred consequent on the demise of Thiru M. Andi Ambalam, M.L.A. elected from the Natham Assembly Constituency. Thus the strength of Tamil Maanila Congress (Moopanar) Legislature Party has been reduced to '38'.

PARTY POSITION AS ON 1-9-1999

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	164 *
2.	Tamil Maanila Congress (Moopanar) ...	38
3.	Communist Party of India ...	8
4.	Indian National League ...	5
5.	Pattali Makkal Katchi ...	3
6.	All India Anna Dravida Munnetra Kazhagam	3
7.	All India Forward Bloc ...	2
8.	M.G.R. Anna Dravida Munnetra Kazhagam	1
9.	Communist Party of India (Marxist) ...	1
10.	Bharatiya Janata Party ...	1
11.	Janata Dal ...	1
12.	Puthiya Tamilagam ...	1
13.	Independent ...	1
14.	Unattached ...	1
15.	Nominated ...	1
16.	Hon.Speaker ...	1
17.	Vacant ...	3 *
	Total ..	235

* A vacancy has occurred consequent on the demise of Thiru Anbil Poyyamozi, M.L.A. elected from the Tiruchirappalli-II Assembly Constituency. Thus the strength of Dravida Munnetra Kazhagam Legislature Party has been reduced to '164'.

PARTY POSITION AS ON 1-11-1999

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	164
2.	Tamil Maanila Congress (Moopanar) ...	38
3.	Communist Party of India ...	8
4.	Indian National League ...	3 *
5.	Pattali Makkal Katchi ...	3
6.	All India Anna Dravida Munnetra Kazhagam	3 &
7.	All India Forward Bloc ...	2
8.	Communist Party of India (Marxist) ...	2 £
9.	Tamil Maanila National League ...	2 *
10.	All India Anna Dravida Munnetra Kazhagam (Thamaraikkani)	1 &
11.	Bharatiya Janata Party ...	1
12.	Janata Dal ...	1
13.	Puthiya Tamilagam ...	1
14.	Independent ...	1
15.	Unattached ...	1
16.	Nominated ...	1
17.	Hon.Speaker ...	1
18.	Vacant ...	2 @
	Total ..	<u>235</u>

& Thiru R. Thamaraikkani representing Srivilliputhur Assembly Constituency, has been recognised as a Member belonging to All India Anna Dravida Munnetra Kazhagam (Thamaraikkani) in the Tamil Nadu Legislative Assembly by the Hon. Speaker with effect from 12-10-1999. However, Thiru R. Viswanathan belonging to the All India Anna Dravida Munnetra Kazhagam was declared elected in the Bye-election held to the Natham

Assembly Constituency. The Member took oath on 16-10-1999. Hence, the strength of the All India Anna Dravida Munnetra Kazhagam Legislature Party continues to remain as '3'.

- * The Indian National League Legislature Party underwent a vertical split in the Tamil Nadu Legislative Assembly. Hon. Speaker recognised the splinter group as Tamil Maanila National League with effect from 15-10-1999 with Thiru S.S. Mohammed Ismail as its Leader and Thiru A.V.A. Nassar as its Secretary-Whip.
- £ Thiru J. Hemachandran belonging to the Communist Party of India (Marxist) was declared elected in the Bye-election held to the Thiruvattar Assembly Constituency. The Member took the oath on 16-10-1999. Consequently, the strength of the Communist Party of India (Marxist) Party has risen to '2'.
- @ Thiru S. Thirunavakkarsu, a lone member of the M.G.R. Anna Dravida Munnetra Kazhagam elected from the Aranthangi Assembly Constituency has resigned his membership of the Assembly with effect from 15-10-1999 consequent on his election to the Lok Sabha from the Pudukottai Parliament Constituency. As a result the M.G.R. Anna Dravida Munnetra Kazhagam party goes without representation in the Tamil Nadu Legislative Assembly.

PARTY POSITION AS ON 1-12-1999

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	163 \$
2.	Tamil Maanila Congress (Moopanar) ...	38
3.	Communist Party of India ...	8
4.	All India Anna Dravida Munnetra Kazhagam	4 *
5.	Indian National League ...	3
6.	Pattali Makkal Katchi ...	3
7.	All India Forward Bloc ...	2
8.	Communist Party of India (Marxist) ...	2
9.	Tamil Maanila National League ..	2
10.	Bharatiya Janata Party ...	1
11.	Janata Dal ...	1
12.	Puthiya Tamilagam ...	1
13.	Independent ...	1
14.	Unattached ...	1
15.	Nominated ...	1
16.	Hon.Speaker ...	1
17.	Vacant ...	3 \$
	Total ..	<u>235</u>

* Thiru R. Thamaraiikkani who was expelled from All India Anna Dravida Munnetra Kazhagam and shown as All India Anna Dravida Munnetra Kazhagam (Thamaraiikkani) has been rejoined in the All India Anna Dravida Munnetra Kazhagam with effect from 6-11-1999. Consequently, the strength of All India Anna Dravida Munnetra Kazhagam Legislature party risen to '4'.

\$ A vacancy has occurred in Tamil Nadu Legislative Assembly consequent on the demise of Thiru A. Mani, M.L.A. elected from the Nellikuppam Assembly Constituency. Thus the strength of Dravida Munnetra Kazhagam Legislature Party has been reduced to '163'.

PARTY POSITION AS ON 1-3-2000

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	165 *
2.	Tamil Maanila Congress (Moopanar) ...	38
3.	Communist Party of India ...	8
4.	All India Anna Dravida Munnetra Kazhagam	4
5.	Indian National League ...	3
6.	Pattali Makkal Katchi ...	3
7.	All India Forward Bloc ...	2
8.	Communist Party of India (Marxist) ...	2
9.	Tamil Maanila National League ..	2
10.	Bharatiya Janata Party ...	2 \$
11.	M.G.R. Anna Dravida Munnetra Kazhagam	1 #
12.	Puthiya Tamilagam ...	1
13.	Independent ...	1
14.	Unattached ...	1
15.	Nominated ...	1
16.	Hon.Speaker ...	1
	Total ..	<u>235</u>

* Thiru Anbil Periyasamy and Thiru V.C. Shanmugam belonging to the Dravida Munnetra Kazhagam were declared duly elected in the Bye-elections held from the Tiruchirappalli-II and Nellikuppam Assembly Constituencies respectively. They took the oath on 1-3-2000. Consequently, the strength of Dravida Munnetra Kazhagam Legislature Party has risen to '165'.

Thiru C. Anbarasan belonging to the M.G.R. Anna Dravida Munnetra Kazhagam was declared elected in the Bye-election held from the Aranthangi Assembly Constituency. The Member took the oath on 1-3-2000. He is the only Member representing, the M.G.R. Anna Dravida Munnetra Kazhagam in the Tamil Nadu Legislative Assembly.

\$ Thiru B. Venkataswamy elected on Janata Dal ticket from Hosur Assembly Constituency has joined Bharatiya Janata Party. Consequently, the strength of the Bharatiya Janata Party has risen to '2'. Now the Janata Dal Party goes without representation in the Tamil Nadu Legislative Assembly.

PARTY POSITION AS ON 1-5-2000

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	164*
2.	Tamil Maanila Congress (Moopanar) ...	38
3.	Communist Party of India ...	8
4.	All India Anna Dravida Munnetra Kazhagam	4
5.	Indian National League ...	3
6.	Pattali Makkal Katchi ...	3
7.	All India Forward Bloc ...	2
8.	Communist Party of India (Marxist) ...	2
9.	Tamil Maanila National League ..	2
10.	Bharatiya Janata Party ...	2
11.	M.G.R. Anna Dravida Munnetra Kazhagam	1
12.	Puthiya Tamilagam ...	1
13.	Independent ...	1
14.	Unattached ...	1
15.	Nominated ...	1
16.	Hon.Speaker ...	1
17.	Vacant ...	1*
	Total ..	<u>235</u>

* A vacancy has occurred in Tamil Nadu Legislative Assembly consequent on the demise of Thiru G. Chokkalingam, M.L.A. elected from the Tiruporur (SC) Assembly Constituency. Thus the strength of Dravida Munnetra Kazhagam Legislature Party has been reduced to '164'.

PARTY POSITION AS ON 5-6-2000

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam ...	164
2.	Tamil Maanila Congress (Moopanar) ...	37*
3.	Communist Party of India ...	8
4.	All India Anna Dravida Munnetra Kazhagam	4
5.	Indian National League ...	3
6.	Pattali Makkal Katchi ...	3
7.	All India Forward Bloc ...	2
8.	Communist Party of India (Marxist) ...	2
9.	Tamil Maanila National League ..	2
10.	Bharatiya Janata Party ...	2
11.	M.G.R. Anna Dravida Munnetra Kazhagam	1
12.	Puthiya Tamilagam ...	1
13.	Independent ...	1
14.	Unattached ...	1
15.	Nominated ...	1
16.	Hon.Speaker ...	1
17.	Vacant ...	2*
	Total ..	<u>235</u>

* Thiru R. Chokkar a Member of the Tamil Maanila Congress (Moopanar) elected from the Sivakasi Assembly Constituency has resigned his membership of the Assembly with effect from 1st June, 2000. Thus, the strength of the Tamil Maanila Congress (Moopanar) Legislature Party has been reduced to '37'.

PARTY POSITION AS ON 3-7-2000

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam	164
2.	Tamil Maanila Congress (Moopanar)	37
3.	Communist Party of India	8
4.	All India Anna Dravida Munnetra Kazhagam	4
5.	Indian National League	3
6.	Pattali Makkal Katchi	3
7.	All India Forward Bloc	2
8.	Communist Party of India (Marxist)	2
9.	Tamil Maanila National League	2
10.	Bharatiya Janata Party	2
11.	Puthiya Tamilagam	1
12.	Independent	1
13.	Unattached	1
14.	Nominated	1
15.	Hon.Speaker	1
16.	Vacant	3 @
Total		235

@ A vacancy has occurred in the Tamil Nadu Legislative Assembly consequent on the demise of Thiru C. Anbarasan, M.L.A. belonging to the M.G.R. Anna Dravida Munnetra Kazhagam elected from the Aranthangi Assembly Constituency in the Bye-election.

PARTY POSITION AS ON 1-8-2000

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam	162*
2.	Tamil Maanila Congress (Moopanar)	37
3.	Communist Party of India	8
4.	All India Anna Dravida Munnetra Kazhagam	4
5.	Indian National League	3
6.	Pattali Makkal Katchi	3
7.	All India Forward Bloc	2
8.	Communist Party of India (Marxist)	2
9.	Tamil Maanila National League	2
10.	Bharatiya Janata Party	2
11.	Puthiya Tamilagam	1
12.	Independent	1
13.	Unattached	1
14.	Nominated	1
15.	Hon.Speaker	1
16.	Vacant	5 *
Total		235

*1. Thiru M.Muthuramalingam, M.L.A., Thirumangalam Assembly Constituency, belonging to the Dravida Munnetra Kazhagam has been disqualified by Hon. Speaker from the membership of the Tamil Nadu Legislative Assembly under the provisions of the Members of the Tamil Nadu Legislative Assembly (Disqualification on Ground of Defection) Rules, 1986 with effect from 27th June 2000 and the seat held by him declared vacant.

*2. Thiru Nanjil K. Manoharan, M.L.A., Triplicane Assembly Constituency belonging to the Dravida Munnetra Kazhagam expired on 1st August 2000. Thus, the strength of the Dravida Munnetra Kazhagam Legislature Party has been reduced from 164 to 162.

PARTY POSITION AS ON 1-11-2000

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam	162
2.	Tamil Maanila Congress (Moopanar)	37
3.	Communist Party of India	8
4.	All India Anna Dravida Munnetra Kazhagam	4
5.	Indian National League	3
6.	Pattali Makkal Katchi	3
7.	All India Forward Bloc	1*
8.	Communist Party of India (Marxist)	2
9.	Tamil Maanila National League	2
10.	Bharatiya Janata Party	2
11.	Puthiya Tamilagam	1
12.	Independent	1
13.	Unattached	1
14.	Nominated	1
15.	Hon.Speaker	1
16.	Vacant	6
Total		235

* A vacancy has occurred in Tamil Nadu Legislative Assembly consequent on the demise of Thiru P.N. Vallarasu, M.L.A., elected from the Usilampatti Assembly Constituency. Thus the strength of the All India Forward Bloc Legislature Party has been reduced to '1' (One).

PARTY POSITION AS ON 1-2-2001

Sl. No.	Name of the political party in full.	Number of Members in Legislative Assembly.
1.	Dravida Munnetra Kazhagam	162
2.	Tamil Maanila Congress (Moopanar)	36*
3.	Communist Party of India	8
4.	All India Anna Dravida Munnetra Kazhagam	4
5.	Indian National League	3
6.	Pattali Makkal Katchi	3
7.	All India Forward Bloc	1
8.	Communist Party of India (Marxist)	2
9.	Tamil Maanila National League	2
10.	Bharatiya Janata Party	2
11.	Puthiya Tamilagam	1
12.	Independent	1
13.	Unattached	1
14.	Nominated	1
15.	Hon.Speaker	1
16.	Vacant	7
Total		235

* A vacancy has occurred in Tamil Nadu Legislative Assembly consequent on the demise of Thiru M.M.S. Abul Hassan, M.L.A. elected from the Mayiladuthurai Assembly Constituency. Thus the strength of the Tamil Maanila Congress (Moopanar) Legislature Party has been reduced to 36.

TABLE No. III
(Vide Page No. 18)

MEMBERS OF THE ASSEMBLY WITH THEIR CONSTITUENCIES (1996—2001).
(ELEVENTH ASSEMBLY) CONSTITUTED ON THE 13TH MAY, 1996 UNDER
SECTION 73 OF THE REPRESENTATION OF THE PEOPLE ACT, 1951.

Sl. No. and Name of the Member. (1)	Party to which the Member belongs. (2)	Name and class of Constituency. (3)
1. Thiru P. Aasiyan	D.M.K.	Andipatti
2. Thiru M. Abdul Latheef	I.N.L.	Vaniyambadi
3. Thiru M.M.S. Abdul Hassan \$\$\$	T.M.C. (M)	Mayiladuthurai
4. Thiru Aladi Aruna	D.M.K.	Alangulam
5. Thiru N.R. Alagaraja	T.M.C. (M)	Theni
6. Thiru S. Alagiri	T.M.C. (M)	Chidambaram
7. Dr. V. Alban %	D.M.K.	Thiruvattar
8. Thiru D. Amaramoorthy	T.M.C. (M)	Ariyalur
9. Thiru Bala Anandan	D.M.K.	Vandavasi (S.C.)
10. Thiru V. Anbalagan	D.M.K.	Cheygar
11. Prof. K. Anbazhagan	D.M.K.	Harbour
12. Thiru C. Anbarasan ***@	M.G.R. Anna D.M.K.	Aranthangi
13. Thiru Anbil Periyasamy @@@@	D.M.K.	Tiruchy-II
14. Thiru Anbil Poyyamozhi &	D.M.K.	Tiruchy-II
15. Thiru V.A. Andamuthu	D.M.K.	Bhavanisagar
16. Thiru M. Andi Ambalam +	T.M.C. (M)	Natham
17. Tmt. Anne D'Monte	--	Nominated

(1)	(2)	(3)
18. Thiru M. Appavu	T.M.C. (M)	Radhapuram
19. Thiru Veerapandi S. Arumugam	D.M.K.	Veerapandi
20. Thiru T.P. Arumugam	D.M.K.	Thiruchengode
21. Thiru B. Arunkumar	D.M.K.	Mettupalayam
22. Thiru A. Asokan	D.M.K.	Thiruvarur (S.C.)
23. Thiru R. Avudaiappan	D.M.K.	Ambasamudram
24. Thiru L. Ayyalusamy	C.P.I.	Kovilpatti
25. Thiru S. Alaguvelu	D.M.K.	Kandamangalam (S.C.)
26. Thiru S. Balakrishnan	T.M.C. (M)	Mudukulathur
27. Thiru P. Balasubramanian	D.M.K.	Pattukkottai
28. Thiru S.N. Balasubramanian	T.M.C. (M)	Bhavani
29. Thiru B. Baranikumar	D.M.K.	Tiruchy-I
30. Thiru Era. Bernard	D.M.K.	Colachel
31. Thiru C. Chandrasekaran	D.M.K.	Sendamangalam (S.T.)
32. Thiru Durai Chandrasekaran	D.M.K.	Thiruvaiyaru
33. Dr. A. Chellakumar	T.M.C. (M)	Theagarayanagar
34. Thiru Chengai Sivam	D.M.K.	Perambur (S.C.)
35. Thiru V. Chinniah	T.M.C. (M)	Thirumayam
36. Thiru G. Chokkalingam ££	D.M.K.	Thiruporur (SC)
37. Thiru R. Chokkar \$\$	T.M.C. (M)	Sivakasi
38. Thiru S. David Selwyn	D.M.K.	Srivaikundam
39. Thiru A. Deivanayagam	T.M.C. (M)	Madurai Central

(1)	(2)	(3)
40. Dr. M. Devarajan	D.M.K.	Perambalur (S.C.)
41. Thiru V.G. Dhanapal	D.M.K.	Gudiyatham
42. Thiru K.R.G. Dhanapalan	D.M.K.	Salem-I
43. Thiru C.T. Dhandapani	D.M.K.	Coimbatore West
44. Thiru K. Durai	D.M.K.	Thiruverumbur
45. Thiru Duraimurugan	D.M.K.	Katpadi
46. Thiru B. Duraisamy	D.M.K.	Varagur (S.C.)
47. Thiru Parithi Ellamvazhuthi	D.M.K.	Egmore (S.C.)
48. Thiru R. Eswaran	T.M.C. (M)	Vasudevanallur (S.C.)
49. Thiru R. Gandhi	D.M.K.	Ranipet
50. Thiru I. Ganesan	P.M.K.	Edappadi
51. Thiru K.C. Ganesan	D.M.K.	Jayankondam
52. Dr. A. Gnanasekaran	D.M.K.	Melmalayanur
53. Thiru C. Gnanasekaran	T.M.C. (M)	Vellore
54. Tmt. Goamathi Srinivasan	D.M.K.	Valangaiman (S.C.)
55. Thiru P. Gopal	D.M.K.	Mettur
56. Thiru C. Gopu	D.M.K.	Anaicut
57. Thiru P. Govindan	P.M.K.	Tharamangalam
58. Thiru V. Govindan	D.M.K.	Peranambut (S.C.)
59. Thiru T. Gundan	D.M.K.	Ootacamund
60. Thiru J.M. Haroon Rasheed	T.M.C. (M)	Villivakkam
61. Thiru J. Hemachandran %%	C.P.I. (M)	Thiruvattar

(1)	(2)	(3)
62. Thiru G. Ilango	D.M.K.	Avinashi (S.C.)
63. Tmt. S. Jenifer Chandran	D.M.K.	Tiruchendur
64. Thiru M.N. Jothikannan	D.M.K.	Musiri
65. Thiru Kuttalam P. Kalyanam	D.M.K.	Kuttalam
66. Dr. (Tmt.) Kanchana Kamalanathan	D.M.K.	Krishnagiri
67. Thiru K. Kannaiyan	D.M.K.	Thottiam
68. Thiru Kalaignar M. Karunanidhi	D.M.K.	Chepauk
69. Thiru N. Karuppana Odayar	T.M.C. (M)	Papanasam
70. Thiru C. Karuppasamy	A.I.A.D.M.K.	Sankaranayanar Koil (S.C.)
71. Thiru T. Karuppusamy	D.M.K.	Uppiliapuram (S.T.)
72. Thiru Saidai Ka. Kittu	D.M.K.	Saidapet
73. Thiru Pasumpon Tha. Kiruttinan	D.M.K.	Sivaganga
74. Thiru E. Kothandam	D.M.K.	Sriperumbudur (S.C.)
75. Thiru S.V. Krishnan	D.M.K.	Vedasandur
76. Thiru S.V. Krishnan	C.P.I.	Nanguneri
77. Dr. K. Krishnasamy	P.T.	Ottapidaram (S.C.)
78. Dr. D. Kumaradas	T.M.C. (M)	Killiyoor
79. Thiru V.K. Lakshmanan	T.M.C. (M)	Coimbatore East
80. Thiru R. Mahendran	D.M.K.	Natrampalli
81. Dr. A. Mani	D.M.K.	Ulundurpet (S.C.)
82. Thiru A. Mani ++	D.M.K.	Nellikuppam

(1)	(2)	(3)
83. Thiru G.K. Mani	P.M.K.	Pennagaram
84. Thiru Ko.Si. Mani	D.M.K.	Kumbakonam
85. Thiru A.J. Manikkannan	D.M.K.	Thirunavalur
86. Thiru R. Manimaran	D.M.K.	Dindigul
87. Thiru S.S. Mani Nadar	T.M.C. (M)	Sattankulam
88. Thiru K. Manivarma	T.M.C. (M)	Thandarambattu
89. Thiru K. Manoharan	D.M.K.	Dharmapuri
90. Thiru P. Mari Ayya **	D.M.K.	Pudukkottai
91. Thiru A. Marimuthu	D.M.K.	Vanur (S.C.)
92. Thiru Era. Mathivanan	D.M.K.	Royapuram
93. Thiru S. Mathivanan	D.M.K.	Acharapakkam (S.C.)
94. Thiru T.P. Mayavan	D.M.K.	Srirengam
95. Thiru S. Mohamed Kothar Mohideen	I.N.L.	Palayamkottai
96. Thiru S.S. Mohammed Ismail	T.M.N.L.	Aravakurichi
97. Thiru G. Mohanadasan	D.M.K.	Poompuhar
98. Thiru P. Mohan Kandasamy	T.M.C. (M)	Pongalur
99. Thiru D. Mony	C.P.I. (M)	Vilavancode
100. Thiru L. Mookaiah	D.M.K.	Periyakulam
101. Thiru R. Mookapan	D.M.K.	Chinnasalem
102. Dr. M. Moses	T.M.C. (M)	Nagercoil
103. Thiru B.M. Mubarak	D.M.K.	Gudalur
104. Thiru V. Mullaiventhan	D.M.K.	Morappur

(1)	(2)	(3)
105. Thiru A.M. Munirathinam	T.M.C. (M)	Sholinghur
106. Thiru P. Murugesan	D.M.K.	Kancheepuram
107. Thiru V. Muthu	D.M.K.	Sankari (S.C.)
108. Thiru M. Muthuramalingam +++	D.M.K.	Thirumangalam
109. Thiru S. Nagarathinam	D.M.K.	Krishnarayapuram (S.C.)
110. Thiru K. Naina Mohamed	D.M.K.	Kadayanallur
111. Thiru Nanjil K. Manoharan @@@	D.M.K.	Triplicane
112. Thiru K.V. Nannan	D.M.K.	Chengam (S.C.)
113. Thiru A.V.A. Nassar	T.M.N.L.	Bhuvanagiri
114. Thiru A. Natarajan	D.M.K.	Perur
115. Thiru T. Natarajan	D.M.K.	Gingee
116. Thiru K.N. Nehru	D.M.K.	Lalgudi
117. Thiru G. Nizamudeen	I.N.L.	Nagapattinam
118. Dr. (Tmt.) Padma	T.M.C. (M)	Nannilam (S.C.)
119. Thiru G. Palanisamy	C.P.I.	Thiruthuraiipoondi (S.C.)
120. Thiru Pongalur N. Palanisamy	D.M.K.	Singanallur
121. Thiru P.T.R. Palanivel Rajan	D.M.K.	Madurai West
122. Thiru N. Pandurangan	D.M.K.	Pernamallur
123. Thiru M. Pannerselvam	D.M.K.	Sirkali (S.C.)
124. Thiru M.R.K. Pannerselvam	D.M.K.	Kurinjiipadi
125. Thiru I. Periyasamy	D.M.K.	Athoor

(1)	(2)	(3)
126. Thiru N. Periyasamy	D.M.K.	Tuticorin
127. Thiru N.K.K. Periyasamy	D.M.K.	Erode
128. Thiru N. Periyasamy	C.P.I.	Perundurai
129. Thiru A. Periyannan *	D.M.K.	Pudukkottai
130. Thiru V. Perumal	D.M.K.	Yercaud (S.T.)
131. Thiru K. Pitchandi	D.M.K.	Thiruvannamalai
132. Dr. K. Ponmudy	D.M.K.	Villupuram
133. Thiru S.S. Ponnudi	D.M.K.	Palladam
134. Tmt. A.S. Ponnammal	T.M.C. (M)	Nilakottai (S.C.)
135. Thiru T. Poovendhan	D.M.K.	Palani (S.C.)
136. Thiru E. Pugazhendhi	D.M.K.	Cuddalore
137. Thiru S. Puratchimani	T.M.C. (M)	Mangalore (S.C.)
138. Thiru A. Rahmankhan	D.M.K.	Ramanathapuram
139. K.V.V. Rajamanickam	T.M.C. (M)	Melur
140. Thiru P. Rajamanickam	D.M.K.	Orathanad
141. Thiru V.P. Rajan	D.M.K.	Rajapalayam (S.C.)
142. Thiru S. Raja Reddi	C.P.I.	Thally
143. Thiru A. Rajendran	D.M.K.	Polur
144. Thiru S.K. Rajendran	D.M.K.	Sathyamangalam
145. Thiru T. Rajhentherr	D.M.K.	Park Town
146. Thiru N.S. Rajkumar Mandraadiar	D.M.K.	Kangayam
147. Thiru S. Raju	D.M.K.	Pollachi

(1)	(2)	(3)
148. Thiru C. Ramachandran	D.M.K.	Thirupparankundram
149. Thiru C.R. Ramachandran	D.M.K.	Thondamuthur
150. Thiru M. Ramachandran	D.M.K.	Thiruvonam
151. Thiru O.R. Ramachandran	T.M.C. (M)	Cumbum
152. Thiru N.P. Ramajayam	D.M.K.	Mylapore
153. Thiru E. Ramalingam	D.M.K.	Kattumannarkoil (S.C.)
154. Thiru S. Ramalingam	D.M.K.	Thiruvidadimarudur
155. Dr. E.S.S. Raman	T.M.C. (M)	Pallipattu
156. Thiru A.M. Ramasamy	D.M.K.	Attur
157. Thiru K.R. Ramasamy	T.M.C. (M)	Thiruvadanaï
158. Dr. V. Ramaswamy	D.M.K.	Panrutti
159. Thiru B. Ranganathan	T.M.C. (M)	Purasawalkam
160. Thiru M. Ranganathan **	D.M.K.	Coonoor (S.C.)
161. Selvi K. Rani	T.M.C. (M)	Thalaivasal (S.C.)
162. Thiru A.Rasendiran (alias) Dheeran	Unattached	Andimadam
163. Thiru K. Ravi Arunan	T.M.C. (M)	Thenkasi
164. Thiru K. Ravi Sankar	D.M.K.	Vilathikulam
165. Thiru R. Sakkrappani	D.M.K.	Oddanchatram
166. Thiru M.P. Saminathan	D.M.K.	Vellakoil
167. Thiru A.Gee. Sampaath	D.M.K.	Mugaiyur
168. Thiru L. Santhanam	A.I.F.B.	Sholavandan
169. Tmt. R. Saraswathy	D.M.K.	Dharapuram (S.C.)

(1)	(2)	(3)
170. Tmt. S.P. Sarkunapanidan	D.M.K.	Dr. Radhakrishnan Nagar
171. Thiru A.R.R. Seenivasan	D.M.K.	Virudhunagar
172. Thiru R.R. Sekaran	T.M.C. (M)	Omalur
173. Thiru R. Selvam	D.M.K.	Kulithali
174. Thiru D. Selvaraj	D.M.K.	Udumalpet
175. Thiru Selvaraj (alias) Kavithaipithan	D.M.K.	Kolathur (S.C.)
176. Thiru Andiyur P. Selvarasu	D.M.K.	Andhiyur (S.C.)
177. Thiru Samayanallur S. Selvarasu	D.M.K.	Samayanallur (S.C.)
178. Pulavar B.M. Senguttuvan	D.M.K.	Marungapuri
179. Thiru R. Sethunathan	D.M.K.	Tindivanam
180. Thiru C. Shanmugam	D.M.K.	Alandur
181. Thiru G. Shanmugam	D.M.K.	Tirupathur
182. Thiru M. Shanmugam	D.M.K.	Kinathukkadavu
183. Thiru V.C. Shanmugam	D.M.K.	Nellikuppam
184. Thiru E.A.P. Shivaji	D.M.K.	Thiruttani
185. Thiru V.P. Singaravelu	D.M.K.	Valparai (S.C.)
186. Thiru S.R. Sivalingam	D.M.K.	Panamarathupatti
187. Thiru R. Sivanantham	D.M.K.	Arni
188. Thiru V. Sivapuniam	C.P.I.	Mannargudi
189. Thiru S. Sivaraj	T.M.C. (M)	Rishivandiam
190. Thiru R. Sivaraman	D.M.K.	Tiruppathur

(1)	(2)	(3)
191. Thiru M.K. Stalin	D.M.K.	Thousand Lights
192. Thiru C. Subramani (alias) C.S. Mani	D.M.K.	Tiruvallur
193. Thiru P.N. Subramani	D.M.K.	Arcot
194. Thiru A.L. Subramanian	D.M.K.	Tirunelveli
195. Thiru K. Subbarayan	C.P.I.	Thiruppur
196. Tmt. Subbulakshmi Jagadeesan	D.M.K.	Modakurichi
197. Thiru A. Sudalimuthu	D.M.K.	Bodinayakanur
198. Thiru D. Sudarsanam	T.M.C. (M)	Poonamallee
199. Thiru E.G. Sugavanam	D.M.K.	Bargur
200. Thiru K. Sundar	D.M.K.	Uthiramerur
201. Thiru K. Sundaram	D.M.K.	Ponneri (S.C.)
202. Thiru N. Sundaram	T.M.C. (M)	Karaikudi
203. Thiru P.R. Sundaram	A.I.A. D.M.K.	Rasipuram
204. Thiru N.Suresh Rajan	D.M.K.	Kanyakumari
205. Dr. M. Tamilkudimagan	D.M.K.	Ilayangudi
206. Thiru V. Tamilmani	D.M.K.	Chengalpattu
207. Thiru Kuzhandai Tamizharasan	D.M.K.	Virudhachalam
208. Thiru G. Thalpathi	D.M.K.	Sedapatti
209. Thiru R. Thamaraikkani	A.I.A.D.M.K.	Srivilliputhur
210. Thiru R. Thamizhchelvan	D.M.K.	Arakkonam (S.C.)
211. Thiru K. Thangamani	C.P.I.	Manamadurai (S.C.)

(1)	(2)	(3)
212. Thiru V. Thangapandian £	D.M.K.	Aruppukottai
213. Thiru Thangam Thenarasu %%%	D.M.K.	Aruppukottai
214. Thiru A.L. Thangavel	D.M.K.	Salem-II
215. Thiru N. Thangavel @	D.M.K.	Coonoor (S.C.)
216. Thiru S.P. Thangavelan	D.M.K.	Kadaladi
217. Thiru S.V. Thirugnanasambandam	T.M.C. (M)	Peravurani
218. Thiru S. Thirunavukkarasu \$	M.G.R. Anna D.M.K.	Aranthangi
219. Thiru P.S. Thiruvengadam	D.M.K.	Kalasapakkam
220. Thiru U. Thisaiveeran	D.M.K.	Paramakudi (S.C.)
221. Thiru S.N.M. Ubayadullah	D.M.K.	Thanjavur
222. Thiru T. Udhayasuriyan	D.M.K.	Sankarapuram
223. Thiru M.A. Vaidhyalingam	D.M.K.	Tambaram
224. Thiru P.N. Vallarasu £££	A.I.F.B.	Usilampatti
225. Tmt. Vasuki Murugesan	D.M.K.	Karur
226. Tmt. A.R. Vedammal	D.M.K.	Harur (S.C.)
227. Thiru S.K. Vedarathinam	D.M.K.	Vedaranyam
228. Thiru K.K. Veerappan	D.M.K.	Kapilamalai
229. Thiru Arcot N. Veerasamy	D.M.K.	Anna Nagar
230. Thiru C. Velayuthan	B.J.P.	Padmanabhapuram
231. Thiru P. Veldurai	T.M.C. (M)	Cheranmahadevi

(1)	(2)	(3)
232. Thiru K. Velsamy	D.M.K.	Namakkal (S.C.)
233. Thiru V. Velusamy	D.M.K.	Madurai East
234. Thiru A. Venkatachalam	Ind.	Alangudi
235. Thiru G.L. Venkatachalam	D.M.K.	Palacode
236. Thiru B. Venkataswamy	B.J.P.	Hosur
237. Thiru P.V.S. Venkatesan	D.M.K.	Kaveripattinam
238. Thiru S.K. Venkatesan	D.M.K.	Madurantakam
239. Thiru G.P. Venkidu	D.M.K.	Gobichettipalayam
240. Thiru Gummudipoondi K. Venu	D.M.K.	Gummudipoondi
241. Thiru K.M. Vijaiyakumar	D.M.K.	Sattur
242. Thiru T.C. Vijayan	D.M.K.	Tiruvottiyur
243. Thiru R. Viswanathan &&	A.I.A.D.M.K.	Natham
*	Died on 15-11-1996	
**	Elected in the Bye-election from the Pudukkottai Assembly Constituency on 8-2-1997 in the vacancy caused by the demise of Thiru A. Periyannan.	
@	Died on 8-7-1997	
£	Died on 31-7-1997	
@@	Elected in the Bye-election from the Coonoor (S.C.) Assembly Constituency on 22-2-1998 in the vacancy caused by the demise of Thiru N. Thangavel.	
%%%	Elected in the Bye-election from the Aruppukottai Assembly Constituency on 22-2-1998 in the vacancy caused by the demise of Thiru V. Thangapandian.	

%	Died on 18-3-1999
+	Died on 28-3-1999
&	Died on 28-8-1999
%%	Elected in the Bye-election from the Thiruvattar Assembly Constituency on 5-9-1999 in the vacancy caused by the demise of Dr. V. Alban.
&&	Elected in the Bye-election from the Natham Assembly Constituency on 11-9-1999 in the vacancy caused by the demise of Thiru M. Andi Ambalam.
\$	Resigned with effect from 15-10-1999 as he was elected to the Lok Sabha from the Pudukkottai Parliament Constituency held on 5-9-1999.
++	Died on 11-11-1999
***@	Elected in the Bye-election from the Arantangi Assembly Constituency on 17-2-2000 in the vacancy caused by the resignation of Thiru S. Thirunavukkarasu and passed away on 29-6-2000. The vacancy was not filled up.
@@@@	Elected in the Bye-election from the Tiruchirappalli-II Assembly Constituency on 17-2-2000 in the vacancy caused by the demise of Thiru Anbil Poyamozhi.
££££	Elected in the Bye-election from the Nellikuppam Assembly Constituency on 17-2-2000 in the vacancy caused by the demise of Thiru A. Mani.
££	Died on 20-4-2000. Vacancy not filled up till the dissolution of the Assembly.
\$\$	Resigned his membership of the Assembly with effect from 1-6-2000. Vacancy not filled up till the dissolution of the Assembly.
+++	Disqualified under the provisions of the Members of the (Tamil Nadu Legislative Assembly) (Disqualification on Ground of Defection) Rules, 1986 with effect from 27-6-2000. Vacancy not filled up till the dissolution of the Assembly.
@@@	Died on 1-8-2000. Vacancy not filled up till the dissolution of the Assembly
£££	Died on 21-10-2000. Vacancy not filled up till the dissolution of the Assembly.
\$\$\$	Died on 19-1-2001. Vacancy not filled up till the dissolution of the Assembly.

TABLE No. IV
(Vide Page No. 35)

Galleries: During the period under Review Visitors witnessed the Proceedings of the Assembly. The details in this regard to the number of Visitors for each Session are given below:

No. of Session	Date		Visitors Gallery (Gents)	Visitors Gallery (Ladies)	Total Number of Visitors.	
	From	To				
First Session	22-5-96	1-6-96	6,600	882	7,482	
Second Session	16-7-96	31-8-96	35,796	2,007	37,803	
Third Session	22-1-97	31-1-97	4,840	223	5,063	
Third Session-II Meeting	5-3-97	30-4-97	25,011	1,441	26,452	
Fourth Session	13-10-97	18-10-97	3,341	124	3,465	
Fifth Session	18-3-98	30-5-98	14,785	1,048	15,833	
Sixth Session	23-11-98	28-11-98	2,961	482	3,443	
Seventh Session	17-2-99	18-5-99	11,772	930	12,702	
Eighth Session	17-11-99	24-11-99	1,235	49	1,284	
Ninth Session	1-3-2000	18-5-2000	9,008	754	9,762	
Tenth Session	6-11-2000	13-11-2000	1,448	149	1,597	
Eleventh Session	19-1-2001	2-2-2001	3,027	293	3,320	
			Total	1,19,824	8,382	1,28,206

TABLE No. V
(Vide Page No. 38)

PRESS ADVISORY COMMITTEE

1996-1997
(Constituted on 30-5-96)

CHAIRMAN

1. Malai Murasu (Thiru D. Mohanraj)

VICE-CHAIRMAN

2. Murasoli (Thiru K. Sethu)

MEMBERS

3. The Hindu
4. Indian Express
5. Daily Thanthi
6. Dinamani
7. Dinamalar
8. Dinakaran
9. Makkal Kural
10. Press Trust of India
11. United News of India
12. Television

PRESS ADVISORY COMMITTEE
1997-1998

CHAIRMAN

1. Malai Murasu (Thiru D. Mohanraj)

VICE-CHAIRMAN

2. Dinakaran (Thiru D. Sekar)

SECRETARY

3. Press Trust of India (Thiru S. Ramasamy)

MEMBERS

4. The Hindu
5. Indian Express
6. Daily Thanthi
7. Murasoli
8. United News of India
9. All India Radio (Chennai)
10. Kathiravan
11. Sun TV
12. Information and Tourism Department

**PRESS ADVISORY COMMITTEE
1999-2000**

CHAIRMAN

1. Malai Murasu (Thiru D. Mohanraj)

VICE-CHAIRMAN

2. Kathiravan (Thiru T. Loganathan)

SECRETARY

3. Sun TV (Thiru Seshia Ravi)

MEMBERS

4. The Hindu
5. Indian Express
6. Daily Thanthi
7. Murasoli
8. United News of India
9. All India Radio (Chennai)
10. Dinakaran
11. Press Trust of India
12. Information and Tourism Department

**TABLE No. VI
(Vide Page No.39)**

**STATEMENT SHOWING THE DETAILS OF DATES OF COMMENCEMENT,
ADJOURNMENT AND PROROGATION OF THE SESSIONS OF THE
ELEVENTH TAMIL NADU LEGISLATIVE ASSEMBLY.**

Session	Date of commencement	Date of adjournment	Date of Prorogation	Actual dates of sittings of the Assembly	Total number of days the Assembly met	Number of days the House met in the evening	Total number of hours and minutes
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
First Session	22nd May, 1996	1st June, 1996	5th June, 1996	22nd, 23rd, 24th, 25th, 27th, 28th, 30th, 31st May 1996 and 1st June, 1996.	9	-	30.46
Second Session	16th July, 1996	31st August 1996	13th September, 1996	16th, 17th, 19th, 20th, 22nd, 23rd, 24th, 25th, 26th, 27th, 30th, 31st July 1996. 1st, 2nd, 3rd, 5th, 6th, 7th, 8th, 9th, 10th, 12th, 13th, 14th, 16th, 17th, 19th, 20th, 21st, 22nd, 23rd, 24th, 26th, 27th, 28th, 29th, 30th, and 31st August, 1996.	38	1	167.34
Third Session (First Meeting)	22nd January, 1997	31st January, 1997		24th, 25th, 27th, 28th, 29th, 30th, and 31st January, 1997.	7	-	26.04

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Third Session (Second Meeting)	5th March, 1997	30th April, 1997	4th May, 1997	5th, 7th, 10th, 11th, 12th, 13th, 14th, 15th, 17th, 18th, 19th, 20th, 21st, 24th, 25th, 26th, 27th, 31st March, 1997. 1st, 2nd, 3rd, 4th, 5th, 9th, 10th, 11th, 15th, 16th, 17th, 21st, 22nd, 23rd, 24th, 25th, 26th, 28th, 29th, and 30th April, 1997.	38	3	169.12
Fourth Session	13th October, 1997	18th October, 1997	28th October, 1997	13th, 14th, 15th, 16th, 17th, and 18th October, 1997.	6	-	20.39
Fifth Session	18th March, 1998	30th May, 1998	24th June, 1998	19th, 20th, 21st, 23rd, 27th, 30th, 31st March, 1998. 1st, 2nd, 3rd, 6th, 7th, 15th, 16th, 17th, 20th, 21st, 22nd, 23rd, 24th, 27th, 28th, 29th, 30th April, 1998. 4th, 5th, 6th, 11th, 12th, 13th, 14th, 15th, 18th, 19th, 20th, 21st, 22nd, 25th, 26th, 27th, 28th, 29th and 30th May, 1998.	43	3	183.48
Sixth session	23rd November 1998	28th November 1998	9th December 1998	23rd, 24th, 25th, 26th, 27th and 28th, November, 1998.	6	-	21.18

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Seventh Session	17th February, 1999	18th May, 1999	3rd June, 1999	18th, 19th, 20th, 22nd, 23rd, 24th, February, 1999. 17th, 19th, 20th, 22nd, 23rd, 24th, 25th, 26th, 27th, 30th, 31st March, 1999. 1st, 5th, 6th, 7th, 8th, 9th, 12th, 13th, 15th, 16th, 19th, 20th, 21st, 22nd, 23rd, 28th, 29th, 30th April, 1999. 3rd, 4th, 5th, 6th, 7th, 10th, 11th, 12th, 13th, 14th, 17th and 18th May, 1999.	47	1	180.58
Eighth Session	17th November, 1999	24th November 1999	4th December, 1999	17th, 18th, 19th, 22nd, 23rd and 24th November, 1999.	6	-	20.56
Ninth Session	1st March, 2000	18th May, 2000	28th May, 2000	1st, 2nd, 3rd, 6th, 7th, 8th, 9th, 24th, 27th, 28th, 29th, 30th, 31st March, 2000. 3rd, 4th, 6th, 7th, 10th, 11th, 12th, 17th, 18th, 19th, 20th, 24th, 25th, 26th, 27th, 28th, 29th, April, 2000. 2nd, 3rd, 4th, 5th, 8th, 9th, 10th, 11th, 12th, 15th, 16th, 17th and 18th May, 2000.	43	3	173.51
Tenth Session	6th November 2000	13th November 2000	3rd December, 2000	6th, 7th, 8th, 9th, 10th, 11th and 13th November, 2000.	7	-	20.55
Eleventh Session	19th January, 2001	2nd February, 2001	13th February, 2001	20th, 22nd, 23rd, 24th, 25th, 29th, 30th, 31st January, 2001. 1st and 2nd February, 2001.	10	1	38.18

TABLE NO. VII
(Vide Page No. 46)

PANEL OF CHAIRMEN

First Session:

1. Thiru P.S. Thiruvengadam
2. Thiru A.L. Subramanian
3. Thiru E. Pugazhendhi
4. Thiru M. Ramachandran
5. Thiru D. Sudarsanam
6. Thiru G. Palanisamy

Second Session:

1. Thiru P.S. Thiruvengadam
2. Thiru A.L. Subramanian
3. Thiru E. Pugazhendhi
4. Thiru M. Ramachandran
5. Thiru D. Sudarsanam
6. Thiru G. Palanisamy

Third Session:

1. Thiru Pasumpon Tha. Kiruttinan
2. Thiru R. Avudaiappan
3. Dr. V. Ramaswamy
4. Thiru S. Ramalingam
5. Thirumathi A.S. Ponnammal
6. Thiru K. Subbarayan

Fourth Session:

1. Thiru Pasumpon Tha. Kiruttinan
2. Thiru R. Avudaiappan
3. Dr. V. Ramaswamy
4. Thiru S. Ramalingam
5. Thirumathi A.S. Ponnammal
6. Thiru K. Subbarayan

Fifth Session:

1. Thiru R. Sethunathan
2. Thiru K. Manoharan
3. Thiru V. Velusamy
4. Thiru C. Gnanasekaran
5. Thiru N. Periasamy
6. Thiru S. Mohamed Kother Mohideen

Sixth Session:

1. Thiru R. Sethunathan
2. Thiru K. Manoharan
3. Thiru V. Velusamy
4. Thiru C. Gnanasekaran
5. Thiru N. Periasamy
6. Thiru S. Mohamed Kother Mohideen

Seventh Session:

1. Thiru C.T. Dhandapani
2. Dr. (Tmt) Kanchana Kamalanathan
3. Thiru P. Aasaiyan
4. Dr. A. Gnanasekaran
5. Dr. E.S.S. Raman
6. Thiru V. Sivapunniam

Eighth Session:

1. Thiru C.T. Dhandapani
2. Dr. (Tmt) Kanchana Kamalanathan
3. Thiru P. Aasaiyan
4. Dr. A. Gnanasekaran
5. Dr. E.S.S. Raman
6. Thiru V. Sivapunniam

Ninth Session:

1. Thiru A.L. Subramanian
2. Thiru C.T. Dhandapani
3. Thiru Kuttalam P. Kalyanam
4. Dr. E.S.S. Raman
5. Thiru N. Periyasamy

Tenth Session:

1. Thiru A.L. Subramanian
2. Thiru C.T. Dhandapani
3. Thiru Kuttalam P. Kalyanam
4. Dr. E.S.S. Raman
5. Thiru N. Periyasamy

Eleventh Session:

1. Thiru N.S. Rajkumar Mandraadiar
2. Thiru S.P. Thangavelan
3. Thiru A. Gee. Sampath
4. Thiru Chengai Sivam
5. Thiru P. Mohan Kandaswamy
6. Thiru B. Venkataswamy

TABLE No. VIII
(Vide Page No. 48)

NAMES OF THE LEADER OF THE HOUSE, LEADER OF THE OPPOSITION
AND GOVERNMENT CHIEF WHIP OF TAMIL NADU LEGISLATIVE
ASSEMBLY SINCE 1952.

Serial Number	Year	Leader of the House	Leader of the Opposition	Government Chief Whip
(1)	(2)	(3)	(4)	(5)
1	1952-57	Thiru C. Subramanian	Thiru T. Nagi Reddy (1952 to 1st October 1953). Thiru P. Ramamurthy (December 1953 to 1957)	Thiru K. Rajaram Naidu
2	1957-62	Thiru C. Subramanian	Thiru V.K. Ramaswamy Mudaliar	Thiru P.G. Karuthiruman
3	1962-67	Thiru M. Bhaktavatsalam	Thiru V.R. Nedunchezhiyan	Thiru P. Ramachandran
4	1967-71	Thiru V.R. Nedunchezhiyan	Thiru P.G. Karuthiruman (6th March 1967 to 10th February 1969) Thiru M. Karunanidhi (3rd February 1969 to 13th August 1969). Thiru V.R. Nedunchezhiyan (14th August 1969 to 5th January 1971).	Thiru T.P. Alagamuthu
5	1971-76	Thiru V.R. Nedunchezhiyan	...	Thiru T.P. Alagamuthu

6	1977-80	Thiru Nanjil K. Manoharan	Dr. M. Karunanidhi	Thiru Durai Govindarasan
7	1980-84	Dr. V.R. Nedunchezhiyan	Dr. M. Karunanidhi (till 18th August 1983). Thiru K.S.G. Haja Shareef (from 29th August 1983 to 15th November 1984).	Thiru Tiruppur R. Manimaran.
8	1985-88	Dr. V.R. Nedunchezhiyan	Thiru O. Subramanian (16th February 1985 to 6th January 1988). Thiru RM. Veerappan (7th January 1988 to 30th January 1988).	Thiru Durai Govindarasan
9	1989-91	Dr. K. Anbazhagan	Selvi J. Jayalalitha, (9th February 1989 to 1st December 1989) Thiru S.R. Eradha, (1st December 1989 to 19th January 1991). Thiru G. Karuppiah Mooppanar (19th January 1991 to 30th January 1991).	Thiru Samsudin alias Kathiravan.
10	1991-96	Dr. V.R. Nedunchezhiyan	Thiru S.R. Balasubramoniyar	(i) Thiru C.P. Pattabiraman (29th June 1991 to 17th May 1993 F.N.) (ii) Thiru S. Jayakumar (24th May 1993 to 1996)

11 1996-2001 Hon. Prof. K.
Anbazhagan

Thiru
S. Balakrishnan

(i) Thiru
A. Periyannan
(22nd May 1996
to 15th
January 1997)

(ii) Thiru
B.M. Mubarak
(6th March
1997 to 14th May
2001)

TABLE No. IX

(Vide Page No.51)

GOVERNOR'S ADDRESS

Serial Number	year	Date of Address	Motion of Thanks		Moved on	Days Allotted for discussion.
			moved by	Seconded by		
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	1996	23rd May 1996	Thiru Pasumpon Tha. Kiruttinan	Thiru K. Sundar	25th May 1996	25th, 27th, 28th 30th, 31st May 1996 and 1st June 1996 (6 days)
2.	1997	22nd January 1997	Thiru B.M. Mubarak	Thiru Chengai Sivam	25th January 1997	25th, 27th, 28th 29th and 30th January 1997 (5 days)
3.	1998	18th March 1998	Thiru E. Pugazhendhi	Thiru Era. Bernard	19th March 1998	19th, 20th, 21st & 23rd March, 1998 (4 days)
4.	1999	17th February 1999.	Tmt. Subbu- lakshmi Jegadeesan	Thiru S.N.M. Ubayadullah	18th February 1999	18th, 19th, 20th 22nd and 23rd February 1999. (5 days)
5.	2000	Ist March, 2000	Dr. Kanchana- Kamalanathan	Thiru Kuzhan- dai Tamizha- rasan	3rd March 2000	3rd, 6th, 7th, 8th and 9th March, 2000 (5 days)
6.	2001	19th March 2001	Thiru S.P. Thangavelan	Thiru M.A. Vaidhyalingam	22nd January 2001	22nd, 23rd, 24th and 25th January, 2001 (4 days).

Number of members who took part in the discussion	Number of Amendments received, admitted and disallowed			Date on which Amendments moved number of Amendments moved and how disposed			Date on which the Original Motion was adopted
	Received	Admitted	Disallowed	Moved	Withdrawn	Lost	
	(8)	(9)	(10)	(11)	(12)	(13)	
58	8	3	5	1	1	-	1st June, 1996
38	9	9	-	4	4	-	30th January, 1997
31	5	3	2	1	1	-	23rd March, 1998
38	26	24	2	4	4	-	23rd February, 1999
38	29	18	11	18	18	-	9th March, 2000
32	12	9	3	9	6	3	25th January, 2001

TABLE No. X

(Vide Page No. 57)

PARTICULARS REGARDING QUESTION HOUR

Year	Number of days on which question hour was				Total
	Suspended/ Waived	Extended after one hour	Ended before one hour	Held for exactly one hour	
(1)	(2)	(3)	(4)	(5)	(6)
1996	19	18	9	-	46
1997	9	32	8	3	52
1998	12	28	9	1	50
1999	11	23	14	4	52
2000	12	18	15	5	50
2001	3	3	2	3	11
Total	66	122	57	16	261

TABLE No. XI

(Vide Page No. 57)

(1) Member-wise Statement, showing the number of Questions Received, Admitted, Answered and Disallowed.

Sl. No.	Name of the Member	No. of Question given by the Member	No. of Questions Admitted		No. of Questions Answered			Short Notice Questions.	Short Notice Questions.
			Starred	Unstarred	Shor Notice Questions.	Dis- allowed	Starred		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
<i>Thiruvallargal/Tmt.—</i>									
1	A. Asaiyan	31	22	-	-	9	21	-	-
2	M.M.S. Abdul Hassan	95	23	20	-	52	19	12	-
3	M. Abdul Latheef	1	-	-	1	-	-	-	1
4	N.R. Alagaraja	114	70	30	-	14	22	10	-
5	S. Alagiri	58	35	19	-	4	16	20	-
6	D. Amaramoorthy	110	40	43	3	24	39	23	-
7	Bala. Anandan	39	29	7	-	3	16	11	-
8	V. Anbalagan	54	29	18	-	7	19	18	-
9	V.A. Anadamuthu	102	61	16	-	25	30	39	-
10	Anne D' Monte	2	1	1	-	-	-	-	-
11	M. Appavu	449	127	246	-	76	39	101	-
12	T.P. Arumugam	20	18	2	-	-	15	5	-
13	B. Arunkumar	33	15	14	1	3	9	10	-
14	A. Asokan	54	23	20	-	11	17	20	-
15	R. Avudaiappan	27	17	5	-	5	15	-	-
16	L. Ayyalusamy	120	56	34	11	19	38	16	-
17	S. Alaguvelu	147	77	33	1	36	35	36	-
18	M. Andi Ambalam	77	33	33	-	11	28	10	-
19	V. Alban	30	13	14	-	3	13	2	-
20	P. Balasubramanian	58	32	16	-	10	17	31	-
21	S.N. Balasubramanian	468	170	167	-	131	42	278	-
22	B. Baranikumar	4	4	-	-	-	4	-	-
23	Era. Bernard	76	52	11	1	12	28	12	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
<i>Thiruvallargal/Tmt.—</i>									
24	C. Chandrasekaran	4	2	2	-	-	1	-	-
25	Durai. Chandrasekaran	144	48	76	2	18	36	81	-
26	Chengai Sivam	568	357	93	-	118	56	368	-
27	V. Chinnaiah	13	10	-	-	3	5	-	-
28	G. Chokkalingam	32	7	22	-	3	5	14	-
29	S. David Selwyn	99	47	27	-	25	15	31	-
30	Dr. M. Devarajan	224	51	135	-	38	24	157	-
31	V.G. Dhanapal	68	39	27	-	2	16	41	-
32	K.R.G. Dhanapalan	14	9	4	-	1	9	-	-
33	C.T. Dhandapani	35	7	24	-	4	6	21	-
34	K. Durai	1	1	-	-	-	-	-	-
35	B. Duraisamy	36	19	10	-	7	11	14	-
36	Parithi Ellamvazhuthi	2	1	-	1	-	2	-	-
37	R. Eswaran	79	30	21	-	28	16	11	-
38	R. Gandhi	1	1	-	-	-	-	-	-
39	I. Ganesan	10222	1712	4511	1	3998	59	1907	-
40	K.C. Ganesan	46	16	16	-	14	8	6	-
41	Dr. A. Gnanasekaran	318	119	130	2	67	37	102	-
42	C. Gnanasekaran	1199	397	500	-	302	45	418	-
43	Gomathi Srinivasan	4	2	1	-	1	-	-	-
44	P. Gopal	25	20	4	-	1	11	-	-
45	C. Gopu	87	55	21	-	11	23	31	-
46	P. Govindan	1321	110	124	2	1085	33	40	-
47	V. Govindan	42	25	13	-	4	17	16	-
48	J.M. Haroon Rasheed	253	131	50	-	72	33	64	-
49	J. Heamachandran	26	24	2	-	1	-	-	-
50	Kuttlam P. Kalyanam	257	149	43	1	64	49	106	-
51	Dr. Kanchana Kamalanathan	47	31	10	-	6	20	12	-
52	N. Karuppanna Odayar	298	127	97	-	74	36	112	-
53	C. Karuppasamy	21	18	2	-	1	9	7	-
54	Saidai Ka. Kittu	19	18	-	1	-	7	4	-
55	Pasumbon Tha. Kiruttinan	35	15	13	-	7	9	10	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
<i>Thiruvallargal/Tmt.—</i>									
56	E. Kothandam	29	17	9	-	3	14	-	-
57	S.V. Krishnan (Vedasandur)	411	87	245	-	79	35	251	-
58	S.V. Krishnan (Nanguneri)	269	65	105	1	98	24	77	-
59	Dr. K. Krishnasamy	25	4	11	6	4	7	9	-
60	Dr. D. Kumaradas	14	1	14	-	9	-	2	-
61	V.K. Lakshmanan	227	85	38	18	86	42	93	-
62	R. Mahendran	150	70	54	-	26	36	58	-
63	A. Mani (Nellikuppam)	29	20	7	-	2	11	-	-
64	Dr. A. Mani (Ulundurpet)	32	16	14	-	2	8	11	-
65	G.K. Mani	3902	651	1758	12	1481	50	620	-
66	A.J. Manikkannan	41	30	10	-	1	9	17	-
67	R. Manimaran	378	192	90	3	93	39	243	-
68	S.S. Mani Nadar	120	59	18	1	42	15	21	-
69	K. Manivarma	608	243	191	-	174	50	331	-
70	K. Manoharan	436	213	99	3	121	46	105	1
71	A.Marimuthu	41	31	10	-	-	12	19	-
72	Era. Mathivanan	74	45	14	-	15	24	23	-
73	S. Mathivanan	28	16	11	-	1	16	-	-
74	T.P. Mayavan	5	5	-	-	-	-	-	-
75	S. Mohamed Kodar Mohiden	7	6	1	-	-	1	3	-
76	S.S. Mohamed Ismail	59	42	9	-	8	13	22	-
77	G. Mohanadasan	63	42	11	4	6	22	31	-
78	P. Mohan Kandasamy	43	15	27	-	1	21	19	-
79	D. Mony	352	154	95	-	103	44	147	-
80	L. Mookaiah	96	52	15	1	28	24	40	-
81	R. Mookkappan	24	15	3	-	6	12	6	-
82	Dr. M. Moses	26	25	1	-	-	12	9	-
83	B.M. Mubarak	5	2	2	-	1	1	1	-
84	A.M. Munirathinam	20	16	3	-	1	9	4	-
85	P. Murugesan	30	21	2	-	7	12	-	-
86	M. Muthuramalingam	96	51	26	-	19	16	32	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
<i>Thiruvallargal/Tmt.—</i>									
87	S. Nagarathinam	16	15	1	-	-	11	-	-
88	K. Naina Mohamed	48	20	16	-	12	19	14	-
89	K.V. Nannan	151	90	20	1	40	42	65	-
90	A.V.A. Nassar	828	485	156	8	179	49	427	-
91	T. Natarajan	48	31	5	-	12	9	19	-
92	G. Nizamudeen	158	85	34	-	39	26	61	1
93	Dr. Padma	47	11	18	-	18	9	15	-
94	G. Palanisamy	244	111	86	-	47	31	162	-
95	N. Pandurangan	327	177	32	-	118	39	69	-
96	M. Panneerselvam	311	93	186	3	29	31	241	1
97	N. Periyasamy (Tuticorin)	20	10	10	-	-	3	2	-
98	N. Periyasamy (Perundurair)	422	165	109	31	117	47	248	-
99	V. Perumal	12	12	-	-	-	5	-	-
100	S.S. Ponmudi	51	23	12	1	15	12	14	-
101	Tmt. A.S. Ponnammal	77	50	10	-	17	20	11	-
102	T. Poovendhan	42	33	7	-	2	15	17	-
103	E. Pugazhendhi	82	37	34	-	11	19	42	-
104	S. Puratchimani	35	25	10	-	-	7	19	-
105	K.V.V. Rajamanickam	73	38	17	-	18	12	10	-
106	P. Rajamanickam	128	64	40	1	23	28	26	-
107	V.P. Rajan	49	23	5	2	19	14	9	-
108	S. Raja Reddi	82	28	38	-	16	20	31	-
109	A. Rajendran	41	21	17	1	2	12	21	-
110	S.K. Rajendran	11	6	5	-	-	7	3	-
111	T. Rajhendherr	58	23	18	-	17	20	17	-
112	N.S. Rajukumar Mandardiar	5	-	5	-	-	-	3	-
113	C.R. Ramachandran	15	14	-	-	1	12	8	-
114	M. Ramachandran	3932	622	2904	-	406	39	607	-
115	O.R. Ramachandran	3	1	-	-	2	-	-	-
116	N.P. Ramajayam	14	13	1	-	-	8	-	-
117	E. Ramalingam	32	20	11	-	1	12	2	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
<i>Thiruvallargal/Tmt.—</i>									
118	S. Ramalingam	101	61	23	1	16	24	45	-
119	Dr. E.S.S. Raman	111	62	16	2	31	29	39	1
120	A.M. Ramasamy	24	18	5	-	1	16	6	-
121	K.R. Ramasamy	30	19	10	-	1	11	4	-
122	B. Ranganathan	64	24	9	-	31	10	14	-
123	M. Ranganathan	59	14	40	-	5	10	43	-
124	Selvi. K. Rani	6	6	-	-	-	1	-	-
125	Rasendiran (Alias) Dheeran	286	133	63	-	90	36	70	-
126	K. Ravi Arunan	2684	846	1296	3	539	52	1067	-
127	K. Ravi Sankar	5	5	-	-	-	3	-	-
128	R. Sakkarapani	130	47	33	-	50	22	35	-
129	M.P. Saminathan	241	80	60	4	97	31	46	-
130	L. Santhanam	133	59	36	-	38	29	59	-
131	R. Saraswathy	66	40	13	-	13	35	17	-
132	R.R. Sekaran	855	222	391	-	242	50	337	-
133	R. Selvam	11	11	-	-	-	6	-	-
134	D. Selvaraj	24	13	11	-	-	5	7	-
135	Selvaraj (Alias) Kavithaipithan	32	10	13	-	9	10	8	-
136	R. Sethunathan	173	70	65	-	38	25	104	-
137	G. Shanmugam	54	26	24	-	4	22	20	-
138	M. Shanmugam	120	20	96	-	4	14	81	-
139	E.A.P. Shivaji	28	21	3	-	4	14	5	-
140	V.P. Singaravelu	31	5	16	-	10	2	12	-
141	S.R. Sivalingam	19	7	12	-	-	5	10	-
142	R. Sivanantham	68	21	39	3	5	13	31	-
143	V. Sivapunniam	267	128	76	-	63	37	72	-
144	S. Sivaraj	32	11	15	-	6	7	17	-
145	M.K. Stalin	96	81	3	1	11	15	35	-
146	Subramani (Alais) C.S. Mani	45	11	31	-	3	7	30	-
147	P.N. Subramani	17	5	12	-	-	4	5	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
<i>Thiruvallargal/Tmt.—</i>									
148	A.L. Subramanian	65	27	25	-	13	25	19	-
149	K. Subbarayan	3322	1088	1175	9	1050	69	699	-
150	A. Sudalaimuthu	93	46	19	-	28	21	34	-
151	D. Sudarsanam	34	12	16	1	5	9	12	-
152	E.G. Sugavanam	113	71	18	-	24	23	31	-
153	K. Sundar	33	12	13	-	8	9	15	-
154	P.R. Sundaram	1	-	-	-	1	-	-	-
155	V. Tamilmani	222	164	35	-	23	18	166	-
156	Kuzhandai Tamizharasan	237	169	33	3	32	29	157	1
157	G. Thalapathi	63	42	13	-	8	16	17	-
158	R. Thamaraiikkani	119	71	15	5	28	22	37	-
159	R. Tamizhchelvan	110	43	43	-	24	26	49	-
160	K. Thangamani	132	69	36	-	27	25	30	-
161	Thangam Thenarasu	47	40	5	-	2	14	15	-
162	A.L. Thangavel	3	1	1	-	1	-	-	-
163	S.P. Thangavelan	86	36	50	-	-	30	42	-
164	S.V. Thirunganasam- bandam	264	115	53	-	96	38	128	-
165	P.S. Thiruvengadam	341	134	111	1	95	45	197	-
166	U. Thisaiveeran	354	150	114	1	89	39	217	-
167	S.N.M. Ubayathullah	12	11	1	-	-	2	5	-
168	T. Udhayasuriyan	43	30	9	..	4	13	20	-
169	M.A. Vaithyalingam	493	309	131	1	52	51	328	-
170	P.N. Vallarasu	157	68	18	-	71	29	32	-
171	Vasuki Murugesan	22	13	7	-	2	11	7	-
172	A.R. Vedammal	38	35	1	1	1	19	12	-
173	S.K. Vedarathinam	43	30	6	-	7	17	10	-
174	K.K. Veerappan	8	7	1	-	-	6	-	-
175	C. Velayuthan	267	103	73	-	91	23	80	-
176	P. Veldurai	82	42	27	-	13	18	9	-
177	V. Velusamy	72	38	6	-	28	14	10	-
178	K. Velusamy	17	16	1	-	-	5	-	-
179	A. Venkatachalam	45	29	8	-	8	17	20	-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
<i>Thiruvallargal/Tmt.—</i>									
180	G.L. Venkatachalam	28	15	9	-	4	7	29	-
181	B. Venkataswamy	172	82	50	1	39	22	13	-
182	P.V.S. Venkatesan	88	51	7	6	24	24	31	-
183	S.K. Venkatesan	40	20	6	-	14	15	-	-
184	G.P. Venkidu	74	23	29	-	22	17	34	-
185	Gummudipoondi K. Venu	25	14	11	-	-	13	6	-
186	K.M. Vijayakumar	10	7	-	-	3	5	-	-
187	T.C. Vijayan	10	7	2	-	1	5	4	-
188	R. Viswanathan	17	13	2	-	2	6	-	-
Total		45925	14511	18008	168	13238	3626	13318	6

(ii) List of Members who had given Notice of more than thousand questions

Sl. No.	Name of the Member	No. of Questions given Notice of	No. of Questions Admitted	No. of Questions Disallowed
(1)	(2)	(3)	(4)	(5)
1.	I. Ganesan	10222	6224	3998
2.	M. Ramachandran	3982	3526	406
3.	G. K. Mani	3902	2421	1481
4.	K. Subbarayan	3322	2272	1050
5.	K. Ravi Arunan	2684	2145	539
6.	P. Govindan	1471	386	1085
7.	R.R. Sekaran	1280	1038	242
8.	C. Gnanasekaran	1239	937	302
9.	A.V.A. Nassar	1063	884	179

(iii) Department-wise Statement showing Number of Questions Admitted and Answered during the Eleventh Assembly

Sl. No.	Name of the Department	No. of Questions Admitted and Communicated	No. of Questions Answered
(1)	(2)	(3)	(4)
1.	Animal Husbandry and Fisheries	1050	354
2.	Adi-draavidar and Tribal Welfare	711	480
3.	Agriculture	1499	752
4.	Backward Classes and Most Backward Classes	417	398
5.	Co-operation, Food and Consumer Protection	1540	653
6.	Commercial Taxes	362	207
7.	Environment and Forest	591	75
8.	Energy	1056	969
9.	Finance	131	35
10.	Housing and Urban Development	322	166
11.	Highways	2188	781
12.	Handloom, Handicraft, Textile and Khadi	499	331
13.	Health and Family Welfare	2225	1215
14.	Higher Education	480	328
15.	Home	1567	800
16.	Industries	452	260

(1)	(2)	(3)	(4)
17.	Information and Tourism	629	286
18.	Law	56	34
19.	Labour and Employment	556	344
20.	Municipal Administration and Water Supply	2611	1558
21.	Public Works	2242	1085
22.	Prohibition and Excise	163	47
23.	Planning and Development	13	5
24.	P & A.R.	29	5
25.	Public	163	28
26.	Revenue	1427	589
27.	Rural Development	3762	1551
28.	School Education	2744	1428
29.	Social Welfare and Noon Meal Programme	515	226
30.	Small Industries	243	80
31.	Tamil Development, Culture & R.E.	764	321
32.	Transport	1663	1458
33.	Legislative Assembly Secretariat	1	-
34.	Youth Welfare and Sports Development	16	7
	Total	32687	16950

(iv) Minister-wise Statement showing the Number of Question Answered

Sl. No.	Designation of Minister	Number of Question (1996-2001)		
		Starred (3)	USQ (4)	SNQ (5)
1.	Chief Minister	136	970	-
2.	Education	268	1160	-
3.	Health and Electricity	290	1748	-
4.	Rural Development & Local Admn.	241	2668	-
5.	Agriculture	221	581	-
6.	Public Works and Forest	238	796	-
7.	Transport & Labour Welfare	281	1471	..
8.	Highways	185	246	-
9.	Tamil Official Language, Tamil Culture, Hindu Religious and Endowment	206	163	2
10.	Food, Public Distribution System and Co-operation	186	240	-
11.	Milk	72	137	-
12.	Revenue	128	391	-
13.	Law	89	247	2
14.	Handloom	102	213	-
15.	Backward Class	75	433	-
16.	Youth Service	7	17	-
17.	Housing	44	77	-

(1)	(2)	(3)	(4)	(5)
18.	Rural Industries & Registration	181	238	-
19.	Information & Publicity	120	117	-
20.	Animal Husbandry	171	203	-
21.	Social Welfare	54	122	-
22.	Adi-dravidar and Tribal Welfare	149	479	2
23.	Tourism	84	119	-
24.	Khadi	33	118	-
25.	Fisheries	65	164	-
Total		3636	13318	6

(v) Statement showing the total number of Starred, Unstarred and Short Notice Questions admitted and Answered

<i>Sl. No.</i>	<i>Category of Questions.</i>	<i>No. of Questions Admitted.</i>	<i>No. of Questions Answered.</i>
(1)	(2)	(3)	(4)
1.	Starred	14,511	3,626
2.	Unstarred	18,008	13,318
3.	Short Notice	168	6
Total		32,687	16,950

TABLE No. XII

(Vide Page No. 57)

CORRECTION STATEMENT BY MINISTERS MADE WITH REFERENCE TO ANSWER GIVEN BY THEM TO QUESTION

<i>Sl. No.</i>	<i>Minister who made the Statement.</i>	<i>Date of which Statement was made.</i>	<i>Date and number of Question with reference to which correction was made.</i>
(1)	(2)	(3)	(4)
1.	Thiru Veerapandi S. Arumugam Minister for Agriculture	18-10-1997	Answer to Starred Question No.1879 on 26-3-1997
2.	Thiru Veerapandi S. Arumugam Minister for Agriculture	29-05-1998	Answer to Starred Question No.3618 on 10-4-1997
3.	Thiru Ko.Si. Mani Minister for Rural Development and Local Administration	30-05-1998	Answer to Starred Question No.6434 on 20-3-1998
4.	Tmt. Jenifer Chandran Minister for Fisheries	23-04-1999	Answer to Starred Question No.120 on 20-3-1999

TABLE No. XIII

(Vide Page No. 59)

**CALLING ATTENTION STATEMENTS MADE BY MINISTERS UNDER
RULE 55 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES:**

Serial number and date on which the statement was made	Name of the Members who called the attention of the Minister	Ministers who made the statement	Subject
(1)	(2)	(3)	(4)
1. 22nd July 1996	Thiru C. Gnanasekaran	Hon. Minister for Rural Development and Local Administration.	Failure of Street light burning in Vellore Town.
2. 23rd July 1996	Thiru C. Gnanasekaran	Hon. Minister for Rural Development and Local Administration	Hardship caused to the Public due to the supply of drinking water once in eight days in Nagercoil
3. 25th July, 1996	Thiru T. Rajhenderh	Hon. Minister for Food and Public Distribution system	Hardship faced by the people in not getting Ration Cards despite the submission of proper application.
4. 30th July, 1996	Thiru C. Gnanasekaran	Hon. Minister for Rural Development and Local Administration	Need for providing Underground Drainage System in Vellore Town.
5. 31st July, 1996	Dr. E.S.S. Raman Thiru S. Ramalingam	Hon. Minister for Information and Publicity.	Raising of the cost of cinema tickets by the Theatre owners in Corporations and Municipalities consequent on the amendments made to the Tamil Nadu Entertainment Tax Act, 1939.

(1)	(2)	(3)	(4)
6. 2nd August, 1996	Thiru C. Gnanasekaran	Hon. Minister for Transport	Situation arising out of non-availability of spare tyres in the buses of Pattukottai Alagri Transport Corporation in Vellore.
7. 2nd August, 1996	Thiru M. Shanmugam	Hon. Minister for Food and Public Distribution System	Seisure of rice transported in buses for personal use in villages of Pollachi Taluk very near Kerala border.
8. 5th August, 1996	Thiru K. Subbarayan	Hon. Minister for Labour	Need for employing dairy workers in Madhavaram Dairy Farm who have been denied employment.
9. 5th August, 1996	Thiru C. Gnanasekaran	Hon. Minister for Co-operation	Need to open a separate ration shop for Senbakkam Colony of Vellore Taluk in North-Arcot Ambedkar District.
10. 6th August, 1996	Thiru K. Subbarayan	Hon. Minister for Transport	The burst of the Diesel Tank in the Kattabomman Transport Corporation bus while plying between Papanasam and Tirunelveli.
11. 6th August, 1996	Tvl. C. Gnanasekaran P.N. Subramani	Hon. Minister for Handlooms	The situation arising out of the closure of Ariyur Co-operative Spinning Mill in North Arcot-Ambedkar District.
12. 8th August, 1996	Thiru V.K. Lakshmanan	Hon. Minister for Rural Development and Local Administration	Need for appointing sufficient number of Sanitary Workers to keep the Coimbatore City Clean.

(1)	(2)	(3)	(4)
13. 8th August, 1996	Thiru S. Alagiri	Hon. Minister for Handlooms	Failure to pay the amount by the Traders for procuring Cotton from the farmers of Co-operative Spinning Mills for the past two years.
14. 10th August, 1996	Thiru K. Subbarayan	Hon. Minister for Rural Development and Local Administration	Refusal by Coimbatore Municipal Corporation to permit petty traders to carry on business on platform along Raja Street and Ukkadam area in Coimbatore City contrary to the orders of Madras High Court.
15. 10th August, 1996	Tvl. D. Mony Era. Bernard A.V. Abdul Naser R. Thamaraiikkani Dr. D. Kumaradas and C. Gnanasekaran	Hon. Minister for Fisheries	Situation arising out of complete destruction of Fisher- folk houses along the coastal villages of Kanyakumari District because of rough sea.
16. 12th August, 1996	Thiru D. Mony	Hon. Minister for Khadi and Printing	Situation arising out of non- selling of Honey from the Agriculturists Co-operative Society, Marthandam.
17. 13th August, 1996	Thiru V.P. Singaravelu	Hon. Minister for Forest and Animal Husbandry	Death of a boy aged 15 years due to attack by an elephant in workers quarters in Kurangumudi Estate, Valparai.
18. 14th August, 1996	Thiru R. Thamaraiikkani	Hon. Minister for Health and Electricity	Situation arising out of non- generation of electricity by the Neyveli Thermal Power Station because of non-payment of arrear charges to the Neyveli Lignite Corporation by the Southern States including Tamil Nadu.

(1)	(2)	(3)	(4)
19. 14th August, 1996	Thiru Chengai Sivam	Hon. Minister for Rural Industries and Registration	The need for issuing orders to all the Co-operative Units in Chennai to purchase polythene bags from the Vyasarpadi Polythene Industrial Co-operative Society, Chennai as the workers of the Society are not paid adequate wages for the past one year.
20. 16th August, 1996	Dr (Tmt) Kanchana Kamalanathan	Hon. Minister for Health and Electricity	Fear of cholera breaking out in Tamil Nadu due to daily visit of several people from Tamil Nadu to the Cholera infected Kerala.
21. 17th August, 1996	Thiru U. Thisaiveeran	Hon. Minister for Education	Situation arising out of more schools facing closure in Ramanathapuram District for not filling up the vacancies of more than 800 teachers.
22. 17th August, 1996	Thiru R. Thamaraiikkani	Hon. Minister for Rural Development and Local Administration	Difficulties faced by the people in Thiruvilli - puthur Municipality due to shortage of drinking water caused by repairs to the borewells and also the borewells having not dug upto optimum level.
23. 19th August, 1996	Thiru D. Mony	Hon. Minister for Labour	Situation arising out of refusal by the Management to settle the demands of the Cashew workers in Tamil Nadu.
24. 19th August, 1996	Tvl. Pasumpon Tha. Kiruttinan, K. Subbarayan and K. Thangamani	Hon. Minister for Housing	Scandal running to several crores of Rupees in Karaikudi House Building Society.

	(1)	(2)	(3)	(4)
25.	21st August, 1996	Thiru S. Alagiri	Hon. Minister for Education	The hardship experienced by thousands of students who have underwent Teacher Training Course but unable to pursue their second year course because of non-issue of Certificates.
26.	22nd August, 1996	Thiru P.V.S. Venkatesan	Hon. Minister for Labour	Declaration of lockout by the Krishnagiri Dam Rural Silk spinning Mill due to maintenance work and the need to re-open it and provide regular employment to the temporary workers of past 11 years.
27.	23rd August, 1996	Thiru R.Thamaraikkani	Hon. Minister for Rural Development and Local Administration	The Plight of Women in not getting drinking water in some villages of Thiruvilliputhur Constituency because of drought conditions.
28.	27th August, 1996	Tvl. G. Palanisamy and V. Sivapunniam	Hon. Minister for Revenue	Situation arising out of the eviction of cultivating tenants from tenancy lands in Kottur Panchayat Union, A.T. Panneerselvam District for having not paid arrears of rent.
29.	28th August, 1996	Thiru M.K. Stalin	Hon. Minister for Agriculture	Situation arising out of the fraud in the distribution of adulterated fertiliser to farmers instead of standardised fertiliser.
30.	28th August, 1996	Thiru M.P. Saminathan	Hon. Minister for Public Works	The need for releasing water from Thirumoorthy Dam in Coimbatore District to Upparu dam in Periyar District as the dam has completely dried up.

	(1)	(2)	(3)	(4)
31.	29th August, 1996	Thiru G. Nizamudeen	Hon. Minister for Education	Need for taking remedial action in regard to misappropriation of funds in the Nagapattinam Municipal Girl's Higher Secondary School.
32.	29th August, 1996	Dr. A. Gnanasekaran	Hon. Minister for Rural Development and Local Administration	Need for improving the present Broadway Bus stand in Chennai Consistent with the ever expanding city.
33.	30th August, 1996	Thiru S. Thirunavukkarasu	Hon. Minister for Health and Electricity	Drinking water scarcity arising out of low voltage supply of electricity in Arantangi Constituency in Pudukottai District.
34.	31st August, 1996	Dr. (Tmt.) Padma	Hon. Minister for Health and Electricity	The Plight of the families of 52 trained leprosy Inspectors under the National Leprosy Eradication Programme, during 1989 as they have not been provided with any employment.
35.	31st August, 1996	Thiru R. Avudaiappan	Hon. Minister for Forest and Animal Husbandry	The plight of the people forcibly evicted by the Forest Department Officials damaging their residence in Karaiyar, Chervalaru and Lower Dam of Ambasamudram Taluk, Tirunelveli Kattabomman District.
36.	10th March, 1997	Thiru C. Gnanasekaran	Hon. Minister for Rural Development and Local Administration	Disruption in Vehicular movement due to damage of iron bridge across Palar River in Vaniyambadi Town.
37.	10th March, 1997	Thiru K. Subbarayan	Hon. Minister for Labour	The plight of Workers resulting from the closure of Tiruppur Dhanalakshmi Mills for the past four months.

(1)	(2)	(3)	(4)
38. 11th March, 1997	Thiru K. Manoharan	Hon. Minister for Transport	Accidents and traffic dislocations resulting from the narrow road on the National Highways running through the Thoppur pass in Dharmapuri Constituency.
39. 12th March, 1997	Thiru C. Gnanasekaran	Hon. Minister for Transport	Disruption in Vehicular movement consequent on the damage of an old bridge across Palar river on Vellore-Katpadi Road.
40. 14th March, 1997	Thiru K. Subbarayan	Hon. Minister for Milk	The need to construct multi storeyed apartments in sanitary workers colonies in some Tiruppur Municipal Areas.
41. 15th March, 1997	Thiru G.P. Venkidu	Hon. Minister for Rural Development and Local Administration	Non-payment of matching grants to Panchayat Unions from Fasali 1402 on par with the increased local cess.
42. 17th March, 1997	Thiru U. Thisaiveeran	Hon. Minister for Fisheries	Preference not extended to the graduates of Fisheries College at Tuticorin in Government Recruitments.
43. 18th March, 1997	Thiru K. Subbarayan Thiru N. Periyasamy	Hon. Minister for Handlooms	Stagnation of Handloom cloth in Tamil Nadu Handloom Weavers Co-operative Societies consequent on fixation of ceiling in Rebates on the basis of 1992-93 Government Grant.
44. 20th March, 1997	Thiru K. Subbarayan	Hon. Minister for Rural Development and Local Administration	Increase in health hazards in Tiruppur Town for want of Recruitment of additional Sanitary Workers in Tiruppur Municipality.

(1)	(2)	(3)	(4)
45. 24th March, 1997	Thiru G. Palanisamy	Hon. Minister for Health and Electricity	Want of adequate number of doctors in Thiruthankoor Primary Health Centre in Thiruthuraiipoondi Constituency in Thiruvarur A.T. Panneerselvam District.
46. 25th March, 1997	Thiru C. Gnanasekaran	Hon. Minister for Health and Electricity	Need for establishment of Government General Hospital at Sathuvachari, North Arcot Ambedkar District.
47. 31st March, 1997	Tv1. K. Subbarayan, B. Arunkumar, C.R. Ramachandran A. Natarajan	Hon. Minister for Handlooms	Necessity to remove the adverse effect consequent on the closure of Foundaries in Coimbatore Municipal Corporation areas in pursuant to the Judgement by the High Court.
48. 2nd April, 1997	Thiru M. Panneerselvam	Hon. Minister for Health and Electricity	Improper functioning of Primary Health Centre at Nallur in Sirkali Constituency.
49. 2nd April, 1997	Tv1. I. Ganesan C. Gnanasekaran	Hon. Minister for Rural Industries and Registration	Situation arising out of non-payment of advance amount by the Government to Noon-Meal Centres for the past three months.
50. 3rd April, 1997	Thiru M. Panneerselvam	Hon. Minister for Handlooms	Situation arising out of the discharge of effluent in Thiruvali Lake from Nadippisai Pulavar K.R. Ramasamy Co-operative Sugar Factory, Thalaignayiru in Sirkali Constituency.
51. 4th April, 1997	Tv1. L. Santhanam P.N. Vallarasu	Hon. Minister for Labour	Situation arising out of the workers being affected by the closure of Mahalakshmi Mills, Pasumalai, Madurai.

	(1)	(2)	(3)	(4)
52.	5th April, 1997	Thiru D. Mony	Hon. Minister for Khadi and Printing	Non-Payment of arrears upto Rs.23 lakhs to the Marthandam Bee Keepers Co-operative Society by the Khadi and Village Industries Board.
53.	9th April, 1997	Tvl. P.S. Thiruvengadam, A. Rajendran.	Hon. Minister for Agriculture	Situation arising out of non- disbursal of payments to Sugarcane farmers by Dharani Sugar Mills, Karapoondi in Thiruvannamalai Sambuvarayar District.
54.	9th April, 1997	Thiru G. Palanisamy	Hon. Minister for Forest and Animal Husbandry	Necessity to classify the personnel of the Society for Prevention of Cruelty to Animals to treat them as Government Servants.
55.	11th April, 1997	Thiru A. Venkatachalam	Hon. Minister for Health and Electricity	Hardship experienced by farmers of Vadakadu, Mangadu, Pullanviduthi, Vettanviduthi in Alangudi Constituency because of low voltage.
56.	11th April, 1997	Thiru G. Palanisamy	Hon. Minister for Hindu Religious and Charitable Endowments	Allotment of newly constructed shops on the lands belonging to Arulmigu Balasubramaniam and Alayamman Temple in Tenyampet to the Vegetable vendors who carried on their trade in that place for many years.
57.	15th April, 1997	Tvl. Durai Chandrasekaran M. Ramachandran	Hon. Minister for Rural Development and Local Administration	Need for undertaking repair to the 'Group Houses' allotted to Adi Dravidar due to dilapidated condition of the houses.

	(1)	(2)	(3)	(4)
58.	15th April, 1997	Thiru C. Gnanasekaran	Hon. Minister for Law	Loss incurred by the Government because of the supply of food commodities to the Central Jail through private agencies by the Vellore Karpagam Super Market.
59.	21st April, 1997	Tmt. Gomathi Srinivasan	Hon. Minister for Public Works	Need for construction of a regulator across "Vennaru" near Kudalur in Thanjavur District in order to facilitate irrigation to six thousand acres of lands.
60.	21st April, 1997	Thiru G.K. Mani	Hon. Minister for Labour	Plight of Labourers consequent on the closure of Elikkaradu Block stone Mines near Mettur in Salem District.
61.	22nd April, 1997	Thiru K. Ravi Arunan	Hon. Minister for Transport	Necessity to complete the construction of Thenkasi Ayirapperi Bridge and of Senkottai Nithyakalyani Ammankoil Bridge before the onset of monsoon.
62.	22nd April, 1997	Thiru Kuzhandai Tamizharasan	Hon. Minister for Forest and Animal Husbandry	Non-establishment of Veterinary Research and Training Centre at Karuvepilkurichi Village, Vridhachalam Taluk, South Arcot-Vallalar District.
63.	26th April, 1997	Tvl. P.R. Sundaram I. Ganesan	Hon. Minister for Transport	Fake tickets being issued in Anna Transport Corporation buses in Salem and Rajaji District.

(1)	(2)	(3)	(4)
64. 28th April, 1997	Thiru E. Pugazhendhi	Hon. Minister for Rural Development and Local Administration.	Drinking Water problem in Cuddalore Town.
65. 28th April, 1997	Thiru K.Ravi Arunan	Hon. Minister for Khadi and Printing	The need to increase the Daily Wages of Senior Spinners in Rural Spinning Units of Tamil Nadu Khadi and Village Industries Board.
66. 18th October, 1997	Thiru Kuttalam P. Kalyanam	Hon. Minister for Transport	Dilapidated condition of Vikraman Bridge at Mayiladuthurai Taluk in Kuttalam Constituency.
67. 16th April, 1998	Thiru G.K. Mani	Hon. Minister for Social Welfare	Condition of Women temporarily employed on consolidated pay in the Tamil Nadu Corporation for Development of Women Limited under the IFAD Scheme.
68. 17th April, 1998	Thiru K. Ravi Arunan	Hon. Minister for Public Works	Necessity to accord permission to the public for removing the silt by themselves in Gundaru, Rama river and Kadana river reservoirs in Thirunelveli District.
69. 17th April, 1998	Thiru D. Mony	Hon. Minister for Highways	Dilapidated condition of the bridge across the river Thamiraparani near Kuzhithurai in Kanyakumari District.
70. 20th April, 1998	Thiru G.K. Mani	Hon. Minister for Agriculture	Farmers being affected for not increasing in the sugarcane price.
71. 20th April, 1998	Thiru C. Gnanasekaran	Hon. Minister for Handlooms	Closure of Ariyur Co-operative Spinning Mills in Vellore District.

(1)	(2)	(3)	(4)
72. 21st April, 1998	Dr. D. Kumaradas	Hon. Minister for Health and Electricity	Necessity for appointing Indian Medicine Practitioners in all Government Taluk, Municipal and Panchayat Union Hospitals in Tamil Nadu.
73. 21st April, 1998	Thiru Kuttalam P. Kalyanam	Hon. Minister for Health and Electricity	Need for taking action to obtain letter of commitment from Government of India for the Natural Gas Scheme, in Kadalangudi Village, Mayiladuthurai Taluk, Nagapattinam District.
74. 23rd April, 1998	Thiru G. Nizamudeen	Hon. Minister for Highways	Difficulties and imminent danger arising out of the narrow and damaged condition of Vettaru bridge in Nagore.
75. 23rd April, 1998	Thiru G.K. Mani	Hon. Minister for Handlooms	Situation arising out of closure of Co-optex show room in Pennagaram, Dharmapuri District.
76. 29th April, 1998	Thiru C. Velayuthan	Hon. Minister for Health and Electricity	Death occurred due to the consumption of tablets meant for filaria patients in Gudiyatham.
77. 29th April, 1998	Thiru S. Ramalingam	Hon. Minister for Health and Electricity	Dilapidated condition of Kovilampallam Primary Health Centre in Thanjavur District.
78. 30th April, 1998	Thiru K. Manivarma	Hon. Minister for Education	Teachers abstaining from schools resulting in closure of Elementary Schools in Thandarampattu Union. Tiruvannamalai District.

(1)	(2)	(3)	(4)
79. 30th April, 1998	Thiru N. Periyasamy	Hon. Minister for Health and Electricity	Situation arising out of the requirement that only doctors who have registered before 3-3-1998 are eligible to appear for the Assistant Civil Surgeon Examination conducted by the Tamil Nadu Public Service Commission.
80. 4th May, 1998	Thiru C. Karuppasamy	Hon. Minister for Rural Development and Local Administration	Necessity for providing an exclusive Water Supply Scheme to Alangulam Constituency without affecting the Thamiraparani Composite Water Supply Scheme in Sankarankoil, Tirunelveli District.
81. 4th May, 1998	Thiru K. Ravi Arunan	Hon. Minister for Rural Development and Local Administration.	Necessity for conducting auction for collection of Parking. Dressing Rooms charges, etc. in Courtallam, Tirunelveli District.
82. 11th May, 1998	Thiru R. Thamaraiikkani	Hon. Minister for Health and Electricity	Adverse effect of the public because of the service connections provided to the wells on the banks of the River Peyanaru in Thiruvilliputhur in violation of the Government Orders.
83. 11th May, 1998	Thiru L. Santhanam	Hon. Minister for Handlooms	Deployment of weavers and recession in the production of cloth resulting from powerlooms in Arni area.
84. 12th May, 1998	Thiru G. Nizamudeen	Hon. Minister for Health and Electricity	Necessity for a sub-station at Vettaikaran Panchayat in Nagapattinam Constituency in view of low voltage prevailing in Kilaiyur Union area.

(1)	(2)	(3)	(4)
85. 12th May, 1998	Thiru V. Sivapunniam	Hon. Minister for Health and Electricity	Necessity to expand and establish the Government Hospital at Mannargudi in Thiruvavur District at a new location.
86. 14th May, 1998	Thiru M. Ramachandran	Hon. Minister for Labour	Plight of the workers consequent on the lock out declares by the Thanjavur Spinning Mills from 25-4-1998.
87. 15th May, 1998	Tvl. Saidai K. Kittu Chengai Sivam and B. Ranganathan	Hon. Minister for Education	Dismissal of Tmt. Rajaseeli John, Principal, Y.M.C.A. College for Physical Education, Saidapet as she objected to transferring a portion of land belonging to that College to a private person.
88. 15th May, 1998	Thiru. S. Ramalingam	Hon. Minister for Health and Electricity	Difficulties faced by the people due to low voltage resulting from the stoppage of works relating to establishment of a sub-station at Thirupanathal, Thiruvaidaimarudur Taluk, Thanjavur District.
89. 18th May, 1998	Tvl. D. Sudarsanam C. Gnanasekaran and G. K. Mani	Hon. Minister for Health and Electricity	Adverse Conditions resulting from the power cut in Agricultural, Industrial and Business establishments in Tamil Nadu.
90. 19th May, 1998	Thiru Kuttalam P. Kalyanam	Hon. Minister for Health and Electricity	Need for supply of electricity temporarily to Kuttalam area through Thiruvavur sub-station as the transformer in Kuttalam area has been destroyed by fire.
91. 19th May, 1998	Thiru I. Ganesan	Hon. Minister for Highways	Dilapidated condition of the bridge across the river Sarabanga near Edappadi Bus Stand.

(1)	(2)	(3)	(4)
92. 21st May, 1998	Tvl. N.R. Alagaraja and O.R. Ramachandran	Hon. Minister for Rural Development and Local Administration	Strike by the staff Members of 8 Panchayat Unions in Theni District from 3-4-1998.
93. 21st May, 1998	Thiru K. Manoharan	Hon. Minister for Handlooms	Plight of workers due to the closure of co- operative powerlooms in Dharmapuri District.
94. 22nd May, 1998	Tvl. S. Thirunavukkarasu and Durai Chandrasekaran	Hon. Minister for Health and Electricity	Need for taking over the closed T.B. Sanatorium at Singappatti, Thanjavur District either by the Government or by the Thanjavur Medical College.
95. 22nd May, 1998	Tvl. C.T. Dhandapani D. Mony K. Subbarayan N. Periyasamy V. Sivapunniam and G. Nizamudeen	Hon. Minister for Handlooms	Danger confronted by the small spinning units in Tamil Nadu due to the shortage of cotton and the recession in cotton thread manufacturing.
96. 26th May, 1998	Thiru D. Amaramoorthy	Hon. Minister for Rural Development and Local Administration	Situation arising out of encroachments by private individuals on the roads of Ariyalur Town Panchayat.
97. 27th May, 1998	Thiru D. Sudarsanam	Hon. Minister for Rural Development and Local Administration	Situation arising out of scarcity of drinking water in Avadi Municipality.
98. 27th May, 1998	Tvl. P.R. Sundaram and R. Thamarakkani	Hon. Minister for Animal Husbandry	Fall in products of eggs due to the death of six lacks hens in Namakkal areas.
99. 28th May, 1998	Thiru K.C. Ganesan	Hon. Minister for Highways	Dilapidated condition of the bridges on T. Pazhur Vilankudi Road, Karaikurichi- Thirupuranthal Road and Idanganni - Annakkaranpatti Road in Jeyankondam Constituency.

(1)	(2)	(3)	(4)
100. 28th May, 1998	Dr. D. Kumaradas	Hon. Minister for Social Welfare	Situation arising out of surrender of unutilised funds allotted in 1997-98 towards the free supply of instruments to physically handicapped.
101. 29th May, 1998	Thiru G. Nizamudeen	Hon. Minister for Rural Development and Local Administration	Dilapidated condition of the first floor of Nagapattinam Municipal Girls Higher Secondary School Buildings.
102. 29th May, 1998	Tvl. A. Natarajan C. Ganasekaran and A. Rasendran Alias Dheeran	Hon. Minister for Labour	Situation arising out of the election not being held within the stipulated time according to the rules of the Simpson Trade Union.
103. 13th April, 1999	Thiru N. Periyasamy	Hon. Minister for Handlooms	Unemployment of 650 labourers consequent on the closure of Melur Co- operative Spinning Mill in Madurai District.
104. 16th April, 1999	Thiru M. Shanmugham	Hon. Minister for Public Works	The need for implementing by alternation Water Supply for Irrigation under P.A.P. Canals in Kinathukadavu, Pollachi, Udumalai and Anamalai areas.
105. 19th April, 1999	Thiru Kuttalam P. Kalyanam	Hon. Minister for Highways	The need to take over the lands by Highways Department from Railways in Mayiladuthurai- Tharangampadi Railway route pursuant to termination of rail service and removal of railway line in order to avoid encroachments by private persons and to utilise them for laying road.

(1)	(2)	(3)	(4)
106. 20th April, 1999	Thiru K. Ravi Arunan	Hon. Minister for Rural Development and Local Administration	Need for expeditious completion of the Construction activities in Thenkasi New Bus Stand.
107. 21st April, 1999	Thiru C. Gnanasekaran	Hon. Minister for Public Works	Situation arising out of increasing encroachments in Palar river around the taluks of Vaniyambadi, Vellore, Gudiyatham, Walajah in Vellore District.
108. 22nd April 1999	Thiru G. Nizamudeen	Hon. Minister for Housing	Necessity to vacate the retired Government servants and other Department officials from the occupation of the Tamil Nadu Housing Board Quarters at Nagapattinam Union Office Campus and to allot them to Union Officials.
109. 23rd April, 1999	Thiru U. Thisaiveeran	Hon. Minister for Public Works	Need for constructing Protective walls along the Vaigai River Embankments being affected by flood in Paramakudi Constituency.
110. 28th April, 1999	Thiru P.S. Thiruvengadam	Hon. Minister for Health and Electricity	Need to provide electricity to 35 overhead tanks being constructed under 'Anna Marumalarchi Thittam' in Kovilur Panchayat of Thiruvannamalai District.
111. 30th April, 1999	Thiru K. Manoharan	Hon. Minister for Highways	Accidents resulting from the very narrow Thoppur Ghat Road, on N.H. 7 National Highways of Dharmapuri Constituency.
112. 30th April, 1999	Thiru K. Ravi Arunan	Hon. Minister for Highways	Hardship caused to the Public consequent on the stoppage of work of the construction of bridge on Shencottach-Sambavar-Vadakarai Road with no arrangements made for a temporary bridge.

(1)	(2)	(3)	(4)
113. 3rd May, 1999	Thiru I. Ganesan	Hon. Minister for Highways	Situation arising out of the railway over-bridge not being constructed at Magudanchavadi in Edapadi Constituency despite its approval by the Government of India.
114. 4th May, 1999	Tvl. V.P. Rajan, A.R.R. Seenivasan, Thangam Thenarasu K.M. Vijayakumar.	Hon. Minister for Transport	Dilapidated conditions of the buses operated by Tamil Nadu Government Transport Corporation in Virudhunagar District.
115. 4th May, 1999	Thiru Kuttalam P. Kalyanam Dr. (Tmt.) Padma.	Hon Minister for Highways	Disruption in traffic due to the damages to Nannilam bridge and Thirumarugal bridge on Mudikondan river in Nannilam Constituency.
116. 5th May, 1999	Tvl. A. Natarajan, Dr. K. Krishnasamy, K. Subbarayan, V.K. Lakshmanan and P. Mohan Kandaswamy	Hon. Minister for Highways	Collection of Toll at Athupalam in Perur Constituency of Coimbatore District.
117. 6th May, 1999	Thiru C. Gnanasekaran	Hon. Minister for Forest	Hardship experienced by inhabitants of the hill area due to damaged Kavaloor Mandharakkuttai road belonging to Forest Department in Javvadu Hills, Vellore District.
118. 11th May, 1999	Thiru K. Manivarma	Hon. Minister for Highways	Necessity to construct a bridge across Pennaru near Kolamanjanur in Thanipadi Road in Thandarampet Constituency.
119. 11th May, 1999	Tvl. C. Shanmugam, V. Tamilmani and K. Sundar.	Hon. Minister for Highways	Necessity to construct a causeway across the Palar river between Vilagam and Edaiyathur.

(1)	(2)	(3)	(4)
120. 13th May, 1999	Thiru L. Mookaiah	Hon. Minister for Highways	Disruption in traffic due to the damaged condition of the Pannaikadu-Pachalur, K.C. Patti-Pachalur Roads in Kodaikanal Union.
121. 14th May, 1999	Thiru T. Natarajan	Hon. Minister for Public Works	Need for desilting Varaganathi Canal in Gingee Constituency.
122. 14th May, 1999	Thiru K. Ravi Arunan	Hon. Minister for Tamil Official Language, Tamil Culture, Hindu Religious and Charitable Endowments	Need for protecting old paintings in Arulmigu Courtallanathar Swamy Temple in Courtallam in Tirunelveli District.
123. 24th Nov. 1999	Thiru K. Ravi Arunan	Hon. Minister for Rural Development and Local Administration	The work relating to Tenkasi water supply extension scheme has not commenced despite its approval by Government two years ago.
124. 6th April, 2000	Thiru Kuttalam P. Kalyanam	Hon. Minister for Public Works and Forest	The road laying work relating to Kazhanivasal-Porumbur Road of Kuttalam Constituency under Rural Road Project being very badly affected by non-felling of teak trees by the Forest Department along the Road.
125. 7th April, 2000	Dr. D. Kumaradas	Hon. Minister for Fisheries	Need for providing 'Fishing Jetty' along the seashore for remunerative fishing at areas including Inayam of Kiliyoor Constituency, Kanniyakumari District.
126. 11th April, 2000	Thiru K. Subbarayan	Hon. Minister for Rural Development and Local Administration	Residential accommodation being badly affected by the stagnant sewerage water at Subramanian Nagar of Nallur Town Panchayat of Tiruppur Constituency.

(1)	(2)	(3)	(4)
127. 18th April, 2000	Thiru Kuttalam P. Kalyanam	Hon. Minister for Highways	Sarangapani over-bridge at Mayiladuthurai being affected by the damaged 'shock absorbers' of the bridge.
128. 19th April, 2000	Thiru N. Periyasamy	Hon. Minister for Rural Development and Local Administration	Drinking water being polluted along the banks of the River Noyyal at Uthukuli Union of Perunthurai Taluk, Erode.
129. 19th April, 2000	Thiru A. Natarajan	Hon. Minister for Rural Development and Local Administration	Provision of bye-pass water lines for supplying Siruvani drinking water to Kurichi, Kuniyamuthur Town Panchayats of Perur Constituency, Coimbatore.
130. 27th April, 2000	Tvl. D. Mony and J. Hemachandran	Hon. Minister for Rural Development and Local Administration	Need for the expeditious completion of works relating to combined works of water supply Schemes in Kollankodu Eludesam Town Panchayats of Kanyakumari District.
131. 28th April, 2000	Thiru K. Subbarayan	Hon. Minister for Highways	Laying of ring road at Tiruppur being delayed for the past four years.
132. 28th April, 2000	Thiru C. Gnanasekaran	Hon. Minister for Rural Development and Local Administration	Underground drainage scheme not being implemented at Vellore.
133. 2nd May, 2000	Thiru M. Appavu	Hon. Minister for Health and Electricity	Hardship caused to Agriculturists in Tamil Nadu on the collection of unregulated deposits from them for providing additional power supply to the existing agricultural pump-sets under 'free supply' scheme.

(1)	(2)	(3)	(4)
134. 2nd May, 2000	Thiru V. Sivapunniam	Hon. Minister for Health and Electricity	Necessity to install Electricity Sub-Stations at Paravakkottai and Koothanalloor Municipalities of Mannarkudi Constituency.
135. 4th May, 2000	Thiru P. Mohan Kandaswamy	Hon. Minister for Public Works and Forest	Necessity to delist several places from the 'Black List' (Pollution) at Pongalur Constituency.
136. 4th May, 2000	Thiru K. Manoharan	Hon. Minister for Highways	Transforming National Highways running across Dharmapuri Town into four lane route.
137. 5th May, 2000	Thiru B. Venkataswamy	Hon. Minister for Labour	Necessity to re-open the Asian Bearings Factory at Bagalur of Hosur Taluk.
138. 5th May, 2000	Thiru V.K. Lakshmanan	Hon. Minister for Rural Industries and Registration	Necessity to fix a nominal value of Stamp Duty for registering the settlement deeds in respect of family properties.
139. 9th May, 2000	Thiru U. Thisaiveeran	Hon. Minister for Public Works and Forest	The necessity to repair the breaches in the Irrigation tanks and canals at Paramakudi Constituency.
140. 9th May, 2000	Thiru P.V.S. Venkatesan	Hon. Minister for Highways	Dilapidated condition of the bridges across the Thenpennai River at Kaveripattinam-Krishnagiri National Highways.
141. 11th May, 2000	Thiru R. Thamaraiikkani	Hon. Minister for Public Works and Forest	Necessity for desilting the tanks and canals in Thiruvilliputhur Municipal areas of Virudhunagar District.

142. 11th May, 2000	Thiru K.M. Vijayakumar	Hon. Minister for Highways	Necessity for widening the Railway over-bridge at the outer limits of Arupukkottai Municipality along NH 45B.
143. 12th May, 2000	Thiru R. Manimaran	Hon. Minister for Rural Development and Local Administration	Necessity to construct a bridge across the River Kudaganaru at Athupatti and to undertake repairs to the causeway at Ayyampalayam Dindigul Constituency.
144. 12th May, 2000	Thiru K. Manoharan	Hon. Minister for Highways	Necessity to transfer the lands available at Travelers' Bungalow to Dharmapuri Avvaiyar Government Girls Higher Secondary School considering its inadequate space.
145. 16th May, 2000	Dr. K. Krishnaswamy	Hon. Minister for Education	Relay Fast by the Federation of Teachers and employees for the demand to fill up the posts of Professor for the Scheduled Castes in CPM College at Kovai Pudur.
146. 17th May, 2000	Thiru P.R. Sundaram	Hon. Minister for Health and Electricity	Frequent power cut in Rasipuram area for the past few days.
147. 17th May, 2000	Thiru R. Sakkarapani	Hon. Minister for Public Works and Forest	Delay in the execution of the dam construction work across the River Nallathangal of Oddanchatram Constituency despite its approval.
148. 2nd February, 2001	Tmt. Gomathi Srinivasan	Hon. Minister for Public Works and Forest	Construction of a 'Bed Dam' across Regunatha Cauvery channel of Valangaiman Constituency.

TABLE No. XIV*(vide page No. 60)*

DETAILS OF NOTICES OF ADJOURNMENT MOTIONS ON WHICH
CONSENT WITHHELD BY SPEAKER

Serial No. and Date	Name of Members	Subject
1. 3rd August, 1996	Tvl. P. Mohan Kandasamy, S. Alagiri, Dr. D. Kumaradas, B. Ranganathan, G. Palanisamy, Dr. E.S.S. Raman, K. Subbarayan, C. Gnanasekaran, D. Mony, Dr. K. Krishnasamy, R. Thamaraiikkani, P. Govindan, A. Rasendran <i>Alias</i> Dheeran, G. Nizamudeen, Thirunavukkarasu, N. Periyasamy and S. Balakrishnan, Leader of Opposition.	Lynching of Nine dacoits, near Dharapuram by the village people in Periyar District.
2. 20th April, 1998	Tvl. R. Thamaraiikkani, C. Gnanasekaran and V. Sivapunniam.	Release of question paper of 10th Standard Examinations (S.S.L.C.) in Tamil Nadu.

Serial No. and Date	Name of Members	Subject
3. 18th November, 1999	Tvl. S. Balakrishnan, Leader of Opposition. C. Gnanasekaran, S.V. Thirugnanasambandam, M. Appavu, R. Thamaraiikkani, B. Venkataswamy, G.K. Mani, J. Hemachandran, D. Mony, A.V.A. Nassar, P.R. Sundaram, C. Velayuthan, C. Karruppasamy, S. Mohamed Kothar Mohideen, R. R. Sekaran, Dr. K. Krishnasamy, G. Palanisamy, S.S. Mohammed Ismail, L. Santhanam, A. Rasendran <i>Alias</i> Dheeran, I. Ganesan, K. Subbarayan, V. Sivapunniam, A. Venkatachalam, K. Manivarma, B. Ranganathan and A.L. Subramanian	The Police firing in Chennai Central Prison on 17-11-1999.

TABLE No. XV

(Vide Page No. 66)

STATEMENT MADE BY MINISTERS UNDER RULE 110 OF THE ASSEMBLY RULES.

Serial No.	Date on which statement was made	Minister who made the statement	Subject matter
(1)	(2)	(3)	(4)
1.	25th May, 1996	Hon. Kalaigar . M.Karunanidhi, Chief Minister	Constitution of one man Inquiry Commission headed by the District Judge V.K. Thirunavukkarasu to enquire into the violence and police firing incidents in Tuticorin on 11-5-1996.
2.	28th May, 1996	Hon. Kalaigar M.Karunanidhi, Chief Minister	The decision of the State Government to entrust the two cases viz. the bomb blast at the Madurai Meenakshi Amman Temple and the murder of Hindu Munnani Leader Rajagopalan to the C.B.I.
3.	26th July, 1996	Hon. Thiru Duraimurugan, Minister of Public Works.	Release of Water for irrigation from Mettur Reservoir due to increased flow in the Cauvery.
4.	5th August, 1996	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Out come of Cauvery Water talk held on 5-9-1996 between the Chief Ministers of Tamil Nadu and Karnataka States at Madras.
5.	31st August, 1996	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Reopening of B&C Mills on 1st November 1996 which was closed down on 15-6-1996 in the wake of damage caused to the raw materials and the machines of the factory by heavy rain that lashed the City.

(1)	(2)	(3)	(4)
6.	31st August, 1996	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Release of 419 life convicts on the 15th September, 1996 to mark the 87th birth Anniversary of Dr. C.N. Annadurai, former Chief Minister of Tamil Nadu.
7.	19th March, 1997	Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity.	Reduction of Power supply to Agricultural pumpsets from 14 hours to 10 hours a day to avoid low voltage problem and unannounced power cuts.
8.	21st March, 1997	Hon. Thiru Arcot N. Veerasamy, Minister for Health, Electricity.	Purchase of 'Cath Lab' from Messrs. Phillips for use in the Cardiology Department of Government General Hospital, Chennai.
9.	27th March, 1997	Hon. Thiru Veerapandi S. Arumugam, Minister for Agriculture.	Pre-cautionary measures taken by the State Government by way of elaborate Advertisements through various medias to prevent the spread of 'Sluck Worm'
10.	3rd April, 1997	Hon. Kalaignar, M. Karunanidhi, Chief Minister.	Fire accident that occurred in the Sandal Wood Godown in Tirupattur.
11.	4th April, 1997	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Payment of compensation to those who lost their properties during the riot that occurred consequent on the assassination of Thiru Rajiv Gandhi.
12.	16th April, 1997	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Sanctioning of Dearness Allowance to the State Government Employees and Pensioners with effect from 1st January 1997.
13.	16th April, 1997	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Constitution of State Human Rights Commission headed by Justice Thiru Nainar Sundaram.

(1)	(2)	(3)	(4)
14.	15-10-1997	Hon. Minister for Education.	Meeting of the Tamil Nadu Chief Minister and his Karnataka Counterpart, Thiru J.H. Patel in the City on Saturday the October 18, 1997 evening to discuss sandalwood smuggler Veerappan's latest round of Kidnapping.
15.	17-10-1997	Hon. Minister for Public Works	Release of Water from Vaigai Dam for double cultivation from 20-10-1997 onwards due to heavy inflow of rain waters, into the dam.
16.	20-3-1998	Hon. Kalaigñar M. Karunanidhi, Chief Minister.	Sanctioning of cash reward of Rs.1000 to every member of more than 86,000 strong Police force in Tamil Nadu right from the head constable to the D.G.P. for their lightening action in seizing explosives, arresting extremist, saving and protecting peoples' lives after Coimbatore bomb blast.
17.	21-3-1998	Hon. Thiru Aladi Aruna, Minister for Law.	Review of cases filed against Ex-Chief Minister, J. Jayalalitha on corruption charges.
18.	30-3-1998	Hon. Thiru A.Rahman Khan, Minister for Labour.	Agreement reached between the representative of workers union and the management following the intravention of Hon. Chief Minister to reopen the 122 year old Buckingham and Carnatic Mills (Binny) on 14th January 1999.

(1)	(2)	(3)	(4)
19.	31-3-1998	Hon. Thiru Ko.Si. Mani, Minister for Rural Development and Local Administration.	Constitution of a Committee to review Profession Tax being levied by the local bodies with Municipal Administration and Water Supply Department, Secretary as its convener.
20.	03-4-1998	Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity.	Rotational weekly holidays for industries receiving high tension power supply in their work units to bring the power deficit to 200 MW.
21.	03-4-1998	Hon. Thiru Durai Murugan, Minister for Public Works.	Flowing of Krishna Water into the City reservoirs at the rate of 500 cusecs from July and as a result residents of Chennai will not face water scarcity in the near future with sufficient storage in the three lake supplying water to the City.
22.	07-4-1998	Hon. Thiru K. Sundaram, Minister for Milk.	Hike in price of Aavin Milk Marketed by the Tamil Nadu Co-operative Milk Produces Federation in view of the higher procurement price given to producers.
23.	17-4-1998	Hon. Kalaigñar M. Karunanidhi, Chief Minister.	Pay hike for Noon-meal workers employed as organisers, cooks and assistants in the noon-meals centres run by the Tamil Nadu Government with retrospective effect from 01-01-1996.
24.	17-4-1998	Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity.	30 percent power cut for industrial and Commercial establishments, which use High Tension power supply exceeding 150 KVA from 20-04-1998.

(1)	(2)	(3)	(4)
25.	24-4-1998	Hon. Kalaigñar M. Karunanidhi, Chief Minister.	Another instalment of D.A. to the State Government Employees and Pensioner from 13 per cent to 16 per cent with effect from 1-1-1998.
26.	29-4-1998	Hon. Thiru Ko.Si. Mani, Minister for Rural Developemnt and Local Administration.	Rebuttal of charges made by TMC, M.L.A., Dr. A. Chellakumar on the floor of the House on 27-4-1998 on the alleged irregularities in the purchase of jet roding machines and the award of contract in the Kolathur head works by Metro Water.
27.	30-4-1998	Hon. Kalaigñar M. Karunanidhi, Chief Minister.	Package of relief measures to the handloom weavers redressing their grievances and a special 10% rebate on accumulated handloom stocks for three months from 1-5-1998.
28.	11-5-1998	Hon. Dr.K. Ponmudi, Minister for Transport.	Pay scales of Transport Corporation staff as Rs.6152 and Rs.6122 respectively of Drivers and Conductors pertains to those who have completed twenty years of services which include bonus, collection incentives, productivity incentives and food allowance and the starting pay for Drivers is Rs.4982 and for Conductors is Rs.4950 and the erroneous statistics given earlier while replying to the Transport Demand was due to lapse of officials.
29.	15-5-1998	Hon. Dr. M. Tamilkudimagan, Minister for Tamil Development, Tamil Culture and HR & CE.	Increase in the subsidy from Rs.45 lakhs to 75 lakhs for annual Temple renovation and introduction of computer facilities in ten zonal offices of Joint Commissioners.

(1)	(2)	(3)	(4)
30.	18-5-1998	Hon. Kalaigñar M. Karunanidhi, Chief Minister.	The retirement age of the State Government Employees will not be raised from the present 58 years to 60 as it will affect employment opportunities and promotions of the existing staff.
31.	18-5-1998	Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity.	Detection of 19 persons who had entered the services of the Tamil Nadu Electricity Board by producing fake transfer orders and filing of an FIR with the Chintadripet Police Station.
32.	18-5-1998	Hon. Thiru K.N. Nehru, Minister for Food, Public Distribution System and Co-operation.	Fixing of schedules for the conduct of Elections to all Central Co-operative Societies, barring Central Co-operative Banks, District Co-operative Unions, Co-operative Training Printing Presses to be completed by the 11th July 1998.
33.	20-5-1998	Hon. Thiru K.N. Nehru, Minister for Food, Public Distribution System and Co-operation.	Procurement of 11.32 lakhs metric tonnes of paddy all over Tamil Nadu through 1012 procurement Centres till 30th April, 1998 during the current samba season by the State Government.
34.	26-5-1998	Hon. Kalaigñar M. Karunanidhi, Chief Minister.	Constitution of a Committee comprising of Legislators with the Minister for Backward Classes, Thiru M.R.K. Panneerselvam as the Chairman of the Committee to study the vacancies (reserved for B.Cs. and M.B.Cs.) in A,B,C and D categories of service in various Departments and to recommend measures for filling up such posts through direct recruitment at the lower level.

(1)	(2)	(3)	(4)
35.	28-5-1998	Hon. Thiru Pasumpon Tha. Kiruttinan, Minister for Highways.	Decision of the Tamil Nadu Government to invite private investments for a joint sector project for developing three "all weather mega ports" in Cuddalore, Cheyyur and Colachel in the State.
36.	30-5-1998	Hon. Tmt. S.P. Sarkuna Pandian, Minister for Social Welfare.	Irregularities committed by the previous regime under girl child protection scheme and the modified scheme launched by the present Government envisaging a deposit of Rs.3000 or Rs.1500 in the name of the girl for the first or second girl child after sterilisation in the Tamil Nadu Transport Development Finance Corporation for twenty years and the amount on maturity to be disbursed to the girls.
37.	30-5-1998	Hon. Dr. K. Ponmudi, Minister for Transport.	Arrest of two persons by name Sasi Fernando and Arunachalam for having collected Rs.60,000 from a person in Bhuvanagiri by producing letters carrying forged signatures of Chief Minister recommending appointment in the State owned Transport Corporation.
38.	27-11-1998	Hon. Prof. K. Anbazhagan, Minister for Education.	Sanction of Personal pay of Rs.500 and Rs.600 to Head Masters of High Schools and Higher Secondary Schools respectively, with effect from 1st September 1998.
39.	28-11-1998	Hon. Thiru Arcot N. Veerasamy, Minister for Health. (on behalf of the Chief Minister)	Incident relating to alleged assault on Thiru P.R. Sundram during elections to the Salem, Central Co-operative Bank.

(1)	(2)	(3)	(4)
40.	20-2-1999	Hon. Thiru Aladi Aruna, Minister for Law.	Denial of Press Reports that 36 kinds of deadly arms were seized from the cells of fundamentalists in the Coimbatore Central Prison where joint search was conducted by the Jail and Police Personnel.
41.	22-3-1999	Hon. Prof. K. Anbazhagan, Minister for Education.	Constitution of a Seven member Committee headed by Thiru S. Balakrishnan, Leader of Opposition to solve the problem of students who have undergone training in Teachers' Training Institutes started during the previous Government, but whose approval was cancelled by the High Court of Madras.
42.	31-3-1999	Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity.	Reduction in the supply of three phase power to agricultural pump sets during day time by two hours from 1-4-1999.
43.	5-4-1999	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Acceptance of the Report of Kolappan Committee recommending fixing minimum wages for farm labourers and the decision to entrust the maintenance of distribution Canals below the branch canals to the farmers associations.
44.	8-4-1999	Hon. Thiru Duraimurugan, Minister for Public Works.	Constitution of an expert Committee of serving and retired P.W.D. Engineers headed by Ex-PWD Chief Engineer (CE) and hydrologist Thiru A. Mohanakrishnan to examine alternate irrigation system in the Parambikulam-Aliyar project which will benefit about 3.75 lakh acres of agricultural land.

(1)	(2)	(3)	(4)
45.	9-4-1999	Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity.	Regularisation of services of 11,029 contract labourers engaged by the Tamil Nadu Electricity Board in its thermal Stations, gas-based power stations and hydrogenerating units.
46.	15-4-1999	Hon. Thiru Pasumpon Tha. Kiruttinan, Minister for Highways	Hosting of the next Session of the prestigious "Indian Road Congress" in January 2000 at Madurai and the expected yield of Rs.180 crores per year for Tamil Nadu by the cess on diesel for road developmental activities in the State.
47.	21-4-1999	Hon. Kalaighnar M. Karunanidhi, Chief Minister.	Clearance given by the Government of India to Construct a Kamaraj memorial on the Kanyakumari Coast.
48.	30-4-1999	Hon. Prof. K. Anbazhagan, Minister for Education.	Setting up of a five member Committee headed by former Supreme Court Judge Justice S. Mohan to overcome the legal hurdles in making Tamil as the compulsory medium of instruction in all the schools upto eighth standard.
49.	3-5-1999	Hon. Kalaighnar M. Karunanidhi, Chief Minister.	Payment of Rs.250 as monthly assistance to 40,000 workers of various factories and industrial establishments closed after 1989 by the State Government with effect from 1-5-1999.
50.	5-5-1999	Hon. Kalaighnar M. Karunanidhi, Chief Minister.	Constitution of a High Power Commission for Socio-Economic and Industrial Development of Southern Districts headed by former Supreme Court Judge, Justice S. Rathinavel Pandian.

(1)	(2)	(3)	(4)
51.	7-5-1999	Hon. Prof. K. Anbazhagan, Minister for Education.	Applicability of the reservation of 15 per cent of the total number of seats in various Professional Colleges only for students of Government Higher Secondary Schools in Village Panchayats and other State aided schools only and not to those institutions which collect fees and to private residential schools in rural areas.
52.	11-5-1999	Hon. Thiru N.K.K. Periasamy, Minister for Handlooms.	Offering of technical training in Chennai to the wards of handloom weavers by the National Institute of Fashion Technology (NIFT) from the coming academic year at the cost of Rs.36.60 lakhs.
53.	12-5-1999	Hon. Prof. K. Anbazhagan, Minister for Education.	Decision of the Government to carry forward the back-log of vacancies from 1-4-1989 for new jobs and also vacancies that arise due to transfers for Backward and Most Backward Classes and the posts filled up.
54.	18-5-1999	Hon. Kalaighnar M. Karunanidhi, Chief Minister.	Appointment of Thiru P.S. Pandian, Principal Commissioner and Commissioner for Administrative Reforms to consult all sections of the people in the areas concerned and give a report in three months to form a new District with Ariyalur as its headquarters.
55.	6-03-2000	Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity.	Increasing of stipend for the House Surgeons, Non-service P.G. Students and Super Speciality students on par with their counter parts in Kerala Government stand on granting of permission to private medical colleges.

(1)	(2)	(3)	(4)
56.	8-03-2000	Hon. Dr. M. Tamilkudimagan, Minister for Official Language, Tamil Culture, Hindu Religious and Charitable Endowments.	Setting up of 32 Member Committee headed by Hon. Chief Minister to look into the institution of Kural Peetam Awards (Tamil Sahitya Academy)
57.	3-04-2000	Hon. Thiru I. Periyasamy, Minister for Rural Industries and Registration.	Granting of permission for the procurement of same kind of nutritious flour for centres functioning under State's Integrated Child Development Schemes and Centres functioning with the help of World Bank fund and extension of the existing contract upto 31-3-2000 pending finalisation of lumpsum procurement by open tender.
58.	6-04-2000	Hon. Thiru Duraimurugan, Minister for Public Works and Forest.	The talks held between the Chief Ministers of Tamil Nadu and Kerala States in Thiruvananthapuram to increase the height of Mullai Periyar Dam.
59.	4-05-2000	Hon. Thiru Duraimurugan, Minister for Public Works and Forest.	Release of Krishna Water from the Kandaleru Reservoir of Andhra Pradesh on 3-5-2000.
60.	4-05-2000	Hon. Thiru Duraimurugan, Minister for Public Works and Forest.	Release of water from Manimutharu Dam from the month of May as a special case for irrigation purpose.
61.	31-1-2001	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Further relaxation of certain conditions for Regularisation of unauthorised layouts in Municipal Corporation, Municipality and Town Panchayats except areas under the Jurisdiction of Chennai Metropolitan Development Authority.

TABLE No. XVI*(Vide Page No. 78)***List of Bills which were passed by the Tamil Nadu Legislative Assembly and became Acts During the period from 1996-2001****1996**

1. The Tamil Nadu Panchayats (Amendment) Bill, 1996 (L.A. Bill No.11 of 1996) (Tamil Nadu Act No.14 of 1996).
2. The Tamil Nadu Panchayats (Second Amendment) Bill, 1996 (L.A. Bill No.12 of 1996) (Tamil Nadu Act No.15 of 1996).
3. The Tamil Nadu Municipal Laws (Amendment) Bill, 1996. (L.A. Bill No.13 of 1996) (Tamil Nadu Act No.16 of 1996).
4. The Tamil Nadu Municipal Laws (Second Amendment) Bill, 1996 (L.A. Bill No.14 of 1996) (Tamil Nadu Act No.17 of 1996).
5. The Tamil Nadu Motor Vehicles (Special Provisions) (Cancellation of variations of conditions of permit) Bill, 1996 (L.A. Bill No.15 of 1996) (Tamil Nadu Act No.19 of 1996).
6. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1996 (L.A. Bill No.16 of 1996) (Tamil Nadu Act No.12 of 1996).
7. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1996 (L.A. Bill No.17 of 1996) (Tamil Nadu Act No.13 of 1996).
8. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1996 (L.A. Bill No.18 of 1996) (Tamil Nadu Act No.20 of 1996).
9. The Tamil Nadu Panchayats (Third Amendment) Bill, 1996 (L.A. Bill No.19 of 1996) (Tamil Nadu Act No.21 of 1996).

10. The Tamil Nadu Municipal Laws (Third Amendment) Bill, 1996 (L.A. Bill No.20 of 1996) (Tamil Nadu Act No.22 of 1996).
11. The Tamil Nadu Hindu Religious and Charitable Endowments (Special Provisions) Bill, 1996 (L.A. Bill No.21 of 1996) (Tamil Nadu Act No.23 of 1996).
12. The Tamil Nadu Dr. Ambedkar Law University Bill, 1996 (L.A. Bill No.22 of 1996) (Tamil Nadu Act No.43 of 1997).
13. The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill, 1996 (L.A. Bill No.23 of 1996) (Tamil Nadu Act No.34 of 1996).
14. The Madras Metropolitan Water Supply and Sewerage (Amendment) Bill, 1996 (L.A. Bill No.24 of 1996) (Tamil Nadu Act No.35 of 1996).
15. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1996 (L.A. Bill No.25 of 1996) (Tamil Nadu Act No.40 of 1996).
16. The Tamil Nadu Survey and Boundaries (Amendment) Bill, 1996 (L.A. Bill No.26 of 1996) (Tamil Nadu Act No.33 of 1996).
17. The Tamil Nadu Appropriation (No.2) Bill, 1996 (L.A. Bill No.27 of 1996) (Tamil Nadu Act No.25 of 1996).
18. The Tamil Nadu Municipal Laws (Fourth Amendment) Bill, 1996 (L.A. Bill No.28 of 1996) (Tamil Nadu Act No.26 of 1996).
19. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1996 (L.A. Bill No.29 of 1996) (Tamil Nadu Act No.36 of 1996).
20. The Plantations of Labour (Tamil Nadu Amendment) Bill, 1996 (L.A. Bill No.30 of 1996) (Tamil Nadu Act No.41 of 1996).
21. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1996 (L.A. Bill No.31 of 1996) (Tamil Nadu Act No.39 of 1996).
22. The Tamil Nadu Special Security Group (Repeal) Bill, 1996 (L.A. Bill No.32 of 1996) (Tamil Nadu Act No.27 of 1996).

23. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1996 (L.A. Bill No.33 of 1996) (Tamil Nadu Act No.37 of 1996).
24. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1996 (L.A. Bill No.34 of 1996) (Tamil Nadu Act No.38 of 1996).
25. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 1996 (L.A. Bill No.35 of 1996) (Tamil Nadu Act No.31 of 1996).
26. The Tamil Nadu Sales Tax (Surcharge) Repeal Bill, 1996 (L.A. Bill No.36 of 1996) (Tamil Nadu Act No.30 of 1996).
27. The Tamil Nadu Tax on Luxuries in Hotels and Lodging Houses (Amendment) Bill, 1996 (L.A. Bill No.37 of 1996) (Tamil Nadu Act No.32 of 1996).
28. The Tamil Nadu Appropriation (No.3) Bill, 1996 (L.A. Bill No.38 of 1996) (Tamil Nadu Act No.29 of 1996).
29. The City of Madras (Alteration of Name) Bill, 1996 (L.A. Bill No.39 of 1996) (Tamil Nadu Act No.28 of 1996).

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30. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1997 (L.A. Bill No.1 of 1997) (Tamil Nadu Act No.9 of 1997).
31. The Tamil Nadu Private Clinical Establishments (Regulation) Bill, 1997 (L.A. Bill No.2 of 1997) (Tamil Nadu Act No.4 of 1997).
32. The Tamil Nadu Panchayats (Amendment) Bill, 1997 (L.A. Bill No.3 of 1997) (Tamil Nadu Act No.10 of 1997).
33. The Tamil Nadu District Municipalities (Amendment) Bill, 1997 (L.A. Bill No.4 of 1997) (Tamil Nadu Act No.2 of 1997).
34. The Tamil Nadu Municipal Laws (Amendment) Bill, 1997 (L.A. Bill No.5 of 1997) (Tamil Nadu Act No.3 of 1997).

35. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1997 (L.A. Bill No.6 of 1997) (Tamil Nadu Act No.5 of 1997)
36. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1997 (L.A. Bill No.7 of 1997) (Tamil Nadu Act No.6 of 1997).
37. The Tamil Nadu Prohibition of Ragging Bill, 1997 (L.A. Bill No.8 of 1997) (Tamil Nadu Act No.7 of 1997).
38. The Tamil Nadu Agriculture Produce Marketing (Regulation) Amendment Bill, 1997 (L.A. Bill No.9 of 1997) (Tamil Nadu Act No.8 of 1997)
39. The Tamil Nadu Payment of Subsistence Allowance (Amendment) Bill, 1997 (L.A. Bill No.10 of 1997) (Tamil Nadu Act No.1 of 1997).
40. The Chennai City Civil Court (Amendment) Bill, 1997 (L.A. Bill No.11 of 1997) (Tamil Nadu Act No.21 of 1997).
41. The Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Bill, 1997 (L.A. Bill No.12 of 1997) (Tamil Nadu Act No.44 of 1997).
42. The Tamil Nadu General Sales Tax (Amendment) Bill, 1997 (L.A. Bill No.13 of 1997) (Tamil Nadu Act No.11 of 1997).
43. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1997 (L.A. Bill No.14 of 1997) (Tamil Nadu Act No.12 of 1997).
44. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1997 (L.A. Bill No.15 of 1997) (Tamil Nadu Act No.13 of 1997).
45. The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas (Amendment) Bill, 1997 (L.A. Bill No.16 of 1997) (Tamil Nadu Act No.14 of 1997).
46. The Tamil Nadu Cultivating Tenants (Protection from Eviction) Bill, 1997 (L.A. Bill No.17 of 1997) (Tamil Nadu Act No.20 of 1997).

47. The Tamil Nadu Maritime Board (Amendment) Bill, 1997 (L.A. Bill No.18 of 1997) (Tamil Nadu Act No.15 of 1997)
48. The Registration (Tamil Nadu Amendment) Bill, 1997 (L.A. Bill No.19 of 1997) (Tamil Nadu Act No.19 of 1997).
49. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1997 (L.A. Bill No.20 of 1997) (Tamil Nadu Act No.31 of 1997).
50. The Tamil Nadu Appropriation (Vote on Account) Bill, 1997 (L.A. Bill No.21 of 1997) (Tamil Nadu Act No.17 of 1997).
51. The Tamil Nadu Appropriation Bill, 1997 (L.A. Bill No.22 of 1997) (Tamil Nadu Act No.18 of 1997).
52. The Tamil Nadu University (Amendment) Bill, 1997 (L.A. Bill No.23 of 1997) (Tamil Nadu Act No.27 of 1997).
53. The Tamil Nadu Industrial Township Area Development Authority Bill, 1997 (L.A. Bill No.24 of 1997) (Tamil Nadu Act No.33 of 1997).
54. The Tamil Nadu Motor Vehicles Taxation (Second Amendment) Bill, 1997 (L.A. Bill No.25 of 1997) (The Tamil Nadu Act No.32 of 1997).
55. The Tamil Nadu Right to Information Bill, 1997 (L.A. Bill No.26 of 1997) (Tamil Nadu Act No.24 of 1997).
56. The Tamil Nadu Cinemas (Regulation) Amendment Bill, 1997 (L.A. Bill No.27 of 1997) (Tamil Nadu Act No.30 of 1997).
57. The Tamil Nadu District Development Councils (Repeal) Bill, 1997 (L.A. Bill No.28 of 1997) (Tamil Nadu Act No.28 of 1997).
58. The Chennai Metropolitan Area Ground Water (Regulation) Amendment Bill, 1997 (L.A. Bill No.29 of 1997) (Tamil Nadu Act No.29 of 1997).
59. The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill, 1997 (L.A. Bill No.30 of 1997) (Tamil Nadu Act No.36 of 1997).

60. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1997 (L.A. Bill No.31 of 1997) (Tamil Nadu Act.No.25 of 1997).
61. The Criminal Law (Tamil Nadu Amendment) Bill, 1997 (L.A. Bill No.32 of 1997) (Tamil Nadu Act No.47 of 1997).
62. The Tamil Nadu Payment of Salaries (Amendment Repeal) Bill, 1997 (L.A. Bill No.33 of 1997) (Tamil Nadu Act No.23 of 1997).
63. The Tamil Nadu Siddha System of Medicine (Development and Registration of Practitioners) Bill, 1997 (L.A. Bill No.34 of 1997) (Tamil Nadu Act No.34 of 1997).
64. The Tamil Nadu Panchayats (Second Amendment) Bill, 1997 (L.A. Bill No.35 of 1997) (Tamil Nadu Act No.37 of 1997).
65. The Tamil Nadu Acquisition of Land for Industrial Purposes Bill, 1997 (L.A. Bill No.36 of 1997) (Tamil Nadu Act No.10 of 1997).
66. The Tamil Nadu Animals and Birds in Urban Areas (Control and Regulation) Bill, 1997 (L.A. Bill No.37 of 1997) (Tamil Nadu Act No.46 of 1997).
67. The Tamil Nadu Urban Land Tax (Amendment) Bill, 1997 (L.A. Bill No.38 of 1997) (Tamil Nadu Act No.26 of 1997).
68. The Tamil Nadu Appropriation (No.2) Bill, 1997 (L.A. Bill No.40 of 1997) (Tamil Nadu Act No.22 of 1997).
69. The Tamil Nadu Lifts Bill, 1997 (L.A. Bill No.41 of 1997) (Tamil Nadu Act No.35 of 1997).
70. The Tamil Nadu Urban Local Bodies Bill, 1998 (L.A. Bill No.42 of 1997) (Tamil Nadu Act No.9 of 1999).
71. The Tamil Nadu Appropriation (No.3) Bill, 1997 (L.A. Bill No.43 of 1997) (Tamil Nadu Act No.41 of 1997).

72. The Tamil Nadu Appropriation (No.4) Bill, 1997 (L.A. Bill No.44 of 1997) (Tamil Nadu Act No.42 of 1997).
73. The Tamil Nadu Compulsory Elementary Education (Amendment) Bill, 1997 (L.A. Bill No.45 of 1997) (Tamil Nadu Act No.49 of 1997).
74. The Tamil Nadu Entertainments Tax (Amendment) Bill, 1997 (L.A. Bill No.46 of 1997) (Tamil Nadu Act No.38 of 1997).
75. The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1997 (L.A. Bill No.47 of 1997) (Tamil Nadu Act No.39 of 1997).
76. The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 1997 (L.A. Bill No.48 of 1997) (Tamil Nadu Act No.40 of 1997).
77. The Thanthai Periyar University Bill, 1997 (L.A. Bill No.49 of 1997) (Tamil Nadu Act No.45 of 1997).
78. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1997 (L.A. Bill No.50 of 1997) (Tamil Nadu Act.No.52 of 1997).
79. The Chennai City Police (Extension to the Cities of Salem, Tiruchirapalli and Tirunelveli) Bill, 1997 (L.A. Bill No.51 of 1997) (Tamil Nadu Act No.51 of 1997).
80. The Chennai Metropolitan Water Supply and Sewerage (Amendment) Bill, 1997 (L.A. Bill No.52 of 1997) (Tamil Nadu Act No.56 of 1997).
81. The Indian Tolls (Tamil Nadu Amendment) Bill, 1997 (L.A. Bill No.53 of 1997) (Tamil Nadu Act No.63 of 1997).
82. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Third Amendment Bill, 1997 (L.A. Bill No.54 of 1997) (Tamil Nadu Act No. 61 of 1997).
83. The Industrial Disputes (Tamil Nadu Amendment) Bill, 1997 (L.A. Bill No.55 of 1997) (Tamil Nadu Act No.8 of 1998).
84. The Tamil Nadu Labour Welfare Fund (Amendment) Bill, 1997 (L.A. Bill No.56 of 1997) (Tamil Nadu Act No.59 of 1997).

85. The Tamil Nadu Veterinary and Animal Sciences University (Amendment) Bill, 1997 (L.A. Bill No.57 of 1997) (Tamil Nadu Act No.8 of 1997).
86. The Tamil Nadu Electricity (Taxation on Consumption) Bill, 1997 (L.A. Bill No.58 of 1997) (Tamil Nadu Act No.64 of 1997).
87. The Tamil Nadu Water Supply and Drainage Board (Second Amendment) Bill, 1997 (L.A. Bill No.59 of 1997) (Tamil Nadu Act No.53 of 1997).
88. The Tamil Nadu Panchayats (Third Amendment) Bill, 1997 (L.A. Bill No.60 of 1997) (Tamil Nadu Act No.54 of 1997).
89. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 1997 (L.A. Bill No.61 of 1997) (Tamil Nadu Act No.55 of 1997).
90. The Tamil Nadu Panchayats (Fifth Amendment) Bill, 1997 (L.A. Bill No.62 of 1997) (Tamil Nadu Act No.62 of 1997).
91. The Tamil Nadu District Municipalities (Second Amendment) Bill, 1997 (L.A. Bill No.63 of 1997) (Tamil Nadu Act No.57 of 1997).
92. The Tamil Nadu General Sales Tax (Sixth Amendment) Bill, 1997 (L.A. Bill No.64 of 1997) (Tamil Nadu Act No.60 of 1997).
93. The Tamil Nadu Universities Laws (Amendment) Bill, 1997 (L.A. Bill No.65 of 1997) (Tamil Nadu Act No.41 of 1997).
94. The Chennai Metropolitan Water Supply and Sewerage (Second Amendment) Bill, 1997 (L.A. Bill No.66 of 1997). (Tamil Nadu Act No.58 of 1997).
95. The Registration (Tamil Nadu Second Amendment) Bill, 1997 (L.A. Bill No.68 of 1997) (Tamil Nadu Act No.1 of 1998).
96. The Tamil Nadu Municipal Laws (Second Amendment) Bill, 1997 (L.A. Bill No.69 of 1997) (Tamil Nadu Act No.65 of 1997).

97. The Tamil Nadu Appropriation (No.5) Bill, 1997 (L.A. Bill No.70 of 1997) (Tamil Nadu Act No.50 of 1997).

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98. The Tamil Nadu Cinemas (Regulation) Amendment Bill, 1998 (L.A. Bill No.1 of 1998) (Tamil Nadu Act No.3 of 1998).
99. The Tamil Nadu Panchayats (Amendment) Bill, 1998 (L.A. Bill No.2 of 1998) (Tamil Nadu Act No.4 of 1998).
100. The Tamil Nadu Panchayats (Second Amendment) Bill, 1998 (L.A. Bill No.3 of 1998) (Tamil Nadu Act No.5 of 1998).
101. The Tamil Nadu General Sales Tax (Sixth Amendment) Amendment Bill, 1998 (L.A. Bill No.4 of 1998) (Tamil Nadu Act No.2 of 1998).
102. The Tamil Nadu Appropriation (Vote on Account) Bill, 1998 (L.A. Bill No.5 of 1998) (Tamil Nadu Act No.7 of 1998).
103. The Tamil Nadu Appropriation Bill, 1998 (L.A. Bill No.6 of 1998) (Tamil Nadu Act No.6 of 1998).
104. The Indian Electricity (Tamil Nadu Amendment) Bill, 1998 (L.A. Bill No.7 of 1998) (Tamil Nadu Act No.33 of 1998).
105. The Tamil Nadu District Municipalities (Amendment) Bill, 1998 (L.A. Bill No.8 of 1998) (Tamil Nadu Act No.9 of 1998).
106. The Tamil Nadu Dr. Ambedkar Law University (Amendment) Bill, 1998 (L.A. Bill No.9 of 1998) (Tamil Nadu Act No.17 of 1998).
107. The Tamil Nadu District Municipalities (Second Amendment) Bill, 1998 (L.A. Bill No.10 of 1998) (Tamil Nadu Act No.10 of 1998).
108. The Tamil Nadu Agriculture Produce Marketing (Regulation) Amendment Bill, 1998 (L.A. Bill No.11 of 1998) (Tamil Nadu Act No.11 of 1998).

109. The Tamil Nadu Land Reforms (Fixation of Ceiling on land) Amendment Bill, 1998 (L.A. Bill No.12 of 1998) (Tamil Nadu Act No.36 of 1998).
110. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1998 (L.A. Bill No.13 of 1998) (Tamil Nadu Act No.12 of 1998).
111. The Tamil Nadu Panchayats (Third Amendment) Bill, 1998 (L.A. Bill No.14 of 1998) (Tamil Nadu Act No.28 of 1998).
112. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1998 (L.A. Bill No.16 of 1998) (Tamil Nadu Act No.37 of 1998).
113. The Chennai City Police (Amendment) Bill, 1998 (L.A. Bill No.17 of 1998) (Tamil Nadu Act No.18 of 1998).
114. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 1998 (L.A. Bill No.18 of 1998) (Tamil Nadu Act No.29 of 1998).
115. The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas (Amendment) Bill, 1998 (L.A. Bill No.20 of 1998) (Tamil Nadu Act No.19 of 1998).
116. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Bill, 1998 (L.A. Bill No.21 of 1998) (Tamil Nadu Act No.35 of 1998).
117. The Indian Criminal Law Amendment (Tamil Nadu Amendment) Bill, 1998 (L.A. Bill No.22 of 1998) (Tamil Nadu Act No.42 of 1998).
118. The Tamil Nadu General Sales Tax (Amendment) Bill, 1998 (L.A. Bill No.23 of 1998) (Tamil Nadu Act No.20 of 1998).
119. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1998 (L.A. Bill No.24 of 1998) (Tamil Nadu Act No.21 of 1998).
120. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1998 (L.A. Bill No.25 of 1998) (Tamil Nadu Act No.25 of 1998).

121. The Tamil Nadu General Sales Tax (Special Provisions and Validation) Bill, 1998 (L.A. Bill No.26 of 1998) (Tamil Nadu Act No.22 of 1998).
122. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 1998 (L.A. Bill No.27 of 1998) (Tamil Nadu Act No.20 of 1998).
123. The Tamil Nadu Entertainments (Amendment) Bill, 1998 (L.A. Bill No.28 of 1998) (Tamil Nadu Act No.32 of 1998).
124. The Tamil Nadu Entertainments Tax (Special Provision) Bill, 1998 (L.A. Bill No.29 of 1998) (Tamil Nadu Act No.26 of 1998).
125. The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas (Second Amendment) Bill, 1998 (L.A. Bill No.30 of 1998) (Tamil Nadu Act No.31 of 1998).
126. The Tamil Nadu Transparency in Tenders Bill, 1998 (L.A. Bill No.31 of 1998) (Tamil Nadu Act No.43 of 1998).
127. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1998 (L.A. Bill No.32 of 1998) (Tamil Nadu Act No.27 of 1998).
128. The Indian Stamp (Tamil Nadu Amendment) Bill, 1998 (L.A. Bill No.33 of 1998) (Tamil Nadu Act No.1 of 2000).
129. The Tamil Nadu Appropriation (No.2) Bill, 1998 (L.A. Bill No.34 of 1998) (Tamil Nadu Act No.13 of 1998).
130. The Tamil Nadu Appropriation (No.3) Bill, 1998 (L.A. Bill No.35 of 1998) (Tamil Nadu Act No.14 of 1998).
131. The Tamil Nadu Prohibition (Amendment) Bill, 1998 (L.A. Bill No.36 of 1998) (Tamil Nadu Act No.24 of 1998).
132. The Tamil Nadu Public Libraries (Amendment) Bill, 1998 (L.A. Bill No.38 of 1998) (Tamil Nadu Act No.15 of 1998).
133. The Tamil Nadu Recognised Private Schools (Regulation) Amendment Bill, 1998 (L.A. Bill No.39 of 1998) (Tamil Nadu Act No.11 of 1998).

134. The Tamil Nadu Recognised Private Colleges (Regulation) Amendment Bill, 1998 (L.A. Bill No.40 of 1998) (Tamil Nadu Act No.16 of 1998).
135. The Tamil Nadu Municipal Laws (Second Amendment) Bill, 1998 (L.A. Bill No.41 of 1998) (Tamil Nadu Act No.34 of 1998).
136. The Chennai Metropolitan Water Supply and Sewerage (Amendment) Bill, 1998 (L.A. Bill No.42 of 1998) (Tamil Nadu Act No.30 of 1998).
137. The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill, 1998 (L.A. Bill No.43 of 1998) (Tamil Nadu Act No.38 of 1998).
138. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1998 (L.A. Bill No.44 of 1998) (Tamil Nadu Act No.40 of 1998).
139. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Third Amendment Bill, 1998 (L.A. Bill No.45 of 1998) (Tamil Nadu Act No.7 of 1999).
140. The Chennai Metropolitan Water Supply and Sewerage (Second Amendment) Bill, 1998 (L.A. Bill No.46 of 1998) (Tamil Nadu Act No.49 of 1998).
141. The Chennai Metropolitan Water Supply and Sewerage (Third Amendment) Bill, 1998 (L.A. Bill No.47 of 1998) (Tamil Nadu Act No.50 of 1998).
142. The Tamil Nadu Panchayats (Fifth Amendment) Bill, 1998 (L.A. Bill No.48 of 1998) (Tamil Nadu Act No.53 of 1998).
143. The Tamil Nadu Agricultural Produce Marketing (Regulation) Second Amendment Bill, 1998 (L.A. Bill No.49 of 1998) (Tamil Nadu Act No.61 of 1998).
144. The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1998 (L.A. Bill No.50 of 1998) (Tamil Nadu Act No.45 of 1998).
145. The Tamil Nadu Entertainment Tax (Amendment) Bill, 1998 (L.A. Bill No.51 of 1998) (Tamil Nadu Act No.46 of 1998).

146. The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 1998 (L.A. Bill No.52 of 1998) (Tamil Nadu Act No.47 of 1998).
147. The Tamil Nadu Prohibition of Eve-teasing Bill, 1998 (L.A. Bill No.53 of 1998) (Tamil Nadu Act No.44 of 1998).
148. The Tamil Nadu Legislature (Prevention of Disqualification) Amendment Bill, 1998 (L.A. Bill No.54 of 1998) (Tamil Nadu Act No.48 of 1998).
149. The Tamil Nadu Municipal Laws (Amendment) Bill, 1998 (L.A. Bill No.55 of 1998) (Tamil Nadu Act No.51 of 1998).
150. The Tamil Nadu District Municipalities (Third Amendment and Validation) Bill, 1998 (L.A. Bill No.56 of 1998) (Tamil Nadu Act No.52 of 1998).
151. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1998 (L.A. Bill No.57 of 1998) (Tamil Nadu Act No.56 of 1998).
152. The Tamil Nadu Prohibition (Second Amendment) Bill, 1998 (L.A. Bill No.58 of 1998) (Tamil Nadu Act No.57 of 1998).
153. The Tamil Nadu Town and Country Planning (Amendment) Bill, 1998 (L.A. Bill No.59 of 1998) (Tamil Nadu Act No.58 of 1998).
154. The Tamil Nadu Appropriation (No.4) Bill, 1998 (L.A. Bill No.60 of 1998) (Tamil Nadu Act No.39 of 1998).
155. The Tamil Nadu Panchayats (Sixth Amendment) Bill, 1998 (L.A. Bill No.61 of 1998) (Tamil Nadu Act No.54 of 1998).
156. The Tamil Nadu Panchayats (Seventh Amendment) Bill, 1998 (L.A. Bill No.62 of 1998) (Tamil Nadu Act No.55 of 1998).
157. The Tamil Nadu Municipal Laws (Second Amendment) Bill, 1998 (L.A. Bill No.63 of 1998) (Tamil Nadu Act No.59 of 1998).

158. The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Amendment Bill, 1998 (L.A. Bill No.64 of 1998) (Tamil Nadu Act No.60 of 1998).

1999

159. The Chennai City Police (Amendment) Bill, 1999 (L.A. Bill No.1 of 1999) (Tamil Nadu Act No.1 of 1999).
160. The Tamil Nadu Panchayats (Amendment) Bill, 1999 (L.A. Bill No.2 of 1999) (Tamil Nadu Act No.2 of 1999).
161. The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Bill, 1999 (L.A. Bill No.3 of 1999) (Tamil Nadu Act No.3 of 1999).
162. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1999 (L.A. Bill No.4 of 1999) (Tamil Nadu Act No.4 of 1999).
163. The Tamil Nadu Appropriation (Vote on Account) Bill, 1999 (L.A. Bill No.5 of 1999) (Tamil Nadu Act No.5 of 1999).
164. The Tamil Nadu Appropriation Bill, 1999 (L.A. Bill No.6 of 1999) (Tamil Nadu Act No.6 of 1999).
165. The Tamil Nadu Panchayats (Second Amendment) Bill, 1999 (L.A. Bill No.7 of 1999) (Tamil Nadu Act No.19 of 1999).
166. The Tamil Nadu Panchayats (Third Amendment) Bill, 1999 (L.A. Bill No.8 of 1999) (Tamil Nadu Act No.29 of 1999).
167. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1999 (L.A. Bill No.9 of 1999) (Tamil Nadu Act No.52 of 1999).
168. The Tamil Nadu Societies Registration (Amendment) Bill, 1999 (L.A. Bill No.10 of 1999) (Tamil Nadu Act No.21 of 1999).

169. The Tamil Nadu Payment of Subsistence Allowance (Amendment) Bill, 1999 (L.A. Bill No.11 of 1999) (Tamil Nadu Act No.35 of 1999).
170. The Tamil Nadu Shops and Establishments (Amendment) Bill, 1999 (L.A. Bill No.12 of 1999) (Tamil Nadu Act No.18 of 1999).
171. The Tamil Nadu Industrial Establishments (Conferment of Permanent Status to workmen) Amendment Bill, 1999 (L.A. Bill No.13 of 1999) (Tamil Nadu Act No.17 of 1999).
172. The Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Amendment Bill, 1999 (L.A. Bill No.14 of 1999) (Tamil Nadu Act No.24 of 1999).
173. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 1999 (L.A. Bill No.15 of 1999) (Tamil Nadu Act No.30 of 1999).
174. The Tamil Nadu Panchayats (Fifth Amendment) Bill, 1999 (L.A. Bill No.16 of 1999) (Tamil Nadu Act No.31 of 1999).
175. The Tamil Nadu Hackney Carriage (Amendment) Bill, 1999 (L.A. Bill No.17 of 1999) (Tamil Nadu Act No.16 of 1999).
176. The Payment of Wages (Tamil Nadu Amendment) Bill, 1999 (L.A. Bill No.18 of 1999) (Tamil Nadu Act No.38 of 1999).
177. The Tamil Nadu State Council for Higher Education (Amendment) Bill, 1999 (L.A. Bill No.19 of 1999) (Tamil Nadu Act No.34 of 1999).
178. The Tamil Nadu Animals and Birds in Urban Areas (Control and Regulation) Amendment Bill, 1999 (L.A. Bill No.20 of 1999) (Tamil Nadu Act No.33 of 1999).
179. The Tamil Nadu Appropriation (No.2) Bill, 1999 (L.A. Bill No.21 of 1999) (Tamil Nadu Act No.8 of 1999).
180. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1999 (L.A. Bill No.22 of 1999) (Tamil Nadu Act No.23 of 1999).

181. The Tamil Nadu Slum Areas (Improvement and Clearance) Amendment and Validation Bill, 1999 (L.A. Bill No.23 of 1999) (Tamil Nadu Act No.22 of 1999).
182. The Tamil Nadu Advocates Clerks Welfare Fund Bill, 1999 (L.A. Bill No.24 of 1999) (Tamil Nadu Act No.25 of 1999).
183. The Indian Stamp (Tamil Nadu Amendment) Bill, 1999 (L.A. Bill No.25 of 1999) (Tamil Nadu Act No.39 of 1999).
184. The Tamil Nadu Sales Tax, Entertainments Tax and Luxury Tax (Settlement of Disputes) Bill, 1999 (L.A. Bill No.26 of 1999) (Tamil Nadu Act No.12 of 1999).
185. The Tamil Nadu General Sales Tax (Amendment) Bill, 1999 (L.A. Bill No.27 of 1999) (Tamil Nadu Act No.36 of 1999).
186. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1999 (L.A. Bill No.28 of 1999) (Tamil Nadu Act No.26 of 1999).
187. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1999 (L.A. Bill No.29 of 1999) (Tamil Nadu Act No.27 of 1999).
188. The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1999 (L.A. Bill No.30 of 1999) (Tamil Nadu Act No.14 of 1999).
189. The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 1999 (L.A. Bill No.31 of 1999) (Tamil Nadu Act No.15 of 1999).
190. The Tamil Nadu General Sales Tax (Sixth Amendment) Bill, 1999 (L.A. Bill No.32 of 1999) (Tamil Nadu Act No.28 of 1999).
191. The Tamil Nadu Additional Sales Tax (Amendment) Bill, 1999 (L.A. Bill No.33 of 1999) (Tamil Nadu Act No.37 of 1999).
192. The Tamil Nadu Tax on Luxuries in Hotels and Lodging Houses (Amendment) Bill, 1999 (L.A. Bill No.34 of 1999) (Tamil Nadu Act No.13 of 1999).

193. The Tamil Nadu Urban Land (Ceiling and Regulation) Repeal Bill, 1999 (L.A. Bill No.35 of 1999) (Tamil Nadu Act No.20 of 1999).
194. The Land Acquisition (Tamil Nadu Amendment) Bill, 1999 (L.A. Bill No.36 of 1999) (Tamil Nadu Act No.43 of 1999).
195. The Tamil Nadu Panchayats (Sixth Amendment) Bill, 1999 (L.A. Bill No.37 of 1999) (Tamil Nadu Act No.32 of 1999).
196. The Tamil Nadu Farmers Management of Irrigation Systems Bill, 2000 (L.A. Bill No.38 of 1999) (Tamil Nadu Act No.7 of 2001).
197. The Tamil Nadu Panchayats (Seventh Amendment) Bill, 1999 (L.A. Bill No.39 of 1999) (Tamil Nadu Act No.44 of 1999).
198. The Tamil Nadu Panchayats (Eighth Amendment) Bill, 1999 (L.A. Bill No.40 of 1999) (Tamil Nadu Act No.46 of 1999).
199. The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill, 1999 (L.A. Bill No.41 of 1999) (Tamil Nadu Act No.53 of 1999).
200. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1999 (L.A. Bill No.42 of 1999) (Tamil Nadu Act No.49 of 1999).
201. The Tamil Nadu Co-operative Societies (Amendment) Bill, 1999 (L.A. Bill No.43 of 1999) (Tamil Nadu Act No.50 of 1999).
202. The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 1999 (L.A. Bill No.44 of 1999) (Tamil Nadu Act No.51 of 1999).
203. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1999 (L.A. Bill No.45 of 1999) (Tamil Nadu Act No.41 of 1999).
204. The Tamil Nadu General Sales Tax (Seventh Amendment) Bill, 1999 (L.A. Bill No.46 of 1999) (Tamil Nadu Act No.47 of 1999).
205. The Tamil Nadu Urban Local Bodies (Amendment) Bill, 1999 (L.A. Bill No.47 of 1999) (Tamil Nadu Act No.54 of 1999).

206. The Tamil Nadu Societies Registration (Second Amendment) Bill, 1999 (L.A. Bill No.48 of 1999) (Tamil Nadu Act No.45 of 1999).
207. The Tamil Nadu General Sales Tax (Eighth Amendment) Bill, 1999 (L.A. Bill No.49 of 1999) (Tamil Nadu Act No.42 of 1999).
208. The Tamil Nadu Acquisition of Land for Industrial Purposes (Amendment) Bill, 1999 (L.A. Bill No.50 of 1999) (Tamil Nadu Act No.2 of 2000).
209. The Tamil Nadu Hindu Religious and Charitable Endowments (Special Provisions) Amendment Bill, 1999 (L.A. Bill No.51 of 1999) (Tamil Nadu Act No.48 of 1999).
210. The Tamil Nadu Appropriation (No.3) Bill, 1999 (L.A. Bill No.52 of 1999) (Tamil Nadu Act No.40 of 1999).

2000

211. The Tamil Nadu Panchayats (Amendment) Bill, 2000 (L.A. Bill No.1 of 2000) (Tamil Nadu Act No.5 of 2000).
212. The Tamil Nadu Appropriation (Vote on Account) Bill, 2000 (L.A. Bill No.2 of 2000) (Tamil Nadu Act No.4 of 2000).
213. The Tamil Nadu General Sales Tax (Amendment) Bill, 2000 (L.A. Bill No.3 of 2000) (Tamil Nadu Act No.6 of 2000).
214. The Tamil Nadu Appropriation Bill, 2000 (L.A. Bill No.4 of 2000) (Tamil Nadu Act No.3 of 2000).
215. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2000 (L.A. Bill No.5 of 2000) (Tamil Nadu Act No.7 of 2000).
216. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 2000 (L.A. Bill No.6 of 2000) (Tamil Nadu Act No.10 of 2000).
217. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 2000 (L.A. Bill No.7 of 2000) (Tamil Nadu Act No.12 of 2000).

218. The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 2000 (L.A. Bill No.8 of 2000) (Tamil Nadu Act No.13 of 2000).
219. The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 2000 (L.A. Bill No.9 of 2000) (Tamil Nadu Act No.20 of 2000).
220. The Tamil Nadu Tax on Luxuries (Amendment) Bill, 2000 (L.A. Bill No.10 of 2000) (Tamil Nadu Act No.11 of 2000).
221. The Tamil Nadu Agricultural Income-tax (Second Amendment) Bill, 2000 (L.A. Bill No.11 of 2000) (Tamil Nadu Act No.21 of 2000).
222. The Tamil Nadu Marine Fishing Regulation (Amendment) Bill, 2000 (L.A. Bill No.12 of 2000) (Tamil Nadu Act No.25 of 2000).
223. The Tamil Nadu Legislature (Prevention of Disqualification) Amendment Bill, 2000 (L.A. Bill No.13 of 2000) (Tamil Nadu Act No.22 of 2000).
224. The Tamil Nadu General Sales Tax (Fifth Amendment) Bill, 2000 (L.A. Bill No.14 of 2000) (Tamil Nadu Act No.14 of 2000).
225. The Tamil Nadu General Sales Tax (Sixth Amendment) Bill, 2000 (L.A. Bill No.15 of 2000) (Tamil Nadu Act No.15 of 2000).
226. The Tamil Nadu General Sales Tax (Seventh Amendment) Bill, 2000 (L.A. Bill No.16 of 2000) (Tamil Nadu Act No.16 of 2000).
227. The Tamil Nadu Entertainments Tax (Amendment) Bill, 2000 (L.A. Bill No.17 of 2000) (Tamil Nadu Act No.17 of 2000).
228. The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 2000 (L.A. Bill No.18 of 2000) (Tamil Nadu Act No.18 of 2000).
229. The Tamil Nadu Appropriation (No.2) Bill, 2000 (L.A. Bill No.19 of 2000) (Tamil Nadu Act No.8 of 2000).
230. The Tamil Nadu Panchayats (Second Amendment) Bill, 2000 (L.A. Bill No.20 of 2000) (Tamil Nadu Act No.23 of 2000).

231. The Tamil Nadu Panchayats (Third Amendment) Bill, 2000 (L.A. Bill No. 21 of 2000) (Tamil Nadu Act No. 27 of 2000).
232. The Tamil Nadu Panchayats (Fourth Amendment) Bill, 2000 (L.A. Bill No. 22 of 2000) (Tamil Nadu Act No. 1 of 2001).
233. The Tamil Nadu Panchayats (Fifth Amendment) Bill, 2000 (L.A. Bill No. 23 of 2000) (Tamil Nadu Act No. 24 of 2000).
234. The Tamil Nadu Municipal Laws (Amendment) Bill, 2000 (L.A. Bill No. 24 of 2000) (Tamil Nadu Act No. 26 of 2000).
235. The Tamil Nadu Societies Registration (Amendment) Bill, 2000 (L.A. Bill No. 25 of 2000) (Tamil Nadu Act No. 19 of 2000).
236. The Registration (Tamil Nadu Amendment) Bill, 2000 (L.A. Bill No. 26 of 2000) (Tamil Nadu Act No. 28 of 2000).
237. The Tamil Nadu Appropriation (No.3) Bill, 2000 (L.A. Bill No. 27 of 2000) (Tamil Nadu Act No. 9 of 2000).
238. The Tamil Nadu Bhoodan Yagna (Amendment) Bill, 2000 (L.A. Bill No. 28 of 2000) (Tamil Nadu Act No. 37 of 2000).
239. The Tamil Nadu General Sales Tax (Eighth Amendment) Bill, 2000 (L.A. Bill No. 29 of 2000) (Tamil Nadu Act No. 29 of 2000).
240. The Tamil Nadu General Sales Tax (Ninth Amendment) Bill, 2000 (L.A. Bill No. 30 of 2000) (Tamil Nadu Act No. 38 of 2000).
241. The Tamil Nadu General Sales Tax (Tenth Amendment) Bill, 2000 (L.A. Bill No. 31 of 2000) (Tamil Nadu Act No. 39 of 2000).
242. The Tamil Nadu Entertainments Tax (Third Amendment) Bill, 2000 (L.A. Bill No. 32 of 2000) (Tamil Nadu Act No. 42 of 2000).
243. The Tamil Nadu Tax on Entry of Motor Vehicles into Local Areas (Amendment) Bill, 2000 (L.A. Bill No. 33 of 2000) (Tamil Nadu Act No. 47 of 2000).

244. The Tamil Nadu Urban Local Bodies (Suspension of Operation) Bill, 2000 (L.A. Bill No. 34 of 2000) (Tamil Nadu Act No. 33 of 2000).
245. The Tamil Nadu Panchayat (Sixth Amendment) Bill, 2000 (L.A. Bill No. 35 of 2000) (Tamil Nadu Act No. 30 of 2000).
246. The Tamil Nadu Industrial Establishments (Conferment of Permanent Status to Workmen) Amendment Bill, 2000 (L.A. Bill No. 36 of 2000) (Tamil Nadu Act No. 48 of 2000).
247. The Tamil Nadu Industrial Establishments (National and Festival Holidays) Amendment Bill, 2000 (L.A. Bill No. 37 of 2000) (Tamil Nadu Act No. 49 of 2000).
248. The Tamil Nadu Catering Establishments (Amendment) Bill, 2000 (L.A. Bill No. 38 of 2000) (Tamil Nadu Act No. 43 of 2000).
249. The Tamil Nadu Town and Country Planning (Amendment) Bill, 2000 (L.A. Bill No. 39 of 2000) (Tamil Nadu Act No. 31 of 2000).
250. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2000 (L.A. Bill No. 40 of 2000) (Tamil Nadu Act No. 34 of 2000).
251. The Registration (Tamil Nadu Second Amendment) Bill, 2000 (L.A. Bill No. 41 of 2000) (Tamil Nadu Act No. 50 of 2000).
252. The Indian Tolls (Tamil Nadu Amendment) Bill, 2000 (L.A. Bill No. 43 of 2000) (Tamil Nadu Act No. 35 of 2000).
253. The Tamil Nadu Irrigation (Levy of Betterment Contribution) Amendment Bill, 2000 (L.A. Bill No. 44 of 2000) (Tamil Nadu Act No. 46 of 2000).
254. The Tamil Nadu General Sales Tax (Eleventh Amendment) Bill, 2000 (L.A. Bill No. 45 of 2000) (Tamil Nadu Act No. 40 of 2000).
255. The Tamil Nadu General Sales Tax (Twelfth Amendment) Bill, 2000 (L.A. Bill No. 46 of 2000) (Tamil Nadu Act No. 41 of 2000).

256. The Tamil Nadu Advocates Welfare Fund (Amendment) Bill, 2000 (L.A. Bill No. 48 of 2000) (Tamil Nadu Act No. 44 of 2000).
257. The Tamil Nadu Payment of Salaries (Amendment) Bill, 2000 (L.A. Bill No. 49 of 2000) (Tamil Nadu Act No. 36 of 2000).
258. The Tamil Nadu Agricultural University (Amendment) Bill, 2000 (L.A. Bill No. 51 of 2000) (Tamil Nadu Act No. 45 of 2000).
259. The Tamil Nadu Appropriation (No.4) Bill, 2000 (L.A. Bill No. 55 of 2000) (Tamil Nadu Act No. 29 of 2000).

2001.

260. The Tamil Nadu Land Improvement Schemes (Amendment) Bill, 2001 (L.A. Bill No. 1 of 2001) (Tamil Nadu Act No. 6 of 2001).
261. The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Amendment Bill, 2001 (L.A. Bill No. 2 of 2001) (Tamil Nadu Act No. 2 of 2001).
262. The Tamil Nadu Public Libraries (Amendment) Bill, 2001 (L.A. Bill No. 3 of 2001) (Tamil Nadu Act No. 5 of 2001).
263. The Tamil Nadu Appropriation Bill, 2001 (L.A. Bill No. 4 of 2001) (Tamil Nadu Act No. 3 of 2001)
264. The Tamil Nadu Appropriation (Vote on Account) Bill, 2001 (L.A. Bill No. 5 of 2001) (Tamil Nadu Act No. 4 of 2001).

TABLE No. XVII*(Vide Page No. 78)***Year-wise Comparative details of the Government Bills introduced and passed by the Assembly during the period 1996-2001.**

	1996	1997	1998	1999	2000	2001
1. Total number of Bills introduced in the Assembly	29	70	64	52	55	5
2. Total number of Bills published after leave was granted i.e. after introduction in the Assembly	29	70	64	52	55	5
3. Bills published under the orders of Hon. Speaker
4. Number of Bills referred to Select Committee	..	1	1	..
5. Number of Bills passed by the Assembly	29	69	65	52	53	5
6. Number of Bills returned to Assembly by the Governor/President for reconsideration
7. Number of Bills assented to by the Governor or President	29	67	62	52	49	5
8. Number of Bills became an Act.	29	67	62	52	49	5
9. Number of Bills withdrawn by Member in-charge or not proceeded or lapsed or put and lost.	02	..
10. Number of Bills withdrawn by the State Government	1
11. Number of Bills withheld by the Governor/President
12. Number of Bills pending with the Governor/President for Assent	..	02	02	..	04	..

TABLE No. XVIII*(Vide Page No. 79)***Bills referred to Select Committees and names of Members of the Select Committee.****(1) SELECT COMMITTEE ON THE TAMIL NADU URBAN LOCAL BODIES BILL, 1998 (L.A. BILL No. 42 of 1997)****Chairman**

1. Hon. Thiru Ko.Si. Mani,
Minister for Rural Development and Local Administration

Members

2. Thiru M. Abdul Latheef
3. Thiru Chengai Sivam
4. Thiru R. Chokkar
5. Dr.(Tmt.) Kanchana Kamalanathan
6. Thiru Pasumpon Tha. Kiruttinan
7. Thiru A. Mani
8. Thiru B. Ranganathan
9. Thiru A. Rasendiran (alias) Dheeran
10. Thiru A.L. Subramanian
11. Thiru K. Subbarayan
12. Thiru P.R. Sundaram
13. Thiru S.P. Thangavelu
14. Thiru S.N.M. Ubayadullah

(2) SELECT COMMITTEE ON THE TAMIL NADU BHOODAN YAGNA (AMENDMENT) BILL, 2000 (L.A. BILL No. 28 of 2000)**Chairman**

1. Hon. Thiru Andhiyur P. Selvarasu,
Minister for Khadi

Members

2. Tmt. Gomathi Srinivasan
3. Thiru D. Selvaraj
4. Thiru S.P. Thangavelan
5. Thiru G. Thalpathi
6. Thiru U. Thisaiveeran
7. Thiru P.S. Thiruvengadam
8. Thiru K. Naina Mohamed
9. Thiru N.S. Rajkumar Mandraadiar
10. Thiru D. Sudarsanam
11. Thiru S.S. Mani Nadar
12. Thiru R. Thamaraikkani
13. Thiru S. Mohamed Kother Mohideen
14. Thiru P. Govindan
15. Thiru D. Mony

TABLE No. XIX

(Vide Page No. 89)

Presentation of Budget

Budget year	Presented by	Replied by	Date of presentation	Dates of general discussion	Dates of discussion and the Voting of Demands for grants	Number of Cut-Motions received and admitted	No. of Cut-Motions moved	Date of introduction of Appropriation Bill	Date of consideration and passing of Appropriation Bill
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

1. 1996-97	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	17th July, 1996	19th July, 20th July, 22nd July, 23rd July, 24th July and 25th July 1996 (6 days)	27th July, 30th July, 31st July, 1st August, 2nd August, 3rd August, 5th August, 6th August, 7th August, 8th August, 9th August, 10th August, 12th August, 13th August,	Received 1369 Admitted 1304	251	27th August 1996	28th August 1996
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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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14th August,
16th August,
17th August,
19th August,
20th August,
21st August,
22nd August,
23rd August,
24th August,
26th August, and
27th August,
1996
(25 days)

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2. 1997-98	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	5th March, 1997	7th March, 10th March, 11th March, 12th March, 13th March, 14th March 1997(6 days)	15th March, 17th March, 18th March, 19th March, 20th March, 21st March, 24th March, 26th March, 27th March, 31st March, 1st April, 2nd April,	Received 462	462	26th April 1997	28th April 1997
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TABLE No. XIX—Cont.
(Vide Page No. 89)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
					3rd April, 4th April, 5th April, 9th April, 10th April, 11th April, 15th April, 16th April, 17th April, 23rd April, 24th April, 25th April, 26th April, 1997 (25 days)				
3. 1998-99	Hon.Kalaignar M. Karunanidhi, M. Karunanidhi, Chief Minister. (Friday)	Hon.Kalaignar M. Karunanidhi, M. Karunanidhi, Chief Minister. (Friday)	27th March, 30th March, 31st March, 1st April, 2nd April, 3rd April, 6th April, 1998 (6 days)	30th March, 31st March, 1st April, 2nd April, 3rd April, 6th April, 1998 (6 days)	7th April, 15th April, 16th April, 17th April, 20th April, 21st April, 22nd April, 23rd April, 24th April, 27th April,	Received 3977 Admitted 3653	601	26th May, 1998	28th May, 1998

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
					28th April, 29th April 30th April, 4th May, 5th May, 6th May, 12th May, 13th May, 14th May, 15th May, 18th May, 19th May, 20th May, 21st May, 22nd May, 25th May, 26th May, 27th May, 1998 (28 days)				
4. 1999- 2000	Hon.Kalaignar M. Karunanidhi, M. Karunanidhi, Chief Minister. (Wednesday)	Hon.Kalaignar M. Karunanidhi, M. Karunanidhi, Chief Minister. (Wednesday)	17th March, 20th March, 22nd March, 23rd March, 25th March, 26th March,	20th March, 22nd March, 23rd March, 25th March, 26th March,	31st March, 1st April, 5th April, 6th April, 7th April,	Received 4706 Admitted 4404	601	13th May, 1999	14th May, 1999

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TABLE No. XIX—Cont.
(Vide Page No. 89)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
					27th March, 8th April, 1999				
				(6 days)	9th April, 12th April, 13th April, 15th April, 16th April, 19th April, 20th April, 21st April, 22nd April, 23rd April, 28th April, 29th April, 30th April, 3rd May, 4th May, 5th May, 6th May, 7th May, 10th May, 11th May, 12th May, 13th May, 1999.				
									(28 days)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
5. 2000-	Hon.Kalaigarnar	Hon.Kalaigarnar	24th March,	27th March,	6th April,	Received	862	16th May,	17th May
2001	M. Karunanidhi,	M. Karunanidhi,	2000	28th March,	7th April,	5099		2000	2000
	Chief Minister.	Chief Minister.	(Friday)	29th March,	10th April,	Admitted			
				30th March,	11th April,	4710			
				31th March,	12th April,				
				3rd April,	17th April,				
				4th April,	18th April,				
				2000	19th April				
				(7 days)	24th April,				
					25th April,				
					26th April,				
					27th April,				
					28th April,				
					29th April,				
					2nd May,				
					3rd May,				
					4th May,				
					5th May,				
					8th May,				
					9th May,				
					10th May,				
					11th May,				

TABLE No. XIX—Cont.
(Vide Page No. 89)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
					12th May, 15th May, 16th May, 2000 (25 days)				
6. 2001-	Hon.Kalaignar	Hon.Kalaignar	29th January,30th January,	30th January,		Received	103	2nd	2nd
2002	M. Karunanidhi,	M. Karunanidhi,	31st January,	31st January,		467.		February	February
(Interim	Chief Minister.	Chief Minister.	(Monday).	1st February		Admitted		2001.	2001.
Budget).			2nd February,	2nd February,		394.			
			2001 (4 days).	2001 (4 days).					

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TABLE XX

(Vide Page No. 91)

PRESENTATION OF SUPPLEMENTARY BUDGET AND DEMANDS FOR EXCESS EXPENDITURE

Statement of Demands for Grants for Excess Expenditure and Supplementary Statement of Expenditure.	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
		Presented by	Replied by	Date of presentation.	Date of Discussion.	Date of Voting.	Date of Introduction of Appropriation Bill.	Date of consideration and passing of Appropriation Bill.
1. First Supplementary Statement of Expenditure for the year 1996-97		Hon. Kalaignar M. Karunanidhi, Chief Minister.	Hon.Kalaignar M. Karunanidhi Chief Minister.	28th August 1996.	30th August 1996.	30th August 1996.	30th August 1996.	31st August 1996.
2. Final Supplementary Statement of Expenditure for the year 1996-97		Hon. Kalaignar M. Karunanidhi, Chief Minister.	Hon.Kalaignar M. Karunanidhi Chief Minister.	17th March, 1997.	25th March, 1997.	25th March, 1997.	25th March, 1997.	26th March, 1997.
3. Demands for Grants for Excess expenditure for the year 1986-87.		Hon. Kalaignar M. Karunanidhi, Chief Minister	Hon. Kalaignar M. Karunanidhi Chief Minister.	26th March, 1997	28th April, 1997	28th April, 1997.	28th April, 1997.	29th April, 1997.

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TABLE XX—cont.
(Vide Page No. 91)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
4.	Hon. Kalaignar M. Karunanidhi, Chief Minister. Demands for Grants for Excess expenditure for the year 1987-88.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	26th March, 1997.	..	28th April, 1997.	28th April, 1997.	29th April, 1997.
5.	Hon. Kalaignar M. Karunanidhi, Chief Minister. First Supplementary Statement of Expenditure for the year 1997-98.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	14th October, 1997.	17th October, 1997.	17th October, 1997.	17th October, 1997.	18th October, 1997.
6.	Hon. Kalaignar M. Karunanidhi, Chief Minister. Final Supplementary Statement of Expenditure for the year 1997-98.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	30th March, 1998.	..	30th March, 1998.	30th March, 1998.	30th March, 1998.
7.	Hon. Kalaignar M. Karunanidhi, Chief Minister. Demands for Excess Expenditure for the year 1988-89.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	26th May, 1998.	..	27th May, 1998.	27th May, 1998.	28th May, 1998.

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TABLE XX—cont.
(Vide Page No. 91)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
8.	Hon. Kalaignar M. Karunanidhi, Chief Minister. First Supplementary Statement of Expenditure for the year 1998-99.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	23rd November, 1998.	26th November, 1998.	26th November, 1998.	26th November, 1998.	27th November, 1998.
9.	Hon. Kalaignar M. Karunanidhi, Chief Minister. Final Supplementary Statement of Expenditure for the year 1998-99.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	26th March, 1999.	..	30th March, 1999.	30th March, 1999.	30th March, 1999.
10.	Hon. Kalaignar M. Karunanidhi, Chief Minister. First Supplementary Statement of Expenditure for the year 1999-2000.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	18th November, 1999.	23rd November, 1999.	23rd November, 1999.	23rd November, 1999.	24th November, 1999.
11.	Hon. Kalaignar M. Karunanidhi, Chief Minister. Final Supplementary Statement of Expenditure for the year 1999-2000.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	27th March, 2000.	..	29th March, 2000.	29th March, 2000.	30th March, 2000.

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TABLE XX—cont.
(Vide Page No. 91)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
12. Demands for Grants for Excess expenditure for the year 1989-90.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	16th May, 2000.	..	17th May, 2000.	17th May, 2000.	18th May, 2000.
13. First Supplementary Statement of Expenditure for the year 2000-2001.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	7th November 2000.	13th November 2000.	13th November 2000.	13th November 2000.	13th November 2000.
14. Final Supplementary Statement of Expenditure for the year 2000-2001.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Hon. Kalaignar M. Karunanidhi, Chief Minister.	31st January, 2001.	..	1st February, 2001.	1st February, 2001.	2nd February, 2001.

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TABLE No. XXI
(Vide Page No. 107)

1. CONDOLENCE RESOLUTIONS

(i) Cases where Condolence Resolutions were adopted Nem Con and the House adjourned for the day as a mark of respect to the deceased.

Serial Number and Name of person.	Date of demise.	Date of resolution adopted in the House.	Person who moved the resolution.
(1)	(2)	(3)	(4)
1. Thirumathi Rani Annadurai, former Member of Legislative Council and W/o. Thiru C.N. Annadurai, former Chief Minister of Tamil Nadu.	6th May 1996.	24th May, 1996.	The Speaker.
2. Thirumathi Janaki Ramachandran, former Chief Minister of Tamil Nadu.	19th May, 1996.	24th May, 1996.	The Speaker.
3. Dr. Neelam Sanjeeva Reddy, former President of India.	Ist June, 1996.	16th July, 1996.	Prof.K. Anbazhagan, Leader of the House, (Minister for Education)
4. Dr.M. Channa Reddy, former Governor of Tamil Nadu.	2nd December, 1996.	24th January, 1997.	Prof. K. Anbazhagan Leader of the House, (Minister for Education)
5. Thiru. A. Periyannan, Sitting Member of the Assembly, Chief Government Whip.	15th November, 1996.	24th January, 1997.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education)

(1)	(2)	(3)	(4)
6. Thiru N. Thangavel, Sitting Member of the Assembly.	8th July, 1997.	13th October, 1997.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
7. Thiru V. Thangapandiyam, Sitting Member of the Assembly and Minister.	31st July, 1997.	13th October, 1997.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
8. Dr. V. Alban, Sitting Member of the Assembly.	18th March, 1999.	19th March, 1999.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
9. Thiru M. Andi Ambalam, Sitting Member of the Assembly.	28th March, 1999.	30th March, 1999.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
10. Thiru L. Krishnasamy Bharathi, Freedom Fighter and former Member of Madras Provincial Legislative Assembly.	31st October, 1999.	17th Novem- ber, 1999	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
11. Thiru T. Chengalvarayan, Freedom Fighter and former Mayor of Chennai.	8th November 1999.	17th Novem- ber, 1999.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
12. Dr. Sathyavani Muthu, former Minister of Tamil Nadu and former Union Minister.	11th November, 1999.	17th Novem- ber, 1999.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).

(1)	(2)	(3)	(4)
13. Thiru S. Raghavanandam, former Minister of Tamil Nadu.	17th October, 1999.	17th Novem- ber, 1999.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
14. Thiru Anbil Poyyamozi, Sitting Member of the Assembly.	28th August, 1999.	17th Novem- ber, 1999.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
15. Thiru A. Mani, Sitting Member of the Assembly.	11th November 1999	17th Novem- ber, 1999.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
16. Dr. Shankar Dayal Sharma, former President of India.	26th Decem- ber, 1999.	2nd March, 2000.	The Speaker.
17. Dr. V.R. Nedunchezhiyan, former Leader of the House and Minister of Tamil Nadu.	12th January, 2000.	2nd March, 2000.	The Speaker.
18. Thiru G. Chokkalingam, Sitting Member of the Assembly.	20th April, 2000.	20th April, 2000.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
19. Thiru P. Rangarajan Kumaramangalam, Union Minister.	23rd August, 2000.	6th Novem- ber, 2000.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
20. Thiru Nanjil K. Mano- haran, Sitting Member of the Assembly and Minister.	Ist August, 2000.	6th Novem- ber, 2000.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education)

(1)	(2)	(3)	(4)
21. Thiru C. Anbarasan, Sitting Member of the Assembly.	29th June, 2000.	6th November, 2000.	Prof.K. Anbazhagan, Leader of the House, (Minister for Education).
22. Thiru P.N. Vallarasu, Sitting Member of the Assembly.	21st October, 2000.	6th Novem- ber, 2000.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
23. `Bharath Ratna' C. Subramaniam, former Minister and Leader of the House and Governor of Maharashtra.	7th Novem- ber, 2000.	8th November, 2000	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).
24. Thiru M.M. S. Abul Hassan, Sitting Member of the Assembly.	19th January, 2001.	20th January, 2001.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).

(ii) Cases where Condolence Resolution were adopted Nem Con and the House adjourned for 15 minutes.

Serial Number and Name of person.	Date of demise.	Date of resolution adopted in the House.	Person who moved the resolution.
(1)	(2)	(3)	(4)
1. `Bharath Ratna' Gulzarilal Nanda, former acting Prime Minister of India and former Union Minister.	15th January, 1998.	19th March, 1998.	The Speaker.
2. Thiru N.V.N. Somu, former Member of Tamil Nadu Legislative Assembly and Union Minister of State for Defence.	14th November, 1997.	19th March, 1998.	The Speaker.

(iii) Cases where Condolence Resolutions were adopted Nem Con and the House observed silence for two minutes as mark of respect to the deceased.

Serial Number and Name of person.	Date of demise.	Date of resolution adopted in the House.	Person who moved the resolution.
(1)	(2)	(3)	(4)
1. Thiru B. Gopal Reddy, former Minister and Leader of the House.	9th March 1997.	15th March, 1997.	The Speaker.
2. Thiru Veerendra Patil, former Chief Minister of Karnataka and former Union Minister.	14th March, 1997.	15th March, 1997.	The Speaker.
3. Thiru Biju Patnayak, former Chief Minister of Orissa and former Union Minister.	17th April, 1997.	21st April, 1997.	The Speaker.
4. Thiru C.V.M. Annamalai, former Minister.	20th April, 1997.	21st April, 1997.	The Speaker.
5. `Bharath Ratna' Mother Tera, founder Missionaries of Charity.	5th September, 1997.	13th October, 1997.	The Speaker.
6. Thiru E.M.S. Namboodribad, former Member of Madras Provincial Legislative Assembly and former Chief Minister of Kerala.	19th March, 1998.	20th March, 1998.	The Speaker.
7. Thiru A.K.A. Abdul Samath, Ex. M.L.A. and M.P.	11th April, 1999.	12th April, 1999.	Prof. K. Anbazhagan, Leader of the House, (Minister for Education).

Besides these, on 23rd November 1998 Hon. the Speaker referred the death of the All-India Forward Block leader and Ex.M.L.C., Thiru Ayyanan Ambalam in a tragic car accident and conveyed the Condolence of the House.

All the Members stood in silence for a minute as a mark of respect to the deceased.

On the 27th November 1998, Hon. the Speaker referred the death of about 150 persons including the Scientist Dr. A.P. Palaniyappan and his wife who belong to the Tamil Nadu and about 250 persons who were also injured in a Train accident that occurred on 26th November, 1998 near Ludhiana, Punjab State and expressed the sympathy of the House to those injured and conveyed Condolence of the House to those who lost their lives.

All the Members stood in silence for a minute as a mark of respect to the deceased.

On the 30th January, 2001, the Leader of the House, moved a Condolence Resolution on the heavy damage and loss of life caused by the earthquake in Gujarat State on the 26th January, 2001.

All the Members stood in silence for two minutes as a mark of respect to the deceased.

OBITUARY REFERENCES

Obituary references were made on the demise of the former Members and others mentioned below by the chair and the House stood in silence for two minutes as a mark of respect to the deceased:

Serial Number and Name of Member.	Date of demise.	Date on which reference was made from the Chair.
(1)	(2)	(3)
1. Thiru M.R. Ramachandran	5th March, 1996	24th May, 1996
2. Thiru A.K. Subbiah	13th May, 1996	24th May, 1996
3. Thiru Haji Abdul Kadher Jamali Sahib	12th April, 1996	Ist June, 1996
4. Thiru A.P. Palaniappan	7th March, 1996	16th July, 1996
5. Thiru R. Jeevarathnam	28th June, 1996	16th July, 1996
6. Thiru S.T. Adithyan	9th July, 1996	16th July, 1996
7. Thiru V. Thavamani Thevar	24th June 1996	25th July 1996
8. Thiru M.A. Manickavelar former Chairman, Tamil Nadu Legislative Council and former Minister	25th July 1996	26th July 1996
9. Thiru A.K. Srinivasan	28th July 1996	30th July 1996
10. Thiru K. Aranganathan	30th June, 1996	9th August 1996
11. Thiru K.M. Abdul Razack	18th October 1996	25th January 1997
12. Thiru R. Thangavelu	6th November, 1996	25th January 1997

(1)	(2)	(3)
13. Thiru S. Sadasivam	8th November, 1996	25th January 1997
14. Thiru V.K. Kothandaraman,	15th November, 1996	25th January 1997
15. Thiru M. Bhupathy	16th November, 1996	25th January 1997
16. Thiru N. Ekambara- Mudaliar	16th November, 1996	25th January 1997
17. Thiru K.S. Artha- nareeswara Gounder	28th April, 1996	7th March, 1997
18. Thiru G. Krishnaraj	11th December, 1996	7th March, 1997
19. Thiru L.N. Gopalsamy	12th January, 1997	7th March, 1997
20. Thiru Kr. Rm. Karia- manickam Ambalam	2nd February, 1997	7th March, 1997
21. Thiru R. Kandasamy	18th February, 1997	7th March, 1997
22. Thiru R. Ramachandra- Durai	13th February, 1997	10th March, 1997
23. Thiru P. Kuppusamy	15th, February, 1997	10th March, 1997
24. Thiru G. Ragupathy	Ist March, 1997	10th March, 1997
25. Thiru T.K. Rama	2nd March, 1997	10th March, 1997
26. Thiru T.R. Ramamirtha Thondaman	26th March, 1997	Ist April, 1997
27. Thiru P.B.K. Raja Chidambaram Reddiyar	6th December 1996	9th April, 1997
28. Thiru P. Vedamanickam	31st March, 1997	15th April, 1997
29. Thiru P. Rajagopal	21st April, 1997	25th April, 1997
30. Thiru G.K. Subramanian	17th February, 1997	13th October, 1997

	(1)	(2)	(3)
31.	Thiru K. Kallan	15th May, 1997	13th October, 1997
32.	Thiru M. Kamalanathan	16th August, 1997	13th October, 1997
33.	Thiru M. Selvaraj	18th August, 1997	13th October, 1997
34.	Thiru B.S. Dhanushkodi	19th August, 1997	13th October, 1997
35.	Pulavar G. Murugaiyan	6th September, 1997	13th October, 1997
36.	Selvi D. Sulochana	8th September, 1997	13th October, 1997
37.	Thiru P.S. Chinnadurai	10th September, 1997	13th October, 1997
38.	Thiru V. Periasamy	11th September, 1997	13th October, 1997
39.	Thiru K.M. Thangamani	15th September, 1997	13th October, 1997
40.	Thiru R.R. Munusamy	30th September, 1997	13th October, 1997
41.	Thiru K.N. Palanisamy Gounder	3rd January, 1996	19th March, 1998
42.	Thiru V. Ponnusamy Gounder	26th September, 1997	19th March, 1998
43.	Thiru K. Ethirajan	19th October, 1997	19th March, 1998
44.	Thiru M. Chandrasekar	11th December, 1997	19th March, 1998
45.	Thiru K. Perumal Pillai	24th December, 1997	19th March, 1998
46.	Thiru T.R. Varadhan	2nd January, 1998	19th March, 1998
47.	Thiru A.K. Moorthy	12th January, 1998	19th March, 1998
48.	Thiru V. Swaminathan	28th February, 1998	19th March, 1998
49.	Thiru S. Paramasivam	3rd March, 1998	19th March, 1998
50.	Thiru V. Balakrishnan	12th March, 1998	19th March, 1998

	(1)	(2)	(3)
51.	Tmt.A.G. Padmavathy	30th March, 1998	31st March, 1998
52.	Thiru A. Duraiyarasan	11th April, 1998	15th April, 1998
53.	Thiru A.R. Perumal	21st April, 1998	22nd April, 1998
54.	Thiru E.R. Krishnan	13th May, 1997	23rd November, 1998
55.	Thiru Meduri Nagesh- wara Rao	13th January, 1998	23rd November, 1998
56.	Thiru E. Pattabi Naidu	28th April, 1998	23rd November, 1998
57.	Thiru V. Krishnasamy Padayachi	31st May, 1998	23rd November, 1998
58.	Thiru Achiyur M. Mani	30th June 1998	23rd November, 1998
59.	Thiru V.P. Sarangapani	23rd July, 1998	23rd November, 1998
60.	Thiru M. Sellamuthu	24th July, 1998	23rd November, 1998
61.	Thiru K.T. Raju	29th September, 1998	23rd November, 1998
62.	Thiru K. Rajamanickam	19th October, 1998	23rd November, 1998
63.	Thiru L. Anandan	3rd November, 1998	23rd November, 1998
64.	Thiru V.M. Devaraj	11th November, 1998	23rd November, 1998
65.	Tmt. C. Kuppammal	31st August, 1998	23rd November, 1998
66.	Thiru T.C. Thimma- raya Gounder	17th September, 1998	23rd November, 1998
67.	Thiru K. Rangasamy	21st April, 1997	18th February, 1999
68.	Thiru Y.V. Krishna Rao.	22nd April, 1998	18th February, 1999
69.	Thiru K.R. Chinna rasu	20th June, 1998	18th February, 1999

	(1)	(2)	(3)
70.	Thiru K.N.K. Ramasamy	26th September, 1998	18th February, 1999
71.	Thiru K. Raman	30th November, 1998	18th February, 1999
72.	Thiru M. Muthiah	Ist December, 1998	18th February, 1999
73.	Thiru G. Rajaram	5th January, 1999	18th February, 1999
74.	Thiru R. Manickavachagam	4th February, 1999	18th February, 1999
75.	Thiru P. Kaliaperumal	13th February, 1999	18th February, 1999
76.	Thiru T.S. Swaminatha Odayar	15th February, 1999	18th February, 1999
77.	Thiru C. Natarajan	12th June, 1998	20th March, 1999
78.	Thiru Singai Govindarasu	27th February, 1999	20th March, 1999
79.	Thiru N. Kulasekara-Pandian	27th February, 1999	20th March, 1999
80.	Thiru V.R. Periyannan	28th February, 1999	20th March, 1999
81.	Thiru P. Sigamoni	3rd March, 1999	20th March, 1999
82.	Thiru A. Duraisamy	7th April, 1999	9th April, 1999
83.	Thiru P. Arasan	8th April, 1999	12th April, 1999
84.	Thiru N. Kasiraman	11th April, 1999	15th April, 1999
85.	Thiru K.S.G. Haja Sheriff	20th April, 1999	22nd April, 1999
86.	Thiru Rama Arangannal	29th April, 1999	30th April, 1999
87.	Thiru P. Jeyaraj	4th May, 1999	5th May 1999
88.	Thiru A. Arumugam	23rd December, 1998	17th November, 1999
89.	Thiru M.P. Vadivelu	19th May, 1999	17th November, 1999

	(1)	(2)	(3)
90.	Thiru R. Govindasamy	21st May, 1999	17th November, 1999
91.	Thiru K. Nachimuthu	31st May, 1999	17th November, 1999
92.	Thiru N. Soundara Pandian	30th June, 1999	17th November, 1999
93.	Thiru E.S. Thiagarajan	2nd July, 1999	17th November, 1999
94.	Thiru K. Solairaj	2nd July, 1999	17th November, 1999
95.	Thiru K. Abdul Latheef	7th July, 1999	17th November, 1999
96.	Thiru N. Muthuvel	7th July, 1999	17th November, 1999
97.	Thiru M. Sundarasamy	18th July, 1999	17th November, 1999
98.	Thiru V. Ramasamy	23rd July, 1999	17th November, 1999
99.	Thiru N. Krishnan	10th August, 1999	17th November, 1999
100.	Thiru A.A. Rasheed	15th August, 1999	17th November, 1999
101.	Thiru K.P. Gopal	2nd September, 1999	17th November, 1999
102.	Thiru M.S. Selvarajan	13th October, 1999	17th November, 1999
103.	Thiru P. Periasamy	17th October, 1999	17th November, 1999
104.	Thiru T. Martin	24th October, 1999	17th November, 1999
105.	Thiru Dr. Durai Krishnamurthy	16th November, 1999	17th November, 1999
106.	Thiru T.M. Venkatachalam	2nd December, 1999	2nd March, 2000
107.	Thiru A. Ekambara Reddy	16th December, 1999	2nd March, 2000
108.	Thiru M.K. Karim	9th January, 2000	2nd March, 2000
109.	Thiru A. Periyasamy	4th February, 2000	2nd March, 2000
110.	Thiru Kovai Chezhiyan	14th March, 2000	27th March, 2000

(1)	(2)	(3)
111. Thiru J.S. Raju	15th March, 2000	27th March, 2000
112. Thiru S.R. Arumugam	21st March, 2000	28th March, 2000
113. Thiru M. Muthaian	10th April, 2000	12th April, 2000
114. Thiru T.P. Elumalai	30th April, 2000	3rd May, 2000
115. Thiru N. Nalla Sena- pathy Sarkarai Mandradiyar (Former Minister)	3rd May, 2000	4th May, 2000
* 116. Thiru K.L. Ramasamy	19th December, 1997	--
117. Thiru O. Subramanian	31st May, 2000	6th November, 2000
118. Thiru R. Periasamy	10th June, 2000	6th November, 2000
119. Thiru M. Marimuthu	17th June, 2000	6th November, 2000
120. Thiru S. Sivalogam	25th June, 2000	6th November, 2000
121. Thiru R. Jebamony	14th July, 2000	6th November, 2000
122. Thiru Ella. Raja manickam	13th August, 2000	6th November, 2000
123. Thiru S.C.C. Anthony Pillai	16th August, 2000	6th November, 2000
124. Thiru T.K. Palani samy	24th September, 2000	6th November, 2000
125. Thiru T.A. Rajavelu	9th October, 2000	6th November, 2000
126. Thiru C. Kuppusamy	10th November, 2000	20th January, 2001
127. Thiru T. Sonaiah	9th December, 2000	20th January, 2001
128. Thiru V. Chinnasamy	11th December, 2000	20th January, 2001
129. Thiru K.N. Kumarasamy	9th January, 2001	20th January, 2001

* A letter condoling the death of Thiru K.L. Ramasamy was sent to the next kin by the Secretary, Tamil Nadu Legislative Assembly under the direction of the Speaker as the death message was received after lapse of two years.

TABLE No. XXII*(Vide Page No. 130)***COMMITTEE ON ESTIMATES, 1996-97****(Constituted on the 1st June 1996)****Chairman**

1. Thiru N.S. Rajkumar Mandraadiar

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister (Ex-Officio)
3. Thiru S. Alagiri (Ex-Officio)
4. Thiru S.P. Thangavelan, (Ex-Officio)
5. Thiru A. V. Abdul Nasar
6. Thiru Anbil Poyyamozi
7. Thiru Thurai. Chandrasekaran
8. Thiru R. Gandhi
9. Thiru I. Ganesan
10. Thiru Saidai Ka. Kittu
11. Thiru L. Mookaiah
12. Thiru S. Puratchimani
13. Thiru A.M. Ramasamy
14. Thiru A.G. Sampath
15. Thiru R.R. Sekaran
16. Thiru K. Subbarayan
17. Thiru P.R. Sundaram
18. Thiru N. Sundaram
19. Thiru S.K. Vedarathinam

COMMITTEE ON ESTIMATES, 1997-98
(Constituted on the 30th June 1997)

Chairman

1. Thiru R. Avudaiappan

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister (Ex-Officio)
3. Thiru K.R. Ramasamy (Ex-Officio)
4. Thiru C.T. Dhandapani (Ex-Officio)
5. Thiru M.M.S. Abul Hassan
6. Thiru Chengai Sivam
7. Thiru T.P. Mayavan
8. Thiru G. Mohanadasan
9. Thiru D. Mony
10. Thiru G. Nizamudeen
11. Thiru K.V.V. Rajamanickam
12. Thiru S. Ramalingam
13. Thiru A. Rasendiran (*alias*) Dheeran
14. Thiru K. Ravi Arunan
15. Thiru R. Sethunathan
16. Thiru S.R. Sivalingam
17. Thiru R. Sivanantham
18. Thiru K. Subbarayan
19. Thiru P.N. Subramani

COMMITTEE ON ESTIMATES, 1998-99
(Constituted on the 29th May 1998)

Chairman

1. Thiru S. Ramalingam

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister (Ex-Officio)
3. Thiru B. Ranganathan (Ex-Officio)
4. Thiru A. Natarajan (Ex-Officio)
5. Thiru D. Amaramoorthy
6. Thiru V. Anbalagan
7. Thiru A. Asokan
8. Thiru I. Ganesan
9. Thiru C. Gopu
10. Dr. K. Krishnasamy
11. Thiru R. Mahendran
12. Thiru S.S. Mohammed Ismail
13. Thiru S. Puratchimani
14. Thiru E. Ramalingam
15. Thiru E.S.S. Raman
16. Thiru R. Sakkarapani
17. Thiru C. Shanmugam
18. Thiru V. Sivapunniam
19. Thiru K. Sundar

COMMITTEE ON ESTIMATES, 1999 - 2000
(Constituted on the 18th May 1999)

Chairman

1. Thiru A.L. Subramanian

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister (Ex-Officio)
3. Thiru V.K. Lakshmanan (Ex-Officio)
4. Thiru V. Velusamy (Ex-Officio)
5. Thiru Bala Anadan
6. Thiru T.P. Arumugam
7. Thiru A. Deivanayagam
8. Dr. A. Gnanasekaran
9. Thiru T. Karuppusamy
10. Thiru K. Manivarma
11. Thiru P. Mari Ayya
12. Thiru G. Palanisamy
13. Thiru N. Pandurangan
14. Thiru T. Poovendhan
15. Thiru M. Ramachandran
16. Thiru S. Sivaraj
17. Thiru S.N.M. Ubayadullah
18. Thiru C. Velayuthan
19. Thiru G.P. Venkidu

COMMITTEE ON ESTIMATES, 2000 - 2001
(Constituted on the 18th May 2000)

Chairman

1. Thiru T. Gundan

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister (Ex-Officio)
3. Dr. D. Kumaradas (Ex-Officio)
4. Thiru Gummudipoondi K. Venu (Ex-Officio)
5. Thiru S. Alaguvelu
6. Thiru V. Chinniah
7. Thiru K.R.G. Dhanapalan
8. Thiru K.C. Ganesan
9. Thiru N. Karuppanna Odayar
10. Dr. A. Mani
11. Thiru G.K. Mani
12. Thiru Era. Mathivanan
13. Thiru P. Mohan Kandaswamy
14. Thiru P. Murugesan
15. Thiru V. Perumal
16. Thiru C. Ramachandran
17. Thiru R. Selvam
18. Thiru V. Sivapunniam
19. Thiru A. Sudalaimuthu

TABLE No. XXIII

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**மதிப்பீட்டுக் குழு பேரவைக்கு அளித்த அறிக்கைகளில்
அடங்கியுள்ள முக்கியமான பரிந்துரைகளின் பட்டியல்**

“சாலைகளும் பாலங்களும்” குறித்த அறிக்கை (நூன்காவது அறிக்கை)

1) மத்திய அரசின் இரயில்வே துறையும் மாநில அரசும் இணைந்து உலக வங்கியின் நிதி உதவி பெற்று நிறைவேற்றப்பட வேண்டிய பணிகள் தாமதமாவதினால் உலக வங்கி நிதி உதவி நிறுத்தப்படக்கூடிய நிலைமை ஏற்படுகிறது. இதனை தவிர்க்கும்வகையில், இடம் கையகப்படுத்துதல் மற்றும் ஆக்கிரமிப்புகளை அகற்றுதல் போன்ற பணிகளை விரைவுபடுத்த சிறப்பு நடைமுறைகள் பின்பற்றப்பெற வேண்டும் என்று குழு பரிந்துரை செய்கிறது. ஒப்பந்தக்காரர்களால் பணி தாமதப்படுத்தப்படுவதைத் தவிர்க்கும் வகையில், பல்வேறு கட்டப்பணிகள் முடிக்கப்பெற வேண்டிய காலவரையறை முன்கூட்டியே நிர்ணயிக்கப்பட்டு, அதன்படி பணிகள் முடிக்கப்படுவதை துறை உறுதி செய்வதோடு அவ்வாறு முடிவு செய்யாத நேர்வுகளில் அபராதத் தொகை வசூலிக்கும் வகையில் ஒப்பந்தத்திலேயே உரிய வழிவகை செய்யப்பெற வேண்டும்.

2) இரயில்வே துறையினால் செய்யப்பெறவேண்டிய பணிகளை முடிப்பதில் காலதாமதம் ஏற்படுவதையும் இரயில்வே துறைக்குச் சொந்தமான பகுதிகளில் பிரவேசிக்க அனுமதி பெறுவதில் ஏற்படக்கூடிய காலதாமதத்தையும் தவிர்க்கும்வகையில் சம்பந்தப்பட்ட மாநில அரசுத்துறை அதிகாரிகளும், மத்திய அரசின் இரயில்வே துறை அதிகாரிகளும் அவ்வப்போது (இரண்டு மாதத்திற்கு ஒரு முறையாவது) கூடி, இணைந்து முடிவுகள் எடுக்கும்வகையில் சம்பந்தப்பட்ட இரு துறைகளின் முக்கிய அதிகாரிகளைக் கொண்ட ஓர் Co-ordination Committee உருவாக்கப்பட வேண்டும்.

3) நெடுஞ்சாலைத் துறையே சாலையேர மரங்களை நட்பு பராமரிக்கும் நடைமுறையை மாற்றி, சாலை ஓரங்களில் பயன்தரும் மரங்களை வளர்ப்பதற்கு இலக்கு நிர்ணயம் செய்து, தனியார் மரங்களை வளர்ப்பதற்கும், அதன் பலன்களை குறிப்பிட்ட காலம் வரை மரம் வளர்ப்பவர் பயன்படுத்திக்கொண்டு துறைக்கே மீண்டும் மரத்தை ஒப்படைத்து விடுகின்ற அளவில் புதிய G.O.T. (Grow Own and

Transfer) என்ற ஒரு நடைமுறையை செயல்படுத்துவது குறித்து துறை நடவடிக்கை எடுக்க வேண்டும்.

4) போதிய அளவு நிதி ஆதாரம் இல்லாத நிலையில் நாட்டின் பொருளாதார சமூக ஒருமைப்பாட்டினை குறைந்த கால கட்டத்திற்குள் மேம்படுத்துவதற்காக சாலைகளை புதிதாக அமைப்பதற்கும், மேம்படுத்தவும் B.O.T. (Build, Operate and Transfer) திட்டத்தின் மூலமாகத்தான் முடியும் என குழு கருதுகிறது. எனவே, B.O.T. முறைக்கான முதல் திட்டம் கோயம்புத்தூரில் செயல்படவுள்ளதால், அத்திட்டத்தின் செயல்பாடுகளை துறை ஆய்ந்து, பின்னர் இதர திட்டங்களையும், B.O.T. திட்டத்தின்கீழ் செயல்படுத்த நடவடிக்கை எடுக்கப்பெற வேண்டும்.

5) நெடுஞ்சாலைத் துறையில் பணிபுரியும் பொறியாளர்கள் மற்றும் பணியாளர்களுக்கு ஆராய்ச்சி நிலையத்தில் தற்போது கொடுக்கப்பட்டு வரும் பணியிடை பயிற்சியை கட்டாயப் பயிற்சி என்ற அளவில் துறை கொள்கை முடிவு எடுத்து அனைத்து பொறியாளர்களுக்கும் பணியாளர்களுக்கும் பயிற்சியளிக்க உரிய நடவடிக்கை எடுக்க வேண்டும்.

6) ‘மெயின்டனன்ஸ்’ என்ற ஒரே தலைப்பில் பல்வேறு சாலைப் பணிகளுக்காக ஒதுக்கீடுகள் செய்யப்படுவதை மாற்றி ஒவ்வொரு பணிக்கும் தனித்தனி குறுந்தலைப்பில் கணக்கீடு செய்யும் முறையை நடைமுறைப்படுத்துவதால் பணிச்செலவுகள் தனித்தனியாகத் தெரிவதுடன், வருங்காலங்களில் இந்தப் பணிகளுக்கு போதிய அளவில் நிதி ஒதுக்கீடு செய்ய ஏதுவாக இருக்குமென்று குழு கருதுவதால் இதுகுறித்து துறை பரிசீலிக்க வேண்டும்.

“நூகர்பொருள் வழங்கல்” குறித்த அறிக்கை (ஐந்தாவது அறிக்கை)

7) குறைந்த குடும்ப அட்டைகள் உள்ள கடைகளைக் கூட்டுறவுத் துறை நடத்துவதைத் தவிர்த்து அவைகளை தொண்டு நிறுவனங்கள் மற்றும் மகளிர் அமைப்புகளின் பொறுப்பில் விட்டுவிடுவதற்கும், பகுதிநேரக் கடைகளை முழுநேரக் கடைகளாக மாற்றி அவைகளையும் தன்னார்வத்தொண்டு நிறுவனங்கள் மற்றும் மகளிர் அமைப்புகளின் பொறுப்பில் நடத்துவதற்கும் துறை தேவையான நடவடிக்கை எடுக்க வேண்டும்.

8) வெளி மாநில கடத்தலுக்கு உடந்தையாக இருக்கும் அரிசி ஆலை உரிமையாளர்களின் ஆலை உரிமத்தை ரத்து செய்ய நடவடிக்கை எடுக்க வேண்டும்.

9) பொது விநியோகத்திற்கான அரிசி மற்றும் இதரப்பொருட்கள் சேமித்து வைக்கப்பட்டிருக்கும் கிடங்கில் கூடுதல் பாதுகாப்பு மற்றும் முன்னெச்சரிக்கைக்காக இரட்டைப் பூட்டு முறை கடைபிடிக்க வேண்டும்.

“நொய்யல் - ஓரத்துப்பாளையம் அணை நீர் மாசுத்தன்மை மற்றும் குடிநீர் ஆதாரம் பாதிப்பு” குறித்த அறிக்கை (ஆறாவது அறிக்கை)

10) புதிதாக கலவை மற்றும் சாயத் தொழிற்சாலை சிறிய அளவினதாக அதாவது 9 தொழிலாளர்களுக்குட்பட்டதாக இருந்தாலும் பெரிய தொழிற்சாலைகளைப் போல் மாசுக் கட்டுப்பாட்டு வாரியத்தின் அனுமதியைப் பெற்ற பின்னால்தான் தொழிற்சாலை தொடங்கப்பெற அனுமதி வழங்கப்பெற வேண்டுமென்று ஆணை பிறப்பிக்கப்பெற வேண்டும்.

11) எதிர்காலத்தில் நொய்யலாற்றில் மாசுபாடற்ற தண்ணீர் வரப்பெற்று அத்தண்ணீர் விவசாயத்திற்கும், குடிநீருக்கும் பயன்படும் நிலை ஏற்பட வேண்டுமென்றால் சாயத் தொழிற்சாலைகளிலிருந்து வெளியேறும் சுத்திகரிக்கப்பட்ட கழிவு நீரின் இரசாயனப் பொருட்கள் தேவைக்கேற்ப முழு அளவு நீக்கப்பட வேண்டும். இதற்கு மாசுக் கட்டுப்பாட்டு வாரியம் தனிக் கவனம் தொடர்ந்து செலுத்தி ஆய்வு செய்யப்பெற வேண்டுமென்றும் தற்போதுள்ள நவீன சுத்திகரிப்பு முறைகளை தவறாமல் பயன்படுத்துவதற்கும் முறையான நடவடிக்கையை எடுக்க வேண்டும்.

“கிராமக் குடிநீர் வழங்கல்” குறித்த அறிக்கை (ஏழாவது அறிக்கை)

12) டென்மார்க் அரசின் உதவியுடன் ஒருங்கிணைந்த ஊரக சுகாதாரம் மற்றும் குடிநீர் திட்டம் முழு அளவில் மக்களுக்கு நன்மை பயக்க வேண்டுமெனில், நல்லமுறையில் விளம்பரம் செய்து மக்களுடைய ஆர்வத்தினைப் பெருக்கி அதிக அளவில் அவர்களை இதில் பங்கேற்கச் செய்ய வேண்டுமென்றும் பெறப்போகும் நன்மைகளை கருத்தில் கொண்டு தமிழகத்தின் மற்ற மாவட்டங்களுக்கும் சிறப்பு வாய்ந்த இந்த ஒருங்கிணைந்த ஊரக சுகாதாரம் மற்றும் குடிநீர் திட்டத்தை விரிவுபடுத்துவது குறித்து பரிசீலிக்க வேண்டும்.

13) நகராட்சி, நகரப் பேரூராட்சி மற்றும் கிராம பேரூராட்சிகளில் செயல்பாட்டிற்கு எடுத்துக்கொண்டிருக்கும் குடிநீர்த் திட்டங்களை மிக விரைவில் பயனுக்கு கொண்டுவரும் வகையில் பணிகள் முடுக்கி விடப்பெற வேண்டும். இனிவருங்காலங்களில் நிர்ணயிக்கப்பட்ட காலத்திற்குள் முடிக்க முடியும் என்ற குறிப்பிட்ட திட்டங்களை மட்டும் செயல்பாட்டிற்கு எடுத்துக்கொண்டு, இவைகளை முடித்த பின்பே மேலும் வேண்டிய திட்டங்களை நிறைவேற்றி எடுத்துக் கொள்ளலாம் எனவும், இதுபோல் அதிகமான திட்டங்களை ஒரே சமயத்தில் எடுத்துக்கொள்வது நடைமுறைக்கு உகந்ததல்ல.

“மருத்துவமனைகளும், மருந்தகங்களும்” குறித்த அறிக்கை (எட்டாவது அறிக்கை)

14) வட்ட மருத்துவமனைகளில் 24 மணி நேரமும் நோயாளிகளுக்கு சிகிச்சை அளிக்க அரசு ஆணை உள்ள நிலையில், அந்த ஆணையை மருத்துவ அலுவலர்கள் கண்டிப்பாக கடைப்பிடிக்க துறை தீவிர நடவடிக்கை எடுக்க வேண்டுமென்று குழு பரிந்துரை செய்கிறது. இது முழுமையாக நடைமுறைப்படுத்த மருத்துவ அலுவலர் சங்கம் மூலமாக அரசு வலியுறுத்த வேண்டும்.

15) சமையல் எரிவாயு பயன்படுத்தும் வகையில் சமையல் அறைகளை மாற்றி அமைக்க அதிக செலவு ஏற்படக்கூடும் என்றாலும்கூட விளையக்கூடிய நெடுநாள் பயணக் கருத்தில் கொண்டு அனைத்து மாவட்ட மற்றும் வட்டத் தலைமையிட மருத்துவமனைகளில் சமையல் கூடங்களில் சமையல் எரிவாயு பயன்படுத்தும் வகையில் படிப்படியாக செயல்படுத்தக்கூடிய ஒரு திட்டம் உருவாக்கப்பெற வேண்டும்.

16) அனைத்து மருத்துவமனைகளுக்கும் பல்வேறுபட்ட நவீன கருவிகள் வழங்கப்பெற வேண்டியது மிக அவசியமாகும். ஒவ்வொரு மருத்துவமனையிலிருந்து தனித்தனியாக வரப்பெறும் கோரிக்கைகளை ஒவ்வொன்றாக அப்போதைக்கப்போது பரிசீலித்து கருவிகள் வழங்கப்படும் முறையை தவிர்த்து அனைத்து அரசு மருத்துவமனைகளுக்கான தேவைகளை கணிப்பொறியில் தொகுத்து அத்தியாவசியத்தேவை அடிப்படையில் கருவிகள் வழங்கும் ஒரு நடைமுறையைத் துறை வகுக்க வேண்டும்.

17) அரசு மருத்துவமனைகளில் பொது மக்களுக்குத் தெரியும்வகையில் புகார்ப் பெட்டி வைக்கப்பெறுவதுடன் அப்புகார்ப் பெட்டியை மாதம் ஒரு நாள் மருத்துவமனை தலைமை மருத்துவர் திறந்து, பெறப்படும்

புகார்கள் மீது நடவடிக்கை எடுக்கவேண்டும் என்று குழு பரிந்துரை செய்கின்றது. மேலும், மாவட்டங்களில் உள்ள மருத்துவமனைகளில் வைக்கப்பெறும் புகார்ப் பெட்டியை இணை இயக்குநர் நிலையில் உள்ள அலுவலரே திறந்து புகார்களைப் பெற்று பதிவு செய்து நடவடிக்கை மேற்கொள்ள வேண்டும்.

18) தமிழ்நாட்டிலுள்ள அனைத்து அரசு மருத்துவக் கல்லூரிகள், கல்லூரிகளுடன் இணைந்த மருத்துவமனைகள் மற்றும் மாவட்ட தலைமையிட மருத்துவமனைகளுக்கு “இன்டர் நெட்” சேவையை ஏற்படுத்த வேண்டும்.

“சுற்றுச் சூழல்” குறித்த அறிக்கை (பன்னிரெண்டாவது அறிக்கை)

19) தமிழ்நாட்டில் அபாயகரமான கழிவுகளை வெளியேற்றும் தொழிற்சாலைகள் தொடங்கப்பெறும்போது போதிய பாதுகாப்பு வசதி மற்றும் கழிவுகளை பாதுகாப்பாக கையாளுகின்ற வகையில் திட்டமிடப்பட்ட தொழிற்சாலைகளுக்கு மட்டுமே வாரியம் இசைவாணை வழங்க வேண்டும்.

20) அரசுத் துறை வாகனங்கள், அரசு போக்குவரத்துக் கழக வாகனங்கள், தனியார் வாகனங்கள் என்ற பாகுபாடு இல்லாமல் அனைத்து வாகனங்களும் புகை அளவை கட்டுப்படுத்துவது தொடர்பான சான்றிதழை பெற்ற பின்னரே தகுதிச் சான்றிதழ் (F.C.) வழங்கும் நடைமுறையை கண்டிப்பாக கடைபிடிக்க வேண்டும்.

“ஆதிதிராவிடர் மற்றும் பழங்குடியினர் நலன்” குறித்த அறிக்கை (பதினாறாவது அறிக்கை)

21) ஆதிதிராவிடர் மற்றும் பழங்குடியினர் நலத் துறை பள்ளிக் கட்டிடங்கள் கட்டும் திட்டத்திற்கு ஒதுக்கப்படும் பணத்தை உரிய காலத்தில் செலவு செய்து பணிகள் முடிக்கப்பெற வேண்டுமென்றும் அதற்குத் தேவையான நடவடிக்கையை துறை விரைந்து எடுக்க வேண்டும்.

22) தற்போதுள்ள விடுதிகளை ஆய்வு செய்து ஆதிதிராவிடர் மாணவர்கள்/மாணவியர்கள் அதிகமாக உள்ள இடங்களில் புதிய விடுதிகள் அமைப்பது மற்றும் இருக்கின்ற விடுதிகளை மாற்றி சீரமைப்பது போன்ற பணிகளை மேற்கொள்ள வேண்டும்.

23) தாட்கோ பயனாளிகள் தேர்வு செய்யும் வழிகாட்டும் குழுவில் சம்பந்தப்பட்ட சட்டமன்ற உறுப்பினரும் அங்கம் வகிப்பது தொடர்பாக துறை நடவடிக்கை எடுக்க வேண்டும்.

“பாசனம்” குறித்த அறிக்கை (பதினான்காவது அறிக்கை)

24) திட்டப் பணிகளை ஒரு குறிப்பிட்ட திட்ட உதவியின் கீழ் செயலாக்கத்திற்கு எடுக்கும்பொழுது அத்திட்ட உதவி எவ்வளவு காலம்வரை கிடைக்கும் என்பதை கணக்கிட்டு அதற்கேற்றாற்போல் திட்ட மதிப்பீடுகள் தயார் செய்து நிர்ணயிக்கப்பட்டுள்ள கால வரையறைக்குள் அப்பணியினை முழுமையாக நிறைவேற்ற வேண்டும்.

25) பாசன நீர் மேலாண்மை பயிற்சி தமிழ்நாட்டிலுள்ள அனைத்து விவசாயிகளுக்கும் கிடைக்கப்பெற வழிவகை செய்ய வேண்டியது அரசின் தலையாய கடமையாகும். இந்த வகையில் இந்தப் பயிற்சிக்காக அரசு கூடுதல் தொகை ஒதுக்கீடு செய்து ஒரு வருடம் குறைந்தபட்சம் 100 கிராமங்களுக்காவது சென்று பயிற்சியளிக்க துறை நடவடிக்கை எடுக்க வேண்டும்.

26) பாசனத் திட்டப் பணிகளின் முக்கியத்துவத்தைக் கருத்தில் கொண்டு நில ஆர்ஜிதம் செய்ய வேண்டிய திட்டங்களில் சிறப்புக் குழுக்கள் (Special Team) போட்டு நில ஆர்ஜிதத்தை உடனடியாகச் செய்யவும் 4(1) அறிக்கையையும், டி.க்ளரேஷனையும் ஒரே நேரத்தில் வெளியிட்டு பணிகளை ஆரம்பிக்க வேண்டும்.

27) உலக வங்கி விதிமுறைகள், நடைமுறைகள் ஆகியவைகள் குறித்தும் உலக வங்கி அலுவலர்கள் ஒப்பந்தப் புள்ளிகள் எவ்வாறு செக் பண்ணுகிறார்கள், அவர்கள் நோக்கம் என்ன என்பதைப் பற்றியும் மிகவும் விளக்கமாக பொதுப் பணித் துறை பொறியாளர்கள் தெரிந்துகொள்ளும் பொருட்டு உலக வங்கி அலுவலர்களினால் பொதுப் பணித் துறைப் பொறியாளர்களுக்கு பயிற்சி வகுப்புகள் நடத்த நடவடிக்கை எடுக்க வேண்டும்.

“வீட்டு வசதி” குறித்த அறிக்கை (பதினாறாவது அறிக்கை)

28) புதிய யுக்திகளை கையாளும்போது திட்டத்தின் பயனாளிகள் அல்லது ஒதுக்கீடுதாரர்களின் விருப்பத்தை கருத்தில்கொண்டு வீட்டுவசதி வாரியம் வீட்டினைக் கட்ட வேண்டும் என்றும், புதிய யுக்திகளைக் கொண்டு குறைந்த செலவில் தரமான வீடுகள்

கட்டப்படும்போது அதன் தரம், செலவின் மிச்சம் ஆகியவை குறித்து ஒதுக்கீட்டுதாரர்கள் நன்கு அறியும்படி விளம்பரம் செய்து அவர்களின் முழு நம்பிக்கையைப் பெற்று எதிர்காலத்தில் இந்த புதிய முறையைக் கடைப்பிடித்து கட்டிடங்கள் கட்டப்பட வேண்டும்.

29) தமிழ்நாடு நகர்ப்பகுதி மேம்பாட்டுத் திட்டத்தில் உருவாக்கப்பட்டுள்ள அனைத்து வீட்டுமனைகளிலும் வீடுகளை கட்டுவதற்கு கூட்டுறவுச் சங்கங்கள் தோற்றுவிக்கப்படுவதுடன் தேவையான கடன் வசதியை வீட்டுவசதி கூட்டுறவு சங்க இணையத்தின் மூலம் கிடைக்க துறை ஆவன செய்ய வேண்டும்.

30) நலிவுற்ற பிரிவினருக்கு ஊரக வீட்டுவசதி திட்டத்தில் கடன் வழங்கும்போது கடனின் தன்மை, கடன் பெற்றவர் கடனை திருப்பிச் செலுத்தும் திட்டத்தில் எளியமுறைகளை பின்பற்றி கடனை வசூலிக்க துறை நடவடிக்கை எடுக்கவேண்டும்.

“சாலைப் போக்குவரத்துப் பணிகளும், கப்பல் போக்குவரத்தும்” குறித்த அறிக்கை (இருபதாவது அறிக்கை)

31) அரசின் நிதியுதவி தொடர்ந்து வழங்கிட இயலாத நிலை உள்ளதால் பேருந்துக் கட்டணத்தில் சிறிது சிறிதாக ஒவ்வொரு ஆண்டும் உயர்த்த வேண்டுமென்றும் அல்லது எரிபொருள் விலை ஏறும்போது உயர்த்துவது பொருத்தமாக இருக்கும் என்றும் இவ்வாறு கட்டணத்தை உயர்த்தும்போது தற்போதுள்ள ‘ஸ்டேஜை’ மாற்றாமல் ஒவ்வொரு ஸ்டேஜுக்கும் சிறிய அளவில் கட்டண உயர்வு இருக்குமாறு துறை பார்த்துக்கொள்ள வேண்டும்.

32) சாலை விபத்துகளுக்கு பல்வேறு காரணங்கள் இருந்தாலும், மனித கவனக் குறைவின் காரணமாகத்தான் பெரும்பான்மை விபத்துக்கள் ஏற்படுகின்றன. இதற்கு கழகப் பேருந்து ஓட்டுநர்கள் மட்டுமின்றி சாலைகளில் இதர வாகன ஓட்டுநரும் காரணமாக உள்ளனர். எனவே, ஓட்டுநர் உரிமம் வழங்குவதில் தற்போதுள்ள சோதனை நடைமுறையை கடுமையாக்கிய பின்னரே போக்குவரத்து (உள்) துறை உரிமம் வழங்க வேண்டும்.

33) ஒரு வழித்தடத்தில் பேருந்து இயங்கிக் கொண்டிருக்கும்போது அப்பேருந்தை நிறுத்துவதாக இருந்தால், போக்குவரத்துக் கழகம் சம்பந்தப்பட்ட தொகுதியின் சட்டமன்ற உறுப்பினரை கலந்துபேசி அவரின் கருத்தினைப் பெற்று பின்னரே அப்பேருந்தினை

நிறுத்தவேண்டும். சாலை பழுதுபட்டிருப்பது காரணமாக பேருந்து இயக்கம் நிறுத்தப்படும்போது அச்சாலை மாவட்ட சாலையாக இருந்தால் மாவட்ட நிர்வாகத்திற்கும், நெடுஞ்சாலைத் துறை சாலையாக இருந்தால் நெடுஞ்சாலைத் துறைக்கும் சாலைப் பணியை செப்பனிட போக்குவரத்துக் கழகம் எழுத்துப் பூர்வமான தகவலை அளித்து நடவடிக்கை எடுக்க வேண்டும்.

34) போக்குவரத்துக் கழகங்களின் பராமரிப்பில் உள்ள பேருந்து நிலையத்தை தங்களது நிதி ஆதாரத்தின் மூலமாகவோ அல்லது உள்ளாட்சி அமைப்புகள் நன்கொடையாளர்கள் அல்லது மாண்புமிகு பாராளுமன்ற, சட்டமன்ற உறுப்பினர்களின் தொகுதி மேம்பாடு நிதி மூலமாகவோ மேம்படுத்த வேண்டுமென்றும் அதற்கு நிர்வாக இயக்குநர் தனி முயற்சியை எடுக்க வேண்டும்.

“கால்நடை பராமரிப்புத் துறை” குறித்த அறிக்கை (இருபத்தொன்றாவது அறிக்கை)

35) நம் நாட்டு சீதோஷ்ண நிலை மற்றும் தீவனத்திற்கு ஏற்றவாறு வளர்வது மற்றும் அதிக பால் உற்பத்தி ஆகியவற்றை கருத்தில் கொண்டு கலப்பின பசுக்களில் அயலின குணாதிசயங்கள் குறிப்பிட்ட அளவு மட்டும் இருக்கும்வகையில் கன்றுகள் உற்பத்தி செய்ய கால்நடைப் பண்ணைகள் தகுந்த நடவடிக்கை மேற்கொள்ள வேண்டும்.

“உயர்நிலை மற்றும் மேல்நிலைக் கல்வி” குறித்த அறிக்கை (இருபத்திரண்டாவது அறிக்கை)

36) பள்ளிகளில் கணினி பாடத்திட்டம் தொடங்கப்பெறும்போது, தேவையான கணினிகளை அரசு அப்பள்ளிகளுக்கு அளிப்பதுடன், விரைந்து மாறிவரும் கணினி நுணுக்கங்களை கருத்தில் கொண்டு தேவையான புதிய கணினிகளை வழங்க வேண்டும்.

37) குடிநீர் வசதியில்லாத உயர்நிலை மற்றும் மேல்நிலைப் பள்ளிகளுக்கு பள்ளிகள் அமைந்துள்ள பகுதிகளில் உள்ள குடிநீர்த் திட்டங்களிலிருந்து குடிநீர்க் குழாய் இணைப்பு வழங்குவது தொடர்பாக கல்வித் துறை ஊரக வளர்ச்சித் துறையுடன் இணைந்து நடவடிக்கை எடுக்க வேண்டும்.

38) கணினி பாடத் திட்டம் அனைத்து மேல்நிலைப் பள்ளிகளிலும் நடைமுறைப்படுத்த இருப்பதாலும், தற்போது பெரும்பாலான

மேல்நிலைப்பள்ளிகளில் இப்பாடத் திட்டம் தொடங்கப்பட்டு விட்டதாலும், எதிர்காலத்தில் உயர்நிலை வகுப்புகளிலே இப்பாடத் திட்டம் தொடங்கப்பெற வாய்ப்புள்ளதாலும், கணினி மென்பொருள் பாடத்திட்டத்தை கற்பிக்கும் திறமை வாய்ந்த ஆசிரியர்களை உருவாக்குவதற்கு ஏற்றவாறு கணினி பயிற்சி போதிக்கின்ற திறன் வாய்ந்த நிறுவனங்கள் மூலம் கணினி ஆசிரியர்களுக்கு பயிற்சியளிக்க தேவையான ஏற்பாடுகளை உடனடியாக மேற்கொள்ள வேண்டும்.

39) சுயநிதிப் பள்ளிகளில் அதிகப்படியான கட்டணம் வசூலிப்பதையும், பணிபுரியும் ஆசிரியர்களுக்கு மிகக் குறைந்த வீதத்தில் சம்பளம் வழங்கப்பெறுவதை ஓரளவிற்கு கட்டுப்பாட்டிற்குள் கொண்டுவர ஏதுவாக பெற்றோர்-ஆசிரியர் கழகம் முறையாக அமைக்கப்பட்டு அத்தகையப் பள்ளிகளில் செயல்படுத்துவது அவசியம் என்று குழு கருதுகிறது. எனவே, அனைத்து மெட்ரிகுலேஷன் பள்ளிகளிலும் பெற்றோர்-ஆசிரியர் கழகங்களை வரும் கல்வியாண்டில் அமைக்க துறை நடவடிக்கை எடுக்கவேண்டுமென்றும், அதுகுறித்த ஒரு அறிக்கையை குழுவிற்கு அனுப்பிவைக்க வேண்டும்.

40) தேர்ச்சி விகிதம் குறைவான பள்ளிகளில் தலைமையாசிரியர் மற்றும் ஆசிரியர்களின் பணி குறித்து துறை ஆய்வு செய்து சம்பந்தப்பட்ட பள்ளியின் பெற்றோர் - ஆசிரியர் கழகத்தின் நிர்வாகிகளின் கருத்தினைப் பெற்று தேவையான நடவடிக்கை எடுக்க வேண்டும்.

“பால் வளம்” குறித்த அறிக்கை (இருபத்தி மூன்றாவது அறிக்கை)

41) அரசின் மானியத்தின் மூலம் கடனுதவி பெற்று கறவை மாடுகள் வைத்திருக்கும் பயனாளிகள் பாலினை கூட்டுறவுச் சங்கங்களுக்குத்தான் அளிக்கவேண்டுமென கூட்டுறவு சங்க விதிமுறைகளுக்கு திருத்தம் கொண்டுவர துறை நடவடிக்கை எடுக்க வேண்டும்.

“சிறு தொழில்கள்” குறித்த அறிக்கை (இருபத்தி நான்காவது அறிக்கை)

42) தொழில் தொடர்பு மற்றும் தகவல் உதவி, மின் மற்றும் மின்னணு தகவல் வசதிகள் அனைத்து மாவட்டத்தின் மாவட்ட தொழில் மையங்களில் ஏற்படுத்துவது கடினமாக இருப்பின் நூலகத்துடன் கூடிய தொழில்நுட்ப தகவல் பிரிவுகள் இருக்கின்ற மதுரை, கோயம்புத்தூர், திருச்சிராப்பள்ளி, சேலம், திருநெல்வேலி மற்றும் காட்பாடி ஆகிய இடங்களில் அமைக்கப்பெற துறை நடவடிக்கை எடுக்க வேண்டும்.

43) பயனாளிகள் தேர்வு செய்யும்போது கடன் கோரப்படுவதற்கான தொழில், கடன் கோருபவரின் திருப்பிச் செலுத்தும் தகுதி ஆகியவற்றை மாவட்ட நிர்வாகம் முறையாக ஆய்வு செய்து வங்கிகளுக்கு பரிந்துரைக்க வேண்டுமென்று குழு பரிந்துரை செய்கிறது. இத்திட்டத்தில் விண்ணப்பித்தவருக்கு கடன் கொடுக்க பரிந்துரை செய்ய இயலவில்லையெனில் மாவட்ட தொழில் மையத்தின் மூலம் எழுத்துபூர்வமான பதிவை விண்ணப்பதாரருக்கு தெரிவிக்கவேண்டும்.

“சுற்றுலா” குறித்த அறிக்கை (இருபத்தி ஏழாவது அறிக்கை)

44) வெளிநாட்டில் இருந்து வருகின்ற சுற்றுலாப் பயணிகளின் தேவைக்கு ஏற்றாற்போல் மாநில அரசின் சுற்றுலாக் கழக ஓட்டல்களின் தரத்தினை உயர்த்த நடவடிக்கை எடுக்க வேண்டும்.

45) தமிழ்நாட்டில் உள்ள சுற்றுலா முக்கியத்துவம் வாய்ந்த இடங்களை மாநில அரசு உலக அளவில் தெரியப்படுத்துவதற்கு அதிக நிதி ஒதுக்கப்பெற வேண்டும். மாநில அரசால் விளம்பரத்திற்கு என்று அதிக நிதி ஒதுக்கீடு செய்ய வாய்ப்பு இல்லை. சுற்றுலா மூலம் அதிகமான அன்னியச் செலாவணி கிடைக்க வாய்ப்பு இருப்பதால் வெளிநாட்டு சுற்றுலாப் பயணிகளைக் கவர விளம்பரம் செய்வது அவசியம். எனவே, இதனை மத்திய அரசின் கவனத்திற்கு கொண்டுவந்து, தமிழ்நாடு சுற்றுலா இடங்களை உலக அளவில் விளம்பரப்படுத்த அதிகப்படியான நிதியை சிறப்பு ஒதுக்கீடாக செய்ய மத்திய அரசை மாநில அரசு வலியுறுத்த வேண்டும்.

46) சென்னையிலிருந்து மாமல்லபுரம் மற்றும் மாமல்லபுரத்திலிருந்து பாண்டிச்சேரி வரையிலான கிழக்கு கடற்கரையை ஒட்டிய பகுதிகளில் நீர் விளையாட்டுகள் பொழுதுபோக்கு பூங்காக்கள் அமைப்பதற்கு மத்திய அரசின் வனத் துறையிடம் கலந்துபேசி சுற்றுச்சூழலுக்கு பாதகம் ஏற்படாத வகையில் தனியார் பொழுதுபோக்கு பூங்காக்கள் அமைப்பதற்கு தேவையான நடவடிக்கையை விரைந்து எடுக்க வேண்டும்.

47) தமிழ்நாட்டின் முக்கிய சுற்றுலாத் தலங்கள் குறித்த தகவலை கைப்புத்தகமாக தமிழ், ஆங்கிலம், ஜப்பான், பிரெஞ்சு, ஜெர்மன் ஆகிய மொழிகளில் அச்சிடப்பட்டு விளம்பரப்படுத்த துறை நடவடிக்கை எடுக்கவேண்டுமென்றும், விளம்பரத்திற்காக தற்போது ஒதுக்கப்பட்டு வரும் நிதியை மேலும் அதிகரிக்க வேண்டும்.

48) திருவண்ணாமலைக்கு வருகை தரும் வெளிநாட்டு மற்றும் உள்ளூட்டு சுற்றுலாப் பயணிகளின் வருகை குறித்து துறை தனியே ஆய்வு செய்து, தேவையான அடிப்படை வசதிகளைப் பெருக்கப் பெருந்திட்டம் வகுக்கப்பட வேண்டும்.

49) சுற்றுலா முக்கியத் தலங்கள் குறித்த பெருந்திட்டம் தயாரிக்கப்பட்டு கருத்துருக்கள் தயாரிக்கப்பட்டிருந்தாலும், வழிபாட்டு இடங்களுக்கு வருகைதரும் பயணிகளுக்கு அடிப்படை வசதிகள் செய்து கொடுக்கப்பட வேண்டியதன் அவசியத்தை கருத்தில் கொண்டு, சம்பந்தப்பட்ட திருக்கோயில்கள், மசூதிகள், தேவாலயங்கள் அமைந்துள்ள பகுதிகளில் உள்ளாட்சி அமைப்புகளுடன் சுற்றுலாத் துறை கலந்துபேசி உள்ளாட்சி நிர்வாகம் மற்றும் சுற்றுலாத் துறை நிதியுதவியுடன் அடிப்படை வசதிகளான மின்விளக்கு அமைத்தல், கழிப்பிடங்கள் கட்டுதல், குடிநீர் வசதி செய்தல் ஆகிய பணிகளை மேற்கொள்ளவேண்டும்.

“தமிழ்நாடு இந்துசமய அறக்கட்டளைகள் நிர்வாகம்” குறித்த அறிக்கை (இருபத்தி எட்டாவது அறிக்கை)

50) நடைமுறை அறங்காவலர் என்றும் போதிய கல்வெட்டு, செப்பேடு போன்ற ஆவணங்கள், ஆதாரங்கள் இன்றி பரம்பரை அறங்காவலர்கள் என்று சொல்லிக் கொண்டிருக்கும் நிலையை ஒழுங்குபடுத்துவதற்கு தேவையான நடவடிக்கையை துறை எடுக்கவேண்டும்.

51) நகைகள் முறையாக சரிபார்க்கப்பட்டு பாதுகாப்புப் பெட்டகத்தில் வைத்து பேணப்படும் முறையை கடைபிடிக்க வேண்டுமென்றும், நகை சரிபார்த்தல் மற்றும் உண்டியல் பணம் பாதுகாப்புக்கு நீதிபதி பால் அவர்களின் பரிந்துரையினை அடிப்படையாகக் கொண்டு தற்போதுள்ள விதிகள் திருத்தப்பட வேண்டுமென்றும் குழு பரிந்துரை செய்கிறது. உண்டியல் திறப்பதில் காலதாமதம் ஏற்படின், அவ்வுண்டியலில் உள்ள ரூபாய் நோட்டுகள் பயன்படாத நிலை ஏற்பட வாய்ப்புள்ளது. எனவே, உண்டியல்களை திறப்பதற்கு சட்டச் சிக்கல் ஏதேனும் இருப்பின் அவைகளை முறையாகவும், விரைவாகவும் தீர்த்து உண்டியலை திறப்பதற்கான காலக்கெடுவை தவறாது பின்பற்றப்பட வேண்டும். துறை சார்ந்த அலுவலர்களுக்கு கடுமையான அறிவுறுத்தல் வழங்கப்பட வேண்டும்.

52) சிறிய திருக்கோயில்களில் பணிபுரியும் அர்ச்சகர்கள், ஓதுவார்கள், நாதசுர இசைக் குழுவினருக்கு வழங்கப்பட்டுவரும் ஊதியம் குறித்து விரைவில் பரிசீலனை செய்து ஊதிய உயர்வு அளிக்கப்பட வேண்டும்.

53) தொன்மை வாய்ந்த உலோகத் திருமேனிகளை பாதுகாக்கும் பொருட்டு புதிதாக வேலூர், கும்பகோணம், கடலூர், கோயம்புத்தூர், காஞ்சீபுரம், திருவண்ணாமலை மற்றும் சேலம் ஆகிய இடங்களில் கட்டப்படவுள்ள பாதுகாப்பு மையங்களை விரைவில் கட்டிமுடிக்க வேண்டும்.

“தொழிலாளர் நலனும், தொழிற்சாலைகளும்” குறித்த அறிக்கை (இருபத்தி ஒன்பதாவது அறிக்கை)

54) குழந்தைத் தொழிலாளர்களை பணியில் அமர்த்தும் முறையை அறவே ஒழிக்க தொழிலாளர் மற்றும் தொழிற்சாலைகள் ஆய்வகத் துறையில் மேலும் அதிக பணியிடங்கள் நிரப்ப அரசு நடவடிக்கை எடுக்கவேண்டும்.

55) குழந்தைத் தொழிலாளர்களை கண்டறிய துறையே நடவடிக்கை எடுக்கும்போது திடீர் ஆய்வு மூலம் நடவடிக்கை மேற்கொள்ள வேண்டும். அந்த திடீர் ஆய்வு குழுவாகச் சென்று ஆய்வு செய்ய வேண்டும். அக்குழுவில் அரசு மருத்துவர் இடம் பெறவேண்டுமென்றும் குழந்தைத் தொழிலாளர் ஆய்வின்போது குழந்தைத் தொழிலாளரின் வயதை நிர்வாகம் கூடுதலாகச் சொல்லும் நேர்வில் அக்குழந்தைத் தொழிலாளியின் உண்மை வயதைத் தெரிந்துகொள்ள ‘போன் ஆசிஃபிகேஷன்’ மூலம் கண்டறிய வேண்டுமென்றும் அதற்கு அரசு மருத்துவமனையின் உதவியைப் பெறவேண்டும்.

56) குழந்தைத் தொழிலாளர்கள் என்று துறை கண்டறியும்போது தொழிற்சாலை உரிமையாளர்கள் குழந்தைத் தொழிலாளரை 14 வயதிற்கு மேற்பட்டவர் என்று தெரிவித்து வழக்கிலிருந்து தப்பிக்க முயலும் நேர்வில் சம்பந்தப்பட்ட தொழிலாளரின் பிறந்த தேதி அத்தாட்சியை கண்டிப்பாகத் துறை அலுவலர் முன் நிர்வாகம் காண்பிக்க வேண்டும். இல்லையெனில், சம்பந்தப்பட்ட தொழிலாளி குழந்தைத் தொழிலாளி என்று கட்டாயமாக வகைப்படுத்த வேண்டும்.

“கைத்தறி மற்றும் துணிநூல்” குறித்த அறிக்கை (முப்பதாவது அறிக்கை)

(57) நெசவாளர்களுக்கு தரமானதாகவும், தேவைக்கேற்பவும் கட்டுப்படியாகின்ற விலையிலும் சிட்டா நூல்கள் கிடைப்பதற்கான நடவடிக்கையை கைத்தறித் துறை மேற்கொள்ள வேண்டும்.

(58) இலாபத்தில் இயங்கமுடியாத நிலையில் உள்ள தொழிலியல் நெசவாளர் கூட்டுறவுச் சங்கங்களைப் பிரதம நெசவாளர் சங்கங்களாக மாற்றி அமைக்கும் திட்டத்தில் அச்சங்கங்களுக்கு ‘கேஷ் கிரிடிட்’ வசதி செய்து கொடுப்பதற்கான வாய்ப்புகளைத் துறை உருவாக்க வேண்டும்.

(59) வீடு கட்டும் திட்டத்தில் காலதாமதத்தைத் தவிர்க்க மத்திய அரசு, மாநில அரசு மானியங்கள் ஆண்டு தொடக்கத்தில் வழங்கப்படுவதுடன் வங்கிக் கடன் வசதியை எளிமையானதாகக் வேண்டும்.

(60) தற்போது கம்ப்யூட்டர் ஏற்படுத்தப்பட்டுள்ள கூட்டுறவு சங்கங்களில் கம்ப்யூட்டர் பயன்படுத்தும் முறையை வெற்றிகரமாக முடித்த பின்னால் தேவையான அனைத்து நெசவாளர் சங்கங்களுக்கும் விரிவுபடுத்த வேண்டும்.

“மாவட்ட நிர்வாகம் தொடர்பான வழக்குகள்—சட்ட உதவி” குறித்த அறிக்கை (முப்பத்தொன்றாவது அறிக்கை)

(61) மாவட்ட நிர்வாகத்தின் வழக்குகள் ஆயிரக்கணக்கில் நீதிமன்றம் மற்றும் தீர்ப்பாயத்தில் பல்வேறு நிலையில் நிலுவையில் உள்ளன. அரசு வழக்குகளை அரசு வழக்குரைஞர்கள் நீதிமன்றங்களில் வாதாடி வருகின்றனர். அரசு வழக்குரைஞர்களுக்கு வழக்குகள் தொடர்பான குறிப்புகள், ஆவணங்கள், கோப்புகள் மற்றும் வழக்கின் நிலை குறித்த முழுத் தகவலையும் தெரிவிப்பதில் மாவட்ட நிர்வாகத்தில் குறைபாடு உள்ளதாலும், அரசின் வழக்குகளில் வலுசேர்த்து முழுப் பயனடைந்திட ஏதுவாக மாவட்ட ஆட்சித் தலைவருக்கு நேர்முக உதவியாளர் (சட்டம்) என்ற பதவி தரம் ஏற்படுத்தப்பட வேண்டும்.

“இயக்கூர்திகள் சட்டங்கள் மற்றும் நிர்வாகம்” குறித்த அறிக்கை (முப்பத்தி நான்காவது அறிக்கை)

(62) போக்குவரத்துத் துறையின் அனைத்துவகையான பணிகளுக்கும் கணினி மென்பொருள் பயன்படுத்தப்பட துறை துரித நடவடிக்கை எடுக்க வேண்டும்.

(63) ஓட்டுநர் உரிமம் கோரும் மனுதாரரின் ஓட்டுநர் உரிமையைக் கோரும்போது அவரின் திறமை உரிமை வழங்கும் முன் பரிசோதிப்பது மிக அவசியம் என்பதால் ஓட்டுநர் தேர்ச்சித் தளம் ஒவ்வொரு மாவட்டத்திலும் ஏற்படுத்த வேண்டும்.

(64) மாநில, மாவட்ட மற்றும் தேசிய நெடுஞ்சாலைகளில் அடிக்கடி விபத்து நடக்கும் பகுதிகள் கண்டறியப்பட்டு அப்பகுதிகளை மேம்படுத்தும் பணிகள் தொடர்பாக நெடுஞ்சாலை ஆராய்ச்சி நிலைய இயக்குநர், தலைமைப் பொறியாளர் (பொது), நெடுஞ்சாலை மற்றும் ஊரகப் பணிகள் மற்றும் சாலை பாதுகாப்பு ஆணையர் கூட்டம் நடத்தப்பட்டு இப்பணியை மேற்கொள்ள சம்பந்தப்பட்ட துறைகள் நடவடிக்கை எடுக்க வேண்டும்.

(65) சென்னையிலும், பிற பெருநகரங்களிலும் நடைபாதைகளில் உள்ள ஆக்கிரமிப்புகள், ஆட்சேபணைக்குரிய விளம்பரப் பலகைகள், மின்சார இணைப்புப் பெட்டிகள், மின் கம்பங்கள் மாற்றியமைக்கப்பட்டு நடந்துசெல்வாரின் பாதுகாப்பை மேம்படுத்த சம்பந்தப்பட்ட துறைகள் மற்றும் உள்ளாட்சி அமைப்புகள் ஒருங்கிணைந்து நடவடிக்கை எடுக்க வேண்டும்.

(66) தமிழ்நாட்டில் மொத்தம் 1091 திறந்த வெளிக்கிணறுகள் உள்ளதாக தெரிவிக்கப்பட்டுள்ளது. இவைகளால் விபத்துக்கள் நேராத வகையில் தகுந்த பாதுகாப்பு சுவர் கட்டும் பணிகளை துறை வலியுறுத்தி நடவடிக்கை எடுக்க வேண்டும்.

“காட்டுவளம்” குறித்த அறிக்கை (முப்பத்தைந்தாவது அறிக்கை)

(67) வனத்துறைக்கு உட்பட்ட பகுதிகளில் பழங்குடியினர் மேம்பாட்டுப் பணிகளை விரைவில் நிறைவேற்றிட வனத் துறை, சம்பந்தப்பட்ட மாவட்ட ஆட்சித் தலைவருடன் கலந்துபேசி இத்திட்டங்களை நிறைவேற்ற நடவடிக்கை எடுக்க வேண்டும்.

(68) அரிய கடல்வாழ் உயிரினங்கள் உள்ள தீவுகளில் பவளப் பாறைகள் சட்டவிரோதமாக வெட்டி எடுக்கப்படுவது சுற்றுப்புறச்சூழல் மற்றும் நுண்ணுயிர் பாதிப்புக்கு உள்ளாவதால், வனவிலங்கு பாதுகாப்புச் சட்டத்தில் பவளப்பாறைகள் அமைந்துள்ள பகுதி கொண்டுவரப்படுவதுடன் அங்கு வாழும் 200-க்கு மேற்பட்ட கடல்வாழ் உயிரினங்களும் மேற்படி சட்டத்தின்கீழ் பாதுகாப்பு வழங்க நடவடிக்கை எடுக்க வேண்டும்.

(69) சந்தன மரக்கிடங்குகளில் அதிகமான சந்தன மரங்களை தேங்கவிடாமல் இரண்டு மாதங்களுக்கு ஒரு முறை டெண்டர் மூலம் விற்பனை செய்யும் நடைமுறையை பின்பற்ற வேண்டும்.

TABLE No. XXIV
(vide Page No. 130)

Statement showing the year-wise details of visit of Committee on Estimates of other State Legislatures and Lok Sabha study Groups.

<i>Year and Dates</i> (1)	<i>No. of days</i> (2)	<i>Name of the Committee</i> (3)
1996		
26th October 1996 and 27th October 1996	2	Committee on Estimates of Madhya Pradesh Vidhan Sabha
27th October 1996 to 30th October 1996	4	Committee on Estimates of Study Group-I of Lok Sabha
16th November 1996 to 18th November 1996	3	Committee on Estimates of Nagaland Legislative Assembly
27th December 1996 and 28th December 1996	2	Committee on Estimates of Harayana Vidhan Sabha
1997		
11th January 1997 to 23rd January 1997	13	Committee on Estimates of Bihar (1 and 2) Legislative Assembly
17th June 1997 to 20th June 1997	4	Committee on Estimates of Study Group-I of Lok Sabha
12th November 1997 and 13th November 1997	2	Committee on Estimates of Pondicherry Legislative Assembly

<i>Year and Dates</i> (1)	<i>No. of days</i> (2)	<i>Name of the Committee</i> (3)
1998		
7th March 1998 to 11th March 1998	5	Committee on Estimates of Andhra Pradesh Legislative Assembly
4th June 1998 and 5th June 1998	2	Committee on Estimates of Kerala Legislative Assembly
18th August 1998 to 20th August 1998	3	Committee on Estimates of Madhya Pradesh Vidhan Sabha
1999		
25th July 1999 to 1st August 1999	8	Committee on Estimates of Madhya Pradesh Vidhan Sabha
10th November 1999 and 11th November 1999	2	Committee on Estimates of Nagaland Legislative Assembly
2000		
16th August 2000 to 20th August 2000	5	Committee on Estimates of Orissa Legislative Assembly
4th September 2000	1	Committee on Estimates of Bihar Legislative Assembly
22nd September 2000 to 25th September 2000	4	Committee on Estimates of Study Group-II of Lok Sabha
5th November 2000 to 10th November 2000	6	Committee on Estimates of West Bengal Legislative Assembly
11th December 2000 to 13th December 2000	3	Committee on Estimates of Haryana Legislative Assembly
28th December 2000 to 11th January 2001	15	Committee on Estimates of Gujarat Legislative Assembly
2001		
4th January 2001 and 5th January 2001	2	Committee on Estimates of Study Group-I of Lok Sabha

TABLE No. XXV

(Vide Page No.130)

STATEMENT SHOWING THE YEAR-WISE DETAILS OF MEETINGS/
STUDY TOURS OF THE COMMITTEE**Committee for the year 1996-97**

<i>Year</i> (1)	<i>Date</i> (2)	<i>No. of days</i> (3)	<i>Places</i> (4)
1996	4th June 1996	1	Meeting at Chennai
	27th to 29th June 1996	3	Study tour in Coimbatore and the Nilgiris Districts
	26th July 1996	1	Meeting at Chennai
	8th August 1996	1	Meeting at Chennai
	9th August 1996	1	Meeting at Chennai
	17th and 18th October 1996	2	Study Tour in Erode district.
	30th October 1996	1	Meeting at Chennai
	31st October 1996	1	Study tour in Chennai
	1st November 1996	1	Meeting at Chennai
	20th November 1996	1	Meeting at Chennai
	21st November 1996	1	Meeting at Chennai
1997	24th January 1997	1	Meeting at Chennai
	12th February 1997	1	Meeting at Chennai
	25th February 1997	1	Meeting at Chennai
	26th February 1997	1	Meeting at Chennai
	27th and 28th February 1997	2	Study tour in Salem and Namakkal Districts
	26th March 1997	1	Meeting at Chennai
	21st April 1997	1	Meeting at Chennai
	22nd April 1997	1	Meeting at Chennai

Committee for the year 1997-98

<i>Year</i> (1)	<i>Date</i> (2)	<i>No. of days</i> (3)	<i>Places</i> (4)
1997	6th May 1997	1	Meeting at Chennai
	26th to 28th May 1997	3	Study tour in Coimbatore and the Nilgiris Districts.
	15th July 1997	1	Meeting at Chennai
	16th July 1997	1	Meeting at Chennai
	2nd to 4th August 1997	3	Study tour in Kanniyakumari and Tirunelveli Districts.
	22nd August 1997	1	Meeting at Chennai
	18th to 20th September 1997	3	Study tour in Nagapattinam, Tiruvarur and Thanjavur Districts.
	24th October 1997	1	Meeting at Chennai
	25th October 1997	1	Meeting at Chennai
1998	20th March 1998	1	Meeting at Chennai
	6th April 1998	1	Meeting at Chennai
	4th May 1998	1	Meeting at Chennai
	5th May 1998	1	Meeting at Chennai
	11th May 1998	1	Meeting at Chennai
	27th May 1998	1	Meeting at Chennai

Committee for the year 1998-99

<i>Year</i> (1)	<i>Date</i> (2)	<i>No. of days</i> (3)	<i>Places</i> (4)
1998	3rd June 1998	1	Meeting at Chennai
	22nd to 24th June 1998	3	Study tour in Coimbatore and the Nilgiris Districts.
	16th July 1998	1	Meeting at Chennai
	17th July 1998	1	Study tour in Chennai
	27th to 30th July 1998	4	Study tour in Kanniyakumari and Tirunelveli Districts.
	17th August 1998	1	Meeting at Chennai
	18th and 19th August 1998	2	Study tour in Chennai
	31st August to 2nd September 1998	3	Study tour in Thanjavur, Tiruvarur and Nagapattinam Districts.
	21st September 1998	1	Meeting at Chennai
	22nd and 23rd September 1998	2	Study tour in Kancheepuram District.
	14th to 16th October 1998	3	Study tour in Salem, Namakkal and Dharmapuri District.
	28th and 29th October 1998	2	Study tour in Thiruvallur districts.
1999	7th January 1999	1	Meeting at Chennai
	8th January 1999	1	Study tour in Chennai
	21st and 22nd January 1999	2	Study tour in Tiruchirappalli and Karur Districts.
	10th to 12th February 1999	3	Study tour in Perambalur, Cuddalore and Villupuram Districts.
	25th to 27th February 1999	3	Study tour in Tiruvannamalai and Vellore Districts.
	11th to 14th March 1999	4	Study tour in Madurai, Theni and Dindigul Districts.
	5th April 1999	1	Meeting at Chennai
	15th April 1999	1	Meeting at Chennai
	28th April 1999	1	Meeting at Chennai
	3rd May 1999	1	Meeting at Chennai
	6th May 1999	1	Meeting at Chennai
	17th May 1999	1	Meeting at Chennai

Committee for the year 1999-2000

<i>Year</i> (1)	<i>Date</i> (2)	<i>No. of days</i> (3)	<i>Places</i> (4)
1999	4th June 1999	1	Meeting at Chennai
	28th June to 1st July 1999	4	Study tour in Erode, Coimbatore and the Nilgiris Districts.
	14th to 18th July 1999	5	Study tour in Kanniyakumari, Thuthukudi and Tirunelveli Districts.
	16th to 18th September 1999	3	Study tour in Ramanathapuram, and Virudhunagar Districts.
	25th to 27th October 1999	3	Study tour in Tiruchirappalli, Thanjavur and Pudukottai Districts.
	18th November 1999	1	Meeting at Chennai
	7th December 1999	1	Meeting at Chennai
	8th December 1999	1	Meeting at Chennai
2000	21st to 23rd February 2000	3	Study tour in Chennai, Kancheepuram and Vellore Districts.
	8th March 2000	1	Meeting at Chennai
	15th and 16th March 2000	2	Study tour in Tiruvannamalai District.
	30th March 2000	1	Meeting at Chennai
	31st March 2000	1	Meeting at Chennai
	10th April 2000	1	Meeting at Chennai
	11th April 2000	1	Meeting at Chennai
	18th April 2000	1	Meeting at Chennai
	19th April 2000	1	Meeting at Chennai
	20th April 2000	1	Meeting at Chennai
	9th May 2000	1	Meeting at Chennai

Committee for the year 2000-2001

Year (1)	Date (2)	No.of days (3)	Places (4)
2000	25th May 2000	1	Meeting at Chennai
	19th to 22nd June 2000	4	Study tour in Dindigul, Madurai and Theni Districts.
	17th to 20th July 2000	4	Study tour in Erode, Coimbatore and the Nilgiris Districts.
	23rd to 26th August 2000	4	Study tour in Kanniyakumari, Thuthukudi and Tirunelveli Districts.
	9th November 2000	1	Meeting at Chennai
	11th to 14th December 2000	4	Study tour in Salem, Namakkal and Dharmapuri Districts.
2001	11th January 2001	1	Meeting at Chennai
	12th January 2001	1	Meeting at Chennai
	30th January 2001	1	Meeting at Chennai

TABLE No. XXVI*(vide Page No. 204)***COMMITTEE ON PUBLIC ACCOUNTS (1996-97)***(Constituted on 1st June 1996)***Chairman**

1. Thiru S. Alagiri

Members

2. Hon'ble Kalaignar M. Karunanidhi, Chief Minister (*Ex-Officio*)
3. Thiru N.S. Rajkumar Mandraadiar (*Ex-Officio*)
4. Thiru S.P. Thangavelan (*Ex-Officio*)
5. Thiru Rasendiran (*alias*) Dheeran
6. Thiru S. Ramalingam
7. Dr. E.S.S. Raman
8. Thiru N. Karuppanna Odayar
9. Thiru C. Karuppasamy
10. Thiru Selvaraj (*alias*) Kavithaipiththan
11. Thiru A. Natarajan
12. Thiru G. Nizamudeen
13. Thiru C.T. Dhandapani
14. Thiru G. Palanisamy
15. Thiru S.N. Balasubramanian
16. Thiru Era. Bernard
17. Thiru A. Marimuthu
18. Tmt. Vasuki Murugesan
19. Thiru M.K. Stalin

COMMITTEE ON PUBLIC ACCOUNTS (1997-98)

(Constituted on 30th April 1997.)

Chairman

1. Thiru K.R. Ramasamy

Members

2. Thiru Hon'ble Kalaignar M. Karunanidhi ,
Chief Minister (*Ex-Officio*)
3. Thiru R. Avudaiappan, (*Ex-Officio*)
4. Thiru C.T. Dhandapani, (*Ex-Officio*)
5. Thiru A. Ramalingam
6. Thiru N.P. Ramajayam
7. Dr. K. Krishnasamy
8. Thiru Kuzhandhai Tamilarasan
9. Thirumathi Subbulakshmi Jagadeesan
10. Dr. A. Chellakumar
11. Thiru G. Chokkalingam
12. Thiru A.L. Thangavel
13. Thiru B. Baranikumar
14. Thiru G. Palanisamy
15. Thiru M. Panneerselvam
16. Thiru G.K. Mani
17. Thiru S.S. Mani Nadar
18. Thiru K. Manoharan
19. Thiru B. Ranganathan

COMMITTEE ON PUBLIC ACCOUNTS (1998-99)

(Constituted on 29th May 1998)

Chairman

1. Thiru B. Ranganathan

Members

2. Hon'ble Kalaignar M. Karunanidhi
Chief Minister (*Ex-Officio*)
3. Thiru S. Ramalingam (*Ex-Officio*)
4. Thiru A. Natarajan (*Ex-Officio*)
5. Thiru P. Govindan
6. Thiru S.R. Sivalingam
7. Thiru R. Sivanandam
8. Thiru K. Subbarayan
9. Thiru G. Thalpathi
10. Thiru A. Deivanayagam
11. Thiru K.V. Nannan
12. Thiru P. Balasubramanian
13. Thiru K. Manivarma
14. Thiru Mohamed Kothar Mohideen
15. Thiru V. Muthu
16. Thiru L. Mookiah
17. Thiru K. Ravi Arunan
18. Thiru S.K. Vedarathinam
19. Thiru C. Velsamy

COMMITTEE ON PUBLIC ACCOUNTS (1999-2000)**(Constituted on 18th May 1999.)****Chairman**

1. Thiru V.K. Lakshmanan

Members

2. Hon'ble Kalaignar M. Karunanidhi,
Chief Minister (*Ex-Officio*)
3. Thiru A.L. Subramanian,
Chairman, Estimates Committee (*Ex-Officio*)
4. Thiru V. Velusamy,
Chairman, Public Undertakings Committee (*Ex-Officio*)
5. Thiru P. Rajamanickam
6. Dr. V. Ramasamy
7. Thiru P. Gopal
8. Thirumathi R. Saraswathy
9. Thiru. R. Sivaraman
10. Thiru K. Subbarayan
11. Thiru R.R. Sekaran
12. Thiru Gnanasekaran
13. Thiru S.V. Thirugnanasambandam
14. Thiru K.V. Nannan
15. Thiru E. Pugazhendi
16. Thiru S. Mohamed Kother Mohideen
17. Thiru M. Muthuramalingam
18. Thirumathi Vasuki Murugesan
19. Thiru P.V.S. Venkatesan

COMMITTEE ON PUBLIC ACCOUNTS (2000-2001)**(Constituted on 18th May 2000.)****Chairman**

1. Dr. D. Kumaradas

Members

2. Hon'ble Kalaignar M. Karunanidhi,
Chief Minister (*Ex-Officio*)
3. Thiru T. Gundan,
Chairman, Estimates Committee (*Ex-Officio*)
4. Thiru Gummidipoondi K. Venu,
Chairman, Public Undertakings Committee (*Ex-Officio*)
5. Thiru J.M. Haroon Rasheed
6. Thiru A. Rajendran
7. Thiru C.R. Ramachandran
8. Thiru E. Kothandam
9. Thiru C. Chandrasekaran
10. Thiru G. Shanmugam
11. Thiru S. Sivaraj
12. Thiru P.R. Sundaram
13. Thiru K. Durai
14. Thiru N. Periyasamy
15. Thiru N. Periyasamy
16. Thiru A.M. Munirathinam
17. Thiru S.K. Rajendran
18. Thiru G.L. Venkatachalam
19. Thiru M.A. Vaidhyalingam

TABLE No. XXVII*(Vide page No. 204)*

LIST OF VERY IMPORTANT RECOMMENDATIONS MADE BY THE COMMITTEE
ON PUBLIC ACCOUNTS OF THE ELEVENTH ASSEMBLY (1996-2001)

First Report

1. The Committee feels that this item of work is an important function of the department to unearth evasion and suppression of tax and should not be neglected especially after the introduction of the system of levy of single point tax for all commodities from 1st April 1990. The Committee, therefore, suggests that a minimum of 15 percent of the total cases dealt with in each assessment circle be cross checked and that such references could be selected in such a way that all evasion prone commodities are covered. They should be issued immediately on completion of assessments. The Committee, would like to know the action taken by the department within a month. (Recommendation No.1.)

Second Report

2. The Committee notes with displeasure that the Department had remained unconcerned about the encroachments for about a decade and expressing its inability later to evict the encroachments using the existing powers. The Committee recommends that the encroachments be investigated thoroughly within a stipulated time schedule and a report furnished within a month on the action taken to assign or ease out 310.72 acres of land (Recommendation No.7)

3. The Committee observes that lands once used purely for agricultural purposes are now extensively used for non-agricultural and commercial purposes justifying the change in classification thereof. The Committee, desires to have a report on the system that is proposed to be evolved regarding the classification of lands taking into account their usage in commercial, residential etc. (Recommendation No.20)

Fourth Report

4. The Committee views with concern the substantial leakage of revenue on inter-state transactions through railways and recommends that fool proof

working arrangements be made in co-ordinations with the Railways for the present and that the matter be pursued with Government of India for sustained results. The Committee desires that a report on the matter be furnished to it within a month (Recommendation No.3)

Sixth Report

5. (i) The Committee is unhappy to note that Government resorted to retrospective exemption or waiver through executive orders even though they were not empowered to do so, as per the instructions issued by Finance (Audit) Department in U.O.Note No.102488/Audit/82-2, dated 30th March 1983. (ii) the Committee also recommends that where Government is empowered to do so, the power of waiver should be exercised only by notification and placed before Legislature (Recommendation No.1)

Thirty Third Report

6. The Committee views with concern the non-achievement of anticipated weight gain by the children under the programme. To ensure success of the project, the Committee recommends that (a) screening of beneficiaries towards the need for 'de-worming' should be carried out even at the selection stage (b) de-worming should be reintroduced under the project and (c) and the Department should examine ways towards ensuring the success of the referral system (Recommendation No.3)

7. The Committee observes that the expansion of health care delivery cannot be achieved without effective implementation of the referral system. The Committee feels that the population coverage under TINP/Health Officials at the grass root level is not much and hence recommends that the Department should suitably modify the referral system, so that there could be a joint effort from the officials of Social Welfare and Medical Department and for fixing responsibility on the part of such officials for the effective follow-up. The Committee desires to be apprised of the steps taken by the Department towards achieving this end. (Recommendation No.10)

8. The Committee is not in agreement with the views of the Departmental Secretary as the targeted Sector cannot afford rich diet. The Committee observes that the non-administration of Vitamin 'A' at the prescribed intervals and the

stoppage of the dosage midway of the programme would not benefit the children and recommends that the prescribed intervals be scrupulously adhered to in future (Recommendation No.11)

Thirty Fourth Report

9. The Committee feels that the Departmental reply is evasive and condemns the action of the Department in boosting up figures of mandays generated by computing notionally the mandays generated in respect of workmen already in regular employment. The Committee is perturbed over lack of involvement even a higher levels of the administrative set up. The Committee desires to know whether the basis of computation of mandays adopted by the Department had the approval of Government of India. If not, the Committee would like that responsibility be fixed for the false reporting. The Committee also recommends that instructions be issued by Government to the effect that the computation of mandays, number of beneficiaries under employment generating schemes should cover only the persons directly benefitted under the scheme and not otherwise. (Recommendation No. 3.)

10. The Committee observes that the intended objective of the Programme is to provide employment to rural landless labourers directly by the implementing agencies and hence employment middlemen for execution of work is contrary to the guidelines and unjustified. With a view to ensure that the full benefit of wages reaches the targetted labourers and the cost of works is not increased on account of profit payable to intermediate agencies, the Committee recommends that orders should be issued by Government specifically prohibiting the entrustment of works under the programme to contractors, middlemen, etc. (Recommendation No. 15.)

Forty Fourth Report

11. The Committee feels that there was no proper justification for delaying the revising of classification for more than 30 years. The Committee also observes that the department and Government had already considered the rationalisation of assessment rate for a long period of about four decades and wishes to impress on the department the need for augmentation of revenue by revision of rates. The Committee, therefore, recommends that decisions on the

rationalisation of rates be taken by the Government expeditiously and orders issued in the matter early. (Recommendation No. 18.)

12. The Committee recommends that the decision of the Government on (a) fixing of water cess for special releases of water and (b) the ratification of the concessional levy made for the special release of water during 1983-84 to 1987-88 be communicated to the Committee early. (Recommendation No. 21.)

Forty Fifth Report

13. The Committee feels that the Government had been unduly lenient towards the contractor who had not only indulged in illegal mining but also defaulted in paying the dues to the Government. The Committee recommends that Government should enforce the terms of lease agreements with contractors in future and should not relax the terms of payment or extend any concessions to such defaulters. The Committee recommends that the agreement entered into existing leases may be re-examined in consultation with Law department and the decision taken reported to the Committee within 3 months. (Recommendation No. 19.)

Fifty Seventh Report

14. The Committee notes with pain that no effective action had been taken by the Department against the private sugar mills, which had failed to settle the old dues in accordance with the Memorandum of Understanding executed by them with the Government. The Committee calls for stringent action to realise the amounts with interest and a report in this regard be furnished within a month. The Committee also recommends that a report on the present stage of realisation of revenue due to the end of March 1992 be furnished, early. (Recommendation No. 1.)

Sixty First Report

15. The Committee observes that implementation of two types of housing schemes viz., free cost of housing and loan based housing for the same stratum of the society (EWS) has led to deliberate defaults in repayments. The Committee feels that, in the light of this experience, there is urgent need for the Department to formulate suitable housing policies whereby implementation of schemes are smooth and that they do not land the Government in financial

losses. The Committee recommends that a report on the decision taken by the Department in this regard be communicated. (Recommendation No. 1)

Seventy Second Report

16. The Committee strongly condemns the failure on the part of the Department to check the prize winning tickets. which had led to substantial unsettled arrears besides exposing the Department to the possible risk of accepting ineligible tickets. The Committee recommends that the Departmental Committee should complete the verification within a minimum time frame and expedite necessary adjustments in accounts; and wherever any amount is due from the agents, the collection should be effected immediately. The Committee also desires to have the final report of clearance of the uncollected revenue. (Recommendation No. 1)

One Hundred and Thirty Seventh Report

17. The Committee observes that against the surrender of Rs.6 crores, there was a saving of Rs. 15 crores at the end of the year and this indicates that there was no control over the expenditure. Only partial reply was furnished to the Committee and not for the entire grant. The Department had furnished reply covering Tourism. Stationery and Printing and Information whereas Grant 61 covers expenditure on other heads like capital outlay on co-operation, capital outlay on Flood Control Project, etc.

The Committee recommends that Finance Department should issue suitable instructions indentifying a Chief Controlling Officer for every grant for ensuring overall control on the funds allotment and expenditure under the grant and for answering before Public Accounts Committee for the audit commends under the respective grant. (Recommendation No. 2)

One Hundred and Fortieth Report

18. The Committee notes with displeasure the failure of the Department to follow the prescribed procedure. The Committee recommends that there should be better inter departmental Co-ordination especially between Finance and Administrative Department and ensure timely issue of sanction orders and recommends that Guidelines prescribed for inclusion of new service in the

supplementary estimates be scrupulously observed by the Department and Legislative sanction obtained without fail (Recommendation No. 1)

One Hundred and Ninety Seventh Report

19. The Committee insists that reconciliation work should be completed in time and misclassification when noticed should be got rectified before the closure of accounts. (Recommendation No. 3)

20. The Committee recommends that the procedure prescribed for New Service Rules should be strictly followed in future (Recommendation No. 4)

21. The Committee observes that a close watch on the receipt of utilisation certificates will ensure the actual spending of the grants sanctioned. The Committee calls for expeditious action by the Department in furnishing the utilisation certificates. (Recommendation No. 5)

Two Hundred and Forty Sixth Report

22. Committee requires specific reasons for the poor performance of health workers. (Recommendation No.73)

Two Hundred and Fifty Third Report

23. The Committee observes that as per the guidelines prescribed for New service, if it was an on-going scheme even though it was not treated as New Service, the expenditure incurred on the scheme should be brought to the notice of Legislature by specific inclusion in the supplementary Estimate. The Committee desires to know why sanction of Legislature was not obtained through supplementary estimates. (Recommendation No. 1)

Two hundred and Sixty Ninth Report

24. Committee deplores the long delay in indentifying the executing agency which has in turn led to the belated implementation of the schemes intended for the Primitive Tribal groups. Committee feels such lethargic action in execution of the Social Welfare Schemes would only defeat the very purpose of such time bound programmes envisaged by Government. Committee recommends that the department should take all adequate measures well in advance so as to execute such schemes within a specified time frame. (Recommendation No. 3)

Two hundred and Seventieth Report

25. The Committee recommends that the margin of variation between the budget estimates and actuals should be kept minimum by introducing more accurate forecasting of the revenue receipts. (Recommendation No. 2)

Two hundred and Seventy sixth Report

26. The Committee felt that unnecessary idling of the machinery without their use for other works would only affect the financial interests of Government. The Committee recommends that the department should not allow the machinery to be kept idle after completion of the project and it should either be transferred to other needy works or disposed of. (Recommendation No. 21)

27. The Committee also desires that the Finance Department should ensure the prospect of utilisation of funds within the year by detailed examination of the schemes proposals of the Departments before making provision of funds in the budget. (Recommendation No. 35)

28. The Committee recommends that strict financial discipline should be observed in the matter of provision of funds and that the department should not seek provision without ensuring the approval of Government. The Committee would like to emphasise the fact that excessive provision results in surrender and it should be strictly guarded against, because the departments are expected to provide funds only for the works which could be completed within the year (Recommendation No. 46)

Two Hundred and Seventy Ninth Report

29. The Committee insists the Department to obtain monthly returns from the banks regarding the list of beneficiaries and the local bodies should in turn maintain the records, relating to names of loan applicants, the amount of subsidy sanctioned, assets created, etc., without fail. The Committee recommends that the concerned Regional level officers should be held responsible for ensuring that applications from the beneficiaries are processed by the banks promptly. (Recommendation No. 3)

30. The Committee observes that such belated release of funds by Government would very much affect the pace of the scheme implementation and desires that such delays should be strictly avoided. (Recommendation No. 5)

31. The Committee desires to have the district wise details of total beneficiaries, the number of women beneficiaries and number of SC/ST after completion of survey. (Recommendation No. 17)

32. The Committee also observes that the banks are generally reluctant to sanction loan fearing shortfall in the repayment. The Committee desires that intensive efforts should be taken to identify the shortcomings in the implementation of the scheme and the remedial measures be taken to avoid funds lying unutilised. The Committee desires to have a detailed report in this regard. (Recommendation No. 19)

33. The Committee also suggest that apart from Government officials, the respective Municipalities, ward Members and other Non-Governmental organisations may also be involved in selecting the trade best suited for the area, so as to ensure real upliftment of economically weaker sections through this scheme. The Committee wants to know the present position of applications pending with the bank. (Recommendation No. 23)

34. The Committee is unhappy to note that it is only due to non-availability of adequate infrastructural facilities, the polytechnics/ITI were not utilised for imparting training and the Department has failed to extend necessary support for developing the same. Committee desires to have a report on the improvement of the necessary facilities in polytechnics/ITI so as to make it more attractive than private institution. (Recommendation No. 24)

Two hundred and Eightieth Report

35. The Committee observes that the percentage of cost of collection continued to be high i.e. six percent during the subsequent years also. The Committee desires to know the steps taken by the department to activate the collection machinery to show better progress and to bring down the cost of collection to the minimum (Recommendation No. 2)

36. The Committee would like to know the follow up action taken in this regard for reducing the expenditure on establishment . (Recommendation No. 3)

Three Hundred and Fourteenth Report

37. The Committee recommends that the Government may examine the proposal for constitution of a separate Tribunal exclusively for enforcing speedy collection of such arrears due to various departments of Government. (Recommendation No. 4)

38. Committee desires that the department should take effective and speedy action for early settlement of pending Audit objections. Committee desires to have a further report on the action taken and the progress of clearance. (Recommendation No. 5)

Three Hundred and Fifteenth Report

39. The Committee observes that it comes under New Instrument of service and even though sanction was already obtained for new service and when an expenditure is going to be incurred afresh during the current year, suitable provision should be obtained through supplementary estimates thereby the expenditure is brought to the notice of the Legislature. The Committee desires that this procedure should be followed and Finance Department should issue suitable instructions in this regard to that procedural lapses could be avoided. (Recommendation No. 1)

Three Hundred and Sixteenth Report

40. The Committee recommends that whenever the grant is operated by more than one department, the Secretary in charge of the grant should obtain and furnish all details relating to the grant during evidence itself and there should not be any delay in furnishing the details to the Committee. (Recommendation No. 2)

41. The Committee reiterates its earlier recommendations that the necessity and viability of the schemes be thoroughly examined in advance and provisions made only when there is scope of incurring the expenditure within the financial year. (Recommendation No. 3)

Three Hundred and Twenty Second Report

42. The Committee desires to know whether all the medical and paramedical staff have been trained and if so to furnish the details to the Committee. (Recommendation No. 16)

Three Hundred and Twenty Third Report

43. Committee feels that the department ought to have assessed the requirement adequately at least towards the end of the year and obtained suitable funds through supplemental estimates approved by Legislature. Committee desires the department to exercise greater care in future. (Recommendation No. 1)

44. The Committee observes that the criteria for New Service/New Instrument of Service is to be applied only to the scheme head and not to individual members and therefore suitable provision should have been obtained in the Supplementary Estimates. The Committee recommends that the guidelines prescribed for inclusion of expenditure of New Service in the Supplementary estimate be scrupulously observed by the department and Legislative sanction should be obtained without fail (Recommendation No. 2)

Three Hundred and Twenty Fifth Report

45. The Committee desires to know as to why the stocks were not lifted in time from Food Corporation of India, when the Government of India had made specific allotment. (Recommendation No. 51)

Three Hundred and Twenty Sixth Report

46. Committee notes that though the scheme of Regulated Agricultural Marketing, storage and Warehousing has been in existence for a long time, with huge organisational setup backing it, the scheme have not been implemented with any marked success even as of date and there are a number of deficiencies to be set right. The Committee recommends that the department may examine the feasibility of constituting a High Level Committee to go into the details of the entire working of the scheme towards (i) establishing an improved and attractive system (ii) attaining increased collection of fees and (iii) eradication of all the deficiencies. The Committee may include agriculturists and Members of Public as well for reckoning the views from all angles. Followup action taken in this regard may be furnished to the Committee. (Recommendation No. 23)

TABLE No. XXVIII

[Vide page No. 251]

Committee on Public Undertakings [1996-97]

[Constituted on 1st June 1996.]

Chairman

1. Thiru S.P. Thangavelan

Members

2. Thiru N.S. Rajkumar Mandradiyar, [Ex-officio]
3. Thiru S. Alagiri, [Ex-officio]
4. Thiru D. Amaramoorthy
5. Thiru V.P. Rajan
6. Dr. K. Krishnasamy
7. Tmt. Gomathi Srinivasan
8. Thiru V. Sivapunniam
9. Thiru E.A.P. Shivaji
10. Thiru E.G. Sugavanam
11. Thiru V. Tamilmani
12. Thiru V. Thirugnasambandam
13. Dr [Tmt.] Padma
14. Thiru D. Mony
15. Thiru K. Manivarma
16. Thiru P.N. Vallarasu
17. Thiru K.K. Veerappan
18. Thiru S.K. Venkatesan

COMMITTEE ON PUBLIC UNDERTAKINGS [1997-98]**[Constituted on 30th April, 1997]****Chairman**

1. Thiru C.T. Dhandapani

Members

2. Thiru R. Avudaiappan, [Ex-officio]
3. Thiru K.R. Ramasamy, [Ex-officio]
4. Thiru M. Appavu
5. Thiru V. Anbalagan
6. Thiru I. Ganesan
7. Thiru R. Sakkarapani
8. Thiru L. Santhanam
9. Tmt. R. Saraswathy
10. Thiru M.P. Saminathan
11. Thiru V. Sivapunniam
12. Thiru S. Sivaraj
13. Thiru V. Chinniah
14. Thiru S. Nagarathinam
15. Thiru S.S. Ponmudi
16. Thiru A.M. Munirathinam
17. Thiru R. Mookkappan
18. Thiru P.V.S. Venkatesan

COMMITTEE ON PUBLIC UNDERTAKINGS [1998-99]
[Constituted on 29th May, 1998]

Chairman

1. Thiru A. Natarajan

Members

2. Thiru S. Ramalingam, [Ex-officio]
3. Thiru B. Ranganathan, [Ex-officio]
4. Thiru A. Rasendiran (*alias*) Dheeran
5. Thiru R. Gandhi
6. Thiru V. Govindan
7. Thiru M. Shanmugam
8. Thiru P.R. Sundaram
9. Thiru C. Subramani (*alias*) C.S. Mani
10. Thiru R.R. Sekaran
11. Thiru C. Gnanasekaran
12. Thiru S. David Selwyn
13. Thiru G. Palanisamy
14. Thiru G.K. Mani
15. Thiru M. Ranganathan
16. Thiru V.K. Lakshmanan
17. Thiru K.K. Veerappan
18. Thiru V. Velusamy

COMMITTEE ON PUBLIC UNDERTAKINGS [1999-2000]
[Constituted on 18th May, 1999]

Chairman

1. Thiru V. Velusamy

Members

2. Thiru A.L. Subramanian, [Ex-officio]
3. Thiru V.K. Lakshmanan, [Ex-officio]
4. Thiru M. Abdul Latheef
5. Thiru E. Ramalingam
6. Thiru N.P. Ramajayam
7. Dr. E.S.S. Raman
8. Thiru Kuttalam P. Kalyanam
9. Thiru S.V. Krishnan
10. Thiru L. Santhanam
11. Thiru E.G. Sugavanam
12. Thiru P.N. Subramani
13. Thiru R. Thamizhchelvan
14. Thiru Thangam Thennarasu
15. Thiru P.S. Thiruvengadam
16. Thiru S.N. Balasubramanian
17. Thiru K.M. Vijaiyakumar
18. Thiru P. Veldurai

COMMITTEE ON PUBLIC UNDERTAKINGS [2000-2001]
[Constituted on 18th May, 2000]

Chairman

1. Thiru Gummudipoondi K. Venu

Members

2. Thiru T. Gundan [Ex-officio]
3. Dr. D. Kumaradas [Ex-officio]
- * 4. Thiru M.M.S. Abul Hassan
5. Thiru B. Arunkumar
- @6. Thiru Anbarasan
- **7. Thiru S. Mohammed Kother Mohideen
8. Thiru Anbil Periyasamy
9. Thiru V.C. Shanmugam
10. Thiru R. Sivanantham
11. Thiru A.R.R. Seenivasan
12. Thiru K. Subbarayan
13. Thiru B. Duraisamy
14. Dr. [Tmt.] Padma
15. Thiru S. Mathivanan
16. Selvi K. Rani
17. Thiru T.C. Vijayan
18. Thiru C. Velayuthan
19. Thiru J. Hemachandran

* upto 19-1-2001

@ upto 29-6-2000

** From 18-7-2000

TABLE No. XXIX

[Vide Page No.251]

**Important recommendations made by the Committee on
Public Undertakings (Eleventh Assembly 1996 - 2001)**

**Thirtieth Report (1996-97) on the working of Tamil Nadu Civil Supplies
Corporation Limited**

1. The Committee observes that inadequate training and non-supply of quality equipments to direct Purchase Centre Staff has led to incorrect grading of paddy and consequent excess payment to Agriculturists, resulting in loss to the Corporation. The Committee therefore, recommends that Government may consider posting an additional Bill Clerk or Helper during peak season in important Direct Purchase Centres, impart proper training to the Staff of Direct Purchase Centres to follow the norms prescribed for grading of paddy and supplying quality equipments to Direct Purchase Centres so that the quality of paddy is correctly checked by the Staff and payment made on the correct gradation [Rec.1].
2. The Committee recommends stern action against the officials responsible for the heavy losses, including the concerned Senior Regional Managers who were responsible to supervise and watch whether the hulling agents return the rice properly in respect of paddy issued to them.

The Committee also recommends that the Government may consider cancelling the licences of the hulling agents who have caused the loss to have a hold on them for the recovery of the amount due.

The Committee also desires to have a report on the action taken on the officials responsible for the loss, the latest stage of the Civil/Criminal suits pending, the result of criminal complaints, lodged [Rec.5,6 and 7].
3. The Committee observes that recourse to write off the loss should be taken only after exhausting all avenues for recovery and recommends that recovery process should be speeded up and the loss is recovered from the persons concerned [Rec.8].

4. The Committee recommends the following in order to prevent pilferages during transit:-
- (i) The Commodities meant for public distribution/Noon-Meal Centres shall be loaded after weighment in the presence of the staff of the concerned department including the Corporation/Co-operative Society and the Staff shall accompany the truck, with the stock movement slip indicating the name of the commodity, number of bags and weight.
 - (ii) In the retail outlets of the Corporation/Co-operatives, the commodities shall be unloaded and weighed in the presence of the concerned Local Body President and the Councillor of the area and also the staff and then the commodities taken to Stock. The checks exercised and the findings shall be recorded in a register and further action taken fixing responsibility for shortages in any, noticed.
 - (iii) The Commodities meant for Noon-Meal Centres shall be unloaded at the Noon-Meal Centres and weighed in the presence of the officials and the staff of the Noon-Meal Centre and further procedure as suggested above followed.
 - (iv) The Committee desires to have a report on the implementation of the recommendations and results thereof [Rec.12].
5. The Committee in order to arrest the malpractice in the retail outlets recommends that each card holder be supplied with the entitled quantity of rice from out of the first instalments of rice (60 per cent) on first-cum-first-served basis and the remaining card holders be supplied from the second instalment (40 per cent) [Rec.16].
6. The Committee desires that the levy of Rs.40 per quintal (or the 'actual difference') on the levy sugar lifted from Sugar Mills should be confined only to those States whose purchase price of levy Sugar is lower than the sale price and this would certainly ease the financial burden imposed on the Civil Supplies Corporation of the deficit States and recommends that the Government takes up the matter, with the Government of India immediately to scrap the levy on States like ours.

The Committee also recommends that the Government takes up with the Government of India immediately, the question of payment of interest by the latter on the amount payable from the 'LSPEF' by the Food Corporation of India which will reduce the financial Commitment towards payment of interest on the borrowings by the Civil Supplies Corporation [Rec.18 and 19].

Thirty Third Report (1996-97) on the working of Tamil Nadu Minerals Limited (TAMIN)

7. The Committee observes that TAMIN instead of acquiring vast extents of land under mining lease and keeping them idle, should decide on the size of the area to be held under mining lease based on the quality of the granites deposits, the reserve available for exploitation and the market demand for granites and recommends that TAMIN surrenders a major portion of the extent of 1501 hectares kept idle without mining operation and the unremunerative existing quarries, especially the areas under black colour granites, dolomite, quartz feldspar and that keeps only a very limited area, taking into account the deposits available in the existing quarries, the quality of the deposits in the areas not operated so far and its, marketability, as reserve, so that the unproductive expenditure towards payment of dead rent is kept to a minimal [Rec.4].
8. The Committee recommends that the practice of accounting for 'difference in measurement' in respect of rough granite blocks by TAMIN should be discontinued forthwith and that Government investigates the genuiness of the transactions and takes action to fix responsibility for the loss of Rs.46,11,785 and Rs.8,07,157 under black granites and colour granites respectively [Rec.7].
9. The Committee observes that such organised moves by certain companies to buy granite blocks at a low price can be controlled only by containing the rejections. The Committee recommends that the Government may consider the following for implementation:—
- (i) To insist on the prospective buyers to specify their requirements of the granite blocks.

- (ii) To produce granite blocks strictly according to the specifications/popular demands of the buyers.
 - (iii) To prescribe norms for rejections based on the specifications from the buyers and past experience, including natural defects not anticipated.
 - (iv) To incorporate a clause in the tender conditions providing for penalty where the quantity offered by the buyers is not taken, except in the case of rejections conforming to norms prescribed [Rec.12].
10. The Committee also recommends that in cases where the old/rejected blocks could not be disposed of as such, Government may consider permitting TAMIN to re-dress these blocks to the required size now in demand, to pay seigniorage fees on the re-dressed blocks, account for the difference between the quantity as per stock book and that as per the re-dressed blocks in these instances as a special case and dispose them of as fresh blocks [Rec.14].
11. The Committee therefore desires that TAMIN takes concerted efforts to promote sales and find international/local market for its granite products and to be informed of the measures taken to improve sales and production [Rec.18].
12. The Committee does not accept the department's explanation and reiterates that there could not be any difference in measurement' in the slabs held in opening stock as the finished slabs ought to have been taken to stock only after correct measurement, by qualified persons and views that the quantity of granite slabs removed from stock account in the guise of difference in measurement, might actually relate to granite slabs pilfered, resulting in a loss of Rs.96,73,780 (1110 sq. mts.)
- The Committee recommends that Government may fix responsibility for the loss and send a report on the action taken to recover the amount from the persons responsible [Rec.22].
13. The Committee recommends that norms for wastage may be fixed early so as to have an effective control on wastages.

- The Committee observes that the wastage on this account is avoidable and recommends that the department may fix responsibility for such damages, as otherwise, TAMIN would be losing heavily on account of rejections/wastages, considering the high price a polished slab fetches [Rec.26 and 27].
14. The Committee recommends that TAMIN should take concerted efforts to promote sales of granite tiles both internationally and locally and also to reduce the cost of production. The Committee desires to have a report on the various measures taken to promote sales and to reduce the cost of production [Rec.29].
15. The Committee recommends that the department/TAMIN should take all efforts to improve the output/purity, considering the market potential of graphite concentrate and desires to be informed of the further steps taken in this regard and whether the agreement provided for penal action against the contractor in the event of not achieving the guaranteed output/purity and of the action taken in this regard [Rec.33].
16. The Committee observes that technological know-how for setting up graphite based industries can be passed on to prospective entrepreneurs only when the project reports are ready. Therefore, in order to promote industrial development in the State and to promote sale of graphite concentrate, by TAMIN, the Committee recommends that top priority should be given to get the project reports ready at the earliest and desires to be kept informed of the further developments in the matter [Rec.36].
17. The Committee recommends that vigorous and concerted efforts should be taken to promote sales of both raw and exfoliated vermiculite in the local and international market so that the production would improve and to cut down the high cost of production to make the unit function as a viable one. The Committee also desires to have a report on the action taken and the results thereof [Rec.37].
18. The Committee observes that as lime-shell might not have been weighed, with moisture contents, immediately after mining, the loss on account of dryage might not be so huge. Besides, lack of efforts to dispose them of quickly, ineffective security control at the storage point might have also led to the loss.

The Committee is at a loss to note that while such mining operations in the private sector flourishes, the inability of the officials, as admitted by the departmental Secretary, to manage the mining operation effectively in the Government sector has led to the closure of the mining operation of lime-shell.

The Committee therefore recommends that a thorough investigation should be made into the circumstances in which the shortage has occurred and was allowed to recur year after year and the circumstances leading to the closure of the mining operation and that responsibility should be fixed for the huge loss of 5845 M.Ts. of lime shells valued at Rs.17,53,500 and a detailed report thereon sent [Rec.40].

19. The Committee recommends that the proposed project being an important one, Government should pursue the matter effectively, to get the investigation done by the M.E.C.L. at the earliest and set up the project without much loss of time and also desires to be informed of the further developments in the matter [Rec.42].
20. The Committee recommends that immediate and effective action should be taken to give wide publicity in foreign countries through marketing agencies and secure sufficient export orders and commence production at the earliest and desires to be kept informed of the action taken and the result thereof [Rec.43].
21. The Committee is inclined to agree with the views expressed by the Chairman and Managing Director, TAMIN and recommends that Government may take immediate effective steps to persuade the Government of India to accord the requisite permission for introducing a provision of grant/renewal of granite mining leases as a special case to TAMIN, keeping in view the object for which TAMIN was constituted. The Committee also desires to be informed of the progress made in this direction [Rec.47].

**Sixty Fourth Report (1997-98) on the working of the Tamil Nadu
Forest Plantation Corporation Limited**

22. The Committee observes that the Corporation as a Commercial concern, would suffer, if it were to pay lease rent for the forest lands unfit for cultivation (i.e.) for lands, from which it cannot derive any income and recommends that the Government may consider remitting the lease rent due in respect of the extent of 2937.76 hectares claimed to be uncultivable, for the period upto 1995-96.

As regards levy of 30 per cent of the sales turnover as lease rent from the year 1996-97, the Committee feels that viewed in the context of the Corporation's performance and the revenue to Government as well, this new method may be counter-productive, if the Corporation is not keen to increase the revenue/yield or raise new plantations, as it would have done if it were to pay lease rent on the basis of the area held. The Committee, therefore, recommends that the Government may closely monitor the performance of the Corporation and consider the continuance of the revised method of levy of lease rent, if the Corporation's performance (both physical and financial), is satisfactory [Rec.3 and 4].
23. The Committee is distressed to note that attitude of the departmental Secretary that the Government's interference is required only when a huge loss or scam takes place in a Government undertaking and recommends that the Government should closely monitor and review the financial performances of the Corporation and step in at the right moment, to suggest corrective measures, instead of waiting till a scam or a huge loss takes place [Rec.6].
24. The Committee views that the expenditure under 'Development expenses' having been incurred towards raising of new plantations only, as disclosed in the Annual Reports laid on the Table of the House, there had been apparent large scale excess or wasteful expenditure under this head (i.e) Rs.1,50,30,135/- for the three years 1993-94 to 1995-96, (as the expenditure during these years ought not to have been incurred at more than Rs.5,200 per hectare incurred in 1996-97 which warrants immediate investigation by the Government into the genuineness of the expenditure stated to have been incurred.

The Committee therefore recommends that the Government may immediately take up a thorough investigation of the genuineness/ reasonableness of the expenditure incurred on raising new plantations and fix responsibility for the excess/wasteful expenditure incurred (Rs.1.50 crores) [Rec.8].

25. The Committee condemns the indifferent manner in which the Corporation has furnished incorrect and incomplete figures/details, required by it and deplores the apathy of the department in merely forwarding the figures/details furnished by the Corporation without exercising any check, eventhough the reply furnished to the Committee was to be approved by the Departmental Secretary.

The Committee observes that the incorrect figures/details furnished by the Corporation/Department has forced the Committee to devote much of its precious time to verify the correctness of the figures with reference to the original records and recommends that in future, the Corporation should take utmost care in furnishing the details required by the Committee and the department should ensure the correctness before forwarding them to the Committee [Rec.11 and 12].

26. The Committee is of the firm view that the failure on the part of the department to fix the price of pulp wood correctly for the years 1994-95 and 1995-96 has resulted in huge loss (more than Rs.3 crores) to the Corporation and recommends that the Government may investigate the real reasons for this serious lapse and fix responsibility for the loss. The Committee desires that the result of action taken by the Government be reported to it within two months [Rec.15].
27. The Committee is not convinced of the department's reply and recommends that the Government should investigate the circumstances leading to the disposal of lops and tops at a lower rate during 1995-96 and fix responsibility for the loss suffered by the Corporation (Rs.7.75 lakhs).

The Committee further recommends that the present system of sale of lops and tops through auction be dispensed with and the sales effected through tender-*cum*-auction to get competitive sale price and to curb malpractice.

The Committee also recommends that the 'fair price' should be fixed with reference to prevailing wholesale market rate for the goods sold and also the price fetched in the previous year [Rec.16 and 17].

28. The Committee recommends that the Government may investigate the real reasons for the low lease income realised by the Corporation during the years 1993-94 to 1996-97 and to fix responsibility for the loss suffered by the Corporation (Rs.29.27 crores) [Rec.22].
29. The Committee views that the Government, while reviewing the financial performance of the Corporation, ought to have looked into these aspects, which would have helped curbing the leakage of revenue. Evidently, this exercise has not been done. The Committee would like to know why the Government have not examined the reasons for the poor performance in the departmental collection of cashewnuts, leading to huge loss of revenue.

The Committee recommends immediate action by the Government to probe into the circumstances leading to the abysmal performance in the collection of cashewnuts by the Corporation and to fix responsibility for the huge loss suffered by it (Rs.3.94 crores) [Rec.24 and 25].

30. The Committee observes that the failure of the Corporation to sell the cashewnuts based on the wholesale market price at Panruti has deprived the Corporation of an additional revenue of Rs.7.79 lakhs and recommends immediate action by the Government to fix responsibility for the loss suffered by the Corporation and also recommends issue of instructions to fix the 'fair price', taking into account the prevailing market rates in all important cashew centres before conducting tender-*cum*-auction sale, to avoid further loss in future [Rec.26].
31. Thus, it was the Chairman, TAF CORN, who had fixed the dryage at 8.5 per cent after field study, when he was acting as the Managing Director of the Corporation in 1994. Evidently, the Chairman, TAF CORN, has misled the Committee that this dryage rate was in force from 1974. The Committee condemns the cavalier manner in which the Chairman, TAF CORN has furnished such wrong information to the Committee during evidence, especially when he himself had fixed the dryage in 1994 and recommends that such mistakes should be guarded again in future [Rec.27].

32. The Committee observed that one of the objectives of the Corporation being to set up forest produce based industries, an effective departmental collection of cashewnuts can pave the way for the Corporation to establish decorticating units for producing cashew kernel which has a high commercial value and the cashew shells, separated in the process could be sold for extracting cashew oil which is a raw material for paint industry. Besides, the units could provide employment opportunity for the local public and help improve to a large extent, the revenue realisation from cashew plantations.

The Committee recommends that the Government may take up a detailed investigation into the causes attributed to the failure in the collection of cashewnuts by the Corporation and evolve a suitable scheme, keeping in view the observation made at para. 4, 3, 2, 6, 9, and also the low income realised by the Corporation in the lease of cashew plantations, so as to restore departmental collection of cashewnuts in full [Rec.30].

33. The Committee, in view of the large variation in the area brought under intensive cultural operation in the year 1993-94 (Wasteful expenditure of Rs.53.87 lakhs) and large scale excess expenditure under 'clearing unwanted growth' is concerned about the genuineness of the expenditure incurred under intensive cultural operation and recommends that the Government takes up a detailed investigation into the bonafides of the expenditure incurred under this head. The Committee desires to have a report on the result of investigation made by the Government [Rec.31].
34. The Committee is unable to comprehend how firewood (dead cashew trees and jungle wood), which never faced a downward trend in the market, could have been sold at prices as low as Rs.53 and Rs.58 per tonne during the years 1994-95 and 1995-96 respectively. The Committee therefore draws an inevitable conclusion that there was a serious lapse on the part of the management in conducting the tender sales and fixing the fair price and recommends that the Government should take up immediately thorough investigation into the circumstances leading to the sale of firewood at rock-bottom prices and fix responsibility for the huge loss suffered by the Corporation (Rs.11.61 crores and Rs.25.39 lakhs) [Rec.35].

35. The Committee is of the view that the system of sale of Casuarina, Acacia and uprooted stumps on the basis of 'area' without ascertaining the actual quantity available in the 'area' would be detrimental to the financial interests of the Corporation. The Committee recommends that the system of tender sale of Casuarina, Acacia and uprooted stumps and other items of firewood on the basis of the 'area' should be dispensed with and these items should be sold on 'tonnage' basis through tender-cum-auction fixing the fair price with reference to the prevailing wholesale price.

The Committee also recommends that the Government should investigate how this system, which was not advantageous to the Corporation was followed so far and assess the actual loss suffered by the Corporation. The Government may also examine how this important aspect was overlooked by the Finance (BPE) Department [Rec.36 and 37].

36. The Committee takes strong exception to the denial by the Managing Director, TAF CORN of a report sent by him to the Government. The Committee recommends that the Government should take action against the Managing Director for falsifying before the Committee [Rec.42].
37. The Committee recommends that the Corporation in order to have a fullfledged Internal Audit Wing, especially in the absence of an Internal Audit by an outside agency, should strengthen the Internal Audit Wing by inducting more Staff including supervisory Staff.

The Committee also recommends that Internal Audit Wing should be entrusted with, among other regular items of audit work, 100 per cent check of receipts and all payments made, including payments made by field offices to ensure that genuineness of payments made for ploughing, cutting and clearing, trenching, etc, and also that the payments are made as per the norms prescribed and (ii) periodical verification of stock of stores and materials, physical verification of assets [Rec.54 and 55].

Sixty Fifth Report (1997-98) on the working of the Poompohar Shipping Corporation Limited

38. The Committee recommends that the Corporation, apart from ensuing that agreements are entered into with the agents in future, should take immediate

action to enter into agreements with all the existing agents in loading and unloading ports, incorporating necessary clauses to safeguard the interests of the Corporation, including the ones for effecting recovery towards any loss, for which the agents may be held responsible and for collecting security deposits or bank guarantee from the agents [Rec.3].

39. In view of the heavy recurring loss being suffered by the Corporation every year on account of pre-berthing/sailing delays, the Committee recommends that the department/corporation should investigate the reasons for such delays in each case during the three years, and if the pre-berthing delays were attributed to the lack of co-ordination by the agents with the Port authorities in getting berth allotments, action should be taken to fix responsibility on the agents for the loss suffered by the Corporation and for the recovery of the amount of loss suffered.

The Committee further recommends that the Corporation should consider the payments of Port dues direct to the Port authority instead of through the agents to avoid any possible malpractice [Rec.4 and 5].

40. The Committee recommends that the Government should investigate the circumstances leading to acceptance of increased rates of charter hire as compared to the rates fixed in the years 1993-95 and 1997-98 and fix responsibility for the excess payment of charter hire charges. The Committee desires that the result of action taken should be reported to it within two months.

The Committee also recommends that the Department/Corporation should take up with the Directorate of Shipping, Mumbai, again the question of granting permission for floating 'global tender' in view of the tendency of the Indian Ship owners to quote 'charter hire' at very high rates, taking advantages of the restriction imposed by the said Directorate [Rec.10 and 11].

41. The Committee observes that in view of the fact that the Electricity Board should be aware of the number of vessels engaged on long term charter each year and the stock of coal available on hand and the requirement of coal for the year, it should be in a position to give precise direction to the

Poompuhar Shipping Corporation about the vessels required on long term charter and recommends that vessels on short term charter should not be engaged as a matter of course and be avoided as far as possible, to save expenditure on increased charter hire [Rec.13].

42. In view of the heavy recurring loss being suffered by the Corporation every year on account of pre-berthing/sailing delays, the Committee recommends that the Department/Corporation should investigate the reasons for such delays in each case during the three years, and if the pre-berthing/sailing delays were found to be on account of the inefficient services rendered by the respective port authorities (by not providing Masters for berthing and sailing) the Corporation/Department should take up the matter with the Chairman of the respective Port Trust or the Government of India for getting compensation for the loss being suffered, due to non-availability of pilots [Rec.14].
43. The Committee recommends that the Corporation should examine the reasons for the abnormal increase in the number of days taken for loading and discharge operations and effect recoveries from the Charter hire, if the delay was found to be due to deficiencies on the part of the chartered vessels. If, on the other hand the delay was found to be on account of the ineffective functioning of the loading and discharge agents appointed by the Electricity Board, the Corporation should communicate such delays to the Electricity Board to effect recoveries from the concerned agents [Rec.16].
44. The Committee understands that recoveries on account of reduction, in the declared speed have not been effected prior to 1997. The Committee would like to have a report on the recoveries effected towards reduction in the declared speed of chartered vessels for the years 1994, 1995 and 1996 [Rec.20].
45. The Committee sees no logic in the fixation of low 'freight rate' for vessels owned by the Corporation, when the operating expenses are more (as own vessels move coal to Tuticorin Port and the voyage distance from loading ports is double, compared to the distance to Chennai Port) compared to that incurred for chartered vessels and recommends that the Government should consider revision of freight rates immediately, taking all relevant

components into account and also allowing 'return' on the entire equity, so that the operation of own vessels by the Corporation is viable [Rec.21].

46. The Committee observes that the Electricity Board, which ought to have had full knowledge of the quantity of coal to be imported and the number of foreign vessels carrying coal to India in 1995-96 had failed to advise the Poompuhar Shipping Corporation to reduce the number of vessels to be chartered for the year. During the course of the year, the Poompuhar Shipping Corporation having known that the Electricity Board was importing coal and that the foreign vessels were also sharing the berths, ought to have planned and reduced the number of vessels on short-term charter, which were said to be engaged on the basis of needs. The Poompuhar Shipping Corporation had also failed and was equally at fault. The lack of co-ordination between the two institutions and improper planning in the chartering of vessels during the year 1995-96 had resulted in huge loss of Rs.6.51 crores to the Corporation/Electricity Board.

The Committee recommends that the Government should investigate the gross failure of the Electricity Board and the Corporation resulting in a huge loss of Rs.6.51 crores and fix responsibility for the loss suffered. [Rec.22].

47. The Committee recommends that the Government may consider engaging vessels on charter, on the basis of 'rate per tonne' which may perhaps save the Corporation/Board from suffering heavy losses on account of various delays and under utilisation of the vessels [Rec.24].
48. The Committee recommends that the Tamil Nadu Electricity Board should consider posting responsible officer from the Electricity Board both at the load port and discharge port to ensure the correctness of the quantity of coal loaded and the complete discharge and a supervisory staff at the coal stack-yard at Chennai Port to ensure that the coal discharged is properly stacked in the yard hired by Electricity Board and loaded into Railway Wagons [Rec.27].
49. The Committee observes that the gross failure of the Tamil Nadu Electricity Board to follow any reasonable norm to fix the rate for 'shortage cover'

component, has resulted in an avoidable excess expenditure of Rs.87.31 crores (approximate) under coal handling charges and recommends that the Government should investigate this serious irregularity, committed by the Tamil Nadu Electricity Board in having allowed 'shortage cover' and fixed a high rate towards that component without any basis, while fixing the rate for 'coal handling', and fix responsibility for the huge loss suffered by the Electricity Board [Rec.31].

50. In the alternative, the Committee recommends the considering the high cost involved in dry docking launches at Tuticorin, the Corporation should find an early solution to the problem faced by it by negotiation with the fishing community, with the help of the District Administration, at least to get dry docking done at Kanyakumari itself [Rec.34].
51. The Committee deplors that the management has not bothered to introduce a proper system of material management till December 1997 in the Commercial Organisation, effecting purchase of stores and material to the tune of more than Rs.3 crores every year and recommends that the Government should order a thorough probe into the purchases/issues of stores and materials, including the selection of source, and the circumstances leading to large scale local purchases and findout the loss suffered by the Corporation and fix responsibility for this serious lapse [Rec.41].
52. The lowest rate offered in the six quotations received for dry docking of M.V. Tamil Periyar in January, 1995 as per the comparative statement furnished, was Rs.75,18,801 by Cochin Shipyard. The next two lowest offers were from Malaysian Shipyard, Malasiya (Rs.82,77,489) and Sembawang Shipyard, Singapore (Rs.86,79,468). The offer made by Keppal Shipyard Singapore, was only the fourth lowest at Rs.91,34,824. How was the Keppal Shipyard selected, overlooking the lowest offer made by the Cochin Shipyard from India and the other two lower offers? [Rec.43].
53. The Committee observes that the Corporation does not seem to have had any control over the heavy expenditure incurred on replacement of spares

for the two vessels dry docked in 1994-95 as also the steel renewal, far in excess of the estimated quantum of 22 M.T. and recommends that the Government may take up a detailed examination of the dry dock expenditure incurred in 1994-95 (Rs.5.30 crores) and in 1996-97 (Rs. 2.90 crores for one vessel) to ensure the genuineness of the expenditure incurred on dry docking and that, considering the volume of purchase of spares effected for use in dry dock repairs, may evolve a system for the purchase of the spares, especially those required for unquoted items, from the right source, at competitive rates so that the corporation does not incur extra expenditure on purchase of spares for use in dry dock [Rec.44].

54. The Committee is unhappy that the Corporation has not been following the correct procedure in the disposal of scraps so far, to tap the revenue to its advantage and recommends that the Corporation should follow the correct procedure (Para. 8.6) and dispose of the scraps through *tender-cum*-auction sale, to arrest leakage of revenue [Rec.50]

Seventieth Report (1998-99) on the paragraphs relating to Rural Development Department (Tamil Nadu Water Supply and Drainage Board) in the Report (Civil) of the Comptroller and Auditor General of India for the year 1991-92

55. The Committee, while condemning the inert attitude of the Board in dealing with the issue of realignment and land acquisition leading to avoidable delays in this top priority scheme, recommends that in future, 'target date' should be fixed for each scheme and the schemes completed within the stipulated time. In cases of delay in completion of the schemes, action should be taken against the officials concerned, responsible for the delay. A report on the action taken may be sent to the Committee [Rec.1].
56. The Committee observes that work on the scheme commenced in November 1985 and the detailed estimate for the treatment works was sanctioned in December 1988. The delay was more than 3 years. Had the detailed estimate been prepared in time, tenders could have been floated in such a way, that the offers were considered and the work commenced immediately on handing over of the land by the Revenue Department in June 1988. The delay in preparing detailed estimate had also contributed to the escalation in cost.

The Committee therefore, recommends that the department may identify the officials who were actually responsible for the delay in preparing the detailed estimate and take action against them. The Committee may be apprised of the action taken together with copies of orders passed in each case [Rec.4].

57. The Committee condemns the lethargic manner in which the Board/ Department had acted on an important audit observation and that Board's failure to initiate action immediately against the retired official who was solely responsible for the huge loss, especially, when it had known that there was limitation under the pension Rules to initiate action against a retired official.

The Committee therefore, recommends that the department should take action against the officials in the Board, who were responsible for not initiating action against the retired Chief Engineer, responsible for the loss, within the time limit prescribed under the Pension rules (Rec.5)

58. The Committee also recommends that the future in respect of irregularities pointed out in audit, if the officials involved in them were on the verge of retirement or had retired, proceedings should be initiated against them at the earliest, so that the delinquent officials do not escape punishment due to limitation provided for in the Pension Rules [Rec.8].
59. The Committee recommends immediate action against the firm for recovery of the proportionate cost of 44 nos. of hammers (Rs.2.38 lakhs) related to the uncovered portion of the footage guaranteed or the amount that might be spent for replacement of parts to make the 44 hammers workable, by preferring the claim, if not already done, before the proper authority as the firm was under liquidation.

The Committee also recommends that action should be taken to fix responsibility against the official(s) concerned for not getting the defective hammers replaced/repared promptly by taking effective action [Rec.9 and 10].

Seventy Sixth Report (1998-99) on the paragraphs relating to Health and Family Welfare Department (Tamil Nadu Medicinal Plants Farms and Herbal Medicine Corporation Limited (TAMPCOL), in the Report (Commercial) of the Comptroller and Auditor-General of India for the year 1992-93

60. The failure of the Company to enter into an agreement with the Consultant had tied its hands to proceed against him legally to recover the loss sustained by the Company. The Committee, therefore, recommends that responsibility should be fixed on the persons concerned for the lapse and action taken against them. The Committee would like to be apprised of the result of the action taken [Rec.4].

Ninety Fourth Report (1998-99) on the working of the Tamil Nadu Cements Corporation Limited (TANCEM)

61. The Committee observes that the concerned authorities, including the Government, had been so lethargic in granting the renewal of mining leases to the Corporation that the delay in the renewal of the mining lease in respect of 18.67 acres in Pandapuli and Thenmalai Villages was an alarming 12 years and six months. This, in the Committee's view, was due to the attitude of the authorities that the Corporation, a Government undertaking, which held the mining leases, had the right for renewal and therefore, it need not be done within a specified period of time. But they had overlooked the fact that the mining activities in the lease-hold land in the absence of the orders of the Government, renewing the mining leases, were illegal and that the payment of royalty/dead rent etc. was to be regulated based on the Government orders, although such activities were regularised by renewal of leases with retropective effect. The Committee condemns this attitude of the authorities concerned, causing inordinate delays in the renewal of mining leases to the Corporation and recommends that, in future, the authorities concerned should strictly avoid such delays [Rec.1].
62. The Committee is not convinced of the reasons for the dereservation and allotment of 26.32 acres of land to Madras Cements, which was not a Mini Cement Plan. The Committee is of the view that the private company had been favoured with the allotment of lands at the expense of the Corporation's interest and recommends restoration of the land to the

Corporation. The Committee would also like to have a detailed report on the allotment of lands to Madras Cements including the date of allotment, limestone deposits available in the said extent of land etc. The Committee would also like to know whether the civil suits filed against grant of mining leases, covered the allotment made to Madras Cements and the other two Mini Cement Plants [Rec.5].

63. The Committee observes that it was really concerned when it was projected that the limestone deposits in the lease-hold lands were fast depleting and the available reserves would not last for a long period and that the prospects of further acquisition of lands were also bleak, considering the purchases made by the private companies from lands reserved for the Corporation. The Committee while taking note of the action being taken by the Corporation/Department, to safeguard the interest of the Ariyalur Cement Works in getting the raw material limestone, for the plant, wants the Corporation/Department, to assess the plants requirement properly, and plan the acquisition of lands in such a way that the plant is assured of a limestone reserve required for a period of not less than 20 years at a time. This would allay the fears being entertained about non-availability of raw material to the plant and help the plant to prosper further [Rec.6].
64. The Committee may be informed of the progress made in prospecting of limestone in an extent of 634.24 acres of land and also the other Companies that might be considered for allotment along side TANCEM as the administrative sanction for acquisition was issued in favour of the Corporation [Rec.8].
65. The Committee recommends that the Corporation should consider reducing the number of workers engaged in the mines to the absolute necessity by deploying the unskilled workers found in excess of the requirement, in areas, where contract labourers are now being engaged and also by retiring them under "Voluntary Retirement Scheme" so as to bring down the cost of production of limestone [Rec.11].
66. The Committee is pained to note that although the cost of limestone mined in the unit was so high, the Corporation has not taken the initiative to dispose of the granite rejects accumulated for so many years, as blue metals, earlier, so as to earn a sizeable revenue, which besides helping the

unit to bring down the cost of limestone, would help clearing the area occupied by the rejects, for mining. The Committee would like to have a report on the progress made in the disposal of granite rejects [Rec.12].

67. The Committee is of the view that the failure of the Corporation to have a system of correlating the raw materials consumed to the out-turn of intermediate/end product, and taking remedial action whenever shortfalls in production and excess consumption of raw materials were noticed had contributed to the huge loss suffered by the unit year after year. The Committee recommends that the department should take up an investigation into lapses and fix responsibility for the losses suffered by the unit [Rec.13].
68. The Committee, in view of the accredited advantages of the blended cement, recommends that the Government should chalk out a programme to popularise the use of blended cement in road laying and construction activities in Government departments/undertakings, which in turn would help the Corporation units to increase production of Pozzolana Portland Cement and supply the cement to the Government departments at competitive rates [Rec.20].
69. The Committee while strongly recommending the modernisation of the Alangulam Cement Plant, the only solution to bail out the unit from its abnormal financial performances desires that every effort should be taken by the Government/Corporation to complete the modernisation of the Plant as per the target date (viz. 15-6-2001) [Rec.24].
70. The Committee while recommending that Government may consider the import of coal for use by the Corporation to effect savings in expenditure towards fuel, also recommends that the Corporation may consider installing bag filters in coal mill, as has been done in Alangulam Cement Works (where considerable reduction in coal consumption is understood to have been achieved) so as to reduce the coal consumption further and increase the profit in this unit [Rec.28].
71. The Committee while emphasizing its view that a Government company should strive hard to improve its performance and be able to compete in the open market and survive on its own without depending on any

concessions from the Government, still, in view of its observation in Paragraph 4.1.2.45 and 4.1.2.46 recommends that the Government in Finance (BPE) department may reconsider its order, dated 18-6-1998 and restore purchase preference to TANCEM atleast for 50% of the requirements of the Government departments/undertakings at the rates to be fixed for supply to Government departments for a few years by which period, the Corporation might be expected to fully develop its stockists market [Rec.34].

72. The Committee observes that payment of freight to stockists to places other than the places of business was clear case of favouritism shown to stockists, in the guise of improving the sales and recommends that Government may take action to recover the irregular payment of freight made to the stockists and also to identify the person(s) responsible for taking this wrong decision leading to an avoidable additional expenditure of Rs.34.47 lakhs to the Corporation [Rec.38].
73. The Committee views this seriously as a fraud committed against the Corporation by the forwarding agent solely aided by the false certificate issued by the depot-in-charge with a doubtful integrity. The Committee recommends stern action against the person responsible for the issue of the false certificate, so that it acts as a deterrent to others [Rec.40].
74. The Committee observes that the fraudulent claim was made possible as the consignment are not transhipped at the depot, but taken straight to the buyers destination without being subjected to physical verification. The entries in the records maintained at the Depot, are being made with reference to the stock transfer notes and central excise gate-pass-cum-delivery chalans or invoices. But to make these entries, and prepare the sale invoices the vehicles need not be physically present at the Depot. The Committee therefore, recommends that the Corporation should introduce a fool-proof system in respect of stock transfer to depots to ensure that the consignments reach the depots and the payment of freight is made after verification of the time of receipt of the consignment. The Committee desires to have a report on the improvements in the system of verification [Rec.41].
75. The Committee therefore recommends that the Corporation should strive hard to reduce the cost of production to such an extent, curtailing

expenditure in all areas of operation that it is able to compete in the open market and secure orders from TWAD Board and from other agencies as well.

The Committee also strongly recommends that the Government taking into consideration the plight of the plant for its survival now, may in consultation with the Finance (BPE) Department and Rural Development Department ensure placing of orders at least for 50% of the requirement of the TWAD Board on a regular basis [Rec.55 & 56].

76. The Committee observes that the appointment of agents should serve the cause of the Corporation instead of satisfying the demands of the another organisation and recommends that the Corporation should review the performance and usefulness of the three agents appointed in Tamil Nadu during 1998 and decide on the continuance of the practice of appointing agents in Tamil Nadu. The Corporation may also consider appointing agents in other states to boost the sales.

The Committee also recommends that the Corporation/Government should consider appointing professionals as marketing staff in all the manufacturing units especially for cement and A.C. Pipes to improve marketing [Rec.57 & 58].

77. The Committee recommends that the Corporation should take effective steps to avoid loss on account of excess consumption of raw materials. The Committee also recommends that the Government should discourage sales by the Corporation at a low price for the sake of running the unit especially to private parties unless the sale price covered both the fixed and variable costs as such practice of effecting sales to cover variable cost might lead to malpractice [Rec.60].
78. The Committee recommends that the Corporation should take immediate steps to dispose of the stock of non-moving pipes, largely accumulated from the year 1995. The Committee further recommends that the Government may consider action against those responsible for production without firm orders resulting in accumulation as non-moving stock [Rec.72].

79. The Committee recommends that the Corporation may consider increasing the smaller dis pipes, stated to be popular in stockists market, with suitable revision in price, to expand stockists market to have a balanced marketing along with supplies to Government Departments [Rec.80].
80. The Committee observes that if the Corporation had been vigilant and properly scheduled the arrival of coal there would not have been heavy arrivals of coal at a time, which was also attributed as a reason for the delay in clearance. Besides, proper maintenance of coal unloading machineries and immediate rectification of the defects could have prevented the breakdown of the machinery and the delay in clearing the coal. The Corporation, instead of trying to give a philosophical justification for the lapses, should endeavour to avoid wasteful expenditure, however, small the amount may be. In this case, the total demurrage paid was nearly Rs.7 lakhs.

The Committee therefore, desires that the Corporation should analyse the reasons for the delays in these instances and strictly avoid such payments in future [Rec.85].

81. The Committee recommends that the Government/Corporation may consider changing the accounting policy and effect suitable changes in the accounting method, to route the E.D.S.T., payments made in a year and also the actual collections made in that year, through the Profit and Loss account so that, the correct profit is reflected in the Profit and Loss Account and Corporation gets the true picture of its working results for the year [Rec.86].
82. The Committee is distressed to note that the Board had given its approval for write-off of the amount as non-collectable, without even satisfying itself whether the amount proposed for write-off included any amount recoverable in respect of State sponsored schemes. The Committee therefore, recommends that the Board should rescind its irregular orders of write-off for Rs.5,83,81,562/-.

The Committee, while condemning the action of the Corporation in proposing the write-off of such a huge amount without even ascertaining that it pertained to closed Centrally Sponsored Schemes as decided in the

meeting held in November 1997, recommends action against the person(s) responsible for misleading the Board with proposal benefit of complete details of the issue, as discussed above.

The Committee views that the Corporation, being a wholly owned Government company, the proposal for write-off of such a large revenue should have got the prior approval of the Government in Finance Department. The Committee therefore, recommends that the Government should take action to get the irregular write off of the amount of Rs.5,83,81,562 by the Board nullified and consider write off of the irrecoverable differential cost of cement, only in respect of closed Centrally Sponsored Schemes [Rec.88, 89 & 90].

83. The Committee recommends that the Government may look into these indiscreet credit sales made to the private parties, jeopardising the financial interest of the Corporation, and resulting in huge arrears and take appropriate action against those responsible for the lapse [Rec.95].
84. The Committee recommends that the Government may consider taking up a detailed independent investigation by a Government Audit team, to find out any irregularity in the large scale purchase, despite holding stocks of stores, spares and consumables for more than one year's requirement and the reasons for the huge accumulations of non-moving/obsolete stock of stores and spares in the Corporation. This in the Committee's, view would help to regulate the purchases, issues and the level of inventory in the Corporation [Rec.105].
85. The Committee fails to understand how such totally irrelevant figures were furnished to it by the Corporation/Department earlier. This, according to the Committee, is the reflection of the scant regard, the unit management had for providing the information required by the Committee. There is also a failure on the part of the Corporation/Department to ensure the correctness of the details before passing them on the Committee. The Committee views this dereliction seriously and recommends stern action against those responsible for furnishing the totally incorrect and irrelevant particulars to the Committee [Rec.107].

86. The Committee recommends that the Government may take up a detailed investigation to find out any malpractices/leakages of revenue due to non-existence of proper system of accounting and disposal of scraps and take immediate action to streamline the accounting and disposal of the scraps [Rec.116].

Ninety Sixth Report (1999-2000) on the paragraphs relating to Prohibition and Excise Department (Tamil Nadu State Marketing Corporation Limited) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94

87. The Committee deprecates the Board's action in negating the proposed increase in the additional profit margin to wipe out the amount paid towards additional levies and recommends that the Government may seriously consider increasing the additional profit margin to such an extent as to wipe out the large amount of Rs.1.62 crores paid by the Company from November '1992 to August '1997 towards additional levies (as disclosed by the Managing Director, TASMAL during evidence). [Rec.1].

Ninety Seventh Report (1999-2000) on the paragraphs relating to Backward Classes and Most Backward Classes Welfare Department (Tamil Nadu Backward Classes and Minorities Economic Development Corporation Ltd.) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1993-94

88. The Committee is aghast at the fact that the post of the Chief Executive of the Company had been kept vacant for six years and observes that such apathy on the part of the Government in filling up the vacancy in the post of the Top Executive of the Company would only lead to mis-management of the affairs of the Company. The Committee, therefore, recommends, that Government, in future, should fillup vacancies arising in the posts of Top Executives of Government companies at the earliest and avoid recurrence of such delays [Rec.1.]

89. The Committee recommends that the Company in future, should launch/execute schemes only after conducting a thorough feasibility study and proper planning, so as to ensure that the benefits of the schemes reach the people concerned and avoid recurrence of such failures. [Rec.3].

**Ninety Eighth Report (1999-2000) on the paras relating to
Adi-Dravidar and Tribal Welfare Department
(Tamil Nadu Adi-Dravidar Housing and Development Corporation Ltd.)
in the Reports (Commercial) of the
Comptroller and Auditor General of India for the years 1993-94 and 1994-95**

90. The Committee, while taking note of the fact that the Company has not made any further investments in fixed deposits, recommends that action should be taken against the officials responsible for flouting the guidelines issued on the subject and for not spending the funds for the specific purpose for which they were allocated, during the two years [Rec.1].

**Hundred and First report [1999-2000] on the paras relating to
Animal Husbandry and Fisheries Department
(Tamil Nadu Poultry Development Corporation Ltd.)
in the Report (Commercial) of the Comptroller and Auditor General of India
for the year 1992-93**

91. The Committee recommends that the schemes to benefit economically weaker section like the tribal community, are evaluated in all respects with utmost care' by the Government before their implementation. so that the beneficiaries reap the fruits under the proposed schemes and recurrence of the failure of the schemes like 'Poultry Estate at Kalrayan Hills' is strictly avoided in future [Rec.2].
92. The Committee views that the operating loss of Rs.1.99 lakhs was mainly due to the failure of the Company to close the scheme at the initial stage itself and recommends immediate action against the person(s) responsible for the lapse and wants to be apprised of the result of action taken [Rec.4].

**Hundred and Seventh Report (1999-2000) on the Paragraphs relating to
Small Industries Department (Tamil Nadu Small Industries Development
Corporation Ltd.) in the Report (Commercial) of the Comptroller and Auditor
General of India for the year 1992-93**

93. The Committee recommends that Government should initiate action against the Chairman and Managing Director of SIDCO who approved the decision to invest in Messrs ABFSL flouting the Government guidelines on the subject and may also consider the possibility of taking action against Thiru A. Shanmugasundaram, retired Chief Accounts Officer, who must have been party to the decision as an official from the Finance wing [Rec.1].

**Hundred and Tenth Report (1999-2000) on the Paragraphs relating to
Labour and Employment Department (Overseas Manpower Corporation Ltd.)
in the Report (Commercial) of the Comptroller and Auditor General of India
for the Year 1992-93**

94. The Committee observes that in experience should not have come in the way of protecting the interest of the Company while issuing bank guarantee for such a large sum. In fact, it was all the more necessary that the company ought to have taken the legal advice when it was issuing a Bank guarantee for the first time. Further, the Committee is also at a loss to understand as to why the Company has furnished bank guarantee to the Commissioner of Labour, Ministry of Home Affairs, Government of Brunei even without ascertaining from the recruiting Agent when the selection of personnel would take place. Consequently, the Company which had not sent a single labourer to the Company in Brunei, had to incur loss because of its failure to limit, the bank guarantee to discharge liability, if any, in respect of labourers to be recruited by it.

The, Committee therefore, recommends that action, should be taken against the persons who failed to protect, the interest of the Company and caused the financial loss. The Committee would like to have a report on the action taken, as also on the outcome of the civil suit filed against the Indian Bank and of the Civil suit file by the Bank against the Company. [Rec. 1].

Hundred and Twelfth Report (1999- 2000) on the paragraphs relating to Environment and Forest Department (Tamil Nadu Tea Plantation Corporation Ltd., Tamil Nadu Forest Plantation Corporation Ltd. and Arasu Rubber Corporation Ltd.) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93

95. The Committee observes that apart from the slump in the market demand for sandalwood oil, one of the two reasons attributed for the closure, the major factor that contributed to the loss was high cost of production. The Committee therefore, recommends that a thorough analytical study into the factors that contributed to the high cost of production be taken up by the Government and corrective measures taken to bring down the cost of production considerably and that all out measures also be taken to explore the international market for Sandalwood oil, secure export orders by inviting tenders from foreign perfume industries [Rec.2].

Hundred and Fifteenth Report (1999-2000) on the paragraphs relating to Transport Department (Tamil Nadu State Transport Corporation (Kumbakonam Division I) Ltd. (Formerly Cholan Roadways Corporation Ltd.) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93

96. The Committee observes that the condemned buses, when sold as such, cannot be treated as 'scraps' and therefore, collection of sales tax at 5 percent on the sale of condemned buses by the Company was not as per the provisions of the Tamil Nadu General Sales Tax Act. Even if the Company were to collect Sales tax at 5 percent as per the clarification issued by the Commercial Taxes Department, it must have been aware that the R.C. books were to be cancelled and surrendered, or otherwise, tax would be levied at 15 percent against such sales. Yet the Company had collected Sales tax at 5 percent only even though the requirements were, not met. However, if the circumstances were such that the Company could not cancel and surrender the R.C. books in time, it had the option to sell the condemned buses with R.C. books collecting full sales tax at 15 per cent. But this was also not done. And it was to the detriment of the Company's financial interest, as sale of condemned buses with R.C. books would have fetched

a higher price. Besides, the condemned buses had also been sold with R.C. books, as made out in the inspection report of the Enforcement wing of the Commercial Taxes Department, for which sales tax ought to have been collected at 15 percent but was not collected at the higher rate.

The Committee is therefore, of the view that it was the failure of the Company to collect Sales tax at the higher rate of 15 per cent on condemned buses sold with R.C. books as also on condemned buses for which R. C. books could not be cancelled and surrendered that had led to a loss of a large sum of Rs.16.58 lakhs and recommends, that responsibility should be fixed on Officials who had caused this huge loss to the company and proceeded against [Rec. 1].

One Hundred and Thirty Third Report (1999-2000) on the working of the Tamil Nadu Textile Corporation Limited (TNTC)

97. The Committee observes that vacancy in the post of Chief Executive of the Corporation might lead to lack of control, long term planning and mismanagement of the affairs of the Corporation and recommends that the Government in future should fill up the vacancy arising in the top post, at the earliest and ensure that the incumbent continued in the post for a reasonable period [Rec. 1].
98. The Committee observes that in view of the fact that the quality checks were exercised on grey cloths (supplied by the Powerloom Weavers' Co-operative Societies) by the technical staff of the Assistant Director of Handlooms and Textiles of the concerned circle and the certificate thereof issued by the Assistant Director and that the quality checks on the processed cloths were to be carried out in the processing units by the Corporation staff, the warehouse at Erode, ought to have been used only for storing the grey cloths received from the Co-operative Societies and the processed cloths from the processing units, before they were despatched to the respective destinations. Therefore, the infrastructure and the services of the staff available at the nearby Sivagiri Powerloom Complex could very well have been used for storing and for watching the receipt and issue of the cloths, and the payment of a rent of Rs.66,000/- per annum, for a small warehouse, and the allied expenses could have been avoided.

The Committee, therefore, recommends that the Department should take immediate action to shift the warehouse at Erode to Sivagiri Powerloom Complex, and send a report of compliance [Rec.2].

99. The Committee recommends that the Corporation should strive hard to achieve production efficiency to the optimum level, motivating the workers to put forth their best and ensuring proper supervision of their work. The Committee also recommends that the Department should ensure that the Corporation gets adequate orders for supply of cloth under Government Schemes [Rec.4].
100. The Committee observes that the Corporation has closed one shed with 48 looms, in each of the three Powerloom Complexes mainly due to lack of orders for supply of cloth. While it is so, the large scale diversion of orders placed on it to the Powerloom Weavers' Co-operative Societies was detrimental to the interest of the Corporation. While the Director, as the Registrar of the Powerloom Weavers' Co-operative Societies, is free to extend whatever support is available at his command for the betterment of the Powerloom Weavers' Co-operative Societies, it should certainly, not be at the expense of the Corporation's (a Government owned Company) interests. The Committee, therefore, recommends that the Corporation should endeavour to secure more orders for supply of uniform cloths to Government Undertakings to improve its capacity utilisation and that the Department should give priority to the Powerloom Complexes of the Corporation and allocate more quantities for production in its looms, in respect of the supply of cloth under the Free Distribution Scheme [Rec.5].
101. The Committee is unable to comprehend the Corporation's reiteration that the huge loss in the year 1997-98 was mainly due to workers absenteeism, which resulted in under utilisation of looms and increased overhead expenses, when the fact remains that the loom utilisation and production were more in the year 1997-98 compared to those in the year 1996-97 and the workers strength was less in 1997-98 (*vide* para 4.1.2.1.4.) which ought to have resulted in reduction in payment of idle wages due to absenteeism, if any, compared to the year 1996-97. The Committee therefore, is not inclined to accept the explanation offered and recommends a thorough investigation into the huge loss of more than Rs.20 lakhs suffered by the

Jayankondam Powerloom Complex in the year 1997-98 including the high cost of generation of power during the Year, resulting in an additional expenditure of Rs.1.74 lakhs. The Committee desires to have a report on the result of the investigation done, within 3 months [Rec.8].

102. The Committee views the excess consumption of yarn, which contributes to the high cost of production, seriously and recommends that the Department should investigate into the excess consumption of yarn and fix responsibility for the failure to contain the consumption of yarn to the prescribed limit, which resulted in an avoidable excess expenditure of Rs.35.87 lakhs (Rec.10).
103. The Committee observes that the industry norm of 2% for 'wastage' is also a guideline to curb excess wastage and that it cannot be revised upward to suit one's needs. But, when the Powerloom Complexes were able to contain the wastage below 1% for successive periods, then that actuals should be prescribed as a guideline internally, to achieve further efficiency. The Committee therefore, reiterates its suggestion to fix the norm for wastage as 1% internally, to avoid misuse of the savings in wastage of yarn (i.e.) the difference between the actual lower wastage and the permissible wastage at 2% (i.e.) the industry norm [Rec.11].
104. The Committee, while condemning the indifferent attitude of management and its failure to arrest the recurring loss of revenue due to production of defective fabrics recommends that the Government should take up a detailed study, analyse the reasons for the high incidence of production of fabrics of unsound quality in the past and enforce an effective system of quality control check to bring down rejections at the production level to the barest minimum [Rec.13].
105. The Committee also recommends that the persons (at all levels) responsible for the production of fabrics of unsound quality, causing huge loss of income of Rs.67.43 lakhs in the last five years should be identified and proceeded against [Rec.14].
106. The Committee is distressed to note that the works pertaining to getting continuous power supply from the Electricity Board, which ought to have cost the Corporation less than a lakh each initially of Rs.5 lakhs each a few

years back, need to be done at a cost of Rs.7 lakhs each now, due to indecision and inept handling of the issue by the Corporation. The Committee recommends that the Corporation should pursue the matter vigorously with Electricity Board and get the Continuous power supply from the Electricity Board town feeder without any further delay [Rec.16].

107. The Committee observes that as claimed by the Corporation the financial crisis which it faces now, is mainly due to discharging certain liabilities pertaining to the Somasundaram Spinning Mills to the tune of Rs.2.73 crores after the nationalisation and vesting of the Spinning Mills with the Corporation. The Corporation has been returning profit since 1994-95 (except in 1995-96-the loss of Rs.40.50 lakhs shown was stated to be due to writing off a sum of Rs.153.51 lakhs as bad debts) and is likely to perform well if it increased production of polyester blended cotton cloths to meet the requirement of Government Institutions and the open market and also reduced the cost of production by enforcing strict measures to curb excess consumption of yarn, minimise production of cloths of unsound quality and curtail overhead and other expenses pointed out. In the present circumstances, for production/increasing the production of P.C. cloths, the Corporation needs financial assistance. And the Corporation can only look up to the Government for financial assistance either in the form of loan or in the form of Bank guarantee.

The Committee therefore, recommends that the Government may, till a final decision is taken on the Raghavan Committee's Report, consider issue of atleast Bank guarantee to enable the Corporation to secure funds from financial institutions for its day-to-day operations [Rec.17].

108. The Committee feels that the overall performance of the Corporation should be evaluated in the context of the heavy recurring loss suffered by the nationalised Somasundaram Spinning Mills, taken over with outmoded and obsolete machineries, leaving no scope for improving its performance and the liabilities the Corporation had to discharge in respect of the Mills without deriving any income therefrom. Viewed in this context and considering the objects for which the Corporation was formed, the performance of the Corporation in the past few years and its potential to perform well in future, the Committee is of the opinion that the Corporation

should not be wound up. The Committee therefore recommends that the Government may take these factors into consideration before taking a final decision on the recommendation of the Raghavan Committee (Rec.18).

109. The Committee is at pains to note that the then top official of the Corporation has been so irresponsible that he sent an incorrect and incomplete report to the Committee and tried to stick to it even during evidence, till the Committee reminded him of his earlier statement. The Committee is unhappy that the official has been indifferent to the observations made by the Committee during its visit and sent a misleading and incomplete report and recommends suitable action against him for the lapse (Rec.21).
110. The Committee is of the view that the irregularity brought to notice now is not covered by the three pending cases and recommends detailed investigation by the Department, into the irregularity committed and appropriate Departmental action against the person(s) responsible for the loss of Rs.21.32 lakhs suffered by the Government [Rec.31].
111. The Committee is surprised to note that the Corporation offered to supply handloom silk sarees to the institution (Co-optex) which is the sole marketing agency for the good including silk sarees produced by the Handloom Weavers' Co-operative Societies in the state. The further surprise is that the Co-optex had accepted the offer from an institution managing powerlooms, whose product range did not include silk sarees and placed orders for the supply of handloom silk sarees, perhaps, violating its basic principles of procuring silk sarees from the Primary Handloom Weavers' Co-operative Societies. In this background, and from the haste with which the offer has been finalised within a period of a few days, the Committee is tended to doubt the genuineness of the entire transaction relating to the sale of silk sarees.

The Committee therefore, recommends that the Government should take-up a thorough probe into sale of silk sarees to Co-optex, taking the following points also into account:—

- (a) Although buying and selling of all kinds of cloth are one of the objectives of the Corporation, the Corporation has offered to sell handloom silk sarees

from the 'limited orders' available with it (*vide* the Corporation's letter dated 20-12-1995 to the Managing Director, Co-optex). The Corporation had no dealings in handloom products including handloom silk sarees till that date. Then how the Corporation had ready stock of silk sarees, to offer on 20-12-1995, and how it was able to supply samples on 22-12-1995 when it has deposed before the Committee that quotations were called for on 27-12-1995 from the registered parties, based on the orders received from Co-optex on 26-12-1995.

(b) The Co-optex, being the marketing agency for the products of the Handloom Weavers' Co-operative Societies normally procures their products directly. In this case, how it choose to procure handloom silk sarees from Tamil Nadu Textiles Corporation, an institution managing only powerlooms, which has no experience and dealings in silk sarees, paying a service charge at 3% on the cost price. If the Co-optex had effected direct purchase, it would have saved the expenditure towards service charge.

(c) The rates at which the sarees were finally procured were not available in the details furnished. The reasonableness of the rates at which the sarees were procured to be ensured.

(d) As per the details furnished to the Committee, 1000 Nos.(5000 metres) of handloom silk sarees were purchased for Rs.44.26 lakhs. The two firms has supplied only 962 sarees for Rs.44.26 lakhs and raised bills. But payments to the two firms were made only for Rs.43 lakhs (*vide* details furnished to the Committee on 2-5-2000). How was the cost of purchase of silk sarees taken as Rs.44.26 against the actual payment of Rs.43 lakhs. These transactions had not been reflected in the Annual Accounts of the Corporation-only a quantity of 13.81 lakh metres had been brought to account against the total quantity of 27.61 lakh metres purchased in the year 1995-96 (*vide* page 45/AR 1995-96 and Page 84 AP.Vol.IV) [Rec.32].

112. The Department/Corporation did not furnish the details required by the Committee in respect of the other two items (*viz.*) polyester dhothies (1,05,000 Nos. for Rs.108.20 lakhs) and terry towels (1,00,000 Nos. for Rs.54.99 lakhs). Nor have they explained the transactions during witness examination. The Committee desires that the Government may take up a

detailed investigation into these purchases and the corresponding sale, to ascertain the genuineness of the transactions [Rec.33].

113. As admitted by the Department, during the year 1994-95, the quality of grey cloth had been checked by the technical staff of the Corporation. But the fact that the head office holds a large stock of sarees' grey 'seconds' showed that quality check had not been carried out properly before accepting the supply from the converters. The Committee therefore, recommends action against those responsible for the quality check and those responsible for accepting the defective grey sarees, from the converters, causing a loss of Rs.2.33 lakhs [Rec.36].
114. This is yet another instance of the Corporation furnishing incorrect, incomplete and contradictory information/particulars to the Committee. The Committee, while condemning the indifference shown by the Corporation by supplying incorrect and incomplete particulars, would like the Department to furnish the correct particulars required under items (i) and (ii) of paragraph 4.3.1.2.10. and also to reconcile the discrepancy in the quantity of yarn supplied to M/S.Sunrise Textiles for production of sarees and the excess yarn held by the firm [Rec.40].
115. The Committee wants the Department to investigate into the circumstances in which the Corporation had not brought to account quantities of 20,092 kgs. of weft yarn (value of Rs.21.10 lakhs) in the year 1994-95 and had accounted for a quantity of 94,651 kgs. of warp and weft yarn valued at Rs.96.84 lakhs as consumed, in the years 1994-95 and 1995-96, in excess of the quantity of yarn actually consumed during these two years, fix responsibility for the loss of Rs.117.94 lakhs caused to the Government / Corporation and take action to make good the loss (*Vide* Annexure X) [Rec.47A].
116. The Committee recommends that the Government may take immediate action to get the relevant records from the custody of CBCID or from the Court and take action as recommended in para 4.3.1.2.44. and furnish a report on the points raised in para 4.3.1.2.46. The Committee also desires to have a report on the result of action taken on these two points within six months [Rec.48].

117. The Committee's observation on the wide variation in the cloth processed was based on the information provided to the Committee in respect of own production (Pages 12-14 and 17 and 18 of Reply to the Questionnaire) cloth procured on conversion (Page 27 of Addl. particulars Vol. I) and cloth purchased directly (Page 1 of A.P.II and Page 84 of AP.Vol.IV) and based on the particulars of cloth got processed through TCTP and private processors (Page 3, 21 -24 of AP. I) The Committee believes that these particulars furnished to it earlier by the Department/Corporation were culled out from the official records maintained by the Corporation and were authentic. The Committee, from the inconsistent and invariably incorrect subsequent reports sent to it by the Corporation, gains the impression that either the records have not been maintained properly in the Corporation or the persons responsible for furnishing the information required by the Statutory Financial Committee are indifferent. To be specific, in this case the statement has been prepared in a haphazard manner, without covering all the discrepancies pointed out.

The Committee therefore, recommends that a thorough investigation should be taken up by the Government on the processing work shown to have been carried out in respect of certain varieties of cloth pointed out and send a report on the result of investigation [Rec.49].

118. The Committee desires that the Department should take an early decision on the re-deployment of the staff identified as surplus in the Head Office of the Corporation and also take action to repatriate the deputationists, who might also be rendered surplus, as to bring down the heavy expenditure on establishment in the Head Office [Rec.56].
119. The fact that the Corporation had effected large scale purchases from the open market to meet the requirement of Government Institutions showed that the department had not exercised any check to ensure that the conditions laid down in the Government order were not violated. The Committee is of the view that this lack of control by the department had led to irregularities in the open market purchases, and recommends that Government may consider appropriate action against the person(s) responsible for effecting open market purchases as also against those responsible for enforcing the conditions laid down in the G.O. [Rec.61].

120. The Committee recommends that the Government should take up a detailed investigation into the purchase of P. C. suitings at prices much more than the selling price of Rs.99.75 fixed for this item, causing a loss of Rs.16,30,920/- and fix responsibility for the irregularity committed [Rec.62].
121. The Committee observes that the point raised by the Director may not be relevant here, as this issue related to the payment of the sales tax due in 1992-93, 1993-94 and 1994-95 but paid in September'97 to December'97. Paucity of funds could not be cited as a reason for non-payment of sales tax, a statutory levy, collected from the buyers, as the financial position of the Corporation was not stable even in 1997-98 when it finally paid the sales tax arrears between September '97 and December'97. The Deferral of the payment of sales tax collected itself, was a concession granted by the Government and the Corporation ought to have planned its payment on the due dates. The Corporation must have been aware of the provisions for the levy of penalty which is not discretionary. Therefore, it should have approached the Sales Tax Authorities in time, for payment of the deferred sales tax arrears in instalments citing the financial constraints, which they generally permit, as they do even in the case of other assessees. The Committee is therefore, of the view that lack of proper planning and the failure of the Corporation to take the right decision at the right moment with regard to the payment of sales tax arrears has led to payment of a penalty of Rs.36.70 lakhs, (i.e) more than the arrears of sales tax itself, which was totally avoidable.
- The Committee, in the light of its observation in the preceding paragraph desires that the Government may consider fixing responsibility for the huge payment of Rs.36.70 lakhs as penalty, which could have been avoided by a prudent financial management by the Corporation [Rec.70].
122. The Committee observes that in any manufacturing industry, modernisation helps to achieve better efficiency and increase productivity. The Powerloom complexes are expected to strive hard to improve loom efficiency and productivity even under the existing conditions to achieve reduction in cost of production, to be able to compete in the open market. But the fact that old machineries/old technologies do contribute to the poor performance to some extent cannot be denied. The Committee is therefore, of the view that modernisation at least to the extent proposed in the powerloom complexes (para 5.2.4) might be necessary to achieve better results.

The Committee therefore, recommends that the Government may consider modernisation of the three powerloom complexes and the Autoloom Shed to the extent necessary at the earliest and provide financial assistance to the Corporation either directly or through Financial Institutions to carry out the modernisation so as to make the Corporation viable [Rec.76].

123. The Committee recommends that the huge expenditure incurred on 'advertisement' in the year 1994-95 by the Corporation engaged in supply of cloth to the Government under the Free Distribution Schemes should be investigated into and the result of investigation reported. [Rec.83].
124. The Committee is of the view that the system being followed for the purchase of stores and spares at two points (Head Office and Powerloom Complexes), without assessing the requirement of all items of stores and spares based on the actual need and past consumption for the entire Corporation was irregular. The Committee recommends that the department should take up a thorough probe into both the centralised purchase and local purchase of stores and spares made by the Corporation and that the system of purchase of stores and spares should be streamlined in the light of the observations made by the Committee in paragraphs 7.10.10. and 7.10.11 [Rec.93].

Hundred and Fifty Second Report (2000-2001) on the paras relating to Energy Department (Tamil Nadu Electricity Board) in the Report (Commercial) of the Comptroller and Auditor General of India for the year 1992-93

125. The Committee views that the payment made to the Consultants for project monitoring was an avoidable expenditure and recommends that the Board should, in areas where it had adequate experience, avoid engaging consultancy from which it does not derive any benefit, as in the case, in question. [Rec. 1]
126. The Committee would like to be apprised of the reasons for the delay of 15 months in communicating the decision of the Board to the contractor, which in effect had resulted in escalation in cost and a overall delay of 3½ years in the scheduled date of commissioning of the system, involving loss of generation. [Rec. 6]

127. The Committee observes that the Board must have been aware of the installed capacity of the power generation project and the quantity of coal required for power generation and accordingly ought to have planned/ designed the type/requirement of conveyers for installation. But the decision of the Board to relocate the conveyer No.54 with reclaimer appeared mainly due to the fact that the conveyer No. 29A had been put up without reclaimer. Obviously there was need to put up a conveyer with reclaimer and it was not done when conveyer 29A was put up. Besides, the Secretary's observation that increase in coal stacking area was incidental also showed that there was no immediate need to increase the coal stacking area.

The Committee is therefore, of the view that had the conveyer No. 29A been put up with reclaimer, or had there not been delay in the erection of conveyer No.49 which was to have been used on dismantling of conveyer No. 29A, the putting up of another conveyer No. 54 could have been avoided. This lack of planning by the Board, the Committee is constrained to note, had resulted in an avoidable additional expenditure of Rs.1.76 crores on conveyer No. 54 and of Rs.13.68 lakhs incurred on construction of towers for conveyer No. 54 as per original plan. [Rec. 11]

128. The Committee is pained to note that the Board has not learnt from its past experience and got the laying of permanent pipe line completed in time by proper planning and monitoring of the work, but allowed itself to be dragged into a situation where it was forced to lay a temporary pipe line costing Rs.35.52 lakhs additionally, due to delay in completion of the permanent pipe line.

This additional expenditure the Committee is of the firm view, could have been avoided had there been proper planning and effective monitoring of the work of laying pipe line, by the Board.

The Committee therefore, recommends that in future, the Board should strive to avoid such additional expenditure on laying temporary pipe line, by better planning and exercising effective control in the execution of work. [Rec.14]

129. Since the Government have ordered the continuance of the grant of interest free advance to Government owned Companies, the Committee recommends that the Board incorporate a clause in the agreement for charging interest against interest free advance remaining unadjusted beyond the contract period, whenever such advances are granted. [Rec. 17]
130. The Committee observes that considering the normal life of a compressor [viz.] 28 years, the compressor in the existing 18 years old gas plant might not be considered too aged to warrant immediate investment on a second gas plant. The Committee further observes that the production capacity of the existing plant being far in excess of the normal requirement of all the five units [25 cylinders per day against 15 cylinders per day @3 cylinders per day for each one of the 5 units], the existing plant could have even met the emergency requirement of 100 cylinders for re-start of a turbine. The Committee therefore, views that the Board should have exercised prudence and purchased a compressor, as replacement to the existing one, in the event of break-down, instead of investing in a second gas plant and considers the investment in the second gas plant at a cost of Rs.129.97 lakhs as unjustified. The reply of the department in defence of the investment made is untenable for the obvious reason that both the gas plants might remain under-utilised. [Rec. 20]
131. The Committee notes with distress that the failure of the Board to provide a penal clauses in the agreement has stood in the way of recovering the amount of loss suffered by it, from the Consultants and recommends that in future the Board should be more careful and ensure that penal clauses are provided for, in the agreements to protect its financial interest. [Rec.21]
132. The Committee desires to know how such an unrealistic assessment of cables requirement was made rendering 81% surplus and recommends action against the person responsible for this lapse. The Committee also recommends that in future, the requirement of cables should be assessed carefully and orders placed for the quantity actually required so as to strictly avoid such idle investments. [Rec. 24]

133. The Committee further recommends that the Board may fix norms for holding cables in stock for emergency requirements in respect of all the Thermal Power Projects so that the stock held is not far in excess of the requirement and the cost involved thereon is minimal. [Rec. 25]
134. The Committee is unhappy that the Board has not acted with discretion and recommends that in future, the Board should obtain all relevant particulars required, in respect of the lowest offer in a tender call, consider them and evaluate the offer properly before taking a final decision. The Committee also desires that if the lowest offer is from a new firm, trial order be placed, after testing the material for its quality, instead of rejecting the offer outright, bearing the cost aspect also in mind. [Rec. 32]
135. The Committee observes that the Board, with seven units of 210 M.W. generators in operation in Mettur (4) and Tuticorin (3) and its experience in 1980 in getting the generator rotor of Unit II TTPS repaired after a long delay of more than five months and the consequential loss of generation of power suffered by it, should have gone in for the procurement of standby generator rotor much earlier, eventhough the investment involved was high. The Committee further observes that it is a paradox that the Board which had made idle investments, incurred huge losses/additional expenditure in implementing the Thermal Power Projects by way of time over-run and cost over-run, due to poor monitoring of execution of works, delay in decision making, alteration/modifications of schemes which could have been easily avoided with proper planning, has cited economy and financial constraints for not investing on a much needed capital investment required for a vital component of a generating set and for the building to store it. If the decision had been taken much earlier and orders placed immediately to procure a rotor, the additional expenditure to the tune of Rs.1.84 crores could have been avoided. The Committee is unhappy that vacillation on the part of the Board on an unavoidable purchase had cost it dearly and desires that the Board should avoid recurrence of such lapses. [Rec.33]

Table No. XXX
(vide page No. 255)

BUSINESS ADVISORY COMMITTEE (1996-1997)
(Constituted on the 23rd May, 1996)

Chairman

1. Hon. Thiru P.T.R. Palanivel Rajan
Speaker.

Members

2. Hon. Kalaignar M. Karunanidhi
Chief Minister
3. Hon. Prof. K. Anbazhagan
Leader of the House
4. Hon. Thiru Arcot N. Veerasamy
Minister for Health and Electricity
5. Hon. Thiru Parithi Ellamvazhuthi
Deputy Speaker
6. Thiru S. Balakrishnan
Leader of Opposition
- *7. Thiru A. Periyannan
Chief Government Whip
8. Thiru R. Chokkar
9. Thiru G. Palanisamy
10. Thiru M. Abdul Latheef
11. Thiru S. Thirunavukkarasu
12. Thiru A. Rasendiran (*alias*) Dheeran
13. Thiru L. Santhanam
14. Thiru C. Velayuthan
15. Thiru D. Mony
16. Dr. K. Krishnasamy
17. Thiru B. Venkatasamy
- @ Thiru B.M. Mubarak
Chief Government whip

* expired on 15-11-1996.

@ Nominated w.e.f. 18-3-1997

BUSINESS ADVISORY COMMITTEE (1997-1998)
(Constituted on the 30th April 1997)

Chairman

1. Hon. Thiru. P.T.R. Palanivel Rajan
Speaker.

Members

2. Hon. Kalaignar M. Karunanidhi
Chief Minister
3. Hon. Prof. K. Anbazhagan
Leader of the House
4. Hon. Thiru Arcot N. Veerasamy
Minister for Health and Electricity
5. Hon. Thiru Parithi Ellamvazhuthi
Deputy Speaker
6. Thiru S. Balakrishnan
Leader of Opposition
7. Thiru B.M. Mubarak
Chief Government Whip
8. Thiru R. Chokkar
9. Thiru G. Palanisamy
10. Thiru M. Abdul Latheef
11. Thiru S. Thirunavukkarasu
12. Thiru A. Rasendiran (*alias*) Dheeran
13. Thiru L. Santhanam
14. Thiru C. Velayuthan
15. Thiru D. Mony
16. Dr. K. Krishnasamy
17. Thiru B. Venkatasamy
- *18. Thiru R. Thamaraikkani
- @19. Thiru I. Ganesan

* w.e.f. 13-10-1997

@w.e.f. 16-3-1998

BUSINESS ADVISORY COMMITTEE (1998-1999)**(Constituted on the 29th May, 1998)****Chairman**

1. Hon. Thiru. P.T.R. Palanivel Rajan
Speaker.

Members

2. Hon. Kalaignar M. Karunanidhi, Chief Minister
3. Hon. Prof. K. Anbazhagan, Leader of the House
4. Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity
5. Hon. Thiru Parithi Ellamvazhuthi, Deputy Speaker
6. Thiru S. Balakrishnan, Leader of Opposition
7. Thiru B.M. Mubarak, Chief Government Whip
8. Thiru R. Chokkar
9. Thiru G. Palanisamy
10. Thiru M. Abdul Latheef
11. Thiru R. Thamaraiikkani
12. Thiru S. Thirunavukkarasu
13. Thiru I. Ganesan
14. Thiru A. Rasendiran (alias) Dheeran
15. Thiru L. Santhanam
16. Thiru C. Velayuthan
17. Thiru D. Mony
18. Dr. K. Krishnasamy
19. Thiru B. Venkatasamy

BUSINESS ADVISORY COMMITTEE (1999-2000)**(Constituted on the 18th May, 1999)****Chairman**

1. Hon. Thiru P.T.R. Palanivel Rajan
Speaker.

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister
3. Hon. Prof. K. Anbazhagan,
Leader of the House
4. Hon. Thiru Arcot N. Veerasamy,
Minister for Health and Electricity
5. Hon. Thiru Parithi Ellamvazhuthi,
Deputy Speaker
6. Thiru S. Balakrishnan,
Leader of Opposition
7. Thiru B.M. Mubarak,
Chief Government Whip
- * 8. Thiru R. Chokkar
9. Thiru G. Palanisamy
10. Thiru M. Abdul Latheef
11. Thiru R. Thamaraiikkani
- @12. Thiru S. Thirunavukkarasu
13. Thiru I. Ganesan
14. Thiru A. Rasendiran (*alias*) Dheeran
15. Thiru L. Santhanam
16. Thiru C. Velayuthan
17. Thiru D. Mony

18. Dr. K. Krishnasamy
 ##19. Thiru B. Venkatasamy
 & Thiru J. Hemachandran
 & Thiru P.R. Sundaram
 & Thiru Mohamed Ismail
 % Thiru C. Gnanasekaran
-
- @ Resigned the Membership of the Assembly w.e. from 15-10-1999 consequent on being elected to the Lok Sabha.
 # Up to 28-10-1999
 & Nominated w.e.f. 29-10-1999
 ## Up to 1-3-2000
 % Nominated w.e.f. 2-3-2000
 * Resigned the Membership of the Assembly on 1-6-2000

BUSINESS ADVISORY COMMITTEE (2000-2001)

(Constituted on the 18th May, 2000)

Chairman

1. Hon. Thiru. P.T.R. Palanivel Rajan, Speaker.

Members

2. Hon. Kalaignar M. Karunanidhi, Chief Minister
3. Hon. Prof. K. Anbazhagan, Leader of the House
4. Hon. Thiru Arcot N. Veerasamy, Minister for Health and Electricity
5. Hon. Thiru Parithi Ellamvazhuthi, Deputy Speaker
6. Thiru S. Balakrishnan, Leader of Opposition
7. Thiru B.M. Mubarak, Chief Government Whip
8. Thiru C. Gnanasekaran
9. Thiru G. Palanisamy
10. Thiru P.R. Sundaram
11. Thiru M. Abdul Latheef
12. Thiru I. Ganesan
13. Thiru L. Santhanam
14. Thiru J. Hemachandran
15. Thiru S.S. Mohammed Ismail
16. Thiru C. Velayuthan
- @ 17. Thiru C. Anbarasan
18. Dr. K. Krishnasamy
19. Thiru A. Rasendiran (alias) Dheeran

@ expired on 29-6-2000

Vacancy not filled up.

TABLE No.XXXI*(Vide Page No. 255)***COMMITTEE ON RULES****(Constituted on the 1st June, 1996)****Chairman**

1. Hon. Thiru. P.T.R. Palanivel Rajan, Speaker.

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister
3. Hon. Prof. K. Anbazhagan,
Leader of the House
4. Hon. Thiru Aladi Aruna,
Minister for Law
5. Hon. Thiru Ellamvazhuthi,
Deputy Speaker
6. Thiru S. Balakrishnan,
Leader of Opposition
7. Thiru A. Periyannan,
Chief Government Whip (Expired on 15-11-1996)
8. Thiru M.M.S. Abul Hassan
9. Thiru N.R. Alagaraja
10. Dr.(Tmt) Kanchana Kamalanathan
11. Thiru L. Santhanam
12. Thiru A.L. Subramanian
13. Thiru N. Periyasamy
14. Tmt. A.S. Ponnammal
15. Thiru S.S. Mohammed Ismail
16. Thiru K.R. Ramasamy
17. Thiru V. Velusamy

COMMITTEE ON RULES**(Constituted on the 30th April, 1997)****Chairman**

1. Hon. Thiru. P.T.R. Palanivel Rajan
Speaker.

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister
3. Hon. Prof. K. Anbazhagan,
Leader of the House
4. Hon. Thiru Aladi Aruna,
Minister for Law
5. Hon. Thiru Ellamvazhuthi,
Deputy Speaker
6. Thiru S. Balakrishnan,
Leader of Opposition
7. Thiru B.M. Mubarak,
Chief Government Whip
8. Thiru P. Gopal
9. Thiru Kuttalam P. Kalyanam
10. Thiru N. Karuppanna Odayar
11. Thiru C. Karuppasamy
12. Dr.(Tmt.) Padma
13. Thiru O.R. Ramachandran
14. Thiru K. Thangamani
15. Thiru P.N. Vallarasu
16. Thiru P. Veldurai
17. Thiru G.P. Venkidu

COMMITTEE ON RULES**(Constituted on the 29th May, 1998)****Chairman**

1. Hon. Thiru. P.T.R. Palanivel Rajan,
Speaker.

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister
3. Hon. Prof. K. Anbazhagan,
Leader of the House
4. Hon. Thiru Aladi Aruna,
Minister for Law
5. Hon. Thiru Ellamvazhuthi,
Deputy Speaker
6. Thiru S. Balakrishnan,
Leader of Opposition
7. Thiru B.M. Mubarak,
Chief Government Whip
8. Thiru S. Alagiri
9. Thiru Kuzhandai Tamizharasan
10. Thiru D. Mony
11. Thiru A. Rajendran
12. Dr. V. Ramaswamy
13. Thiru L. Santhanam
14. Thiru R. Sethunathan
15. Thiru A.L. Subramanian
16. Thiru S. Thirunavukkarasu
17. Thiru K.M. Vijaiyakumar

COMMITTEE ON RULES**(Constituted on the 18th May, 1999)****Chairman**

1. Hon. Thiru. P.T.R. Palanivel Rajan
Speaker.

Members

2. Hon. Kalaignar M. Karunanidhi,
Chief Minister
3. Hon. Prof. K. Anbazhagan,
Leader of the House
4. Hon. Thiru Aladi Aruna,
Minister for Law
5. Hon. Thiru Parithi Ellamvazhuthi,
Deputy Speaker
6. Thiru S. Balakrishnan,
Leader of Opposition
7. Thiru B.M. Mubarak,
Chief Government Whip
8. Thiru Anbil Poyyamozi (Expired on 28-8-1999)
9. Thiru P. Balasubramanian
10. Tmt. Gomathi Srinivasan
11. Thiru G.K. Mani
12. Thiru S.S. Mani Nadar
13. Thiru S.S. Mohammed Ismail
14. Thiru K.R. Ramasamy
15. Thiru A. Gee.Sampaath
16. Thiru V. Tamilmani
17. Thiru K. Thangamani

COMMITTEE ON RULES
(Constituted on the 18th May 2000)

Chairman

1. Hon. Thiru. P.T.R. Palanivel Rajan
Speaker.

Members

2. Hon. Kalaingar M. Karunanidhi
Chief Minister
3. Hon. Prof. K. Anbazhagan
Leader of the House
4. Hon. Thiru Parithi Ellamvazhuthi,
Deputy Speaker
5. Thiru S. Balakrishnan,
Leader of Opposition
6. Thiru A. Deivanayagam
7. Dr. M. Devarajan
8. Thiru C. Karuppasamy
9. Thiru Dr. K. Krishnasamy
10. Thiru V. Muthu
11. Thiru S. Puratchimani
12. Thiru L. Santhanam
13. Thiru C. Shanmugam
14. Thiru R. Sivaraman
15. Thiru E.G. Sugavanam
16. Thiru N. Sundaram
17. Thiru V. Tamilmani

TABLE No. XXXII
(Vide Page No.256)

COMMITTEE OF PRIVILEGES
(Constituted on the 1st June, 1996)

Chairman

1. Hon. Thiru Ellamvazhuthi,
Deputy Speaker

Members

2. Hon. Prof. K. Anbazhagan,
Leader of the House (Ex-Officio)
3. Thiru S. Balakrishnan,
Leader of Opposition (Ex-Officio)
4. Thiru M. Ramachandran
5. Thiru V.P. Singaravelu
6. Thiru Chengaisivam
7. Thiru G. Thalpathi
8. Thiru P.S. Thiruvengadam
9. Thiru P. Balasubramanian
10. Thiru N. Periyasamy
11. Thiru E. Pugazhendhi
12. Thiru R. Mahendran
13. Thiru R. Manimaran
14. Thiru Mohan Kandaswamy
15. Thiru B. Venkataswamy
16. Thiru P. Veldurai
17. Thiru C. Velayuthan

COMMITTEE OF PRIVILEGES
(Constituted on the 30th April 1997)

Chairman

1. Hon. Thiru Ellamvazhuthi,
Deputy Speaker

Members

2. Hon. Prof. K. Anbazhagan,
Leader of the House (Ex.Officio)
3. Thiru S. Balakrishnan,
Leader of Opposition (Ex-Officio)
4. Thiru P. Aasiyan
5. Thiru Anbil Poyyamozi
6. Thiru R. Chokkar
7. Dr. M. Devarajan
8. Thiru V.G. Dhanapal
9. Thiru P. Govindan
10. Dr. (Tmt) Kanchana Kamalanathan
11. Thiru A.J. Manikannan
12. Thiru K. Manivarma
13. Thiru T. Natarajan
14. Thiru N. Periasamy
15. Thiru P.S. Thiruvengadam
16. Thiru T. Udhayasuriyan
17. Thiru V. Velusamy

COMMITTEE OF PRIVILEGES
(Constituted on the 29th May, 1998)

Chairman

1. Hon. Thiru Ellamvazhuthi,
Deputy Speaker

Members

2. Hon. Prof. K. Anbazhagan,
Leader of the House (Ex.Officio)
3. Thiru S. Balakrishnan,
Leader of Opposition (Ex-Officio)
4. Thiru S.N. Balasubramanian
5. Tmt. Gomathi Srinivasan
6. Thiru M.N. Jothi Kannan
7. Thiru S.V. Krishnan
8. Thiru M. Muthuramalingam
9. Thiru K. Naina Mohamed
10. Thiru G. Nizamudeen
11. Thiru V.P. Rajan
12. Thiru S. Raju
13. Thiru K. Ravi Sankar
14. Tmt. R. Saraswathy
15. Thiru V.P. Singaravelu
16. Thiru S. Sivaraj
17. Thiru U. Thisaiveeran

COMMITTEE OF PRIVILEGES
(Constituted on the 18th May, 1999)

Chairman

1. Hon. Thiru Ellamvazhuthi,
Deputy Speaker

Members

2. Hon. Prof. K. Anbazhagan,
Leader of the House (Ex-Officio)
3. Thiru S. Balakrishnan,
Leader of Opposition (Ex-Officio)
4. Thiru R. Avudaiappan
5. Dr. M. Devarajan
6. Thiru N. Karuppana Odayar
7. Thiru R. Mahendran
8. Thiru N. Periyasamy
9. Thiru A.M. Ramasamy
10. Thiru A. Rasendiran (*Alias*) Dheeran
11. Thiru M.P. Saminathan
12. Thiru M. Shanmugham
13. Tmt. Subbulakshmi Jegadeesan
14. Thiru D. Sudarsanam
15. Thiru S.P. Thangavelan
16. Thiru K.K. Veerappan

COMMITTEE OF PRIVILEGES
(Constituted on the 18th May, 2000)

Chairman

1. Hon. Thiru Ellamvazhuthi,
Deputy Speaker

Members

2. Hon. Prof. K. Anbazhagan,
Leader of the House (Ex-Officio)
3. Thiru S. Balakrishnan,
Leader of Opposition (Ex-Officio)
4. Thiru D. Amaramoorthy
5. Thiru Bala. Anandan
6. Thiru M. Appavu
7. Thiru L. Ayyalusamy
8. Thiru Saidai Ka. Kittu
9. Thiru T.P. Mayavan
10. Thiru T. Poovendhan
11. Thiru M. Ranganathan
12. Thiru R. Sethunathan
13. Thiru E.A.P. Shivaji
14. Thiru A.L. Subramanian
15. Thiru Kuzhandai Tamizharasan
16. Thiru K.M. Vijaiyakumar
17. Thiru R. Viswanathan

TABLE No. XXXIII*(vide page No. 264)***COMMITTEE ON DELEGATED LEGISLATION (1996-97)****(Constituted on the 1st June 1996)****Chairman**

1. Thiru M. Shanmugham

Members

2. Thiru M. Appavu
3. Dr. A. Chellakumar
4. Thiru C. Gopu
5. Thiru K. Kannaian
6. Thiru S. Mathivanan
7. Thiru A. Natarajan
8. Thiru K.V.V. Rajamanickam
9. Thiru K. Ravi Sankar
10. Thiru A.R.R. Seenivasan
11. Thiru K. Subbarayan
12. Thiru R. Thamizhchelvan

COMMITTEE ON DELEGATED LEGISLATION (1997-98)**(Constituted on the 30th April, 1997)****Chairman**

1. Thiru M. Abdul Latheef

Members

2. Thiru S. Alaguvelu
3. Thiru K.R.G. Dhanapalan
4. Thiru R. Eswaran
5. Thiru J.M. Haroon Rasheed
6. Thiru Era. Mathivanan
7. Thiru S.S. Mohammed Ismail
8. Thiru N. Pandurangan
9. Thiru V. Perumal
10. Dr. E.S.S. Raman
11. Thiru G. Shanmugam
12. Thiru K. Venu

COMMITTEE ON DELEGATED LEGISLATION (1998-99)**(Constituted on the 29th May, 1998)****Chairman**

1. Thiru M. Abdul Latheef

Members

2. Thiru Era. Bernard
3. Thiru R. Chokkar
4. Thiru B. Duraisamy
5. Dr. (Tmt.) Kanchana Kamalanathan
6. Thiru N. Karuppanna Odayar
7. Thiru E. Pugazhendhi
8. Thiru P. Rajamanickam
9. Thiru O.R. Ramachandran
10. Thiru A. Gee. Sampath
11. Thiru S.P. Thangavelan
12. Thiru S.N.M. Ubayadullah

COMMITTEE ON DELEGATED LEGISLATION (1999-2000)**(Constituted on the 18th May, 1999)****Chairman**

1. Thiru A. Rajendran

Members

2. Thiru V.A. Andamuthu
3. Thiru Durai Chandrasekaran
4. Thiru R. Chokkar
5. Thiru R. Manimaran
6. Thiru V. Muthu
7. Thiru T. Natarajan
8. Thiru G. Nizamudeen
9. Dr. (Tmt.) Padma
10. Thiru M. Panneerselvam
11. Thiru R. Sethunathan
12. Thiru Kuzhandai Tamizharasan

COMMITTEE ON DELEGATED LEGISLATION (2000-2001)**(Constituted on the 18th May, 2000)****Chairman**

1. Thiru M. Abdul Latheef

Members

2. Thiru P. Aasiyan
3. Thiru A. Asokan
4. Thiru S.N. Balasubramanian
5. Dr. A. Gnanasekaran
6. Thiru R. Mahendran
7. Thiru P. Mari Ayya
8. Thiru S. Raju
9. Dr. V. Ramaswamy
10. Thiru K. Ravi Arunan
11. Thiru V.P. Singaravelu
12. Thiru G.P. Venkidu

TABLE No. XXXIV*(vide page No. 264)***Important recommendations made by the Committee on Delegated Legislation during 1996-2001.**

1. The Committee feels that the expression, "or to such authority authorised by him to receive the application" occurring in the amended rule 4(1) of the Tamil Nadu Public Property (Prevention of Damage and Loss) Rules, 1994 appears to further delegate the powers vested in the Commissioner of Revenue Administration. The Committee recommends that the words, "on his behalf" be added suitably in the amended sub-rule (1) of rule 4 of the said rules. (Second Report, Eleventh Assembly, 1996-97)

2. The Committee observes that section 5 of the Tamil Nadu Betting Tax Act, 1935 does not empower the Government to levy the tax with retrospective effect. Hence, the Committee recommends that expeditious action be taken by the Government to amend the Act providing for giving retrospective effect. (Tenth Report, Eleventh Assembly, 1997-98)

3. The Committee recommends that the Departments of Secretariat should strictly adhere to the instructions contained in para 156 of the Secretariat Office Manual and that the rules framed or notifications issued in pursuance of delegation of Legislative powers be placed on the Table of the House within a period not exceeding six months from the date of their publication in the Government Gazette. (Tenth Report, Eleventh Assembly, 1997-98)

4. The Committee is of the view that the powers vested with the Chairman under the rule of the Tamil Nadu Oil Palm (Regulation of Production and processing) Rules, 1994 to nominate temporary Chairman to preside over the meeting in his absence are absolute and unjust. the Committee recommends that in the absence of the Chairman, the members present at a meeting of the Zonal Committee be empowered to elect any member among themselves to preside over the meeting. (Eleventh Report, Eleventh Assembly, 1997-98)

5. The Committee is of the view that the provisions under sub-rule (11) of rule 4 of the Tamil Nadu Oil Palm (Regulation of production and processing)

Rules, 1994 empowering the Chairman to dissolve a meeting besides adjourning it are unusual and unfair in the event of a meeting of the Committee being properly convened. The Committee recommends that the words, “to dissolve” occurring in sub-rule (11) be omitted. (Eleventh Report, Eleventh Assembly, 1997-98)

6. The Committee observes that the provision relating to an appeal against an order of imposing a penalty by the competent authority has not been prescribed in the amended rule of the Tamil Nadu Co-operative Societies Rules, 1988. The Committee, recommends that provisions relating to appeal be included in the terms and conditions enumerated in the amended rule (Twelfth Report, Eleventh Assembly, 1997-98)

7. The Committee is of the view that the powers delegated to the Councils under rule 3 of the Tamil Nadu Municipal Corporations (Constitution of Standing Committee) Rules, 1997 for constitution of the Standing Committees are redundant in view of the specific provisions in the relevant Acts. The Committee recommends that rule 3 of the rules be deleted. (Fourteenth Report, Eleventh Assembly, 1999-2000)

8. The Committee recommends that a reasonable time limit be prescribed during which the Chief Administrative Officer should exercise his powers to admit belated applications for registration under rule 7 of the Tamil Nadu Specified Commodities Market (Regulation of location) Rules, 1996. (Sixteenth Report, Eleventh Assembly 1999-2000)

9. The Committee recommends that suitable provisions be made in the Tamil Nadu Protection of Interest of Depositors (in Financial Establishments) Act, 1997 for retaining the powers of seizure, forfeiture etc., with the Government instead of vesting them under the rules in the competent authority appointed under the Act. (Sixteenth Report, Eleventh Assembly, 1999-2000)

10. The Committee recommends that the power for the removal of Non-Official Member in the case of any exigency be incorporated in the Tamil Nadu Industrial Township Area Development Authority Act, 1977. (Sixteenth Report, Eleventh Assembly, 1999-2000)

11. The Committee is of the view that the Government may consider whether adequate and working knowledge of Computers is necessary for the officers holding higher responsibilities in the Tamil Nadu Public Service Commission. (Seventeenth Report, Eleventh Assembly, 1999-2000)

12. The Committee recommends that the expression, “Direct recruitment” be defined in the Kanniyakumari District Village Panchayats Group Clerk-cum-Bill Collectors (Appointment, Discipline and Appeal) Rules, 1997 and that a ratio be specified for regulating the filling up of the vacancies between direct recruitment and recruitment by transfer. (Seventeenth Report, Eleventh Assembly, 1999-2000)

13. The Committee records its deep sense of disappointment and dismay over the way in which the clarifications sought by the Committee are being treated by the Departments concerned. The Committee expects that prompt and speedy replies are sent to the Committee for proper consideration and recommends accordingly. (Twentieth Report, Eleventh Assembly, 2000-2001)

14. The Committee is of the view that all the statutory notifications providing for exemption, reduction in the rate of tax etc., be laid on the Table of the House with brief explanatory note in order to appreciate the intention behind those notifications. (Twentieth Report, Eleventh Assembly, 2000-2001)

TABLE No. XXXV*(vide Page No.265)***COMMITTEE ON GOVERNMENT ASSURANCES (1996-97)****(Constituted on 1st June 1996)****Chairman**

1. Thiru C. Gnanasekaran

Members

2. Thiru E. Ramalingam
3. Thiru S.N.M. Ubayadullah
4. Thiru Era. Mathivanan
5. Thiru N. Thangavel
6. Thiru K. Venu
7. Thiru C. Shanmugam
8. Thiru B. Arunkumar
9. Selvi K. Rani
10. Thiru O.R. Ramachandran
11. Thiru P. Govindan
12. Thiru S.V. Krishnan

COMMITTEE ON GOVERNMENT ASSURANCES (1997-98)**(Constituted on 30th April 1997)****Chairman**

1. Thiru S. Alagiri

Members

2. Thiru Bala. Anandan
3. Dr. V. Ramaswamy
4. Thiru G. Ilango
5. Thiru K. V. Nannan
6. Tmt. Gomathi Srinivasan
7. Thiru S. Mathivanan
8. Thiru M.A. Vaidhyalingam
9. Thiru R.R. Sekaran
10. Thiru P. Mohan Kandaswamy
11. Thiru C. Velayuthan
12. Thiru B. Venkataswamy

COMMITTEE ON GOVERNMENT ASSURANCES (1998-99)**(Constituted on 29th May 1998)****Chairman**

1. Dr.D. Kumaradas

Members

2. Thiru V.G. Dhanapal
3. Thiru P.N. Vallarasu
4. Thiru S.K. Rajendran
5. Thiru M. Panneerselvam
6. Thiru M.P. Saminathan
7. Thiru Selvaraj (alias) Kavithaipithan
8. Thiru A. Marimuthu
9. Thiru S.V. Thirugnanasambandam
10. Thiru M. Appavu
11. Thiru N. Periyasamy
12. Thiru P. Govindan

COMMITTEE ON GOVERNMENT ASSURANCES (1999-2000)**(Constituted on 18th May 1999)****Chairman**

1. Thiru K. Ravi Arunan

Members

2. Thiru K.R.G. Dhanapalan
3. Thiru Era. Bernard
4. Thiru M.N. Jothikannan
5. Thiru R. Selvam
6. Thiru R. Sivanandam
7. Thiru B. Duraisamy
8. Thiru V.P. Rajan
9. Thiru T. Udhyasuriyan
10. Thiru P.R. Sundaram
11. Thiru V. Sivapunniam
12. Thiru N.R. Alagaraja

COMMITTEE ON GOVERNMENT ASSURANCES (2000-2001)

(Constituted on 18th May 2000)

Chairman

1. Tmt. A.S. Ponnammal

Members

2. Thiru E. Ramalingam

3. Thiru S. Ramalingam

4. Thiru P.N. Subramani

5. Thiru K. Thangamani

6. Thiru A.V.A. Nassar

7. Thiru R. Manimaran

8. Thiru K. Manivarma

9. Thiru K. Manoharan

10. Thiru A.M. Ramasamy

11. Thiru K.K. Veerappan

12. Thiru P.V.S. Venkatesan

TABLE No. XXXVI

(vide page No. 269)

(1) Statement showing number of Assurances given, number of Assurance treated as read and recorded or implemented and number of Assurances pending year-wise.

Year	Number of Assurances given	Number of Assurances Implemented or Read and Recorded	Number of Assurances pending
(1)	(2)	(3)	(4)
1983	335	334	1
1984	274	274	-
1985	461	460	1
1986	681	678	3
1987	635	631	4
1989	391	389	2
1990	548	546	2
1991	376	369	7
1992	480	470	10
1993	747	730	17
1994	360	343	17
1995	231	202	29
1996	389	312	77
1997	719	548	171
1998	695	468	227
1999	924	365	559
2000	1099	98	1001
2001	106	-	106
			<u>2234</u>

TABLE No. XXXVII*(Vide Page No. 269)*VISIT OF OTHER STATE LEGISLATURE COMMITTEE ON
GOVERNMENT ASSURANCES TO TAMIL NADU DURING 1996-2001.

1. Committee on Government Assurances of Meghalaya Legislative Assembly.	10-1-1999 to 22-1-1999
2. Committee on Government Assurances of Assam Legislative Assembly.	29-6-1999
3. Committee on Government Assurances of Kerala Legislative Assembly.	4-11-1999 to 6-11-1999
4. Committee on Government Assurances of Rajasthan Legislative Assembly.	5-12-1999 to 10-12-1999
5. Committee on Government Assurances of Assam Legislative Assembly.	26-6-2000
6. Committee on Government Assurances of Karnataka Legislative Assembly.	28-8-2000, 29-8-2000 and 30-8-2000
7. Committee on Government Assurances of Maharashtra Legislative Council.	28-9-2000, 29-9-2000 2-10-2000 and 3-10-2000
8. Committee on Government Assurances of Sikkim Legislative Assembly.	4-12-2000 to 7-12-2000
9. Committee on Government Assurances of Haryana Legislative Assembly.	11-1-2001 to 17-1-2001.

TABLE No. XXXVIII*(Vide Page No. 269)*PARTICULARS OF VISITS OF THE COMMITTEE ON GOVERNMENT
ASSURANCES OF THE TAMIL NADU LEGISLATIVE ASSEMBLY TO
OTHER STATES DURING 1996-2001.

1. Committee on Government Assurances for the year 1997-1998 - 30-4-1998 to 3-5-1998 - Goa and Mumbai.
2. Committee on Government Assurances for the year 1998-1999 - 2-2-1999 to 13-2-1999 - Goa, Maharashtra, New Delhi and Himachal Pradesh.
3. Committee on Government Assurances for the year 1999-2000 - 13-10-1999 to 29-10-1999 - New Delhi, West Bengal, Sikkim, Assam and Meghalaya.
4. Committee on Government Assurances for the year 2000-2001 - 8-12-2000 to 21-12-2000 - Goa, Maharashtra, Gujarat, Rajasthan, New Delhi and Punjab.

TABLE No. XXXIX*(vide Page No.269)***HOUSE COMMITTEE (1996-97)****(Constituted on the 1st January 1996)****Chairman**

1. Thiru S. Ramachandran

Members

2. Dr. V. Alban
3. Thiru A. Asokan
4. Thiru L. Ayyalusamy
5. Thiru V. Chinnaiyah
6. Thiru K.C. Ganesan
7. Thiru V. Govindan
8. Thiru J.M. Haroon Rasheed
9. Thiru Kulanthai Tamizharasan
10. Dr. D. Kumaradas
11. Thiru Mohammed Kother Mohideen, S.
12. Thiru N. Periyasamy
13. Thiru A. Rajendran
14. Thiru S. Raju
15. Thiru K. Ravi Arunan
16. Thirumathi R. Saraswathy
17. Thiru R. Selvam
18. Thiru R. Sivanandham

HOUSE COMMITTEE (1997-98)**(Constituted on the 30th April 1997)****Chairman**

1. Thiru M. Ramachandran

Members

2. Thiru L. Ayyalusamy
3. Thiru T. Karuppusamy
4. Thiru S.V. Krishnan
5. Thiru E. Kothandam
6. Thiru G. Shanmugam
7. Thiru C. Chandrasekaran
8. Thiru N. Sundaram
9. Thiru P.R. Sundaram
10. Thiru D. Selvaraj
11. Thiru K. Durai
12. Thiru Durai Chandrasekaran
13. Thiru P. Duraisamy
14. Tmt. A.S. Ponnammal
15. Thiru R. Manimaran
16. Dr. M. Moses
17. Thiru V.K. Lakshmanan
18. Tmt. Vasuki Murugesan

HOUSE COMMITTEE (1998-99)**(Constituted on the 29th May 1998)****Chairman**

1. Thiru K. Manoharan

Members

2. Thiru L. Ayyalusamy
3. Thiru N.R. Alaga Raja
4. Thiru P. Asaiyan
5. Thiru C.R. Ramachandran
6. Thiru Kuttalam P. Kalyanam
7. Thiru P. Gopal
8. Thiru C. Shanmugam
9. Thiru R. Sivaraman
10. Thiru E.G. Sugavanam
11. Thiru A. Sudalaimuthu
12. Dr. A. Gnanasekaran
13. Thiru K. Thangamani
14. Tmt. A.S. Ponnammal
15. Thiru P. Murugesan
16. Thiru G. Mohanadasan
17. Thiru B. Mohan Kandasamy
18. Thiru A. Venkatachalam

HOUSE COMMITTEE (1999-2000)**(Constituted on the 18th May 1999)****Chairman**

1. Thiru L. Mookaiyah

Members

2. Thiru M.M.S. Abul Hassan
3. Thiru L. Ayyalusamy
4. Thiru S. Azhagiri
5. Thiru K. Kannaiyan
6. Thiru C. Gopu
7. Thiru G. Shanmugam
8. Thiru S.R. Sivalingam
9. Thiru A.R.R. Seenivasan
10. Thiru Selvaraj (*alias*) Kavithaipithan
11. Thiru S. David Selwyn
12. Thiru A.L. Thangavel
13. Thiru U. Thisaiveeran
14. Thiru K. Naina Mohammed
15. Thiru S. Puratchimani
16. Thiru V. Perumal
17. Dr. A. Mani
18. Thiru B. Venkatasamy

HOUSE COMMITTEE (2000-2001)**(Constituted on the 18th May 2000)****Chairman**

1. Thiru Kuttalam P. Kalyanam

Members

2. Thiru T.P. Arumugam
3. Thiru P. Rajamanikkam
4. Thiru R. Easwaran
5. Thiru S.V. Krishnan (Vedasanthur)
6. Thiru S.V. Krishnan (Nanguneri)
7. Thiru S. Subramani (*alias*) C.S. Mani
8. Thiru R. Thamizhselvan
9. Thiru A. Natarajan
10. Thiru K. Nijamudeen
11. Thiru B. Baranikumar
12. Thiru A.J. Manikkannan
13. Thiru A. Marimuthu
14. Thiru R. Mookappan
15. Thiru B. Ranganathan
16. Thiru K. Ravisankar
17. Thiru V.K. Lakshmanan
18. Thiru K. Velsamy

TABLE No. XL*(vide Page No. 272)***COMMITTEE FOR THE YEAR 1996-97**

The Committee for the year 1996-97 was constituted on 1st June 1996 and Thiru A. Periyannan, Chief Government Whip was nominated as Chairman of the Committee. After the demise of Thiru A. Periyannan on 14-11-1996, Thiru R. Avudaiappan, was nominated as Chairman. The Committee met eight times at Chennai and in various District Headquarters of the State. The details of the meetings are as follows:—

<i>Date of Meeting</i>	<i>Place of Meeting</i>
1. 03-06-1996	Chennai
2. 19-11-1996	Kancheepuram
3. 20-11-1996	Vellore
4. 09-01-1997	Virudhunagar
5. 10-01-1997	Tirunelveli
6. 25-02-1997	Coimbatore
7. 26-02-1997	Udhagamandalam
8. 21-03-1997	Chennai

During the above sittings, the Committee examined 407 fresh petitions and made recommendations for 188 petitions and presented six reports.

The details of Reports presented are furnished below:—

<i>Report No.</i>	<i>Date of Presentation.</i>
1. First Report	04-04-1997
2. Second Report	04-04-1997
3. Third Report	04-04-1997
4. Fourth Report	04-04-1997
5. Fifth Report	29-04-1997
6. Sixth Report	29-04-1997

COMMITTEE FOR THE YEAR 1997-98

The Committee for the year 1997-98 was constituted on 30th April 1997 and Thiru B.M. Mubarak, Chief Government Whip was appointed as Chairman of the Committee. The Committee met eight times at Chennai and in various District Headquarters of the State. The details of the meetings are as follows:—

<i>Date of meeting</i>	<i>Place of meeting</i>
1. 20-05-1997	Chennai
2. 29-07-1997	Pudukkottai
3. 30-07-1997	Nagapattinam
4. 14-10-1997	Chennai
5. 06-01-1998	Salem
6. 07-01-1998	Namakkal
7. 08-01-1998	Dharmapuri
8. 31-03-1998	Chennai

During the above sittings, the Committee examined 235 fresh petitions and made recommendations for 93 petitions and presented 5 Reports to the Assembly. The details of Reports presented are furnished below:—

<i>Report No.</i>	<i>Date of Presentation.</i>
1. Seventh Report	18-10-1997
2. Eighth Report	18-10-1997
3. Ninth Report	18-05-1998
4. Tenth Report	18-05-1998
5. Eleventh Report	18-05-1998

COMMITTEE FOR THE YEAR 1998-99

The Committee for the year 1998-99 was constituted on 29th May 1998. Thiru B.M. Mubarak, Chief Government Whip was nominated as Chairman of the Committee. The Committee met thirteen times at Chennai and in various District Headquarters of the State. The details of the meetings are as follows:—

<i>Date of meeting</i>	<i>Place of meeting</i>
1. 04-06-1998	Chennai
2. 30-06-1998	Madurai
3. 01-07-1998	Kodaikanal
4. 02-07-1998	Dindugul
5. 03-11-1998	Chennai
6. 27-11-1998	Chennai
7. 29-12-1998	Karur
8. 30-12-1998	Perambalur
9. 31-12-1998	Tiruchirappalli
10. 09-03-1999	Tirunelveli
11. 10-03-1999	Tuticorin
12. 11-03-1999	Kanyakumari
13. 22-04-1999	Chennai

During the above sittings, the Committee examined 301 fresh petitions and made recommendations for 143 petitions and presented eight reports to the Assembly. The details of Reports presented are detailed below:—

<i>Report No.</i>	<i>Date of Presentation.</i>
1. Twelfth Report	26-11-1998
2. Thirteenth Report	26-11-1998
3. Fourteenth Report	09-04-1999
4. Fifteenth Report	09-04-1999
5. Sixteenth Report	09-04-1999
6. Seventeenth Report	10-05-1999
7. Eighteenth Report	10-05-1999
8. Nineteenth Report	10-05-1999

COMMITTEE FOR THE YEAR 1999-2000

The Committee for the year 1999-2000 was constituted on 18th May 1999 and Thiru B.M. Mubarak, Chief Government Whip was nominated as Chairman of the Committee. During this year, the Committee met ten times at Chennai and in various district Headquarters of the State. The details of the meetings are as follows:—

<i>Date of meeting</i>	<i>Place of meeting</i>
1. 21-06-1999	Chennai
2. 13-07-1999	Cuddalore
3. 14-07-1999	Villupuram
4. 15-07-1999	Thiruvannamalai
5. 08-10-1999	Chennai
6. 14-12-1999	Nilgiris
7. 15-12-1999	Coimbatore
8. 16-12-1999	Erode
9. 24-04-2000	Chennai

During the above sittings, the Committee examined 247 fresh petitions and made 108 recommendations and presented six Reports. The details of Reports presented are as follows:—

<i>Report No.</i>	<i>Date of Presentation.</i>
1. Twentieth Report	19-11-1999
2. Twenty first Report	19-11-1999
3. Twenty second Report	19-11-1999
4. Twenty third Report	11-05-2000
5. Twenty fourth Report	11-05-2000
6. Twenty fifth Report	11-05-2000

COMMITTEE FOR THE YEAR 2000-2001

The Committee for the year 2000-2001 was constituted on 18th May 2000 and Thiru B.M. Mubarak, Chief Government Whip was nominated as Chairman of the Committee. During this year, the Committee met eight times at Chennai and in various District Headquarters of the State. The details of the meetings are as follows:—

<i>Date of meeting</i>	<i>Place of meeting</i>
1. 02-06-2000	Chennai
2. 19-07-2000	Thanjavur
3. 20-07-2000	Thiruvarur
4. 07-11-2000	Chennai
5. 12-12-2000	Ramanathapuram
6. 13-12-2000	Theni
7. 14-12-2000	Sivagangai
8. 24-01-2001	Chennai

During the above sittings, the Committee examined 228 fresh Petitions and made 98 recommendations and presented five Reports. The details of Reports presented are as follows:

<i>Report No.</i>	<i>Date of Presentation.</i>
1. Twenty sixth Report	10-11-2000
2. Twenty seventh Report	10-11-2000
3. Twenty eighth Report	01-02-2001
4. Twenty ninth Report	01-02-2001
5. Thirtieth Report	01-02-2001

TABLE No. XLI

(vide Page No. 272)

COMMITTEE ON PETITIONS**(Constituted on the 1st June 1996)****Chairman**

* Thiru A. Periyannan
Chief Government whip

1. Thiru R. Avudaiappan

Members

2. Thiru R. Eswaran

3. Thiru R. Sivaraman

4. Thiru K. Thangamani

5. Thiru K. Naina Mohamed

6. Thiru G. K. Mani

7. Thiru M. Muthuramalingam

8. Thiru B.M. Mubarak

9. Dr. M. Moses

10. Tmt. A.R. Vedammal

11. Vacant

* 1-6-1996 to 14-11-1996

COMMITTEE ON PETITIONS
(Constituted on the 30th April 1997)

Chairman

1. Thiru B.M. Mubarak
Chief Government Whip

Members

2. Thiru C.R. Ramachandran
3. Thiru S. Karuppusamy
4. Thiru E.A.P. Shivaji
5. Thiru A.R.R. Seenivasan
6. Thiru E.G. Sugavanam
7. Thiru T. Sudarsanam
8. Thiru C. Gnanasekaran
9. Thiru R. Thamizhchelvan
10. Thiru V. Tamilmani
11. Thiru S.K. Venkatesan

COMMITTEE ON PETITIONS
(Constituted on the 29th May 1998)

Chairman

1. Thiru B.M. Mubarak
Chief Government Whip

Members

2. Thiru M. Devarajan
3. Thiru R. Eswaran
4. Thiru A.J. Manikkannan
5. Thiru T. Natarajan
6. Thiru S.S. Ponmudi
7. Tmt. Vasuki Murugesan
8. Tmt. R. Vedammal
9. Thiru P. Veldurai
10. Thiru G.L. Venkatachalam
11. Thiru B. Venkataswamy

COMMITTEE ON PETITIONS
(Constituted on the 18th May 1999)

Chairman

1. Thiru B.M. Mubarak
Chief Government Whip

Members

2. Thiru V. Anbalagan
3. Thiru M. Appavu
4. Thiru B. Arunkumar
5. Thiru A. Asokan
6. Thiru V.G. Dhanapal
7. Thiru S.V. Krishnan
8. Thiru G. Mohanadasan
9. Thiru P. Murugesan
10. Thiru S. Nagarathinam
11. Tmt. A.S. Ponnammal

COMMITTEE ON PETITIONS
(Constituted on the 18th May 2000)

Chairman

1. Thiru B.M. Mubarak
Chief Government Whip

Members

2. Thiru Durai Chandrasekaran
3. Thiru C. Gnanasekaran
4. Thiru T. Karuppusamy
5. Thiru S. Nagarathinam
6. Thiru N. Pandurangan
7. Thiru M. Ramachandran
8. Thiru A. Rasendiran (alias) Dheeran
9. Thiru R.R. Sekaran
10. Thiru K. Sundar
11. Thiru A.L. Thangavel

TABLE No. XLII*(Vide page No . 276)***LIBRARY COMMITTEE****(Constituted on the 1st June 1996)****Chairman**

1. Hon. Thiru P.T.R. Palanivel Rajan, Speaker

Members

2. Thiru S. Ponnudi
3. Thiru P. Rajamanickam
4. Thiru B. Baranikumar
5. Thiru V.A. Andamuthu
6. Thiru T.P. Arumugam
7. Thiru S. Raja Reddy
8. Thiru S.S. Mani Nadar
9. Thiru M. Andi Ambalam
10. Thiru A. Venkatachalam

LIBRARY COMMITTEE (1997-98)**(Constituted on the 30th April 1997)****Chairman**

1. Hon'ble Thiru P.T.R. Palanivel Rajan, Speaker

Members

2. Tmt. Anne D' Monte
3. Thiru S.V. Krishnan
4. Thiru S.V. Thirugnanasambandam
5. Thiru S. Puratchimani
6. Thiru T. Poovendan
7. Dr. A. Mani
8. Thiru P. Mari Ayya
9. Thiru A. Marimuthu
10. Thiru V. Muthu

LIBRARY COMMITTEE (1998-99)
(Constituted on the 29th May 1998)

Chairman

1. Hon. Thiru P.T.R. Palanivel Rajan
Speaker

Members

2. Thiru A.V. Abdul Naser
3. Dr. V. Alban
4. Tmt. Anne D' Monte
5. Thiru B. Arunkumar
6. Thiru S.S. Mani Nadar
7. Dr. (Tmt) Padma
8. Thiru C. Ramachandiran
9. Tmt. Subbulakshmi Jegadeesan
10. Thiru Thangam Thennarasu

LIBRARY COMMITTEE (1999-2000)
(Constituted on the 18th May 1999)

Chairman

1. Hon. Thiru P.T.R. Palanivel Rajan,
Speaker

Members

2. Tmt. Anne D' Monte
3. Thiru C.T. Dhandapani
4. Thiru G. Ilango
5. Dr. Tmt. Kanchana Kamalanathan
6. Thiru P. Mohan Kandaswamy
7. Thiru A.M. Munirathinam
8. Thiru N. Periyasamy
9. Thiru S.R. Vedarathinam
10. Thiru S.R. Venkatesan

LIBRARY COMMITTEE (2000-2001)**(Constituted on the 10th May 2000)****Chairman**

1. Hon. Thiru P.T.R. Palanivel Rajan,
Speaker

Members

2. Thiru N.R. Alagaraja
3. Thiru P. Gopal
4. Thiru C. Gopu
5. Thiru V. Govindan
6. Thiru M.N. Jothikannan
7. Thiru S.S. Mohamed Ismail
8. Thiru K.V.V. Rajamanickam
9. Thiru S. Raja Reddy
10. Thiru P.N. Vallarasu

TABLE No. XLIII*(Vide page No. 285)***COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE
(1996-97)****(Constituted on the 1st June 1996)****Chairman**

1. Thiru G. Palanisamy

Members

2. Thiru A.V. Abdul Naser
3. Thiru B. Arunkumar
4. Thiru V. Anbalagan
5. Thiru S. Sivaraj
6. Thiru A. Sudalaimuthu
7. Thiru K. Sundar
8. Thiru U. Thisaiveeran
9. Thiru A.M. Munirathinam
10. Thiru K.M. Vijaiyakumar
11. Thiru P.V.S. Venkatesan

**COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE
(1997-98)**

(Constituted on the 30th April 1997)

Chairman

1. Thiru K.M. Vijaiyakumar

Members

2. Thiru T. Rajendar
3. Thiru S.K. Rajendran
4. Thiru S.N. Balasubramanian
5. Thiru R. Bernard
6. Thiru Mohamed Kother Mohideen
7. Thiru P. Murugesan
8. Thiru A.M. Ramasamy
9. Thiru T.C. Vijayan
10. Thiru G.L. Venkatachalam
11. Thiru D. Amaramoorthy

**COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE
(1998-99)**

(Constituted on the 29th May 1998)

Chairman

1. Thiru M.A. Vaithialingam

Members

2. Thiru V.A. Andamuthu
3. Thiru T.P. Arumugam
4. Thiru V. Chinniah
5. Thiru S. Raja Reddy
6. Thiru K.C. Ganesan
7. Thiru K. Kannaiyan
8. Thiru C. Karuppasamy*
9. Thiru R. Selvam
10. Thiru Nellikuppam A. Mani
11. Thiru K.R. Ramasamy*
12. Thiru M. Andi Ambalam **
13. Thiru K.V.V. Rajamanickam **
14. Thiru A. Venkatachalam **

* Expelled with effect from 21-09-1998

** Nominated on 21-09-1998

**COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE
(1999-2000)**

(Constituted on the 29th May 1999)

Chairman

1. Thiru I. Ganesan

Members

2. Thiru D. Amaramoorthy
3. Thiru S. Alaguvelu
4. Thiru R. Gandhi
5. Thiru E. Kothandam
6. Thiru V. Govindan
7. Thiru R. Sakkrapani
8. Dr. A. Chellakumar
9. Thiru G. Chockalingam
10. Thiru G. Thalpathi
11. Thiru D. Mony

**COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE
(2000-2001)**

(Constituted on the 18th May 2000)

Chairman

1. Thiru I. Ganesan

Members

2. Thiru S. Alagiri
3. Thiru R. Avudaiappan
4. Dr. E.S.S. Raman
5. Thiru N.P. Ramajayam
6. Tmt. R. Saraswathi
7. Thiru S. David Selvin
8. Thiru Thangam Thennarasu
9. Thiru G. Mohanadasan
10. Tmt. Vasuki Murugesan
11. Tmt. A.R. Vedammal

TABLE No. XLIV

(Vide page No.340)

Statement of Expenditure

Details of expenditure incurred on salary and allowances of Hon. Speaker and Deputy Speaker, Leader of Opposition, Chief Government Whip, M.L.As and Officers and Staff of Legislative Assembly Secretariat.

(1)	1996-1997 (2) Rs.	1997-1998 (3) Rs.	1998-1999 (4) Rs.	1999-2000 (5) Rs.	2000-2001 (6) Rs.
Pay of Speaker and Deputy Speaker (Charged)	1,37,000	1,62,000	1,62,000	1,62,000	1,62,000
Medical Charges (Charged)	7,000	9,000	28,000	17,000	17,000
Other Allowances (Charged)	-	44,000	66,000	72,000	72,000
Travel Expenses (Charged)	3,46,000	7,98,000	10,54,000	5,82,000	5,83,000
Telephone Charges (Charged)	16,62,000	8,80,000	8,05,000	7,74,000	7,83,000
Hospitality/Entertainment Expenditure (Charged)	15,000	39,000	35,000	40,000	48,000
Motor Vehicles (Charged)	3,86,000	4,000	15,000	2,000	31,000
Petroleum, Oil and Lubricants (Charged)	2,16,000	2,17,000	2,49,000	2,41,000	2,51,000
Pay of Members (Voted)	38,84,000	50,50,000	50,91,000	50,28,000	49,95,000
Medical Charges (Voted)	3,89,000	4,60,000	8,37,000	9,23,000	23,32,000
Other Allowances (Voted)	74,24,000	1,44,18,000	1,67,33,000	1,96,92,000	2,31,14,000
Wages (Voted)	1,33,000	1,48,000	2,50,000	2,32,000	2,54,000
Travel Expenses (Voted)	86,97,000	76,77,000	1,06,52,000	1,17,74,000	1,29,69,000
Office Expenses (Voted)	4,08,000	5,68,000	3,28,000	2,99,000	6,71,000
Motor Vehicles (Voted)	7,08,000	30,000	1,000	3,71,000	7,000
Other Charges (Voted)	1,46,000	1,000	-	-	-
Petroleum, Oil and Lubricants (Voted)	1,45,000	2,00,000	2,20,000	2,07,000	2,13,000
Pay of Officers and Staff (Voted)	94,52,000	1,15,40,000	3,44,30,000	3,53,64,000	3,49,40,000
Medical Allowance (Voted)	1,17,000	1,38,000	1,51,000	1,56,000	1,62,000

(1)	1996-1997 (2) Rs.	1997-1998 (3) Rs.	1998-1999 (4) Rs.	1999-2000 (5) Rs.	2000-2001 (6) Rs.
Medical Charges (Voted)	3,50,000	3,44,000	3,61,000	3,49,000	3,50,000
Other Allowances (Voted)	8,08,000	9,02,000	12,23,000	13,35,000	12,86,000
Interim Relief (Voted)	22,10,000	23,85,000	6,19,000	1,000	-
House Rent Allowance (Voted)	14,64,000	15,26,000	31,28,000	34,16,000	35,62,000
Leave Travel Concession (Voted)	4,97,000	3,48,000	2,00,000	1,93,000	2,00,000
City Compensatory Allowance (Voted)	5,11,000	5,31,000	10,34,000	11,17,000	11,49,000
Wages (Voted)	18,000	36,000	37,000	44,000	4,000
Dearness Allowances to Officers and Staff (Voted)	1,44,31,000	1,71,55,000	98,25,000	1,21,92,000	1,39,17,000
Travel Expenses (Voted)	10,16,000	15,73,000	19,40,000	12,97,000	19,75,000
Office Expenses including Telephone charges and Other	39,83,000	44,80,000	58,34,000	51,55,000	52,10,000
Contingencies (Voted)	-	-	-	-	-
Purchase of Computers (Voted)	11,04,000	69,000	-	10,00,000	-
Motor Vehicles (Voted)	7,000	5,000	7,28,000	10,000	12,000
Payments for professional and Special Services (Voted)	18,000	5,000	3,000	1,000	1,000
Petroleum Oil and Lubricants (Voted)	1,37,000	2,12,000	2,68,000	2,48,000	2,79,000
Clothing, Tentage and Stores (Voted)	60,000	3,04,000	2,41,000	3,03,000	2,27,000
Prizes and Awards (Voted)	13,000	32,000	3,000	6,000	40,000
Purchase of Books and periodicals to Legislature Library (voted)	4,90,000	5,00,000	4,99,000	5,00,000	5,00,000
Maintenance of Legislators Hostel (Voted)	26,18,000	24,92,000	29,11,000	31,06,000	36,28,000
Building Maintenance of Legislative Assembly Secretariat	14,09,000	18,47,000	16,41,000	36,58,000	15,83,000
Total:	6,54,16,000	7,71,29,000	10,16,02,000	10,98,67,000	11,54,91,000

TABLE No. XLV
(Vide Page No. 342)

(1)	1996-1997 (2) Rs.	1997-1998 (3) Rs.	1998-1999 (4) Rs.	1999-2000 (5) Rs.	2000-2001 (6) Rs.	Total (7) Rs.
(i) Speaker and Deputy Speaker						
Pay	1,37,000	1,62,000	1,62,000	1,62,000	1,62,000	7,85,000
Medical Charges	7,000	9,000	28,000	17,000	17,000	78,000
Other Allowances	-	44,000	66,000	72,000	72,000	2,54,000
Travel Expenses	3,46,000	7,98,000	10,54,000	5,82,000	5,83,000	33,63,000
Telephone Charges	16,62,000	8,80,000	8,05,000	7,74,000	7,83,000	49,04,000
Hospitality/ Entertainment Expenditure	15,000	39,000	35,000	40,000	48,000	1,77,000
Motor Vehicles	3,86,000	4,000	15,000	2,000	31,000	4,38,000
Petroleum, Oil and Lubricants	2,16,000	2,17,000	2,49,000	2,41,000	2,51,000	11,74,000
(ii) Leader of Opposition and Chief Government Whip						
Pay	1,32,000	1,56,000	1,56,000	1,56,000	1,56,000	7,56,000
Other Allowances	-	44,000	66,000	72,000	72,000	2,54,000
Motor Vehicles	7,08,000	30,000	1,000	3,71,000	7,000	11,17,000
Petroleum, Oil and Lubricants	1,45,000	2,00,000	2,20,000	2,07,000	2,13,000	9,85,000

TABLE No. XLVI
(Vide page No. 343)

(i) Statement of Salary and other allowances drawn by Members during 1996-2001

(1)	1996-1997 (2) Rs.	1997-1998 (3) Rs.	1998-1999 (4) Rs.	1999-2000 (5) Rs.	2000-2001 (6) Rs.	Total (7) Rs.
Pay	37,46,323	48,94,129	49,35,419	48,72,320	48,39,467	2,32,87,658
Other Allowances	74,24,319	1,43,74,199	1,66,67,009	1,96,20,011	2,29,41,732	8,10,27,270

(ii) The Salary and allowances of the Members are as detailed below:

Period (1)	Salary per month (2) Rs.	Other Allowances per month Compensatory Allowance (3) Rs.	Telephone Allowance (4) Rs.	Constituency Allowance (5) Rs.	Postal Allowance (6) Rs.	Consolidated Allowance (7) Rs.
From 28-8-1996	2000	1500	1250	625	625	-
From 1-4-1997	2000	3500	1250	625	625	-
From 1-6-1998	2000	3500	1750	875	875	-
From 1-4-1999	2000	3500	2750	875	875	-
From 1-6-2000	2000	3500	2750	875	875	2000

TABLE No. XLVII

(Vide page No.344)

(i) Statement of Salary and other allowances drawn by the Members of XI Assembly during 1996-2001

Years (1)	Pay (2)	Other Allowances (3)	Total (4)
	Rs.	Rs.	Rs.
1996-1997	37,46,323	74,24,319	1,11,70,642
1997-1998	48,94,129	1,43,74,199	1,92,68,328
1998-1999	49,35,419	1,66,67,009	2,16,02,428
1999-2000	48,72,320	1,96,20,011	2,44,92,331
2000-2001	48,39,467	2,29,41,732	2,77,81,199
March 2001 to 13-5-2001	9,70,187	48,64,545	58,34,732

(ii) Details of Medical reimbursement claims paid to Members of Legislative Assembly

Years (1)	No. of claims (2)	Amount (3)
		Rs.
1996-1997	106	3,88,824
1997-1998	76	4,59,817
1998-1999	76	8,36,952
1999-2000	82	9,22,628
2000-2001	128	23,28,276

(iii) List of Deceased Members whose families were benefited under the family allowance and lumpsum allowance Schemes

Sl.No.	Name of the Members	Constituency	Date of Demise
<i>Thiruvallargal—</i>			
1.	A. Periyannan	Pudukottai	15-11-1996
2.	N. Thangavel	Coonoor	8-7-1997
3.	V. Thangapandian	Aruppukottai	31-7-1997
4.	Dr. V. Alban	Thiruvattar	18-3-1999
5.	M. Andi Ambalam	Natham	28-3-1999
6.	Anbil Poyyamozi	Tiruchirapalli-II	28-8-1999
7.	A. Mani	Nellikuppam	11-11-1999
8.	G. Chokkalingam	Tiruporur	20-4-2000
9.	C. Anbarasan	Aranthangi	29-6-2000
10.	Nanjil K. Manoharan	Triplicane	1-8-2000
* 11.	P.N. Vallarasu	Usilampatti	31-10-2000
12.	M.M.S. Abul Hassan	Mayiladuthurai	19-1-2001

* Since the deceased Member has no direct legal heir, the family allowance and lumpsum allowance are not sanctioned to anyone under this scheme.

TABLE No. XLVIII*(Vide Page No. 345)***STATEMENT OF TRAVELING ALLOWANCE AND DAILY ALLOWANCE
DRAWN BY THE MEMBERS OF THE ELEVENTH ASSEMBLY
DURING 1996-2001.**

Year.	No. of T.A. Bills countersigned.	T.A. and D.A. Paid towards the meeting of the Assembly or of its Committees.
(1)	(2)	(3)
		Rs.
1996-1997	1906	42,98,677
1997-1998	1740	32,10,126
1998-1999	2295	57,60,000
1999-2000	2289	57,27,527
2000-2001	2039	60,91,662

TABLE No. XLIX*(Vide Page No.346)***EXPENDITURE INCURRED TOWARDS THE PAYMENT OF TRANSIT BY
RAILWAY ALLOWANCE AND REIMBURSEMENT TOWARDS ISSUE OF
FREE BUS PASS TO MEMBERS OF THE ELEVENTH ASSEMBLY
DURING 1996-2001.**

Year.	Expenditure towards issue of free bus passes to Members.	Transit by Railway Allowance paid to Members.
(1)	(2)	(3)
		Rs.
1996-1997	2,50,000	20,24,303
1997-1998	2,50,000	22,81,585
1998-1999	2,50,000	22,90,000
1999-2000	2,50,000	34,16,269
2000-2001	2,50,000	33,97,500

TABLE No. L*(Vide Page No.348)*

**STATEMENT OF EXPENDITURE TOWARDS PAYMENT OF TRANSIT BY
LUMP SUM PAYMENT TO STATE EXPRESS TRANSPORT
CORPORATION.**

Year. (1)	Lumpsum Amount. (2)
1996 (1-1-1996 to 31-3-1996)	Rs. 5,70,000
1996-1997 (1-4-1996 to 31-3-1997)	Rs. 22,79,827
1997-1998 (1-4-1997 to 31-3-1998)	Rs. 22,79,827
1998-1999 (1-4-1998 to 31-3-1999)	Rs. 22,79,827
1999-2000 (1-4-1999 to 31-3-2000)	Rs. 22,79,827
2000-2001 (1-4-2000 to 31-3-2001)	Rs. 22,79,827

TABLE No. LI*(Vide Page No. 363)*

**COMMONWEALTH PARLIAMENTARY ASSOCIATION
(TAMIL NADU BRANCH)**

LIST OF OFFICE BEARERS (1998-99)**PRESIDENT**

Hon. Thiru P.T.R. Palanivel Rajan

VICE-PRESIDENT

Hon. Kalaignar M. Karunanidhi

Hon. Prof. K. Anbazhagan

Thiru S. Balakrishnan

TREASURER

Hon. Thiru K.N. Nehru

EXECUTIVE COMMITTEE MEMBERS

Hon. Thiru Arcot N. Veerasamy

Hon. Thiru Duraimurugan

Hon. Thiru Parithi Ellamvazhuthi

Thiru M.K. Stalin

Thiru M. Abdul Latheef

Thiru I. Ganesan

Thiru A. Natarajan

Thiru E. Pugazhendhi

Thiru A.G. Sampath

Thiru C. Shanmugam

Thiru R. Thamaraiyani

Thiru S. Thirunavukkarasu

Thiru B. Venkataswamy

Thiru M.M.S. Abul Hassan

Thiru S. Alagiri

Dr. E.S.S. Raman

Thiru G. Nizamudeen

Thiru Anbil Poyyamozhi